REPORT OF THE OVERSIGHT COMMITTEE, NGT, U.P, LUCKNOW

IN THE MATTER OF:-

ORIGINAL APPLICATION NO. 324/2016

SHAILESH SINGH
VERSUS
STATE OF UP& ORS.

WITH

ORIGINAL APPLICATION NO. 361/2017

DR. TANZEEN FATIMA
VERSUS
MINISTRY OF ENVIRONMENT AND FORESTS
& CLIMATE CHANGE & ORS.

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UPDATED REPORT OF OVERSIGHT COMMITTEE IN COMPLIANCE OF ORDER OF HON'BLE NATIONAL GREEN TRIBUNAL PASSED IN O.A. NO. 324/2016 IN RE: SHAILESH SINGH VERSUS STATE OF UP & ORS WITH O.A. NO. 361/2017 IN RE: DR. TANZEEN FATIMA VERSUS MINISTRY OF ENVIRONMENT AND FOREST & CLIMATE CHANGE ORS.

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1. Introduction:

The issue for consideration is pollution being caused in Kosi River in Rampur District by polluting industrial activities. River Bhella in Moradabad is a tributary of Kosi River in Rampur which is a tributary of Ramganga which in turn is a tributary of river Ganga. Though pollution is caused in these rivers by industries situated both in UP and Uttarakhand, this Oversight Committee considered the units situated only in UP because there is a separate Oversight Committee for Uttarakhand which may like to take up this issue with the industrial units situated there.

1. A news article was published in Down to Earth by Kiran Pandey dated 06 June 2019 titled "*Grossly polluting industries more than doubled in 8 years: SOE in Figures*". As per the news article, '11% of these industries continue to flout pollution control standards in the country; nearly half of these are in Uttar Pradesh' and 'Around 84 percent of the Grossly Polluting industries (GPIs) were found to be located in four states — Uttar Pradesh (1,079), Haryana (638), Andhra Pradesh (193) and Gujarat (178)'. GPIs are industries that discharge more than 1,00,000 liters of wastewater and/or hazardous chemicals into the rivers and include pulp and paper mills, distilleries, sugar mills, textile units, tanneries, thermal power plants, food, dairy and beverage industries, chemical units, slaughter houses, etc. There are 851 industrial units in UP situated near the mainstream of Ganga and its tributaries, Kali and Ramganga. According to the National Mission for Clean Ganga (NMCG), industrial pockets in the catchments of Ramganga, Kali and those in Kanpur city are significant sources of industrial pollution. The major contributors are tanneries in Kanpur; and distilleries, paper mills and sugar mills in Kosi, Ramganga and Kali river catchments. Amongst these, the sugar industry is the key violator.

- Simbhaoli Sugar Ltd in Hapurwas found discharging partially treated effluents into River Ganga, thus posing a potential threat to river water quality. As per the report of the Central Pollution Control Board (CPCB) published on May 31, 2019, EC of Rs 32.40 lakh was imposed on this industry which was supposed to be deposited by June 15, 2019. Also, it was asked to explain why it should not be closed down until it meets all the pollution control norms specified by CPCB.

- In August 2018, NGT had directed NMCG to prepare a detailed status report on the grossly and severely polluting industries situated along Ganga from Unnao to the Bay of Bengal, along with the treatment facilities and drains falling into it, within four months.

2. Another news article was published in Down to Earth by Kiran Pandey, Rajit Sengupta and Isha Bajpai on 5 June 2018 titled "*42 rivers have extremely high concentration of neurotoxic heavy metals*". As per the news article, Ganga was found to be polluted with five heavy metals, namely chromium, copper, nickel, lead and iron. The main sources of heavy metal pollution in the rivers are mining, milling, plating and surface finishing industries. Further, the report quotes that "Consequently, concentrations of toxic metals in grains and vegetables grown in contaminated soils have increased at alarming rates. This poses a serious threat to humans and the environment because of its toxicity, non-biodegradability and bioaccumulation". Other sources of metal pollution into the rivers are domestic wastewater effluents, storm water runoff from urbanized areas, industrial waste, sanitary landfills, agricultural runoff and fossil fuel combustion.
3. A study was done by Yogita Kharayat in 2012 which was published in Journal of Integrative Environmental Sciences titled "*Distillery wastewater: bioremediation approaches*". As per the study, the widespread industrial applications of alcohol such as in chemicals, pharmaceuticals, cosmetics, beverages, food and perfumery industry, etc. are the reason for the growth of alcohol distillery worldwide. Distilleries are one of the most polluting industries as 88% of their used raw material gets converted into waste and is discharged into the water bodies, causing water pollution. The wastewater generated is one of the most polluted waste products to dispose because of the low pH,

high temperature, dark brown colour, high ash content and high percentage of dissolved organic and inorganic matter with high biochemical oxygen demand (BOD) and chemical oxygen demand (COD) values. The characteristics of the wastewater are based upon the feedstock and various aspects of the ethanol production process. The Spent wash produced during the process pollutes the water bodies in many ways:

- Firstly, the highly coloured nature which can block out sunlight, thus reducing oxygenation of the water by photosynthesis and hence becomes detrimental to aquatic life.
- Secondly, it has a high pollution load which would result in eutrophication of contaminated water sources.

The study further highlighted the amount of wastewater generated in various operations. The details are as follows:

Distillery operations	Average wastewater generation (kLD/distillery)	Specific wastewater generation (kL wastewater/kL alcohol)
Spent wash (from distillation)	491.9	11.9
Fermenter cleaning	98.2	1.6
Fermenter cooling	355.1	2.0
Condenser cooling	864.4	7.9
Floor wash	30.8	0.5
Bottling plant	113.8	1.3
Others	141.6	1.2

This study also presents the characteristics of different wastewater streams. The details are as follows:

Parameter	Spent wash	Spent wash	Fermenter cleaning	Condenser cooling	Fermenter wash	Bottling plant
Colour	Dark brown	Colourless	Colourless	Colourless	Faint	Colourless
pH	4–4.5	6.26	5.0–5.5	6.8–7.8	6	7.45
Alkalinity (mg/L)	3500	300	Nil	--	40	80
Total solids (mg/L)	100,000	1000–1300	1000–1500	700–900	550	400
Suspended Solids (mg/L)	10,000	220	400–600	180–200	300	100
BOD (mg/L)	45,000-60,000	100–110	500–600	70–80	15	5
COD (mg/L)	80,000–120,000	500–1000	1200–1600	200–300	25	15

4. As per the NMCG report titled '*Pollution assessment: River Ganga'*, it was mentioned that there are 764 grossly polluting industries (GPI) in the mainstream of Ganga and its tributaries i.e. Kali (E) and Ramganga. Out of these 687 industrial units are situated in Uttar Pradesh. The highlights of the report are as follows:

    - **Status of water consumption and wastewater generation:** Total water consumption in the 764 GPIs is 1123 MLD and wastewater generation is 501 MLD. Uttar Pradesh is the dominant state with respect to water consumption (62 % of the total water consumed) and wastewater generation (45% of total wastewater generated) followed by Uttarakhand.

State	Number of Industry	Water consumption(MLD)	Wastewater generation(MLD)
Uttar Pradesh	**687**	**693**	**269**
Uttarakhand	42	224	127
Bihar	13	91	17
West Bengal	22	116	87
Jharkhand	0	0	0
Total	**764**	**1123**	**501**

- Sector-wise water consumption and wastewater generation from grossly polluting industries (GPI) are as follow:
-

Type of industry	Total Unit	Water Consumption (MLD)	Wastewater Generation (MLD)
Chemical	27	210.9	97.8
Distillery	33	78.8	37
Food, Dairy & Beverage	22	11.2	6.5
Pulp & Paper	67	306.3	201.4
Sugar	67	304.8	96.0
Textile, Bleaching & Dyeing	63	14.1	11.4
Tannery	444	28.7	22.1
Others	41	168.3	28.6
Total	**764**	**1123**	**501**

- **Status of UP in terms of water consumption and wastewater generation from grossly polluting industries:** There are 687 grossly polluting industries

discharging 269 MLD of wastewater. Sugar, Pulp and Paper and Chemical industries are the major industrial sector which discharges 70% of total wastewater generated in the state. Out of 688 industries, 594 are located in the mainstream of the Ganga River. It is also observed that 442 industries are tanneries. Volume-wise highest wastewater (85.7 MLD) is coming from the sugar industry.

- With respect to River Kali-East sugar, distillery and pulp & paper are the major industrial sectors which are discharging into the river. In comparison number of industries discharging wastewater in Ganga is small (53) discharging 71.4 MLD wastewater. Pulp & paper industries are discharging 36.8 MLD of wastewater, which is 52% of the total wastewater discharged into the river Kali-East by grossly polluting industries. Next to Pulp & paper is Sugar industry (15) discharging 14.8 MLD.
- Ramganga houses 44 industries discharging 106 MLD wastewater and majority of them are sugar industries that are discharging 50% of total wastewater discharged into the river Ramganga in Uttar Pradesh.
- The percentage-wise wastewater generation in these three riverine systems and sector-specific wastewater generation in Uttar Pradesh: The status of sector-specific water consumption and wastewater generation in Uttar Pradesh and the three riverine systems in Uttar Pradesh is given in tables below:

Table: Status of water consumption and wastewater generation in Uttar Pradesh

Category of Industry	Number of Industry	Water Consumption (KLD)	Waste-water Generation (KLD)
Chemical	20	113.0	29.6
Distillery	27	69.2	33.0
Food, Dairy & Beverage	15	6.3	3.8
Others	35	90.7	18.1
Pulp & Paper	33	96.3	68.1
Sugar	56	278.4	85.7
Textile, Bleaching & Dyeing	59	11.4	9.0
Tannery	442	27.4	21.6
Total	687	693	269

Table: Status of wastewater generation in the riverine system of Uttar Pradesh

Water Bodies	Ganga		Kali-East		Ramganga	
Category of Industry	Number of Industry	Wastewater Generation (KLD)	Number of Industry	Waste-water Generation (KLD)	Number of Industry	Waste-water Generation (KLD)
Chemical	15	21.0	3	3.8	2	4.8
Distillery	10	8.7	10	13.15	7	11.2
Food, Dairy & Beverage	12	1.9	2	1.5	1	0.5
Others	27	5.2	6	0.5	2	12.4
Pulp & Paper	9	8.3	16	36.8	8	23
Sugar	18	18.4	15	14.8	23	52.5
Textile, Bleaching & Dyeing	57	6.7	1	0.8	1	1.5
Tannery	442	21.6	0	0	0	0
Total	590	91.73	53	71.4	44	105.9

- **Comparison of industrial wastewater discharges among three riverine systems- Kali- East, Ramganga & main stem of Ganga:** A comparison of wastewater discharged in river Ganga, Kali-East and Ramganga in Uttarakhand and Uttar Pradesh (up to Kannauj Downstream) altogether is shown in the table below:

Table: Status of wastewater generation in the three riverine systems from Uttarakhand to Uttar Pradesh

Water Bodies	Ganga		Kali-East		Ramganga	
Category of Industry	Number of Industry	Waste-water Generation (KLD)	Number of Industry	Waste-water Generation (KLD)	Number of Industry	Waste-water Generation (KLD)
Chemical	5	3.1	3	3.8	2	4.8
Distillery	7	6.9	10	13.2	9	13.3
Food, Dairy & Beverage	1	0.7	2	1.5	1	0.5
Others	0	0	6	0.5	2	12.4
Pulp & Paper	6	9.0	16	36.8	35	135.6
Sugar	13	11.8	15	14.8	30	60.4
Textile, Bleaching & Dyeing	0	0	1	0.8	1	1.5
Total	32	31.5	53	71.3	80	228.5

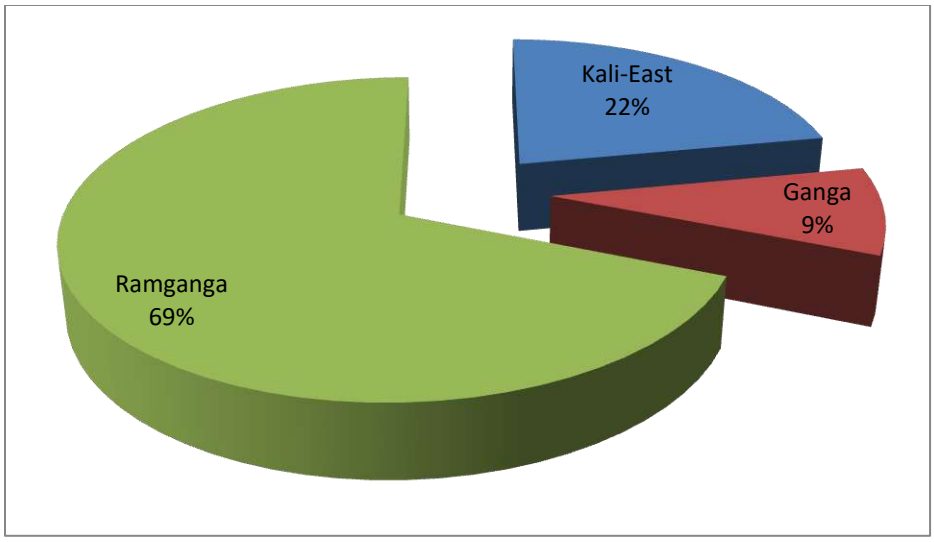


Figure: Percentage of wastewater discharge in River Ganga, Kali-East and Ramganga from Uttarakhand to Uttar Pradesh (upto Kannauj downstream)

- However, if we take the whole stretch of River Ganga the percentage of total wastewater discharged into river Ramganga is 46% followed by Ganga (40%) and Kali-East (14%).
- In terms of the number of industrial units, tannery sector is dominating whereas in terms of wastewater generation Pulp & paper sectors dominate followed by the chemical and sugar sector. It is observed that GPI in Bihar generates minimum wastewater (19%) in terms of water consumed whereas GPI in West Bengal generates maximum wastewater 75.5% in terms of water consumed followed by Uttarakhand (56.7%) and Uttar Pradesh (39%).
- In the riverine system, Ramganga carries maximum industrial wastewater followed by the mainstream of river Ganga and Kali-East respectively.

5. As per the report of Centre for Science and Environment titled '*Ganga: The River, Its pollution and what we can do to clean It*', It is reported that the total length of the river Ganga in UP is about 1,000 km. Around 687 grossly polluting industries in UP are located near river Ganga discharging 270 of MLD wastewater. The salient points of the report are as follow:

- Around 442 industries are tannery industries that contribute 8% of total generated wastewater by GPIs. This tannery industry generating highly toxic wastewater is mainly concentrated in Kanpur.
- Sugar, pulp, paper and distillery plants are discharging up to 70% of the wastewater.
- As per the inspection report of CPCB, out of 404 inspected industrial units, only 23 were found compliant. Rest 381 (94.3%) industrial units were found non-compliant in terms of Law.
- As per the report action taken against erring industries which are polluting Ganga in UP is as follows:

S. No.	**Action**	**No. of Industries**
1	Direction under Section 5 of the Environment Protection Act, 1986	142
2	Directions under Section 18 (1) (b) of Water Act 1974	12
3	Letter issued for ensuring compliance	25
4	Action under process	191
	Total	**370**
5	Found closed during inspection	11
6	No action required	23

6. A study was conducted by Upma Singh et al., 2018 which was published in the Journal International Archive of Applied Sciences and Technology entitled "Water Pollution due to Discharge of Industrial Effluents with special reference to Uttar Pradesh, India – A review'. The study mentioned that around 210000 tons of fly ash (containing toxic heavy metals such as lead and copper) from coal-based power plants was dumped at Kanpur in Pandu River, a tributary of Ganges. The details of industries distributed in seventy-four districts of Uttar Pradesh and their major discharges responsible for the deterioration of water quality are as follow:

S.No.	Industries	Major components of effluent/industrial waste	Distribution (Districts) R
1	Sugar	Sugar, Molasses, Alcohol and Heavy Metals	Deoria, Gorakhpur, Barabanki, Basti, Sitapur, Muzaffarnagar, Ghaziabad, Kanpur, Faizabad, Jaunpur
2	Paper and pulp	Chlorinated complex products, dibenzo-p-dioxin and benzofuran	Meerut, Saharanpur, Muzaffarnagar
3	Aluminium	Heavy metals (Cd, Mn, Pb and Zn)	Renukoot
4	Chemical fertilizer	Ammonia, urea, heavy metals	Gorakhpur, Varanasi, Allahabad, Pratapgarh
5	Glass	Chloride, Fluoride, Heavy metals (Iron, Chromium, Cadmium and Nickel)	Firozabad, Naini, Shikohabad
6	Leather	Acids, alkalis, chromium salts, tannins, solvents, sulphides, dyes, heavy metals etc.	Kanpur, Agra
7	Plastic	Polyolefins and polyethylene terephthalate (PET)	Kanpur, Varanasi
8	Petrochemical	Polycyclic and aromatic hydrocarbons, phenols, metal derivatives, surface-active substances, sulphides, naphthylenic acids and other chemicals	Lucknow
9	Textile	Dyes and pigments, presence of detergents and surfactants	Kanpur, Allahabad, Noida, Ghaziabad, Lucknow, Agra, Saharanpur, Gorakhpur Modinagar, Varanasi, Rampur.
10	Thermal-power plant	Coal dust, CO2, fly ash, chlorinated water, heavy metal residues (Hg, Bi, As, Cr, Cu, Pb)	Unchahar, Rihandnagar, Shahjahanpur, Jhansi, Aligarh, Renusagar, Obra, Anpara
11	Engineering (Heavy machines and spares)	NA	Naini
12	Cycle	NA	Kanpur, Agra, Varanasi,

2. NGT Orders:

The matter was considered on 27.03.2019 and the directions of Hon'ble NGT in the light of reports of CPCB dated 05.07.2019 and joint committee report dated 05.06.2019 are as follows:

1. "The report is to the effect that closure direction was issued by the CPCB on 24.12.2018 against M/s Radico Khaitan Limited (Distillery Unit), Rampur under Section 5 of the Environment (Protection) Act, 1986 but the said unit continued to operate illegally in collusion with the concerned authorities. On 05.06.2019, the joint Committee carried out an inspection which was overseen by Justice Arun Tandon, former Judge of Allahabad High Court. An inspection was also carried out in respect of the said unit and other industries in the catchment area of river Bhella and river Kosi from 10.06.2019-12.06.2019. Based on the said report, the CPCB, vide letter dated 03.07.2019, required M/s Radico Khaitan Limited to submit time-bound action plan to restrict the capacity of lagoon by filling/leveling/dismantling the excess capacity of the lagoons. CPCB re-calculated the environmental compensation and assessed the same at Rs. 7,29,00,000/- out of which amount Rs. 1,45,80,000/- was deposited and the remaining amount of Rs. 5,83,20,000/- is yet to be deposited" (this amount was subsequently paid by the unit).
2. Explaining the reason how in spite of the closure order, the unit continued to function, it was submitted by CPCB that the Principal Secretary, Excise Department, U.P. requested CPCB to review the order. The Unit made prayer for revoking the closure direction on 20.02.2019 and 01.03.2019. Recommendation for revocation of closure was made. The Member Secretary, UPPCB vide letter dated 01.04.2019 asked CPCB to review the closure direction. Principal Secretary, Excise Department also repeated such requests on 02.04.2019. Conditional revocation was allowed on 17.05.2019 and the unit continued to operate thereafter. The Unit representative informed during inspection from June 10-12, 2019 that the 'highest Officers of the State' had orally instructed the Officers and Managers of M/s Radico Khaitan Limited to continue the production even after the closure order passed by the CPCB. A letter has been written by the CPCB to the Chief Secretary, Uttar Pradesh on 24.06.2019 to identify and provide names of Officers who

allowed illegal operation of the unit in spite ofthe closure direction. No reply has been received.

3. Hon'ble NGT in the order O.A. No. 361/2017 in re: Dr. Tanzeen Fatima versus Ministry of Environment and Forest Climate Change & ors. dated 23.07.2019 considered the inspection reports of the committee headed by Justice Arun Tandon. Compilation – I record the proceedings during the inspection and Compilation – II records the suggestions and observations. It will be appropriate to reproduce the said suggestions and observations:

M/s Radico Khaitan Limited:

1. Manufacturing of alcohol by the unit even after the closure order of the CPCB, i.e., between17.02.2019 to 11.05.2019 is unjustified and virtually amounts to a negation of rule of law.
2. Officers of the State of Uttar Pradesh who failed to enforce the closure orders must be identified by the Chief Secretary of the State of Uttar Pradesh and suitable action should be taken.
3. Open lagoons must be replaced by covered storage Steel tanks for receiving the spent wash of molasses with provision for controlled discharge of gases therefrom. This is necessary, as a large open surface area of existing lagoons leads to more amount of air being polluted after coming into contact with spent wash. All suitable amendments may be carried by CPCB in guidelines.
4. The primitive method of marking with red at a particular height in the lagoons be eliminated and if necessary, then, only lagoon of required capacity, duly calibrated, be permitted. Excess capacity must be filled or dismantled scientifically.
5. Withdrawal of underground water must be restricted to the minimum required quantity with a condition of payment of water charges on the principle of 'more the consumption higher the rate'. This will act as a deterrent for withdrawal of underground water beyond what is necessarily required by the unit.

6. Strict monitoring on readable parameters be done in respect of recharging the underground water through rainwater harvesting by the unit.
7. Calibration of water flow meters be ensured by government agencies with verification at least once in a year.
8. The unit must utilize the land which will become available after removal of the lagoons or otherwise for thick forestry in the ensuing rainy season.
9. The industry must be asked to control its production so as to ensure that in no case spent-wash collected in the lagoons exceeds its fixed capacity on a monthly basis.
10. The land area necessarily required for bio-composting in respect of disposal of spent wash must be calculated and the industry must keep that land area fully covered with provision of leachate collection drains. No composting be permitted on uncovered land.
11. The unit must maintain specific verifiable records, which can be examined at any given point of time in respect of the total quantity of bio-compost generated and sold to the known purchasers. The distillery must maintain similar records in respect of solid waste and disposal thereof to known vendors.
12. CPCB has calculated the Environmental compensation amount (as per the methodology of EC) in compliance of the NGT order dated20.05.2019 which is Rs.7.29 Crores.
13. In addition, the entire price money received in respect of alcohol/products generated by the industry during the period of the CPCB closure order, i.e., between 17.02.2019 to 11.05.2019 be recovered as Environmental Compensation (EC).
14. Separate electricity meter exclusively for ETP shall be installed and its bill must be kept on-site for verification.
15. The Hon'ble NGT also pointed out that:
    - 'Not even a single penny is being paid towards withdrawal of the underground water since 30.11.2016.'

All Industries:

1. Applications for 'no objection certificate' should be considered and decided within a month by CGWA and if the applications are not found satisfactory then the same must be rejected witha further direction to stop water extraction.

2. The charges payable by the company for withdrawal of underground water must be fixed on the principle 'more the withdrawal, higher the rates'. The water charges which have not been paid for years must be recovered together with the interest at the rate of 18% per annum.
3. The norms for recharge of underground water and rainwater harvesting etc. must be fixed. Flow meters must be calibrated by Government agencies and verified at least once in a year.
4. The industries encroaching upon the drains must be asked to clear the encroachments and drains must be left free to flow in their natural course.
5. The actual requirement of underground water by the industry must be verified through independent Government agencies.
6. All industries must be asked to maintain verifiable records of ETP waste and other solid waste generated as well as its disposal to the known buyers.
7. No additional pump with loose connection be permitted as stand by at ETP of any of the industry.
8. CPCB/SPCB shall take necessary actions against the non-complying industries in Uttar Pradesh namely:
    - **M/s Damya PJ Foods Pvt. Ltd.**, was issued notice on19.07.2019 by UPPCB under Water Act, 1974 for the non-compliances observed during the joint inspection dated 12.06.2019. UPPCB has also levied Environment compensation of Rs. 2.5 lacs on the unit. The unit has deposited the complete amount. Further, the unit was given notice for not having NOC of CGWA. UPPCB has carried out inspections on 22.10.2019 and 12.11.2019. The sample of treated effluent from ETP outlet was collected on 22.10.2019 and as per UPPCB analysis report, the unit is in compliance of provisions of Water Act, 1974 and Air Act, 1981. No untreated effluent was found discharged outside of the premises during inspection dated 12.11.2019. The unit has installed separate energy meter and flow meters at inlet and outlet of the ETP.

- **M/s Varun Steel** was issued a Show Cause notice by UPPCB under Water Act, 1974 on 19.07.2019 for the non-compliances observed during the joint inspection dated 12.06.19 and EC of Rs. 2.5 Iacs was imposed. The unit has deposited the entire amount to UPPCB. On 29.07.2019, UPPCB issued Show Cause Notice under Air Act, 1981 for the non-compliances observed during the joint inspection dated 12.06.19. Another Show Cause Notices were issued to the unit on 09.11.2019 and 02.11.2019 for not having Hazardous waste authorization as per Hazardous Waste Management Rules, 2016 and for not having NOC of CGWA, respectively. UPPCB has carried out inspections on 22.10.2019 and 12.11.2019. The sample of treated effluent from ETP outlet was collected by UPPCB on 22.10.2019 and as per UPPCB analysis report, the unit complies with provisions of Water Act, 1974 and Air Act, 1981. No untreated effluent was found discharged outside of the premises during inspection dated 12.11.2019.
- M/s Rana Sugar Ltd. was granted 'no objection certificate' on 14.10.2016. An inspection was made by the CGWA on 30.04.2018 when the sugar plant of the unit was found to be non-operational and the distillery had not been set up. An order for cancellation of the 'no objection certificate' was issued by the CGWA on 10 December 2018. However, on 17.04.2019 permission was granted to run the distillery by the various departments of State of Uttar Pradesh. Similarly, permission to operate has also been granted by U.P. Pollution Control Board. The unit is drawing underground water both in respect of the sugar unit as well as its distillery unit despite the order of cancellation of 'no objection certificate' by CGWA dated 10.12.2018 on the pretext that their application for reconsideration of the cancellation of 'no objection certificate' was pending before the CGWA.
- M/s Swati Menthol & Allied Chemicals Ltd. Was admittedly extracting underground water to the tune of 15 cubic meters per day for its unit despite having neither applied for nor having been granted any permission or ‘no objection certificate’ by the CGWA.

Others directions are as follows:

1. De-silting of drains must be completed at the earliest with a direction to transport the removed silt to a safe identified place.
2. Joint inspection of all 86 GPI industries be undertaken afresh in the light of issues considered in the report.
3. Wherever timelines have been fixed for works to be undertaken by industries, performance guarantee must be insisted upon as a condition of revocation.
4. Necessary and suitable review and revision of these Guidelines and Charters keeping in view the observations, in this case, may be carried out by Central and State PCBs in fixed time frame of four months."
5. The report of the committee headed by Justice Arun Tandon also recommends that:
    - Groundwater extraction must be taken before consent to establish and consent to operate granted by the SPCB. The CGWA must frame SOP on the subject of regulating and protecting groundwater.
6. Hon'ble NGT, accepted the above report of the Joint Committee, including the amount of compensation to be recovered and directed it to be implemented. The Chief Secretary, Uttar Pradesh was asked to give response to the observations and suggestions of Justice Tandon indicating why higher amount of compensation and interest be not recovered from Radico Khaitan in view of illegal operation of the said unit in collusion with the authorities of the state. The Chief Secretary, Uttar Pradesh was also directed to give his response to the letter of the CPCB and identify the persons who interfered with the process of law to benefit the said polluting unit and action taken against such persons by e-mail at judicial-ngt@gov.in.

3. Compliance report submitted by CPCB:

As per the compliance report submitted by the CPCB the compliance with regard to the directions of Hon'ble NGT is as follows:

1. CPCB has sought time and mentioned that the inspection of the units enlisted in reports dated 23.10.2019&06.12.2019 by the Ganga Committee and report dated 27.11.2019 by the CPCB may be carried out once these units start operating on a regular basis after the situation arising due to COVID -19 is over. **The joint inspection of Radico Khaitan was done by CPCB and UPPCB on 27 Oct 2020.**
2. The non-operational status of the units was also confirmed by five Ganga state SPCBs (UPPCB, UEPPCB, BSPCB, JSPCB and WBPCB) in the video conference meeting held by CPCB on 18.06.2020. Recommendation of the SPCBs is as follows:
    - "SPCBs suggested that considering safety reasons, next round of annual inspections may be commenced after 15th September 2020 after monsoon season. It was also informed by SPCBs that most of the industries are still under closure and not operating on a regular basis."
3. In pursuance to Hon'ble NGT order dated 15.01.2020, CPCB has submitted a compliance report dated 18.05.2020 to Hon'ble NGT requesting to grant an extension of time of 60 days for carrying out inspection of the units once this lockdown is over for submission of final compliance status in Hon'ble NGT. Compliance report submitted in Hon'ble NGT is annexed as **Annexure 1.**
4. The latest Compliance status of the units shall be submitted to Hon'ble NGT after carrying out inspection of these units. **The report of joint inspection dated 27 Oct 2020 was submitted on this committee on 11.01.2021.**

4. Compliance status of CGWA:

The queries and responses of CGWA to some of the OSC queries are as follows:

1. **What are the criteria for assessing water requirement of industries by CGWA for issuing NOC:** Water requirement for domestic and greenbelt for industries, as well as infrastructure projects, is calculated on the basis of NBCC/ CPHEEO norms. For industrial use, the water requirement is not assessed by CGWA as the same depends on various factors controlling industrial production.

2. **Why M/s Radico Khaitan Ltd, Rampur, UP is extracting groundwater without NOC**: Since M/s Radico Khaitan, Rampur, UP had submitted its application for renewal of NOC in time and had complied with all the conditions laid down in NOC, the application was forwarded from Regional office to CGWA, New Delhi for further necessary action. However, in the light of observations/ orders in various OAs before Hon'ble NGT, the matter of issuance of NOC for industrial use in respect of industries located in OCS blocks are kept on hold. Besides, the case No. 12511/ 2019 and CM No. 51084/ 2019, 'M/s Radico Khaitan Ltd *Vs* CGWA and Others' is pending Before the Hon'ble High Court of Delhi. Consequently, the CGWA is unable to take action as the matter is *sub-judice*. The UP Ground Water Act, (Act no.13 of 2019)" published in Gazette dated 7th August 2019 and was made effective from 11.09.2019. The Rules also had been framed and published in Gazette dated 25th Feb 2020 notified with effect from 20.05.2020. The rules had been notified on 20.05.2020. However, it was informed that under the new State Rules NOC shall be issued by District Ground Water management Board and the unit has to apply online for it. Rules also provide that such applications have to be decided within 30 days failing which it shall be deemed to have been allowed.
3. **Issuing of NOC to any Industry in OCS blocks:** The Member Secretary, CGWA mentioned that on the basis of different observations made by Hon'ble NGT and its order, CGWA, New Delhi decided not to grant NOC to any Industry in OCS blocks for the purpose of extraction of groundwater for industrial use. However, for domestic and drinking purposes, NOCs are being granted to Industries and infrastructure projects. Copy of the Public notice dated 01.03.2019 uploaded on the web portal is annexed in **Annexure 2**. The judgments/ orders, which may be cited are:

   (**a**) Judgment dated 13.07.2017 passed by Hon'ble NGT, New Delhi under O.A. No. 200/2014 (Transfer case from Hon'ble Apex Court, New Delhi in CWP NO. 3727/1985) has prohibited groundwater extraction by industries in critical areas (over-exploited and critical areas) in Ganga Basin.

   (**b**) Order dated 03.01.2019 of Hon'ble NGT, New Delhi under which the above restriction on the use of groundwater for industrial purposes was further extended to

over-exploited, critical and semi-critical areas (OCS) in the country. The matter is still pending with Hon'ble NGT for final judgment in the subject matter.

(c) Order dated 20.07.2020 of Hon'ble NGT, has given the directions that there must be no general permission for withdrawal of groundwater, particularly to any commercial entity, without environmental impact assessment of such activity on individual Assessment units in cumulative terms covering carrying capacity aspects by an expert committee.

The Oversight committee had sent a set of questions to CGWA with regard to the Industrial Unit Radico Khaitan. The response received with regard to the industry is as follows:

I. The total groundwater requirement of the industry is **2600 m3/ day or 949000 m3/ year through 03 existing tube wells.** Actual groundwater abstraction by the firm of three tubewells from October 2016 to September 2019 for **3 years** has been to the tune of **2197138 m3/yr** (**i.e. 2007 m3/day and 732379 m3/ yr.)**

II. **The total water requirement of** Ground Water is 4600 cum/ day, out of which groundwater requirement is 2600 cum per day and remaining 2000 cum is to be met through recycled water.

III. The firm has implemented groundwater recharge to the tune of **20,02,765 m3/year** through pond and RWH in factory premises.

IV. Water meters have been installed in the industry.

V. Detailed report is annexed as **Annexure 3**.

At present, the State Ground Water Authority has been constituted and they have become functional in UP to issue the NOCs. A list of number of applications in process with SGWA is annexed as Annexure-14.

5. Compliance report submitted by UPPCB:

Member Secretary, UPPCB, informed that all the industries had submitted their compliance report. The UPPCB made the following observations during the inspection of GPI industries conducted on 17.06.2020:

M/s Radico Khaitan Limited-

- At Hitachi land and Ajitpur land, bio-composting facility is available. Hitachi land has 06 rainwater harvesting pits and Ajitpur has 04 rainwater harvesting pits.
- The total area of covered and uncovered compost yards is 60 acres at Hitachi land and Ajitpur land out of which 25acres is covered compost yard. Details are annexed as **Annexure 13.**
- Bio-methane spent wash (BMSW) and concentrated spent wash was found stored in multiple effect evaporators (MEE) at the sites. At Hitachi land 600m^3 of spent wash was found stored in lagoon in place of 3500 m^3 and at Ajitpur land 14050m^3 of spent wash was found stored in lagoon in place of 21500 m^3.

A detailed inspection report is annexed as **Annexure 4**.

M/s Usha Steel Process (Varun Steel) inspected on 06.07.2020:

- This industry is in the red category (small scale).
- Per day pickling of 1000 M.S. steel or rim is done.
- ETP has been installed in the industry to treat the wastewater. Recently, the strengthening of work of ETP has been done.
- Flow meters on inlet and outlets and separate energy meter has been installed.
- Treated water is being reused. No discharge is being done in any river or drains.
- It was also presented that due to less production at the time of inspection no water sample was collected.
- EC of 2.5 lakh was imposed which has already been deposited.

- A show-cause notice has been issued to the industry dated 19.07.2019 under Air Act, 1981 and Water Act, 1974.
- As per the inspection report conducted on 12.11.2019, it was mentioned that Industry had valid consent under Air and Water Act till 31.12.2020. The industry has been authorized for hazardous waste management till 2025.

A detailed report is annexed as **Annexure 5**.

M/s Damiya (PJ) Foods Pvt. Ltd. inspected on 06.07.2020:

- This industry is categorized in orange small scale industry category.
- The work of strengthening of ETP has been done.
- It was observed that the ETP was installed with a flow meter and a separate energy meter.
- The industry has been authorized for hazardous waste management till 05.04.2025.
- EC of 2.5 lakh was imposed on the M/s Damiya (P.J.) Foods Pvt. Ltd. which has already been deposited.
- A show-cause notice has been issued to the industry dated 19.07.2019 under Air Act, 1981 and Water Act, 1974.
- As per the inspection report conducted on 12.11.2019, it was mentioned that Industry has valid consent under Air, and Water Act till 31.12.2020.

A detailed inspection report is annexed as **Annexure 5**.

Compliance received from the UPPCB in response to the questionnaire sent from the Oversight Committee on 19.10.2020 with regard to the industries located in Rampur/Moradabad is as follows:

<table>
<tr><th>S. No.</th><th>Question</th><th>Answer</th></tr>
<tr><td>1</td><td>What is the total water consumption of all the units? Provide the details industry-wise.</td><td>
<table>
<tr><th>S.No.</th><th>Name and Address of the Industry</th><th>Freshwater consumption</th></tr>
<tr><td>1</td><td>Radico Khaitan Ltd, Rampur</td><td>5096 KLD</td></tr>
</table>
</td></tr>
</table>

		2	Usha Steel Process, Ajitpur Industrial Estate, Rampur	2 KLD
		3	Damya (PJ) Foods Pvt Ltd	13.5 KLD
		4	Swati Menthol and Allied Ltd Unit I, Rampur	15 KLD
		5	Rana Sugar Ltd, Belwada, Moradabad	273 KLD
2	Total production at each unit?	S.No.	Name and Address of the Industry	Production
		1	Radico Khaitan Ltd, Rampur	1024.6 Lac Ltr / Annum (Alcohol)
		2	Usha Steel Process, Ajitpur Industrial Estate, Rampur	1000 Sheets /Day (pickling)
		3	Damya (PJ) Foods Pvt Ltd	13 MTPD (Sauce, catchup etc)
		4	Swati Menthol and Allied Ltd Unit I, Rampur	10 MTPD (menthol and Allied Products)
		5	Rana Sugar Ltd, Belwada, Moradabad	6500 TCD (Sugar)
3	What is the water utilisation break up from different sources i.e. Surface water, Groundwater, and Reuse of treated water?	S.No.	Name and Address of the Industry	Ground Water	Reuse
		1	Radico Khaitan Ltd, Rampur	2600 KLD	2496 KLD
		2	Usha Steel Process, Ajitpur Industrial Estate, Rampur	0.8 KLD	1.2 KLD
		3	Damya (PJ) Foods Pvt Ltd	13.5 KLD	5.0 KLD
		4	Swati Menthol and Allied Ltd Unit I, Rampur	15 KLD	-
		5	Rana Sugar Ltd, Belwada, Moradabad	273 KLD	-
4	Are they using water from nearby drains? if yes, how much and how?	No			
5	What is the current status of rain water harvesting? Had any inspection being done for the rain water harvesting system? What is the efficiency of the rain water harvesting system?	S.No.	Name and Address of the Industry	RWH	Inspection
		1	Radico Khaitan Ltd, Rampur	yes	By CGWB
		2	Usha Steel Process, Ajitpur Industrial Estate, Rampur	No	-

<table>
<tr><td></td><td></td><td>
<table>
<tr><td>3</td><td>Damya (PJ) Foods Pvt Ltd</td><td>Yes</td><td>By CGWB</td></tr>
<tr><td>4</td><td>Swati Menthol and Allied Ltd Unit I, Rampur</td><td>Yes</td><td>By CGWB</td></tr>
<tr><td>5</td><td>Rana Sugar Ltd, Belwada, Moradabad</td><td>Yes</td><td>By CGWB</td></tr>
</table>
</td></tr>
<tr><td>6</td><td>Is there any agency providing water to the unit?</td><td>No</td></tr>
<tr><td>7</td><td>Is there any development or planning to reduce the overall water consumption in the Industry? If any, please elaborate.</td><td>____</td></tr>
<tr><td>8</td><td>Have the water meters being installed in the Industry? If yes, what is the monitoring mechanism and standardisation process being followed?</td><td>
<table>
<tr><td>S.No.</td><td>Name and Address of the Industry</td><td>Water meter Installed</td></tr>
<tr><td>1</td><td>Radico Khaitan Ltd, Rampur</td><td>Yes</td></tr>
<tr><td>2</td><td>Usha Steel Process, Ajitpur Industrial Estate, Rampur</td><td>Yes</td></tr>
<tr><td>3</td><td>Damya (PJ) Foods Pvt Ltd</td><td>Yes</td></tr>
<tr><td>4</td><td>Swati Menthol and Allied Ltd Unit I, Rampur</td><td>Yes</td></tr>
<tr><td>5</td><td>Rana Sugar Ltd, Belwada, Moradabad</td><td>Yes</td></tr>
</table>

The logbook is being maintained by the industries.
</td></tr>
<tr><td>9</td><td>Had any EIA being conducted for the industry? If any, please provide the details.</td><td>
<table>
<tr><td>S.No.</td><td>Name and Address of the Industry</td><td>EIA Conducted or not</td></tr>
<tr><td>1</td><td>Radico Khaitan Ltd, Rampur</td><td>Yes (conducted study on “Impact of Ground water Abstraction and Ground Water Recharge on Ground water scenario through M/s Aqua Salvus, Lucknow.)</td></tr>
<tr><td>2</td><td>Usha Steel Process, Ajitpur Industrial Estate, Rampur</td><td>No</td></tr>
<tr><td>3</td><td>Damya (PJ) Foods Pvt Ltd</td><td>No</td></tr>
<tr><td>4</td><td>Swati Menthol and Allied Ltd Unit I, Rampur</td><td>No</td></tr>
<tr><td>5</td><td>Rana Sugar Ltd, Belwada, Moradabad</td><td>No</td></tr>
</table>
</td></tr>
</table>

10	What is the future plan of industry to work as per the NGT orders? Have any planning and progress being done to run industry as per the norms stated by Hon'ble NGT? Has any planning and progress being done to run industry as per the standards laid down by different applicable statutes and also the directions given by Hon'ble NGT?	_____
11	Please also attach the photographs wherever it is helpful with the compliance report?	_____

6. Compliance report received from these Industries

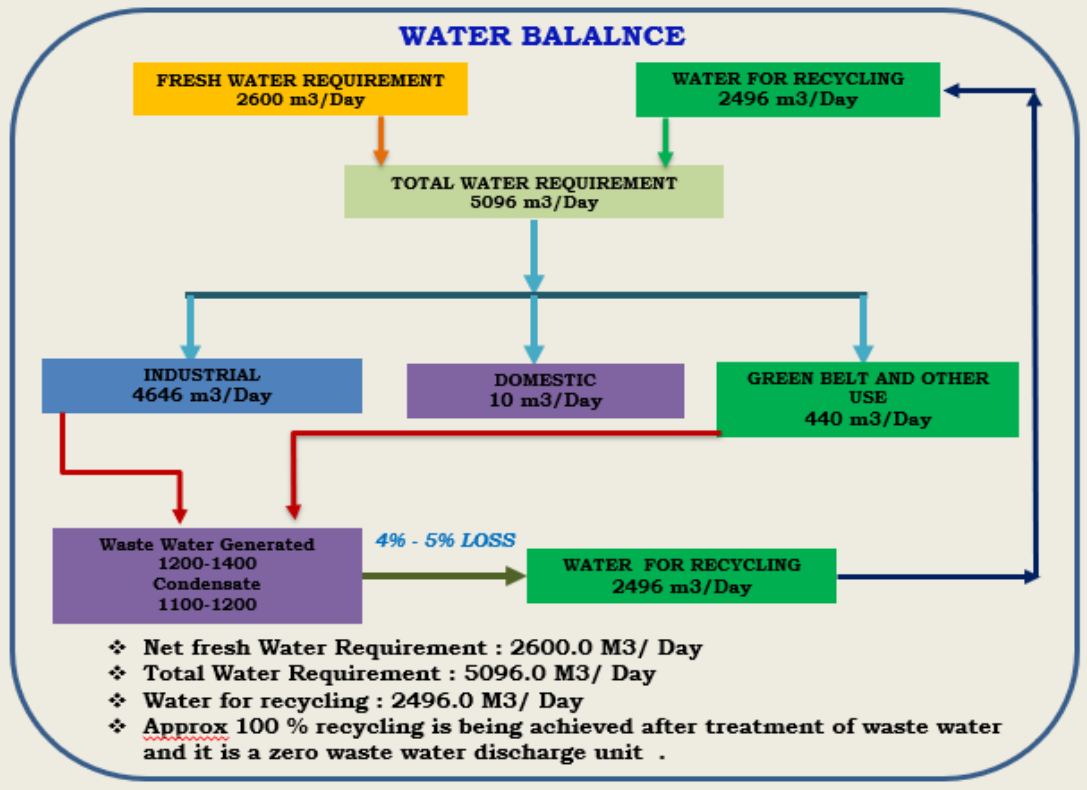
1. Radico Khaitan

The Radico Khaitan Ltd., Rampur had presented their representation to the Hon'ble Oversight Committee dated 08.10.2020. The details are as follows:

- The industry is a water intensive industry. However with innovative steps the industry had reduced their fresh water requirements from 6100 m^3/day to 2500 m^3/day. The balance water requirement of 3600 m^3/day is met through recycled water.
- The industry had been paying upto Rs 2500000/- per Year for the last 25 years as water cess under erstwhile Water Prevention and Control of Pollution) Cess Act, 1977 till May 2017 when the said Cess Act was replaced vide the Taxation Laws (Amendment) Act, 2017.
- The unit is a Zero Discharge Industry (ZLD) and they are treating there wastewater/effluents. Along with it the industry is also generating electricity with the use of biogas generated during the treatment of waste water. They are producing 95% of the total power required.
- Industry had pollution controlling devices, online cameras, installed in the premises as per the UPPCB Guidelines.
- Industry had applied for the NOC before expiry of the NOC period that was for 2 years from 17.10.2016.
- As per their representation company is in compliance with the guidelines. The details of the representation made by Radico Khaitan are annexed as **Annexure 6.**

To monitor the compliance of the Industry Oversight Committee had sent a set of questions dated 19.10.2020 to the Industries. The responses with regard to Radico khaitan are as follows:

- The total consumption of the distillery is 5096 m^3/day.
- The total production at each unit is:
    I. Molasses – 200 KL/day ,
    II. Grain and Malt – 108 KL/day
    III. Total Production Capacity - 1024.6 Lac Ltr / Annum
- The water consumption is in the range of
    I. 7.0 Kl/KL of Molasses Spirit, Grain Spirit and Malt Spirit
    II. Balance 440 KL/day fresh water is used in bottling section



III. The industry is not using any water from the nearby drains

IV. Rain water harvesting system is installed in plant premises. It was found satisfactory by the CGWB, Lucknow Authority in the inspection.

V. The distillery has implemented advanced technologies in Batch fermentation and distillation. These technologies generate spent wash 15 KL to 8-9 Kl/KL of alcohol production. Presently the industry has commissioned FED batch fermentation, multi-pressure distillation along with integrated evaporation.

VI. The industry had Magnetic type flow meters at the raw water withdrawal points at all the three borewells. Flow meters are being calibrated through NABL certified laboratory on annual basis.

VII. The industry recently had undergone Impact of Ground water Abstraction and Ground Water Recharge on Ground water scenario through M/s Aqua Salvus, Lucknow which is an approved agency. The report has been submitted to CGWA and CGWB vide letter dated 12 May 2020.

VIII. The industry was inspected in the joint inspection by CPCB and UPPCB. The report of Joint inspection is still awaited.

IX. Detailed responses to the questions of Oversight committee are annexed as **Annexure 7**.

- Again, The Industry had submitted their second representation on 21 Feb 2021. The details of the representation are annexed as **Annexure 17**.

The responses received from Rana Sugar Limited, Belwara, Moradabad are as follows:

- The total water consumption is 273 m^3/Day
- The total production is 978.6 m^3/day.
- The Ground water extracted per day is 273 m^3/day. The utilisation of the ground water extracted is as follows:
    I. 198.6 m3/ day water is used in DM plant
    II. 75.0 m3/day water used in cooling tower
- The treated water is used for the irrigation of planted plants, farmer's field and for gardening.
- Industry is using no water from the nearby drains.
- At present there is no rain water harvesting system in industry.

- As per the compliance it appears there is no solid plan for reducing the overall consumption of water or reuse the treated water.
- Magnetic flow meters are installed.
- A detailed report is annexed as **Annexure 8.**

7. Minutes of the meetings of Oversight Committee

The Oversight Committee has taken up this case on 14.07.2020, 24.07.2020, 04.11.2020 and 28.12.2020. During the meetings the following points have come to light:

1. During the meeting held on 14.07.2020, the Committee reviewed the progress of abatement of pollution in river Kosi in Rampur District caused by polluting industrial units. Those units which are polluting tributaries of river Ganga and are in Uttar Pradesh were taken up for the discussion namely:
    - M/s Radico Khaitan Limited,
    - M/s Damya PJ Food Private Limited and
    - M/s Varun Steel.
2. The committee raised the issues of non-compliance that emerges on viewing the compliance reports submitted. The issues and the directions are as follows:
    - **M/s Radico Khaitan Limited:**
        a) **Identification of officers who had given permission to run the unit during the period 17.02.2019 to 11.05.2019**: Hon'ble NGT had asked the Chief Secretary, UP to submit a response by e-mail. So far response has not been submitted.
        b) **Recovery of environmental compensation**: The committee had directed that the unit had been illegally continuing its production from 17.02.2019 to 11.05.2019 and, therefore, the price of alcohol produced during the period should be recovered from it. CPCB has neither assessed the price of alcohol produced during the said period nor has it issued any notice. CPCB may take steps for compliance.

c) **CPCB in its compliance report has asked CGWA to calculate water charges after expiry of NOC**: The Committee had recorded that not a penny had been deposited by the unit as charges for groundwater extracted. CPCB in its compliance report has asked CGWA to calculate water charges after expiry of NOC. Neither those charges have been calculated nor notice given nor any money realized for these water charges.

d) **It was directed by the committee that wherever lagoons are removed, land should be utilized for forestry**: If Lagoon-I had been dismantled and the area of Lagoon-II and Hitachi site has been truncated, as reported by CPCB in its compliance report, then the area vacated by the lagoon should be utilized for forestry purpose. The UPPCB may inspect and let this Oversight Committee know the compliance.

e) **The Committee had asked that the requirement of groundwater should be calculated**: Though directions have been given, the actual requirement has not been calculated. CPCB may be asked to do so and let this Committee know about it within one month.

- **M/s Damya PJ Food Private Limited, Rampur**

  a) It may be ascertained whether the unit has paid environmental compensation. It may also be reported whether the unit has taken NOC from CGWA.

- **M/s Varun Steel, Rampur**

  a) It should be ascertained whether the unit has taken NOC from CGWA. It may also be ascertained whether it has taken authorization for hazardous waste management.

The detailed MOM is annexed as **Annexure 9**

3. During the meeting held on 24.07.2020, the issues raised in the meeting held on 14.07.2020 were discussed. The details are as follows:

- Additional Chief Secretary, Excise Shri Sanjay Bhoos Reddy mentioned that as far as identification of officers and fixing of responsibility for running the Radico Khaitan unit illegally from 17.02.2019 to 11.05.2019 is concerned, they have already instituted an enquiry based on the report of Commissioner. The file has been put up for orders and they would send the compliance through Chief Secretary to Hon'ble NGT within a week. He mentioned that they would calculate the price of alcohol manufactured illegally during this period from 17.02.2019 to 11.05.2019 and submit it to the Committee so that it can be informed to Hon NGT for recovery of additional compensation.
- The Committee also directed CPCB and the UPPCB to carry out inspections on issues relating to three Ganga Pollution Monitoring Committee reports and let the Committee know about the progress in the next fifteen days.

The detailed MoM is annexed as **Annexure 10**.

4. The Oversight Committee reviewed the progress of implementation of orders of Hon'ble NGT dated 15.01.2020 in **OA No. 324/2016** in re: *Shailesh Singh vs State of UP and others* on 04.11.2020. The details are as follows:

   As per the discussion with Director Central Ground Water Authority (CGWA) Shri PK Tripathi it was informed that they have issued guide-lines dated 24.09.2020 to regulate and control ground water extraction in the country. These guidelines are applicable in 22 States and 2 UTs which have not come out with their respective ground water legislations.

   - The State of UP has already enacted its ground water legislation, so NOC in all such cases would be granted by the State Ground Water Board.

   - Director, UP Ground Water Department Shri VK Upadhyay mentioned that the State of Uttar Pradesh has already enacted "The UP Ground Water Act, (Act no.13 of 2019)" published in Gazette dated 7th August 2019. Vide Gazette Notification dated September 11, 2019, the Act has been made effective with effect from October 02,

2019. The Rules also have been framed and published in Gazette dated 25th Feb 2020 notified with effect from 20.05.2020.

- An amendment has been notified in the Rules on October 06, 2020 amending the timelines in the Rules for submission of applications, submission of proposal by SGWB, installation of treatment Plants and their physical verification. They have notified "The State Groundwater Management and Regulatory Authority" vide Notification Dated November 13, 2019.

- Director, Groundwater mentioned that they have already set up a portal, which will shortly be inaugurated by the Chief Minister. He mentioned that the State Government had decided that these Rules would be implemented in the State of UP from October, 2020. **The Oversight Committee felt that despite the above Gazette Notifications fixing the date of implementation, there still exists lot of confusion in the field. Since the application can only be accepted online and the Portal is not ready yet, hence in practice nobody can apply for NOC. No wonder, there is an overlap with the CGWA and the users are not clear where to apply. The Committee desired that the Act and the Rules, the procedure and the date from which these rules are effective and the date from which the State Portal will start accepting NOC applications should be placed in public domain so that the public should know whom to approach regarding NOC, the documents required alongwith the application, the time-lines within which the NOC would be given and the process for monitoring the implementation of the rules. The Oversight Committee directed the SGWA to give it a copy of the gazette notification to it.**

- The Committee also discussed the recent Guidelines dated 24.09.2020 issued by the CGWA regarding grant of permission for ground water extraction to various industries. The guidelines mentioned that as far as renewal of NOC in over-exploited blocks is concerned, the renewal for all users would be for two years

subject to inability of the local government water supply agency to supply water, use of water efficient technologies, annual water audit by the project proponent, monitoring of water level using piezometers by project proponent, compliance of rain water harvesting by the project proponent, payment of ground water extraction charges and water restoration charges as prescribed by him and submission of Impact Assessment Report and Socio-economic Impact Report by him. In case CGWA is unable to process the application within 90 days, there is a provision of deemed renewal which will be effective till the date of renewal.

- The Oversight Committee examined these guidelines in the light of Hon'ble NGT order dated 20.07.2020 in **OA No. 176/2015** in re: *Shailesh Singh vs Hotel Holiday Regency, Moradabad and others*. Hon'ble NGT had directed that **there will be no general permission for ground water extraction, particularly to commercial entities without Environment Impact Assessment covering carrying capacity aspects by expert committee.** The permission would be granted as per Water Management Plan, based on mapping of individual units. It will be for specified time and specified quantity. Digital flow-meters would be used, which cannot be accessed by the proponent. There will be mandatory annual calibration by the authorized agency at proponent's costs. There will be annual audit by independent and expert evaluators which will be published online. **The audit report and record of ground water level would be uploaded on website. The complete exercise would be done within three months.**

- The Committee noted with satisfaction that the existing system of calculating the ground water recharge based on the notional Rule of Thumb (having water recharge pits with twice the volume of extracted water by industry) has been replaced by assessment of water recharge based on actual measurements of ground water levels by piezometers. However, monitoring of water level has been left to the project proponent who would record the observations of piezometers and submit to CGWA through a portal. This is in contradiction to the NGT directions which

mentioned that digital flow-meters should be used for measurement, which cannot be accessed by the project proponent and which has to be mandatorily calibrated annually by the authorized agency.

- The Committee noted that while the CGWA guidelines mentioned about the water audit by individual units, there is no provision of water management plan of the area or mapping of the area which could decide the availability of water and determining the carrying capacity of that particular area. **The Oversight Committee was concerned whether the function of regulation would be done by the Regulator itself based on technical inputs from experts or it would abdicate its role in favour of a system of self-assessment or at best Third Party Certification. The choice of methodology of regulation would make or mar the efficacy of regulation. The Oversight Committee felt that if strict monitoring of entire arrangement is not done by the regulating agency, there are full chances that this exercise will be only on paper and the users will be fudging the data and tampering with the measurement tools.** Even the concept of annual audit by independent expert evaluators has not been provided in the central guidelines. **The Oversight Committee felt that the CGWA should be asked to incorporate the directions of Hon'ble NGT fully in its right spirit in their existing guidelines in the light of the NGT order dated 20.07.2020.** The committee examined these guidelines because the committee was informed by Mr VK Upadhayay that the State guidelines are almost similar. It was also informed that in the State of U P the renewal of NOC shall be issued for five years. The Committee directed Director State Groundwater Authority to send a copy of their guidelines so that the same may be examined in the light of NGT directions.

The Committee examined the cases of different Companies mentioned in the order in the light of Hon'ble NGT directions.

M/s Radico Khaitan Limited

In case of M/s Radico Khaitan Limited, the Committee wanted to know:

(i) Whether the Chief Secretary, UP had filed response to para 9 of the Tribunal's order dated 23.07.2019?

(ii) Whether the Central Pollution Control Board (CPCB) and the State Pollution Control Board have submitted their compliance status report as directed by the Hon'ble NGT?

(iii) Whether the gaps, which have been mentioned in the Inspection Report of the Joint Inspection Committee, have been rectified?

(iv) Whether Environmental Compensation of Rs 7.29 crore levied by the Hon'ble NGT has been paid by the Company or not?

(v) Whether the recommendation regarding deposit of the price money in respect of alcohol produced during the CPCB Closure order between 17.02.2019 and 11.05.2019 has been recovered as Environmental Compensation from the Company or not?

(vi) Whether a separate electricity meter exclusively for ETP has been installed by the Company so that it can be independently used for verification?

It was mentioned that the Chief Secretary has filed his response before the NGT on 28.08.2020. The Committee desired that a copy of the same may be provided to it to enable it to incorporate it in its report to NGT. Regarding the compliance report of CPCB, it was mentioned that the latest status report of CPCB dated 24.09.2020 has been filed before the NGT. The Committee desired a copy of it to be able to comment on it in its report. In its last meeting the Committee had desired that CPCB and UPPCB may conduct a joint inspection as directed by Hon'ble NGT to verify the compliance by the company. It was mentioned that a Joint Inspection by CPCB and UPPCB has been done on 27/28 October and the report is still under finalization with CPCB. The Committee desired that a copy of the report be given to it to enable it to comment on it in its report. The representative of the Company mentioned that they had fully complied with all the directions of Hon'ble NGT. The Joint Inspection Report is

awaited from CPCB which would shed more light on the extent of compliance of NGT Directions by the Company. It was reported that the Company had deposited the EC of Rs 7.29 Crore. The Company has not deposited the price money of alcohol that it produced during the period of closure imposed on it by CPCB and has represented against it.

Representatives of M/s Radico Khaitan mentioned that they are a fully compliant company. They mentioned that M/s Radico Khaitan is a Zero Liquid Discharge industrial unit. No industrial effluent is discharged from the Unit in any drain or any water body. It generates its own power by treating waste water and generating Bio Gas with which about 95% of its total power consumption is met. M/s Radico Khaitan has Bio Gas based boilers for steam generation attached with Steam Turbine for power generation and also Bio Gas based engines wherein power is generated directly from Bio Gas in place of Steam route. They also use biogas based generators from which power is generated from biogas. They have installed pollution control devices in their premises at the optimum efficiencies comprising of two stage multi-effect evaporators, bio-digesters, sludge settling system with Lamella clarifiers, diffused air floatation, clarifiers, filter press, three stage RO plants, bio-methanated Sp. Wash evaporators, bio-composting and condensate treatment unit. They have reduced their fresh water requirement from 6100 cubic meter per day to 2500 cubic meter per day. They are recycling and reusing water in their plant. They have been paying water cess for the past about 25 years till 2017 amounting to Rs 25 lac per year to UPPCB under Water (Prevention and Control of Pollution) Cess Act, 1977 till this Act was abolished and included in Tax statutes. They had been issued NOC for ground water extraction on 17.10.2016 for two years. Before the expiry of this period, they had applied for renewal of their NOC on 16.09.2019 which is pending with CGWA. They mentioned that CGWA officers have inspected their unit and had found it fully compliant and thereafter they have recommended to their Head Office for issue of NOC. They mentioned that they have submitted an Impact Assessment Report by accredited consultant to CGWA on 12.05.2020. They also mentioned that the CPCB has already inspected their Unit and the status report dated 29.09.2020 has been submitted by CGWA to Hon'ble NGT. M/s Radico Khaitan submitted a detailed status note to the Oversight Committee on 08.10.2020, which is at **Annexure-11.**

The CGWA submitted a written reply to questionnaire sent to them by the Oversight Committee. They mentioned that the Unit is using 2600 cubic meter per day ground water through 03 existing tubewells. Actual ground water abstraction by the firm from these three tubewells from October 2016 to September 2019 for three years is 2007 cubic meter per day. The total water requirement of the firm is 4600 cubic meter per day, out of which ground water requirement is 2600 cubic meter per day and remaining 2000 cubic meter is to be met through recycled water. The Unit is not using any water from nearby drains. The firm has implemented ground water recharge to the tune of 20,02,765 cubic meter per year through ponds and rain water harvesting in factory premises. This quantum is higher than the one mentioned in NOC. Water meters have been installed by the industry. The said reply of CGWA is **Annexure-11**.

The Oversight Committee wanted to know whether the recharge quantity on which the permission has been granted is based on actual piezometer measurement or just by rule of thumb. It was mentioned that the CGWA at present gives permission based on the rule of thumb criteria that the Unit should have dug ponds/water bodies with a volume of 200% of the requirement of underground water.

The Oversight Committee also wanted to know whether this water requirement of 2600 cubic meter per day is based on some water audit report. The representative of the Unit said that this requirement has been worked out based on their actual working. The Committee wanted that the Unit should conduct a water audit of its factory by technical experts so that any wastage/leakage could be removed, inefficient water usage practices could be modified, water saving opportunities could be utilized, treated water use could be maximised and use of fresh water could be minimized.

The Committee also wanted to know whether the treated municipal water could be used by the Company and whether they have ever explored the possibility of using the treated water. Incidentally it was checked from Jal Nigam that they have two STPs of 14 MLD and 8 MLD respectively in the municipal limits from where treated water is available. It was suggested to the Company by the Oversight Committee that they may explore the possibility of using this treated water from Municipal Corporation along with a tertiary treatment plant.

Their requirement is only of 2.5 MLD whereas the availability of treated water is 22 MLD. Even if they use some of this treated water, the use of ground water can be substantially reduced. The representative of the Unit assured the Oversight Committee that they would explore the possibility of using the treated municipal water.

R. K. Tiwari, Chief Secretary presented their compliance with regard to the OA No. 324/2016 dated 28.08.2020. The details are as follows:

- The Principle Secretary Excise Department State of UP sent letter earlier dated 23.02.2019 and 02.04.2019, it was informed that M/s Radico Khaitan Ltd is achieving Zero Liquid Discharge norms.
- In the Joint Inspection by CPCB and UPPCB dated 10-11th Jan 2019 no colour and odour was observed in the downstream Rampur drain before confluence with river Kosi and report concluded absence of any industrial discharge into the monitored stretch of river Ramganga.
- CPCB vide letter dated 02.01.2019 kept in abeyance the closure order dated 24.12.2018 and allowed the operation of the said unit. CPCB Further vide letter dated 18.02.2019 re-imposed the closure order dated 24.12.2018. The closure order of CPCB dated 18.02.2019 relied upon the finding of inspected dated 10 and 11 Jan 2019, in which no such default by M/s Radico Khaitan Ltd Rampur was observed.
- The joint inspection report made specific recommendations for treatment of spent wash generated from operation of the unit and achieving Zero Liquid Discharge.
- Vide letter dated 23.02.2019 and 02.04.2019 of Principal Secretary Excise also highlighted the fact that sudden closure order against M/s Radico Khaitan Ltd. Rampur is bound to disrupt the production of potable alcohol in the state of UP since the unit under question contributes to 30% of country liquor supply in the state and any scarcity of genuine liquor products may lead to consumption of illicit liquor leading to avoidable social problems and even mortality.
- The State required CPCB to review directions dated 18.02.2019 re-imposing the closure order dated 24.12.2018 in the light of the above facts at the earliest.

- CPCB revoked its closure order on 16.05.2019 relying on the representation letter dated 23.02.2019 and 02.04.2019 of Department of UP Government.
- Commissioner Moradabad Division formed a committee dated 13.02.2020 for inquiry into the above issue.
- Detailed letter of Chief Secretary is annexed as **Annexure 12**.

M/s Rana Sugars Limited

M/S Rana Sugar Ltd was granted NOC on 14.10 2016. An inspection was carried by CGWA on 30.4.18 when the sugar plant was found to be non-operational and the distillery had not been set up. Accordingly the NOC was cancelled by CGWA on December 10, 2018. Subsequently the State Government Departments gave permission to the Company to run the distillery on 17.04.2019. UPPCB has also given the permission to Operate. However the NOC of CGWA has not been given and the unit is drawing ground water without CGWA permission on the pretext that it has applied to CGWA and its application is pending there.

It was mentioned by M/s Rana Sugars Limited that they have installed capacity of 820 cubic meters per day and they are using 272 cubic meters per day for their sugar factory, 350 cubic meter per day for their distillery and 20 cubic meter per day for domestic consumption. They mentioned that they are doing 200% recharge by maintaining recharge ponds and water bodies for which they have four piezometers which are connected to State Head quarters. Both CGWA and SGWA mentioned that they are not aware about this and they are not monitoring the recharge of this Unit. It was mentioned by the unit that they have already applied for NOC with CGWA and the application is pending there. It was directed by the Committee that the unit should approach the competent authority for NOC for water abstraction which should take a decision based on all the policy parameters at the earliest. The Unit should at the same time get a water audit done to reduce its water consumption. It should also explore the possibility of using treated municipal water either wholly or partially to cut down on ground water requirements.

M/s Swati Menthol & Allied Chemicals Ltd

M/s Swati Menthol & Allied Chemicals Ltd is extracting 15 cubic meter underground water per day without any permission from CGWA. They mentioned that they have applied to CGWA on 06.03.2018 and the application is pending there. The Unit was directed to get a water audit done to reduce its ground water consumption. They were directed by the Oversight Committee to explore the possibility of using treated water and also to obtain NOC as per Rules from the competent authority which should decide the case on priority based on policy parameters.

M/s Varun Steel (Usha Steel)

M/s Varun Steel was again found using underground water of 2 kl per day for Pickering operations without the NOC from CGWA. They mentioned that they have applied to CGWA on 02.08.2019 and their application is pending there. They have deposited the EC of Rs 2.5 Lakh imposed on them. The Unit was directed to get a water audit done to reduce its ground water consumption. The Company was asked to explore the possibility of using the treated water from municipal sources and also to obtain NOC as per Rules from the competent authority which should decide the case on priority based on policy parameters.

M/s Damya PJ Foods Pvt Ltd

M/s Damya PJ Foods Pvt Ltd was also using 10-12 kl ground water per day for their food unit without permission from CGWA. They have deposited the EC of Rs 2.5 Lakh imposed on them. The Unit was directed to get a water audit done to reduce its ground water consumption. They were asked to explore the possibility of using municipal treated water, which they refused because most of their supply is food product where treated water cannot be used. They were directed to obtain NOC as per Rules from the competent authority which should decide the case on priority based on policy parameters.

The Oversight Committee was anguished to note that all these units continue to abstract Ground Water for more than 10 months of the NGT order in this Overdrawn Block

without any NOC from CGWA in blatant disregard to the Hon'ble NGT order dated 15.01.2020 without depositing a penny of Environment Compensation that has been imposed on them either by UPPCB or CGWA. UPPCB and CGWA/SGWA were directed to ensure strict implementation of NGT's orders.

SGWA was asked by the Oversight Committee to send a copy of the Notification to the Committee regarding the date from which it will come in operation. CPCB was asked to submit a copy of its report dated 20.09.2020 to the committee. UPPCB was asked to submit a copy of the CS reply dated 28.08.2020 to the Oversight Committee so that both these documents can be examined by the Committee before sending its report to Hon'ble NGT. CPCB was also asked to submit a copy of the Joint Inspection Report of the inspection carried on 27-28 October to enable the Committee to analyse the compliance of NGT orders by the company.

Detailed minutes of the meeting are annexed as **Annexure 11**.

5. On 28.11.2020, the Oversight Committee again conducted a meeting to discuss the status and findings of the joint inspection report conducted on 27-28 October 2020. Also the status report of CPCB filed before the Hon'ble NGT on 24.09.2020 was discussed (The extracts of the status report related to are annexed as **Annexure 12**).

8. Observations of the joint inspection of CPCB and UPPCB

The CPCB and UPPCB made the following observations during the joint inspection:

1. At the time of inspection the floating levelling system was not operational at Ajeetpur site. Although the concentrated spent wash was within the limit marked by UPPCB.
2. The total area of two bio-composting yards was 60 acres out of which 25 acres was covered and remaining 35 acres of area was uncovered or open. The requirement of covered bio-compost area to operate at consented capacity of 200 KLPD is 24 acres.

3. Water logging was observed near the lagoon at Hitachi site. Samples of the same was collected by Joint team.
4. At bio-compost yard of Ajeetpur site, it was observed that at leachate collection pit, transfer pump was not provided by the unit.
5. **COD was reported from the ground water is a point of concern and probable source of it should be identified.**
6. **Site:**
    i. **Hand-pump of Hitachi Bio-compost Yard: The concentration of Copper and Iron was found beyond the permissible limits.**
    ii. **Piezo-metric well u/s of Hitachi Yard: The concentration of COD, Iron, Manganese and led was found beyond permissible limits.**
    iii. **Piezo-metric well d/s of Hitachi Yard: The concentration of COD, TDS, TS, Iron, Manganese, Lead and Colour was found beyond the permissible limits.**
    iv. **Piezo-metric well u/s of Ajeetpur Yard: The concentration of COD, Iron and Manganese was found beyond the permissible limits.**
    v. **Piezo-metric well d/s of Ajeetpur Yard: The concentration of COD, Iron, Manganese and Lead was found beyond the permissible limits.**
    vi. **Groundwater from the borewell in unit premises: The concentration of Iron and Manganese was found beyond the permissible limits.**
7. **As per the report the probable reasons for the contamination are leaching of the iron and galvanised pipes which seems very superficial and a detailed study should be done in this regard. Presence of high concentration of pollutants in the groundwater samples calls for a detailed analysis of soil profile to check the level and source of contamination in the area.**
    1. **The analysis of samples drawn from the STP indicates that the industrial waste is rich in Iron, Copper and Manganese.**

The recommendations of the joint inspection are as follows:

1. **The unit shall obtain NOCs for the withdrawl of groundwater at earliest.**

2. **The unit shall ensure storage of concentrated spent wash with total solids 30% in both the lagoons at Hitachi and Ajeetpur site) for use in bio-composting.**
3. **The unit shall provide proper lined surface in bio-compost yard at Hitachi site so that possibility of leaching shall be eliminated.**
4. **The unit shall take measures to stop contamination of piezometer well at downstream of Hitachi site.**
5. **The unit shall carry out detailed study to identify contamination source of Iron, Manganese and Lead of piezometric wells, hand pumps and bore wells and carry out remedial measures.**

Detailed report is annexed as Annexure 13.

9. Issues:

1. Compliance of NGT orders:

The Oversight Committee was informed in its meeting on 04.11.2020 that the Chief Secretary has filed his response to Para 9 of NGT's order dated 23.7.19 before the NGT on 24.8.2020 As directed by NGT, a Joint Inspection by CPCB and UPPCB has been done on 27/28 October 2020 and report has been submitted.. It was also informed in the meeting on 4.11.2020 that the Company had deposited the EC of Rs 7.29 Crore as directed by NGT.The Company has not deposited the price money of alcohol that it produced during the period of closure imposed on it by CPCB and has represented against it.

2. Fulfilment of conditions of compliance of Joint Inspection dated 5.6.2019.:

CPCB had issued closure direction against M/S Radico Khaitan on 24.12.18.On 05.06.2019, the Joint Committee carried out an inspection of the unit which was overseen by Justice Arun Tandon. An inspection was also carried out in the industry from 10.06.2019 – 12.06.2019. A number of technical irregularities were noticed in these inspections which have been listed in the report of the Committee. They have also been elaborated in the NGT order dated 15.01.2020. Hon'ble NGT had directed the CPCB and State Pollution Control Board to

conduct a joint inspection of the unit and file a compliance report.The Joint insection was done on October 27-28, 2020 and report was submitted. The Oversight Committee had also called the representatives of the industry as well as of CPCB, UPPCB, CGWA and SGWA on 04.11.2020 for discussion on the compliance. The representatives of the industry have mentioned that they have complied with all the points raised by the Joint Committee and their compliance is complete. The important compliance conditions were as follows:

The excess capacity of the lagoons was to be dismantled. As per Joint inspection report dt 27.10.20, the unit has restricted its excess lagoon capacity from 90433cubic meters to 25000 cubic meters.

The unit had to take permission of ground water abstraction from CGWA. The unit has informed that they have taken permission from SGWA as annexed at Annexure 16.

Drawl of underground water had to be restricted. The compliance has not been reported. The Unit needs to implement Water Audit report. It also needs to contact Municipal Authorities for getting retreated water. It may install a tertiary water treatment plant for utilising municipal treated water for its consumption.

The charges for groundwater had to be paid. So far compliance not done. CPCB has calculated ground water charges as per Table 5.2B and 5.3 B as mentioned in NGT order dated 20.7.2020 in OA 176/2015. SGWA/CGWA may adopt them and accordingly charge the units for current charges as well as past arrears, where no charges were deposited.

The rain water harvesting parameters need be monitored. So far compliance not done. CGWA was doing it based on thumb rule of 50% recharge for each submergence. This is a notional figure and needs to be replaced by actual monthly piezometric readings of groundwater level. SGWA should install these meters and the readings be taken departmentally. The meters may be connected online with central computer at SGWA Headquarters.

Calibration of water flow meters had to be done. This is being complied through NABL accredited labs annually.

The unit had to maintain adequate covered bio compost area as per its consented capacity of 200 KLPD. CPCB in its Joint Inspection dt 27.10 .2020 informed that it has 25 acres of covered bio composting area out of total 60 acres of total bio composting area as against requirement of 24 acre commensurate with its consented capacity. Hence the area is adequate. However the Joint Inspection found that ground water of Hitachi well was contaminated through seepage from bio composting activity.

The unit was directed to maintain proper records of bio compost generated and sold. The unit officers have confirmed that they are maintaining them properly.

The Unit was asked to deposit EC of Rs 7.29 crores. The unit officers confirmed having deposited the amount.

The unit was asked to install a separate electricity meter for its ETP. The unit officers confirmed compliance.

3. **Status of Ground Water abstraction:**

After keeping the renewal application with it for about one year, the CGWA has mentioned in the meeting on 02.11.2020 with Oversight Committee that though it has finalised its guidelines on 24.09.2020, yet they are not applicable to the State of UP, which has enacted its own Act and formed its own Ground Water Authority. The Director, State Ground Water Authority mentioned in the meeting that The UP Ground Water Act 2019 has been enacted, their Rules have been notified and their State Ground Water Authority has been set up. He mentioned that it has been decided to implement these Rules from October 2020 and all NOCs will be given by them online through a Portal which has been set up and operational. He mentioned that the unit will have to apply afresh to them with all the documents for renewal. The unit has informed that they have applied before SGWA and got NOC for ground water abstraction permission as per **Annexure 16**.

As far as the ground water charges are concerned, so far no amount has been paid for this extraction by the unit after 2017. CPCB has conducted a comprehensive exercise on 30.05.2019 and proposed groundwater charges for various uses and for different consumer categories which have been accepted by NGT in its order dated 21.05.2020 in O.A. No. 593/2017 in re: Paryavaran Suraksha Samiti & Anr. Versus Union of India & Ors based upon the above-mentioned formulas the EC should be charged after 2017 for which industry was functional without NOC without paying groundwater withdrawal charges. The details for calculating EC are provided as **Annexure 15.**

4. Payment of Environmental Compensation by the Industry:

It was reported in the meeting of the Oversight Committee on 4.11.2020 that the Company had deposited the EC of Rs 7.29 Crore. The Company has not deposited the price money of alcohol that it produced during the period of closure imposed on it by CPCB and has represented against it.

10 Observations of Oversight Committee on the CGWA guidelines and SGWA Guidelines:

It would be in the fitness of things if we discuss the Ground water abstraction policy more so since SGWA guidelines have only recently been finalised and even CGWA revised guidelines are being applied in all these cases for the first time. The Committee discussed the recent Guidelines dated 24.09.2020 issued by the CGWA regarding grant of permission for ground water extraction to various industries. The guidelines mentioned that as far as renewal of NOC in over-exploited blocks is concerned, the renewal for all users would be for two years subject to inability of the local government water supply agency to supply water, use of water efficient technologies , annual water audit by the project proponent, monitoring of water level using piezometers by project proponent, compliance of rain water harvesting by the project proponent, payment of ground water extraction charges and water restoration charges as prescribed by him

and submission of Impact Assessment Report and Socio-economic Impact Report by him. In case CGWA is unable to process the application within 90 days, there is a provision of deemed renewal which will be effective till the date of renewal.

The Oversight Committee examined these guidelines in the light of Hon'ble NGT order dated 20.07.2020 in **OA No. 176/2015** in re: *Shailesh Singh vs Hotel Holiday Regency, Moradabad and others***).** The NGT in its order dated 20.07.2020 in OA No. 176/2015 had mentioned that CGWA and MoJS should have institutional mechanisms for ensuring prevention of depletion and unauthorized extraction of ground water and sustainable management of groundwater in OCS areas. Regard must be had to water availability and safe levels to which its drawal can be allowed, especially for commercial purposes, based on available and assessed data**.** Hon'ble NGT had directed that there will be no general permission for ground water extraction, particularly to commercial entities without Environment Impact Assessment covering carrying capacity aspects by expert committee. The permission would be granted as per Water Management Plan, based on mapping of individual units. It will be for specified time and specified quantity. Digital flow-meters would be used, which cannot be accessed by the proponent. There will be mandatory annual calibration by the authorized agency at proponent's costs. There will be annual audit by independent and expert evaluators which will be published online. The audit report and record of ground water level would be uploaded on website. The complete exercise would be done within three months.

The Committee noted with satisfaction that the existing system of calculating the ground water recharge based on the notional Rule of Thumb (having water recharge pits with twice the volume of extracted water by industry) has been replaced by assessment of water recharge based on actual measurements of ground water levels by piezometers. However, monitoring of water level has been left to the project proponent who would record the observations of piezometers and submit to CGWA

through a portal. This is in contradiction to the NGT directions which mentioned that digital flow-meters should be used for measurement, which cannot be accessed by the project proponent and which has to be mandatorily calibrated annually by the authorized agency. The Committee noted that while the CGWA guidelines mentioned about the water audit by individual units, there is no provision of water management plan of the area or mapping of the area which could decide the availability of water and determining the carrying capacity of that particular area. The Oversight Committee was concerned whether the function of regulation would be done by the Regulator itself based on technical inputs from experts or it would abdicate its role in favour of a system of self-assessment or at best Third Party Certification. The choice of methodology of regulation would make or mar the efficacy of regulation. The Oversight Committee felt that if strict monitoring of entire arrangement is not done by the regulating agency, there are full chances that this exercise will be only on paper and the users will be fudging the data and tampering with the measurement tools. Even the concept of annual audit by independent expert evaluators has not been provided in the central guidelines. The Oversight Committee felt that the CGWA should be asked to incorporate the directions of Hon'ble NGT fully in its right spirit in their existing guidelines in the light of the NGT order dated 20.07.2020. The committee examined these guidelines because the committee was informed by Director SGWA that the State guidelines are almost similar. It was also informed that in the State of U P the renewal of NOC shall be issued for five years. The Committee felt that instead there should be a provision of 2 yearly review of maintenance of ground water level based on scientific objective methodology and NOC be issued only after ensuring that there is no depletion in ground water level.

As far as permission to existing running units is concerned, the latest CGWA guidelines provide for deemed extension of renewal till the actual date of renewal in case CGWA is unable to process the application in time. This is an open ended condition

and puts premium on inaction with no responsibility being fixed on a lethargic regulator. This is a running unit and already for the past more than one year, the application is pending with the CGWA with no groundwork done so far by the regulator in terms of any mapping studies. Temporary permission of specified quantity may be given at best for a limited period say six months with the conditions that within this period, the decision on NOC will be taken by CGWA/SGWA based on water mapping studies and water management plans which they will get prepared. Any further extension should be accompanied by fixing responsibility on the regulator for the delay. On the part of the existing unit for getting renewal:

(1) Unit will have to ensure that there is no depletion of ground water;

(2) Piezometers will be installed on the site of the industry, they will be calibrated and sealed by SGWA, piezometric readings will be recorded daily and they will be regularly monitored online by SGWA/ CGWA. The readings will be recorded by SGWA authorised personnel and not by industry personnel.

(3) The Unit will submit Water Audit Report within next 3 Months inter alia certifying the minimum water requirements of the industry.

(4) The Unit will submit EIA by an MOEF accredited agency/NEERI/IIT in the next three months. The Director State Ground Water Authority mentioned in the meeting that there is a deeming provision under the Rules (Rule 15(2) whereby NoC will be given within 30 days of receipt of the application, failing which deemed renewal would become operative. It was further mentioned by the SGWA that the renewal of permission, as per their guidelines, shall be for five years. The Oversight Committee is concerned that the Water Levels of the area have been continuously falling and the area has come in the category of Overdrawn Area. No water mapping of the area has been done; no water

management plan has been prepared; no piezometic study for depletion of ground water or impact assessment study has been done either by CGWA or SGWA nor have any timelines been set by CGWA/SGWA. They have inadequate manpower in the field. Even the responsibility of departmental monitoring has been abdicated in favour of either a system of self-certification or third party assessment. Whatever studies have been done are by the industry without any Departmental study. In such a situation, such cursory provisions could have disastrous consequences for the environment. The State Act of 2019 and the State Rules (notification of Feb25, 2020) have not been examined in the light of NGT order dated 20.07.2020 in OA 176/2015. 30 days deemed criteria is too short a time to do any meaningful water study. Giving a licence to the industry for water abstraction for 5 years specially in Overdrawn Blocks without a system of comprehensive checks and balances appears to be too liberal approach that may lead to serious consequences as far as water depletion is concerned. The Committee feels that there cannot be any general permission, particularly to commercial entities without Environment Impact Assessment studies covering carrying capacity aspects by some technical experts. The permission has to be as per water management plans based on mapping of individual units in over-exploited blocks. It needs to be given for a specified quantity of water and has to be annually reviewed. The review should be based on readings of digital flow meters which cannot be accessed by the proponent. These digital flow meters should be mandatorily calibrated annually by regulator at proponent's cost. There has to be a provision for annual audit by independent and expert evaluator. This annual audit should be published online and uploaded on the website. Due changes in the guidelines as per above observations need be incorporated before any permission can be given.

11. Short Compliance Status Report in tabular form:

Issues	Compliance Status	Remarks
M/s Radico Khaitan Ltd.		
Did the unit get NOC for ground water drawl?	Complied	Yes
Manufacturing of alcohol by the unit even after the closure order of the CPCB, i.e., between 17.02.2019 to 11.05.2019 is totally unjustified and virtually amounts to negation of rule of law. Chief Secretary may file his report.	Partial compliance	The CPCB in its compliance report mentioned that an abeyance letter was issued by the CPCB on 02.01.2019 which was misunderstood by the unit and considered it as permission to continue operation. Chief Secretary UP had filed his response in the compliance report dated 28.08.2020.
Open lagoons must be replaced by covered storage Steel tanks for receiving the spent wash of molasses with provision for controlled discharge of gases therefrom. This is necessary, as large open surface area of existing lagoons leads to more amount of air being polluted after coming into contact with spent wash. All suitable amendments may be carried by CPCB in guidelines.	complied	The CPCB found this suggestion technically infeasible and informed the Committee accordingly.
Officers of the State of Uttar Pradesh who had orally instructed the officers and managers of Radico Khaitan Ltd. to	Partially complied	Additional Chief Secretary, Excise Shri Sanjay Bhoos Reddy

continue the production even after the closure order of the CPCB, and those who failed to ensure the closure must be identified by the Chief Secretary of the State of Uttar Pradesh and suitable action shall be taken		mentioned that they have already instituted an enquiry based on the report of Commissioner. The file has been put up for orders and had been send through Chief Secretary to Hon'ble NGT dated 28.08.2020.
The primitive method of marking with red at a particular height in the lagoons be eliminated and if necessary, then, only required capacity lagoon duly calibrated, be permitted. Excess capacity must be filled or dismantled scientifically.	complied	The CPCB mentioned that excess capacity in Lagoon-I had been dismantled and Lagoon-II and Hitachi site has been truncated. The committee is of the view that regular monitoring of the situation of the lagoons should be done.
Withdrawal of underground water must be restricted to the minimum required quantity with a condition of payment of water charges on the principle 'more the consumption higher the rate'. This will act as a deterrent for withdrawal of underground water beyond what is necessarily required by the unit.	Partially complied	The Unit needs to implement Water Audit report. It also needs to contact Municipal Authorities for getting retreated water. It may install a tertiary water treatment plant for utilising municipal treated water for its consumption. It is pertinent to mention here that Section 16 of Act no 13 of 2019 has introduced the concept of charging fee on ground water extraction/ drawl.
The requirement of groundwater should be calculated	Non-complied	The actual requirement has not been calculated yet by any Government authority. Company itself has mentioned

		its consumption in its report. CPCB may be asked to do so and let this Committee know about it within one month. However under the new State Act(Act no. 13of 2019) there is a provision for fixing the limit of ground water extraction.
Strict monitoring on readable parameters be done in respect of recharging the underground water through rainwater harvesting by the unit etc.	Complied	.So far compliance not done. CGWA was doing it based on thumb rule of 50% recharge for each submergence. This is a notional figure and needs to be replaced by actual monthly piezometric readings of groundwater level. SGWA should install these meters and the readings be taken departmentally. The meters may be connected online with central computer at SGWA Headquarters.
Calibration of water flow meters be ensured by government agencies with verification at least once in a year.	Complied	CGWA found the calibration of the water flow meters within the order.
The unit must utilize the land which will become available after removal of the lagoons, or otherwise for thick forestry in the ensuing rainy season.	Partially Complied	CPCB mentioned that such direction had been given in writing by UPPCB to the unit. Member Secretary, UPPCB Shri Ashish Tiwari mentioned that he would get the unit inspected within a week to find out whether the land left by dismantling lagoon-I and truncation of the site in lagoon-

		II and Hitachi site is being used for forest purpose or not.
The industry must be asked to control its production so as to ensure that in no case spent wash collected in the lagoons exceeds its fixed capacity on monthly basis	Complied	The UP Excise Department has mentioned that the unit is strictly adhering to its limit.
The land area necessarily required for bio-composting in respect of disposal of spent wash must be calculated and the industry must keep that land area fully covered with provision of leachate collection drains. No composting be permitted on uncovered land.	Partially complied	The unit had to maintain adequate covered bio compost area as per its consented capacity of 200 KLPD. CPCB in its Joint Inspection dt 27.10 .2020 informed that it has 25 acres of covered bio composting area out of total 60 acres of total bio composting area as against requirement of 24 acre commensurate with its consented capacity. Hence the area is adequate.
The unit must maintain specific verifiable records, which can be examined at any given point of time in respect of total quantity of bio-compost generated and sold to the known purchasers. The distillery must maintain similar records in respect of solid waste and disposal thereof to known vendors.	Complied	UPPCB mentioned that the unit is already submitting all details to CPCB of bio-compost produced and sold on monthly basis. The solid waste data is submitted to UPPCB on yearly basis.
CPCB has calculated the Environmental compensation amount (as per the methodology of EC) in compliance of the NGT order dated 20.05.2019 which is Rs.7.29 Crores including the EC imposed earlier.	Complied	UPPCB mentioned that the unit had deposited the entire amount of Rs. 7.29 crores.

The unit had been illegally continuing its production from 17.02.2019 to 11.05.2019 and, therefore, the price of alcohol produced during the period should be recovered from it.	Non-complied	CPCB has neither assessed the price of alcohol produced during the said period nor has it issued any notice. CPCB may take steps for compliance.
CPCB in its compliance report has asked CGWA to calculate water charges after expiry of NOC.	Non-complied	Neither those charges have been calculated nor notice given nor any money realized for these water charges.
In addition, the entire price money received in respect of alcohol/products generated by the industry during the period of the CPCB closure order, i.e., between 17.02.2019 to 11.05.2019 be recovered as Environmental Compensation (EC).	Non-complied	There is no mention of calculation of price of alcohol produced between 17.02.2019 to 11.05.2019 from it in CPCB compliance. ACS Excise UP has assured that they would calculate the entire amount and inform NGT so that it could be recovered from the Unit.
Separate electricity meter exclusively for ETP shall be installed and its bill must be kept on-site for verification.	Complied	CPCB mentioned that it has been installed.
M/s Damya PJ Food Private Limited, Rampur		
Applications for 'no objection certificate' should be considered and decided within a month by CGWA and if the applications are not found satisfactory then the same must be rejected with a further direction to stop water extraction.	Non-complied	It did not have NOC of CGWA. CPCB in its compliance mentioned that UPPCB had given a Show Cause Notice to M/s Damya PJ Food Private Limited, Rampur under the Water (Prevention and Control of Pollution) Act, 1974.
All industries must be asked to maintain verifiable records of ETP waste and other solid waste generated	Complied	The unit has installed ETP and using a separate energy meter for ETP. During inspection, no

as well as its disposal to the known buyers.		untreated effluent was found to be discharged.
CPCB/SPCB shall take necessary actions against the non-complying industries in Uttar Pradesh	Complied	Environmental Compensation of Rs 2.5 lac was imposed on the unit. They have paid full environmental compensation.
M/s Varun Steel:		
Applications for 'no objection certificate' should be considered and decided within a month by CGWA and if the applications are not found satisfactory then the same must be rejected with a further direction to stop water extraction.	Non-complied	It did not have NOC from CGWA for extraction of groundwater. CPCB in its compliance mentioned that this unit was given a notice for non-compliance under the Water (Prevention and Control of Pollution) Act, 1974 However, now under the Act no 13 of 2019 matters of issuing NOC shall be dealt with by the District Ground Water Management Council.
All industries must be asked to maintain verifiable records of ETP waste and other solid waste generated as well as its disposal to the known buyers.	Complied	During the inspection, no untreated effluent was found being discharged and the unit was found compliant with the provisions of the Water (Prevention and Control of Pollution) Act, 1974.
CPCB/SPCB shall take necessary actions against the non-complying industries in Uttar Pradesh	Complied	Environmental Compensation of Rs 2.5 lacs was levied on the unit which it has deposited.
Authorization for Hazardous waste management	Complied	Authorization for hazardous waste management has been taken by them

Other directions:		
The industries encroaching upon the drains must be asked to clear the encroachments and drains must be left free to flow in their natural course.		No compliance report furnished meaning thereby it is yet to be complied
Actual requirement of underground water by the industry must be verified through independent Government agencies.		No compliance report furnished meaning thereby it is yet to be complied.
All industries must be asked to maintain verifiable records of ETPwaste and other solid waste generated as well as its disposal to the known buyers.		No compliance report furnished meaning thereby it is yet to be complied.
No additional pump with loose connection be permitted as stand by at ETP of any of the industry.		No compliance report furnished meaning thereby it is yet to be complied.
De-silting of drains must be completed at the earliest with a direction to transport the removed silt to a safe identified place.		No compliance report furnished meaning thereby it is yet to be complied,
Joint inspection of all 86 GPI industries be undertaken afresh in light of issues considered in the report.		UPPCB along with CPCB will conduct this inspection.
Wherever timelines have been fixed for works to be undertaken by industries, performance bank guarantee must be insisted upon as a condition of revocation.		No compliance report furnished meaning thereby it is yet to be complied
Many of suggestions and observations made under para A, B and C are		No compliance report furnished meaning thereby it is yet to be

generic and applicable/ per-se for all industries. These may require revision of Guidelines and Charter being followed by Central and State PCBs which regulating and monitoring the operations of these industries. Necessary and suitable review and revision of these Guidelines and Charters may be carried out by Central and State PCBs in fixed time frame of four months."		complied
"The CPCB and the State PCB may file further compliance status report as on 30.04.2020, after carrying out detailed inspections and also indicating compliance status with regard to the issues considered in the three reports dated 23.10.2019 and report dated 06.12.2019 (by Ganga Committee) and 27.11.2019 (by the CPCB) considered in para 3 above, before the next date by email at judicial-ngt@gov.in.		UPPCB has asked the CPCB in its letter dated 11.02.2020 to submit information on the cause and effect study on the groundwater.
The charges payable by the company for withdrawal of underground water must be fixed on the principle 'more the withdrawal, higher the rates'. The water charges which has not been paid for years must be recovered together with the interest at the rate of 18% per annum.		The Radico Khaitan industry had been paying up to Rs 2500000/- Year from past 25 years as water cess under erstwhile Water Prevention and Control of Pollution) Cess Act, 1977 till May 2017 when the said Cess Act was replaced vide the Taxation Laws (Amendment) Act, 2017. No compliance report furnished by other industries meaning thereby it is yet to be complied

12. Recommendations:

The Oversight Committee reserved its recommendations only to units located in the State of UP because some of the units in this case are located in the State of Uttarakhand which would be dealt by the Uttarakhand Oversight Committee.

12 (A) Recommendations pertaining to the unit:

(1) The Industry was found non-complying with the following issues even after so many reminders:

(i) At the time of inspection the floating levelling system was not operational at Ajeetpur site. Although the concentrated spent wash was within the limit marked by UPPCB.

(ii) The total area of two bio-composting yards was 60 acres out of which 25 acres was covered and remaining 35 acres of area was uncovered or open. The requirement of covered bio-compost area to operate at consented capacity of 200 KLPD is 24 acres.

(iii) Water logging was observed near the lagoon at Hitachi site. Samples of the same were collected by Joint team.

(iv) At bio-compost yard of Ajeetpur site, it was observed that at leachate collection pit, transfer pump was not provided by the unit.

(v) **COD was reported from the ground water is a point of concern and probable source of it should be identified.**

(vi) Site:

- **Hand-pump of Hitachi Bio-compost Yard: The concentration of Copper and Iron was found beyond the permissible limits.**
- **Piezo-metric well u/s of Hitachi Yard: The concentration of COD, Iron, Manganese and led was found beyond permissible limits.**

- **Piezo-metric well d/s of Hitachi Yard: The concentration of COD, TDS, TS, Iron, Manganese, Lead and Colour was found beyond the permissible limits.**

- **Piezo-metric well u/s of Ajeetpur Yard: The concentration of COD, Iron and Manganese was found beyond the permissible limits.**

- **Piezo-metric well d/s of Ajeetpur Yard: The concentration of COD, Iron, Manganese and Lead was found beyond the permissible limits.**

- **Groundwater from the borewell in unit premises: The concentration of Iron and Manganese was found beyond the permissible limits.**

As per the report the probable reasons for the contamination are leaching of the iron and galvanised pipes which seems very superficial and a detailed study should be done in this regard. Presence of high concentration of pollutants in the groundwater samples calls for a detailed analysis of soil profile to check the level and source of contamination in the area.

(2) The analysis of samples drawn from the STP indicates that the industrial waste is rich in Iron, Copper and Manganese. Thus a detailed study is recommended to check the probable relation if any exists between the industrial waste and groundwater contamination.

The industry is directed to comply with the following recommendations of the joint inspection:

1. **The unit shall obtain NOCs for the drawl of groundwater at earliest.**

2. **The unit shall ensure storage of concentrated spent wash with total solids 30% in both the lagoons at Hitachi and Ajeetpur site) for use in bio-composting.**

3. **The unit shall provide proper lined surface in bio-compost yard at Hitachi site so that possibility of leaching shall be eliminated.**

4. **The unit shall take measures to stop contamination of piezometer well at downstream of Hitachi site.**

5. **The unit shall carry out detailed study to identify contamination source of Iron, Manganese and Lead of piezometric wells, hand pumps and bore wells and carry out remedial measures.**

12 (B) Recommendations in case of other units:

The Oversight Committee noted that all other units viz Rana Sugars, Swati Methanol, Varun Steels and Damya PJ Foods Pvt Ltd were abstracting groundwater without SGWA permission. The Oversight Committee recommends that a detailed groundwater study be done by SGWA as the case may be and any permission to abstract groundwater be incumbent on the result of the study. These units be directed to minimise their water consumption based on water audit studies. Also they may be asked to explore the possibility of using treated water/ water harvesting /recycling techniques. Water tariffs for ground water as per rules/guidelines be communicated and charges levied immediately. Pending EC on these units be realised by UPPCB immediately.

12 (C). General recommendations:

1. All Units abstracting ground water should be directed to get water audit conducted to assess the actual water requirement of the plant as well as for assessment of the requirement which could be met from other sources like surface water, reuse of treated water or water harvesting.

2. All such industries should discuss this issue with municipal bodies and find out the ways to use treated water for industrial purposes. A holistic plan which could lead to minimal wastage of water should be prepared and made operational.

3. The industries should be directed to install tertiary water treatment facilities to make the water suitable for drinking and consumption.

4. Regarding Quality Control of Ground water, shallow borewells be dug around all such units and water samples be periodically analysed by CGWA/SGWA for any traces of contamination. The records be documented and put on the portal.

5. The ETPs of GPIs be connected mandatorily with OCEMS and connected to 24X7 Control Room at State Headquarters for continuous monitoring.

6. There should be some mechanism for providing some incentives to those industries which are using innovations/best practices while following all the environmental rules to prevent any kind of air, water and soil pollution during the production. Regarding this certification system, consumer awareness campaigns should also be launched.

7. Also, the Industries should harvest the rainwater and use it, rather than extracting groundwater. Thus they will reduce their dependency of groundwater resources. All the industrial units and industrial parks should be directed to construct their rain water reserves and run on the condition of zero ground water extraction unit.

8. All the small and large scale industries should be directed to develop a green belt in nearby areas equal to three times of their own land area and also to adopt wetlands of the nearby areas and create new ponds and to maintain the same as a component of their Corporate Social Responsibility (CSR).

The Member Secretary, UPPCB is directed to send this report to the Registrar General, National Green Tribunal, Principal Bench, New Delhi for placing the same before the Hon'ble Tribunal with a copy to the Chief Secretary, Government of UP for necessary action. The report with regard to pollution in River Kosi be uploaded on the website of the committee.

15-03-2021 15-03-2021

X Anup Chandra Pandey

Dr Anup Chandra Pandey
Member, Oversight Committee
Signed by: ANUP CHANDRA PANDEY

X SVS Rathore

Justice SVS Rathore
Chairman, Oversight Committee
Signed by: SURENDRA VIKRAM SINGH RATHORE

March 15, 2021

Annexures: As above

Please visit our website: ***oscngt.upsdc.gov.in*** for more information.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 324/2016
WITH
ORIGINAL APPLICATION NO. 361/2017

IN THE MATTER OF: -

SHAILESH SINGH **APPLICANT (s)**

Vs.

STATE OF UTTAR PRADESH & ORS. **RESPONDENT(s)**

WITH

Dr. TANZEEN FATIMA **APPLICANT(s)**

Vs.

MoEF & CC & ORS. **RESPONDENT(s)**

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2.	**ANNEXURE I** HON'BLE NGT ORDER DATED 15.01.2020.	
3.	**ANNEXURE II** LETTER ISSUED BY CPCB ON 27.02.2020/ 02.03.2020 TO MEMBER SECRETARIES OF FIVE GANGA STATE POLLUTION CONTROL BOARDS.	
4.	**Annexure III** LETTER ISSUED BY CPCB ON 20.03.2020 TO MEMBER SECRETARY, UTTARAKHAND ENVIRONMENTAL PROTECTION AND POLLUTION CONTROL BOARD. (UEPPCB)	
5.	**Annexure IV** COMPLIANCE REPORT SUBMITTED TO HON'BLE NGT BY UTTARAKHAND ENVIRONMENTAL PROTECTION AND POLLUTION CONTROL BOARD. (UEPPCB) ON 20.03.2020	

Ajit Kumar Vidyarthi

(DR. A.K. VIDYARTHI)
SCIENTIST-E
CENTRAL POLLUTION CONTROL BOARD,
PARIVESH BHAWAN, EAST ARJUN NAGAR,
DELHI- 110032.

DATE: 18.05.2020
PLACE: DELHI

(1)

Compliance Report on behalf of CPCB

In compliance to Hon'ble NGT Order dated 15.01.2020 in the matter of Dr. Tanzeen Fatima vs. Ministry of Environment, Forest & Climate Change & ors., OA no. 361/2017 with Shailesh Singh vs. State of Uttar Pradesh & Ors., OA No. 324/2016

Hon'ble NGT vide its order dated 15.01.2020 **(Annexure-I)** in the above said matter has considered the Action taken report dated 27.11.2019 filed by the CPCB in consultation with the Joint Committee and as per the information provided by State Pollution Control Boards and further directed as follows:

" *3. (iii) There is also response of the CPCB filed 27.11.2019 to the final report of the Monitoring Committee mentioned above to the effect that inspection of GPIs is done annually and action is taken by the State PCB. We are of the view that even though the inspection by the CPCB may continue to be done annually, the State PCB must conduct inspections quarterly.*

6. The CPCB and the State PCB may ensure recovery of the compensation already assessed by taking appropriate coercive measures including closure of the erring industry till deposit is made, apart from prosecution for violation of law, after following due procedure.

8. The CPCB and the State PCB may file further compliance status report as on 30.04.2020, after carrying out detailed inspections and also indicating compliance status with regard to the issues considered in the three reports dated 23.10.2019 and report dated 06.12.2019 (by Ganga Committee) and 27.11.2019 (by the CPCB) considered in para 3 above, before the next date by email at judicial-ngt@gov.in."

2. As directed by Hon'ble NGT, CPCB vide its letter dated 27th February, 2020/ 2nd March, 2020 has asked Member Secretaries of 5 Ganga State Pollution Control Boards to comply with the directions of Hon'ble NGT and to ensure inspections of GPIs on quarterly basis. Letters to SPCBs are annexed as **Annexure II**.

3. Further, in compliance to direction at paragraph No. 6 of Hon'ble NGT, CPCB vide letter dated 20th March, 2020 **Annexure III** has requested Member Secretary, Uttarakhand Environmental Protection and Pollution Control Board (UEPPCB) to take necessary action ensuring recovery of the already assessed EC from the Unit, in compliance to Hon'ble NGT order and to submit the action taken report to CPCB within 15 days.

4. Member Secretary, UEPPCB vide letter dated 20.03.2020 (received in CPCB on 5th May, 2020) **Annexure IV** has submitted a detailed compliance report along with supporting documents as annexures in compliance to Hon'ble NGT order dated 15.01.2020 in OA No. 361/2017. UEPPCB has given the following reply to the issue of EC in compliance to direction of Hon'ble NGT:

"The Industry has submitted the compliance vide letter dated 21.11.2019. As far as dismantling of lagoon is concerned, CPCB vide letter dated 07.12.2015 directed to UEPPCB to issue direction to the industries for bio composting and restricting the lagoon capacity equivalent to 30 days of storage not for dismantling. Subsequently, UEPPCB issued direction dated 18.03.2016 toindustry for compliance of CPCB direction.

Further CPCB issued direction to UEPPCB to stop 98 KLPD stream having biocomposting to achieve ZLD until Multi Effect Evaporator (MEE) installation is completed and allowed to to continue the production from 240 KLPD stream having MEE and incineration boiler to achieve ZLD. Subsequently, UEPPCB issued modified directions to Unit dated 12.01.2017 for compliance and as precautionary measure the inlet of Dabhora lagoons were sealed.

The Industry complied the directions and continued operation at 240 KLPD as per compliance status mentioned at Para-5, Sr. No. 1 above."

(2)

5. Inspection of the industrial units as per Hon'ble NGT direction at Paragraph No. 8 could not be done due to lockdown necessitated by COVID-19, which may be undertaken within 45 days once the lockdown is over and industries start operating.

Now, this compliance report is submitted for consideration by Hon'ble NGT with a request to grant further time of 60 days once this lockdown is over for submission of final compliance status after carrying out inspections.

(3)

Annexure -I

Item No.02& 03 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 324/2016
(M.A. No. 113/2017, M.A. No. 816/2017,
I.A. No. 408/2019 & I.A. No. 16/2020)
With
Original Application No. 361/2017
(I.A. No. 89/2019, I.A. No. 431/2019 & I.A. No. 432/2019)

Shailesh Singh Applicant(s)

Versus

State of UP& Ors. Respondent(s)

With

Dr. Tanzeen Fatima Applicant(s)

Versus

Ministry of Environment and Forests
& Climate Change & Ors. Respondent(s)

Date of hearing: 15.01.2020

CORAM: **HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON**
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER
HON'BLE MR. SIDDHANTA DAS, EXPERT MEMBER

For Applicant(s):
For Respondent(s): Dr. Sandeep Singh, Advocate for State of U.P
Mr. Rajkumar, Advocate for CPCB
Mr. Pradeep Misra, Mr. Daleep Dhyani, Advocates for UPPCB
Mr. Pinaki Mishra, Sr. Advocate with Ms. Vanita Bhargava, Mr. Ajay Bhargava, Mr. Sanjeev Ralli, Advocates for RADICO Khaitan
Mr. Rahul Verma, AAG for State of Uttarakhand
Mr. Mukesh Verma, Advocate for UKPCB
Ms. Sakshi Popli, Advocate for MoEF&CC

ORDER

1. This order may be read in continuation of order dated 23.07.2019.The issue for consideration is pollution being caused in Kosi river in Rampur District by the polluting industrial activities. River Bhella in Muradabad is a tributary of Kosi river in Rampur

which is a tributary of Ramganga which in turn is a tributary of river Ganga. In light of the proceedings before this Tribunal, the matter was further reviewed vide order dated 20.05.2019. The Tribunal noted the acknowledged pollution of river Bhella in Muradabad particularly at the point where it meets Rampur drain. Though M/s Radico Khaitan Limited (Distillery Unit), Rampur was directed to be closed by the CPCB but it continued to operate during the currency of closure order. No action was reported against other polluting industries. The Tribunal directed a joint Committee of Member Secretary, CPCB and Member Secretaries of Uttar Pradesh PCB and Uttarakhand PCB to undertake further inspections of the polluting industries which was to be overseen by Justice Arun Tandon, former Judge of Allahabad High Court. The Tribunal also required the CPCB and the UPPCB to explain as to how in spite of closure order, the unit of M/s Radico Khaitan Limited continued to function and what action was taken against such illegal operation as well as the persons who allowed such illegal operations by colluding with the said unit or otherwise.

2. The matter was further considered on 27.03.2019 in the light of report of the CPCB dated 05.07.2019 and joint committee report dated 05.06.2016. The Tribunal observed:

> *"2. Accordingly, report dated 05.07.2019 has been filed by the CPCB which was the nodal agency of the joint Committee.*
>
> *3. The report is to the effect that closure direction was issued by the CPCB on 24.12.2018 against M/s Radico Khaitan Limited (Distillery Unit), Rampur under Section 5 of the Environment (Protection) Act, 1986 but the said unit continued to operate illegally in collusion with the concerned authorities. On 05.06.2019, the joint Committee carried out an inspection which was overseen by Justice Arun Tandon, former Judge of Allahabad High Court. An*

inspection was also carried out in respect of the said unit and other industries in the catchment area of river Bhella and river Kosi from 10.06.2019-12.06.2019. Based on the said report, the CPCB, vide letter dated 03.07.2019, required M/s Radico Khaitan Limited to submit time bound action plan to restrict the capacity of lagoon by filling/levelling/dismantling the excess capacity of the lagoons. CPCB re-calculated the environmental compensation and assessed the same at Rs. 7,29,00,000/- out of which amount Rs. 1,45,80,000/- was deposited and the remaining amount of Rs. 5,83,20,000/- is yet to be deposited.

4. *Explaining the reason how in spite of the closure order, the unit continue to function, it is submitted that the Principal Secretary, Excise Department, U.P. requested CPCB to review the order. The Unit made prayer for revoking the closure direction on 20.02.2019 and 01.03.2019. Recommendation for revocation of closure was made. The Member Secretary, UPPCB vide letter dated 01.04.2019 asked CPCB to review the closure direction. Principal Secretary, Excise Department also repeated such request on 02.04.2019. Conditional revocation was allowed on 17.05.2019 but the unit continued to operate thereafter. The Unit representative informed during inspection from June 10-12, 2019 that the 'highest Officers of the State' had orally instructed the Officers and Managers of M/s Radico Khaitan Limited to continue the production even after the closure order passed by the CPCB. A letter has been written by the CPCB to the Chief Secretary, Uttar Pradesh on 24.06.2019 to identify and provide names of Officers who allowed illegal operation of the unit in spite of the closure direction. No reply has been received.*

5. *The report also annexes an inspection report, which is in two parts, signed by Justice Arun Tandon. Compilation – I records the proceedings during the inspection and Compilation – II records the suggestions and observations. It will be appropriate to reproduce the said suggestions and observations:-*

"M/s Radico Khaitan Limited

I. *Manufacturing of alcohol by the unit even after the closure order of the CPCB, i.e., between 17.02.2019 to 11.05.2019 is totally unjustified and virtually amounts to negation of rule of law.*

II. *Officers of the State of Uttar Pradesh who had orally instructed the officers and managers of Radico Khaitan Ltd. to continue the production even after the closure order of the CPCB, and those who failed to ensure the closure must be identified by the Chief Secretary of the State of Uttar Pradesh and suitable action shall be taken.*

III. *Open lagoons must be replaced by covered storage Steel tanks for receiving the spent wash of molasses with provision for controlled discharge of gases therefrom. This is necessary, as large open surface area of existing lagoons leads to more amount of air being polluted after coming into contact with spent wash. All suitable amendments may be carried by CPCB in guidelines.*

IV. *The primitive method of marking with red at a particular height in the lagoons be eliminated and if necessary, then, only required capacity lagoon duly calibrated, be permitted. Excess capacity must be filled or dismantled scientifically.*

V. *Withdrawal of underground water must be restricted to the minimum required quantity with a condition of payment of water charges on the principle 'more the consumption higher the rate'. This will act as a deterrent for withdrawal of underground water beyond what is necessarily required by the unit.*

VI. *Strict monitoring on readable parameters be done in respect of recharging the underground water through rain water harvesting by the unit etc.*

VII. *Calibration of water flow meters be ensured by government agencies with verification at least once in a year.*

VIII. *The unit must utilize the land which will become available after removal of the lagoons, or otherwise for thick forestry in the ensuing rainy season.*

IX. *The industry must be asked to control its production so as to ensure that in no case spent wash collected in the lagoons exceeds its fixed capacity on monthly basis.*

X. *The land area necessarily required for bio-composting in respect of disposal of spent wash must be calculated and the industry must keep that land area fully covered with provision of leachate collection drains. No composting be permitted on uncovered land.*

XI. *The unit must maintain specific verifiable records, which can be examined at any given point of time in respect of total quantity of bio-compost generated and sold to the known purchasers. The distillery must maintain similar records in respect of solid waste and disposal thereof to known vendors.*

XII. *CPCB has calculated the Environmental compensation amount (as per the methodology of EC) in compliance of the NGT order dated 20.05.2019 which is Rs.7.29 Crores including the EC imposed earlier.*

XIII. *In addition the entire price money received in respect of alcohol/products generated by the industry during the period of the CPCB closure order, i.e., between 17.02.2019 to 11.05.2019 be recovered as Environmental Compensation (EC).*

XIV. *Separate electricity meter exclusively for ETP shall be installed and it's bill must be kept on site for verification.*

INDIA GLYCOLS LTD.

I. *Reasons for availability of 90000 m3 of spent wash with solid contents of less than 1 % only in the lagoons of the industry must be ascertained and suitable action should be taken for violating the norms of the CPCB.*

II. *Distillery unit of the company should be permitted to function at half of the licensed/consented capacity till it disposes off the huge volume of spent wash available in the lagoon as on 11.06.2019. SPCB should ensure that this spent wash with low solid concentration is not discharged in the drains by the unit during the forthcoming rainy season and strict vigilance should be kept by SPCB. A quarterly report must be submitted by SPCB citing progress in compliance made.*

III. *The industry must be asked to come up with a concrete proposal for disposal of ash generated in the industry as well as for the ash lying in the open. The industry must provide a time bound action plan for disposal of already generated ash within 15 days.*

IV. *In absence of 'No Objection Certificate' from Central Underground Water Authority no extraction of underground water be permitted.*

V. *The industry has drawn nearly 55 lakhs litres of underground water every day with no obligation of recharge/rain water harvesting etc. This must be stopped immediately and the industry must be asked to take additional measures for re-charge of the underground water/rain water harvesting with due regard to the amount of underground water drawn by it in last 5 years.*

VI. *The industry must be asked to pay compensation for illegal withdrawal of underground water for last so many years in garb of pendency of their renewal applications for 'no objection' before CGWA.*

VII. *The amount payable by the Company for withdrawal of underground water must be fixed on the principle 'more the withdrawal, higher the rates'. The charge which has not been paid for years must be recovered with interest at the rate of 18% per annum.*

VIII. *The land which will become available because of the dismantling of the lagoons and even otherwise the surrounding area of lagoons must be utilized for dense forestry in the coming monsoon season.*

IX. *CPCB has calculated the Environmental compensation amount (as per the methodology of EC) 1n compliance of the NGT order dated 20.05.2019 which is Rs.13,54,50,000/-, to be paid by the unit.*

X. *CPCB must direct the unit to dismantle all excess storage capacity of lagoons in terms of the direction of CPCB dated 07.12.2015 forthwith. CPCB/SPCB shall submit a quarterly report on compliance of its own order.*

All Industries

I. *Applications for 'no objection certificate' should be considered and decided within a month by CGWA and if the applications are not found satisfactory then the same must be rejected with a further direction to stop water extraction.*

II. *The charges payable by the company for withdrawal of underground water must be fixed on the principle 'more the withdrawal, higher the rates'. The water charges which has not been paid for years must be recovered together with the interest at the rate of 18% per annum.*

III. *The norms for recharge of underground water and rain water harvesting etc. must be fixed. Flow meters must be calibrated by Government-agencies and verified at least once in a year.*

IV. *The industries encroaching upon the drains must be asked to clear the encroachments and drains must be left free to flow in their natural course.*

V. *Actual requirement of underground water by the industry must be verified through independent Government agencies.*

VI. *All industries must be asked to maintain verifiable records of ETP waste and other solid waste generated as well as its disposal to the known buyers.*

VII. *No additional pump with loose connection be permitted as stand by at ETP of any of the industry.*

VIII. *CPCB/SPCB shall take necessary actions against the non-complying industries namely:*

a) *M/s Multiwal Duplex Pvt. Ltd. Kundeshwari Road, Kashipur*
b) *M/s Damya PJ Foods Pvt. Ltd., &*
c) *M/s Varun Steel.*

Others

I. *De-silting of drains must be completed at the earliest with a direction to transport the removed silt to a safe identified place.*

II. *Joint inspection of all 86 GPI industries be undertaken a fresh in light of issues considered in the report.*

III. *All Inspection/analysis reports have been placed before me during the meetings at Delhi which I have examined.*

IV. *Wherever timelines have been fixed for works to be undertaken by industries-, performance bank guarantee must be insisted upon as a condition of revocation.*

V. *Many of suggestions and observations made under para A, B and C are generic and applicable/ per-se for all industries. These may require revision of Guidelines and Charter being followed by Central and State PCBs which regulating and monitoring the operations of these industries. Necessary and suitable review and revision of these Guidelines and Charters may be carried out by Central and State PCBs in fixed time frame of four months."*

6. *Compilation – I records inter-alia as follows:-*

"After the meeting with the officials of the CPCB, UPPCB, UEPPCB and CGWA and examination of various orders at

Delhi on 26th and 28th of June, 2019, the following discrepancies have been found. The same are listed industry wise:

Radico Khaitan Ltd. (Distillery Unit), Rampur, UP

a) *The industry had continued with the production despite the closure order of CPCB between 07.02.2019 to 11.05.2019.*

b) *The industry had neither filled nor dismantled the excess capacity in the lagoons despite the directions of CPCB dated 24.02.2015, 23.04.2015 and 07.12.2015. The CPCB's order dated 18.02.2019 mentions non-compliance of the conditions as per the order of CPCB dated 07.12.2015 as one of the grounds for revoking the order keeping the closure order in abeyance. Yet the order of CPCB/UPPCB permitting the partial operation of distillery dated 17.05.2019 makes no mention of said violation.*

c) *No objection certificate granted by CGWA has expired on 02.10.2018.*

Not even a single penny is being paid towards withdrawal of underground water since 30.11.2016.

India Glycols Ltd.

a) *Under the order dated 24.06.2004 permitting capacity expansion of the industry to increase its capacity from 205 KLD to 425 KLD it was specifically provided that the production of alcohol from molasses shall be restricted to working for 330 days in a year. This condition has been violated by the India Glycols Ltd. for years together as the industry had been working for 365 days in a year.*

b) *In the no objection certificate granted by CGWA dated 26.02.2009 for the ethanol unit, it is specifically mentioned that the same is valid till the area remains under the safe category five years whichever is earlier. The category of Kashipur area was changed from safe to semi critical in 2013, and the term of the five year expired on 25.01.2014. Therefore the NOC of CGWA at the first instance expired in 2013 and in any case on 25.02.2014. There is no valid NOC in favour of ethanol unit since thereafter for more than five years. The industry has been extracting underground*

water to the tune of 55 (fifty five) lac litres per day without NOC from CGWA for its Ethanol unit.

c) *In respect of the chemical unit, NOC was granted by CGWA dated 14.01.2016, the expansion programme by permitting additional withdrawal of 459m3 of water per day in addition to the existing NOC for 2596 m3 per day. This permission was valid for two years only, which expired on 14.01.2018. For the chemical unit also there is no NOC from CGWA subsequent to 15.01.2018. The NOC was granted on 14.01.2016 without clarifying that the unit has no valid permission for ground water extraction for the original withdrawal itself. There has been extraction of underground water for chemical unit without any NOC from CGWA since 15.01.2018. No water charges are being levied upon the unit since 30.06.2017 on the ground that Water Cess Act, 1977 has been repealed by Act. No. 18 of 2017.*

d) *Since M/s IGL had resorted to incineration instead of Bio-composting the CPCB directed on 24.02.2015, 23.04.2015 and 07.12.2015, that it can have a storage capacity of 7 days in the lagoon only at all stages. The excess storage capacity has either to be filled or dismantled. State Pollution Control Board vide order dated 13.03.215 had instructed the M/s IGL to either fill or dismantle the excess storage capacity on or before September 2016. In fact neither the filling of the lagoon nor the dismantling have been done by IGL till date.*

e) *As per CPCB direction dated 22.12.2016 IGL was asked to close its 98 KLD Plant, yet no direction was issued for dismantling or filling of lagoon while permitting the continuous operation of 240 KLD Plant. As per CPCB direction dated 24.02.2015, 23.04.2018 and dated 07.12.2015 IGL could use the lagoons only till 31st March 2016. Contrary to the said direction, IGL continued to operate its plant and stored spent wash in lagoon till 28.01.2017 when it was sealed by SPCB. No explanation has been provided by industry as to how it continued to use the lagoons between April, 2016 to January 2017.*

f) *Consent to operate was granted by SPCB on 06.07.2017 with specific condition to dispose of the generated spent wash through Multi*

Effect Evaporator (MEE) and to use concentrate in the boiler. The industry while acting on said consent to operate deliberately did not comply with the said condition and spent wash with low solid content continued to be stored in lagoon outside the factory premises.

g) *A joint inspection of industry was carried out on 19th April 2018 under orders of NGT dated 13.07.2017 passed in O.A. No. 200/2014 by joint team comprising of experts of 3rd party technical institutes PCRI, Haridwar (on behalf of CPCB) and SPCB. The report submitted does not mention of either compliance with the condition of the consent to operate dated 06.07.2017 or of availability of the spent wash in lagoon. Joint inspection done by the State Pollution Control Board and the Central Pollution Control Board (through third party) in terms of the order of the National Green Tribunal dated 13.07.2017 passed in O.A. No. 200 of 2014 does not reflect upon any of the infirmity and illegality noted in this report. It appears that the joint inspection report has been prepared without actual spot inspection and verification of the records. On 20th April 2018, a fresh consent to operate was again granted by SPCB to IGL Ltd. without mentioning non-compliance of the earlier consent, non-availability of NOC from the CGWA or availability of spent wash in the lagoon.*

h) *CPCB on 07.02.2019 issued show cause notice under section 5 of E(PO) Act, 1986 based on joint inspection dated 19.01.2019 with regard to availability of the spent wash diluted with rain water to the tune of 70,000 m3 in the lagoon and finally under order dated 14.03.2019 issued direction for dismantling of lagoon on or before June 2021, without taking any action for breach of direction issued earlier.*

i) *It is for the first time in the order dated 14.03.2019, CPCB refers to another lagoon used for storing concentrated spent wash before incineration, as informed by the industry inside the industry premises. SPCB informed in the meeting that the capacity of this lagoon is about 1,00,000 m3 which is filled by accumulated sludge. This storage capacity is also in violation of CPCB's circulars dated 24.02.2015, 23.04.2015 and 07.12.2015.*

j) *On 28.06.2019, CGWA has informed in the meeting that Kashipur is now semi critical area it shall not be granted any NOC. Renewal is also a new grant. Even otherwise in case of IGL because of the change of the status of the area no renewal application would be maintainable and the industry has to apply afresh under the conditions applicable to semi critical area.*

k) *despite all this SPCB granted permission to operate in the month 2018 both for the alcohol industry and the chemical unit in the said factual scenario.*

l) *The company has been permitted to resort to incineration since January 2017 in place of Bio-composting. The total ash generated due to incineration by the super heater is around 62 metric ton per day while that generated by the slop is 66 metric ton per day. In all the total ash generated by the unit is 128 metric ton per day. There is no proposal on record by M/s IGL in respect of disposal of such huge quantity of ash generated on per day basis. Similarly, it is found that neither the SPCB nor CPCB have till date provided any direction/guidelines in matter of disposal of the ash generated by the unit. The present scenario at IGL, if reflected in other words, would be that a STP has been installed to treat the sewage but there is no plan for disposal of the sludge generated therein.*

m) *While returning from Kashipur on 12.06.2019 near the border of the district Rampur, industries were found emitting large volume of gas from large chimney. Heaps of fly ash were found collected near the roadside. The industries identified are (i) Pashupati Acrylyn and Nani Papers situate on left bank of Dhandi Drain Kashipur Road, Moradabad. CPCB/UPPCB shall conduct detailed inspection of the units and take immediate actions."*

7. *Learned counsel for the CPCB, Uttar Pradesh State PCB and Uttarakhand State PCB have suggested that the inspection report may be accepted and further action be taken. Learned counsel appearing for M/s Radico Khaitan Limited states that the said unit will comply with the observations in the report. There could be no basis for questioning the report furnished by the joint Committee of senior Government functionaries which has been overseen by the former Judge of the High Court.*

8. *Learned counsel appearing for M/s India Glycols Limited, however, tried to justify the illegal drawal of ground water without sanction even though the area is semi critical, on the ground that application for sanction was 'pending'. We do not find any merit in this submission. Delay in deciding renewal application could not be treated as a licence to draw the ground water. The unit could take remedy against such inaction. While regulatory authorities are required to act promptly but any inaction is not a ground for a citizen to take the law in his hands instead of approaching the concerned higher authority or the Court.*

9. *We, thus, do not find any ground not to accept the report of the joint Committee, including the amount of compensation to be recovered. The same may be acted upon forthwith. The Chief Secretary, Uttar Pradesh may give response to the observations and suggestions of Justice Tandon indicating why the higher amount of compensation and interest be not recovered in view of illegal operation of the said unit in collusion with the authorities of the state. The decision on the issue of recommendations of Justice Tandon on the subject of interest and higher compensation will be taken later. The Chief Secretary, Uttar Pradesh may also give his response to the letter of the CPCB and identify the persons who interfered with the process of law to benefit the said polluting unit and action taken against such persons by e-mail at judicial-ngt@gov.in. The joint Committee may furnish further action taken report within three months by e-mail at judicial-ngt@gov.in."*

3. Even though no response has been filed by the Chief Secretary in the above terms, three reports have been placed for consideration. First report has been filed by the Monitoring Committee constituted by this Tribunal making certain recommendations. Second report is by CPCB based on information furnished by State PCB with regard to status of compliance of earlier recommendations. Third report is dated 06.12.2019 by same Monitoring Committee. Details are as follows:

i. Report dated 23.10.2019 by the Monitoring Committee, Ganga Phase-II headed by Justice Arun Tandon.

The report recommends that ground water extraction must be taken before consent to establish and consent to operate

granted by the State PCB. The CGWA must frame SOP on the subject of regulating and protecting ground water. Permission of disposal of waste by incineration must be accompanied by safeguards to ensure that one waste is not converted to other kind of waste. Joint inspection must be done at regular intervals in respect of GPIs. Extraction of ground water must be minimised with complete recovery and reuse measures for recycling and replenishment of ground water must be mandatory.

ii. Further action taken report dated 27.11.2019 has been filed by the CPCB based on information furnished by the State PCB as well as discussion with the joint Committee.

The status of the directions and action taken are mentioned as follows:

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Para No./Sr.No.	Description of orders	Action taken/Compliance Status
M/s Radico Khaitan Ltd.		
Para5/Sr. No.II	*Officers of the State of Uttar Pradesh who had orally instructed the officers and managers of Radico Khaitan Ltd., to continue the production even after the closure order of the CPCB, and those who failed to ensure the closure must be identified by the Chief Secretary of the State of Utter Pradesh and suitable action shall be taken.*	As per the discussion held in the meeting dated 14.11.2019 at CPCB, the unit was pursuing the matter with CPCB regarding revocation of the closure direction dated 24.12.2018 issued to the Unit, in the meantime an abeyance letter dated 02.01.2019 issued by CPCB to the Unit for carrying out joint inspection, which was misunderstood by the unit and considered as permission to continue operation since the joint inspection by CPCB & UPPCB was to be carried out vide Hon'ble NGT order dated 21.12.2018 in OA No. 324/2016, in matter of Shailesh Singh Vs State of UP & Ors. Hon. NGT may examine the explanation.
Para 5/ Sr.No.III	*Open lagoons must be replaced by covered storage Steel tanks for III receiving*	• CPCB issued letter to Member Secretary, UPPCB for implementation of the Hon'ble NGT

	the spent wash of molasses with provision for controlled discharge of gases there from. This is necessary, as large open surface area of existing lagoons leads to more amount of air being polluted after coming into contact with spent wash. All suitable amendments may be carried by CPCB in guidelines.	order dated 23.07.2019 in O.A. No. 361/2017 vide letter no.B- • UPPCB issued letter No. H43550/C-7/Jal-40/2019 to the unit dated 11.11.2019 to submit the Progress Report regarding replacement of open lagoons with steel tank within 15 days to UPPCB. Copy placed at **Annexure-2.** • A consultation meeting of the Experts from distillery sector comprising of representatives from technical institutions namely, VSI, Pune, NSI, Kanpur as well as All India Distillers Association (AIDA) and Indian Sugar Mills Association (ISMA) was convened by CPCB on 14.11.2019 to discuss feasibility of replacement of open lagoons with closed steel tanks. • It has been observed that, closed steel tank for storage of concentrated spent Wash has several technical constraints such as generation of anaerobic gases, accident hazard, corrosion and sludge cleaning. • During the joint committee meeting dated 14.11.2019; Justice (Retd.) Arun Tandon was also apprised about the non-feasibility of replacement of lagoons with closed steel tanks for storage of concentrated spent wash.
IV	The primitive method of marking with red at a particular height in the lagoons be eliminated and if necessary then only required capacity lagoon duly calibrated, be permitted. Excess capacity must be filled or dismantled scientifically.	• CPCB issued letter to the unit dated 03.07.2019 to submit time bound action plan to restrict capacity of lagoon by filling/levelling/dismantling excess storage capacity of lagoons. Copy placed at **Annexure-3.** • CPCB issued direction u/s 5 of E (P) Act, 1986 to the unit dated 06.08.2019 to restrict capacity of lagoon. Copy placed at **Annexure-4.**

		• UPPCB issued letter No. H-43240/C-7/Jal-40/2019 to the unit dated 02.11.2019 to dismantle the excess capacity of lagoons, to develop thick forestry on the boundary of lagoons as well as on the land which will be available after dismantling of lagoons, to install separate energy meter for ETP, to keep and maintain record of generated and selling of prepared bio-compost, to dispose solid waste as per the rules, to not have any loose connections of piping with installed ETP and to submit the details of disposal of generated ETP sludge and other solid waste as per the rules. Copy placed at **Annexure-5.** • Joint team of CPCB, UPPCB headed by Justice (Retd.) Arun Tandon carried out inspection of the unit dated 17.11.2019 and observed the following: • Lagoon-1 (20000 m^3) at Ajeetpur site has been dismantled and being levelled. • Lagoon-2 (earlier capacity 58000 m^3) at Ajeetpur site has been truncated 1.0 m from top to maintain volume of 21000 m^3 keeping 2.0 m as free board. • Capacity of lagoon at Hitachi site has been reduced by providing a partition bund and excess capacity has been dismantled. • System of marking on vertical scale, like water level in the rivers, should be implemented and the UPPCB to ensure the installation compliance.
V	Withdrawal of underground water must be restricted to the minimum required quantity with a condition of payment of water charges on the principle 'more the	• CPCB issued letter No. 190198/NGRBA/CPCB/2018-19(Part file)/4442 to Member Secretary, CGWA dated 24.07.2019 to take actions according to NGT

	consumption higher the rate'. This will act as a deterrent for withdrawal of underground water beyond what is necessarily required by the unit.	order dated 23.07.2019. Copy placed at **Annexure-6.** • UPPCB has issued letter No. H-43241/c-7/Jal-40/2019 to the unit dated 02.11.2019 to submit clarification regarding illegal withdrawal of ground water in spite of the fact that CGWA NOC was expired on 03.10.2018. Copy placed at **Annexure-7.** • As per the discussion carried out in the meeting dated 14.11.2019 representative of CGWA informed that, the withdrawal of ground water by M/s Radico Khaitan Ltd. in the period October-2016 to May-2019 was within the CGWA NOC limit. • It was informed by CGWA representatives, during the meeting of the joint committee dated 14.11.2019 that, CGWA has prepared and submitted a draft guideline to Hon'ble NGT on water abstraction charges, which is under consideration. • Unit has submitted reply of the UPPCB letter No. H-43241/c-7/Jal-40/2019 vide letter dated 21.11.2019, which is placed at **Annexure-8.** • CGWA should calculate charges for extraction of ground water subsequent to expiry of the NOC as in the case of other industries.
VI	Strict monitoring on readable parameters be done in respect of recharging the underground water through rain water harvesting by the unit etc.	• CGWA informed in the Joint committee meeting dated 14.11.2019 that ground water recharge points are checked as per mandate. As per the thumb rule, 50 % recharge for each submergence is achieved in every recharge locations.

		• CGWA has carried out verification of ponds and recharge shafts on 04.11.2019 of recharging sites maintained by M/S Radico Khaitan Ltd including status of recharging and condition of pond base. • The Unit's representative has presented, during the visit of joint committee on 17.11.2019 that CGWA officials have visited the ponds created for 200% recharge of fresh water withdrawal and found to be in order (Report awaited).
VII	Calibration of water flow meters be ensured by government agencies with verification at least once in a year.	CGWA informed during the Joint committee meeting dated 14.11.2019 that, flow meters are monitored and calibrated by individual units through NABL recognized laboratory on an annual basis.
VIII	The unit must utilize the land which will become available after removal of the lagoons, or otherwise for thick forestry in the ensuing rainy season.	• CPCB had issued direction dated 06.08.2019 u/s 5 of E (P) Act, 1986 to the unit for development of thick plantation (Refer **Annexure-4).** • Unit has informed that the land available after removal of lagoons shall be utilised suitably either for bio composting or the green belt development during next rainy season. • UPPCB issued letter No. H-43240/C-7/Jal-40/2019 to the unit dated 02.11.2019 to dismantle the excess capacity of lagoons, to develop thick forestry on the boundary of lagoons as well as on the land which will be available after dismantling of lagoons, to install separate energy meter for ETP, to keep and maintain record of generated and selling of prepared bio-compost, to dispose solid waste as per the rules, to not have any loose connections of piping with installed ETP and to submit the details of disposal of

		generated ETP sludge and other solid waste as per the rules. (Refer **Annexure-5).** • Unit has submitted reply of the CPCB direction which was issued dated 06.08.2019, vide letter No. RKL/SR VP(P)/1044 dated 21.10.2019, which is placed at **Annexure-9.** • Unit has submitted latest reply of the CPCB direction which was issued dated06.08.2019, vide letter No.RKL/Sr.APP/1181 dated 20.11.2019, which is placed at **Annexure-10.**
IX	The industry must be asked to control its production so as to ensure that in no case spent wash collected in the lagoons exceeds its fixed capacity on monthly basis.	As per the discussion during meeting held on dated 14.11.2019, UP Excise Department informed that at present production of the unit is strictly adhered to the capacity as per consent to operate issued by UPPCB.
X	The land area necessarily required for bio-composting in respect of disposal of spent wash must be calculated and the industry must keep that land area fully covered with provision of leachate collection drains. No composting be permitted on uncovered land.	• The Unit is presently having 14 acres of covered composting area, hence the unit shall increase its covered bio-compost yard area in order to operate at consented capacity (200 KLD) of molasses based distillery plant during monsoon season or restrict its production as per the existing covered area. • No composting has been carried out during rainy season, on uncovered land. • UPPCB has issued notice dated 26.11.2019 to the unit for covering total 28.2 Acres of bio-compost yard before next monsoon, in order to continue with the consented 200 KLD production of the molasses based distillery unit during

		rainy season or otherwise production has to be restricted based on covered area of bio-compost yard
XI	The unit Must maintain specific verifiable records, which can be examined at any given point of time in respect of total quantity of bio-compost generated and sold to the known purchasers. The distillery must maintain similar records in respect of solid waste and disposal thereof to known vendors.	• CPCB issued direction dated 06.08.2019 u/s 5 of E(P)Act, 1986 to the unit, to maintain specific verifiable records, which can be examined at any given point of time in respect of total quantity of bio-compost generated and sold to the known purchasers. The distillery shall maintain similar records in respect of solid waste and disposal thereof to known vendors. • The Unit is submitting the details to CPCB, of the bio-compost produced and sold on monthly basis. Solid waste data is submitted to UPPCB on yearly basis. • UPPCB issued letter No. H-43240/C-7/Jal-40/2019 to the unit dated 02.11.2019 to dismantle the excess capacity of lagoons, to develop thick forestry on the boundary of lagoons as well as on the land which will be available after dismantling of lagoons, to install separate energy meter for ETP, to keep and maintain record of generated and selling of prepared bio-compost, to dispose solid waste as per the rules, to not have any loose connections of piping with installed ETP and to submit the details of disposal of generated ETP sludge and other solid waste as per the rules. (Refer **Annexure-5).** • Unit has submitted reply of the CPCB direction which was issued dated 06.08.2019, vide letter No. RM. /SR VP(P)/1044 dated 21.10.2019 (Refer **Annexure-9).**

XII	CPCB has calculated the Environmental compensation amount (as per the methodology of EC) in compliance of the NGT order dated 20.05.2019 which is Rs.7.29 crores including the EC imposed earlier.	• CPCB issued direction dated 06.08.2019 u/s 5 of E(P)Act, 1986, levying additional EC of Rs. 5,83,20,000/- and the Unit deposited the EC amount vide DD dated 02.09.2019. • In compliance to the direction, the Unit has deposited the entire EC amount of Rs 7.29 crores vide letter dated 02.09.2019 & through Demand Draft No. 361792.
XIV	Separate electricity meter exclusively for ETP shall be installed and its bill must be kept on site for verification.	• UPPCB issued letter No. H-43240/C-7/Jal-40/2019 to the unit dated 02.11.2019 to dismantle the excess capacity of lagoons, to develop thick forestry on the boundary of lagoons as well as on the land which will be available after dismantling of lagoons, to install separate energy meter for ETP, to keep and maintain record of generated and selling of prepared bio-compost, to dispose solid waste as per the rules, to not have any loose connections of piping with installed ETP and to submit the details of disposal of generated ETP sludge and other solid waste as per the rules. (Refer **Annexure-5).** • Unit has installed separate electricity meter exclusively for treatment and management of Bio-methanated Spent Wash plant, TSS plant, RO Plant-I, RO Plant-II, RO Plant-III, Evaporation Plant, Bio-Compost, CPU (Condensate Polishing Unit) etc.
M/s Indian Gloycols Ltd		
Para 5 Sr.I	Reasons for availability of 90000 m3 of spent wash with solid contents of less than 1% only in the lagoons of the industry must be ascertained and suitable action should be taken for violating the norms of the	• Lagoon site visit was undertaken on 15.11.2019 by the joint team of UEPPCB and CPCB officials under supervision of Justice (Retd.) Arun Tandon for physical verification of utilization of stored spent wash.

	CPCB.	• As per the visit of the Joint team on 15.11.2019, it was informed by the representative of the unit that; i. Bio-methanated spent wash with solid content of 3-5 % from 98 KLD effluent stream was stored in the lagoon for further composting. Production of 98 KLD stream was closed by UEPPCB and the connected lagoon was disconnected and sealed by UEPPCB on 28.01.2017. The stored bio-methanated spent wash mixed with rain water over the years (Even before Jan-2017) resulted in accumulation of diluted bio-methanated spent wash of about 1 % solids with volume of about 90,000 m3. ii. The unit has utilized 18000 KL of stored spent wash in Bio-composting as on 31.10.2019. Next batch of bio-composting is under process. iii. Lagoon containing bio-methanated spent wash is being used for filling with incinerator fly ash, which absorbs spent wash and a levelled surface has been created by filling a part of the lagoon. • The Unit could not provide documentary evidence regarding the quantity and quality of stored spent wash in the lagoon at the time of sealing. • CPCB had already issued a direction dated 14.03.2019 to the unit u/s 5 of E(P) Act, 1986, to utilize the stored spent wash and dismantle the lagoon. • CPCB issued letter to Member Secretary, UEPPCB for

		implementation of the Hon'ble NGT order dated 23.07.2019 in O. A. No. 361/2017 vide letter no.B-190198/NGRBA(RG)/CPCB/Distillery/1/20 18-19/6878 dated 24.09.2019. Copy placed at Annexure-11. • The explanation about stored spent wash submitted by the industry vide letter dated 21.11.2019 is not supported by relevant supporting document about the quantities of stored spent wash at different times in the past. Unit's submitted reply dated 21.11.2019 is placed at Annexure-12. • The industry to adhere time line 30.06.2021, fixed for utilization of stored spent wash as per CPCB direction dated 14.03.2019. UEPPCB should carry out on quarterly basis upto June 2021, regarding quantity of spent wash utilized and balance in the lagoon.
II.	Distillery unit of the company should be permitted to function at half of the licensed/consented capacity till it disposes off the huge volume of spent wash available in the lagoon as on 11.06.2019. SPCB should ensure that this spent wash with low solid concentration is not discharged in the drains by the unit during the forthcoming rainy season and strict vigilance should be kept by SPCB. A quarterly report must be submitted by SPCB citing progress in compliance made.	• UEPPCB has issued letter No. UEPPCB/HO/Gen-183-247(II)/2019/6469-1313 to the unit dated 18.11.2019 to comply with directions of Hon'ble NGT order dated 23.07.2019 in a time bound manner. Copy is placed at Annexure-13. • The unit has replied vide letter dated 21.11.2019 wherein it has been submitted that the stream from 98 KLD plant which now not functional, which was associated with the lagoons (outside of the premises). In the absence of the in-flow to the lagoons, restriction of production of other unit i.e, 240 KLD plant may not be justified and relevant.

		• During inspection of joint committee which was carried out on 15.11.2019 it was observed that the unit have two lagoons of capacity 3,50,000 m3 and 1,00,000 m3, However the lagoon having 1,00,000 m3 capacity was unnoticed till date. But during inspection the same lagoon was found with sludge. • The statement may be provided by the unit for the quantity of spent wash to be used and actually used. UEPPCB shall issue notice to the unit for the same. • The joint committee has visited the plant on 15.11.2019 and verified the sealing of the pipeline connected to the lagoons. • The unit's reply dated 21.11.2019 shall be examined by the UEPPCB for taking necessary action w.r.t. production capacity, utilization of spent wash to be monitored on quarterly basis and shall also obtain action plan to dismantle/level the 2"d lagoon at Dabhora site from the unit.
III	The industry must be asked to come up with a concrete proposal for disposal of ash generated in the industry as well as for the ash lying in the open. The industry must provide a time bound action plan for disposal of already generated ash within 15 days.	• The unit has submitted an action plan for utilization of SLOP (Incinerator) Ash vide letter dated 25.06.2019. • As per the action plan, the unit will utilize the SLOP Ash as a substitute for Potash. Fly ash shall be disposed off to cement industries. In this regard the following actions have been taken by the unit. • Unit is evaluating the process of granulating the SLOP ash for utilization in agriculture as Potash fertilizer. • Unit has contacted CSIR-CSMCRI, Bhavnagar, Gujrat for recovery of Potash and utilization of the remaining ash in land filling or brick.

		The unit has also contacted CPPRI, Saharanpur, Uttar Pradesh for the same. • At present the unit is using fly ash in filling the lagoon (3.5 lac rn^3) containing diluted spent wash. As reported by the industry, ash generation from SLOP (incinerator boiler) and from 80 T/hr Boiler shall be 128 MT/day and 200 MT/day, respectively. Entire ash quantity (328 MT/day) cann't be used as fertilizer and further landfilling can only be permitted provided it is done safely subject to approval from the competent authority/state. • Industry to submit concrete proposal for long term utilisation/handling of fly ash within 15 days to UEPPCB.
IV	In absence of 'No objection Certificate from Central Underground Water Authority, no extraction of underground water be permitted.	• CPCB issued letter No. 190198/NGRBA/CPCB/2018-19(Pa rt file)/4442 to Member Secretary, CGWA dated 24.07.2019 to take actions according to NGT order dated 23.07.2019 (Refer Annexure-6). • CGWA has issued Notice to the unit dated 08.11.2019 to direct to Why not Environmental Compensation (EC) should be levied for illegal abstraction of ground water for the period after the expiry of valid NOC. Copy placed at Annexure-14. • CGWA has issued Show Cause Notice to the unit vide letter no. (100)/CGWB/UR/Tech-19-530dat 18.11.2019 for illegal borewell sealing in addition to fixing EC for unauthorized extraction of ground water and launching prosecution for violations in accordance with the provision of law. Copy is placed at Annexure-15. • CGWA has also issued order for stopping of ground water
V	The Industry has drawn nearly 55 lakhs litres of underground water everyday with no obligation of recharge/rain water harvesting etc. This must be stopped immediately and the industry must be asked to take additional measures for re-charge of the underground water/rain water harvesting with due regard to the amount of underground water drawn by it in last 5 years.	
VI	The industry must be asked to pay compensation for illegal withdrawal of underground water for last so many years in garb of pendency of their renewal applications for 'no objection' before CGWA	
VII	The amount payable by the	

	Company for withdrawal of underground water must be fixed on the principle 'more the withdrawal, higher the rates.' The charge which has not been paid for years must be recovered with interest at the rate of 18% per annum.	withdrawal vide letter No. 4(100)/CGWB/UR/Tech-19-537 u/s 5 of the E(P) Act, 1986 dated 18.11.2019. Copy is placed at Annexure-16. • It was informed by CGWA representatives during joint committee meeting held on 14.11.2019, that CGWA has prepared and submitted draft guidelines on water abstraction charges, which is due for approval from the competent authority. • In view of the notice of CGWA, all consequent actions in the matter of illegal withdrawal of groundwater shall be taken by concerned State Pollution Control Board, as per conditions in consent to operate. • Extraction of ground water without NOC from CGWA, is not only illegal but, is a violation of Hon'ble NGT order dated 13.07.2017. UEPPCB to take appropriate action against the industry. • Central Ground Water Board Uttarkhand has worked out charges 95,30,13,600/- for illegal extraction of ground water. The matter is awaited for approval of the Chairman CGWA, decision is likely to be taken within 15 days.
VIII	The land which will become available because of the dismantling of the lagoons and even otherwise the surrounding area of lagoons must be utilized for dense forestry in the coming monsoon season.	• The joint team of UEPPCB and CPCB officials headed by Justice (Retd.) Arun Tandon during physical verification on 15.11.2019, observed that plantation has been started over the filled lagoon located inside the premises. • During inspection of joint committee, carried out on 15.11.2019 it was observed that the unit have two lagoons of capacity 3,50,000 m3 and 1,00,000 m3 at Dabhora site. In earlier documents submitted by the industry, lagoon having

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		capacity 1.0 lac cubic meter was not reported and it was un-noticed in the previous reports. Thick sludge (0.25 m depth) at bottom was observed. • UEPPCB to seek explanation from the industry for non-disclosure of 1,00,000 rn-3 capacity spent wash storage lagoon and the time bound action plan for dismantling and levelling of the lagoon.
IX	CPCB has calculated the Environmental compensation amount (as per the methodology of EC) in compliance of the NGT order dated 20.05.2019 which is Rs.13,54,50,0001-, to be paid by the unit.	CPCB issued letter to Member Secretary, UEPPCB for implementation of the Hon'ble NGT order dated 23.07.2019 in O.A. No. 361/2017 including levying of EC vide letter no. 190198/NGRBA(RG)/CPCB/Distillery/1/201 8-19/6878 dated 24.09.2019 (Refer Annexure-11). • UEPPCB vide letter dated 18.11.2019 directed the unit to comply to the Hon'ble NGT order dated 23.07.2019 in OA No. 361/2017 in a time bound manner. • The industry submitted reply dated 21.11.2019. However, did not deposit any amount towards Environment Compensation (**refer Annexure-12**).
X	CPCB must direct the unit to dismantle all excess storage capacity of lagoons in terms of the direction of CPCB dated 07.12.2015 forthwith. CPCB/SPCB shall submit a quarterly report on compliance of its own order.	CPCB has issued direction u/s 5 of E (P) Act, 1986 to the unit dated 16.09.2019, to 1. Dismantle/level/fill all excess storage capacity of the lagoon 2. Dismantle/level/fill all excess storage capacity of active lagoon located in it's premises used for storage of concen. Spent Wash from 240 KLD stream production and shall have only storage capacity equivalent to seven days production. 3. To comply with the conditions mentioned in the issued direction dated 14.03.2019. Copy of CPCB direction dated 16.09.2019 is placed at

		Annexure-17. • UEPPCB carried out inspection on 06.11.2019 and submitted the report to CPCB and observed during visit that, 1. The filling up of the lagoon located inside the unit's premises and plantation activity was found under progress. 2. The unit was using the stored spent wash of the lagoon located at Dabhora site in bio-composting and the lagoon was being filled up by using ash and soil. 3. The steel tank for storage of concentrated spent wash was under construction and 80-90 % work was found completed. The work will be completed by 15.11.2019. 4. As per CPCB direction dated 14.03.2019, the unit is using the stored spent wash in bio-composting. During inspection, the unit representative informed that they have started the 2nd cycle of bio-composting after completion of rainy season that is October-2019. The unit has consumed approx. 6000 m3 spent wash. Till now total 18000 m3 spent wash has been consumed. Apart from this, unit representative informed that, from lst cycle of bio-composting, 1800 ton of capacity lagoon in a time bound manner. Bio-compost is generated. Out of this 31650 Quantal bio-compost has been sold. During inspection filling of lagoon with ash and soil was found under progress. The unit is purchasing press mud from Rathi Traders. The quality of bio-compost is being checked by Eco Pro Engineer Pvt. Ltd. The unit is also under process of constructing steel tank for storage of spent wash, whose storage capacity will be for 07 days. Presently, the unit is

		operating the plant on 150 KLD in place of 240 KLD. • The joint team of UEPPCB and CPCB officials headed by Justice (Retd.) Arun Tandon during physical verification on 15.11.2019, and observed that; a) The unit was having 3 lagoons, one lagoon is attached with 240 KLD production and has been closed/levelled. The other two are located at Dabhora site outside the premises and attached with 98 KLD stream which is now non-functional. b) The unit has yet to dismantled/fill-up the both lagoons at Dabhora site, which was observed with presence of spent wash sludge and rain water. • As per the directions of CPCB, all excess capacity of spent wash storage lagoons has to be dismantled / filled & levelled. • UEPPCB to direct the industry to dismantle / fill & level 1,00,000 m3 capacity lagoon in a time bound manner.
All Industries		
I	Applications for 'No objection Certificate' should be considered and decided within a month by CGWA and if the applications are not found satisfactory then the same must be rejected with a further direction to stop water extraction.	CPCB has issued a letter to CGWA dated 02.09.2019 to comply with the directions of NGT order dated 23.07.2019 pertaining to all Industries. Copy is placed at **Annexure-18.** CGWA has issued Show Cause Notice dated 18.11.2019 to the following industries located at Uttarakhand as listed in the Hon'ble NGT order dated 20.05.2019: (1) M/s Banwari Paper Mills Ltd., Kashipur, (2) M/s Cheema Paper Ltd., Kashipur, (3) M/s Multiwal Pulp and Board Mills Pvt. Ltd., Kashipur, (4) M/s Multiwal Duplex Pvt. Ltd., Kashipur and (5) M/s Kashi Vishwanath Textiles Mills (P)Ltd., Kashipur

		(6) M/s India Glycols Ltd., Kashipur **(Refer Annexure-15)** Copy of SCNs issued to Industry No. 1 to 5 are placed at **Annexure-19.** Reply submitted by Industries to CGWA are not satisfactory. In view of the paragraph-8 of the Hon'ble NGT order dated 23.07.2019 compensation charges for illegal withdrawal of underground water must be calculated and to be levied on the industries.
II	The charges payable by the company for withdrawal of underground water must be fixed on the principle 'more the withdrawal, higher the rates'. The water charges which has not been paid for years must be recovered together with the interest at the rate of 18% per annum.	• CPCB has issued a letter to CGWA dated 02.09.2019 to comply with the directions of NGT order dated 23.07.2019 pertaining to all Industries (Refer **Annexure-18).** • It was informed by CGWA representatives, during the meeting of the joint committee dated 14.11.2019 that, CGWA has prepared and submitted a draft guideline to Hon'ble NGT on water abstraction charges, which is under consideration.
III	The norms for recharge of underground water and rain water, harvesting etc. must be fixed. Flow meters must be calibrated by Government-agencies and verified at least once in a year.	• CPCB has issued a letter to CGWA dated 02.09.2019 to comply with the directions of NGT order dated 23.07.2019 pertaining to all Industries (Refer **Annexure-18).** • As informed by CGWA representative in the joint committee meeting dated 14.11.2019, groundwater recharging of 50% is assumed for every submerged recharge shaft. • CGWA also informed that flow meters are monitored and calibrated by individual units through NABL recognized laboratory on annual basis.
V	Actual requirement of underground water by the industry must be verified through independent Government agencies.	• CPCB has issued a letter to CGWA dated 02.09.2019 to comply with the directions of NGT order dated 23.07.2019 pertaining to all Industries **(Refer Annexure -18)**
VI	All industries must be asked to maintain verified records of ETP sludge and other solid wastes generated as well as its	• As per UPPCB email dated 30.10.2019 there are mainly 9 industries which are generating hazardous/solid wastes in

	disposal to the known buyers/receivers ultimate.	Rampur. The hazardous waste generated from the industries are being disposed through TSDF namely M/s Ramky Environ Engineers Ltd., Khumbi, Kanpur Dehat (TSDF) • UPPCB has issued show cause notice under hazardous & other waste management rules, 2016 to M/s Varun Steel, Ajitpur Industrial area, Rampur.
VII	Portable pumps with flexible pipes, pumps with loose/open end Tee pipe on delivery lines shall not be permitted as stand-by at ETP of any industry.	• UPPCB issued letter No. H-43240/C-7/Jal-40/2019 to M/s. Radico Khaitan Ltd., Rampur, UP dated 02.11.2019 to dismantle the excess capacity of lagoons, to develop thick forestry on the boundary of lagoons as well as on the land which will be available after dismantling of lagoons, to install separate energy meter for ETP, to keep and maintain record of generated and selling of prepared bio-compost, to dispose solid waste as per the rules, to not have any loose connections of piping with installed ETP and to submit the details of disposal of generated ETP sludge and other solid waste as per the rules. (Refer **Annexure-6).** • SPCB shall issue letter to all industries to dismantle portable stand-by pumps with flexible pipes, pumps with loose / open end Tee pipe on delivery lines.
VIII	CPCB/SPCB shall take necessary actions against the non-complying industries namely: (1) M/s Multiwal Duplex Pvt Ltd. Kundeshwari Road, Kashipur, Uttarakhand (2) M/s Damya PJ Foods Pvt. Ltd., Rampur, U.P. & (3) M/s Varun Steel, Rampur, U.P	**M/s Multiwal Duplex Pvt Ltd. Kundeshwari Road, Kashipur, Uttarakhand** 1. UEPPCB issued letter to the unit on 13.06.2019 to submit the Clarification within 24 hours regarding the closing of 03 bypasses, which were observed during the drone survey of joint committee dated 12.06.2019 in compliance of NGT order dated 20.05.2019. Copy of the letter is Placed at Annexure-23

		2. UEPPCB is in process of issuing show cause notice to the unit and imposing environment compensation. However, the By-passes which were found earlier was stopped. **2. M/s Damya PJ Foods Pvt. Ltd., Rampur, UP** As per UPPCB letter dated 22.11.2019, it was informed that: 1. UPPCB issued show cause notice under Water Act, 1974 on 19.07.2019 to the unit for the non-compliances observed during the joint inspection dated 12.06.2019. (copy of the SCN is placed at Annexure-21 2. UPPCB has also levied Environment compensation of Rs. 2.5 lacs on the unit in the above mentioned SCN. 3. The unit has deposited Rs. 2.5 lacs as Environment Compensation to UPPCB. 4. UPPCB has issued SCN dated 02.11.2019 to the unit for not having NOC of CGWA. Copy of the same is placed at Annexure-22. 5. UPPCB has carried out inspections on 22.10.2019 and 12.11.2019. The sample of treated effluent from ETP outlet was collected on 22.10.2019 and as per UPPCB analysis report, the unit is in compliance of provisions of Water Act, 1974 and Air Act, 1981. No untreated effluent was found discharged outside of the premises during inspection dated 12.11.2019 6. The unit has installed separate energy meter and flow meters at inlet and outlet of the ETP. **3. M/S Varun Steel, Rampur, U.P.** As per UPPCB letter dated 22.11.2019, it was informed that- 1. UPPCB issued Show Cause Notice under Water Act, 1974 on 19.07.2019 for the non-

NATIONAL GREEN TRIBUNAL

		compliances observed during the joint inspection dated 12.06.19. Copy of the same is placed at **Annexure-23.** 2. UPPCB has also levied Environment Compensation of Rs. 2.5 I on the unit in the above mentioned SCN. 3. The unit has deposited Rs. 2.5 lacs as Environment Compensation to UPPCB. 4. UPPCB issued Show Cause Notice under Air Act, 1981 on 29.07.2019 for the non-compliances observed during the joint inspection dated 12.06.19. Copy of the same is placed at **Annexure-24.** 5. UPPCB issued Show Cause Notice under Hazardous Waste Management Rules, 2016 on 09.11.2019 to unit for not having Hazardous waste authorization. Copy of the same is placed at **Annexure-25.** 6. UPPCB has issued SCN dated 02.11.2019 for not having NOC of CGWA. Copy of the same is placed at **Annexure-26.** 7. UPPCB has carried out inspections on 22.10.2019 and 12.11.2019. The sample of treated effluent from ETP outlet was collected by UPPCB on 22.10.2019 and as per UPPCB analysis report, the unit is in compliance of provisions of Water Act, 1974 and Air Act, 1981. No untreated effluent was found discharged outside of the premises during inspection dated 12.11.2019. • CGWB Northern Regionshould re are extracting underground water without valid CGWA NOC.

"

(iii) Report dated 06.12.2019 by the Ganga Monitoring Committee, Phase I-B in respect of inspection carried out at Kashipur.

There is also response of the CPCB filed 27.11.2019 to the final report of the Monitoring Committee mentioned above to the effect that inspection of GPIs are done annually and action is taken by the State PCB. We are of the view that even though the inspection by the CPCB may continue to be done annually, the State PCB must conduct inspections quarterly. The report mentions as follows:

"From the details which are being recorded hereinafter out of 8 industries situate in Kashipur except for one namely M/s Vishwakarma Paper and Board Ltd. no other industry has any valid subsisting 'no objection certificate' from the CGWA. These industries in Kashipur are drawing nearly 22000 cubic metres approx. of underground water every day. The details of the industries situate in Kashipur area which have been inspected are disclosed in the form of a chart as follows:

S.No.	Name of the Industry & address	Status of NOC	Quantum Of gw/m3day	Letters Issued	Response received from firms
1	M/sIGL (Ethanol Plant) Bazpur Road, Kashipur, US Nagar, Application No.	Renewal Pendingw ith CGWA,Ne wDelhi	5096	01/08/19 for compliance of NOC	Compliance of NOC on 19/08/19
2	M/s IGL (Chemical Plant) Bazpur Road, Kashipur, US Nagar, Application No	Renewal Pending with CGWA NewDelhi	3056	01/08/19 for compliance of NOC	Compliance of NOC on 19/08/19
3	2M/s Vishwakarma Papers & BoardsPvt.Ltd Application No.214/882/U R/IND/2017-669 dated 17/04/19	NOCgran ted On17/04/ 2018	4638.32	-	Compliance received on 02/07/2019
4	M/s Banwari Paper Mills Ltd Application No.21-4/1072/UR/IN D/2018	Applied for NOC which is under scrutiny	900	01/10/18, 04/06/19, 13/06/19 01/07/19	24/06/2019 No response to queries dated 01/07/2019
5	M/s	Applied	3440	Email sent	25/06/2019

	Cheema PapersLimited, Application No.21-4/528/UR/IND/2017 dated 24/05/2017	for Fresh NOC which is under scrutiny		on 13/06/19 as directed by NGT committee on 12/06/10	22/07/2019
6	M/s KashiViShwanath TextilesMillsPvt. Ltd. Application No.	Applied for Fresh NOC which is under scrutiny	406	10/01/18 24/05/19 13/06/19 03/07/19	22/07/2019& 06/08/2019
7	M/s Multiwal Pulp & Board Mills Pvt. Ltd., Application No.	Applied for NOC	3633.42	13/06/19 23/09/19	Hard copy not yet received.
8	M/s Multiwal Duplex Pvt. Ltd., Application No.	Applied for NOC	448.91	09/06/19, 13/06/19 23/09/19& Notice on 08/11/2019	Hard copy not yet received. 22/07/2019 on document received

It is worthwhile to point out that industries at Item Nos.4,5,6,7 and 8 have only made applications for grant of 'no objection certificate' and are awaiting disposal of their applications. They have been issued 'consent to operate' by the Pollution department and are also extracting underground water. Similarly, M/s I.G.L. Distillery Unit and Chemical Plant are continuing to draw underground water on the pretext that their applications for renewal of no objection certificate is still pending disposal before CGWA.

I may highlight that in para 8 of the order dated 23.07.2019 the Hon'ble Tribunal has already declared such extraction of underground water by the industrial units as illegal. For ready reference para 8 of the order dated 23.07.2019 is quoted hereinbelow:

> *"Learned counsel appearing for M/s India Glycols Limited, however, tried to justify the illegal drawal of ground water without sanction even though the area is semi critical, on the ground that application for sanction was 'pending'. We do not find any merit in this submission. Delay in deciding renewal application could not be treated as a licence to draw the ground water. The unit could take remedy against such inaction. While regulatory authorities are required to act promptly but any inaction is not a ground for a citizen to take the law in his hands*

instead of approaching the concerned higher authority of the Court."

So far as the industries situate in Uttar Pradesh are concerned, 3 industries were inspected namely:

i) M/s Radico Khaitan Ltd.

ii) M/s Rana Sugar Ltd.

iii) M/s Swati Menthol & Allied Chemicals Ltd.

RADICO Khaitan unit had a 'no objection certificate' in its favour for drawal of 2600 cubic metres per day of underground water which expired on 2nd October 2018. They have continued to extract underground water even thereafter on the plea that their application for renewal dated 15.09.2018 is still pending with the CGWA.

M/s Rana Sugar Ltd. was granted 'no objection certificate' on 14.10.2016. An inspection was made by the CGWA on 30.04.2018 when the sugar plant of the unit was found to be non-operational and the distillery had not been set up. An order for cancellation of the 'no objection certificate' was issued by the CGWA on 10 December 2018.

However, on 17.04.2019 permission was granted to run the distillery by the various departments of State of Uttar Pradesh. Similarly, permission to operate has also been granted by U.P. Pollution Control Board.

The unit is drawing underground water both in respect of the sugar unit as well as its distillery unit despite the order of cancellation of 'no objection certificate' by CGWA dated 10.12.2018 on the pretext that their application for reconsideration of the cancellation of 'no objection certificate' was pending before the CGWA.

M/s Swati Menthol & Allied Chemicals Ltd. was admittedly extracting underground water to the tune of 15 cubic metres per day for its unit despite having neither applied for nor having been granted any permission or 'no objection certificate' by the CGWA.

It is surprising to note that large number of industries are said to be operating both in Kashipur and Rampur area which have been declared to be critical/semi-critical zone by the CGWA without any valid subsisting 'no objection certificate' from the CGWA. It is also surprising

that the underground water authority and pollution department both in the State of Uttarakhand and State of Uttar Pradesh are aware of the situation and yet for years together there has been complete inaction on their part to enforce rule of law in the matter of extraction of underground water.

The situation is seriously alarming and needs immediate intervention by the Hon'ble National Green Tribunal so as to ensure that underground water is not extracted without a valid subsisting 'no objection certificate' from CGWA.

I was informed by the officers that the situation as in Rampur and Kashipur prevails throughout the State of Uttar Pradesh and State of Uttarakhand and more than thousands of industries are extracting underground water without any valid subsisting 'no objection certificate' from the CGWA as on date."

4. We have considered the above reports. Apart from taking actions in terms of recommendations in the report of the CPCB, further action needs to be taken in respect of recommendations in the report of Ganga Pollution Monitoring Committee to the effect that underground water is being extracted illegally at large scale in 'critical' and 'semi-critical' zones. There is complete inaction on the part of States of Uttarakhand and Uttar Pradesh in this regard.

5. Let the States of Uttarakhand and Uttar Pradesh take remedial action in respect of individual industries as well as general measures to ensure that there is no extraction of ground water without prior permission of the CGWA. Before any such permission is granted, CGWA may ensure actual compliance of conditions of replenishment of the ground water having regard to the water table in the area so that there is no further deterioration of 'critical', 'semi-critical' and 'over exploited' areas in terms of ground water availability. Any permission

should be given based on study of availability of ground water and periodical report that replenishment had resulted in improvement in ground situation.

6. The CPCB and the State PCB may ensure recovery of the compensation already assessed by taking appropriate coercive measures including closure of the erring industry till deposit is made, apart from prosecution for violation of law, after following due procedure.

7. The Chief Secretary, UP may file response to para 9 of the order of this Tribunal dated 23.07.2019 by e-mail at judicial-ngt@gov.in.

8. The CPCB and the State PCB may file further compliance status report as on 30.04.2020, after carrying out detailed inspections and also indicating compliance status with regard to the issues considered in the three reports dated 23.10.2019 and report dated 06.12.2019 (by Ganga Committee) and 27.11.2019 (by the CPCB) considered in para 3 above, before the next date by email at judicial-ngt@gov.in.

9. An application being I.A No. 16/2020 has been filed to place on record some documents particularly the fact that a writ petition has been filed. This Tribunal can offer no comments on taking of any proceedings before any forum unless there is any order having relevance to these proceedings.

I.A No. 16/2020 is disposed of.

List for further consideration on 19.05.2020.

A copy of this order be sent by e-mail to the Chief Secretary, UP, CPCB, State PCB and Monitoring Committee headed by Justice S.D. Singh, former Judge of Allahabad High Court.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

Dr. Nagin Nanda, EM

Siddhanta Das, EM

January 15, 2020
Original Application No. 324/2016
(M.A. No. 113/2017, M.A. No. 816/2017,
I.A. No. 408/2019 & I.A. No. 16/2020)
With Original Application No. 361/2017
(I.A. No. 89/2019, I.A. No. 431/2019 & I.A. No. 432/2019)
AK

NATIONAL GREEN TRIBUNAL, NEW DELHI

Annexure - II

Speed-Post/E-mail

F. No. B- 190198/NGRBA/CPCB/2018-19 Pt. fl. 12245-249 **Dated: 27.02.2020** 02.03.2020

To,

The Member Secretary,

5 Ganga States Pollution Control Boards

Subject: Hon'ble NGT order dated 15.01.2020 in the matter of Shailesh Singh vs. State of U.P. & ors. with Tanzeen Fatima vs. Ministry of Environment and Forest & Climate Change & Ors. in OA No. 324/2016 with OA No. 361/2017-reg.

Sir,

This has reference to the Hon'ble NGT order dated 15.01.2020 in OA No. 361/2017 wherein SPCBs have been directed to carry out quarterly inspection of GPIs. The verbatim of the relevant para of the said NGT order is as follows:

"3. (iii) There is also response of the CPCB filed 27.11.2019 to the final report of the Monitoring Committee mentioned above to the effect that inspection of GPIs are done annually and action is taken by the State PCB. We are of the view that even though the inspection by the CPCB may continue to be done annually, the State PCB must conduct inspections quarterly."

You are, therefore, requested to comply with the directions of Hon'ble NGT and to ensure inspections of GPIs on quarterly basis.

O/C

Yours faithfully

Vidyarthi 27/02/20

(A.K. Vidyarthi)

Additional Director & Divisional Head, WQM-II

Email: akvidyarthi@gmail.com

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत..... N Singh
दिनांक..... 03/03/20

Annexure III

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT OF INDIA

By Speed Post/Email

B-190198/NGRBA(RG)/CPCB/Distillery/1/2018-19 March 20th, 2020

To,

Member Secretary,
Uttarakhand Environment Protection & Pollution Control Board (UEPPCB),
Gaura Devi Bhawan, 46 B IT Park Sahastradhara,
Dehradun, Uttarakhand-248001.

Subject: Recovery of Environmental Compensation from M/s India Glycols Ltd., Kashipur, Uttarakhand, in compliance to Hon'ble NGT order dated 15.01.2020 in OA No. 361/2017

Reference: Hon'ble NGT order dated 15.01.2020 in the matter of Dr. Tanzeen Fatima Vs MoEF & CC, O.A. no. 361/2017

Sir,

This has reference to the aforementioned Hon'ble NGT order wherein the Tribunal in has directed as follows:

"6. *The CPCB and the State PCB may ensure recovery of the compensation already assessed by taking appropriate coercive measures including closure of the erring industry till deposit is made, apart from prosecution for violation of law, after following due procedure.*"

In this regard, it may be noted that in compliance to the Hon'ble NGT order dated 20.05.2019, the Joint Committee under supervision of Justice (Retd) Arun Tandon carried out inspection of nine industries including M/s India Glycols Ltd., Kashipur, Uttarakhand on 10th -12th June, 2019 during which it was observed that the Unit, M/s India Glycols Ltd has stored spent wash (approx. 96,000 m^3) in the lagoon since 12.01.2017 (date of issue of closure direction by UEPPCB) Therefore, upon Justice Tandon's suggestion, CPCB calculated Environmental Compensation of Rs 13,54,50000/- as per "Methodology for Assessing Environmental Compensation and Action Plan to utilize the fund".

The observations of the Joint Committee regarding storage of spentwash by Unit since 12.01.2017 and potential of this stored spentwash to cause environmental contamination and its subsequent storage during monsoon season which can lead to overflow and runoff of spentwash thereby having potential to pollute both surface and groundwater, have been considered as cases for levying of Environmental Compensation.

Justice (Retd) Arun Tandon, incorporated the same in his recommendations w.r.t M/s IGL (Distillery Division) which was filed in Hon'ble NGT on 05.07.2019. The Hon'ble NGT vide its order dated 23.07.2019, accepted the recommendations of Justice (Retd) Tandon including imposition of the calculated EC amount on M/s India Glycols Ltd. (Distillery Division). The verbatim of Hon'ble NGT order dated 23.07.2019 in Para 9 is as follows:

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
दूरभाष/Tel : 43102030, 22305792 वेबसाईट/Website : www.cpcb.nic.in

"We, thus, do not find any ground not to accept the report of the Joint Committee, including the amount of compensation to be recovered. The same may be acted upon forthwith."

Again, vide its order dated 15.01.2020, Hon'ble NGT has further directed to ensure recovery of the already assessed compensation amount by taking appropriate coercive measures following due procedure.

Now therefore, in view of the above, it is requested that necessary action shall be taken to ensure recovery of the already assessed EC from the Unit, in compliance to Hon'ble NGT order. The action taken report may be forwarded to CPCB within 15 days.

Yours faithfully,

Vidyarthi 20/05/20

(Dr. A.K. Vidyarthi)
Addl. Director &DH,
WQM-II

Annexure IV (1273)

HEAD OFFICE

UTTARAKHAND POLLUTION CONTROL BOARD
Gauradevi Parayavaran Bhawan
46-B, SIDCUL, IT Park, Sahashtradhara Road
DEHRADUN (Uttarakhand)

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
गौरादेवी पर्यावरण भवन
46–बी, सिडकुल, आई.टी. पार्क, सहस्त्रधारा रोड़,
देहरादून(उत्तराखण्ड)

Web: www.ueppcb.uk.gov.in

UEPPCB/HO/Gen-183-247(Vol.-II) /2020/ 1962 Date 05.03.2020

151982
05 Mar 2020

Central Pollution Control Board
Parivesh Bhavan, East Arjun Nagar, Delhi-32

To,

Member Secretary
Central Pollution Control Board
Parivash Bhawan, Purvi Arjun Nagar
Delhi.

Kind Att.- Dr. A.K Vidharthi, Additional Director

Sub: Compliance report of the direction of Hon'ble NGT in the matter of Dr. Tanjeen Fatima Vs Ministry of Environment and Forest & Climate Change & Ors-reg.

Sir,

Kindly refer to above subject matter regarding order passed by Hon'ble National Green Tribunal dated 15-01-2020 in the matter of Dr. Tanjeen Fatima Vs Ministry of Environment and Forest & Climate Change & Ors (original Application No. 361/2017).

Please find enclosed herewith the compliance report of the above order passed by Hon'ble National Green Tribunal along with supporting document for your kind information please.

Encl. As above

Your faithfully

(S.P. Subudhi)
Member Secretary

(45)

(1273)

Action Taken Report in reference to the Hon'ble NGT order dated 15.01.2020 in the Matter of Dr. TanjeenFatima V/S Ministry of Environment and Forests& Climate Change &Ors.(Original Application No. 361/2017)

M/s India Glycols Ltd., Kashipur

Sl. No	Hon'ble NGT order dated 23-07-2019	Hon'ble NGT Order dated 15-01-2020	Compliance Status
Para 5 Sr.I	Reasons for availability of 90000 m3 of spent wash with solid contents of less than 1% only in the lagoons of the industry must be ascertained and suitable action should be taken for violating the norms of the CPCB	The explanation about stored spent wash submitted by the industry vide letter dated 21.11.2019 is not supported by relevant supporting document about the quantities of stored spent wash at different times in the past. Unit's submitted reply dated 21.11.2019 is placed at Annexure-12.	UEPPCB has issued letter no. UEPPCB/ H.O./ SA/ 183 -247/ 10401 – 1707 dated 28.01.2020, that, industry to submit the supporting documents regarding explanation of stored effluent. The unit has submitted supporting document vide letter dated 08.02.2020 and 06.03.2020. **Annexure-01** The Excise department data is verified, wherein alcohol production found below 240 KLPD, from the month of January, 2016 to December 2019.**Annexure- 02** The data submitted by Industry indicates, total alcohol production is 219034.6 KL. The total spentwash generation is 1702571.0 m3 which is entirely used in evaporator. The concentrated spent wash generation is 405428 MT which is completely utilized in incineration boiler. The details is attached as **Annexure -03** It is evident that, the spent wash so generated is utilized and no spent wash is discharged in to lagoon. The water level in lagoon is increased in subsequent years by rain water precipitation, The constituent of total solid is still less than 1 %
		The industry to adhere time line 30.06.2021, fixed for utilization of stored spent wash as per CPCB direction dated 14.03.2019. UEPPCB should carry out on quarterly	UEPPCB has issued letter to the Industry vide letter no. UEPPCB/ H.O./ SA/ 183 -247/ 10401 – 1707 dated 28.01.2020 to adhere the time line as directed by CPCB Industry vide letter dated 08.02.2020 has submitted their commitment for the compliance.

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(46)

(1272)

		basis upto June 2021, regarding quantity of spent wash utilized and balance in the lagoon.	
II.	Distillery unit of the company should be permitted to function at half of the licensed/consented capacity till it disposes off the huge volume of spent wash available in the lagoon as on 11.06.2019.SPCB should ensure that this spent wash with low solid concentration is not discharged in the drains by the unit during the forthcoming rainy season and strict vigilance should be kept by SPCB. A quarterly report must be submitted by SPCB citing progress in compliance made.	The statement may be provided by the unit for the quantity of spent wash to be used and actually used. UEPPCB shall issue notice to the unit for the same. Utilization of spent wash to be monitored on quarterly basis and shall also obtain action plan to dismantle/level the 2"d lagoon at Dabhora site from theunit.	UEPPCB,has issued letter to the Regional Officer, UEPPCB, Kashipur for quarterly monitoring of the spentwash quantity and its actualutilisation. The same is being carried out by Regional Officer, Uttarakhand Pollution Control Board, Kashipur and report is attached. According to the report the spent wash accumulation was 71248 m^3 as on 30-09-2019 and at present as on 31-12-2019 the accumulated spent wash is 53248 m^3. The total quantity of spent wash utilized from lagoon is 18000m^3(from 30-09-2019 to 31-12-2019).Further,compliance will be submitted in due course. The report is attached **Annexure-04** Regarding 2nd lagoon at Dabhora the Industry has requested UEPPCB for granting permission to utilize this lagoon for rain water harvesting/ wet-land development / Fish culture vide their letter dated 18.11.2019, accordingly UEPPCB has accorded the permission.
III	The industry must be asked to come up with a concrete proposal for disposal of ash generated in the industry as well as for the ash lying in the open. The industry must provide a time bound action plan for disposal of already generated ash within 15days.	Industry to submit concrete proposal for long term utilisation/ handling of fly ash within 15 days toUEPPCB.	UEPPCB has issued letter to the Industry to submit the action plan for utilization of fly ash vide letter no. UEPPCB/ H.O./ SA/ 183 -247/ 10401 – 1707 dated 28.01.2020. Industry has submitted action plan vide letter dated 08.02.2020. At present,unit is utilizing fly ash to fill the lagoon at Dabhora. After completing the filling of lagoon, the fly ash so generated is proposed to be utilized as per Fly-ash Notification, 2016

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IV	The industry must be asked to pay compensation for illegal withdrawal of underground water for last so many years in garb of pendency of their renewal applications for'no objection' before CGWA	• CPCB issued letter No. 190198/NGRBA/CPCB /2018- 19(Part file)/4442 toMember Secretary, CGWA dated 24.07.2019 to take actions according to NGT order dated 23.07.2019 (ReferAnnexure-6). • CGWA has issued Notice to the unit dated 08.11.2019 to direct to Why not Environmental Compensation (EC) should be levied for illegal abstraction of ground water for the period after the expiry of valid NOC. Copy placed atAnnexure-14. • CGWA has issued Show Cause Noticeto the unit vide letter no. (100)/CGWB/ UR/ Tech-19-530 dated 18.11.2019 for illegal borewellsealing in addition to fixing EC for unauthorized extraction of ground water and launching prosecution for violationsin accordance with the provision of law. Copy is placed atAnnexure-15.	The matter is subjudice and related to Central Ground Water Authority.

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		• CGWA has also issued order for stopping of groundwater	
VII	The amount payable bythe Company for withdrawal of underground water must be fixed on the principle 'more the withdrawal, higher the rates.' The charge which has not been paid for years must be recovered with interest at the rate of 18% perannum.	withdrawal vide letter No. 4(100)/CGWB/UR/ Tech-19- 537 u/s 5 of the E(P) Act, 1986 dated 18.11.2019. Copy is placed at Annexure-16. • It was informed by CGWA representatives during joint committee meeting held on 14.11.2019, that CGWA has prepared and submitted draft guidelines on water abstraction charges, which is due for approval from the competent authority. • In view of the notice of CGWA, all consequent actions in the matter of illegal withdrawal of groundwater shall be taken by concerned State Pollution Control Board, as per conditions in consent to operate. • Extraction of ground water without NOC from	The matter is subjudice and related to Central Ground Water Authority.

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		CGWA, isnot only illegal but, is a violation of Hon'bleNGTorder dated13.07.2017.UEPPCB to take appropriate action against theindustry. • Central Ground Water Board Uttarkhand • has worked out charges 95,30,13,600/- for illegal extraction of ground water. The matter is awaited for approval of the Chairman CGWA, decisionislikely to be taken within 15 days.	
VIII	The land which willbecomeavailable because of the dismantling of the lagoons andeven otherwise the surrounding area of lagoons must be utilized for dense forestry in the coming monsoon season.	UEPPCB to seek explanation from the industry for non-disclosure of 1,00,000 rn-3 capacity spent wash storage lagoon and the timebound action plan for dismantling and leveling of the lagoon.	UEPPCB has issued letter no. UEPPCB/ H.O./ SA/ 183 -247/ 10401 – 1707 dated 28.01.2020 to explain regarding non-disclosure of 1,00,000.0 m3 capacity storage lagoon and submit action plan for dismantling/ leveling of the said lagoon. The industry has submitted explanation vide their letter dated 08.02.2020, wherein it is indicate that the SPCB has permitted for III[rd] lagoon vide letter No. GO5016/C-5/3(Jal)/H0/01 dated 15-04-2000. **Annexure-05**
IX	CPCB has calculated the Environmental compensation amount (as per the methodology of EC) in compliance of the NGT	CPCB issued letter to Member Secretary, UEPPCB for implementation of the Hon'bleNGTorder dated 23.07.2019 in O.A. No.	The Industry has submitted the compliance vide letter dated 21-11-2019. As far as the dismantling of lagoon is concerned, CPCB vide letter no. B-410/PCI-III/DIST/NGRBA-2K14-2K15/5026 dated 07.12.2015 directed to UEPPCB to issue direction to the industries for bio-composting and restricting the lagoon capacity equivalent to 30 days of storage not for

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	order dated 20.05.2019 which is Rs.13,54,50,0001-, to be paid by the unit.	361/2017 including levying of EC vide letter no.1901 98/ NGRBA (RG) / CPCB/ Distill ery/1/201 8-19/6878 dated 24.09.2019 (ReferAnnexure-11). • UEPPCB vide letter date 18.11.2019 directed the unit to comply to the Hon'ble NGT order dated 23.07.2019 in OA No. 361/2017 in a time bound manner. • The industry submitted reply dated 21.11.2019. However, did not deposit any amount towards Environment Compensation (refer Annexure- 12).	dismantling.Subsequently UEPPCB has issued directions to the industry vide letter noUEPPCB/HO/Gen-360/2016/9918-1922 dated 18.03.2016 for compliance of CPCB direction. Further, CPCB has issued direction to UEPPCB to stop the 98 KLPD stream having bio-composting to achieve ZLD until Multi Effect Evaporator(MEE) installation is completed and allowed to continue the production from 240 KLPD stream having MEE and incineration boiler to achieve ZLD. Subsequently UEPPCB issued modified directions to the industry vide letter No UEPPCB/HO/Gen-360/2017/2032 dated 12.01.2017 for compliance and as precautionary measure the inlet of dabhora lagoons was sealed. **Annexure-06** The industry complied the directions and continued the operation at 240 KLPD as per compliance status mentioned at para -5 Sr. no -.I above.
X	CPCB must direct the unit to dismantle all excess storage capacity of lagoons in terms of the direction of CPCB dated 07.12.2015 forthwith. CPCB/SPCB shall submit a quarterly report on compliance of its own order.	As per the directions of CPCB, all excess capacity of spent wash storage lagoons has to be dismantled / filled &levelled.UEPPCBto direct the industry to dismantle / fill & level 1,00,000 m3 capacity lagoon in a time boundmanner.	Regarding 2nd lagoon at Dabhora the Industry has requested UEPPCB for granting permission to utilize the this lagoon at Dabhora for rain water harvesting/ wet-land development / Fish culture vide their letter dated 18.11.2019, accordingly UEPPCB has accorded the permission.

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INDIA GLYCOLS LIMITED

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Tel. No.: +91 5947 269000 / 269500 / 275320, +91 9411108202, Fax No.: +91 5947 275315, 269535
Website : www.indiaglycols.com

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Ref: UEPPCB/Compliance/2020/

Date: 08.02.2020

To,

The Member Secretary,
UEPPCB, Gaura Devi Prayavaran Bhawan,
Plot No. 46-B, IT Park
Shashtra Dhara Road,
Dehradun – 248001

Subject: NGT order dated 15.01.2020

Reference: Your letter No. UEPPCB/ H.O./SA/183-247/10401-1707 Dated 28.01.2020

Sir,

Please refer to your above mentioned letter, Please find enclosed our clarifications/ reply on the directions given by the Hon'ble NGT and the information sought by your good office. The same is appended as **Appendix - A.**

We hope that the above clarification would meet your requirement. Should you have any other query or related data, kindly inform us at the earliest.

With best regards,

Yours faithfully,
for **M/s INDIA GLYCOLS LIMITED**

Dr. Ashutosh Gautam
Head - Environment

CC: Regional Officer (UEPPCB), Chamunda Complex, Ram Nagar Road, Kashipur, District U.S. Nagar, Uttarakhand

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CIN : L24111UR1983PLC009097

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Appendix - A

Clarifications on
UEPPCB Letter No. UEPPCB/ H.O./SA/183-247/10401-1707 Dated 28.01.2020

S. No.	Orders		Compliance
1.	The explanation about stored spent wash submitted by the industry vide letter dated 21.11.2019 is not supported by relevant supporting document about the quantities of stored spent wash at different times in the past. दिनांक 21.11.2019 में आपके द्वारा Stored Spent Wash के सम्बन्ध में जो आंकडे प्रस्तुत किये गये है, उसके सम्बन्ध में supporting document प्रस्तुत करना सुनिश्चित करें।		It is submitted that the explanation about stored spent wash was given vide letter dated 21.11.2019 as follows: "As per the CPCB direction dated 07.12.2015, the 98 KLPD stream of Ethanol Plants having bio-digesters and bio-composting was allowed to store raw / bio-methanated spent wash in lagoons until 31.03.2016 to achieve ZLD. The lagoons associated with 98 KLPD stream were in use for storage of spent wash till January 2016 thereafter it was discontinued due to low production. Hence, the spent wash previously stored from 98 KLPD stream remained un-utilised in the sealed lagoons. Subsequently during the monsoon seasons due to deposition of rain water, the volume of diluted spent wash increased to approx. 70,000 M^3 having pH 7.6-8.0, COD 14,000-18,000mg/L and total solids less than 1%. The same was observed and narrated in the Joint inspection report which specifically observes on page 7/ 68 (submitted to NGT). The Joint Inspection report does not find any non-compliance.". **In this regard we would also like to mention that our production was less than 240 KLPD from January 2015 onwards and there was no ingress of effluent as we were operating our distillery as per MEE and incineration. The same was also intimated to CPCB and UEPPCB on January 2017 vide our letter dated 03.1.2017 along with the production data from April 2015 – December 2016. The letter alongwith the production data is**

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			attached as Annexure – 1. **The alcohol production from January 2017 to December 2017, January 2018 – December 2018 and January 2019 – December 2019 which are also Excise Department verified are attached as Annexure -2, 3 & 4 respectively.** **From the production data it is evident that during these years, the average daily production was not more than 240 KLD. Therefore, there was no possibility of fresh effluent ingress to lagoons. The noted increase in lagoon water was only due to accumulation of rain water in the preceding years. A brief calculation of the details of rain water accumulation from the period of January 2015 to December 2018 is appended as Annexure – 5. The said calculation makes it very clear that the precipitation at the storage lagoon and the evaporation losses when calculated gives a very clear indication of the quantity of waste water that has been accumulated in the lagoon.** This is further fortified by the fact that it is only and only rain water accumulation and not fresh spent wash because the COD of the lagoon, water carried out by a accredited laboratories during January 2019 showed that COD was 14000.00 – 18000.00 ppm as against the 55000 – 60000 ppm which is characteristic of bio-methanated effluent and further the solids in the existing waste water were less than 1.0 % as against 3.0 – 4.0 % of bio-methanated effluent. This fact was also communicated to CPCB vide our letter dated 25th February 2019 in response to CPCB letter dated 7th February 2019. A copy of the said letter is appended as Annexure – 6.
2.	The industry to adhere time line 30.06.2021, fixed for utilization of stored spent wash as per Central Pollution Control Board direction dated 14.03.2019. केन्द्रीय प्रदूषण नियत्रण बोर्ड के		We have already given our commitment vide our reply dated April 02, 2019 in reference to CPCB directions dated 14.03.019. The same is appended as Annexure – 7. It is further submitted that we are continuously submitting the progress report on a monthly basis. The copy of the covering letter of all the preceding

	निर्देशों के अनुपालन में दिनांक 30.06.2021 तक की तय सीमा में Stored Spent Wash का utilization करना सुनिश्चित करें एवं इसका Road map/Action Plan प्रस्तुत करें।		months and the latest progress report is appended as Annexure – 8. Once again we assure you that we will completely utilize the accumulated rain water by 30th June 2021 and level the lagoon by filling of fly ash in order to develop a green belt.
3.	Industry to submit concrete proposal for long time utilization/handling of fly ash within 15 days to UEPPCB. Flash utilization / handling के सम्बन्ध में Road map/Action Plan प्रस्तुत करें।		At present we are utilizing fly ash to fill the lagoon at Dabhora in order to develop the same as a green belt. After filling of the lagoon, the fly ash will be utilized as per Fly Ash Notification, 1999 as updated up to 2016 and any subsequent amendments thereafter alongwith any directions given by MoEF &CC/ CPCB/ or UEPPCB regarding the same. In particular, the fly ash would be provided to construction agencies, cement factory for developing fly ash based products as described in the Fly Ash Notification. We also assure you that we shall comply with the responsibilities as enumerated in the Fly Ash Notification. It is further submitted that Potash ash from SLOP fired boilers will be utilized in Agriculture as potash fertilizer substitute after granulation. The same is also permitted under the Fly Ash Notification.
4.	UEPPCB to seek explanation from the industry for non-disclosure of 1,00,000 m^3 capacity spent wash storage lagoon and the time bund action plan for dismantling and leveling of the lagoon. 1 लाख घन मीटर की क्षमता के स्टोरेज लगून के सम्बन्ध में इस लगून को वर्तमान तक disclose न करने पर स्पाटीकरण व dismantle / leveling करने हेतु Action Plan प्रस्तुत करें।	:	It is submitted that all the the three lagoons were made in the past between 1997 and 2001 after the directions of the UPPCB. The said communications which makes it absolutely clear that there were three lagoons that were created for effluent management of the distillery plant. In fact the UPPCB noted in its letter dated 04.02.2000 received on 12.02.2000 that the 3rd storage lagoon had not started. It further reminded us on 02.03.2000 that the construction of the 3rd lagoon should be completed on time. The same was also noted on the consent dated

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			15.04.2000. The said letters and the consent are appended collectively as Annexure – 9. It was also informed vide letter dated 10.09.2001 that the construction of the 3rd storage lagoon having connection with the storage lagoon at Dabhora has been completed. A copy of the said letter is appended as Annexure – 10. It is pertinent to mention that after the completion of lagoons it was also communicated vide letter dated 22.10.2001 that the effluent storage lagoons were functional and the treated effluent were being stored in the said storage lagoons during non monsoon season. A copy of the said communication is appended as Annexure – 11. In recent past too the existence of the three lagoons has been mentioned in our various communications. The latest communication through compliance report submitted to UEPPCB on 19th September 2016 and a letter submitted to CPCB on 3rd January 2017 clearly notes that one lagoon is under cleaning and appropriate marking will be done in two other lagoons. A copy of the letter dated 03.01.2017 alongwith compliance status letter dated 19.09.2016 are collectively appended as Annexure – 12. It is further submitted that we have also taken permission from UEPPCB to clean this lagoon and to utilize it for rain water harvesting/ aquaculture/ wet land development. The said permission letter dated 03.01.2020 is attached as Annexure – 13. The process of cleaning has already been started and we will submit the progress report regularly.

Authorized Signatory

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ANNEXURE-1

Alcohol Production Data April 2015 – December 2016

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ANNEXURE - 1

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INDIA GLYCOLS LTD KASHIPUR

DETAILS OF ALCOHOL PRODUCTION FROM April-2015 To December-2016

S.NO.	MONTH	PRODUCTION (KBL)
1	Apr-2015	6207.6900
2	May-2015	5910.0436
3	June-2015	6852.0013
4	July-2015	8518.8507
5	Aug-2015	7735.8065
6	Sep-2015	6247.3396
7	Oct-2015	7427.5869
8	Nov-2015	7657.0432
9	Dec-2015	7584.2112
10	Jan-2016	4643.4107
11	Feb-2016	4445.4243
12	Mar-2016	4425.2001
13	Apr-2016	5452.3448
14	May-2016	6569.9728
15	June-2016	5954.3087
16	July-2016	5987.4421
17	Aug-2016	5192.8629
18	Sep-2016	4277.3718
19	Oct-2016	5084.1911
20	Nov-2016	5115.8762
21	Dec-2016	5014.3954

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Manager (Dist.)
Sunit Kapila
Sr. Manager (Distillery)
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काशीपुर (उधम सिंह नगर)

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INDIA GLYCOLS LTD KASHIPUR

DETAILS OF ALCOHOL PRODUCTION FROM APRIL 15 TO SEPTEMBER 15

S.NO.	MONTH	PRODUCTION (KBL)
1.0	April 15	6207.6900
2.0	May 15	5910.0436
3.0	June 15	6852.0013
4.0	July 15	8518.8507
5.0	August 15	7735.8065
6.0	September 15	6247.3396

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INDIA GLYCOLS LTD KASHIPUR

DETAILS OF ALCOHOL PRODUCTION FROM OCTOBER 15 TO MARCH 16

S.NO.	MONTH	PRODUCTION (KBL)
1.0	October 15	7427.5869
2.0	November 15	7657.0432
3.0	December 15	7584.2112
4.0	January 16	4643.4107
5.0	February 16	4445.4243
6.0	March 16	4425.2001

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INDIA GLYCOLS LTD KASHIPUR

DETAILS OF ALCOHOL PRODUCTION FROM APRIL 16 TO SEPTEMBER 16

S.NO.	MONTH	PRODUCTION (KBL)
1.0	April 16	5452.3448
2.0	May 16	6569.9728
3.0	June 16	5954.3087
4.0	July 16	5987.4421
5.0	August 16	5192.8629
6.0	September 16	4277.3718

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(1249)

INDIA GLYCOLS LTD KASHIPUR

DETAILS OF ALCOHOL PRODUCTION FROM OCT. 16 TO DEC. 16(up to 15.12.2016)

S.NO.	MONTH	PRODUCTION (KBL)
1.0	Oct 16	5084.1911
2.0	Nov 16	5115.8762
3.0	Dec 16(up to 15.12.2016)	2296.0238

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Checked By

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(K.P. Upadhyay)
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ANNEXURE-2

Alcohol Production Data January 2017 – December 2017

Alcohol production data of 2017

S.No.	Month	Alcohol Production in BL	Average Per day Production
1	Jan-17	2168387.20	120465.96
2	Feb-17	3345985.50	119499.48
3	Mar-17	3733473.60	120434.63
4	Apr-17	2766511.30	92217.04
5	May-17	3492783.50	112670.44
6	Jun-17	3414841.40	113828.05
7	Jul-17	4746336.00	153107.61
8	Aug-17	4659595.50	150309.53
9	Sep-17	4719225.40	157307.51
10	Oct-17	4232656.10	136537.29
11	Nov-17	6000175.20	200005.84
12	Dec-17	3905942.50	125998.15
	Total	**47185913.20**	

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Date- 28.01.2017

Daily Production Data	
Date	Alcohol Production in BL
14&15-01-17	209198.80
16-01-17	109163.00
17-01-17	105113.10
18-01-17	108487.20
19-01-17	116290.20
20-01-17	116544.30
21&22-01-17	248356.40
23-01-17	130282.80
24-01-17	130630.70
25&26-01-17	252782.70
27-01-17	132117.80

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CHECKED BY
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DATE : 11.02.2017

Daily Production Data	
Date	Alcohol Production in BL
28&29.01.17	261243.30
30.01.17	123841.50
31.01.17	124335.40
01.02.17	127058.20
02.02.17	124082.20
03.02.17	118083.90
04&05.02.17	240453.50
06.02.17	123224.80
07.02.17	122119.90
08.02.17	130162.20
09.02.17	122205.20
10.02.17	125194.50

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CHECKED BY
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DATE : 22.02.2017

Daily Production Data	
Date	**Alcohol Production in BL**
11.02.2017	127102.9
12.02.2017	126204.5
13.02.2017	125365.2
14 & 15.02.2017	249928.0
16.02.2017	127143.0
17.02.2017	123063.2
18 & 19.02.2017	254346.5
20.02.2017	127177.2
21.02.2017	128352.3

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काशीपुर (उधम सिंह नगर)

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DATE : 06.03.2017

Daily Production Data	
Date	**Alcohol Production in BL**
22.02.2017	127108.4
23.02.2017	127576.7
24.02.2017	122108.6
25 & 26.02.2017	242483.8
27.02.2017	115231.6
28.02.2017	113272.4
01.03.2017	109923.7
02.03.2017	110308.9
03.03.2017	110358.4
04 & 05.03.2017	220178.1

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काशीपुर (उधम सिंह नगर)

(68)

(251)

DATE : 17.03 .2017

Daily Production Data	
Date	**Alcohol Production in BL**
06.03.2017	109926.6
07.03.2017	111195.0
08.03.2017	111479.7
09.03.2017	117253.8
10.03.2017	120342.9
11 to 13.03.2017	363544.2
14.03.2017	128238.8
15.03.2017	128783.2
16.03.2017	129132.6

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Officer Incharge
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इन्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(69)

(129)

DATE : 30.03.2017

Daily Production Data	
Date	**Alcohol Production in BL**
17.03.2017	**128155.4**
18&19.03.2017	**258264.4**
20.03.2017	**123127.5**
21.03.2017	**129190.3**
22.03.2017	**129139.5**
23.03.2017	**127980.4**
24.03.2017	**126163.6**
25&26.03.2017	**240304.1**

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30-3-2017
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काशीपुर (उधम सिंह नगर)

(70)

(249)

DATE : 06..04.2017

Daily Production Data	
Date	**Alcohol Production in BL**
27.03.2017	**120742.7**
28.03.2017	**119144.1**
29.03.2017	**121225.0**
30.03.2017	**124330.1**
31.03.2017	**115040.6**
01&02.04.2017	**240474.6**
03.04.2017	**120393.3**
04.04.2017	**120196.6**

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काशीपुर (उधम सिंह नगर)

(71)

(124)

DATE : 15.04.2017

Daily Production Data	
Date	**Alcohol Production in BL**
05.04.2017	**120124.5**
06.04.2017	**118232.5**
07.04.2017	**8980.8**
08&09.04.2017	**0.0**
10.04.2017	**0.0**
11.04.2017	**0.0**
12.04.2017	**0.0**
13.04.2017	**0.0**
14.04.2017	**115002.3**

Prepared By

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काशीपुर (उधम सिंह नगर)

(72)

(1247)

DATE : 25.04.2017

Daily Production Data	
Date	**Alcohol Production in BL**
15&16.04.2017	**260129.0**
17.04.2017	**127373.9**
18.04.2017	**122103.9**
19.04.2017	**121137.4**
20.04.2017	**117923.6**
21.04.2017	**118123.2**
22&23.04.2017	**232233.0**
24.04.2017	**116160.7**

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काशीपुर (उधम सिंह नगर)

(73)

(126)

DATE : 06.05.2017

Daily Production Data	
Date	**Alcohol Production in BL**
25.04.2017	**116145.3**
26.04.2017	**118117.4**
27.04.2017	**118093.3**
28.04.2017	**120070.5**
29&30.04.2017	**235495.5**
01.05.2017	**120073.4**
02.05.2017	**121176.4**
03.05.2017	**121118.1**
04.05.2017	**119061.4**

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काशीपुर (उधम सिंह नगर)

(74)

(1245)

DATE : 15.05.2017

Daily Production Data	
Date	**Alcohol Production in BL**
05.05.2017	**120206.3**
06&07.05.2017	**240452.7**
08.05.2017	**120188.4**
09.05.2017	**117083.6**
10.05.2017	**118966.1**
11.05.2017	**124090.1**
12.05.2017	**119135.0**
13&14.05.2017	**238094.8**

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(75)

(244)

DATE : 25.05.2017

Daily Production Data	
Date	Alcohol Production in BL
15.05.2017	119079.0
16.05.2017	119066.7
17.05.2017	118022.0
18.05.2017	115082.6
19.05.2017	85011.4
20&21.05.2017	220111.9
22.05.2017	118127.9
23.05.2017	117196.6
24.05.2017	119163.9

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काशीपुर (उधम सिंह नगर)

(76)

1243

DATE : 09.06.2017

Daily Production Data	
Date	Alcohol Production in BL
25.05.2017	119120.3
26.05.2017	118075.9
27&28.05.2017	161201.9
29.05.2017	95535.9
30.05.2017	93183.6
31.05.2017	95157.6
01.06.2017	96090.5
02.06.2017	95097.3
03&04.06.2017	190030.8

Prepared By

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काशीपुर (उधम सिंह नगर)

77

(1242)

DATE : 16.06.2017

Daily Production Data	
Date	Alcohol Production in BL
05.06.2017	90127.6
06.06.2017	95030.8
07.06.2017	92159.2
08.06.2017	95142.9
09.06.2017	115176.5
10&11.06.2017	232120.5
12.06.2017	112278.9
13.06.2017	112113.1
14.06.2017	115203.8

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16-6-2017
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(78)

(124)

DATE : 27.06.2017

Daily Production Data	
Date	Alcohol Production in BL
15.06.2017	112169.5
16.06.2017	130501.2
17&18.06.2017	260618.0
19.06.2017	130711.1
20.06.2017	120039.1
21.06.2017	120213.1
22.06.2017	122178.9
23.06.2017	130190.7
24&25.06.2017	270100.4

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काशीपुर (उधम सिंह नगर)

(79)

(1240)

DATE : 06.07.2017

Daily Production Data	
Date	Alcohol Production in BL
26.06.2017	120086.9
27.06.2017	110190.2
28.06.2017	110188.4
29.06.2017	110027.0
30.06.2017	127055.0
01&02.07.2017	300319.2
03.07.2017	130071.5
04.07.2017	120092.8
05.07.2017	130176.1

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काशीपुर (उधम सिंह नगर)

80

(129)

DATE : 17.07.2017

Daily Production Data	
Date	Alcohol Production in BL
06.07.2017	180323.9
07.07.2017	180133.9
08&09.07.2017	360185.4
10.07.2017	149104.5
11.07.2017	153755.3
12.07.2017	150201.7
13.07.2017	150173.8
14.07.2017	150281.4
15&16.07.2017	300288.7

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काशीपुर (उधम सिंह नगर)

81

(238)

DATE : 27.07.2017

Daily Production Data	
Date	Alcohol Production in BL
17.07.2017	150166.2
18.07.2017	150297.4
19.07.2017	150223.3
20.07.2017	150140.4
21.07.2017	155199.1
22&23.07.2017	310302.1
24.07.2017	160305.6
25.07.2017	155288.8
26.07.2017	160295.1

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काशीपुर (उधम सिंह नगर)

82

(237)

DATE : 09.08.2017

Daily Production Data	
Date	Alcohol Production in BL
27.07.2017	155309.7
28.07.2017	156366.8
29&30.07.2017	310278.8
31.07.2017	160177.8
01.08.2017	150089.8
02.08.2017	120407.1
03.08.2017	122051.5
04.08.2017	122404.4
05.to 07.08.2017	386350.4

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काशीपुर (उधम सिंह नगर)

83

(1236)

DATE : 18.08.2017

Daily Production Data	
Date	Alcohol Production in BL
08.08.2017	160245.4
09.08.2017	160133.4
10.08.2017	140222.2
11.08.2017	145108.1
12&13.08.2017	290493.8
14&15.08.2017	290299.5
16.08.2017	160091.9
17.08.2017	145129.1

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काशीपुर (उधम सिंह नगर)

84

1235

DATE : 29.08.2017

Daily Production Data	
Date	Alcohol Production in BL
18.08.2017	160135.5
19&20.08.2017	326439.3
21.08.2017	165214.1
22.08.2017	171298.7
23.08.2017	165108.1
24.07.2018	165092.6
25.08.2017	164020.4
26&27.08.2017	322541.7

Prepared By

Checked By

Officer Incharge

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इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

85

1234

DATE : 01.09.2017

Daily Production Data	
Date	Alcohol Production in BL
28.08.2017	155098.9
29.08.2017	156236.3
30.08.2017	155205.5
31.08.2017	161103.3

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काशीपुर (उधम सिंह नगर)

86

(1233)

DATE : 11.09.2017

Daily Production Data	
Date	Alcohol Production in BL
01.09.2017	160224.6
02&03.09.2017	320880.8
04.09.2017	160178.7
05.09.2017	115087.3
06.09.2017	115110.7
07.09.2017	130168.1
08.09.2017	115443.6
09&10.09.2017	240416.1

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11-9-2017

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काशीपुर (उधम सिंह नगर)

87

(1232)

DATE : 22.09.2017

Daily Production Data	
Date	Alcohol Production in BL
11.09.2017	175237.1
12.092017	175302.5
13.09.2017	175125.8
14.09.2017	175302.9
15&16.09.2017	354731.4
17.09.2017	180692.6
18.09.2017	180119.9
19.09.2017	180461.6
20.09.2017	176330.0

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इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

88

(123)

DATE : 03.10.2017

Daily Production Data	
Date	Alcohol Production in BL
21.09.2017	170115.0
22.09.2017	172490.7
23&24.09.2017	320409.8
25.09.2017	150040.8
26.09.2017	143170.4
27.09.2017	160362.3
28.09.2017	170141.9
29&30.09.2017	299746.5

Prepared By

Checked By

Officer Incharge

(29)

(123)

DATE : 12.10.2017

Daily Production Data	
Date	Alcohol Production in BL
01&02.10.2017	320436.6
03.10.2017	160174.5
04.10.2017	150082.2
05.10.2017	150353.7
06.10.2017	170171.5
07.08.10.2017	300365.3
09.10.2017	144299.9
10.10.2017	95098.6

Prepared By

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काशीपुर (उधम सिंह नगर)

(90)

(1220)

DATE : 23.10.2017

Daily Production Data	
Date	Alcohol Production in BL
11.10.2017	120567.5
12.10.2017	127003.7
13.10.2017	90107.6
14&15.10.2017	260557.6
16.10.2017	145116.4
17.10.2017	140270.1
18 to 20.10.2017	465314.4

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काशीपुर (उधम सिंह नगर)

(91)

(1228)

DATE : 02.11.2017

Daily Production Data	
Date	**Alcohol Production in BL**
21&22.10.2017	301748.7
23.10.2017	112992.6
24.10.2017	110018.4
25.10.2017	110139.4
26.10.2017	98083.0
27.10.2017	82084.1
28&29.10.2017	250191.4
30.10.2017	157276.8
31.10.2017	170202.1

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इन्डिया गलाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

92

(227)

DATE : 18.11.2017

Daily Production Data	
Date	Alcohol Production in BL
01.11.2017	160177.8
02.11.2017	160231.9
03.11.2017	140199.1
04&05.11.2017	310403.4
06.11.2017	171192.7
07.11.2017	130011.6
08.11.2017	160127.0
09.11.2017	140416.6
10.11.2017	160206.4

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काशीपुर (उधम सिंह नगर)

(93)

(1226)

DATE .27.11.2017

Daily Production Data	
Date	Alcohol Production in BL
11&12.11.2017	290293.3
13.11.2017	140377.9
14.11.2017	170230.2
15.11.2017	169704.2
16.11.2017	180201.7
17.11.2017	145290.9
18&19.11.2017	280205.2
20.11.2017	150155.3

Prepared By

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इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(94)

(1225)

DATE .02.12.2017

Daily Production Data	
Date	**Alcohol Production in BL**
21.11.2017	150192.3
22.11.2017	160222.0
23.11.2017	160119.7
24.11.2017	150245.9
25&26.11.2017	300480.9
27.11.2017	150061.3
28.11.2017	155700.6
29.11.2017	152592.3
30.11.2017	121135.0

Vinay Kumar
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2-12-2017
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इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(95)

(124)

DATE .13.12.2017

Daily Production Data	
Date	Alcohol Production in BL
01.12.2017	128180.5
02&03.12.2017	270982.0
04.12.2017	135158.5
05.12.2017	150156.9
06.12.2017	160135.4
07.12.2017	150195.0
08.12.2017	160146.1
09&10.12.2017	320552.7

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इन्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

96

(1223)

DATE 21.12.2017

Daily Production Data	
Date	Alcohol Production in BL
11.12.2017	150477.0
12.12.2017	155133.9
13.12.2017	120062.1
14.12.2017	100124.5
15.12.2017	100145.6
16&17.12.2017	260205.0
18.12.2017	160165.5
19.12.2017	150206.6
20.12.2017	73145.5

Prepared By

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INDIA GLYCOLS LTD.
KASHIPUR (U.S. Nagar)

Officer Incharge
प्रभारी आबकारी अधिकारी
इन्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

97

(122)

DATE 25.12.2017

Daily Production Data	
Date	Alcohol Production in BL
21.12.2017	0.0
22.12.2017	0.0
23.12.2017	0.0
24.12.2017	70105.3

Prepared By

Checked By
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Manager (W.H.)
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इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(98)

(122)

DATE 04.01.2018

Daily Production Data	
Date	Alcohol Production in BL
25.12.2017	170126.7
26.12.2017	160184.2
27.12.2017	170168.3
28.12.2017	19247.1
29.12.2017	110200.0
30.12.2017	227609.0
31.12.2017	233129.8

Prepared By

Checked By

K.P. Upadhyay
Manager (P&A)
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इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

97

ANNEXURE- 3

Alcohol Production Data January 2018 – December 2018

ANNEXURE-3

(219)

Alcohol production data of 2018

S.No.	Month	Alcohol Production in BL	Average Per day Production
1	Jan-18	4740243.20	152911.07
2	Feb-18	4390158.10	156791.36
3	Mar-18	4689110.00	151261.61
4	Apr-18	3152296.50	121242.17
5	May-18	4500521.80	145178.12
6	Jun-18	4580226.90	152674.23
7	Jul-18	4561422.40	157290.43
8	Aug-18	3527066.90	141082.68
9	Sep-18	3981788.60	159271.54
10	Oct-18	5091922.60	164255.57
11	Nov-18	5137145.20	171238.17
12	Dec-18	5369193.80	173199.80
	Total	**53721096.00**	

(101)

(1218)

DATE 12.01.2018

Daily Production Data	
Date	Alcohol Production in BL
01.01.2018	160143.0
02.01.2018	160186.6
03.01.2018	160224.6
04.01.2018	160040.5
05.1.2018	161118.5
06&07.01.2018	279818.6
08.01.2018	150133.3
09.01.2018	130088.7
10.01.2018	130139.4

Prepared By

Checked By
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इन्डिया गलाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(102)

(121)

DATE 23.01.2018

Daily Production Data	
Date	Alcohol Production in BL
11.01.2018	140014.2
12.01.2018	150427.0
13&14.01.2018	300334.4
15.01.2018	149996.4
16.01.2018	155087.5
17.01.2018	149150.4
18.01.2018	150163.6
19.01.2018	150155.9
20&21.01.2018	300150.4

Prepared By

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इंण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(103)

(1216)

DATE 03.02.2018

Daily Production Data	
Date	Alcohol Production in BL
22.01.2018	160216.9
23.01.2018	165285.2
24.01.2018	170152.1
25&26.01.2018	320387.0
27&28.01.2018	320321.1
29.01.2018	150122.7
30.01.2018	175051.9
31.01.2018	141333.3

Prepared By

Checked By
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Manager (W.H.)
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KASHIPUR (U.S. Nagar)

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इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(104)

(125)

DATE 15.02.2018

Daily Production Data	
Date	Alcohol Production in BL
01.02.2018	140118.7
02.02.2018	160246.3
03&04.02.2018	320401.5
05.02.2018	160238.2
06.02.2018	160015.2
07.02.2018	160151.5
08.02.2018	160077.4
09.02.2018	160093.3
10&11.02.2018	320304.7

Prepared By

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काशीपुर (उधम सिंह नगर)

(105)

(214)

DATE 22.02.2018

Daily Production Data	
Date	Alcohol Production in BL
12.02.2018	160147.7
13.02.2018	160164.0
14.02.2018	160358.6
15.02.2018	166798.9
16.02.2018	160077.2
17&18.02.2018	312538.1
19.02.2018	250221.5
20.02.2018	115101.1
21.02.2018	115333.7

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काशीपुर (उधम सिंह नगर)

(106)

(213)

DATE 05.03.2018

Daily Production Data	
Date	Alcohol Production in BL
22.02.2018	160551.5
23.02.2018	150174.5
24&25.02.2018	280381.9
26.02.2018	160200.4
27.02.2018	154400.5
28.02.2018	142061.7

Prepared By

Checked By

Officer Incharge

(107)

122

DATE 14.03.2018

Daily Production Data	
Date	Alcohol Production in BL
01&02.03.2018	320818.3
03.&04.03.2018	278722.2
05.03.2018	145053.7
06.03.2018	140100.5
07.03.2018	145111.7
08.03.2018	155207.2
09.03.2018	135068.3
10&11.03.2018	285097.5

Prepared By

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काशीपुर (उधम सिंह नगर)

108

(121)

DATE 22.03.2018

Daily Production Data	
Date	Alcohol Production in BL
12.03.2018	160155.3
13.03.2018	150145.6
14.03.2018	155378.6
15.03.2018	149772.8
16.03.2018	150177.0
17&18.03.2018	310045.7
19.03.2018	155199.3
20.03.2018	150090.5

Prepared By

Checked By

Officer Incharge

(109)

(120)

DATE 03 .04.2018

Daily Production Data	
Date	Alcohol Production in BL
21.03.2018	155076.8
22.03.2018	160283.0
23.03.2018	155166.5
24&25.03.2018	320316.0
26.03.2018	155528.3
27.03.2018	150428.8
28.03.2018	150130.5
29.03.2018	157140.3
30.03.2018	162351.2
31.03.2018	136544.4

Prepared By

Checked By

(K.P. Upadhyay)
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काशीपुर (उधम सिंह नगर)

(110)

(129)

DATE 11.04.2018

Daily Production Data	
Date	Alcohol Production in BL
01.04.2018	138987.5
02.04.2018	0.0
03.04.2018	0.0
04.04.2018	0.0
05.04.2018	0.0
06.04.2018	95076.7
07&08.04.2018	185050.5
09.04.2018	134400.0
10.04.2018	95126.7

Prepared By

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काशीपुर (उधम सिंह नगर)

(111)

(1208)

DATE 23.04.2018

Daily Production Data	
Date	Alcohol Production in BL
11.04.2018	95270.4
12.04.2018	80060.6
13.04.2018	90182.1
14&15.04.2018	176970.5
16.04.2018	90066.3
17.04.2018	90056.4
18.04.2018	110094.5
19.04.2018	110035.6
20.04.2018	150176.6

Prepared By

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इकिया [illegible]

(112)

(207)

DATE 02.05.2018

Daily Production Data	
Date	Alcohol Production in BL
21&22.04.2018	300463.9
23.04.2018	160083.8
24.04.2018	160130.4
25.04.2018	152316.4
26.04.2018	160156.0
27.04.2018	164999.2
28&29.04.2018	310503.7
30.04.2018	102088.7

Prepared By

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काशीपुर (उधम सिंह नगर)

(113)

(1206)

DATE 11.05.2018

Daily Production Data	
Date	Alcohol Production in BL
01.05.2018	100130.2
02.05.2018	95012.6
03.05.2018	100068.8
04.05.2018	155288.2
05&06.05.2018	320038.9
07.05.2018	150218.9
08.05.2018	151555.1
09.05.2018	154116.5
10.05.2018	157161.4

Prepared By

Checked By

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काशीपुर (उधम सिंह नगर)

(114)

(205)

DATE 22.05.2018

Daily Production Data	
Date	Alcohol Production in BL
11.05.2018	158157.3
12&13.05.2018	314005.9
14.05.2018	150180.0
15.05.2018	155202.5
16.05.2018	155197.8
17.05.2018	158117.8
18.05.2018	158151.8
19&20.05.2018	310120.4

Prepared By

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काशीपुर (ऊधम सिंह नगर)

(115)

(1201)

DATE 02.06.2018

Daily Production Data	
Date	Alcohol Production in BL
21.05.2018	156264.0
22.05.2018	155111.0
23.05.2018	155224.5
24.05.2018	150215.2
25.05.2018	152192.8
26&27.05.2018	310337.9
28.05.2018	150112.2
29.05.2018	150255.9
30.05.2018	99017.5
31.05.2018	79066.7

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इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(116)

(1203)

DATE 11.06.2018

Daily Production Data	
Date	Alcohol Production in BL
01.06.2018	150081.7
02&03.06.2018	300167.3
04.06.2018	140306.1
05.06.2018	130105.1
06.06.2018	110040.0
07.06.2018	120097.9
08.06.2018	130178.3
09&10.06.2018	300516.3

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काशीपुर (उधम सिंह नगर)

117

(202)

DATE 22.06.2018

Daily Production Data	
Date	Alcohol Production in BL
11.06.2018	159114.1
12.06.2018	159162.8
13.06.2018	152340.0
14.06.2018	159212.7
15.06.2018	165168.3
16&17.06.2018	312226.7
18.06.2018	156116.2
19.06.2018	152160.4
20.06.2018	160306.1

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इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(118)

(120)

DATE 02.07.2018

Daily Production Data	
Date	Alcohol Production in BL
21.06.2018	160141.2
22.06.2018	160214.5
23&24.06.2018	328364.5
25.06.2018	163101.9
26.06.2018	151045.8
27.06.2018	167188.0
28.06.2018	185135.5
29.06.2018	170668.3
30.06.2018	137067.2

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इन्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(119)

(1200)

DATE 12.07.2018

Daily Production Data	
Date	Alcohol Production in BL
01.07.2018	149943.4
02.07.2018	160110.2
03.07.2018	155149.1
04.07.2018	160519.5
05.07.2018	160098.6
06.07.2018	130184.0
07&08.07.2018	240278.5
09.07.2018	160222.1
10.07.2018	164423.2

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इन्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(120)

(1199)

DATE 21.07.2018

Daily Production Data	
Date	Alcohol Production in BL
11.07.2018	160130.6
12.07.2018	140134.2
13.07.2018	120126.6
14&15.07.2018	238305.0
16.07.2018	120194.8
17.07.2018	124296.5
18.07.2018	170221.0
19.07.2018	175210.3
20.07.2018	183793.4

Prepared By

Checked By

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इन्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(121)

(1198)

DATE 02.08.2018

Daily Production Data	
Date	Alcohol Production in BL
21&22.07.2018	0.0
23.07.2018	185155.4
24.07.2018	195200.1
25.07.2018	195233.3
26.07.2018	195178.0
27.07.2018	195252.6
28&29.07.2018	390633.9
30.07.2018	139206.1
31.07.2018	152222.0

Prepared By

Checked By

Officer Incharge

(122)

(1197)

DATE 11.08.2018

Daily Production Data	
Date	Alcohol Production in BL
01.08.2018	175189.5
02.08.2018	178171.9
03.08.2018	180197.2
04&05.08.2018	370144.2
06.08.2018	165687.5
07.08.2018	182342.8
08.08.2018	186262.4
09.08.2018	170061.5
10.08.2018	165127.2

Prepared By

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इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(123)

(1106)

DATE 23.08.2018

Daily Production Data	
Date	Alcohol Production in BL
11&12.08.2018	304085.7
13.08.2018	106465.5
14&15.08.2018	240231.6
16.08.2018	130651.0
17.08.2018	119983.7
18&19.08.2018	235006.3
'20.08.2018	125083.7

Prepared By

Checked By
(K.P. Upadhyay)

23.8.2018
Officer Incharge
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काशीपुर (उधम सिंह नगर)

(124)

(1195)

DATE 03.09.2018

Daily Production Data	
Date	Alcohol Production in BL
21.08.2018	110072.4
22.08.2018	115095.3
23.08.2018	115031.2
24.08.2018	95034.6
25.08.20018	57141.7
26&27.08.2018	0.0
28.08.2018	0.0
29.08.2018	0.0
30.08.2018	0.0
31.08.2018	0.0

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इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(125)

(1194)

DATE 12.09.2018

Daily Production Data	
Date	Alcohol Production in BL
01&02.09.2018	180208.3
03.09.2018	125001.7
04.09.2018	112236.4
05.09.2018	155161.2
06.09.2018	150021.1
07.09.2018	55372.4
08.09&09.2018	0.0
10.09.2018	0.0

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इन्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(126)

(1193)

DATE 22.09.2018

Daily Production Data	
Date	Alcohol Production in BL
11.09.2018	0.0
12.09.2018	0.0
13.09.2018	165037.4
14.09.2018	175119.6
15&16.09.2018	350227.6
17.09.2018	180173.7
18.09.2018	180142.1
19.09.2018	185150.6
20.09.2018	160763.5

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इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(127)

(192)

DATE 04.10.2018

Daily Production Data	
Date	Alcohol Production in BL
21.09.2018	195299.2
22&23.09.2018	380292.7
24.09.2018	190414.1
25.09.2018	190622.4
26.09.2018	190547.0
27.09.2018	170056.6
28.09.2018	165075.2
29.09.2018	168717.1
30.09.2018	156148.7

Prepared By

Checked By
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प्रभारी आबकारी अधिकारी
इन्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(128)

(1191)

DATE 15.10.2018

Daily Production Data	
Date	Alcohol Production in BL
01&02.10.2018	330051.7
03.10.2018	160146.9
04.10.2018	160095.4
05.10.2018	162090.3
06&07.10.2018	320073.7
08.10.2018	130127.5
09.10.2018	160110.8
10.10.2018	165092.1

Prepared By

Checked By

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Manager (W.H.)
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इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(129)

(190)

DATE 23.10.2018

Daily Production Data	
Date	Alcohol Production in BL
11.10.2018	160300.9
12.10.2018	157282.5
13&14.10.2018	340237.7
15.10.2018	169902.6
16.10.2018	170161.9
17.10.2018	169975.6
18&19.10.2018	340112.4
20&21.10.2018	340023.2

Prepared By

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काशीपुर (उधम सिंह नगर)

(130)

(1189)

DATE 01.11.2018

Daily Production Data	
Date	Alcohol Production in BL
22.10.2018	168022.0
23.10.2018	167125.8
24.10.2018	150066.5
25.10.2018	168108.1
26.10.2018	160016.3
27&28.10.2018	336033.3
29.10.2018	168206.6
30.10.2018	166423.8
31.10.2018	172135.0

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01-11-18

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काशीपुर (उधम सिंह नगर)

(131)

(1188)

DATE 14.11.2018

Daily Production Data	
Date	Alcohol Production in BL
01.11.2018	175074.5
02.11.2018	180154.3
03&04.11.2018	350378.7
05.11.2018	170057.8
06&07.11.2018	350174.2
08.11.2018	175083.8
09.11.2018	160165.1
10&11.11.2018	322452.0

Prepared By

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इन्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(132)

(1187)

DATE 24.11.2018

Daily Production Data	
Date	Alcohol Production in BL
12.11.2018	164799.6
13.11.2018	172127.2
14.11.2018	173627.3
15.11.2018	172099.5
16.11.2018	173072.6
17to 20.11.2018	570679.5

Prepared By

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काशीपुर (उधम सिंह नगर)

(133)

(1186)

01.12.2018

Daily Production Data	
Date	Alcohol Production in BL
21.11.2018	175559.8
22.11.2018	175226.0
23.11.2018	174071.4
24&25.11.2018	360344.5
26.11.2018	185152.7
27.11.2018	195110.7
28.11.2018	190339.0
29.11.2018	180366.0
30.11.2018	191029.0

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इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(134)

(1185)

12.12.2018

Daily Production Data	
Date	Alcohol Production in BL
01&02.12.2018	344270.1
03.12.2018	175082.0
04.12.2018	180185.5
05.12.2018	170136.3
06.12.2018	175067.5
07.12.2018	174121.3
08&9.12.2018	350450.6
10.12.2018	175142.2

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12-12-2018
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काशीपुर (उधम सिंह नगर)

(135)

(1184)

21.12.2018

Daily Production Data	
Date	**Alcohol Production in BL**
11.12.2018	169382.5
12.12.2018	179976.1
13.12.2018	175150.2
14.12.2018	174840.5
15&16.12.2018	348199.3
17.12.2018	176370.1
18.12.2018	174318.2
19.12.2018	176313.8
20.12.2018	173193.8

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(136)

01.01.2019

Daily Production Data	
Date	Alcohol Production in BL
21.12.2018	172335.6
23&23.12.2018	350229.7
24.12.2018	176134.5
25.12.2018	175164.1
26.12.2018	160248.1
27.12.2019	175118.8
28.12.2018	160245.4
29&30.12.2018	346842.6
31.12.2018	160075.0

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काशीपुर (उधम सिंह नगर)

ANNEXURE- 4

Alcohol Production Data January 2019 – December 2019

ANNEXURE-4

(180)

Alcohol production data of 2019

S.No.	Month	Alcohol Production in BL	Average Per day Production
1	Jan-19	4735378.60	152754.15
2	Feb-19	4128447.70	165137.91
3	Mar-19	4712892.70	152028.80
4	Apr-19	3533021.40	130852.64
5	May-19	6004711.00	193700.35
6	Jun-19	5432582.70	181086.09
7	Jul-19	4898937.00	158030.23
8	Aug-19	5090610.80	164213.25
9	Sep-19	4135599.40	147699.98
10	Oct-19	4705674.60	151795.95
11	Nov-19	4752347.40	158411.58
12	Dec-19	3834577.40	123696.05
	Total	**55964780.70**	

(139)

(1179)

Date : 04.01.2020

Daily Production Data	
Date	Alcohol Production in BL
21&22.12.2019	190199.3
23.12.2019	101272.2
24.12.2019	90259.6
25.12.2019	90026.5
26.12.2019	125309.1
27.12.2019	155360.3
28&29.12.2019	215281.8
30.12.2019	75919.3
31.12.2019	108268.3

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काशीपुर (उधम सिंह नगर)

(140)

1178

Date : 24.12.2019

Daily Production Data	
Date	Alcohol Production in BL
11.12.2019	135308.3
12.12.2019	141192.8
13.12.2019	145349.1
14&15.12.2019	280227.9
16.12.2019	95504.3
17.12.2019	140394.6
18.12.2019	130325.3
19.12.2019	117487.9
20.12.2019	95060.0

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[illegible]
[illegible]

141

(177)

Date : 22.12.2019

Daily Production Data	
Date	**Alcohol Production in BL**
01.12.2019	150303.4
02.12.2019	140414.8
03.12.2019	140124.7
04.12.2019	150367.0
05.12.20.19	140201.4
06.12.2019	140140.1
07&08.12.2019	300293.9
9.12.2019	140369.2
10.12.2019	99620.3

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(142)

(1176)

Date : 04.12.2019

Daily Production Data	
Date	Alcohol Production in BL
21.11.2019	160222.6
22.11.2019	140038.7
23&24.11.2019	300419.1
25.11.2019	140168.0
26.11.2019	140115.0
27.11.2019	160319.0
28.11.2019	140023.0
29.11.2019	135161.7
30.11.2019	91236.2

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काशीपुर (उधम सिंह नगर)

(143)

(1175)

Date : 26.11.2019

Daily Production Data	
Date	Alcohol Production in BL
16&17.11.2019	300331.2
18.11.2019	140625.7
19.11.2019	140161.1
20.11.2019	155102.4

Prepared By

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इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(144)

(1174)

Date : 19.11.2019

Daily Production Data	
Date	**Alcohol Production in BL**
11.11.2019	**179289.3**
12.11.2019	**160285.0**
13.11.2019	**150350.1**
14.11.2019	**141398.3**
15.11.2019	**150388.4**

Prepared By

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काशीपुर (उधम सिंह नगर)

(145)

(1173)

Date : 12.11.2019

Daily Production Data	
Date	Alcohol Production in BL
01.11.2019	185348.5
02&03.11.2019	370381.0
04.11.2019	184258.7
05.11.2019	185356.0
06.11.2019	180124.3
07.11.2019	180206.1
08.11.2019	180843.6
09&10.11.2019	360194.4

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इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(146)

(1172)

04.11..2019

Daily Production Data	
Date	Alcohol Production in BL
21.10.2019	180385.8
22.10.2019	175128.9
23.10.2019	180332.8
24.10.2019	185364.0
25.10.2019	119484.7
26&27.10.2019	174966.3
28&29.10.2019	165400.7
30.10.2019	97061.7
31.10.2019	36194.6

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काशीपुर (उधम सिंह नगर)

(147)

(1171)

24.10.2019

Daily Production Data	
Date	Alcohol Production in BL
12&13.10.2019	244688.1
14.10.2019	140103.2
15.10.2019	180077.4
16.10.2019	180248.1
17.10.2019	181237.7
18.10.2019	180720.4
19&20.10.2019	357647.4

Prepared By

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Officer Incharge

(148)

1179

24.10.2019

Daily Production Data	
Date	Alcohol Production in BL
01&02.10.2019	370250.4
03.10.2019	180399.9
04.10.2019	180067.1
05&06.10.2019	390198.5
07&08.10.2019	370184.8
09.10.2019	185119.0
10&11.10.2019	250413.1

Prepared By

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Officer Incharge

149

(1169)

03.10.2019

Daily Production Data	
Date	Alcohol Production in BL
21&22.09.2019	320304.6
23.09.2019	167942.1
24.09.2019	160072.3
25.09.2019	160234.3
26.09.2019	150109.2
27.09.2019	180901.4
28&29.09.2019	361916.9
30.09.2019	54068.3

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काशीपुर (उधम सिंह नगर)

(150)

1163

23.09.2019

Daily Production Data	
Date	Alcohol Production in BL
11.09.2019	140083.2
12.09.2019	140571.7
13.09.2019	150155.1
14&15.09.2019	280322.7
16.09.2019	110102.7
17.09.2019	57515.0
18.09.2019	0.0
19.09.2019	0.0
20.09.2019	100075.5

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काशीपुर (उधम सिंह नगर)

151

(1167)

12.09.2019

Daily Production Data	
Date	Alcohol Production in BL
01.09.2019	160334.5
02.09.2019	170132.2
03.09.2019	160231.8
04.09.2019	160114.7
05.09.2019	170218.8
06.09.2019	160056.9
07&08.09.2019	320144.3
09.09.2019	150173.7
10.09.2019	149817.5

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काशीपुर (उधम सिंह नगर)

152

(1166)

04.09.2019

Daily Production Data	
Date	Alcohol Production in BL
21.08.2019	160147.7
22.08.2019	130335.5
23.08.2019	135082.0
24&25.08.2019	270060.1
26.08.2019	145219.2
27.08.2019	155140.0
28.08.2019	170097.7
29.08.2019	170052.6
30.08.2019	105432.9
31.08.2019	120215.3

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153

(1165)

21.08.2019

Daily Production Data	
Date	Alcohol Production in BL
12.08.2019	140088.7
13.08.2019	140077.6
14&15.08.2019	385054.8
16.08.2019	194068.0
17&18.08.2019	390098.6
19.08.2019	160211.8
20.08.2019	195038.5

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154

(1163)

13.08.2019

Daily Production Data	
Date	Alcohol Production in BL
01.08.2019	140234.9
02.08.2019	140204.6
03&04.08.2019	280261.1
05.08.2019	194963.9
06.08.2019	195089.2
07.08.2019	194209.3
08.08.2019	195278.2
09.08.2019	194084.8
10.&11.08.2019	389863.8

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(155)

1163

03.08.2019

Daily Production Data	
Date	Alcohol Production in BL
22.07.2019	175195.9
23.07.2019	175416.8
24.07.2019	150130.1
25.07.2019	149579.5
26.07.2019	135176.1
27&28.07.2019	260204.2
29.07.2019	128152.2
30.07.2019	128018.7
31.07.2019	115041.9

Prepared By

Checked By

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156

(1162)

24.07.2019

Daily Production Data	
Date	Alcohol Production in BL
11.07.2019	165865.8
12.07.2019	165018.8
13&14.07.2019	305351.8
15.07.2019	160110.1
16.07.2019	160507.3
17.07.2019	160131.0
18.07.2019	170218.8
19.07.2019	170205.7
20&21.07.2019	340896.9

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काशीपुर (उधम सिंह नगर)

(157)

(1161)

15.07.2019

Daily Production Data	
Date	Alcohol Production in BL
01.07.2019	140158.4
02.07.2019	140201.1
03.07.2019	140089.5
04.07.2019	180108.6
05.07.2019	180341.1
06&07.2019	360954.2
08.07.2019	180127.9
09.07.2019	180446.8
10.07.2019	181287.8

Prepared By

Checked By
K.P. Upadhyay
Manager-W.H. & S.E.
India Glycols Limited
Kashipur (U.S. Nagar)

Officer Incharge
प्रभारी आबकारी अधिकारी
इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(158)

1160

02.07.2019

Daily Production Data	
Date	Alcohol Production in BL
21.06.2019	190215.3
22&23.06.2019	380137.1
24.06.2019	190088.2
25.06.2019	189468.5
26.06.2019	210263.5
27.06.2019	210092.4
28.06.2019	209937.4
29.06.2019	149771.5
30.06.2019	85068.3

Prepared By
K.N. Mishra
Asst. Engineer (Distillery)
India Glycols Limited
Kashipur (U.S. Nagar)

Checked By
(R. P. Upadhyay)
Manager - W. H. & S. E.
INDIA GLYCOLS LIMITED
KASHIPUR (U.S. Nagar)

Officer Incharge
प्रभारी आबकारी अधिकारी
इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

159

(1159)

21.06.2019

Daily Production Data	
Date	**Alcohol Production in BL**
11.06.2019	216366.8
12.06.2019	216994.1
13.06.2019	160487.6
14.06.2019	150395.0
15&16.06.2019	240148.6
17.06.2019	100183.3
18.06.2019	100064.4
19.06.2019	120152.7
20.06.2019	120041.4

Prepared By

Checked By

(K. P. Upadhyay)
Manager - W. H. & S. B
INDIA GLYCOLS LIMITED
KASHIPUR (U.S. Nagar)

Officer Incharge

प्रभारी अधिकारी अधिकारी
इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(166)

1158

11.06.2019

Daily Production Data	
Date	Alcohol Production in BL
01&02.06.2019	439864.9
03.06.2019	220154.5
04.06.2019	220183.2
05.06.2019	220135.9
06.06.2019	219803.0
07.06.2019	215140.6
08&09.06.2019	437139.6
10.06.2019	220284.9

Prepared By

K.N. Mishra
Asstt. Engineer (Distillery)
India Glycols Limited
Kashipur (U.S. Nagar)

Checked By

K.P. Upadhyay
Manager-W.H. & S.E.
India Glycols Limited
Kashipur (U.S. Nagar)

Officer Incharge

प्रभारी आबकारी अधिकारी
इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

161

(1157)

01.06.2019

Daily Production Data	
Date	Alcohol Production in BL
21.05.2019	130198.7
22&23.05.2019	440440.4
24.05.2019	219190.3
25&26.05.2019	420371.7
27.05.2019	220177.7
28.05.2019	220617.9
29.05.2019	190027.0
30.05.2019	190011.4
31.05.2019	70955.3

Prepared By
K.N. Mishra
Asstt. Engineer (Distillery)
India Glycols Limited
(U.S. Nagar)

Checked By
(K. P. Upadhyay)
Manager - W. H. & S. E.
INDIA GLYCOLS LIMITED
(U.S. Nagar)

Officer Incharge
प्रभारी आबकारी अधिकारी
इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(162)

1158

25.05.2019

Daily Production Data	
Date	Alcohol Production in BL
11&12.05.2019	417818.6
13.05.2019	220177.6
14.05.2019	220322.7
15.05.2019	220438.1
16.05.2019	195197.8
17.05.2019	195173.6
18&19.05.2019	356885.7
20.05.2019	128106.7

Prepared By

P.C. Pancholi
Asstt. Engineer (Distillery)
India Glycols Limited
Kashipur (U.S. Nagar)

Checked By

(K. P. Upadhyay)
Manager - W. H. & S. E.
INDIA GLYCOLS LIMITED
KASHIPUR (U.S. Nagar)

Officer Incharge

प्रभारी आबकारी अधिकारी
इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

163

(1155)

14.05.2019

Daily Production Data	
Date	Alcohol Production in BL
01.05.2019	170024.2
02.05.2019	190254.5
03.05.2019	190310.1
04&05.2019	390568.0
06.05.2019	198171.1
07.05.2019	198194.7
08.05.2019	195207.4
09.05.2019	195499.7
10.05.2019	220370.1

Prepared By

P.C. Pancholi
Asstt. Engineer (Distillery)
India Glycols Limited
Kashipur (U.S. Nagar)

Checked By

(K. P. Upadhyay)
Manager - W. H. & S. B.
INDIA GLYCOLS LIMITED
KASHIPUR (U.S. Nagar)

Officer Incharge

प्रभारी अधिकारी
इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(164)

(134)

01.05.2019

Daily Production Data	
Date	Alcohol Production in BL
22.04.2019	160054.9
23.04.2019	164356.5
24.04.2019	138219.4
25.04.2019	130001.6
26.04.2019	80185.5
27&28.04.2019	220113.7
29.04.2019	124927.0
30.04.2019	104076.7

Prepared By

Checked By
K.P. Upadhyay
Manager-W.H. & S.E.
India Glycols Limited
Kashipur (U.S. Nagar)

1-5-19
Officer Incharge
प्रभारी अधिकारी
इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

165

1153

24.04.2019

Daily Production Data	
Date	Alcohol Production in BL
12.04.2019	160125.5
13&14.04.2019	330491.6
15.04.2019	165123.3
16.04.2019	164830.1
17.04.2019	155228.3
18.04.2019	139117.0
19.04.2019	153148.5
20&21.04.2019	316283.3

Prepared By

Checked By

(K. P. Upadhyay)
Manager - W. P. & S. E.
INDIA GLYCOLS LIMITED
KASHIPUR (U.S. Nagar)

Officer Incharge

प्रभारी अधिकारी
इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

166

(1152)

13.04.2019

Daily Production Data	
Date	Alcohol Production in BL
01.04.2019	150137.1
02.04.2019	53266.6
03.04.2019	0.0
04.4.2019	0.0
05.04.2019	0.0
06&07.04.2019	120095.3
08.04.2019	130472.4
09.04.2019	73207.8
10&11.04.2019	299559.3

Prepared By

Checked By

(K. P. Upadhyay)
Manager (W. H. & S. E.
INDIA GLYCOLS LIMITED
KAS(UP)-263 139, U.S. Nagar)

Officer Incharge

प्रबन्धी का प्राधी अधिकारी
इण्डिया ग्लाइकोल्स लिमिटेड
कासगंज (उत्तर प्रदेश)

(167)

(151)

04.04.2019

Daily Production Data	
Date	Alcohol Production in BL
22.03.2019	150954.9
23&24.03.2019	305188.2
25.03.2019	150343.5
26.03.2019	150124.3
27.03.2019	170109.0
28.03.2019	150104.1
29.03.2019	151218.9
30&31.03.2019	321184.3

Prepared By

Checked By

(K. P. Upadhyay)
Manager - W. H. & S. E.
INDIA GLYCOLS LIMITED
KASHIPUR (U.S. Nagar)

Officer Incharge

प्रभारी आबकारी अधिकारी
इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(168)

1150

25.03.2019

Daily Production Data	
Date	Alcohol Production in BL
11.03.2019	150969.5
12.03.2019	150133.3
13.03.2019	150108.6
14.03.2019	145119.8
15.03.2019	146086.2
16&17.03.2019	290574.3
18.03.2019	150654.0
19.03.2019	149952.9
20&21.03.2019	300385.3

Prepared By

Checked By

(K. P. Upadhyay)
Manager - W. H. & S.
INDIA GLYCOLS LIMITED
KASHIPUR (U.S. Nagar)

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प्रभारी आबकारी अधिकारी
इन्डियन ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

169

(1149)

12.03.2019

Daily Production Data	
Date	Alcohol Production in BL
01.03.2019	162101.9
02.&03.03.2019	300683.1
04.03.2019	154894.2
05.03.2019	156368.0
06.03.2019	155386.5
07.03.2019	149938.7
08.03.2019	150218.6
09&10.03.2019	300090.6

Prepared By

Checked By

(K. P. Upadhyay)
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KASHIPUR (U.S. Nagar)

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इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(170)

(1148)

01.03.2019

Daily Production Data	
Date	Alcohol Production in BL
21.02.2019	185553.9
22.02.2019	185295.9
23&24.02.2019	370326.7
25.02.2019	186152.5
26.02.2019	185118.0
27.02.2019	190382.5
28.02.2019	164157.0

Prepared By

Checked By

(K. P. Upadhyay)
Manager - W. H. & S. E.
INDIA GLYCOLS LIMITED
KASHIPUR (U.S. Nagar)

Officer Incharge

प्रभारी अधिकारी
इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(171)

(1147)

20.02.2019

Daily Production Data	
Date	Alcohol Production in BL
11.02.2019	0.0
12.02.2019	0.0
13.02.2019	0.0
14.02.2019	160577.4
15.02.2019	195284.7
16&17.02.2019	361036.5
18.02.2019	180297.4
19.02.2019	185172.2
20.02.2019	185248.8

Prepared By

Checked By

(K. P. Upadhyay)
Manager - W. H. & S. E.
INDIA GLYCOLS LIMITED
KASHIPUR (U.S. Nagar)

Officer Incharge

प्रभारी अधिकारी अधिकारी
इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(172)

(1146)

12.02.2019

Daily Production Data	
Date	Alcohol Production in BL
01.02.2019	163150.2
02&03.02.2019	328261.5
04.02.2019	166517.4
05.02.2019	160645.7
06.02.2019	160631.0
07.02.2019	166194.7
08.02.2019	175394.3
09&10.02.2019	73049.4

Prepared By

Checked By

(K. P. Upadhyay)
Manager - W. H. & S. E.
INDIA GLYCOLS LIMITED
KASHIPUR (U.S. Nagar)

Officer Incharge

(173)

(145)

Daily Production Data	
Date	Alcohol Production in kl.
21.01.2019	[illegible]
22.01.2019	[illegible]
23.01.2019	[illegible]
24.01.2019	[illegible]
25.01.2019 to 27.01.2019	[illegible]
28.01.2019	[illegible]
29.01.2019	[illegible]
30.1.2019	[illegible]
31.01.2019	[illegible]

Checked By
(K.P. Upadhyay)
Manager (W.H.)
INDIA GLYCOLS LTD.
KASHIPUR (U.S. NAGAR)

प्रभारी अधिकारी
इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(174)

(1144)

Daily Production Data

Date	Alcohol Production in BL
1.01.2019	330195
19.&13.01.2019	325730.2
14.01.2019	330238
16.01.2019	330232.6
15.01.2019	330284.2
17.01.2019	95300.2
18.01.2019	95067.3
19&20.01.2019	295136.9

Prepared By

Checked By
(K.P. Upadhyay)
Manager (W.H.)
INDIA GLYCOLS LTD.
KASHIPUR (U.S. NAGAR)

Officer Incharge
प्रभारी अधिकारी अधिकारी
इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

(175)

(1143)

11.01.2019

Daily Production Data	
Date	Alcohol Production in BL
01.01.2019	175195.0
02.01.2019	172132.5
03.01.2019	171054.7
04.01.2018	173148.2
05&06.01.2019	346236.4
07.01.2019	170280.9
08.01.2019	165721.7
09.01.2019	158854.9
10.01.2019	150251.2

Prepared By

Checked By
(K.P. Upadhyay)
Manager (W.H.)
INDIA GLYCOLS LTD.
KASHIPUR (U.S. Nagar)

Officer Incharge
प्रभारी आबकारी अधिकारी
इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

Works & Registered Office : A-1, Industrial Area, Bazpur Road, Kashipur - 244713, Distt. Udham Singh Nagar (Uttarakhand)
Tel. No.: +91 5947 269000 / 269500 / 275320, +91 9411108202, Fax No.: +91 5947 275315, 269535
Website : www.indiaglycols.com

Ref: UEPPCB/Compliance/2020/

Date: 06.03.2020

To,

The Member Secretary,
Uttarakhand Environment Protection & Pollution Control Board
29/20, Nemi Road, Dalanwala
DEHRADUN – 248001

Subject: NGT order dated 15.01.2020 and your letter No. UEPPCB/ H.O./SA/183-247/2020/0402-1708 Dated 28.01.2020

Reference: Our reply dated 08.02.2020

Sir,

Please refer to your above mentioned letter, and our reply. In continuation to the said communication we are submitting the additional information regarding alcohol production, spent wash generation and utilization through MEE and Incineration boiler from January 2016 to December 2019. The said data is sufficient to justify the compliance of various directions issued by CPCB/ UEPCB regarding the ZLD and restriction of lagoon capacity..

We hope that the above clarification would meet your requirement.

With best regards,

Yours faithfully,
for **M/s INDIA GLYCOLS LIMITED**

Dr. Ashutosh Gautam
Head - Environment

CC: Regional Officer (UEPPCB), Chamunda Complex, Ram Nagar Road, Kashipur, District U.S. Nagar, Uttarakhand

CORPORATE OFFICE : 3A, Shakespeare Sarani, Kolkata - 700071, Phone : +91 33 22823586 Fax : +91 33 22823585
HEAD OFFICE : Plot No. 2-B, Sector -126, NOIDA-201304, Distt. Gautam Budh Nagar, Uttar Pradesh, Tel. : +91 120 6860000, 3090100, 3090200
Fax : +91 120 3090111, 3090211 E-mail : iglho@indiaglycols.com
CIN : L24111UR1983PLC009097

(141)

M/s India Glycols Ltd. Kashipur (Ethanol Plant)
Alcohol Production, Spentwash Generation and Utilization Data
January, 2016 – December, 2016

S.No.	Month	Alcohol Production in KBL	Average Per day Production in KBL	Spent Wash Generation/ Fed to Evaporator (m3)	SLOP Generation/ Utilized in SLOP Boilers (MT)
1	Jan-16	4643.41	149.79	36024	7813
2	Feb-16	4445.42	158.77	35036	7704
3	Mar-16	4425.20	142.75	33185	7250
4	Apr-16	5452.34	181.74	43580	9607
5	May-16	6569.97	211.93	52828	11619
6	Jun-16	5954.31	198.48	46506	10270
7	Jul-16	5987.44	193.14	43516	9574
8	Aug-16	5192.86	167.51	39309	8522
9	Sep-16	4277.37	142.58	33220	7087
10	Oct-16	5084.19	164.01	37897	8281
11	Nov-16	5115.88	170.53	39633	8522
12	Dec-16	5014.40	161.75	37323	8207
	Total	**62162.80**		**478057**	**104456**

INDIA GLYCOLS LIMITED KASHIPUR

(178)

(1140)

M/s India Glycols Ltd. Kashipur (Ethanol Plant)
Alcohol Production, Spentwash Generation and Utilization Data
January, 2017 – December, 2017

S.No.	Month	Alcohol Production in KBL	Average Per day Production KBL	Spent Wash Generation/ Fed to Evaporator (m3)	SLOP Generation/ Utilized in SLOP Boilers (MT)
1	Jan-17	2168.38720	120.47	28266.0	6255.0
2	Feb-17	3345.98000	119.50	26305.0	6356.0
3	Mar-17	3733.47360	120.43	28299.0	7022.0
4	Apr-17	2766.51130	92.22	21007.0	5241.0
5	May-17	3492.78350	112.67	26738.0	6242.0
6	Jun-17	3414.84140	113.83	26000.0	5958.0
7	Jul-17	4746.33600	153.11	36417.0	7801.0
8	Aug-17	4659.59550	150.31	35491.0	7712.0
9	Sep-17	4719.22540	157.31	35914.0	7665.0
10	Oct-17	4232.65610	136.54	31686.0	7084.0
11	Nov-17	6000.17520	200.01	33304.0	8476.0
12	Dec-17	3905.94250	126.00	30865.0	7446.0
	Total	**47185.91**		**360292**	**83258**

INDIA GLYCOLS LIMITED KASHIPUR

(179)

(1139)

M/s India Glycols Ltd. Kashipur (Ethanol Plant)
Alcohol Production, Spentwash Generation and Utilization Data
January, 2018 – December, 2018

Month	Alcohol Production in (KBL)	Average Per day (KBL)	Spent Wash Generation/ Fed to Evaporator (m3)	SLOP Generation/ Utilized in SLOP Boilers (MT)
Jan-18	4740.2432	152.91	38727	9297
Feb-18	4390.1581	156.79	35457	8524
Mar-18	4689.1100	151.26	37902	9141
Apr-18	3152.2965	121.24	25780	6207
May-18	4500.5218	145.18	35799	8813
Jun-18	4580.2269	152.67	36059	9018
Jul-18	4561.4224	157.29	37022	8854
Aug-18	3527.0669	141.08	26974	6891
Sep-18	3981.7886	159.27	32566	7847
Oct-18	5091.9226	164.26	41378	10001
Nov-18	5137.1452	171.24	40109	10015
Dec-18	5369.1938	173.20	43598	10473
Total	**53721.096**		**431371**	**105081**

INDIA GLYCOLS LIMITED * KASHIPUR *

(180)

(1138)

M/s India Glycols Ltd. Kashipur (Ethanol Plant)
Alcohol Production, Spentwash Generation and Utilization Data
January, 2019 – December, 2019

S.No.	Month	Alcohol Production in (KBL)	Average Per day Production (KBL)	Spent Wash Generation/ Fed to Evaporator (m3)	SLOP Generation/ Utilized in SLOP Boilers (MT)
1	Jan-19	4735.3786	152.75	36901	9280
2	Feb-19	4128.4477	165.14	33491	8314
3	Mar-19	4712.8927	152.03	35933	9559
4	Apr-19	3533.0214	130.85	26997	6952
5	May-19	6004.7110	193.70	44656	12228
6	Jun-19	5432.5827	181.09	41432	10941
7	Jul-19	4898.9370	158.03	39713	9949
8	Aug-19	5090.6108	164.21	38907	10136
9	Sep-19	4135.5994	147.70	31623	8366
10	Oct-19	4705.6746	151.80	37711	9504
11	Nov-19	4752.3474	158.41	36225	9675
12	Dec-19	3834.5774	123.70	29262	7729
	Total	**55964.7807**		**432851**	**112633**

INDIA GLYCOLS LIMITED KASHIPUR

(181)

(1137)

M/s India Glycols Ltd. Kashipur (Ethanol Plant)
Alcohol Production, Spentwash Generation and Utilization Data
January, 2016 – December, 2019

S.No.	Year	Alcohol Production in (KBL)	Spent Wash Generation/ Fed to Evaporator (m3)	SLOP Generation/ Utilized in SLOP Boilers (MT)
1	January 2016 – December - 2016	62162.8013	478057	104456
2	January 2017 – December - 2017	47185.9134	360292	83258
3	January 2018 – December - 2018	53721.0960	431371	105081
4	January 2019 – December - 2019	55964.7867	432851	112633
	Total	**219034.6**	**1702571**	**405428**

INDIA GLYCOLS LIMITED KASHIPUR

(182)

(1136)

REGIONAL OFFICE

Uttarakhand Environment Protection and Pollution Control Board
Chamunda Complex, Ramnagar Road, Kashipur, Uttarakhand

उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड
चामुण्डा काप्लेक्स, रामनगर रोड, काशीपुर (उत्तराखण्ड)

Web: www.ueppcb.uk.gov.in

Ref. UEPPCB/ROK/ रि-30/15/1384 दि 6/2/2020

Uttarakhand Env. Protection & Pollution Control Board
Diary No. 10865
Date 12/02/2020

सेवा में,

सदस्य सचिव महोदय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
देहरादून।

विषय–Compliance of Hon'ble NGT order dated 15-01-2020 in OA 361/2017 regarding quarterly verification of spent wash.

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक UEPPCB/Ho/Gen-183-247/2020/10402-1708 date 28-01-2020 का संदर्भ ग्रहण करना चाहेंगें। उक्त के अनुपालन मे उद्योग से प्राप्त समस्त सूचनाऐं निर्धारित प्रारूप में भरकर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक–यथोपरि।

भवदीय

6/2/2020

(अनुराग नेगी)
क्षेत्रीय अधिकारी(प्र0)

CEO (T)	CEO (S)	EE-Envir./ Water Cell/NAMP
CAO (Admn)	SO	PRO
Nodal-BMW	Nodal-SW/PW	Nodal-HW
Nodal-Legal	Nodal-Account	AO (I/C)

12.2.20

ND
Pls Dated in file
13-2-20

EE (I/C)

(183)

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Spent Wash Generation / Utilization

Report for the period of	Quantity of Spent-wash at the end of previous quarter (start from 30.09.2019 in KL)	Spentwash generated from 11.06.2019 to 31.12.2019 (in KL)	Alcohol production from 11.06.2019 to 31.12.2019 (in KL)	Spentwash utilized in SLOP boiler from 11.6.2019 to 31.12,2019(in KL)	Balance Utilized spent wash (in Kl)	Un-utilized spentwash sent to lagoon (in KL)	Rain water (in KL)	Total quantity of spentwash in Dabhora Lagoon upto 31.12.2019 (2+7+8)	Total quantity of spentwash to be used up to 31.12.2019	Total quantity of spent wash actually used upto 31.12.2019	Deficit (11-10)	Evaporation loss (in Kl)	Total spentwash available as on 31.12.2019 (9-11-13)
1	2	3	4	5	6	7	8	9	10	11	12	13	14
Oct. –Dec. 2019	71248	226432.5	30651	226432.5	0	0	0	71248	18000	18000	0	0	53248
Jan. – Mar 2020													
April – Jun 2020													
July – Sept. 2020													

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कॉलम नं0–2 मे लिखित 71248 KL Spent Wash का आंकलन सी.पी.सी.बी. की पत्र दि0 04.02.2019 मे किया गया है। (संलग्नक–1)

कॉलम नं0–3 मे लिखित 226432.5 KL Spent Wash(Date 11-06-2019 To 31-12-2019) (संलग्नक–2)

कॉलम नं0–4 मे लिखित 30651 Alcohol Production (Date 11-06-2019 To 31-12-2019) (संलग्नक–3)

कॉलम नं0–10 एवं 11 मे लिखित Spent Wash की मात्रा (संलग्नक–4)

06/02/20

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ANNEXURE- 5

Year Wise Quantity of Stored Water in Lagoon

(1133)

Annexure - 5

Details of Rain water accumulation in Dabhora Lagoon and Year wise Quantity

Evaporation from Storage Lagoon

Total Surface Area of the Lagoons = 147195 m^2

Daily Evaporation (Average) = 3.0 mm

Evaporation in 09 Months (270 x 3.0) = 810 mm

Evaporation Losses (147195 x 810) = 119227 m^3

Precipitation at Storage Lagoon

Total Surface Area of the Lagoons = 147195 m^2

Precipitation (av. Normal monsoon) = 900 mm/year

Addition due to precipitation (147195 x 900) = 132475 m^3

Storage Lagoon			
Surface Area	**Evaporation Losses**	**Precipitation addition**	**Net addition due to precipitation**
147195 m^2	119227 m^3	132475 m^3	13248 m^3

Year wise details of accumulated water in Dabhora Lagoon

Sr. No.	Period	Rain water addition as per above calculation	Cumulative Rain water addition
1.	January 2015 to December 2015	13248 m^3	13248 m^3
2.	January 2016 to December 2016	13248 m^3	26496 m^3
3.	January 2017 to December 2017	13248 m^3	39744 m^3
4.	January 2018 to December 2018	13248 m^3	52992 m^3

Total Estimated Quantity –

70,000.00 m3 as per CPCB letter dated 7th February 2019, this might be due to some quantity of waste water in the accumulated sludge of lagoon in the past.

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ANNEXURE-6

IGL reply letter dated 25.02.2019 in reference to CPCB letter dated 07.02.2019

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ANNEXURE -06

(131)

INDIA GLYCOLS LIMITED

Works & Registered Office : A-1, Industrial Area, Bazpur Road, Kashipur - 244713 Distt. Udham Singh Nagar (Uttarakhand)
Tel. No.: +91 5947 269000 / 269500 / 275320, +91 9411108202, Fax No.: +91 5947 275315, 269535
Website : www.indiaglycols.com

Ref: CPCB Reply/IGL-Dist./2019/ Date: February, 25th , 2019

To,

The Chairman
Central Pollution Control Board
Parivesh Bhawan,
East Arjun Nagar, Shahdra, Delhi

Reference: Your Letter No: B - 190198 / NGRBA (RG) / CPCB / Distillery / 1 / 2016 – 17 / 6271 of dated February 4/7th , 2019 reg. show cause issued to M/s India Glycols Ltd. (Distillery Unit) received on 14th February 2019.

Dear Sir,

In reference of the letter No: B - 190198 / NGRBA (RG) / CPCB / Distillery / 1 / 2016 – 17 / 6271 of dated February 4/7th, 2019 received on 14th February 2019. We are a Zero Liquid Discharge Unit utilizing spent wash as fuel in the SLOP fired boilers after concentration through Multi Effect Evaporator. The effluent observed in lagoon is an old accumulation of rain water as these lagoons were isolated and sealed by UEPPCB on 28/ 01/2017 in compliance to the UEPPCB directions dated January 12, 2017 to stop the production from 98 KLPD stream having bio-composting facility for achieving ZLD until MEE installation is not completed. No effluent was subjected to these lagoons since the sealing of line, only rain water was getting accumulated. The pH, COD and TS in the lagoon water are measured around 7.6 – 8.0, 14000 – 18000 mg/ L and 300.00 – 340.0 mg/L, respectively. The accumulated water may have acquired COD and colour due to leaching from the residual sludge.

We are utilizing this accumulated water through bio-composting process by mixing with press-mud at the existing bio-composting facility and have also taken the advice from University of Petroleum and Energy Studies, Dehradun. The point wise reply of Show Cause is given in Annexure – A.

We would like to emphasize that M/s India Glycols Limited (Distillery Unit) is an environmental conscious organization and always keen to adopt / implement guidelines / direction for improvement of environment.

Thanking you

Yours faithfully
for **India Glycols Ltd. (Distillery Unit)**

Dr. Ashutosh Gautam
Head - Environment
Email: ashutosh.gautam@indiaglycols.com

CC:

- The Chairman, Uttarakhand Environment Protection and Pollution Control, 29/20, Nemi Road, Dehradun – 248001.
- The Member Secretary, Uttarakhand Environment Protection and Pollution Control Board, 29/ 20 Nemi Road, Dehradun – 248001.
- The Joint Secretary (CP Division), MoEF&CC, Prithvi Block, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi – 110003.
- The Regional Director, Regional Directorate, CPCB, PICUP Bhwan, Ground Floor, Vibhuti Khand, Gomti Nagar, Lucknow – 226010.

CORPORATE OFFICE : 3A, Shakespeare Sarani, Kolkata - 700071, Phone : +91 33 22823586 Fax : +91 33 22823585
HEAD OFFICE : Plot No. 2-B, Sector-126, NOIDA - 201304, Distt. Gautam Budh Nagar, Uttar Pradesh, Tel : +91 120 3090100, 3090200
Fax : +91 120 3090111, 3090211, E-mail : iglho@indiaglycols.com
CIN : L24111UR1983PLC009097

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(1130)

Pont wise Reply on Show Cause : B - 190198 / NGRBA (RG) / CPCB / Distillery / 1 / 2016 – 17 / 6271 of dated February 4/7th , 2019 issued to M/s India Glycols Ltd. (Distillery Unit) received on 20th February 2019.

S. No	Point		Reply
1	To submit a time bound action plan for complete safe disposal of approximate 70, 000 m^3 of spent wash stored in the lagoons as per SOP/Consent Conditions.	:	• The volume accumulated in the lagoon assumed to be approximately 70000.00 m^3. The higher quantity may be assumed due to the level visible at lagoon. This might be due to heavy sludge accumulation at bottom & parallely we are in the process of filling of our lagoons with flyash & other solid wastes. • The water in lagoon is an accumulation of old rain water. The estimated ingress of rain water in the lagoons is expected to be 13000 m3 by considering average rain fall of 900 mm/ annum and evaporation rate of 810 mm/ annum. There is no ingress of fresh effluent in to the lagoons as the lagoons are isolated from main line (both inlet and outlet) also evidenced by various teams during their visits. UEPPCB sealed the inlet line to lagoons, the supporting are attached as **Annexure – 1.** • We are utilizing accumulated rain water in storage lagoons through bio-composting process with press mud through portable pump/ spray & planning to consume it by June 2021 or earlier based on availability of press-mud. The time bound plan is given in **Annexure – 2.** • The Utilization process of effluent with press-mud through Bio-composting process has been validated by Department of Health, Safety, Environment & Civil Engineering – University of Petroleum and Energy Studies, Dehradun, letter is attached as **Annexure – 3.**

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			• Parallely, the filling of lagoon with fly ash & other solids wastes (demolition waste) is in progress, the same will be completed after complete utilization of effluent & accumulated rain water. Photographs are attached as evidence of filling in **Annexure – 4.**
2	To ensure that no runoff or overflow occurs from the lagoons.	:	• The lagoon level is well below the top of the lagoon, therefore there is no chance of runoff or overflow from the lagoon even during monsoon. Further, we assure you to keep it confined within said lagoon & utilize in bio-composting as per plan.
3	To restrict lagoon capacity to seven days equivalent of concentrated spent wash generation.	:	• One lagoon within the plant premises is kept for storage of concentrated spent wash equivalent to 7 days (3920 m^3). This lagoon is also completely filled with sludge. The top of the lagoon is kept for this purpose.
4	To ensure availability of calibration protocol for Online Continuous Emission Monitoring System and to ensure strict adherence to the same.	:	• As per guidelines of CPCB, PM CEMS needs to be calibrated every six months. Earlier it was calibrated on 29.09.2018, next due date is 29.03.2019. The calibration will be done as per CPCB guidelines & will submit the details to CPCB website http://orp.cpcbccr.com by doing calibration before due date.
5	To continue to submit the monthly data and analysis report in compliance with CPCB Direction dated 05.06.2018.	:	• As per CPCB direction dated 05.06.2018. we are regularly submitting the Monthly Records regarding alcohol production, spent wash generation, evaporation through MEE and concentrated spent wash being utilized in incineration boiler as fuel, and recipient drain u/s & d/s monitoring carried by EPA recognized lab. A copy of the last submission is attached as **Annexure -4.** • We shall continue to submit the same.

Annexure (1128)

Evaporation rate from Storage Lagoon

Total Surface Area of the Lagoons = 147195 m^2

Daily Evaporation (Average) = 3.0 mm

Evaporation in 09 Months (270 x 3.0) = 810 mm

Evaporation Losses (147195 x 810) = 119227 m^3

Precipitation rate at Storage Lagoon

Total Surface Area of the Lagoons = 147195 m^2

Precipitation (av. Normal monsoon) = 900 mm/year

Addition due to precipitation (147195 x 900) = 132475 m^3

Storage Lagoon			
Surface Area	Evaporation Losses	Precipitation addition	Net addition due to precipitation
147195 m^2	119227 m^3	132475 m^3	13248 m^3

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(1127)

मेसर्स इण्डिया ग्लाईकोल लिमिटेड (रैथेनालयुनिट)
बाजपुर रोड, काशीपुर (उधमसिंहनगर)

उक्त उद्योग को बोर्ड मुख्यालय से जारी निर्देशों
क्र. UEPPCB/HO-Cons-360/2017/2032 दिनांक
12/01/17 के अनुपालन में उद्योग के दहलीज पर
कन्फेक्टिंग यार्ड में स्पैण्टवाश के इनलेट फ्लो को
को बन्द कर सील किया गया।

दिनांक - 28/01/2017.

28/01/17
(नरेश गोस्वामी)
सहायक पर्यावरण अभियन्ता

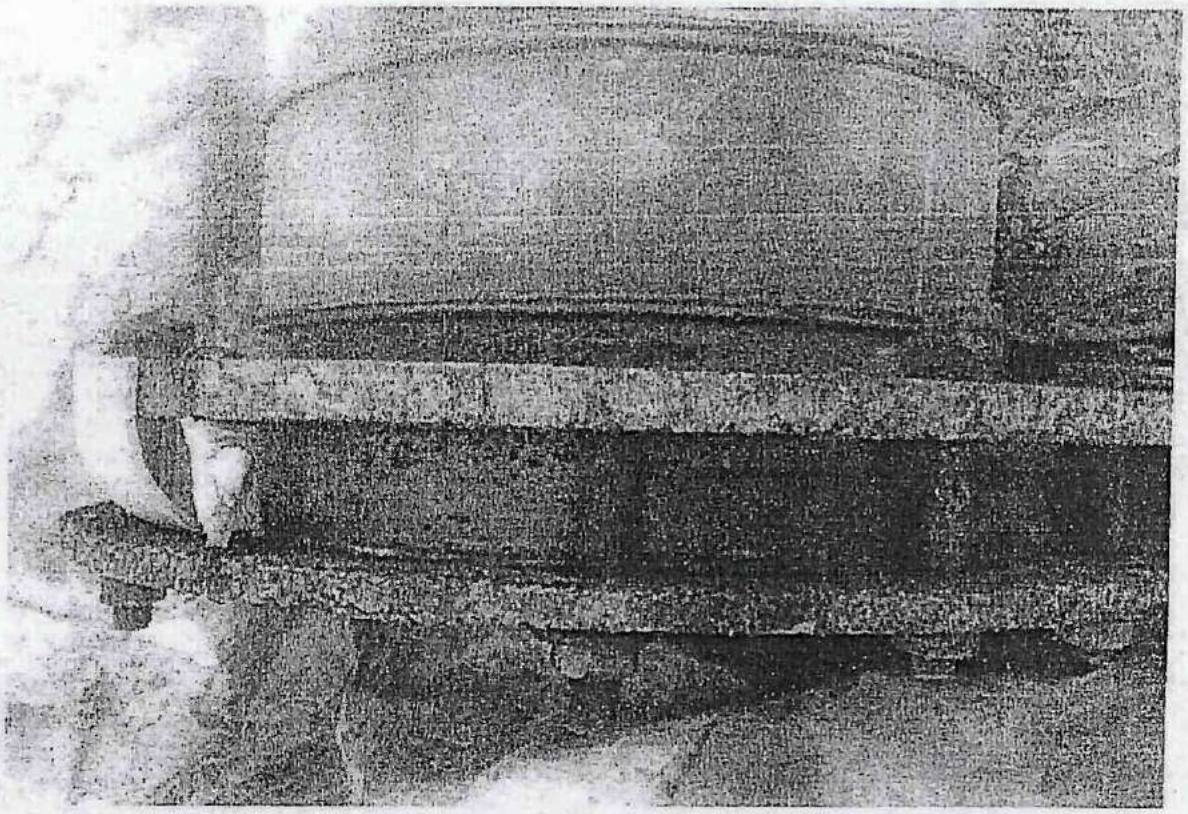
28/01/17
(एस. पी. पेटे)
क्षेत्रीय अधिकारी

(अमरजीत वर्मा)
मुख्य पर्यावरण अधिकारी

(डा० आशुतोष गौतम)
जी.एम.

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(1126)



UEPPCB SEALED INLET OF LAGOON
IGL DABHORA

(1125)

Annexure - 2

Proposed Process for Utilization of Stored Effluent

The Effluent stored in lagoon is old accumulation of rain water, having pH, COD and TS around 7.6 – 8.0, 14000 – 18000 mg/L and 300.00 – 340.00 mg/ L. The best scientific practicable solution for safe disposal is to utilize the stored water with bio-compostable solid waste as it requires moisture to get bio-composted.

The best available solid organic waste is press-mud being generated from sugar mills, which is easily bio-compostable and requires moisture addition on regular basis. During aerobic bio-composting moisture is liberated during mixing through airo-tiller (homogenizing Machine) due to exothermic bio-chemical reaction.

The stored effluent as indicated in the CPCB letter is around 70000.00 m3, in addition to this if we have considered the rainfall (precipitation to lagoon) and evaporation from lagoon. The total in let of rain water would be around 13000.00 m3/ annum (calculation is shown in attached sheet). For proposed utilization of stored effluent we have taken Press-mud : effluent ratio as 1:2, suggested by Department of HSE and Civil Engineering, University of Petroleum and Energy Studies, Dehradun).

On the availability scenario of press-mud we have considered two year time to completely consume the entire stored water along with the rain water accumulation in lagoon. On this basis the total effluent along with rain water would be around 96,000.00 m3. (70,000.00 + 13, 000.00 + 13, 000.00). We propose to utilize 48000.00 m3 in 2019 – 2020 and 48000.00 m^3 in 2020 – 2021.

On considering 4 cycles of 60 days , the press-mud requirement per annum would be 24000.00 MT and per cycle is about 6000.00.00 MT. On considering processing of 850.00 MT press-mud per acre land requirement is around 7.5 acres, presently IGL have 8.0 acres HDPE lined area for processing, additional land requirement for storage of press-mud and finished product is 12.0 acres. The total available land with IGL is 20.0 acres. Procurement of press-mud is under progress and planning to procure as per plan.

The availability of pressmud is a major factor In utilization of the lagoon water with rain water as we are standalone distillery and not having captive sugar mill, and sugar mills which are not having distillery are giving it to farmers.

The proposed process for direct utilization of stored water is scientifically proven and safe from environmental angle. Disposal of this water through concentration route is not feasible due to following reasons.

1. The water contains very low concentration of solids i.e. 300-400 mg/ L (as indicated in the annexed report). The existing MEE facility is designed for concentrating spent wash of around 11-13% solids. Therefore, MEE cannot be a feasible option for utilization of this effluent.
2. These lagoons are also situated around 7.0 Km away from the plant and are not having any connection with the plant.

Parallelly, the filling of lagoons is in process with flyash and other solid wastes like demolition wastes as a process of dismantling. The total filling of lagoon would be expected by the end of June 2021, scientifically, slow filling of lagoon along with the utilization of stored water, is necessary to complete it safely.

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ENVIRO-TECH SERVICES

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Environmental Monitoring, Testing and Services

(An ISO 9001:2015, 14001:2015 and OHSAS 18001:2007 Certified Company)

Recognised by MoEF (Govt. of India), Accredited by ISO/IEC-17025:2005 (NABL) & UPPCB

G-232, M.G. Road Industrial Area, Hapur-Ghaziabad. (U.P.)-201015

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063

ETS-LAB

JAS-ANZ

ISO 9001/14001/OHSAS 18001
Acc. No.- M31112041N

(124)

TEST REPORT

TEST REPORT NO : ETS/ 4235-1/02/2019 DATE OF REPORT :08-02-2019

WASTE WATER SAMPLE ANALYSIS REPORT

Name And Address of Customer	:	M/S INDIA GLYCOLS LIMITED A-1 INDUSTRIAL AREA BAZPUR ROAD, KASHIPUR DISTT- UDHAM SINGH NAGAR UTTARAKHAND
Date of Sampling	:	04-02-2019
Analysis Start Date	:	05-02-2019
Analysis End Date	:	06-02-2019
Sample ID No	:	4235-1
Sampling Done By	:	ETS STAFF
Sampling Location	:	WASTE WATER
Sampling Description	:	LAGOON STORED WATER-01
Sampling Method	:	ETS/STP/WATER-02
Sampling Quantity	:	2 Lt.
Packing Condition	:	SEALED
Packed In	:	P.V.C. CAN

S. No.	Parameters	Unit	Result	Test Method
1.	pH	...	8.07	APHA - 4500-H
2.	Total Suspended Solids (TSS)	mg/l	322.17	APHA-2540 (B)
3.	Total Dissolved Solids (TDS)	mg/l	16.95	APHA-2540 (C)
4.	Total Solids (TS)	mg/l	339.12	APHA-2540 (C)
5.	Chemical Oxygen Demand (COD)	mg/l	14520.0	APHA -5220-B

****End of Test Report****

FOR ENVIRO-TECH SERVICES

CHECKED BY

ETS-LAB

For Enviro-Tech Services

AUTHORIZED SIGNATORY

Md. Humraj

Dy. Quality manager

Note:-

1. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.
2. The samples received shall be destroyed after one month from the date of test report issued.
3. The results indicated only refer to the tested samples and listed applicable parameters.
4. Our liability is limited to invoice value only.

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G-232, M.G. Road Industrial Area, Hapur-Ghaziabad. (U.P.)-201015

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063

JAS-ANZ

ISO 9001/14001/OHSAS 18001
Acc. No.- M311112041N

(1123)

TEST REPORT

TEST REPORT NO . ETS/ 4235-2/02/2019 DATE OF REPORT 06-02-2019

WASTE WATER SAMPLE ANALYSIS REPORT

Name And Address of Customer	:	M/S INDIA GLYCOLS LIMITED A-1 INDUSTRIAL AREA BAZPUR ROAD, KASHIPUR DISTT- UDHAM SINGH NAGAR UTTARAKHAND
Date of Sampling	:	04-02-2019
Analysis Start Date	:	05-02-2019
Analysis End Date	:	06-02-2019
Sample ID No	:	4235-2
Sampling Done By	:	ETS STAFF
Sampling Location	:	WASTE WATER
Sampling Description	:	LAGOON STORED WATER-02
Sampling Method	:	ETS/STP/WATER-02
Sampling Quantity	:	2 Lt.
Packing Condition	:	SEALED
Packed In	:	P V C CAN

S. No.	Parameters	Unit	Result	Test Method
1	pH		7.66	APHA - 4500-H+
2	Total Suspended Solids (TSS)	mg/l	274.42	APHA-2540 (B)
3	Total Dissolved Solids (TDS)	mg/l	26.72	APHA-2540 (C)
4	Total Solids (TS)	mg/l	301.14	APHA-2540 (C)
5	Chemical Oxygen Demand (COD)	mg/l	16480.0	APHA -5220-B

****End of Test Report****

FOR ENVIRO-TECH SERVICES

CHECKED BY

For Enviro-Tech Services

AUTHORIZED SIGNATORY

Md. Humraj

Dy. Quality manager

Notes-

1. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.
2. The samples received shall be destroyed after one month from the date of test report issued.
3. The results indicated only refer to the tested samples and listed applicable parameters.
4. Our liability is limited to invoice value only.

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(1122)

Annexure-2a

Year wise Effluent Processing Details
(Including Rain water)

Sl. No	Parameters	Effluent -70000 m3
01	During 2019 -2020	35000.00 + 13000.00) 48000.00 m3
02	During 2020 -2021 Before Monsoon	35000.00 + 13000.00) 48000.00 m3
04	Total Effluent	70000.00 + 26000.00) 96000.00 m3

The pressmud requirement per annum would be approximately 24000.00 MT/ Annum or 6000.00 MT/ cycle of 60 days by considering 1:2 press-mud effluent ratio

The same amount of fly ash and other wastes will be dumped in to lagoon for the purpose of filling the lagoons.

Finally after total consumption of effluent including rain water the lagoons will be completely filled by the fly-ash.

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Annexure - 2b

Plan of Stored Effluent Utilization through Bio-Composting

Sl. No	Description	Details (2019 - 2020)	Details (2020 - 2021)
01	Stored Effluent (m3)	35000.00	35000.00
02	Rain water (m3/ annum) calculation sheet attached	13000.00	13000.00
03	Total effluent to be processed/ annum (m3)	48000.00	48000.00
04	No. of Cycles/ annum (60 days each)	04.00	04.00
05	Press-mud Requirement @ 1: 2.0 Press-mud effluent ratio (MT)	24000.00	24000.00
06	Press-mud Requirement per cycle (MT)	6000.00	6000.00
07	Land requirement for processing @ 850 MT pressmud per acre of land (Acres)	7.1	7.1
08	Land requirement for storage of Press-mud @30 % (Acres)	2.1	2.1
09	Land Requirement for Storage of Finished Product @30 % (Acres)	2.1	2.1
10	Total Land Requirement (Acres)	12.0	12.0
11	Total Land available at site (Acres)	20.0	20.0

The effluent utilization will be done through bio-composting during non-monsoon season only. During monsoon the Bio-composting activity will be closed down as per CPCB protocol. At present active processing area available for bio-composting is 8.0 acres, rest area is utilized for storage and other activities related to bio-composting.

The availability of pressmud is a major factor In utilization of the lagoon water with rain water as we are standalone distillery and not having captive sugar mill, sugar mills which are not having distillery are giving it to farmers directly.

Additionally, the filling process of Lagoons in under progress and it will be completed by the end of June 2022.

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(1120)

Annexure -3

UPES
UNIVERSITY WITH A PURPOSE

To
M/s India Glycols Ltd
A-1 Industrial Area,
Bazpur Road
Kashipur – 244713,
District- Udham Singh Nagar
Uttarakhand

Date 25/02/2019

Sub: Utilization of Stored Effluent in Storage Lagoons with Press-mud through Bio-composting Process

Ref: Your letter No AG/KSP/BC/2018 -19/865A Dated 15.02.2019

Dear Sir,

Please refer to your request letter no. AG/KSP/BC/2018–19/865A dated 15.02.2019 vide which you have proposed to utilize the stored effluent by mixing with press-mud through bio-composting process and requested to scientifically validate the feasibility of utilizing stored effluent with press-mud through bio-composting process.

In this regard I would like to communicate that the said effluent which is a combination of old bio-menthanated spent wash along with the accumulated rain water can be utilized as support to maintain the moisture during bio-composting process of press-mud. The press-mud is the best suitable solid organic waste amongst the available solid organic wastes.

The bio-composting process of press-mud mixing with various liquid wastes have been studied by various Scientists globally some of the important studies are summarized in Annexure 1 (please find, attached).

It is well-established fact that the press-mud can be bio-composted to produce organic manure naturally by maintaining proper moisture and microbiological consortium (as summarize in Annexure 1, attached).

CORPORATE OFFICE: 210, 2nd Floor, Okhla Industrial Estate, Phase III, New Delhi - 110 020, India. T: +91 11 41730151-53, 46022691/5 F: +91 11 41730154

ENERGY ACRES: Bidholi Via Prem Nagar, Dehradun - 248 007 (Uttarakhand), India. T: +91 135 2770137, 2776053/54/91, 2776201 F: +91 135 2776090/95

KNOWLEDGE ACRES: Kandoli Via Prem Nagar, Dehradun - 248 007 (Uttarakhand), India. T: +91 8171979021/2/3, 7060111775

upes.ac.in

(199)

(1119)

UPES
UNIVERSITY WITH A PURPOSE

During biocomposting of press-mud regular maintenance of moisture is essential. Therefore, the accumulated effluent in IGL lagoons situated at Dabhora site (which are isolated & sealed from main line by UEPPCB officials on 28th January 2017) through aerobic bio-composting process along with Sugar Mill press-mud.

You are requested to kindly utilized the accumulated effluent in the ratio of 1:2 with press-mud (2.0 m^3 effluent with 1.0 MT of press-mud) to maintain the required moisture throughout the bio-composting process. If required, other organic solid wastes like bio-sludge and fly ash can be added @ 10 %. Kindly follow compositing protocal issued by CPCB, New Delhi.

Sincerely,

(Dr. N. A. Siddiqui)
Professor and Head
Department of HSE and Civil Engineering

CORPORATE OFFICE: 210, 2nd Floor, Okhla Industrial Estate, Phase III, New Delhi - 110 020, India.
T: +91 11 41730151-53, 46022691/5
F: +91 11 41730154

ENERGY ACRES: Bidholi Via Prem Nagar, Dehradun - 248 007 (Uttarakhand), India.
T: +91 135 2770137, 2776053/54/91, 2776201
F: +91 135 2776090/95

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Annexure 1

Table 1: Summary of literature review on bio composting of press mud.

Title of the paper	*Description*	*References*
Compost from sugar mill Press-mud Distillery Spent wash for sustainable Agriculture.	The bio compost produced from the aerobic decomposition of the press-mud and spent wash (Partially treated or raw) is superior as an organic manure and soil amendment to increase the nutritive value of an intensively cultivated soil.	Sarangi et. al., 2008
Studies on sugar-cane press mud and distillery waste as a bio fertilizer through composting.	Study shows that, soil waste pollutant from sugar and distillery waste addition with coir pith and liter waste could be converted into organic fertilizer through the process of aerobic composting. Cost of bio composting operation is comparatively is less and natural aeration is preferred for the economic benefit of this process.	Rasappan et. al., 2015
A review of compost produced from biological wastes sugar-cane industry waste.	Moisture contents of between 45-60% by weight are ideal for composting process. Low moisture contents slow down the process. Moisture also governs temperature. Drier composting piles tend to heat up and cool down more quickly than water pills, and excessive dryness makes piles more susceptible to spontaneous combustion. Moisture contents exceeding 60% lead the compost pile to anaerobic condition. To regulate temperature during composting a large amount of water is lost by evaporation, and as water content reduces, the rate of substrate degradation decreases. Thereby, in order to maintain moisture content suitable for microbial activities, remoistening is required.	Salama et. al., 2017
Standardization of the optimal ratio of distillery spent wash to the presumed windrows for effective and ecofriendly compost.	The optimum quantity of press-mud and spent wash application provides suitable environment for the microbial activity and also yield good quality of compost. This can be adopted for effective utilization of distillery spent wash in distillery industries.	Rengaraj and Sultana. 2014
Comprehensive study on characterization of sugar press-mud along with the suitable microbial consortium for press mud composting.	Sugar press-mud which is rich in soil nutrition was used as a composting material with suitable aerobic microbial activity organic material convert into suitable material is known as bio-compost. As per analysis of samples after 50 days of composting process compost sample has C/N ratio of 7.48%, Total potassium of 1.43% and Total organic carbon of 17.69. It was conclude that it has better composting values because od addition of nutrient mixture with inoculation of Trichoderma, Aspergillus Niger, Pleurotus, and Phaenerochaete microorganism.	Ambigar and Byakodi. 2018

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Title of the paper	*Description*	*References*
Compost fertilizer production from sugar press mud.	The press-mud compost fertilizer reduces the hardness of soil and makes it more porous due to the presence of organic matter, phosphate, sulfur and other minerals.	Patil, et. al., 2012
Recycling of sugarcane industrial waste as a bio-fertilizers through compositing	By mixing the heaps of press mud, and boiler ash, 3:1 ratio was formed. Each heaps was sprinkled with distillery waste water for 2 months with regular interval in one day. Two manual turning of Heaps were done to maintain the temperature during the curing period and thereafter allowed for 3 months for decomposition and humus formation. Based on physicochemical analysis of finish product, it is estimated that each ton of bio fertilizer contains value added nutrients of Rs. 2897/= When compared with chemical fertilizer other than the soil amendment characteristic. The cost effectiveness of the boifertilizer for millers and farmers were about Rs. 1:4 and Rs.1:12, respectively.	Arain, M.A. Qamar, F. 2004

References

Sarangi, B.K., Mudliar, S.N., Bhatt, P., Kalve, S., Chakrabarti, T. and Pandey, R.A., 2008. Compost from Sugar mill press mud and distillery spent wash for sustainable agriculture. *Dynamic Soil, Dynamic Plant*, 2(1), pp.35-49.

Rasappan, K., Kumar, A. and Santhosh, P., 2015. Studies on sugarcane press mud and distillery wastes as bio fertilizer through bio composting. *J Chem Sci*, *13*, pp.1333-1344.

Salama, Y., Chennaoui, M., Amraoui, M. E and Mountadar, M., 2016 A review of compost produced from biological wastes sugar-cane industry waste. *International journal of food science and biotechnology*, 1(l), pp 24-37.

Rengaraj, V. and Sultana, M., 2014. Standardization of the optimal ratio of distillery spent wash to the pressmud windrowe for effective and ecofriendly compost. *International Journal of Novel Trends in Pharmaceutical Sciences*, *4*(4).

Ambigar, S. and Biakodi, A., 2018. Comprehensive study on characterization of sugar press-mud along with the suitable microbial consortium for press mud composting. *International research journal of engineering and technology (IRJET)*. 5(6) pp. 2561-2566.

Sardar, S., Ilyas, S.U., Malik, S.R. and Javaid, K., 2012. Compost fertilizer production from sugar press mud (SPM). *Int J Chem Environ Eng*, *3*(1), pp.39-43.

Arain, M.A. and Qamar, F., 2004. Recycling of sugarcane industrial waste as a biofertilizer through composting. *Pakistan Journal of Scientific and Industrial Research*, *47*(1), pp.34-41.

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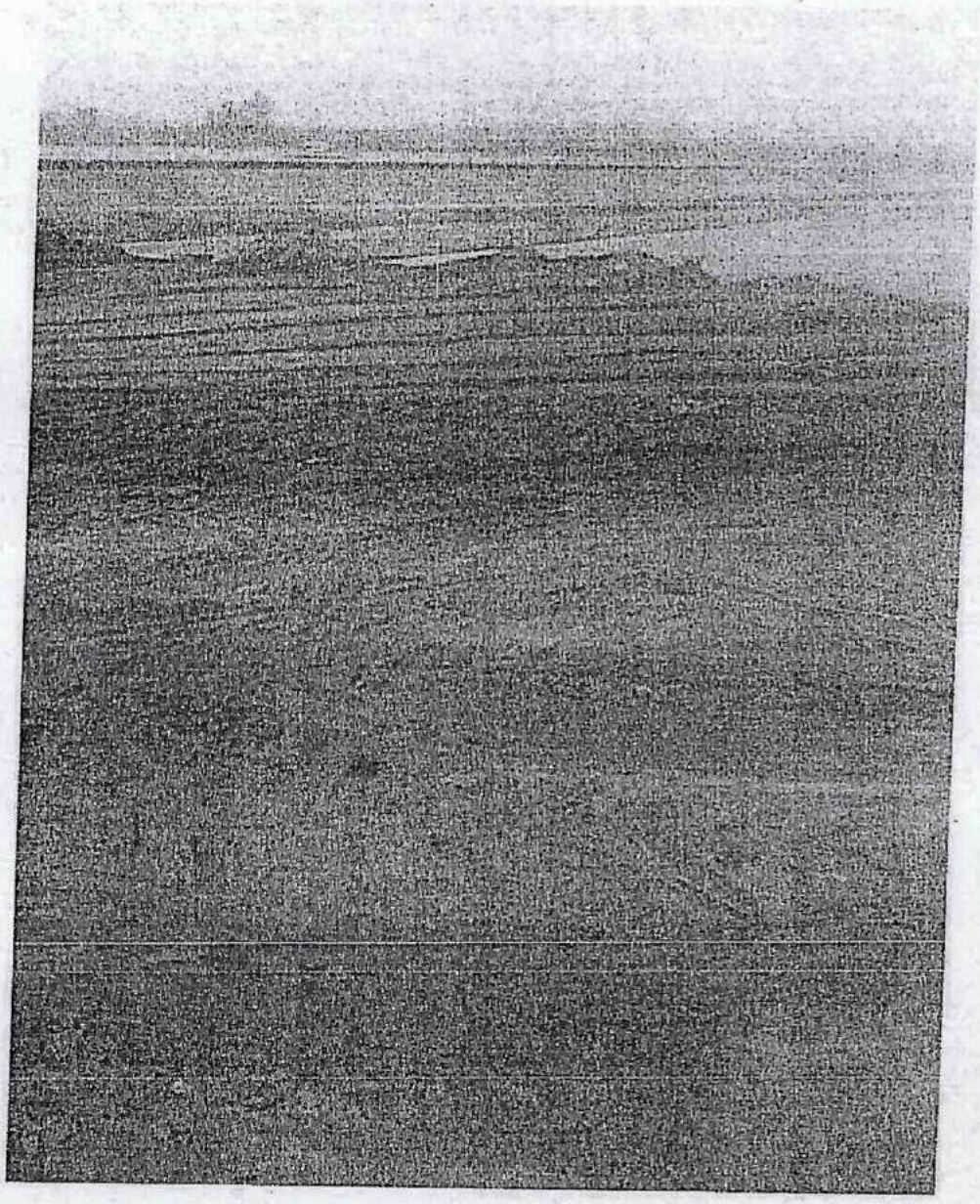
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Annexure-4

1116



Lagoons filling with fly ash



Lagoons filling with fly ash

(114)

ANNEXURE-7

IGL letter dated 02.04.2019 in reference to CPCB letter dated 14.03.2019.

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ANNEXURE-7

(113)

INDIA GLYCOLS LIMITED

Works & Registered Office : A-1, Industrial Area, Bazpur Road, Kashipur - 244713 Distt. Udham Singh Nagar (Uttarakhand)
Tel. No.: +91 5947 269000 / 269500 / 275320, +91 9411108202, Fax No.: +91 5947 275315, 269535
Website : www.indiaglycols.com

Ref: CPCB Reply/IGL-Dist./2019/९०१ Date: April 2, 2019

To,

The Chairman
Central Pollution Control Board
Parivesh Bhawan,
East Arjun Nagar, Shahdra,
Delhi

Reference: Your Letter No: B - 190198 / NGRBA (RG) / CPCB / Distillery / 1 / 2018 – 19 / 18024 dated March 12th /14th, 2019 reg. direction under Section 5 of the Environment (Protection) Act, 1986 issued to M/s India Glycols Ltd... (Distillery Unit) received on 26th March, 2019.

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-32
02 APR 2019
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar, Delhi

Dear Sir,

In reference to the above mentioned letter, we would like submit the compliance as under.

S. No	Point		Reply
1	The unit shall utilize the spent wash in isolated lagoons in bio-composting before June 30, 2021 as per standard operating process and the action plan.	:	• We have started procurement of press-mud and till date 7500.00 MT press mud has been purchased. We will utilize the lagoon water as per the action plan submitted vide our letter CPCB reply/ IGL-Dist./ 2019/ 874 dated February 25th 2019. The bar chart is attached as Annexure- 1.
2	The unit shall dismantle the lagoon after utilization of accumulated spent wash and shall submit the documentary evidence when the lagoon gets emptied.	:	• We are also in the process of filling of our lagoons with fly-ash & other solid wastes against the volume of lagoon water being consumed. The lagoons will be filled to avoid the stagnation of rain water. The status of filling with fly-ash is shown in photographs annexed as Annexure – 2.
3	The unit shall submit the documentary support for procurement of press mud,	:	• Till date we have procured approximately 7500.00 MT press-mud sufficient for April

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HEAD OFFICE : Plot No. 2-B, Sector-126, NOIDA - 201304, Distt. Gautam Budh Nagar, Uttar Pradesh, Tel : +91 120 3090100, 3090200
Fax : +91 120 3090111, 3090211, E-mail : iglho@indiaglycols.com
CIN : L24111UR1983PLC009097

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INDIA GLYCOLS LIMITED

SYSTEM CERTIFICATION DNV GL ISO 9001 ISO 14001; OHSAS 18001; ISO 22000; FSSC 22000; SA 8000; ISO 50001

Works & Registered Office : A-1, Industrial Area, Bazpur Road, Kashipur - 244713 Distt. Udham Singh Nagar (Uttarakhand)
Tel. No.: +91 5947 269000 / 269500 / 275320, +91 9411108202, Fax No.: +91 5947 275315, 269535
Website : www.indiaglycols.com

	sell of compost, compost quality on monthly basis to CPCB.		- May cycle and rest for starting the next cycle after September 2019. The evidence is attached as Annexure – 3.
4	The unit shall continue to achieve ZLD and shall restrict the impermeable storage of lagoon of spent wash to 07 days equivalent as per directions dated 07 /12 / 2015 issued under Section 18 (1) (b) of Water (Prevention & Control of Pollution) Act 1974.	:	• One lagoon within the plant premises is kept for storage of concentrated spent wash equivalent to 7 days (3920 m^3). This lagoon is also completely filled with sludge. The top of the lagoon is kept for this purpose.

We would like to emphasize that M/s India Glycols Limited (Distillery Unit) is an environmental conscious organization and always keen to adopt / implement guidelines / direction for improvement of environment.

Thanking you

Yours faithfully
for **India Glycols Ltd. (Distillery Unit)**

Dr. Ashutosh Gautam
Head - Environment
Email: ashutosh.gautam@indiaglycols.com

CC:

- The Member Secretary, Uttarakhand Environment Protection and Pollution Control Board, 29/ 20 Nemi Road, Dehradun – 248001.
- The Regional Director, Regional Directorate, CPCB, PICUP Bhwan, Ground Floor, Vibhuti Khand, Gomti Nagar, Lucknow – 226010.

Bar Chart Showing Utilization Plan Lagoon Water (70000 m3 Lagoon water + 26000 m3 rain water)

Cycle No.	Months/ Year																									
	Apr-19	May-19	Jun-19	Jul-19	Aug-19	Sep-19	Oct-19	Nov-19	Dec-19	Jan-20	Feb-20	Mar-20	Apr-20	May-20	Jun-20	Jul-20	Aug-20	Sep-20	Oct-20	Nov-20	Dec-20	Jan-21	Feb-21	Mar-21	Apr-21	May-21
1	Effluent 12000 m3																									
2	Closed																									
3							Effluent 12000 m3																			
4									Effluent 12000 m3																	
5											Effluent 12000 m3															
6													Effluent 12000 m3		Closed											
7																			Effluent 12000 m3							
8																					Effluent 12000 m3					
																							Effluent 12000 m3			
																									Cleaning of site	

* Total Land is 20 Acres out of which Effective Processing Yard is 8.0 Acres, and rest is for other activities of bio-composting including storage of pressmud, compost and equipments
* This land is also being utilized to store fly-ash for filling of lagoons

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email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063

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Acc. No.- M31112041N

1110

TEST REPORT

TEST REPORT NO : ETS/ 4538-13/03/2019 DATE OF REPORT :30-03-2019

WASTE WATER SAMPLE ANALYSIS REPORT

Name And Address of Customer	:	M/S INDIA GLYCOLS LIMITED A-1 INDUSTRIAL AREA BAZPUR ROAD, KASHIPUR DISTT- UDHAM SINGH NAGAR UTTARAKHAND
Date of Sampling	:	25-03-2019
Analysis Start Date	:	27-03-2019
Analysis End Date	:	30-03-2019
Sample ID No	:	4538-13
Sampling Done By	:	ETS STAFF
Sampling Location	:	WASTE WATER
Sampling Description	:	LAGOON STORED WATER-01
Sampling Method	:	ETS/STP/WATER-02
Sampling Quantity	:	2 Lt.
Packing Condition	:	SEALED
Packed In	:	P.V.C. CAN

S. No.	Parameters	Unit	Result	Test Method
1.	pH		8.15	APHA - 4500-H+
2.	Total Suspended Solids (TSS)	mg/l	325.19	APHA-2540 (B)
3.	Total Dissolved Solids (TDS)	mg/l	16.80	APHA-2540 (C)
4	Total Solids (TS)	mg/l	342.16	APHA-2540 (C)
5.	Chemical Oxygen Demand (COD)	mg/l	14525.0	APHA -5220-B

****End of Test Report****

For Enviro-Tech Services

FOR ENVIRO-TECH SERVICES
CHECKED BY

Md. Humra
Dy. Quality manager
AUTHORIZED SIGNATORY

Note:-
1. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.
2. The samples received shall be destroyed after one month from the date of test report issued.
3. The results indicated only refer to the tested samples and listed applicable parameters.
4. Our liability is limited to invoice value only.

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email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063

JAS-ANZ

ISO 9001/14001/OHSAS 18001
Acc. No.- M31112041N

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TEST REPORT

TEST REPORT NO : ETS/ 4538-14/03/2019 DATE OF REPORT :30-03-2019

WASTE WATER SAMPLE ANALYSIS REPORT

Name And Address of Customer	:	M/S INDIA GLYCOLS LIMITED A-1 INDUSTRIAL AREA BAZPUR ROAD, KASHIPUR DISTT- UDHAM SINGH NAGAR UTTARAKHAND
Date of Sampling	:	25-03-2019
Analysis Start Date	:	27-03-2019
Analysis End Date	:	30-03-2019
Sample ID No	:	4538-14
Sampling Done By	:	ETS STAFF
Sampling Location	:	WASTE WATER
Sampling Description	:	LAGOON STORED WATER-02
Sampling Method	:	ETS/STP/WATER-02
Sampling Quantity	:	2 Lt
Packing Condition	:	SEALED
Packed In	:	P V C CAN

S. No.	Parameters	Unit	Result	Test Method
1	pH	...	7.76	APHA - 4500 H'
2.	Total Suspended Solids (TSS)	mg/l	264.52	APHA-2540 (B)
3.	Total Dissolved Solids (TDS)	mg/l	29.62	APHA-2540 (C)
4.	Total Solids (TS)	mg/l	310.20	APHA-2540 (C)
5.	Chemical Oxygen Demand (COD)	mg/l	18470.0	APHA -5220-B

****End of Test Report****

ENVIRO-TECH SERVICES

FOR ENVIRO-TECH SERVICES

CHECKED BY

For Enviro-Tech Services

Md. Humra
Dy. Quality manager
AUTHORIZED SIGNATORY

Note:-
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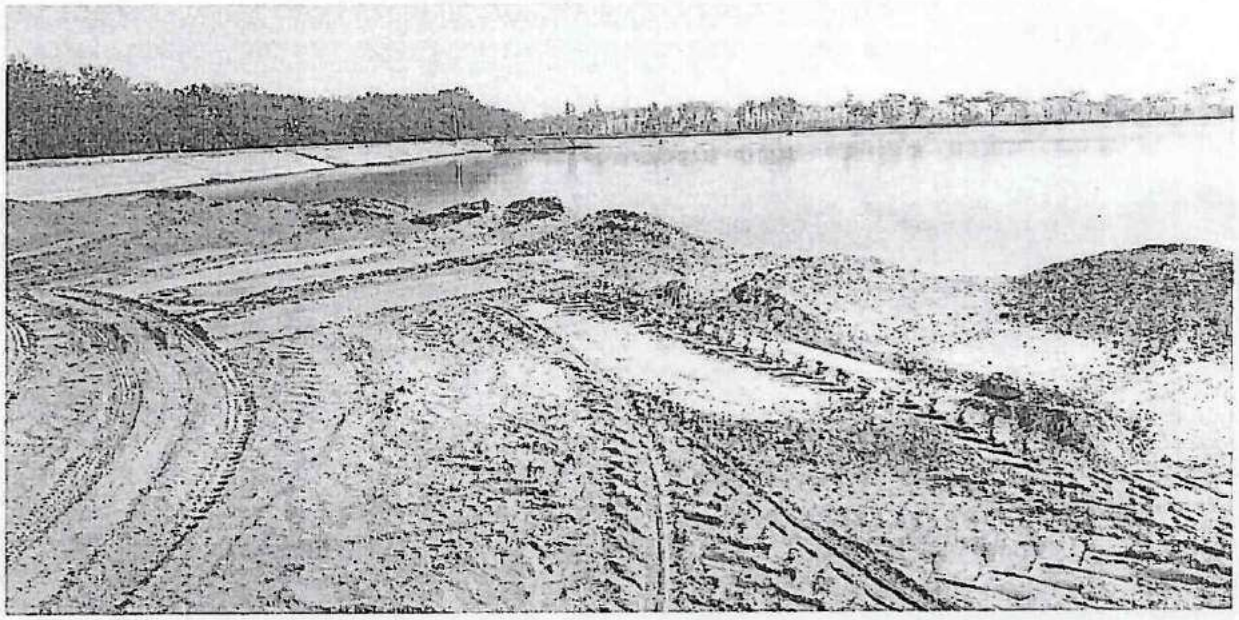
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Annexure-2

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Photo Graph Showing Progress of Lagoon Filling with Fly-ash





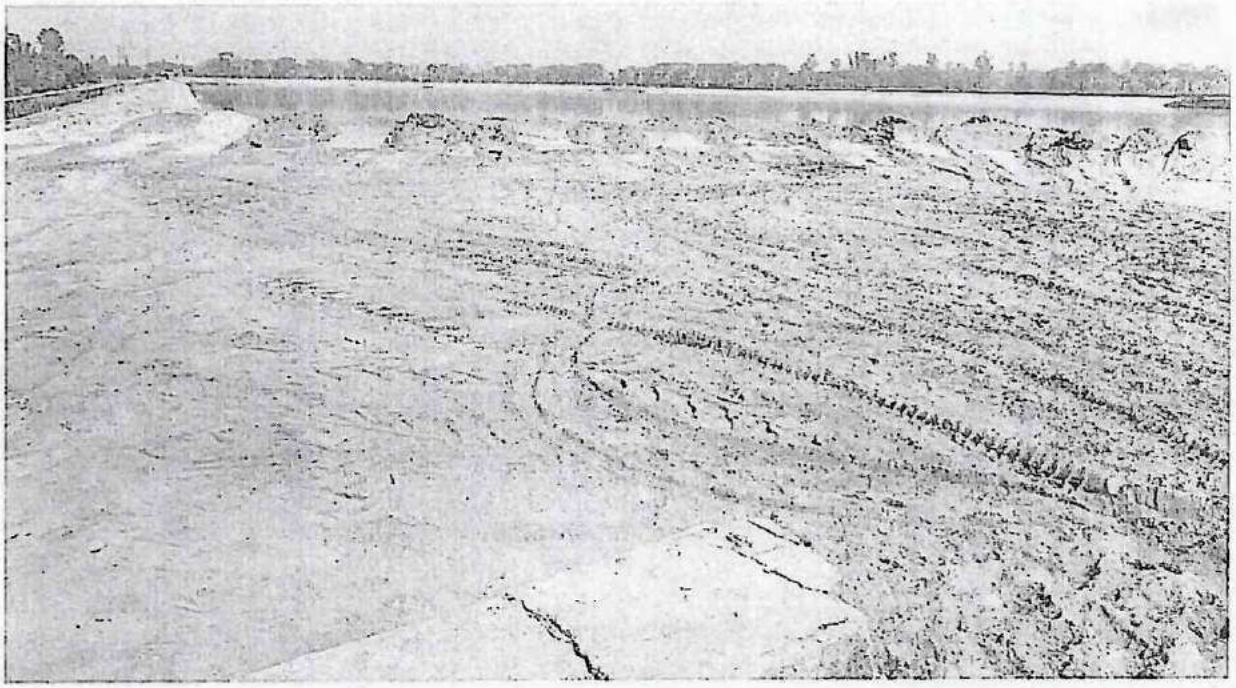
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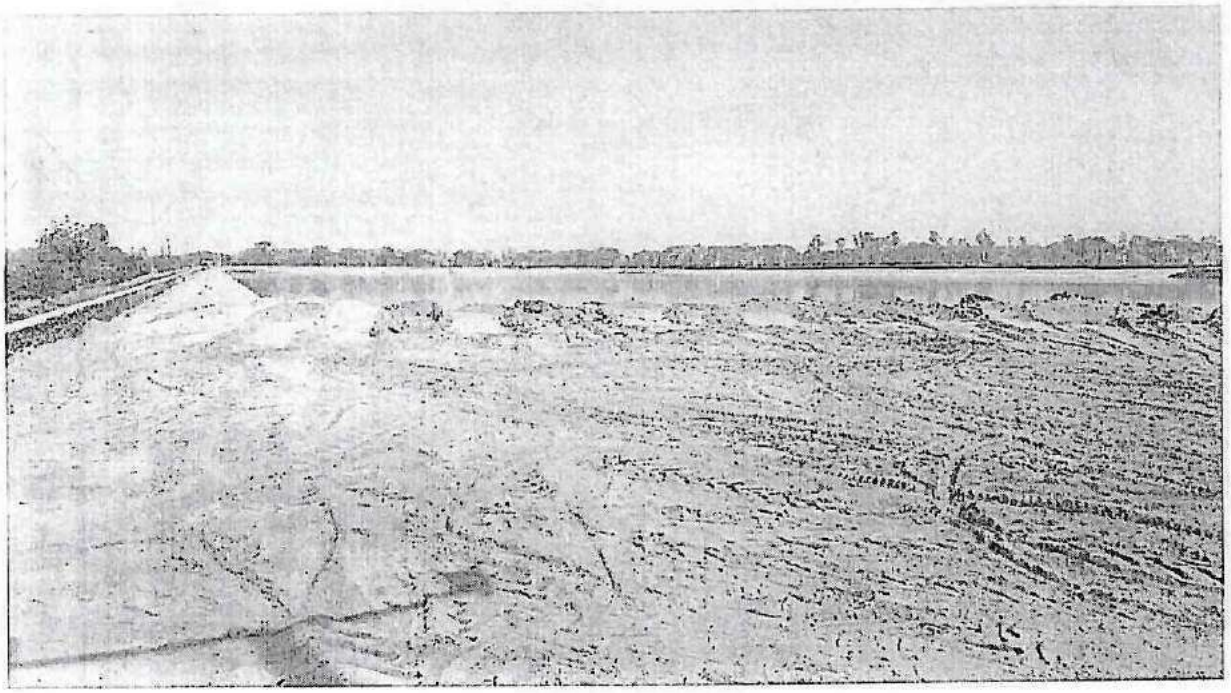


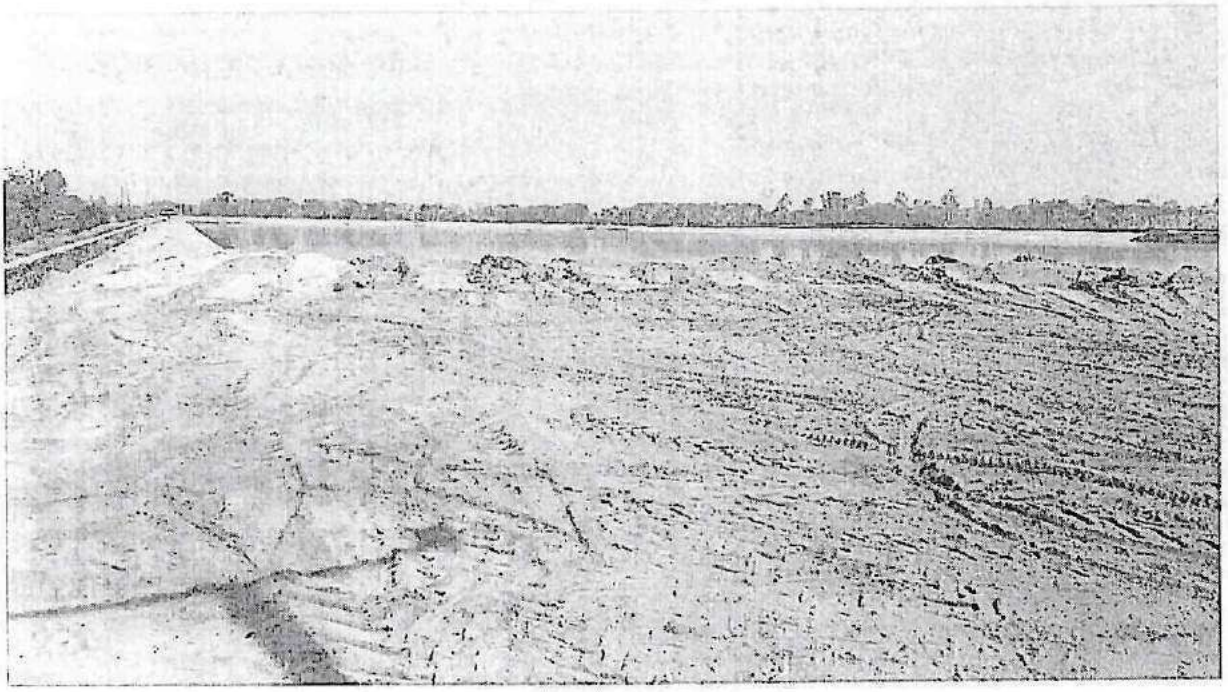




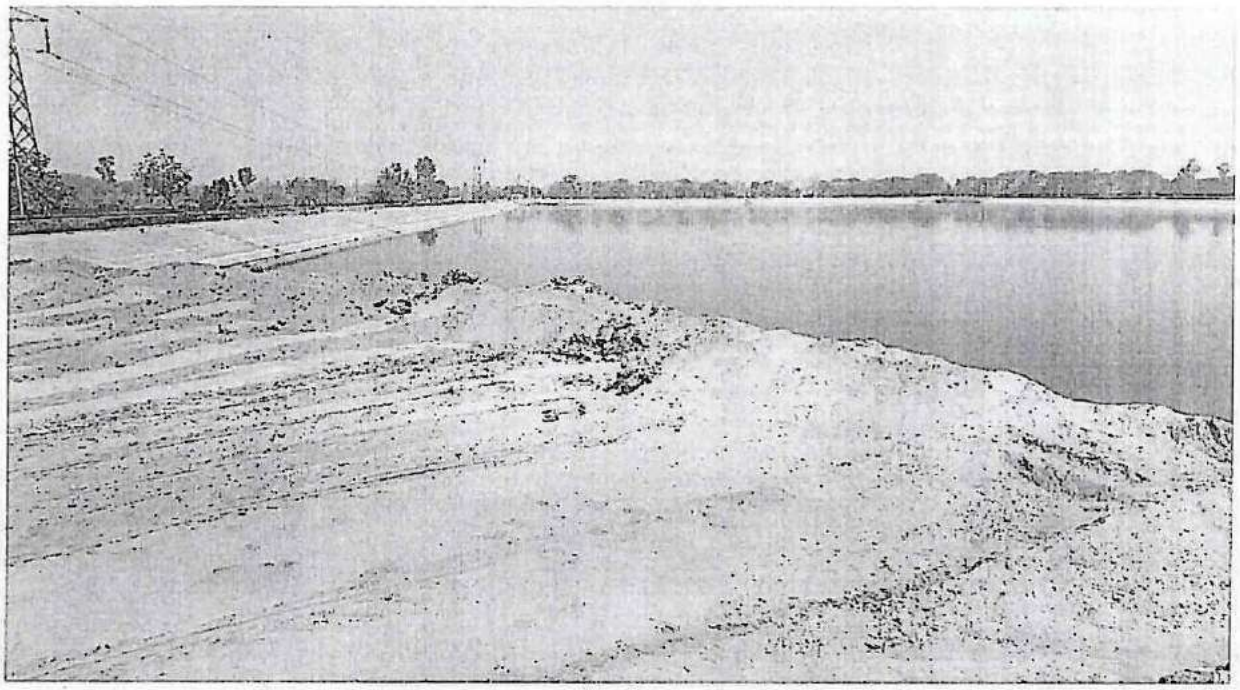


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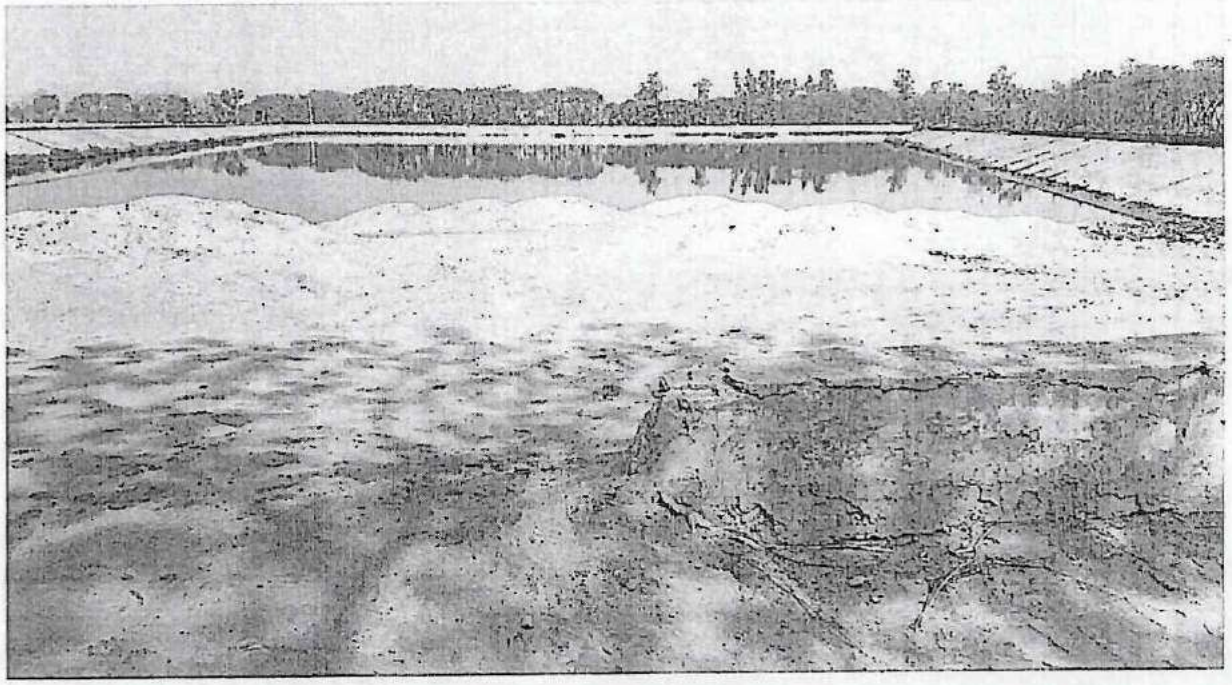
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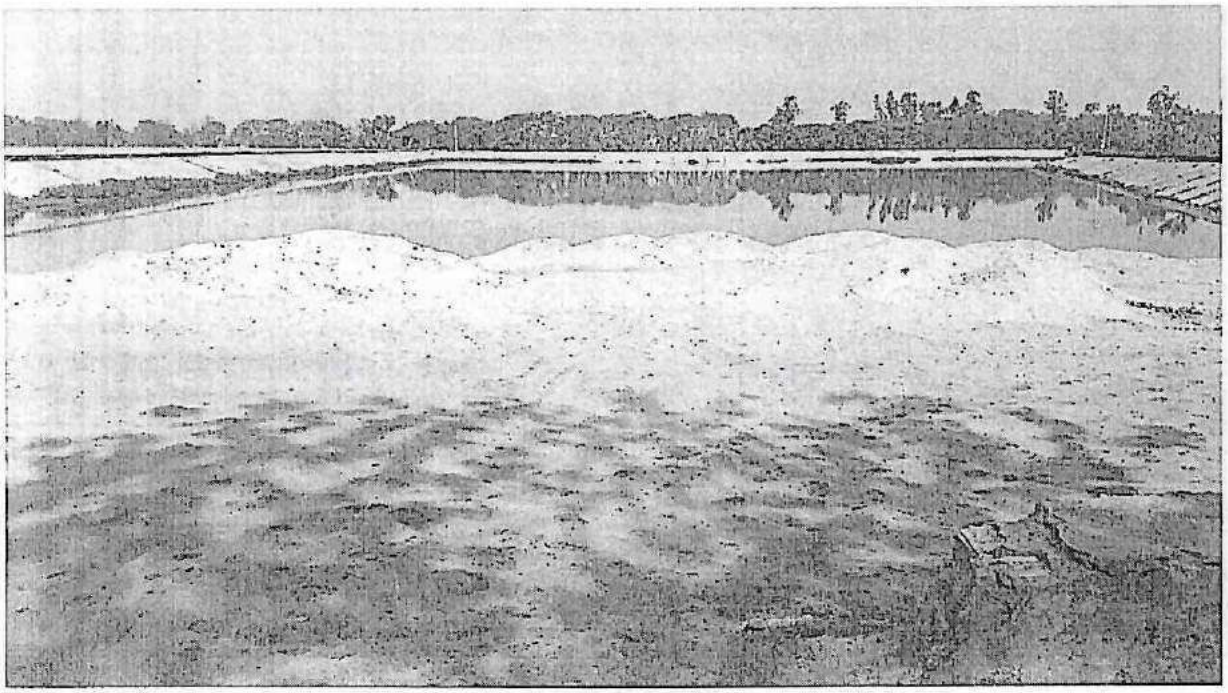
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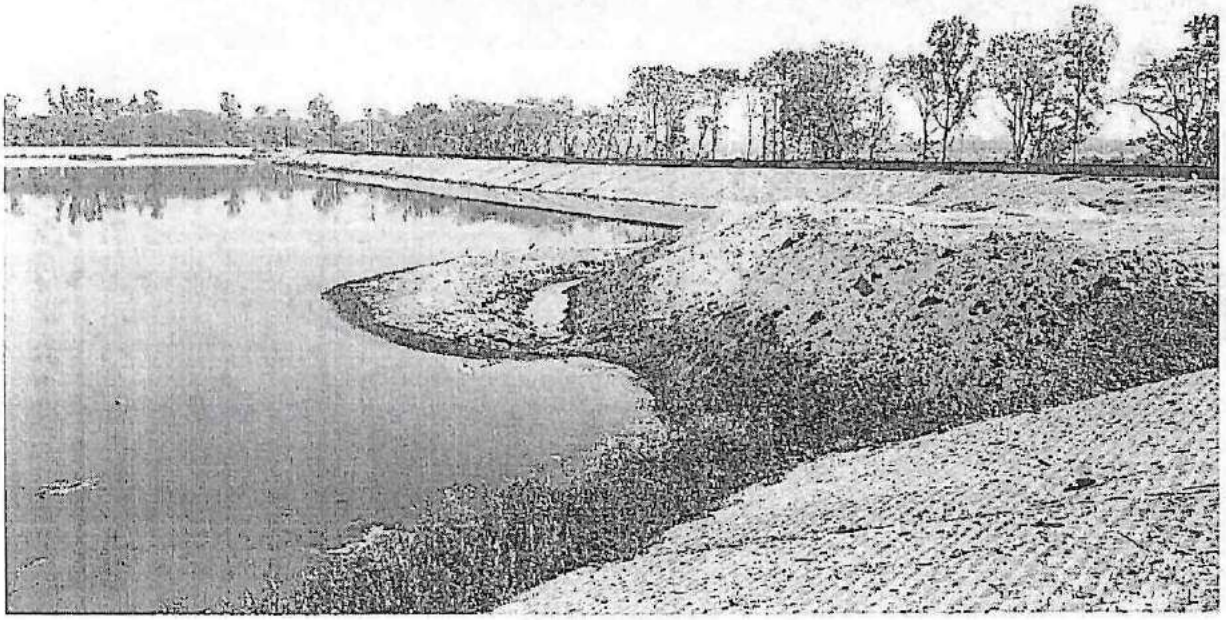




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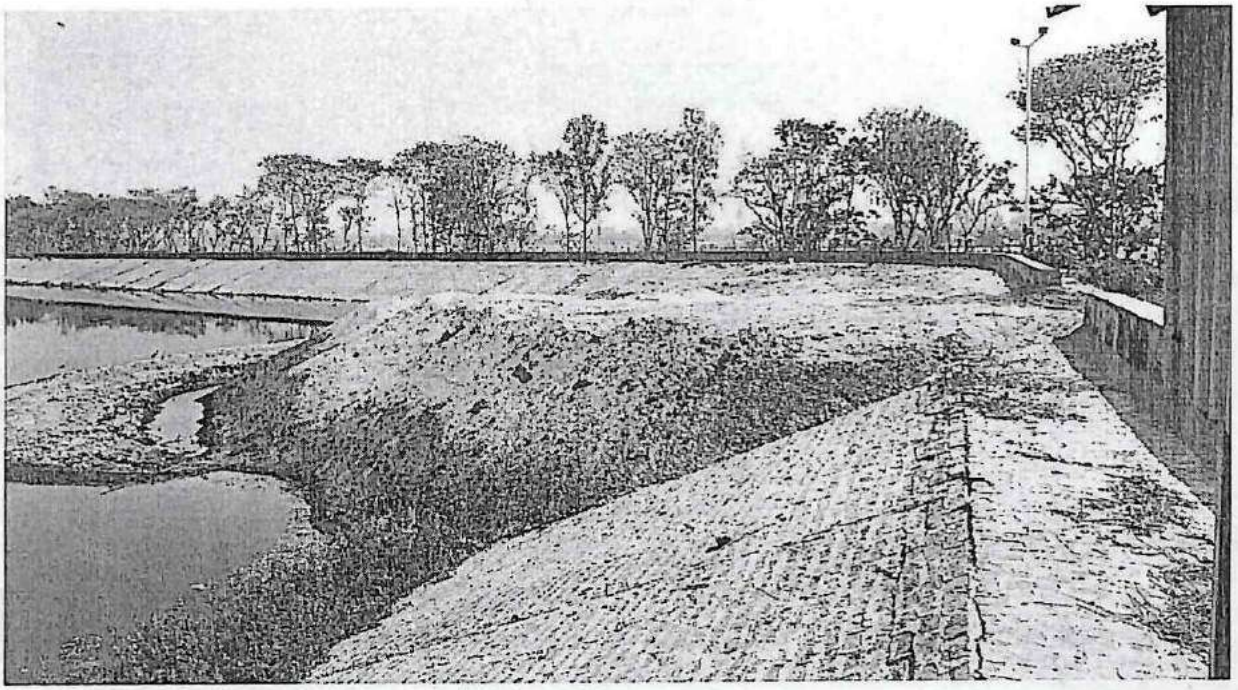
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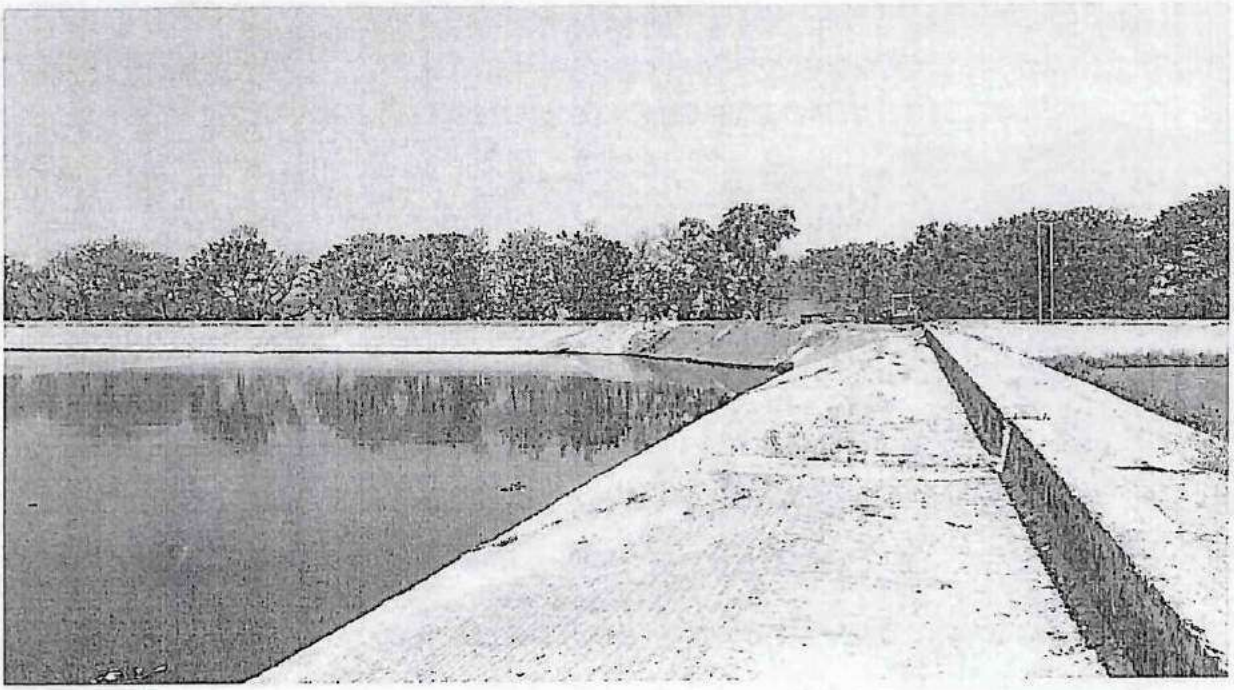




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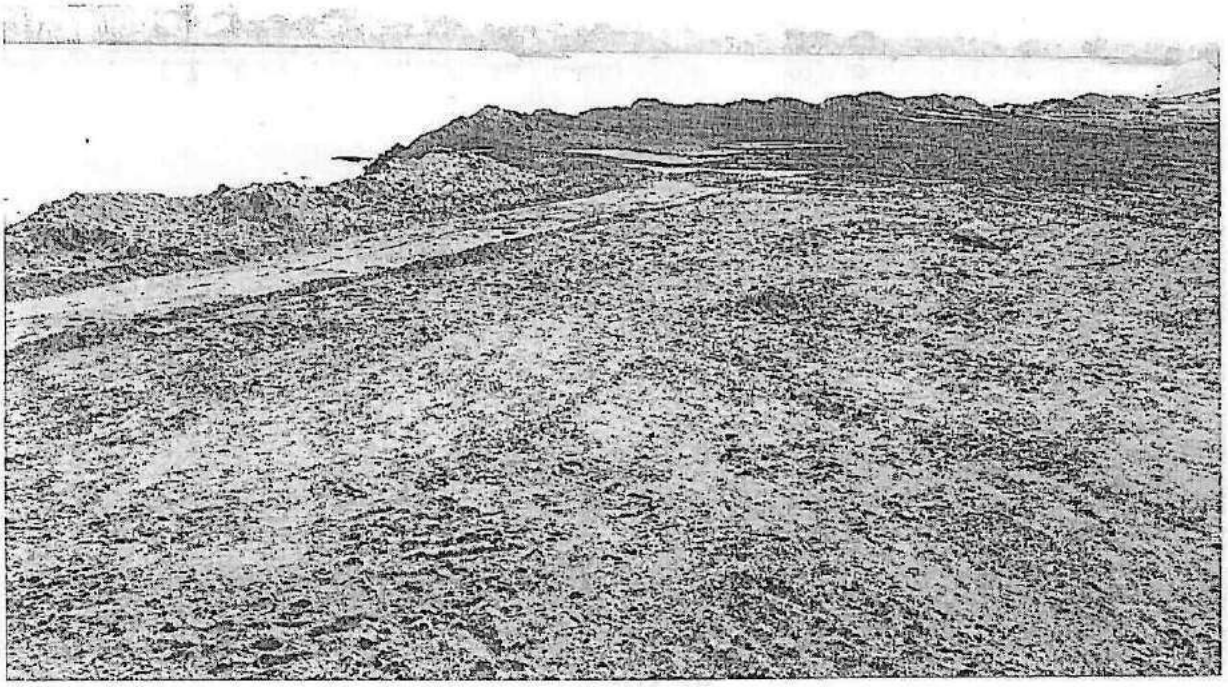


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Details of Mustard Procurement

3

(1098)

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5500455648	11/30/2018	6400031549	612	MT	28.11.2018	20:20:01	13.630	3,952.70	197.64	4,150.34
5500455651	11/30/2018	6400031549	613	MT	28.11.2018	20:37:53	19.790	5,739.10	286.96	6,026.06
5500455652	11/30/2018	6400031549	614	MT	28.11.2018	20:33:09	19.280	5,591.20	279.56	5,870.76
5500455650	11/30/2018	6400031549	615	MT	28.11.2018	20:41:43	16.980	4,924.20	246.21	5,170.41
5500455655	11/30/2018	6400031549	616	MT	29.11.2018	16:35:32	19.870	5,762.30	288.12	6,050.42
5500455653	11/30/2018	6400031549	617	MT	29.11.2018	16:51:41	15.660	5,701.40	285.07	5,986.47
5500455654	11/30/2018	6400031549	618	MT	29.11.2018	16:46:27	18.080	5,243.20	262.16	5,505.36
5500456885	12/10/2018	6400031549	620	MT	01.12.2018	19:33:40	19.880	5,765.20	288.26	6,053.46
5500456889	12/10/2018	6400031549	622	MT	01.12.2018	20:02:35	22.170	6,429.30	321.47	6,750.77
5500456901	12/10/2018	6400031549	630	MT	04.12.2018	17:12:46	21.740	6,304.60	315.23	6,619.83
5500456906	12/10/2018	6400031549	631	MT	04.12.2018	17:28:17	19.440	5,637.60	281.88	5,919.48
5500456915	12/10/2018	6400031549	632	MT	04.12.2018	17:40:58	15.690	4,550.10	227.51	4,777.61
5500456918	12/10/2018	6400031549	633	MT	04.12.2018	17:49:20	19.560	5,672.40	283.62	5,956.02
5500456891	12/10/2018	6400031549	634	MT	03.12.2018	15:38:21	16.260	4,715.40	235.77	4,951.17
5500456886	12/10/2018	6400031549	635	MT	04.12.2018	17:02:58	15.210	4,410.90	220.55	4,631.45
5500456931	12/10/2018	6400031549	636	MT	04.12.2018	18:35:00	16.170	4,689.30	234.47	4,923.77
5500456924	12/10/2018	6400031549	637	MT	04.12.2018	19:20:34	19.780	5,736.20	286.81	6,023.01
5500456928	12/10/2018	6400031549	638	MT	04.12.2018	19:01:52	18.860	5,469.40	273.47	5,742.87
5500456939	12/10/2018	6400031549	639	MT	05.12.2018	14:21:42	17.420	5,051.80	252.59	5,304.39
5500456937	12/10/2018	6400031549	640	MT	05.12.2018	14:10:43	16.580	4,808.20	240.41	5,048.61
5500456935	12/10/2018	6400031549	641	MT	05.12.2018	14:16:25	18.590	5,391.10	269.56	5,660.66
5500458094	12/17/2018	6400031549	642	MT	08.12.2018	20:42:37	24.710	7,165.90	358.30	7,524.20
5500458090	12/17/2018	6400031549	643	MT	08.12.2018	20:49:32	23.600	6,844.00	342.20	7,186.20
5500458099	12/17/2018	6400031549	644	MT	08.12.2018	20:44:17	26.570	7,705.30	385.27	8,090.57
5500458102	12/17/2018	6400031549	645	MT	08.12.2018	20:46:02	26.490	7,682.10	384.11	8,066.21
5500458105	12/17/2018	6400031549	646	MT	10.12.2018	16:28:06	25.930	7,519.70	375.99	7,895.69
5500458109	12/17/2018	6400031549	648	MT	10.12.2018	16:20:23	23.260	6,745.40	337.27	7,082.67
5500458115	12/17/2018	6400031549	649	MT	12.12.2018	16:49:58	21.250	6,162.50	308.13	6,470.63
5500458112	12/17/2018	6400031549	650	MT	12.12.2018	16:43:44	22.130	6,417.70	320.89	6,738.59
5500458118	12/17/2018	6400031549	651	MT	12.12.2018	16:52:55	26.110	7,571.90	378.60	7,950.50
5500458194	12/17/2018	6400031549	652	MT	12.12.2018	17:36:24	26.580	7,708.20	385.41	8,093.61
5500458123	12/17/2018	6400031549	653	MT	12.12.2018	16:55:18	15.690	4,550.10	227.51	4,777.61
5500458197	12/17/2018	6400031549	654	MT	12.12.2018	17:41:04	18.230	5,286.70	264.34	5,551.04
5500459610	12/24/2018	6400031549	655	MT	14.12.2018	17:55:19	17.030	4,938.70	246.94	5,185.64
5500459608	12/24/2018	6400031549	656	MT	14.12.2018	17:57:47	25.360	7,354.40	367.72	7,722.12
5500459607	12/24/2018	6400031549	657	MT	14.12.2018	18:00:20	25.560	7,412.40	370.62	7,783.02
5500459611	12/24/2018	6400031549	658	MT	14.12.2018	18:06:48	18.560	5,382.40	269.12	5,651.52
5500459612	12/24/2018	6400031549	659	MT	14.12.2018	18:02:21	21.600	6,264.00	313.20	6,577.20
5500459614	12/24/2018	6400031549	660	MT	16.12.2018	14:34:40	14.760	4,280.40	214.02	4,494.42
5500459615	12/24/2018	6400031549	661	MT	16.12.2018	14:40:22	22.090	6,388.70	319.44	6,708.14
5500459620	12/24/2018	6400031549	662	MT	16.12.2018	14:45:19	27.670	8,024.30	401.22	8,425.52
5500459626	12/24/2018	6400031549	663	MT	16.12.2018	15:06:48	24.870	7,212.30	360.62	7,572.92

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5500460150	12/29/2018	6400031549	664	MT	18.12.2018	14:03:40	23.080	6,693.20	334.66	7,027.86
5500459622	12/24/2018	6400031549	665	MT	16.12.2018	14:48:52	15.720	4,558.80	227.94	4,786.74
5500459623	12/24/2018	6400031549	666	MT	16.12.2018	15:03:12	14.130	4,097.70	204.89	4,302.59
5500460151	12/29/2018	6400031549	667	MT	18.12.2018	14:06:42	18.710	5,425.90	271.30	5,697.20
5500460152	12/29/2018	6400031549	668	MT	18.12.2018	14:23:03	25.890	7,508.10	375.41	7,883.51
5500460157	12/29/2018	6400031549	669	MT	18.12.2018	14:39:20	23.430	6,794.70	339.74	7,134.44
5500460155	12/29/2018	6400031549	670	MT	18.12.2018	14:42:32	25.770	7,473.30	373.67	7,846.97
5500460154	12/29/2018	6400031549	671	MT	18.12.2018	14:35:20	20.150	5,843.50	292.18	6,135.68
5500460153	12/29/2018	6400031549	672	MT	18.12.2018	14:31:39	18.010	5,222.90	261.15	5,484.05
5500460166	12/29/2018	6400031549	673	MT	18.12.2018	15:00:14	18.010	5,222.90	261.15	5,484.05
5500460164	12/29/2018	6400031549	674	MT	18.12.2018	14:56:49	19.990	5,797.10	289.86	6,086.96
5500460162	12/29/2018	6400031549	675	MT	18.12.2018	14:52:21	17.100	4,959.00	247.95	5,206.95
5500460168	12/29/2018	6400031549	676	MT	18.12.2018	15:07:29	18.780	5,446.20	272.31	5,718.51
5500460170	12/29/2018	6400031549	677	MT	18.12.2018	15:03:40	17.150	4,973.50	248.68	5,222.18
5500460173	12/29/2018	6400031549	678	MT	19.12.2018	16:02:24	27.910	8,093.90	404.70	8,498.60
5500460172	12/29/2018	6400031549	679	MT	19.12.2018	15:58:31	26.310	7,629.90	381.50	8,011.40
5500460177	12/29/2018	6400031549	680	MT	23.12.2018	7:16:13	26.100	7,569.00	378.45	7,947.45
5500460178	12/29/2018	6400031549	681	MT	23.12.2018	7:37:12	24.160	7,006.40	350.32	7,356.72
5500460174	12/29/2018	6400031549	682	MT	23.12.2018	6:31:25	22.590	6,551.10	327.56	6,878.66
5500460175	12/29/2018	6400031549	683	MT	23.12.2018	6:40:22	18.440	5,347.60	267.38	5,614.98
5500460176	12/29/2018	6400031549	684	MT	23.12.2018	6:47:21	18.460	5,353.40	267.67	5,621.07
5500460180	12/29/2018	6400031549	685	MT	23.12.2018	7:56:54	16.710	4,845.90	242.30	5,088.20
5500460181	12/29/2018	6400031549	686	MT	23.12.2018	8:12:15	17.950	5,205.40	260.42	5,465.82
5500460186	12/29/2018	6400031549	687	MT	23.12.2018	8:36:13	18.310	5,309.90	265.50	5,575.40
5500460184	12/29/2018	6400031549	688	MT	23.12.2018	8:24:32	23.770	6,893.30	344.67	7,237.97
5500460179	12/29/2018	6400031549	689	MT	23.12.2018	7:45:31	23.970	6,951.30	347.57	7,298.87
5500460189	12/29/2018	6400031549	690	MT	23.12.2018	8:46:15	26.900	7,801.00	390.05	8,191.05
5500460191	12/29/2018	6400031549	691	MT	23.12.2018	8:55:23	27.930	8,099.70	404.99	8,504.69
5500460687	12/31/2018	6400031549	692	MT	26.12.2018	15:57:37	19.310	5,599.90	280.00	5,879.90
5500460689	12/31/2018	6400031549	693	MT	26.12.2018	15:53:23	17.950	5,205.50	260.28	5,465.78
5500460693	12/31/2018	6400031549	694	MT	26.12.2018	15:46:40	25.380	7,360.20	368.01	7,728.21
5500460194	12/29/2018	6400031549	695	MT	23.12.2018	9:53:27	28.260	8,195.40	409.77	8,605.17
5500460703	12/31/2018	6400031549	696	MT	26.12.2018	16:09:51	25.220	7,316.70	365.84	7,682.54
5500460705	12/31/2018	6400031549	697	MT	26.12.2018	16:03:10	17.650	5,118.50	255.93	5,374.43
5500460701	12/31/2018	6400031549	698	MT	26.12.2018	16:14:31	24.960	7,238.40	361.92	7,600.32
5500460694	12/31/2018	6400031549	699	MT	26.12.2018	16:48:04	17.490	5,072.10	253.61	5,325.71
5500460698	12/31/2018	6400031549	700	MT	26.12.2018	16:18:26	27.160	7,876.40	393.82	8,270.22
5500460696	12/31/2018	6400031549	701	MT	26.12.2018	16:41:08	28.490	8,262.10	413.11	8,675.21
5500460708	12/31/2018	6400031549	703	MT	26.12.2018	16:59:08	19.590	5,681.10	284.06	5,965.16
5500460713	12/31/2018	6400031549	704	MT	26.12.2018	16:51:04	24.730	7,171.70	358.59	7,530.29
5500460710	12/31/2018	6400031549	705	MT	26.12.2018	16:55:03	25.010	7,252.90	362.65	7,615.55
5500460719	12/31/2018	6400031549	706	MT	26.12.2018	17:15:00	19.940	5,782.60	289.13	6,071.73
5500460716	12/31/2018	6400031549	707	MT	26.12.2018	17:20:24	25.790	7,479.10	373.96	7,853.06
5500460714	12/31/2018	6400031549	708	MT	26.12.2018	17:27:49	27.730	8,041.70	402.09	8,443.79
5500460727	12/31/2018	6400031549	709	MT	26.12.2018	18:02:15	19.270	5,588.30	279.42	5,867.72
5500460730	12/31/2018	6400031549	710	MT	26.12.2018	18:05:31	20.190	5,855.10	292.76	6,147.86
5500460723	12/31/2018	6400031549	711	MT	26.12.2018	17:58:46	23.110	6,701.90	335.10	7,037.00
5500460721	12/31/2018	6400031549	712	MT	26.12.2018	17:56:01	23.400	6,786.00	339.30	7,125.30
5500460737	12/31/2018	6400031549	713	MT	26.12.2018	18:12:43	27.150	7,873.50	393.68	8,267.18
5500460733	12/31/2018	6400031549	714	MT	26.12.2018	18:09:41	25.760	7,470.40	373.52	7,843.92
5500460765	12/31/2018	6400031549	715	MT	26.12.2018	18:24:55	20.020	5,805.80	290.29	6,096.09
5500460766	12/31/2018	6400031549	716	MT	26.12.2018	18:26:22	25.600	7,424.00	371.20	7,795.20
5500460763	12/31/2018	6400031549	717	MT	26.12.2018	18:22:09	27.910	8,093.90	404.70	8,498.60
5500460759	12/31/2018	6400031549	718	MT	26.12.2018	18:19:10	28.280	8,201.20	410.06	8,611.26
5500460742	12/31/2018	6400031549	719	MT	26.12.2018	18:16:08	24.080	6,983.20	349.16	7,332.36
5500460724	12/31/2018	6400031549	720	MT	27.12.2018	19:27:41	25.530	7,403.70	370.19	7,773.89
5500460770	12/31/2018	6400031549	721	MT	27.12.2018	19:33:24	18.590	5,391.10	269.56	5,660.66
5500460768	12/31/2018	6400031549	722	MT	27.12.2018	19:36:28	20.440	5,927.60	296.38	6,223.98
5500460772	12/31/2018	6400031549	723	MT	27.12.2018	19:30:41	27.050	7,844.50	392.23	8,236.73
5500460775	12/31/2018	6400031549	724	MT	27.12.2018	19:24:37	24.480	7,099.20	354.96	7,454.16
5500460791	12/31/2018	6400031549	725	MT	29.12.2018	11:35:41	16.860	4,889.40	244.47	5,133.87
5500460789	12/31/2018	6400031549	726	MT	29.12.2018	11:24:39	20.030	5,982.70	299.14	6,281.84
5500460778	12/31/2018	6400031549	727	MT	29.12.2018	11:12:22	25.920	7,516.80	375.84	7,892.64
5500460781	12/31/2018	6400031549	728	MT	29.12.2018	11:19:26	26.810	7,774.90	388.75	8,163.65
5500460794	12/31/2018	6400031549	729	MT	29.12.2018	12:29:52	25.830	7,508.10	375.41	7,883.51
5500460792	12/31/2018	6400031549	730	MT	29.12.2018	11:48:15	26.730	7,751.70	387.59	8,139.29
5500460796	12/31/2018	6400031549	731	MT	29.12.2018	12:31:54	24.820	7,197.80	359.89	7,557.69

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50460806	12/31/2018	6400031549	732	MT	29.12.2018	12:54:34	28.200	8,178.00	408.90	8,586.90
50460798	12/31/2018	6400031549	733	MT	29.12.2018	12:54:51	26.810	7,774.90	388.75	8,163.65
50460804	12/31/2018	6400031549	734	MT	29.12.2018	12:53:22	23.910	6,933.90	346.70	7,280.60
50460800	12/31/2018	6400031549	735	MT	29.12.2018	12:37:54	26.350	7,641.50	382.08	8,023.58
50460801	12/31/2018	6400031549	736	MT	29.12.2018	12:40:12	24.290	7,044.10	352.21	7,396.31
50460803	12/31/2018	6400031549	737	MT	29.12.2018	12:44:21	17.550	5,089.50	254.48	5,343.98
50460802	12/31/2018	6400031549	738	MT	29.12.2018	12:41:53	20.260	5,875.40	293.77	6,169.17
50460977	12/31/2018	6400031549	739	MT	30.12.2018	18:50:05	23.740	6,884.60	344.23	7,228.83
50460972	12/31/2018	6400031549	740	MT	30.12.2018	18:56:43	20.180	5,852.20	292.61	6,144.81
50460973	12/31/2018	6400031549	741	MT	30.12.2018	18:53:21	18.320	5,312.80	265.64	5,578.44
50460980	12/31/2018	6400031549	742	MT	30.12.2018	18:46:55	26.030	7,548.70	377.44	7,926.14
50460968	12/31/2018	6400031549	743	MT	30.12.2018	19:04:45	26.910	7,803.90	390.20	8,194.10
50460961	12/31/2018	6400031549	744	MT	30.12.2018	19:07:33	25.620	7,429.80	371.49	7,801.29
50460967	12/31/2018	6400031549	745	MT	30.12.2018	19:01:52	25.510	7,397.90	369.90	7,767.80
50460969	12/31/2018	6400031549	746	MT	30.12.2018	18:59:10	21.720	6,298.80	314.94	6,613.74
50462098	1/7/2019	6400031549	747	MT	31.12.2018	15:10:16	25.630	7,432.70	371.64	7,804.34
50462100	1/7/2019	6400031549	748	MT	31.12.2018	15:12:47	20.830	6,040.70	302.04	6,342.74
50462091	1/7/2019	6400031549	749	MT	31.12.2018	15:08:19	23.480	6,809.20	340.46	7,149.66
50462089	1/7/2019	6400031549	750	MT	31.12.2018	14:57:11	24.950	7,235.50	361.78	7,597.28
50462094	1/7/2019	6400031549	751	MT	31.12.2018	15:05:32	16.980	4,924.20	246.21	5,170.41
50462086	1/7/2019	6400031549	752	MT	31.12.2018	15:04:47	17.990	5,217.10	260.86	5,477.96
50463733	1/16/2019	6400031549	753	MT	31.12.2018	15:02:46	23.110	6,701.90	335.10	7,037.00
50462109	1/7/2019	6400031549	754	MT	31.12.2018	15:20:46	24.360	7,064.40	353.22	7,417.62
50462102	1/7/2019	6400031549	755	MT	31.12.2018	15:15:09	26.510	7,687.90	384.40	8,072.30
50462111	1/7/2019	6400031549	756	MT	31.12.2018	15:23:10	17.460	5,063.40	253.17	5,316.57
50462106	1/7/2019	6400031549	757	MT	31.12.2018	15:17:41	24.820	7,197.80	359.89	7,557.68
50462117	1/7/2019	6400031549	758	MT	31.12.2018	15:30:02	19.750	5,727.50	286.38	6,013.88
50462104	1/7/2019	6400031549	759	MT	01.01.2019	12:41:01	24.210	7,020.90	351.05	7,371.95
50462115	1/7/2019	6400031549	760	MT	31.12.2018	15:25:07	25.290	7,624.10	381.21	8,005.31
50462120	1/7/2019	6400031549	761	MT	31.12.2018	15:31:41	26.760	7,760.40	388.02	8,148.42
50462126	1/7/2019	6400031549	762	MT	01.01.2019	12:58:13	24.690	7,160.10	358.01	7,518.11
50462132	1/7/2019	6400031549	763	MT	01.01.2019	13:11:46	17.190	4,985.10	249.26	5,234.36
50462147	1/7/2019	6400031549	764	MT	01.01.2019	13:27:01	20.180	5,852.20	292.61	6,144.81
50462130	1/7/2019	6400031549	765	MT	01.01.2019	13:05:59	25.390	7,363.10	368.16	7,731.26
50462123	1/7/2019	6400031549	766	MT	01.01.2019	13:34:01	23.660	6,861.40	343.07	7,204.47
50462153	1/7/2019	6400031549	767	MT	01.01.2019	13:40:48	24.540	7,116.60	355.83	7,472.43
50462150	1/7/2019	6400031549	768	MT	01.01.2019	13:30:33	26.940	7,812.60	390.63	8,203.23
50462137	1/7/2019	6400031549	769	MT	01.01.2019	13:16:12	25.790	7,479.10	373.96	7,853.06
50462142	1/7/2019	6400031549	770	MT	01.01.2019	13:21:57	25.960	7,528.40	376.42	7,904.82
50462896	1/10/2019	6400031549	771	MT	02.01.2019	18:04:59	28.820	8,357.80	417.89	8,775.69
50462903	1/10/2019	6400031549	772	MT	02.01.2019	18:07:54	25.180	7,302.20	365.11	7,667.31
50462894	1/10/2019	6400031549	773	MT	02.01.2019	18:17:57	26.360	7,644.40	382.22	8,026.62
50462900	1/10/2019	6400031549	774	MT	02.01.2019	20:16:51	19.260	5,585.40	279.27	5,864.67
50462899	1/10/2019	6400031549	775	MT	02.01.2019	20:30:39	20.060	5,823.20	291.16	6,114.36
50462905	1/10/2019	6400031549	776	MT	02.01.2019	20:34:43	17.980	5,214.20	260.71	5,474.91
50462911	1/10/2019	6400031549	777	MT	02.01.2019	20:37:57	25.550	7,409.50	370.48	7,779.98
50462913	1/10/2019	6400031549	778	MT	02.01.2019	20:42:50	25.670	7,386.30	369.32	7,755.62
50462916	1/10/2019	6400031549	779	MT	02.01.2019	20:58:02	25.330	7,345.70	367.29	7,712.99
50462918	1/10/2019	6400031549	780	MT	02.01.2019	21:01:32	24.530	7,113.70	355.69	7,469.39
50462920	1/10/2019	6400031549	781	MT	05.01.2019	15:09:09	23.340	6,768.60	338.43	7,107.03
50462919	1/10/2019	6400031549	782	MT	05.01.2019	15:13:02	27.310	7,919.90	396.00	8,315.90
50462926	1/10/2019	6400031549	783	MT	05.01.2019	15:19:06	19.220	5,573.80	278.69	5,852.49
50462923	1/10/2019	6400031549	784	MT	05.01.2019	15:32:41	25.270	7,328.30	366.42	7,694.72
50462922	1/10/2019	6400031549	785	MT	05.01.2019	15:37:06	18.930	5,489.70	274.49	5,764.19
50462934	1/10/2019	6400031549	786	MT	05.01.2019	15:40:50	24.570	7,125.30	356.27	7,481.57
50462932	1/10/2019	6400031549	787	MT	05.01.2019	15:44:50	25.430	7,374.70	368.74	7,743.44
50462927	1/10/2019	6400031549	788	MT	05.01.2019	15:56:18	24.780	7,186.20	359.31	7,545.51
50462950	1/10/2019	6400031549	789	MT	05.01.2019	16:17:14	17.050	4,944.50	247.23	5,191.73
50462946	1/10/2019	6400031549	790	MT	05.01.2019	16:21:11	22.790	6,609.10	330.46	6,939.56
50462944	1/10/2019	6400031549	791	MT	05.01.2019	16:31:52	24.110	6,991.90	349.60	7,341.50
50462954	1/10/2019	6400031549	792	MT	05.01.2019	16:35:06	22.410	6,498.90	324.95	6,823.85
50462952	1/10/2019	6400031549	793	MT	05.01.2019	16:41:57	21.580	6,258.20	312.91	6,571.11
50462963	1/10/2019	6400031549	794	MT	05.01.2019	16:45:06	26.300	7,627.00	381.35	8,008.35
50462958	1/10/2019	6400031549	795	MT	05.01.2019	16:48:19	23.640	6,855.60	342.78	7,198.38
50462967	1/10/2019	6400031549	796	MT	05.01.2019	16:53:01	15.680	4,547.20	227.36	4,774.56
50462968	1/10/2019	6400031549	797	MT	06.01.2019	9:26:53	28.080	8,143.20	407.16	8,550.36
50462986	1/11/2019	6400031549	798	MT	06.01.2019	9:42:52	18.240	5,289.60	264.48	5,554.08

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5500464982	1/11/2019	6400031549	799	MT	06.01.2019	9:46:06	24.560	7,122.40	356.12	7,478.52
5500462979	1/11/2019	6400031549	800	MT	06.01.2019	9:49:15	19.510	5,657.90	282.90	5,940.80
5500461977	1/11/2019	6400031549	801	MT	06.01.2019	9:57:04	27.020	7,835.80	391.79	8,227.59
5500462988	1/11/2019	6400031549	802	MT	06.01.2019	10:12:45	17.360	5,034.40	251.72	5,286.12
5500462990	1/11/2019	6400031549	803	MT	06.01.2019	10:21:10	27.250	7,902.50	395.13	8,297.63
5500464119	1/18/2019	6400031549	804	MT	10.01.2019	11:56:47	28.560	8,282.40	414.12	8,696.52
5500464121	1/18/2019	6400031549	805	MT	12.01.2019	14:58:08	19.530	5,663.70	283.19	5,946.89
5500464125	1/18/2019	6400031549	806	MT	12.01.2019	15:00:14	18.200	5,278.00	263.90	5,541.90
5500464122	1/18/2019	6400031549	807	MT	12.01.2019	15:02:03	23.820	6,907.80	345.39	7,253.19
5500464126	1/18/2019	6400031549	808	MT	12.01.2019	15:03:36	27.030	7,838.70	391.94	8,230.64
5500464128	1/18/2019	6400031549	809	MT	12.01.2019	15:05:19	27.260	7,905.40	395.27	8,300.67
5500464146	1/18/2019	6400031549	810	MT	12.01.2019	15:06:55	17.180	4,982.20	249.11	5,231.31
5500464142	1/18/2019	6400031549	811	MT	12.01.2019	15:08:29	16.480	4,779.20	238.96	5,018.16
5500464138	1/18/2019	6400031549	812	MT	12.01.2019	15:09:40	19.420	5,631.80	281.59	5,913.39
5500464134	1/18/2019	6400031549	813	MT	12.01.2019	15:11:08	27.700	8,033.00	401.65	8,434.65
5500464133	1/18/2019	6400031549	814	MT	12.01.2019	15:12:43	28.550	8,279.50	413.98	8,693.48
5500464130	1/18/2019	6400031549	815	MT	12.01.2019	15:14:10	25.930	7,519.70	375.99	7,895.69
5500464149	1/18/2019	6400031549	816	MT	12.01.2019	15:15:37	27.800	8,062.00	403.10	8,465.10
5500464153	1/18/2019	6400031549	817	MT	12.01.2019	15:17:17	27.630	8,012.70	400.64	8,413.34
5500464155	1/18/2019	6400031549	818	MT	12.01.2019	15:18:58	20.440	5,927.60	296.38	6,223.98
5500464158	1/18/2019	6400031549	819	MT	12.01.2019	15:20:24	18.480	5,359.20	267.96	5,627.16
5500464162	1/18/2019	6400031549	820	MT	12.01.2019	15:22:17	19.570	5,675.30	283.77	5,959.07
5500464164	1/18/2019	6400031549	821	MT	12.01.2019	17:32:33	28.160	8,166.40	408.32	8,574.72
5500464167	1/18/2019	6400031549	822	MT	12.01.2019	17:33:57	26.170	7,589.30	379.47	7,968.77
5500464174	1/18/2019	6400031549	823	MT	12.01.2019	17:35:52	17.500	5,104.60	255.20	5,359.20
5500464179	1/18/2019	6400031549	824	MT	12.01.2019	17:37:29	27.650	8,030.10	401.51	8,431.61
5500464207	1/18/2019	6400031549	825	MT	12.01.2019	17:40:09	23.220	6,733.80	336.69	7,070.49
5500464206	1/18/2019	6400031549	826	MT	12.01.2019	17:41:35	17.960	5,208.40	260.42	5,468.82
5500464205	1/18/2019	6400031549	827	MT	12.01.2019	17:42:58	20.220	5,863.80	293.19	6,156.99
5500464204	1/18/2019	6400031549	828	MT	12.01.2019	17:44:22	19.770	5,733.30	286.67	6,019.97
5500464190	1/18/2019	6400031549	829	MT	12.01.2019	17:45:44	26.950	7,815.50	390.78	8,206.28
5500464184	1/18/2019	6400031549	830	MT	12.01.2019	17:47:16	25.230	7,316.70	365.84	7,682.54
5500464213	1/18/2019	6400032180	831	MT	12.01.2019	17:54:27	22.240	6,449.60	322.48	6,772.08
5500464212	1/18/2019	6400032180	832	MT	12.01.2019	17:57:33	27.180	7,882.20	394.11	8,276.31
5500464211	1/18/2019	6400032180	833	MT	12.01.2019	18:01:07	25.100	7,279.00	363.95	7,642.95
5500464210	1/18/2019	6400032180	834	MT	12.01.2019	18:03:52	18.790	5,449.10	272.46	5,721.56
5500464208	1/18/2019	6400032180	835	MT	12.01.2019	18:07:24	20.800	6,032.00	301.60	6,333.60
5500465894	1/30/2019	6400032180	836	MT	17.01.2019	19:14:55	25.850	7,496.50	374.83	7,871.33
5500465865	1/30/2019	6400032180	837	MT	17.01.2019	19:17:58	24.600	7,134.00	356.70	7,490.70
5500465867	1/30/2019	6400032180	838	MT	17.01.2019	19:11:59	19.870	5,762.30	288.12	6,050.42
5500465868	1/30/2019	6400032180	839	MT	17.01.2019	19:20:15	20.150	5,843.50	292.18	6,135.68
5500465869	1/30/2019	6400032180	840	MT	17.01.2019	19:22:25	17.140	4,970.60	248.53	5,219.13
5500465875	1/30/2019	6400032180	841	MT	17.01.2019	18:58:18	20.360	5,904.40	295.22	6,199.62
5500465874	1/30/2019	6400032180	842	MT	17.01.2019	19:01:19	27.220	7,893.80	394.69	8,288.49
5500465871	1/30/2019	6400032180	843	MT	17.01.2019	19:04:30	18.360	5,324.40	266.22	5,590.62
5500465877	1/30/2019	6400032180	844	MT	17.01.2019	19:09:11	20.240	5,869.60	293.48	6,163.08
5500465889	1/30/2019	6400032180	845	MT	17.01.2019	19:33:58	18.940	5,492.60	274.63	5,767.23
5500465887	1/30/2019	6400032180	846	MT	17.01.2019	19:31:26	18.700	5,423.00	271.15	5,694.15
5500465885	1/30/2019	6400032180	847	MT	17.01.2019	19:28:28	17.330	5,025.70	251.29	5,276.99
5500465880	1/30/2019	6400032180	848	MT	17.01.2019	19:26:04	24.550	7,119.50	355.98	7,475.48
5500465897	1/30/2019	6400032180	849	MT	22.01.2019	8:42:34	19.110	5,541.90	277.10	5,819.00
5500465895	1/30/2019	6400032180	850	MT	22.01.2019	8:46:08	26.290	7,624.10	381.21	8,005.31
5500465892	1/30/2019	6400032180	851	MT	22.01.2019	8:39:03	25.250	7,322.50	366.13	7,688.63
5500465899	1/30/2019	6400032180	852	MT	22.01.2019	8:27:17	15.940	4,622.60	231.13	4,853.73
5500465901	1/30/2019	6400032180	853	MT	22.01.2019	8:32:50	25.600	7,424.00	371.20	7,795.20
5500465903	1/30/2019	6400032180	854	MT	22.01.2019	8:36:03	27.290	7,914.10	395.71	8,309.81
5500465904	1/30/2019	6400032180	855	MT	22.01.2019	9:00:00	27.450	7,960.50	398.03	8,358.53
5500465908	1/30/2019	6400032180	856	MT	22.01.2019	8:54:25	17.940	5,202.60	260.13	5,462.73
5500465911	1/30/2019	6400032180	857	MT	22.01.2019	8:57:28	27.380	7,940.20	397.01	8,337.21
5500465910	1/30/2019	6400032180	858	MT	22.01.2019	8:50:54	21.050	6,104.50	305.23	6,409.73
5500466879	1/31/2019	6400032180	859	MT	29.01.2019	20:50:20	18.960	5,498.40	274.92	5,773.32
5500466880	1/31/2019	6400032180	860	MT	29.01.2019	20:53:42	19.540	5,666.60	283.33	5,949.93
5500466881	1/31/2019	6400032180	861	MT	29.01.2019	21:08:21	27.270	7,908.30	395.42	8,303.72
5500466882	1/31/2019	6400032180	862	MT	29.01.2019	21:12:52	25.980	7,534.20	376.71	7,910.91
5500466883	1/31/2019	6400032180	863	MT	29.01.2019	21:25:30	27.430	7,954.70	397.74	8,352.44
5500467350	2/8/2019	6400032180	864	MT	29.01.2019	21:34:24	19.360	5,614.40	280.72	5,895.12
5500466885	1/31/2019	6400032180	865	MT	29.01.2019	21:29:14	18.930	5,489.70	274.49	5,764.19

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5500466889	1/31/2019	6400032180	866	MT	29.01.2019	21:39:58	26.410	7,658.90	382.95	8,041.85
5500466895	1/31/2019	6400032180	867	MT	30.01.2019	21:13:03	19.360	5,614.40	280.72	5,895.12
5500466898	1/31/2019	6400032180	868	MT	30.01.2019	21:09:45	18.450	5,350.50	267.53	5,618.03
5500466901	1/31/2019	6400032180	869	MT	30.01.2019	21:06:22	26.560	7,702.40	385.12	8,087.52
5500466891	1/31/2019	6400032180	870	MT	29.01.2019	22:01:07	19.420	5,631.80	281.59	5,913.39
5500466910	1/31/2019	6400032180	871	MT	29.01.2019	21:51:20	18.980	5,489.70	274.49	5,764.19
5500466907	1/31/2019	6400032180	872	MT	29.01.2019	21:47:41	18.200	5,278.00	263.90	5,541.90
5500466911	1/31/2019	6400032180	873	MT	29.01.2019	21:54:25	28.580	8,288.20	414.41	8,702.61
5500466916	1/31/2019	6400032180	874	MT	30.01.2019	21:34:38	28.400	8,236.00	411.80	8,647.80
5500466922	1/31/2019	6400032180	875	MT	30.01.2019	21:44:05	20.010	5,802.90	290.15	6,093.05
5500466919	1/31/2019	6400032180	876	MT	30.01.2019	21:31:34	29.390	8,523.10	426.16	8,949.26
5500468898	2/16/2019	6400032180	877	MT	30.01.2019	21:48:11	18.800	5,452.00	272.60	5,724.60
5500466913	1/31/2019	6400032180	878	MT	30.01.2019	21:41:10	20.580	5,971.10	298.56	6,269.66
5500466923	1/31/2019	6400032180	879	MT	30.01.2019	21:37:54	21.600	6,264.00	313.20	6,577.20
5500466924	1/31/2019	6400032180	880	MT	30.01.2019	21:27:29	19.580	5,678.20	283.91	5,962.11
5500466925	1/31/2019	6400032180	881	MT	30.01.2019	21:23:47	21.130	6,127.70	306.39	6,434.09
5500466928	1/31/2019	6400032180	882	MT	30.01.2019	21:20:12	17.090	4,956.10	247.81	5,203.91
5500466927	1/31/2019	6400032180	883	MT	30.01.2019	21:16:42	26.930	7,809.70	390.49	8,200.19
5500466938	1/31/2019	6400032180	884	MT	30.01.2019	22:00:17	25.500	7,395.00	369.75	7,764.75
5500466936	1/31/2019	6400032180	885	MT	30.01.2019	21:56:44	18.880	5,475.20	273.76	5,748.96
5500466947	1/31/2019	6400032180	886	MT	31.01.2019	21:34:40	25.780	7,476.20	373.81	7,850.01
5500466944	1/31/2019	6400032180	887	MT	31.01.2019	21:32:17	22.900	6,641.00	332.05	6,973.05
5500466941	1/31/2019	6400032180	888	MT	31.01.2019	21:30:17	25.910	7,513.90	375.70	7,889.60
5500466933	1/31/2019	6400032180	889	MT	30.01.2019	21:53:17	18.580	5,388.20	269.41	5,657.61
5500466954	1/31/2019	6400032180	890	MT	31.01.2019	21:40:31	18.810	5,454.90	272.75	5,727.65
5500466951	1/31/2019	6400032180	891	MT	31.01.2019	21:36:27	26.130	7,577.70	378.89	7,956.59
5500466956	1/31/2019	6400032180	892	MT	31.01.2019	21:42:22	25.390	7,363.10	368.16	7,731.26
5500466958	1/31/2019	6400032180	893	MT	31.01.2019	21:44:20	23.000	6,687.40	334.37	7,021.77
5500466960	1/31/2019	6400032180	894	MT	31.01.2019	21:46:23	20.000	5,800.00	290.00	6,090.00
5500466966	1/31/2019	6400032180	895	MT	31.01.2019	21:58:12	27.860	8,079.40	403.97	8,483.37
5500466963	1/31/2019	6400032180	896	MT	31.01.2019	21:51:45	27.540	7,986.60	399.33	8,385.93
5500466962	1/31/2019	6400032180	897	MT	31.01.2019	21:48:06	20.960	6,078.40	303.92	6,382.32
5500466967	1/31/2019	6400032180	898	MT	31.01.2019	22:00:16	27.380	7,940.20	397.01	8,337.21
5500467325	2/8/2019	6400032180	899	MT	02.02.2019	14:56:06	26.130	7,577.70	378.89	7,956.59
5500467324	2/8/2019	6400032180	900	MT	02.02.2019	14:58:33	27.280	7,911.20	395.56	8,306.76
5500467320	2/8/2019	6400032180	901	MT	02.02.2019	14:59:30	22.200	6,438.00	321.90	6,759.90
5500467321	2/8/2019	6400032180	902	MT	02.02.2019	15:00:33	20.270	5,878.30	293.92	6,172.22
5500467322	2/8/2019	6400032180	903	MT	02.02.2019	15:02:33	25.190	7,305.10	365.26	7,670.36
5500467332	2/8/2019	6400032180	904	MT	02.02.2019	15:03:40	26.410	7,658.90	382.95	8,041.85
5500467331	2/8/2019	6400032180	905	MT	02.02.2019	15:05:13	26.370	7,647.30	382.37	8,029.67
5500467328	2/8/2019	6400032180	906	MT	02.02.2019	15:06:15	26.850	7,786.50	389.33	8,175.83
5500467326	2/8/2019	6400032180	907	MT	02.02.2019	15:09:28	19.280	5,591.20	279.56	5,870.76
5500467333	2/8/2019	6400032180	908	MT	02.02.2019	15:11:39	21.720	6,298.80	314.94	6,613.74
5500467335	2/8/2019	6400032180	909	MT	02.02.2019	15:24:47	18.700	5,423.00	271.15	5,694.15
5500467336	2/8/2019	6400032180	910	MT	02.02.2019	15:26:11	26.630	7,722.70	386.14	8,108.84
5500467338	2/8/2019	6400032180	911	MT	02.02.2019	15:43:44	25.710	7,455.90	372.80	7,828.70
5500467344	2/8/2019	6400032180	912	MT	02.02.2019	15:46:02	26.680	7,737.20	386.86	8,124.06
5500467343	2/8/2019	6400032180	913	MT	02.02.2019	15:46:59	25.340	7,348.60	367.43	7,716.03
5500467340	2/8/2019	6400032180	914	MT	02.02.2019	15:47:54	20.740	6,014.60	300.73	6,315.33
5500467345	2/8/2019	6400032180	915	MT	02.02.2019	15:44:46	19.460	5,643.40	282.17	5,925.57
5500467346	2/8/2019	6400032180	916	MT	02.02.2019	15:48:11	25.690	7,450.10	372.51	7,822.61
5500468958	2/19/2019	6400032180	917	MT	13.02.2019	14:10:54	18.290	5,304.10	265.21	5,569.31
5500468960	2/19/2019	6400032180	918	MT	13.02.2019	14:21:20	25.380	7,360.20	368.01	7,728.21
5500468961	2/19/2019	6400032180	919	MT	13.02.2019	14:26:09	25.610	7,426.90	371.35	7,798.25
5500468963	2/19/2019	6400032180	920	MT	13.02.2019	14:28:41	24.690	7,160.10	358.01	7,518.11
5500468967	2/19/2019	6400032180	921	MT	13.02.2019	14:33:07	26.730	7,751.70	387.59	8,139.29
5500468966	2/19/2019	6400032180	922	MT	13.02.2019	14:41:31	26.660	7,731.40	386.57	8,117.97
5500468964	2/19/2019	6400032180	923	MT	13.02.2019	14:43:59	22.370	6,487.30	324.37	6,811.67
5500468968	2/19/2019	6400032180	924	MT	13.02.2019	14:48:02	27.410	7,948.90	397.45	8,346.35
5500468970	2/19/2019	6400032180	925	MT	13.02.2019	14:49:35	27.970	8,111.30	405.57	8,516.87
5500468971	2/19/2019	6400032180	926	MT	13.02.2019	14:51:31	25.060	7,267.40	363.37	7,630.77
5500468972	2/19/2019	6400032180	927	MT	13.02.2019	14:53:26	29.240	8,479.60	423.98	8,903.58
5500468973	2/19/2019	6400032180	928	MT	13.02.2019	14:59:42	28.250	8,192.50	409.63	8,602.13
5500468975	2/19/2019	6400032180	929	MT	13.02.2019	15:04:47	24.810	7,194.90	359.75	7,554.65
5500468978	2/19/2019	6400032180	930	MT	13.02.2019	15:06:39	27.430	7,954.70	397.74	8,352.44
5500468979	2/19/2019	6400032180	931	MT	13.02.2019	15:08:42	27.860	8,079.40	403.97	8,483.37
5500468982	2/19/2019	6400032180	932	MT	13.02.2019	15:13:28	26.740	7,754.60	387.73	8,142.33

226

1093

5500468981	2/19/2019	6400032180	933	MT	13.02.2019	15:16:14	25.570	7,415.30	370.77	7,786.07
5500468980	2/19/2019	6400032180	934	MT	13.02.2019	15:19:32	25.190	7,305.10	365.26	7,670.36
5500468986	2/19/2019	6400032180	935	MT	13.02.2019	15:21:42	26.500	7,685.00	384.25	8,069.25
5500468985	2/19/2019	6400032180	936	MT	13.02.2019	15:23:31	27.750	8,047.50	402.38	8,449.88
5500468983	2/19/2019	6400032180	937	MT	13.02.2019	15:25:23	23.910	6,933.90	346.70	7,280.60
							7516.820	2,179,877.80	108,993.89	2,288,871.69

* Indicative Supportings are attached.

(1092)

ANWPR4872Q1ZQ TAX INVOICE Mob. : 07910122110
7500000165

M/S RATHI TRADERS

Original for Recipient
Duplicate for Transport
Triplicate for Supplier

G-8, Sugar Mill Colony, Khadakpur-Devipura, Kashipur-244713 (U.S.Nagar)

No. 589 Date 15/1/18

M/s Gilgal Ltd
Jainpur Road, Kashipur
U.S. Nagar
Uttr. State Code 05
05 A A A C I 7 2 4 6 P 1 Z 7

Transporting Mode:
Vehicle Number : UP 21 AN 8881
G.R. No.:
Date of Supply
Place of Supply:

Particulars	HSN Code	Quantity	Rate	Amount
Pran MDD	2302	12630	.29	39527-00
			TOTAL Amount Without Tax	39527-00
			CSGT @ 2.5 %	988-00
			SGST @ 2.5 %	988-00
			IGST @ %	
			Total Amount GST	1976-00
			Total Amount With Tax	41503-00

In Words :

Bank

Kashipur (U.S.Nagar)

...of the goods that all particulars are true and correct.

For M/S RATHI TRADERS

Auth. Signatory

228

1091

second

INDIA GLYCOLS LIMITED
A1 INDUSTRIAL AREA BAJPUR ROAD KASHIPUR, UDHAM SINGH NAGAR
UTTARAKHAND-05947-75320

SECOND WEIGHMENT SLIP

No:400566409

No :UK21AY8831
Name :RATHI TRADERS
Material :KHAD
Driver/Des:

InDate/Time:15-11-2018 10:37:52
Supplier :C/O
GatePassNo :
Operator

Weight : 19920 Kg.
Weight : 6290 Kg.
Net : 13630 Kg.

Operator Signature

No :0

55/45-05-81

229

1090

AFR4072Q1ZQ

TAX INVOICE

Mob. 9719122110
7900000108

M/S RATHI TRADERS

Original for Recipient
Duplicate for Transport
Triplicate for Supplier

Dugar Mill Colony, Khadakpur-Devipura, Kashipur-244713 (U.S.Nagar)

No. 001 Date 16/1/18

To,
Polyol Ltd.
NH Road Kashipur
Kashipur
State Code 05
GSTIN 05AACI7246P1Z7

Transporting Mode :
Vehicle Number UP21 AY 8831
G.R. No.
Date of Supply :
Place of Supply :

Particulars	HSN Code	Quantity	Rate	Amount
Dhana mud	2303	12960	29	375840.00

Amount In Words

TOTAL Amount Without Tax	375840.00
CSGT @ 2.5 %	9396.00
SGST @ 2.5 %	9396.00
IGST @ %	
Total Amount GST	18792.00
Total Amount With Tax	394632.00

Bank Details
Punjab National Bank
0047
Road, Kashipur (U.S.Nagar)

We declare that the actual price of the goods that all particulars are true and correct.

For M/S RATHI TRADERS

Auth. Signatory

230

1089

second

INDIA GLYCOLS LIMITED
A1 INDUSTRIAL AREA BAJPUR ROAD KASHIPUR, UDHAM SINGH NAGAR
UTTARAKHAND-0594775320

SECOND WEIGHMENT SLIP

Serial No:400566554
Truck No :UP21AY8831
Customer :RATHI TRADERS
Material :MAILIE
Source/Des:

InDate/Time:16-11-2018 11-51-42
Supplier :nill
GatePassNo :
Operator :SUNIL

First Weight : 19220 Kg.
Second Weight : 6260 Kg.
Net Weight : 12960 Kg.

Operator Signature

Container No :0

55/454586

231

1088

JANWPR4872Q1ZQ TAX INVOICE

Mob.: 9710122110
7000000166

M/S RATHI TRADERS

Original for Recipient
Duplicate for Transporter
Triplicate for Supplier

G-8, Sugar Mill Colony, Khadakpur-Devipura, Kashipur-244713 (U.S.Nagar)

No. 631 Date 01.10.18

India Cycles Ltd.
Bazpur Road Kashipur
U.S Nagar
U.K.
State Code. 05
5 A A A C I 7 2 4 6 P 1 Z 7

Transporting Mode :
Vehicle Number : UK18CA4048
G.R. No. :
Date of Supply :
Place of Supply :

Particulars	HSN Code	Quantity	Rate	Amount
Preamud	2303	19440kg	29/kg	5687.60

Amount in Words Five Thousand Six Hundred Eighteen Rupees Sixty Eight Paisa Only

TOTAL Amount Without Tax	5687.60
CSGT @ 2.5 %	140.94
SGST @ 2.5 %	140.94
IGST @ %	
Total Amount GST	281.88
Total Amount With Tax	5919.48

Reference No.
Punjab National Bank
0002100600047
PNB0748000
Moradabad Road Kashipur (U.S.Nagar)

For M/S RATHI TRADERS

Auth. Signatory

Invoice shows the actual price of the goods that all particulars are true and correct.

Subject to Kashipur jurisdiction

232

1067

second

55/456906

INDIA GLYCOLS LIMITED
A1 INDUSTRIAL AREA BAJPUR ROAD KASHIPUR, UDHAM SINGH NAGAR
UTTARAKHAND-0594775320

SECOND WEIGHMENT SLIP

Serial No:400568610
Truck No :UK18CA4048
Customer :RATHI TRADERS
Material :PRESS MUD
Source/Des:

InDate/Time:01-12-2018 13-32-48
Supplier :0
GatePassNo :737A
Operator :GAURAV

Gross Weight : 25940 Kg.
Tond Weight : 6500 Kg.
Net Weight : 19440 Kg.

Operator Signature

Planner No :0

233

1086

ANWPR4872Q1ZQ

TAX INVOICE

Mob. : 9710122110
7500000188

M/S RATHI TRADERS

Original for Recipient
Duplicate for Transport
Triplicate for Supplier

G-8, Sugar Mill Colony, Khadakpur-Devipura, Kashipur-244713 (U.S.Nagar)

No. 632

Date: 01.12.18

Indian City Coke Ltd.
Ramnagar Road Kashipur
U.S. Nagar
U.K.

State Code: 05

GSTIN: 5 AAACI2726H1ZT

Transporting Mode :
Vehicle Number : UK18CA4047
G.R. No. :
Date of Supply :
Place of Supply :

Particulars	HSN Code	Quantity	Rate	Amount
Pfeag MUD	2303	15690 Kg	29/Kg	455010

Amount In Words: Four Thousand Five Hundred Seventy Seven Rupees Only	TOTAL Amount Without Tax	4550
	CSGT @ 2.5 %	113.75
	SGST @ 2.5 %	113.75
	IGST @ %	
	Total Amount - GST	227.50
	Total Amount With Tax	4777.50

Reference No.
Bank : Punjab National Bank
A/C : 0021000000017
IFSC : PUNB0748800
Branch : Moradabad Road, Kashipur (U.S.Nagar)

Invoice shows the actual price of the goods and all particulars are true and correct.

Subject to Kashipur Jurisdiction.

For M/S RATHI TRADERS

Auth. Signatory

234

1085

second

55/45615

INDIA GLYCOLS LIMITED
A1 INDUSTRIAL AREA BAJPUR ROAD KASHIPUR, UDHAM SINGH NAGAR
UTTARAKHAND-0594775320

SECOND WEIGHMENT SLIP

Serial No:400568611
Truck No :UK18CA4047
Customer :RATHI TRADERS
Material :PRESS MUD
Source/Des:

InDate/Time:01-12-2018 13-34-55
Supplier :0
GatePassNo :738A
Operator :GAURAV

Gt Weight : 21930 Kg.
Old Weight : 6240 Kg.
Weight : 15690 Kg.

Operator Signature

Palner No :0

235

1084

PR4872Q1ZQ

TAX INVOICE

Mob. : 9710122110
7500000106

M/S RATHI TRADERS

Original for Recipient
Duplicate for Transport
Triplicate for Supplier

G-8, Sugar Mill Colony, Khadakpur-Devipura, Kashipur-244713 (U.S.Nagar)

Invoice No. 871 Date 21.8.19

Name India Glycols Ltd.
Add. Bazpur Road Kashipur
U.S. Nagar
State U.K. State Code 05
GSTIN 05AAACI7246P1Z7

Transporting Mode :
Vehicle Number : UP21AX 8419
G.R. No. :
Date of Supply :
Place of Supply :

Particulars	HSN Code	Quantity	Rate	Amount
press mud	2303	18930 kg	29/kg	5489.07

Total Invoice Amount in Words : Five Thousand Seven Hundred Sixty Three Rupee & Fifty Five Paisa Only

TOTAL Amount Without Tax	5489.07
CSGT @ 2.5 %	137.24
SGST @ 2.5 %	137.24
IGST @ %	
Total Amount : GST	274.48
Total Amount With Tax	5763.55

Electronics Reference No. :
Bank Name : Punjab National Bank
A/C :- 7489002100000047
IFSC :- PUNB0748900
Branch : Moradabad Road, Kashipur (U.S.Nagar)

I declare this invoice shows the actual price of the goods that all particulars are true and correct.
Terms & Conditions
E.&.O.E.
All Disputes Subject to Kashipur Jurisdiction.

For M/S RATHI TRADERS

Authi. Signatory

All Disputes Subject to Kashipur Jurisdiction.

Authi. Signatory

236

1083

WPR4872Q1ZQ TAX INVOICE Mob. : 9710122110
7500000108

M/S RATHI TRADERS

Original for Recipient
Duplicate for Transport
Triplicate for Supplier

G-8, Sugar Mill Colony, Khadakpur-Devipura, Kashipur-244713 (U.S.Nagar)

Invoice No. 872 Date 21-7-19

To India Glycols Ltd.
Bazpur Road Kashipur
U.S. Nagar
U.K. State Code 05
GSTIN 05AABCI7246A1Z7

Transporting Mode :
Vehicle Number : UK18CA/4048
G.R. No. :
Date of Supply :
Place of Supply :

Particulars	HSN Code	Quantity	Rate	Amount
press m4.D	2303	8200kg	24/kg	5278.00
			TOTAL Amount Without Tax	5278.00
			CSGT @ 2.5 %	131.95
			SGST @ 2.5 %	131.95
			IGST @ %	
			Total Amount : GST	263.09
			Total Amount With Tax	5541.09

Invoice Amount in Words : Five Thousand Five Hundred Fourty One Rupee Nine Paisa only

Electronics Reference No.
Bank Name : Punjab National Bank
A/c No. 7489002100000047
IFSC : PUNB0748900
Branch : Moradabad Road, Kashipur (U.S.Nagar)

For M/S RATHI TRADERS

Auth. Signatory

Certified this invoice shows the actual price of the goods that all particulars are true and correct.
Terms & Conditions :
Subject to Kashipur Jurisdiction

237

1082

second

SS/466910

INDIA GLYCOLS LIMITED
A1 INDUSTRIAL AREA BAJPUR ROAD KASHIPUR, UDHAM SINGH NAGAR
UTTARAKHAND-0594775320

SECOND WEIGHMENT SLIP

Serial No:400575483
Truck No :UP21AX8419
Customer :RATHI TRADERS
Material :COAL Pvt's Mus.
Source/Des:

InDate/Time:21-01-2019 10-27-49
Supplier :0
GatePassNo :
Operator :rajendra

First Weight : 25200 Kg.
Second Weight : 6270 Kg.
Net Weight : 18930 Kg.

Operator Signature

Container No :0

238

108)

second

SS/46690

INDIA GLYCOLS LIMITED
A1 INDUSTRIAL AREA BAJPUR ROAD KASHIPUR, UDHAM SINGH NAGAR
UTTARAKHAND-0594775320

SECOND WEIGHMENT SLIP

Serial No:400575485
Truck No :UK18CA4048
Customer :RATHI TRADERS
Material :PRESS MUD
Source/Des:

InDate/Time:21-01-2019 10-32-56
Supplier :0
GatePassNo :
Operator :rajendra

First Weight : 24610 Kg.
Second Weight : 6410 Kg.
Net Weight : 18200 Kg.

Operator Signature

Container No :0

CASHIER
SS/12249

Name: Mr. Dharmendar Singh
Item : GOOD

Vendor Code:
IGP NO : M18-19/0846
IGP Date : 21.01.2019

AUTHORITY

239

1080

R4872Q1ZQ TAX INVOICE

Mob. : 9719122110
7500000100

M/S RATHI TRADERS

Original for Recipient
Duplicate for Transport
Triplicate for Supplier

G-8, Sugar Mill Colony, Khadakpur-Devipura, Kashipur-244713 (U.S.Nagar)

ce No. 936 Date 09-02-19

India Glycols Ltd.
Bazpur Road Kashipur
U.S. Nagar
U.K.
State Code 05

05AAACI7246A1ZB

Transporting Mode :
Vehicle Number : UP21 BD 12912
G.R. No. :
Date of Supply :
Place of Supply :

Particulars	HSN Code	Quantity	Rate	Amount
prel mud	2303	27750kg	29/kg	8047.05

voice Amount in Words : Eight Thousand Hundred Fourty Nine Rupees Fourty Two Paisa only	TOTAL Amount Without Tax	8047.05
	CGST @ 2.5 %	201.18
	SGST @ 2.5 %	201.18
lics Reference No:	IGST @ %	
ame : Punjab National Bank	Total Amount : GST	402.37
189002100000047	Total Amount With Tax	8449.42
PUNB0748900		
: Moradabad Road, Kashipur (U.S.Nagar)		

this Invoice shows the actual price of the goods that all particulars are true and correct.
onditions :
les Subject to Kashipur Jurisdiction.

For M/S RATHI TRADERS

Auth. Signatory

240

ya79

second

55/468985

INDIA GLYCOLS LIMITED
A1 INDUSTRIAL AREA BAJPUR ROAD KASHIPUR, UDHAM SINGH NAGAR
UTTARAKHAND-0594775320

SECOND WEIGHMENT SLIP

Serial No:400577050
Truck No :UP21BD2012
Customer :RATHI TRADERS
Material :PRESS MUD
Source/Des:

InDate/Time:09-02-2019 11-33-05
Supplier :0
GatePassNo :
Operator :rajendra

First Weight : 33970 Kg.
Second Weight : 6220 Kg.
Net Weight : 27750 Kg.

Operator Signature

Container No :0

241

1078

872Q1ZQ TAX INVOICE

Mob. : 9719122119
7500000165

M/S RATHI TRADERS

Original for Recipient
Duplicate for Transport
Triplicate for Supplier

G-8, Sugar Mill Colony, Khadakpur-Devipura, Kashipur-244713 (U.S.Nagar)

ce No. 935 Date 09-03-19

India Glycols Ltd.
Bazpur Road Kashipur
U.S Nagar
U.K. State Code 05
0 5 A A A C I 7 2 4 6 P 1 Z 7

Transporting Mode :
Vehicle Number : UP 21 BK 0392
G.R. No. :
Date of Supply :
Place of Supply :

Particulars	HSN Code	Quantity	Rate	Amount
prek mud	2303	26500kg	29/kg	7685-00

lce Amount in Words Eight Thousand Nine Rupee & Twenty Paisa only

s Reference No.
he : Punjab National Bank
002100000047
NB0748900
oradabad Road, Kashipur (U.S.Nagar)

TOTAL Amount Without Tax	7685-00
CSGT @ 2.5 %	192.12
SGST @ 2.5 %	192.12
IGST @ %	
Total Amount : GST	384.25
Total Amount With Tax	8069.25

Invoice shows the actual price of the goods that all particulars are true and correct.
ons :
Subject to Kashipur Jurisdiction.

For M/S RATHI TRADERS
Auth. Signatory

242

1077

second

55/460986

INDIA GLYCOLS LIMITED
A1 INDUSTRIAL AREA BAJPUR ROAD KASHIPUR, UDHAM SINGH NAGAR
UTTARAKHAND-0594775320

SECOND WEIGHMENT SLIP

Serial No:400577049
Truck No. :UP21BK0392
Customer :RATHI TRADERS
Material :PRESS MUD
Source/Des:

InDate/Time:09-02-2019 11-31-12
Supplier :nill
GatePassNo :
Operator :rajendra

irst Weight : 32090 Kg.
econd Weight : 5590 Kg.
t Weight : 26500 Kg.

Operator Signature

ontainer No :0

ame: Mr. Asli
n : GOOD

tor Code:
GP NO : M-
GP Date : 09

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ANNEXURE-8

All correspondence thereafter in reference to IGL letter 02.04.2019 in reference to CPCB letter dated 14.03.2019

ANNEXURE-8.1075

Works & Registered Office : A-1, Industrial Area, Bazpur Road, Kashipur - 244713 Distt. Udham Singh Nagar (Uttarakhand)
Tel. No.: +91 5947 269000 / 269500 / 275320, +91 9411108202, Fax No.: +91 5947 275315, 269535
Website : www.indiaglycols.com

Reference: CPCB Reply/ IGL-Disti./2019/

May 10th, 2019

To,

The Chairman
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar,
Shahdra Delhi

Reference: Your Letter No. B-190198/NGRBA(RG)/CPCB/Distillery/1/2018-19 of dated March 12, 2019 received on dated March 26th, 2019, reg. Directions issued under Section 5 of E(P) Act, 1986 issued to M/s India Glycols Ltd. (Distillery Unit).

Dear Sir,

In reference of above said direction, we have submitted reply/action plan vide our Letter No. CPCB Reply/IGL-Dist./2019/901, Date April 2, 2019.

Point wise progress is as –

S. No.	Points	:	Progress
1.	The unit shall utilize the spent wash stored in isolated lagoons in bio-composting before June 30, 2021 as per standard operating procedure and the action plan.	:	7500 MT press mud has been purchased / procured. As per action plan, 6000 MT press mud used to made 20 Nos windrows of size 200.0 x 3.0 x 1.5 m and on these **6000** m3 lagoon water (@ 1:2) utilized from isolated lagoon during month of April, 2019.
2.	The unit shall dismantle the lagoon after utilization of accumulated spent wash and shall submit the documentary evidence when the lagoon gets emptied.	:	We have already communicated through our letter No. CPCB Reply /IGL – Disti./2019/901, dated April 2, 2019 regarding filling of lagoons with fly ash and other bio-degradable solid wastes, latest status of filling with fly-ash is shown photographs annexed as **Annexure – 1**. Till date i.e. 12.05.2019, approximately 20000 MT of fly ash has been filled in lagoon.

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-32
17 MAY 2019
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar, D

CORPORATE OFFICE : 3A, Shakespeare Sarani, Kolkata - 700071, Phone : +91 33 22823586 Fax : +91 33 22823585
HEAD OFFICE : Plot No. 2-B, Sector-126, NOIDA - 201304, Distt. Gautam Budh Nagar, Uttar Pradesh, Tel : +91 120 3090100, 3090200
Fax : +91 120 3090111, 3090211, E-mail : iglho@indiaglycols.com
CIN : L24111UR1983PLC009097

INDIA GLYCOLS LIMITED

Works & Registered Office : A-1, Industrial Area, Bazpur Road, Kashipur - 244713 Distt. Udham Singh Nagar (Uttarakhand)
Tel. No.: +91 5947 269000 / 269500 / 275320, +91 9411108202, Fax No.: +91 5947 275315, 269535
Website : www.indiaglycols.com

3.	The unit shall submit the documentary support for procurement of press mud, sell of compost, compost quality on monthly basis to CPCB.	:	Documentary evidence of press mud procurement is annexed as **Annexure – 2.** However compost quality report to be get analyzed by approved lab & details of compost sale will be submitted after completion of cycle in the month of June, 2019.
4.	The unit shall continue to achieve ZLD and shall restrict the impermeable storage of lagoon of spent wash to 07 days equivalent as per the direction dated 7/12/2015 issued under section 18 (1) (b) of Water (Prevention & Control of pollution)Act, 1974.	:	One lagoon within the plant premises is kept for storage of concentrated spent wash equivalent to 7 days (3920 m3).

We would like to emphasize that, India Glycols Ltd. is an environmental conscious organization and always keen to adopt guidelines / direction for improvement of environment.

Thanking you
Yours faithfully
for **India Glycols Ltd.**

(Dr. Ashutosh Gautam)
Head of Department (Environment)

Enclosure: as above

CORPORATE OFFICE : 3A, Shakespeare Sarani, Kolkata - 700071, Phone : +91 33 22823586 Fax : +91 33 22823585
HEAD OFFICE : Plot No. 2-B, Sector-126, NOIDA - 201304, Distt. Gautam Budh Nagar, Uttar Pradesh, Tel : +91 120 3090100, 3090200
Fax : +91 120 3090111, 3090211, E-mail : iglho@indiaglycols.com
CIN : L24111UR1983PLC009097

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1073

INDIA GLYCOLS LIMITED

SYSTEM CERTIFICATION DNV GL ISO 9001 ISO 14001; OHSAS 18001; ISO 22000; FSSC 22000; SA 8000; ISO 50001

Works & Registered Office : A-1, Industrial Area, Bazpur Road, Kashipur - 244713, Distt. Udham Singh Nagar (Uttarakhand)
Tel. No.: +91 5947 269000 / 269500 / 275320, +91 9411108202, Fax No.: +91 5947 275315, 269505
Website : www.indiaglycols.com

Reference: CPCB Reply / IGL – Disti. / 2019

June 10th, 2019

To,

The Chairman
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Shahdra, Delhi

Reference: Your Letter No: B – 190198 / NGRBA (RG) / CPCB / Distillery / 1 / 2018 – 19 of dated March 12, 2019 received on dated March 26th, 2019 reg. directions issued under Section 5 of Environment Protection Act, 1986 to M/s India Glycols Ltd.

Dear Sir,

In reference of above said direction, we are submitting Monthly Progress for Month of May, 2019 however Monthly Progress for Month of April, 2019 has already been submitted vides our Letter No: CPCB Reply / IGL – Disti. / 2019 of dated May 10, 2019 received on dated 17 May, 2019.

Point wise Progress for Month of May, 2019 is as –

S. No	Points	:	Progress
1.	The unit shall utilize the spent wash stored in isolated lagoons in bio-composting before June 30, 2021 as per Standard Operating Procedure and the action plan.	:	7500 MT press mud has been purchased / procured. As per action plan, 6000 MT press mud has been used for made 20 numbers windrows of size 200 x 3 x 1.5 m and on these 12000 m3 lagoon water (@ 1:2) utilized from isolated lagoon during cycle started from 1 -4 - 2019 & completed on 4 – 6 – 2019, onwards 5 – 6 – 2019 windrows are being collected / stored for maturation & stabilization of nutrients naturally. Details of cycle report annexed as **Annexure – 1**.

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली–32
17 JUN 2019
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar, Delhi

CORPORATE OFFICE : 3A, Shakespeare Sarani, Kolkata - 700071, Phone : +91 33 22823586 Fax : +91 33 22823585
HEAD OFFICE : Plot No. 2-B, Sector -126, NOIDA-201304, Distt. Gautam Budh Nagar, Uttar Pradesh, Tel. : +91 120 3090100, 3090200, 6860000
Fax : +91 120 3090111, 3090211 E-mail : iglho@indiaglycols.com
CIN : L24111UR1983PLC009097

247

1072

INDIA GLYCOLS LIMITED

SYSTEM CERTIFICATION DNV GL ISO 9001 ISO 14001; OHSAS 18001; ISO 22000; FSSC 22000; SA 8000; ISO 50001

Works & Registered Office : A-1, Industrial Area, Bazpur Road, Kashipur - 244713, Distt. Udham Singh Nagar (Uttarakhand)
Tel. No.: +91 5947 269000 / 269500 / 275320, +91 9411108202, Fax No.: +91 5947 275315, 269535
Website : www.indiaglycols.com

S. No	Points	:	Progress
2.	The unit shall dismantle the lagoon after utilization of accumulated spent wash and shall submit the documentary evidence when lagoon gets emptied.	:	Already communicated vide our earlier letters reg. filling of lagoons with fly ash and other bio-degradable solid wastes, latest status of filling as annexed as **Annexure – 2**.
3.	The unit shall submit the documentary support for procurement of press mud, sell of compost, compost quality on monthly basis to CPCB.	:	Documentary evidence of following annexed as – • Press mud procurement **Annexure – 3.** • Compost Quality **Annexure – 4.** • Hand Pump water quality **Annexure – 5.**
4.	The unit shall continue to achieve ZLD and shall restrict the impermeable storage of lagoon of spent wash to 07 days equivalent as per the direction dated 7/12/2015 issued under Section 18 (1) (b) of Water (Prevention & Control of Pollution) Act, 1974.	:	One lagoon within the plant premises is kept for storage of concentrated spent wash equivalent to 7 days (3920 m3).

We would like to emphasize that, M/s India Glycols Ltd. is an environmental conscious organization and always keen to adopt guidelines / direction for improvement of environment.

Thanking you

Yours faithfully
for **India Glycols Ltd.**

Dr. Ashutosh Gautam
Head – Environment

Enclosure: as above

CORPORATE OFFICE : 3A, Shakespeare Sarani, Kolkata - 700071, Phone : +91 33 22823586 Fax : +91 33 22823585
HEAD OFFICE : Plot No. 2-B, Sector -126, NOIDA-201304, Distt. Gautam Budh Nagar, Uttar Pradesh, Tel. : +91 120 3090100, 3090200, 6860000
Fax : +91 120 3090111, 3090211 E-mail : iglho@indiaglycols.com
CIN : L24111UR1983PLC009097

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INDIA GLYCOLS LIMITED

Works & Registered Office : A-1, Industrial Area, Bazpur Road, Kashipur - 244713 Distt. Udham Singh Nagar (Uttarakhand)
Tel. No.: +91 5947 269000 / 269500 / 275320, +91 9411108202, Fax No.: +91 5947 275315, 269535
Website : www.indiaglycols.com

Reference: CPCB Reply / IGL – Disti. / 2019

July 6th, 2019

To
The Chairman
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Shahdra, Delhi

Reference: Your letter No. B – 190198 / NGRBA (RG) / CPCB / Distillery / 1 / 2018 – 19 of dated March 12th, 2019 received on dated March 26th, 2019 reg. directions issued under Section 5 of Environment Protection Act, 1986 to M/s India Glycols Ltd.

Dear Sir,

In reference of above said direction, we are submitting Monthly Progress and point wise reply is as -

S. No.	Points	:	Progress
1	The unit shall utilize the spent wash stored in isolated lagoons in bio-composting before June 30, 2021 as per Standard Operating Procedure and the action plan.	:	Total 7500.00 MT press-mud was procured, evidence for purchase were submitted with our earlier progress reports submitted in May and June 2019. In I[st] cycle approximately 6000.00 Mt press-mud was used to consume approximately 12000 m3 of lagoon water from isolated storage lagoons remaining 1500 MT Press mud stored in press mud storage area will be utilized in next compost cycle after rainy season I[st] composting cycle has been completed on 4th June 2019. Ready compost / press mud has been stored at specified area under polythene cover. Next cycle for composting will be started after rainy Season i.e. after September 2019.
2	The unit shall dismantle the lagoon after utilization of accumulated spent wash and shall submit the documentary evidence when lagoon gets emptied.	:	Filling of lagoons in under progress with fly ash, 35250 MT fly ash has been dumped in lagoon till 30th June 2019.

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-32
10 JUL 2019
Central Pollution Control Board
Parivesh Bhavan, East Arjun Nagar, Delhi-32

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CORPORATE OFFICE : 3A, Shakespeare Sarani, Kolkata - 700071, Phone : +91 33 22823586 Fax : +91 33 22823585
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Fax : +91 120 3090111, 3090211 Email : iglho@indiaglycols.com
CIN : L24111UP1983PLC000007

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INDIA GLYCOLS LIMITED

ISO 9001
ISO 14001; OHSAS 18001;
ISO 22000; FSSC 22000;
SA 8000; ISO 50001

Works & Registered Office : A-1, Industrial Area, Bazpur Road, Kashipur - 244713 Distt. Udham Singh Nagar (Uttarakhand)
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Website : www.indiaglycols.com

3.	The unit shall submit the documentary support for procurement of press mud, sell of compost, compost quality on monthly basis to CPCB.	:	Already Submitted with earlier replies. Copy attached as **Annexure – 1**.
4.	The unit shall continue to achieve ZLD and shall restrict the impermeable storage of lagoon of spent wash to 07 days equivalent as per the direction dated 7/12/2015 issued under Section 18 (1) (b) of Water (Prevention & Control of Pollution) Act, 1974.	:	ZLD is being achieved through Evaporation and Incineration.

We would like to emphasize that, M/s India Glycols Ltd. is an environmental conscious organization and always keen to adopt guidelines / directions for improvement of environment.

Thanking you

Yours faithfully

for **India Glycols Ltd.**

Dr. Ashutosh Gautam
Head - Environment

Enclosure: As above

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CORPORATE OFFICE : 3A, Shakespeare Sarani, Kolkata - 700071, Phone : +91 33 22823586 Fax : +91 33 22823585
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CIN : L24111UR1983PLC009097

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INDIA GLYCOLS LIMITED

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Tel. No.: +91 5947 269000 / 269500 / 275320, +91 9411108202, Fax No.: +91 5947 275315, 269535
Website : www.indiaglycols.com

Reference: CPCB Reply / IGL – Disti. / 2019

August 8th, 2019

To,

The Chairman
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Shahdra, Delhi

Reference: Your Letter No: B – 190198 / NGRBA (RG) / CPCB / Distillery / 1 / 2018 – 19 dated March 12, 2019 received on March 26th, 2019 reg. directions issued under Section 5 of Environment Protection Act, 1986 to M/s India Glycols Ltd.

Dear Sir,

In reference to the above said direction, we are submitting Monthly Progress & point wise reply is as -

S. No	Points	:	Progress
1.	The unit shall utilize the spent wash stored in isolated lagoons in bio-composting before June 30, 2021 as per Standard Operating Procedure and the action plan.	:	7500 MT press mud was procured, evidence for purchase were submitted with our earlier progress reports during May, June & July 2019. In Ist cycle approximately 6000.00 MT Press Mud was used to consume approximately 12000 m^3 of lagoon water from isolated storage lagoons remaining 1500 MT press mud stored in press mud storage area will be utilized in next compost cycle after rainy season. Details of Press mud procurement/Effluent utilization and ready compost have already been submitted with our reply dated 04.07.2019. Ist composting cycle has completed on 4th June 2019. Ready compost / press mud has been stored at specified area under [illegible] photographs of the same is as Annexure 3.1.0

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Fax : +91 120 3090111, 3090211 E-mail : iglho@indiaglycols.com
CIN : L24111UR1983PLC009097

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INDIA GLYCOLS LIMITED

Works & Registered Office : A-1, Industrial Area, Bazpur Road, Kashipur - 244713 Distt. Udham Singh Nagar (Uttarakhand)
Tel. No.: +91 5947 269000 / 269500 / 275320, +91 9411108202, Fax No.. +91 5947 275315, 269535
Website : www.indiaglycols.com

S. No	Points	:	Progress
2.	The unit shall dismantle the lagoon after utilization of accumulated spent wash and shall submit the documentary evidence when lagoon gets emptied.	:	Filling of lagoons in under progress with 47905 MT fly ash which has been dumped in lagoon till 31.07.2019. Photograph of ash filling status is as per Annexure – 2.
3.	The unit shall submit the documentary support for procurement of press mud, sell of compost, compost quality on monthly basis to CPCB.	:	Already submitted with earlier compliance letter dated 04.07.2019.
4.	The unit shall continue to achieve ZLD and shall restrict the impermeable storage of lagoon of spent wash to 07 days equivalent as per the direction dated 7/12/2015 issued under Section 18 (1) (b) of Water (Prevention & Control of Pollution) Act, 1974.	:	ZLD is being achieved through Evaporation and Incineration.

We would like to emphasize that, M/s India Glycols Ltd. is an environmental conscious organization and always keen to adopt guidelines / direction for improvement of environment.

Thanking you

Yours faithfully
for **India Glycols Ltd.**

(Dr. Ashutosh Gautam)
Head – Environment

Enclosure: as above

CC:

- The Member Secretary, Uttarakhand Environment Protection Pollution Control Board, Goura Devi Bhawan, 46 B, IT Park, Sahastradhara Road, Dehradun -248001, Uttarakhnad
- Regional Officer, Uttarakhand Environment Protection Pollution Control Board, Regional Office, Kashipur- 244713

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INDIA GLYCOLS LIMITED

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Tel. No.: +91 5947 269000 / 269500 / 275320, +91 9411108202, Fax No.: +91 5947 275315, 269535
Website : www.indiaglycols.com

Reference: CPCB Reply / IGL – Disti. / 2019

Date: September 4th, 2019

To,
The Chairman
Central Pollution Control Board
Parivesh Bahwan, East Arjun Nagar
Shahdra, Delhi

Reference: Your letter No: B – 190198 / NGRBA (RG) / CPCB / Distillery / 1 / 2018 – 19 dated March 12, 2019 received on March 26th, 2019 reg. directions issued under Section 5 of Environment Protection Act, 1986 to M/s India Glycols Ltd.

Dear Sir,

In reference to the above said direction, we are submitting Monthly Progress & point wise reply is as –

Sl. No.	Points	:	Progress
1.	The unit shall utilize the spent wash stored in isolated lagoons in bio-composting before June 30, 2021 as per Standards Operating Procedure and the action plan.	:	In Ist cycle which has completed in June, 2019 approximately 6000.0 MT Press Mud was used to consume approximately 12000 m3 of lagoon water from isolated lagoon from 1.4.2019 to 15.6.2019. Details were already submitted with our earlier progress reports. No bio-composting onwards 16-6-2019 to till Sept. 2019 due to rains.
2.	The unit shall dismantle the lagoon after utilization of accumulated spent wash and shall submit the documentary evidence when lagoon gets emptied.	:	Filling of lagoons in under progress & 54,300 MT fly ash has been dumped in lagoon till 31.08.2019.
3.	The unit shall submit the documentary support for procurement of press mud, sell of compost, compost quality on monthly basis to CPCB.	:	Already submitted with earlier compliances.
4.	The unit shall continue to achieve ZLD and shall restrict the impermeable storage of lagoon of spent wash to 07 days equivalent as per the direction dated 7/12/2015 issued under Section 18 (1) (b) of Water (Prevention & Control of Pollution) Act, 1974.	:	ZLD is being achieved through Evaporation & Incineration.

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-32
11 SEP 2019
Central Pollution Control Board

CORPORATE OFFICE : 3A, Shakespeare Sarani, Kolkata - 700071, Phone : +91 33 22823586 Fax : +91 33 22823585
HEAD OFFICE : Plot No. 2-B, Sector -126, NOIDA-201304, Distt. Gautam Budh Nagar, Uttar Pradesh, Tel. : +91 120 3090100, 3090200, 6860000
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CIN : L24111UR1983PLC009097

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INDIA GLYCOLS LIMITED

Works & Registered Office : A-1, Industrial Area, Bazpur Road, Kashipur - 244713, Distt. Udham Singh Nagar (Uttarakhand)
Tel. No.: +91 5947 269000 / 269500 / 275320, +91 9411108202, Fax No.: +91 5947 275315, 269535
Website : www.indiaglycols.com

We would like to emphasize that, M/s India Glycols Ltd. is an environmental conscious organization and always keen to adopt guidelines / direction for improvement of environment.

Thanking you

Yours faithfully
for India Glycols Ltd.

Dr. Ashutosh Gautam
HOD – Environment

CC:

- The Member Secretary, Uttarakhand Environment Protection & Pollution Control Board, Goura Devi Paryavaran Bhawan, 46 B, IT Park, Sahastradhara Road, Dehradun – 248001, Uttarakhand

- Regional Officer, Uttarakhand Environment Protection & Pollution Control Board, Regional Office, Kashipur - 244713

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Fax : +91 120 3090111, 3090211 E-mail : iglho@indiaglycols.com
CIN : L24111UR1983PLC009097

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INDIA GLYCOLS LIMITED

SYSTEM CERTIFICATION DNV GL ISO 9001 ISO 14001, OHSAS 18001; ISO 22000; FSSC 22000; SA 8000; ISO 50001

Works & Registered Office : A-1, Industrial Area, Bazpur Road, Kashipur - 244713, Distt. Udham Singh Nagar (Uttarakhand)
Tel. No.: +91 5947 269000 / 269500 / 275320, +91 9411108202, Fax No.: +91 5947 275315, 269535
Website : www.indiaglycols.com

Reference: CPCB Reply / IGL – Disti. / 2019

Date: October 09th, 2019

To,
The Chairman
Central Pollution Control Board
Parivesh Bahwan, East Arjun Nagar
Shahdra, Delhi

Reference: Your letter No: B – 190198 / NGRBA (RG) / CPCB / Distillery / 1 / 2018 – 19 dated March 12, 2019 received on March 26th, 2019 reg. directions issued under Section 5 of Environment Protection Act, 1986 to M/s India Glycols Ltd.

Dear Sir,

In reference to the above said direction, we are submitting Monthly Progress & point wise reply is as –

Sl. No.	Points	:	Progress
1.	The unit shall utilize the spent wash stored in isolated lagoons in bio-composting before June 30, 2021 as per Standards Operating Procedure and the action plan.	:	No composting in month of September, 2019 due to rains. As per plan 2nd cycle of composting will start from 1st October, 2019.
2.	The unit shall dismantle the lagoon after utilization of accumulated spent wash and shall submit the documentary evidence when lagoon gets emptied.	:	Filling of lagoons is in under progress about 60,133 MT fly ash has been dumped in lagoon till 30.09.2019.
3.	The unit shall submit the documentary support for procurement of press mud, sell of compost, compost quality on monthly basis to CPCB.	:	Already submitted with earlier compliances.
4.	The unit shall continue to achieve ZLD and shall restrict the impermeable storage of lagoon of spent wash to 07 days equivalent as per the direction dated 7/12/2015 issued under Section 18 (1) (b) of Water (Prevention & Control of Pollution) Act, 1974.	:	ZLD is being achieved through Evaporation & Incineration.

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-32
10 OCT 2019
Central Pollution Control Board
Parivesh Bhavan, East Arjun Nagar, Delhi-32

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INDIA GLYCOLS LIMITED

SYSTEM CERTIFICATION DNV GL ISO 9001 ISO 14001; OHSAS 18001; ISO 22000; FSSC 22000; SA 8000; ISO 50001

Works & Registered Office : A-1, Industrial Area, Bazpur Road, Kashipur - 244713, Distt. Udham Singh Nagar (Uttarakhand)
Tel. No.: +91 5947 269000 / 269500 / 275320, +91 9411108202, Fax No.: +91 5947 275315, 269535
Website : www.indiaglycols.com

We would like to emphasize that, M/s India Glycols Ltd. is an environmental conscious organization and always keen to adopt guidelines / direction for improvement of environment.

Thanking you

Yours faithfully
for **India Glycols Ltd.**

Dr. Ashutosh Gautam
HOD – Environment

CC:

- The Member Secretary, Uttarakhand Environment Protection & Pollution Control Board, Goura Devi Paryavaran Bhawan, 46 B, IT Park, Sahastradhara Road, Dehradun – 248001, Uttarakhand

- Regional Officer, Uttarakhand Environment Protection & Pollution Control Board, Regional Office, Kashipur - 244713

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Fax : +91 120 3090111, 3090211 E-mail : iglho@indiaglycols.com
CIN : L24111UR1983PLC009097

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O/C 1063

INDIA GLYCOLS LIMITED

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Website : www.indiaglycols.com

Reference: CPCB Reply/ IGL-Disti./2019/

November 05, 2019

To,
The Chairman
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar,
Shahdara, Delhi

Reference: Your Letter No. B-190198/NGRBA(RG)/CPCB/Distillery/1/2018-19 of dated March 12, 2019 received on dated March 26th, 2019, reg. Directions issued under Section 5 of Environment Protection Act, 1986 to M/s India Glycols Ltd.

Sir,

In reference to the above said direction, we are submitting monthly progress & Point wise reply as given below –

S. No.	Points	:	Progress
1.	The unit shall utilize the spent wash stored in isolated lagoons in bio-composting before June 30, 2021 as per standard operating procedure and the action plan.	:	2nd Cycle of composting has been started in the month of October, 2019. As per action plan, 20 No. windrows are formed with 6000 MT Press Mud by which 6000m^3 lagoon water has been utilized up to 31.10.2019. Photocopy of Logbook containing windrows details is annexed herewith as **Annexure-1**. In total 18000m^3 of lagoon water was utilized through bio-composting as per the directions.
2.	The unit shall dismantle the lagoon after utilization of accumulated spent wash and shall submit the documentary evidence when the lagoon gets emptied.	:	Filling of lagoons is under progress with fly ash. Photograph showing the progress of lagoon filling is attached as **Annexure-2**
3.	The unit shall submit the documentary support for procurement of press mud, sell of compost, compost quality on monthly basis to CPCB.	:	Photocopy of logbook containing details of press-mud procurement/utilization, windrows and lagoon water utilization with compost sale are annexed as **Annexure 1 & 3.**
4.	The unit shall continue to achieve ZLD and shall restrict the impermeable storage of lagoon of spent wash to 07 days equivalent as per the direction dated 7/12/2015 issued under section 18 (1) (b) of Water (Prevention & Control of pollution)Act, 1974.	:	ZLD is being achieved through Evaporation & Incineration. The construction of MS Tank equivalent to 07 Days storage capacity i.e. 3920m^3 for Concentrated Spent Wash is under progress, expected Completion date by 15th November, 2019.

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-32
07 NOV 2019
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar

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INDIA GLYCOLS LIMITED

Works & Registered Office : A-1, Industrial Area, Bazpur Road, Kashipur - 244713, Distt. Udham Singh Nagar (Uttarakhand)
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Website : www.indiaglycols.com

We would like to emphasize that, M/s India Glycols Ltd. is an environmental conscious organization and always keen to adopt guidelines / direction for improvement of environment.

Thanking you

Yours faithfully
for **India Glycols Ltd.**

Dr. Ashutosh Gautam
HOD – Environment

प्रदूषण संरक्षण एवं प्रशिक्षण
MS Copy
08/11/19
देहरादून

CC:

- The Member Secretary, Uttarakhand Environment Protection & Pollution Control Board, Goura Devi Paryavaran Bhawan, 46 B, IT Park, Sahastradhara Road, Dehradun – 248001, Uttarakhand

- Regional Officer, Uttarakhand Environment Protection & Pollution Control Board, Regional Office, Kashipur - 244713

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INDIA GLYCOLS LIMITED

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Website : www.indiaglycols.com

Reference: CPCB Reply / IGL – Disti. / 2019

Date: December 07, 2019

To,
The Chairman
Central Pollution Control Board
Parivesh Bahwan, East Arjun Nagar
Shahdra, Delhi

Reference: Your letter No: B – 190198 / NGRBA (RG) / CPCB / Distillery / 1 / 2018 – 19 dated March 12, 2019 received on March 26th, 2019 reg. directions issued under Section 5 of Environment Protection Act, 1986 to M/s India Glycols Ltd.

Dear Sir,

In reference to the above said direction, we are submitting Monthly Progress & point wise reply is as –

Sl. No.	Points	:	Progress
1.	The unit shall utilize the spent wash stored in isolated lagoons in bio-composting before June 30, 2021 as per Standards Operating Procedure and the action plan.	:	2nd cycle of composting has started in the month of October, 2019. As per action plan 20 No. windrows formed with 6000 MT Press Mud which consumed 12000 m3 lagoon water up to 30 - 11- 2019, Photocopy of logbook containing windrows details is annexed herewith as **Annexure – 1.**
2.	The unit shall dismantle the lagoon after utilization of accumulated spent wash and shall submit the documentary evidence when lagoon gets emptied.	:	Filling of lagoons is in under progress.
3.	The unit shall submit the documentary support for procurement of press mud, sell of compost, compost quality on monthly basis to CPCB.	:	Photocopy of logbook containing details of press mud, windrows & date wise lagoon water utilization is annexed as **Annexure – 1.** Compost quality report is as per **Annexure -2.**
4.	The unit shall continue to achieve ZLD and shall restrict the impermeable storage of lagoon of spent wash to 07 days equivalent as per the direction dated 7/12/2015 issued under Section 18 (1) (b) of Water (Prevention & Control of Pollution) Act, 1974.	:	ZLD is being achieved through Evaporation & Incineration.

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-32
10 DEC 2019
Central Pollution Control Board

CORPORATE OFFICE : 3A, Shakespeare Sarani, Kolkata - 700071, Phone : +91-33-22823586 Fax : +91-33-22823585
HEAD OFFICE : Plot No. 2-B, Sector -126, NOIDA-201304, Distt. Gautam Budh Nagar, Uttar Pradesh, Tel. : +91-120-6860000, 3090100, 3090200
Fax : +91 120 3090111, 3090211 E-mail : iglho@indiaglycols.com
CIN : L24111UR1983PLC009097

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INDIA GLYCOLS LIMITED

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Thanking you

Yours faithfully
for **India Glycols Ltd.**

Dr. Ashutosh Gautam
HOD – Environment

CC:

- The Member Secretary, Uttarakhand Environment Protection & Pollution Control Board, Goura Devi Paryavaran Bhawan, 46 B, IT Park, Sahastradhara Road, Dehradun – 248001, Uttarakhand

- Regional Officer, Uttarakhand Environment Protection & Pollution Control Board, Regional Office, Kashipur - 244713

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CIN : L24111UR1983PLC009097

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INDIA GLYCOLS LIMITED

ISO 9001
ISO 14001
OHSAS 18001
ISO 22000
FSSC 22000

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Phone : +91 5947 269000 / 269500 / 275320, +91 9411108202, Fax : +91 5947 275315, 269535
Website: www.indiaglycols.com

Reference: CPCB Reply / IGL – Disti. / 2020

Date: January 7th, 2020

To,
The Chairman
Central Pollution Control Board
Parivesh Bahwan, East Arjun Nagar
Shahdra, Delhi

Reference: Your letter No: B – 190198 / NGRBA (RG) / CPCB / Distillery / 1 / 2018 – 19 dated March 12, 2019 received on March 26th, 2019 reg. directions issued under Section 5 of Environment Protection Act, 1986 to M/s India Glycols Ltd.

Dear Sir,

In reference to the above said direction, we are submitting Monthly Progress & point wise reply is as –

Sl. No.	Points	:	Progress
1.	The unit shall utilize the spent wash stored in isolated lagoons in bio-composting before June 30, 2021 as per Standards Operating Procedure and the action plan.	:	3rd cycle of composting has started in the month of December, 2019. As per action plan 20 No. windrows formed with 6000 MT Press Mud which consumed 6000 m3 lagoon water up to 31 – 12 - 2019, Photocopy of logbook containing windrows details is annexed herewith as **Annexure – 1.**
2.	The unit shall dismantle the lagoon after utilization of accumulated spent wash and shall submit the documentary evidence when lagoon gets emptied.	:	Filling of lagoons is in under progress.
3.	The unit shall submit the documentary support for procurement of press mud, sell of compost, compost quality on monthly basis to CPCB.	:	Photocopy of logbook containing details of press mud, windrows & date wise lagoon water utilization is annexed as **Annexure – 1.**
4.	The unit shall continue to achieve ZLD and shall restrict the impermeable storage of lagoon of spent wash to 07 days equivalent as per the direction dated 7/12/2015 issued under Section 18 (1) (b) of Water (Prevention & Control of Pollution) Act, 1974.	:	ZLD is being achieved through Evaporation & Incineration.

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
09 JAN 2020
Central Pollution Control Board

1058

INDIA GLYCOLS LIMITED

ISO 9001
ISO 14001
OHSAS 18001
ISO 22000
FSSC 22000

A-1, Industrial Area, Bazpur Road, Kashipur – 244713, Distt. Udham Singh Nagar (Uttarakhand)
Phone : +91 5947 269000 / 269500 / 275320, +91 9411108202, Fax : +91 5947 275315, 269535
Website: www.indiaglycols.com

We would like to emphasize that, M/s India Glycols Ltd. is an environmental conscious organization and always keen to adopt guidelines / direction for improvement of environment.

Thanking you

Yours faithfully
for **India Glycols Ltd.**

Dr. Ashutosh Gautam
HOD – Environment

CC:

- The Member Secretary, Uttarakhand Environment Protection & Pollution Control Board, Goura Devi Paryavaran Bhawan, 46 B, IT Park, Sahastradhara Road, Dehradun – 248001, Uttarakhand

- Regional Officer, Uttarakhand Environment Protection & Pollution Control Board, Regional Office, Kashipur - 244713

Annexure - 1

Year - 05 Date of Starting 3-12-2019

Press mud load — 60 MT/day
Total windrows — 20 Nos.

DATE	WIND ROWS NUMBER	DATE of WIND ROWS FORMATION	Quantity of Press mud on windrows (MT)	FEED STOCK Press mud	Yeast Sludge	Boiler Ash	(MT) Total	DATE OF LAST WIND ROW TRILLING	DATE OF SP. WASH SPRAYING	QUANTITY OF SP. WASH SPRAYED (m3)	TEMPERATURE °C	DATE OF MATURITY	MOISTURE CONTENT %
3-12-19	WR1-WR20	WR1-WR3	1141.00	1000	50	—	77.02	—	—	—	32°C	31-1-2020	46%
4-12-2019	WR1-WR20	WR4-WR8	1190.00	1200	60	—	147.02	—	—	—	32.5°C	1-2-2020	45%
5/12/2019	WR1-WR20	WR9-WR14	1828.00	1600	160	—	79.02	—	—	—	34.0°C	2-2-2020	46%
6-12-2019	WR1-WR20	WR15-WR20	1841.00	1580	186	—	—	—	—	—	35.0°C	3-2-2020	45%
7/12/2019	WR1-WR20	—	—	—	—	—	—	6.12.2019	6.12.2019	240	35.5°C	—	48%
8.12.2019	WR1-WR20	—	—	—	—	—	—	7/12/2019	7/12/2019	232	36.0°C	—	46.5%
9/12/2019	WR1-WR20	—	—	—	—	—	—	8.12.2019	8.12.2019	244	39.5°C	—	50%
10.12.2019	WR1-WR20	—	—	—	—	—	—	9.12.2019	9.12.2019	264	40.0°C	—	48.5%
11.12.2019	WR1-WR20	—	—	—	—	—	—	10-12-2019	10-12-2019	260	42.0°C	—	50%
12/12/2019	WR1-WR20	—	—	—	—	—	—	11/12/2019	11/12/2019	260	42.5°C	—	50%
13.12.2019	WR1-WR20	—	—	—	—	—	—	12.12.2019	12.12.2019	NIL due to Rains	44.0°C	—	51.5%
14/12/2019	WR1-WR20	—	—	—	—	—	—	13/12/2019	13/12/2019	NIL due to Rains	44.0°C	—	50%
15.12.2019	WR1-WR20	—	—	—	—	—	—	14.12.2019	14.12.2019	276	44.5°C	—	52%
16/12/2019	WR1-WR20	—	—	—	—	—	—	15/12/2019	15/12/2019	268	45.0°C	—	51%
17.12.2019	WR1-WR20	—	—	—	—	—	—	16.12.2019	16.12.2019	284	45.0°C	—	50%
18/12/2019	WR1-WR20	—	—	—	—	—	—	17/12/2019	17/12/2019	280	46.0°C	—	50.5%
19.12.2019	WR1-WR20	—	—	—	—	—	—	18.12.2019	18.12.2019	300	48.0°C	—	52%
20.12.2019	WR1-WR20	—	—	—	—	—	—	19.12.2019	19.12.2019	300	47.5°C	—	51%
21/12/2019	WR1-WR20	—	—	—	—	—	—	20/12/2019	20/12/2019	304	48°C	—	50%
22.12.2019	WR1-WR20	—	—	—	—	—	—	21.12.2019	21.12.2019	300	47.5°C	—	50.5%
23/12/2019	WR1-WR20	—	—	—	—	—	—	22/12/2019	22/12/2019	280	46.5°C	—	52%
24.12.2019	WR1-WR20	—	—	—	—	—	—	23.12.2019	23.12.2019	284	45.5°C	—	54%
25.12.2019	WR1-WR20	—	—	—	—	—	—	24/12/2019	24/12/2019	268	46.0°C	—	52%
26/12/2019	WR1-WR20	—	—	—	—	—	—	25.12.2019	25.12.2019	260	46.5°C	—	51%
27.12.2019	WR1-WR20	—	—	—	—	—	—	26/12/2019	26/12/2019	248	45.5°C	—	53%
28/12/2019	WR1-WR20	—	—	—	—	—	—	27/12/19	27/12/2019	240	46°C	—	54%
29.12.2019	WR1-WR20	—	—	—	—	—	—	28.12.2019	28.12.2019	224	45°C	—	55%
30/12/2019	WR1-WR20	—	—	—	—	—	—	29/12/19	29/12/19	200	45°C	—	55.5%
31/12/2019	WR1-WR20	—	—	—	—	—	—	30.12.2019	30.12.19	182	44.5°C	—	54%
1-01-2020	WR1-WR20												

ANNEXURE-9

UPPCB letter dated 12.02.2000, 02.03.2000 and Distillery consent dated 15.04.2000 regarding third Lagoon

ANNEXURE 9(9) 1055

दूरभाष : 21632

उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड

क्षेत्रीय कार्यालयः आवास विकास कालोनी, सौरभ होटल के पीछे, हल्द्वानी (नैनीताल) पिन-263139

UTTAR PRADESH POLLUTION CONTROL BOARD

REGIONAL OFFICE : AWAS VIKAS COLONY, BEHIND SAURABH HOTEL, HALDWANI (NAINITAL) PIN-263139

पत्रांक / Ref. 1099/क्षे.का.-ई-6/2000/95. दिनांक

GLYCOLS LTD RECEIVED 12 FEB 2000 KASHIPUR

सेवा में,

मै0 इंडिया ग्लायकोल्स लि0, (स्थानान्तरित)
काशीपुर ।
जिला - ऊधमसिंह नगर ।

विषयः - द्वितीय उत्प्लवाह स्टोरेज लैगून के निर्माण के सम्बन्ध में।

महोदय,

आपके उद्योग द्वारा स्थापित द्वितीय उत्प्लवाह स्टोरेज लैगून का निरीक्षण श्री कौशिक द्वारा दिनांक-04.2.2000 को किया गया, तथा यह पाया गया कि अभी तक आप द्वारा तृतीय स्टोरेज लैगून का निर्माण कार्य प्रारम्भ नहीं किया गया है। अतः आपको निर्देशित किया जाता है, कि आप तृतीय स्टोरेज लैगून का निर्माण अविलम्ब बोर्ड में प्रस्तुत समयबद्ध कार्यक्रम के अनुसार प्रारम्भ करें, तथा वर्षा ऋतु तक उत्प्लवाह कदापि कोसी नदी में निस्तारित न करें। उक्त लैगून के निर्माण कार्य की प्रगति से इस कार्यालय तथा बोर्ड मुख्यालय को प्रति पखवारे अवगत कराया जाये।

उपरोक्त निर्देशों का अनुपालन सुनिश्चित कर कृत कार्यवाही से बोर्ड मुख्यालय व इस कार्यालय को अविलम्ब अवगत करायें।

भवदीय,

क्षेत्रीय अधिकारी,

पृ0सं0इव दिनांक/उपरोक्तानुसार/

प्रतिलिपिः - मुख्य पर्यावरण अभियन्ता (वृत्त-5/3) उ0प्र0प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

क्षेत्रीय अधिकारी

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ANNEXURE-9(b)

INDIA GLYCOLS LTD.
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06 MAR 2000
KASHIPUR

RSY/SKG

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं० Ref. No. 6032 / सी-५/३(जल)/२०००-०१ CVP

दिनांक Date 02/3/2000

सेवा में,

cc President

इण्डिया ग्लाईकोल्स लि०,
(इथनाल प्लांट) काशीपुर,
उधमसिंह नगर।

विषयः शुद्धीकृत उत्प्रवाह स्टोरेज लैगून के निर्माण के सम्बन्ध में।

महोदय,

आपके उद्योग का निरीक्षण क्षेत्रीय कार्यालय, हल्द्वानी द्वारा दिनांक ०४.२.२००० को किया गया। निरीक्षण के दौरान पाया गया कि अभी तक आप द्वारा तृतीय स्टोरेज लैगून का निर्माण कार्य प्रारम्भ नहीं किया गया है।

अतः आप को निर्देशित किया जाता है कि तृतीय स्टोरेज लैगून का निर्माण बोर्ड में प्रस्तुत समयबद्ध कार्यक्रम के अनुसार प्रारम्भ करें, तथा वर्षाऋतु तक उत्प्रवाह का निस्तारण कोसी नदी में कदापि न करें तथा लैगून के निर्माण कार्य की प्रगति मुख्यालय प्रेषित करना सुनिश्चित करें।

भवदीय,

(सुनील कुमार सिंह)
मुख्य पर्यावरण अभियन्ता,
वृत्त-५/३

cc PRESIDENT
for information pl

पिकप भवन, तृतीय तल, सी-ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ-226 010
दूरभाष: 392646, 397189, 398086, 393046
फैक्स : 0522-396087
ई-मेल : uppcb@lw1.vsnl.net.in

Picup Bhawan, 3rd Floor, B-Block, Vibhuti Khand,
Gomti Nagar, Lucknow - 226 010
Phone: 392646, 397189, 398086, 393046
Fax: 0522-396087
e-mail : uppcb@lw1.vsnl.net.in

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1

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

"पिकप भवन" तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

INDIA GELATINES & CHEMICALS LTD.
RECEIVED
17 APR 2000
KASHIPUR

संदर्भ संख्या ...Co5o/6... /सैन्ट्री/३(जल)/२०... पंजीकृत

सेवा में,

दिनांक 14/4/2000

मै० इण्डिया गलाईकोल्स लि०
(इथनाल प्लाट) काशीपुर,
उधमसिंह नगर।

विषय– जल [प्रदूषण निवारण तथा नियंत्रण] अधिनियम, 1974 एवं संशोधित अधिनियम, 1978 की धारा 25/26 के अन्तर्गत घरेलू/प्रक्रिया जनित उत्प्रवाह निस्तारण हेतु सहमति।

महोदय,

कृपया अपने पत्रांक .....पत्र.....दिनांक ०६.१२.९९..... का अवलोकन करें जिसके द्वारा सहमति आवेदन पत्र प्रेषित किया गया है। आपके सहमति आवेदन पत्र का परीक्षण किया गया और आपका ध्यान निम्न बिन्दुओं सं० १,२,३,५,११,१३.....पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

1. आपके उद्योग का निरीक्षण हमारे क्षेत्रीय कार्यालय .....हल्द्वानी.....के स्तर से दिनांक १२.१.२००० को किया गया। आपके उत्प्रवाह को प्रदूषित बताया गया है। दिनांक..... को एकत्रित नमूने में विश्लेषण के बाद बी०ओ०डी०.....मि०ग्रा०/ली०, निलम्बित ठोस.....मि०ग्रा०/ली०, सी०ओ०डी०.....मि०ग्रा०/ली० तेल व ग्रीस.....मि०ग्रा०/ली०.....मि०ग्रा०/ली० की मात्रा बोर्ड द्वारा निर्धारित मानकों से अधिक पायी गयी है।

2. बोर्ड द्वारा दिनांक ११.११.९९ एवं ०२.३.२०००..... को दिये गये निर्देशों का पूर्णतया पालन नहीं किया गया है कृपया ध्यान दें कि बोर्ड के निर्देशों का अनुपालन न करना जल अधिनियम के प्राविधानों के अन्तर्गत दण्डनीय है।

3. आपके पास उत्प्रवाह को शुद्ध करने तथा बोर्ड द्वारा निर्धारित मानकों के अनुरूप निस्तारित करने की उपयुक्त व्यवस्था नहीं है। आपने जल प्रदूषण नियंत्रण हेतु तथा उत्प्रवाह निस्तारण बोर्ड के मानकों के अनुरूप करने के लिए कोई समसबद्ध कार्यक्रम भी प्रेषित नहीं किया है।

4. आपने निर्धारित शुल्क भी जमा नहीं किया है। आपके उद्योग का पूर्व विनियोजन क्षेत्रीय कार्यालय/ ब्रेकेट्सशीट/सहमति आवेदन पत्र के अनुसार रू०.....है। इसके लिए निर्धारित आरम्भिक/ नवीनीकरण शुल्क रू०.....है। कृपया सहमति आवेदन पत्र के अन्तिम पृष्ठ का सदर्भ लें। आपके द्वारा देय सहमति शुल्क वर्ष.....तक रू०.....है जिसके समक्ष रू०.....जमा किया गया है। शेष शुल्क रू०.....तुरन्त जमा किया जाये।

5. आपने सहमति आवेदन पत्र के बिन्दु संख्या.....में वांछित महत्वपूर्ण सूचनाएं नहीं दी है अतः आपका आवेदन पत्र अपूर्ण है।

6. आपने प्रतिदिन जल उपभोग व उत्प्रवाह निस्तारण की मापी गयी मात्रा प्रेषित नहीं की है। उत्प्रवाह के

(267)

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7. आपने विभिन्न श्रोतों से होने वाले प्रदूषित उत्प्रवाह उनमें स्थापित शुद्धीकरण व्यवस्था तथा अन्तिम निस्तारण विन्दु की धारा प्रवाह चित्र (फ्लोशीट) नहीं भेजा है।

8. आप सहमति शुल्क की देयता सुनिश्चित करने हेतु न तो उद्योग की आडिट की हुई बैलेन्सशीट प्रेषित की है और न ही चार्टर्ड एकाउन्टेन्ट प्रमाण-पत्र प्रेषित किया है जिसमें उद्योग का पूर्ण वित्तियोजन (अचल पूंजी+वर्तमान पूंजी-वर्तमान जिम्मेदारी) वर्ष 199 - तक का दिया हो।

9. आप द्वारा जल अधिनियम के प्राविधानों का उल्लघन करते हुए लगातार उत्प्रवाह निस्तारित किया जा रहा है इसलिए अगर जल अधिनियम के प्राविधानों का लगातार उल्लंघन किया गया तो बाध्य होकर जल अधिनियम के अन्तर्गत बिना कोई अन्य नोटिस दिये हुए विधिक कार्यवाही आपकी जिम्मेदारी एवं खर्चे पर प्रारम्भ की जायेगी।

10. आपको उत्प्रवाह शुद्धीकरण संयत्र की योजना (डिजाइन तथा विस्तृत विवरण) उत्प्रवाह शुद्धीकरण संयत्र के निर्माण तथा स्थापना के समयबद्ध कार्यक्रम के साथ प्रेषित करने के निर्देश दिये जाते है। जिससे कि आपके यहां से निस्तारित उत्प्रवाह बोर्ड द्वारा निर्धारित मानकों के अनुरूप रह सके। आपको पूर्ण शुद्धीकरण संयत्र दिनांक.....तक स्थापित कर लेने तथा प्रगति आख्या प्रत्येक माह प्रेषित करने के निर्देश भी दिये जाते है। अगर आपने उपरोक्त निर्देशों का पालन नहीं किया तो बोर्ड को जल अधिनियम 1974 तथा पर्यावरण संरक्षण अधिनियम 1986 के अन्तर्गत कार्यवाही करने के लिये बाध्य होना पड़ेगा।

११- तृतीय स्टोरेज लैगून का निर्माण अविलम्ब प्रारम्भ करें, तथा प्रगति से प्रत्येक १५ दिन में अवगत कराये।

१२- बढ़ी हुई क्षमता पर उत्पादन तब तक न किया जाये जब तक कि तृतीय स्टोरेज लैगून १.२१ लाख घी. का स्थापित न कर लिया जाये।

उपरोक्त परिस्थितियों में आपको जनहित में प्रदूषित उत्प्रवाह के निस्तारण हेतु सहमति प्रदान नहीं की जा सकती है। अतः आपकी सहमति अस्वीकार की जाती है।

आपको यह भी निर्देश दिए जाते है कि आप जल अधिनियम के प्राविधानों का अनुपालन करें तथा यह सुनिश्चित करें कि किसी सरिता या कुए का जल परोक्ष या अपरोक्ष रूप से प्रदूषित न हो।

संलग्नक: उपरोक्तानुसार

भवदीय

(डा० सी०पी०) भट्ट
सदस्य सचिव

पृ० सं०..... दिनांक.....

प्रतिलिपि क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड.....स्थानी.....को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

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ANNEXURE-10

IGL intimation letter of third lagoon to UPPCB dated 10.09.2001

ANNEXURE-16 1050

INDIA GLYCOLS LIMITED
A-1, INDUSTRIAL AREA, PATEL ROAD, KASHIPUR-244713, DISTT. U.S. NAGAR (U.P.) GRAM: IGLYCOLS
PHONE: (05947) 257328 (HUNT NO.) 255111-14 FAX: (05947) 257326

IGL/ SKG/ 2001
Dated 10th September 2001/651

To

The Member Secretary
U. P. Pollution Control Board
"PICUP Building, 3rd Floor, B- Block
Vibhuti Khand, Gomati Nagar,
Lucknow

Sub: Construction of third Storage Lagoon

Dear Sir,

This has reference to the above mentioned subject, we would like to inform you that construction of third storage lagoon having connection with the storage lagoon at Dbhora has been completed.

We assure that now onwards the treated distillery effluent will be stored in storage lagoons during non-monsoon seasons and the same will be discharged to Kosi river during monsoon season only as per consent conditions.

For India Glycols Ltd.

S.K. Gupta
Jt. General Manager
(Distillery and Biogas)

CC: Regional Officer, U. P. Pollution Control Board, Avas Vikas, near Telephone Exchange, Bhotia Parao, Haldwani, Distt. Nainital (U.P.)

2-12, KHALA INDUSTRIAL AREA, PHASE-III, NEW DELHI-110020 TEL. NOS. 6845727, 6816180, 6815721, 6815215, FAX NOS. 011-6815215, 6815703 TELEX: 031-75810 IGL IN E-MAIL: indglco@del2.vsnl.net.in

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ANNEXURE-11

IGL intimation letter of third lagoon to UPPCB dated 22.10.2001

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ANNEXURE-II

O/C

INDIA GLYCOLS LIMITED

A-1, INDUSTRIAL AREA, BAZPUR ROAD, KASHIPUR-244713, DISTT. U. S. NAGAR (UTTARANCHAL) CABLE : GLYCOLS
PHONE : (05947) 75320 (HUNTING), 75311-314, FAX : 05947-75315

IGL/SKG/2001
Dated 22nd October 2001

To,
The Regional Officer
U.P. Pollution Control Board
Adarsh Nagar, Kaladhungi Road
HALDWANI 263 139

Sub: Discharge of treated effluent in Kosi River

Dear Sir,

This has reference to your letter No. 603/I-6/123/3001 dated 8/10/01 regarding the above stated subject. Please note that we have stopped the discharge of our treated effluent in to Kosi River w.e.f. 1st October 2001 and started its storage in our effluent storage lagoon.

We assure you that the treated effluent will be stored in the storage lagoons during non-monsoon season and the same will be discharged to Kosi River during monsoon season only.

This is for your information please.

Thanking you,

Yours Faithfully

For INDIA GLYCOLS LTD.

S. K. Gupta
Jt. General Manager
(Distillery and Biogas)

cc: Member Secretary, U.P. Pollution Control Board, "PICUP" Building, 3rd floor, B-Block, Vibhuti Khand, Gomati Nagar, Lucknow

C-124, OKHLA INDUSTRIAL AREA, PHASE-I, NEW DELHI-110 020, Tel. Nos. : 6815772, 6815185, 6815215 & 6815731
FAX NO. : (011) 6810390, (011) 6819410, E-MAIL : iglho@vsnl.com

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ANNEXURE-12

IGL letter dated 03.01.2017 along with compliance letter dated 19.09.2016.

ANNEXURE-12

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INDIA GLYCOLS LIMITED

Works & Registered Office : A-1, Industrial Area, Bazpur Road, Kashipur - 244713 Distt. Udham Singh Nagar (Uttarakhand)
Tel. No.: +91 5947 269000 / 269500 / 275320, +91 9411108202, Fax No.: +91 5947 275315, 269535
Website : www.indiaglycols.com

Ref: IGL/DIST/ZLD/2017/ January 3, 2017

To

The Member Secretary
Uttarakhand Environment Protection & Pollution Control Board
29/20, Nemi Road, Dalanwala,
Dehradun-248001

Reference: CPCB Letter No. F.No. B-410/CPI-III/DIST/NGRBA/2K14-2K15-20729 Dated December 22, 2016.

Sir,

We have gone through above mentioned letter posted at CPCB site indicating the non-compliance as per the action plan submitted for ZLD. We would like to draw your kind attention on the subject matter that M/s India Glycols Limited is complying the conditions through MEE and Incineration for 240 KLPD distillery capacity and also mentioned in various compliances submitted to CPCB & UEPPCB. We are the pioneer in the installation of MEE & Incineration technology and operation of evaporator started in 2007.

In the month of September, 2016 vide our letter No. UEPPCB/Direction/Compliance/ZLD/2016/562 dated September 19, 2016 we have clearly mentioned that the operation of distillery will be restricted to 240 KLPD as per the MEE & Incineration facility and beyond this the distillery will be operated only after installation and commissioning of MEE before bio-composting.

Presently, distillery is being operated well below 240 KLPD, in support excise verified data are attached from April 2015 to December, 2016. We once again assure you that we will not operate our distillery above 240 KLPD. The operation above 240 KLPD will be done only after making the proper arrangement of MEE by modification in the existing MEE as we have 7 Calendrias, 5 working & 2 standby (the combination of 7 Calendrias makes MEE to take care of spent wash equivalent to 300 to 310 KLPD). The operation above 240 KLPD will be continued after taking due permission from UEPPCB.

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CORPORATE OFFICE : 3A, Shakespeare Sarani, Kolkata - 700071, Phone : +91 33 22823586 Fax : +91 33 22823585
HEAD OFFICE : Plot No. 2-B, Sector-126, NOIDA - 201304, Distt. Gautam Budh Nagar, Uttar Pradesh, Tel : +91 120 3090100, 3090200
Fax : +91 120 3090111, 3090211, E-mail : iglho@indiaglycols.com
CIN : L24111UR1983PLC009097

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INDIA GLYCOLS LIMITED

SYSTEM CERTIFICATION DNV GL ISO 9001 ISO 14001; OHSAS 18001; ISO 22000; FSSC 22000; SA 8000; ISO 50001

Works & Registered Office : A-1, Industrial Area, Bazpur Road, Kashipur - 244713 Distt. Udham Singh Nagar (Uttarakhand)
Tel. No.: +91 5947 269000 / 269500 / 275320, +91 9411108202, Fax No.: +91 5947 275315, 269535
Website : www.indiaglycols.com

We once again assure you that the distillery capacity shall be kept at 240 KLPD maximum as per the guide lines of ZLD with MEE & Incineration.

In view of the above we emphasize that the ZLD guide lines through MEE & Incineration are complied and request your goodself to kindly grant us you consent to operate on the same.

Sincerely yours,

For India Glycols Limited

(Dr. Ashutosh Gautam)
General Manager (Environment & QC)

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CORPORATE OFFICE : 3A, Shakespeare Sarani, Kolkata - 700071, Phone : +91 33 22823586 Fax : +91 33 22823585
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Fax : +91 120 3090111, 3090211, E-mail : iglho@indiaglycols.com
CIN : L24111UR1983PLC009097

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INDIA GLYCOLS LIMITED

ISO 9001
ISO 14001
OHSAS 18001
ISO 22000
FSSC 22000
SA 8000
ISO 50001

Works & Registered Office : A-1, Industrial Area, Bazpur Road, Kashipur – 244713, Distt. Udham Singh Nagar (Uttarakhand)
Phone : +91 5947 269000 / 269500 / 275320, +91 9411108202, Fax : +91 5947 275315, 269535
Website: www.indiaglycols.com

Ref: UEPPCB/Direction/Compliance/ZLD/2016/ 562

September 19, 2016

To,

Regional Officer,
Uttarakhand Environment Protection & Pollution Control Board
Chamunda Complex, Ramnagar Road,
KASHIPUR (U.S. NAGAR)
PIN-244713

Subject: Compliance Status of Directions issued to achieve ZLD by M/s India Glycols Limited.

Sir,

This is in reference to above mentioned subject we had already submitted point-wise compliance of the directions given by the honorable board vide letter No. UEPPCB/ Direction/ Compliance/ZLD/2016/335, dated 05.04.2016.

We are once again sending point-wise compliance of the directions as **Annexure-I.**

We are complying with all the directions issued by UEPPCB.

Hope that the above clarification would meet your requirement.

With best regards,

Sincerely yours,
for **M/s India Glycols Limited**

(Dr. Ashutosh Gautam)
General Manager (Environment & QC)

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CORPORATE OFFICE : 3A, Shakespeare Sarani, Kolkata - 700071, Phone : +91 33 22823586 Fax : +91 33 22823585
HEAD OFFICE : Plot No. 2-B, Sector- 126, NOIDA- 201304, Distt. Gautam Budh Nagar, Uttar Pradesh,Tel : +91 120 3090100, 3090200
Fax : +91 120 3090111, 3090211, E-mail : iglho@indiaglycols.com
CIN : L24111UP[illegible]PLC[illegible]

FORMAT

Annexure-I

Compliance Status of Directions issued to achieve ZLD by M/s India Glycols Limited

S.No.	Direction	Compliance Status
01.	Installation of RO + MEE *or* only MEE to reduce the volume of spent wash to 40% with solid concentration of 30% by 31.12.2015. *(applicable for those who opt for bio-composting)*	Order for MEE for biomethanated effluent to reduce the volume for bio-composting has already been placed. As soon as we receive the equipment will install the same. Capacity of our evaporator and incineration boiler is equivalent to 240 KLD distillery load. At present distillery is being operated well below 240 KLD and in future will also be operated as per our evaporator and incineration capacity.
	OR	
	Installation of MEE & incineration boiler for disposal of spent wash by 31.03.2016. *(applicable for those who opt for incineration system)*	Presently, we are following below mentioned routes for treatment of Spent wash & achieving zero liquid discharge. (i) Evaporation (MEE) and incineration boiler(equivalent to 240 KLPD distillery capacity) (ii) Biomethanation, Membrane filtration (RO) followed by bio composting equivalent to 98 KLPD
	OR	
	Installing advance process technologies (continuous fermentation, multi pressure distillation, integrated evaporation etc.) for reduction of spent wash generation to 6-8 KL/KL of alcohol produced by 31.03.2016, followed by installation of MEE & incineration boiler by 30.09.2016. *(applicable for those who opt for conversion to advance process, and then evaporation concentration & incineration system)*	Recycling of Spent wash as a dilution source in Fermenters is being practiced which leads to reduction of water consumption eventually and spentwash generation. Presently we are achieving spentwash generation in the tune of 7.5 – 8.0 m3/ KL of alcohol.
02.	Reutilization of the RO permeate and / MEE condensate in the process / utility (if required after treatment) by 31.03.2016.	We are utilizing in fermenters as molasses dilution water and cooling towers as make up water
03.	Treatment of the other effluent such as spent lees, plant washings, leakages, bottle washing, boiler blow down etc. in a separate ETP of mix with the feed for RO/MEE and reuse in the process/utilities by 31.03.2016.	Spent lees is being recycled in the fermenters in place of raw water for molasses dilution

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04.	Installation of flow meters at raw water consumption, RO feed, RO permeate, RO reject, MEE feed, MEE concentrate, MEE condensate, water recycling point, concentrate utilized in the incineration point.	Flow meters installed at all the locations
05.	Installation of web camera at bio-compost yard/ incineration system, spent wash storage lagoon and share the images with CPCB & SPCB server.	We have installed web camera at Evaporator, SLOP Boiler and Bio-composting area, link has already been sent to SPCB/ CPCB
06.	Reducing the capacity of lagoon to----- KL i.e. 7 days equivalent of MEE concentrate by 31.03.2016. *(applicable if incineration facility is/ will be available)* *OR* Reducing the capacity of lagoon to----- KL i.e. 30 days equivalent of Raw Spent Wash by 31.03.2016. *(applicable if bio-composting facility is/ will be available)*	One lagoon is under cleaning and Appropriate marking will be done in two other lagoons as per the requirements of Bio-composting (30 days) and incineration (07 days)
07	Packing the bio-compost in properly sealed bag, bearing the name of distillery and composition of bio-compost. Further, no use of open tractor/ trolleys for the selling bio-compost (or even giving free of cost)	Bio-compost is being packed in sealed HDPE bags bearing the name of Distillery. No bio-compost is sold without packing.
08	Providing covered shed for bio-composting area by 31.03.2016.	Bio-composting will be done only during non-rainy season. Therefore, requesting to exempt from the covered shade. Presently it is being carried out from the stored effluent as average distillery production is well below 240.00 KLPD. The covered shed will be made, if composting will be done during rainy season.
09.	Obtaining valid registration / certification for the production and quality of bio-enriched organic manure (bio-compost) as per Gazette Notification S.O. 2776(E) dated 10.10.2015 under the Fertilizer (control) Fourth Amendment order, 2015 issued by Ministry of Agriculture and Farmers Welfare (Deptt. of Agriculture, Cooperation and Farmers Welfare)from the Ministry of Agriculture / concerned agency by 15.07.2016.	Applied for registration. Copy of the same is enclosed as Annexure-

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INDIA GLYCOLS LIMITED

Works & Registered Office : A-1, Industrial Area, Bazpur Road, Kashipur – 244713, Distt. Udham Singh Nagar (Uttara khand)
Phone : +91 5947 269000 / 269500 / 275320, +91 9411108202, Fax : +91 5947 275315, 269535
Website: www.indiaglycols.com

Reference: IGL / OM/2016/334

Date: 20.05.2016

To,

The Registering Authority,
Directorate of Agriculture (Uttarakhand)
Krishi Bhawan, Dehradun – 248007
(Uttarakhand)

Subject: Certificate of Manufacture regarding Organic Manure by M/s India Glycols Ltd, A – 1, Industrial Area, Bazpur Road, Kashipur – 244713, District – Udham Singh Nagar, Uttarakhand.

Dear Sir,

Please find enclosed herewith Form D (in duplicate) dully filled along with relevant documants for the issue of **Certificate of Manufacture** regarding Organic Manure.

Therefore, you are requested please issue the Certificate of manufacture regarding Organic Manure at earliest.

Thanking you
Yours faithfully
For India Glycols Ltd.

Dr Ashutosh Gautam
General Manager (Environment & Quality Control)

Encl: As above

पत्र प्रेषण कक्ष
कृषि निदेशालय, उत्तराखण्ड
देहरादून
26/5/16

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CORPORATE OFFICE : 3A, Shakespeare Sarani, Kolkata - 700071, Phone : +91 33 22823586 Fax : +91 33 22823585
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Fax : +91 120 3090111, 3090211 E-mail : igho@indiaglycols.com

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INDIA GLYCOLS LTD KASHIPUR

DETAILS OF ALCOHOL PRODUCTION FROM APRIL 15 TO SEPTEMBER 15

S.NO.	MONTH	PRODUCTION (KBL)
1.0	April 15	6207.6900
2.0	May 15	5910.0436
3.0	June 15	6852.0013
4.0	July 15	8518.8507
5.0	August 15	7735.8065
6.0	September 15	6247.3396

Prepared By

Checked By
(K.P. Upadhyay)
Jt. Manager (WH)
INDIA GLYCOLS LTD.
KASHIPUR (U.S. Nagar)

Manager (Dist.)
Sunit Kapila
Sr. Manager (Distillery)
INDIA GLYCOLS LTD.
KASHIPUR (U.S. NAGAR)

Officer In-charge Excise
प्रभारी आबकारी अधिकारी
इन्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

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INDIA GLYCOLS LTD KASHIPUR

DETAILS OF ALCOHOL PRODUCTION FROM April-2015 To December-2016

S.NO.	MONTH	PRODUCTION (KBL)
1	Apr-2015	6207.6900
2	May-2015	5910.0436
3	June-2015	6852.0013
4	July-2015	8518.8507
5	Aug-2015	7735.8065
6	Sep-2015	6247.3396
7	Oct-2015	7427.5869
8	Nov-2015	7657.0432
9	Dec-2015	7584.2112
10	Jan-2016	4643.4107
11	Feb-2016	4445.4243
12	Mar-2016	4425.2001
13	Apr-2016	5452.3448
14	May-2016	6569.9728
15	June-2016	5954.3087
16	July-2016	5987.4421
17	Aug-2016	5192.8629
18	Sep-2016	4277.3718
19	Oct-2016	5084.1911
20	Nov-2016	5115.8762
21	Dec-2016	5014.3954

Prepared By

Checked By
(K.P. Upadhyay)
Manager (W.H.)
INDIA GLYCOLS LTD.
KASHIPUR (U.S. Nagar)

Sr. Manager (Dist.)
Sunit Kapila
Sr. Manager (Distillery)
INDIA GLYCOLS LTD.
KASHIPUR (U.S. NAGAR)

Officer In-charge Excise
प्रभारी आबकारी अधिकारी
इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

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INDIA GLYCOLS LTD KASHIPUR

DETAILS OF ALCOHOL PRODUCTION FROM APRIL 15 TO SEPTEMBER 15

S.NO.	MONTH	PRODUCTION (KBL)
1.0	April 15	6207.6900
2.0	May 15	5910.0436
3.0	June 15	6852.0013
4.0	July 15	8518.8507
5.0	August 15	7735.8065
6.0	September 15	6247.3396

Prepared By

Checked By
(K.P. Upadhyay)
Jt. Manager (W.H.)
INDIA GLYCOLS LTD.
KASHIPUR (U.S. Nagar)

Manager (Dist.)
Sumit Kapila
Sr. Manager (Distillery)
INDIA GLYCOLS LTD.
KASHIPUR (U.S. NAGAR)

Officer In-charge Excise
प्रभारी आबकारी अधिकारी
इन्डिया गलाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

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INDIA GLYCOLS LTD KASHIPUR

DETAILS OF ALCOHOL PRODUCTION FROM OCTOBER 15 TO MARCH 16

S.NO.	MONTH	PRODUCTION (KBL)
1.0	October 15	7427.5869
2.0	November 15	7657.0432
3.0	December 15	7584.2112
4.0	January 16	4643.4107
5.0	February 16	4445.4243
6.0	March 16	4425.2001

Prepared By

Checked By
(K.P. Upadhyay)
Manager (W.H.)
INDIA GLYCOLS LTD.
KASHIPUR (U.S. Nagar)

Sr. Manager (Dist.)
Sunit Kapila
Sr. Manager (Distillery)
INDIA GLYCOLS LTD.
KASHIPUR (U.S. NAGAR)

Officer In-charge Excise
प्रभारी आबकारी अधिकारी
इन्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

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INDIA GLYCOLS LTD KASHIPUR

DETAILS OF ALCOHOL PRODUCTION FROM APRIL 16 TO SEPTEMBER 16

S.NO.	MONTH	PRODUCTION (KBL)
1.0	April 16	5452.3448
2.0	May 16	6569.9728
3.0	June 16	5954.3087
4.0	July 16	5987.4421
5.0	August 16	5192.8629
6.0	September 16	4277.3718

Prepared By

Checked By
(K.P. Upadhyay)
Manager (W.H.)
INDIA GLYCOLS LTD.
KASHIPUR (U.S. NAGAR)

Sr Manager (Dist.)
Sunit Kapila
Sr. Manager (Distillery)
INDIA GLYCOLS LTD.
KASHIPUR (U.S. NAGAR)

Officer In-charge (Excise)
प्रभारी आबकारी अधिकारी
इण्डिया ग्लाइकोल्स लिमिटेड
काशीपुर (ऊधम सिंह नगर)

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INDIA GLYCOLS LTD KASHIPUR

DETAILS OF ALCOHOL PRODUCTION FROM OCT. 16 TO DEC. 16(up to 15.12.2016)

S.NO.	MONTH	PRODUCTION (KBL)
1.0	Oct 16	5084.1911
2.0	Nov 16	5115.8762
3.0	Dec 16(up to 15.12.2016)	2296.0238

Prepared By

Checked By

Manager (Dist.)
(K.P. Upadhyay)
Manager (W.H.)
INDIA GLYCOLS LTD.
KASHIPUR (U.S. Nagar)

Officer In-charge Excise
प्रभारी आबकारी अधिकारी
इन्डिया गलाइकोल्स लिमिटेड
काशीपुर (उधम सिंह नगर)

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ANNEXURE-13

UEPPCB permission for utilization of third lagoon for rainwater harvesting/ wetland development/ Aqua culture

1033

Annexure – 13 (9)

INDIA GLYCOLS LIMITED

A-1, Industrial Area, Bazpur Road, Kashipur – 244713, Distt. Udham Singh Nagar (Uttarakhand)
Phone : +91 5947 269000 / 269500 / 275320, +91 9411108202, Fax : +91 5947 275315, 269535
Website: www.indiaglycols.com

January 10, 2020

To

Central Pollution Control Board
Parivesh Bhavan
East Arjun Nagar
Delhi

Kind Attention: Mr. Ajeet Vidyarthi, Addl. Director

Dear Sir,

As per the advice of Mr Justice Tandon during site visit of our plant along with the joint committee on 15th November 2019, we have taken permission to utilize the 2nd part of our Lagoon at Dabhora for Rain Water harvesting/ Wetland development/ Aqua Culture from UEPPCB. The cleaning process has already been started and after cleaning it will made suitable to store the rain water before coming rainy season i.e. June -July 2020.the permission is attached as Annexure – I. We would like to assure you once again that the 1st part of the lagoon is under filling process and the filling will be completed by June 2021 as per CPCB directions.

Thanking you

Yours Faithfully
For **INDIA GLYCILS LTD.**

Dr. Ashutodh Gautam
Head - Environment

Annexure - A/A

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-32
13 JAN 2020
Central Pollution Control Board
Parivesh Bhavan, East Arjun Nagar, Delhi-32

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Annexure-13(b)

मुख्यालय
उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून–248001

पत्रांक–यूईपीपीसीबी/एच.ओ./Con-I-R-Dol-III/1610 दिनांक 03.01.2020

सेवा में,

मै0 इन्डिया ग्लाईकोल्स लि0,
ए–1, इन्डस्ट्रीयल एरिया, बाजपुर रोड़,
काशीपुर, ऊधमसिंह नगर।

विषयः– Permission for renovating and converting part-2 of old isolated Lagoons at Dabhora Site for Rain Water Storage/Aquaculture/Wetland के सम्बन्ध में।

महोदय,

उपरोक्त विषयक आपके पत्र दिनांक 18.11.2019 का संदर्भ ग्रहण करना चाहें, जिसमें आपके द्वारा दभोरा स्थित स्पेंट वॉश लगून के एक हिस्से को (भाग–2) जिसमें वर्तमान मे स्लज एकत्रित है, को Rain Water Storage/Aquaculture/Wetland में परिवर्तित करने हेतु सहमति चाही गयी है। जिसके क्रम में सदस्य सचिव महोदय के अनुमोदन के उपरान्त उद्योग को दभोरा लगून के उपरोक्त भाग–2 को खाली कर Rain Water Storage/Aquaculture/Wetland बनाने की अनुमति निम्न शर्तों के अधीन दी जाती हैः–

1. उद्योग द्वारा Sludge को निकालकर लगून के भाग–1 में भण्डारित किया जाये।
2. लगून के भाग–2 को चारों दिवारों व फर्श से पक्का करते हुये इसको Rain Water Storage/Aquaculture/Wetland के लिये प्रयोग किया जाये।
3. समय–समय पर (प्रत्येक त्रेमास में) स्थल की भू–गर्भीय जल की जाँच करायी जाये।
4. इस प्रकार के सुरक्षात्मक उपाय किये जायें, जिससे कि स्लज भण्डारण से लगून के भाग–1 में भण्डारित तरल पदार्थ का over flow न होने पाये तथा remedial measures के तौर पर कार्यवाही हेतु plan तैयार किया जाये व on site emergency plan बनाया जाये।

बोर्ड को उपरोक्त शर्तों में किसी भी प्रकार का परिवर्तन करने का अधिकार होगा।

भवदीय

(एस0एस0 पाल)
मुख्य पर्यावरण अधिकारी

प्रतिलिपिः– सदस्य सचिव महोदय को उनके अनुमोदन के क्रम में सूचनार्थ सादर प्रेषित्।

मुख्य पर्यावरण अधिकारी

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भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय
Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

File No. 25-23/CGWA/NOCAP/2018

NOTICE

Date: 01.03.2019

Sub: Grant of No Objection Certificate (NOC) for ground water withdrawal in Over-exploited, Critical and Semi-critical (OCS) Assessment Units

Pursuant to the Order of the Hon'ble National Green Tribunal (NGT) dated 03.01.2019 in O.A No. 176/2015 (Shailesh Singh Vs. Hotel Holiday Regency, Moradabad &Ors.) and other related matters, expressing concern over the unregulated withdrawal of ground water from Over-exploited, Critical and Semi-critical (OCS) Assessment Units in the country and emphasizing the need for strict regulatory regime by not permitting use of ground water except for drinking purposes where supply of drinking water is not otherwise available, NOCs for fresh ground water withdrawal shall not be granted to industries, infrastructure units and mining projects located in such areas, except for drinking, domestic uses and for green belts till further orders.

Digitally signed by
NANDAKUMARAN P
Date: 2019.03.01 11:15:36
+05'30'

(Dr. P. Nandakumaran)

Member(CGWA)

18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone : (011) 23383561 Fax : 23382051, 23386743
Website: www.cgwa.noc.gov.in
स्वच्छ सुरक्षित जल - सुन्दर खुशहाल कल
CONSERVE WATER - SAVE LIFE

CGWB, NR, Lucknow/ CGWA, New Delhi

Reply to Questionnaire regarding OA No. 324 of 2016: Shailesh Singh *Vs* State of U.P & Ors for OSC Meeting on 04.11.2020

1. ***What is the total water consumption of all the units? Provide the details industry-wise.***

   Reply: As per NOC condition, total Ground Water requirement to the tune of **2600 m3/ day or 949000 m3/ year ground water through 03 existing tube wells** has been permitted. Actual ground water abstraction by the firm of three tubewells from October 2016 to September 2019 for **3 years** has been to the tune of **2197138 m3/yr** (**i.e. 2007 m3/day and 732379 m3/ yr.)**

2. ***Total production at each unit?***

   Reply: Does not pertain to CGWA.

3. ***What is the water utilisation break from different sources i.e Surface water, Groundwater, and Reuse of treated water?***

   Reply: As per information provided in the Application form for Ground Water NOC, the Firm has shown total water requirement of 4600 cum/ day, out of which ground water requirement is 2600 cum per day and remaining 2000 cum is to be met through recycled water. No Surface Water availability has been shown.

4. ***Are they using water from nearby drains? If yes, how much and how?***

   Reply: The Firm is not using water from nearby drains.

5. ***What is the current status of rain water harvesting? Had any inspection been done for the rain water harvesting system? What is the efficiency of the rain water harvesting system? Whether it is fully functional?***

   Reply: The firm has implemented ground water recharge to the tune of **20,02,765 m3/year** through pond and RWH in factory premises. This quantum is higher than the mandatory recharge condition in the NIOC. Details have been provided in the Site Inspection Report.

6. ***Is there any agency providing water to the unit?***

   Reply: Ground water NOC by CGWA is issued only when certificate of non-availability of water is provided by the firm.

7. ***Is there any development or planning to reduce the overall water consumption in the Industry? If any, please elaborate.***

   Reply: As per new CGWA Guidelines* ((refer to the Note at the end) notified on 24.09.2020, all industries abstracting ground water in excess of 100 m3/day shall be required to undertake annual water audit report through confederation of Indian Industries (CII)/ Federation Indian Chambers of Commerce (FICCI)/ National Productivity (NPC) certified auditors and submit audit reports within three months completion of CGWA. All such industries shall make efforts to

reduce their ground water use at least 20% over the next three years through appropriate means.

8. ***Has the water meters being installed in the Industry? If yes, what is the monitoring mechanism and standardisation process being followed?***

Reply: Yes, Water meters have been installed in the industry. Site Inspection to check compliance of NOC conditions was carried out at the time of renewal of NOC. Furthermore, inspections are also being carried out as and when required or as specifically directed by Hon'ble NGT/ agencies/ authorities.

9. ***Had any EIA being conducted for the industry? If any, please provide the details.***

Reply: The Firm has submitted EIA Report as per directives of Hon'ble NGT. Industries are conducting EIA as and when directed by agencies/ authorities. As per New Guidelines of CGWA notified on 24.09.2020, all industries located in OCS blocks has to submit EIA reports prepared by accredited firm/ Individuals*(refer to the Note at the end).

10. ***What is the future plan of industry to work as per the NGT orders? Has any planning and progress being done to run industry as per the standards laid down by different applicable statutes and also the directions given by Hon'ble NGT?***

Reply: CGWA has notified detailed guidelines in this regard on 24.09.20920* (refer to the Note at the end).

11. ***Please also attach the photographs wherever it is helpful with the compliance report?***

Reply: Selected photographs are attached from real locations as per inspection reports.

Note: In respect of Point Nos. 7, 9 &10, it may be noted that since the State GW Management & Regulation Authority has now taken over the regulation in Uttar Pradesh State, the conditions will be governed by UP State GW Act & Rules.

PHOTOGRAPHS TAKEN DURING INSPECTION AT RADICO KHAITAN LIMITED, RAMPUR

Radico Khaitan limited, Rampur, U.P.- Borewell No.1



Radico Khaitan limited, Rampur, U.P.- Borewell No.2



Radico Khaitan limited, Rampur, U.P.- Borewell No.3



3 no of Piezometers Installed in Factory Premises fitted with AWLR/DWLR in Outside of Factory Premises in Deenpur, Hariyal and Ballu Ki Madhiya villages near adopted village Ponds







2 no of Piezometers Installed in Factory Premises fitted with AWLR/DWLR in factory Premises at Hitachi Land and Ajeetpur Land Bio





**RAIN WATER HARVESTING STRUCTURES – HARYAL WITH THREE BORES -
RADICO KHAITAN LTD, RAMPUR, U.P.**













ADOPTED PONDS FOR GROUND WATER RECHARGE THROUGH RECHARGE SHAFTS











Annexure-4

क्षेत्रीय कार्यालय
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
1–ए/आई.एन.एस.–1, आवास विकास कालोनी, बौद्ध विहार,
दिल्ली रोड, मुरादाबाद

पत्र संख्याः 886/R-34/MRB दिनांकः 03/7/20

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–7),
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ ।

विषय– मैसर्स रेडिको खेतान लि0, रामपुर के बायो कम्पोस्टिंग यार्ड में स्थापित रेन वाटर हार्वेस्टिंग व्यवस्था की आख्या के सम्बन्ध में ।

महोदय,

कृपया उपरोक्त विषयक दूरभाष पर आप द्वारा दिये गये निर्देशों के अनुक्रम में मैसर्स रेडिको खेतान लि0, रामपुर के बायो कम्पोस्टिंग यार्ड में स्थापित रेन वाटर हार्वेस्टिंग व्यवस्था का निरीक्षण इस कार्यालय द्वारा दिनांक 17.06.2020 को किया गया । निरीक्षण आख्या संलग्न कर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है ।

संलग्नकः–यथोपरि ।

भवदीय

(अजय शर्मा)
मुख्य पर्यावरण अधिकारी/क्षेत्रीय अधिकारी

GEN.CORR-JNT.

मैसर्स रेडिको खेतान लि0, रामपुर के बायो कम्पोस्टिंग यार्ड में स्थापित रेन वाटर हार्वेस्टिंग व्यवस्था की आख्या :–

कृपया उपरोक्त विषयक बोर्ड मुख्यालय से प्राप्त निर्देशों के अनुक्रम में मैसर्स रेडिको खेतान लि0, रामपुर के बायो कम्पोस्टिंग यार्ड में स्थापित रेन वाटर हार्वेस्टिंग व्यवस्था का निरीक्षण अधोहस्ताक्षरियों द्वारा दिनांक 17.06.2020 को श्री अमृतराज तोमर सीनियर मैनेजर, इन्वायरमेन्ट की उपस्थिति में किया गया । आख्या निम्नवत् है –

1. इकाई के अजीतपुर स्थित बायो कम्पोस्टिंग यार्ड में कुल 04 नग रेन वाटर हार्वेटिंग पिट तथा हितैची लैण्ड स्थित बायो कम्पोस्टिंग यार्ड में कुल 06 नग रेन वाटर हार्वेटिंग पिट स्थापित हैं । पिट के टॉप की ऊँचाई भूतल से लगभग 2.0 फीट पायी गयी एवं कम्पोस्टिंग यार्ड के कवर्ड शेड से पाइप लाइन के माध्यम से सम्बद्ध पाये गये । इस प्रकार किसी भी प्रकार के उत्प्रवाह के रेन वाटर हार्वेस्टिंग पिट में प्रवेश करने की सम्भावना नगण्य है ।
2. उद्योग में बायो कम्पोस्टिंग व्यवस्था हिटैची एवं अजीतपुर लैण्ड में स्थित है । हिटैची लैण्ड में स्थित बायो कम्पोस्ट यार्ड में कुल अनकवर्ड एरिया लगभग 22.0 एकड़ एवं कवर्ड एरिया लगभग 11.0 एकड़ है । अजीतपुर लैण्ड स्थित बायो कम्पोस्ट व्यवस्था के अन्तर्गत कुल अनकवर्ड एरिया लगभग 9.0 एकड़ व कवर्ड एरिया 14.0 एकड़ है । इस प्रकार उद्योग में बायो कम्पोस्टिंग व्यवस्था के अन्तर्गत हिटैची एवं अजीतपुर लैण्ड को मिलाकर कुल कवर्ड एरिया लगभग 25.0 एकड़ एवं अनकवर्ड एरिया लगभग 31.0 एकड़ उपलब्ध है । उद्योग में पूर्व में बायो कम्पोस्ट यार्ड का कवर्ड एरिया लगभग 14.0 एकड़ (अजीतपुर में 8.0 एकड़ व हितैची लैण्ड में 6.0 एकड़) था । इस प्रकार विस्तारीकरण के उपरान्त वर्तमान में कुल कवर्ड क्षेत्रफल 25.0 एकड (अजीतपुर में 14.0 एकड़ व हितैची लैण्ड में 11.0 एकड़) है। उद्योग में कवर्ड/अनकवर्ड बायो कम्पोस्टिंग का कुल एरिया लगभग 56.0 एकड़ उपलब्ध है ।
3. निरीक्षण के समय हिटैची लैण्ड में स्थित लैगून क्षमता 3500 मी0^3 के विरूद्ध लगभग 600 मी0^3 तथा अजीतपुर लैण्ड में स्थित लैगून क्षमता 21500 मी0^3 में के विरूद्ध लगभग 14050 मी0^3 BMSW MEE सान्द्रितवाश भण्डारित पाया गया । निरीक्षण के समय बायो कम्पोस्टिंग का कार्य होता हुआ पाया गया ।

आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है ।

29.06.2020 29.6.20

(जे0एन0 तिवारी) (एस0एस0 सिंह)
अवर अभियन्ता सहा0पर्या0अभि0

मुख्य पर्यावरण अधिकारी/क्षत्रीय अधिकारी महोदय

29.6.2020

GEN.CORR-JNT.

दूरभाष सं0: 0591–2972012

क्षेत्रीय कार्यालय
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
1–ए/आई.एन.एस.–1, आवास विकास कालोनी, बौद्ध विहार,
दिल्ली रोड, मुरादाबाद

पत्र संख्या 925/U-9/2019 दिनांक 15/7/20

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–7),
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय– मैसर्स उषा स्टील प्रोसेस (वरूण स्टील), प्लाट नं0 डी–22, 23, 29, औद्योगिक क्षेत्र, अजीतपुर, को जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33–ए की सपठित धारा 27(2) एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 31–ए की सपठित धारा 21(4) के अंतर्गत निर्गत कारण बताओ नोटिस निक्षेप किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक एच–39060/सी–7/जल–816/का0ब0नो0/2019 दिनांक 19.07.2019 एवं दिनांक एच–39061/सी–7/वायु–851/का0ब0नो0/2019 दिनांक 19.07.2019 का सन्दर्भ ग्रहण करने का कष्ट करें जिसके माध्यम से उक्त उद्योग के विरूद्ध जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33–ए की सपठित धारा 27 (2) एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 31–ए की सपठित धारा 21(4) के अंतर्गत कारण बताओ नोटिस जारी किया गया है। तत्क्रम में उद्योग की अद्यतन निरीक्षण आख्या कारण बताओ नोटिस निक्षेप किये जाने की संस्तुति सहित संलग्न कर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

भवदीय

संलग्नक– उपरोक्तानुसार।

(विकास मिश्र)
क्षेत्रीय अधिकारी

INSPECTION-INT

मैसर्स उषा स्टील प्रोसेस (वरूण स्टील), प्लाट नं0 डी–22, 23, 29, औद्योगिक क्षेत्र, अजीतपुर, रामपुर की निरीक्षण आख्या –

उपरोक्त विषयक उद्योग का निरीक्षण अधोहस्ताक्षरकर्ता द्वारा दिनांक 06.07.2020 को किया गया। निरीक्षण के समय उद्योग प्रतिनिधि के रूप में श्री प्रकाश चन्द्र गुप्ता उपस्थित थे। आख्या निम्नवत् है –

1. कार्यालय अभिलेखानुसार उक्त उद्योग मैसर्स उषा स्टील प्रोसेस, प्लाट नं0 डी–22, 23, 29, औद्योगिक क्षेत्र, अजीतपुर, रामपुर पर वर्ष 2012 से स्थापित व संचालित है।
2. उक्त उद्योग लाल श्रेणी (लघु श्रेणी) के अंतर्गत आच्छादित है।
3. उद्योग में मैटल सरफेस ट्रीटमेंट का कार्य जॉब वर्क पर किया जाता है एवं प्रतिदिन लगभग 1000 नग एम.एस. शीट्स/रिम पर पिकलिंग का कार्य किया जाता है।
4. निरीक्षण के समय उद्योग परिसर में जिंक इलेक्ट्रोप्लेटिंग प्रकिया से सम्बन्धित संयंत्र एवं पिकलिंग हेतु संयंत्र स्थापित पाये गये। निरीक्षण के समय उद्योग में मात्र पिकलिंग का कार्य होता पाया गया। इलेक्ट्रोप्लेटिंग का कार्य बन्द पाया गया।
5. उद्योग में पिकलिंग प्रकिया से जनित प्रदूषित उत्प्रवाह के शुद्धिकरण हेतु पूर्व से स्थापित ई.टी.पी. (इक्वेलाइजेशन टैंक, क्लेरीफायर–कम–ट्रीटमेंट टैंक, क्लीयर वाटर टैंक, स्लज होल्डिंग टैंक, फिल्टर प्रेस, मल्टीग्रेड फिल्टर व एक्टीवेटेड कार्बन फिल्टर) में सुदृढ़ीकरण का कार्य किया गया है। ई.टी.पी. के एक्टिवेटेड कार्बन फिल्टर एवं प्रेशर सैण्ड फिल्टर का मेन्टेनेन्स किया गया है एवं अतिरिक्त आर.ओ. प्लान्ट व इलैक्ट्रिक इवैपोरेटर स्थापित किये गये हैं तथा ई.टी.पी. के इनलेट व आउटलेट पर फ्लोमीटर एवं पृथक एनर्जी मीटर स्थापित किये गये हैं। शुद्धीकृत उत्प्रवाह का यथासम्भव प्रकिया में पुनः प्रयोग किया जाता है तथा अवशेष उत्प्रवाह को इवैपोरेटर के माध्यम से वाष्पीकृत कर दिया जाता है। औद्योगिक उत्प्रवाह का निस्तारण किसी भी प्रकार से किसी नाले/नदी में नहीं किया जाता है।
6. निरीक्षण के समय उद्योग में अल्प मात्रा में उत्पादन कार्य होने के फलस्वरूप उत्प्रवाह जनित न होने के कारण नमूना एकत्र नहीं किया जा सका।
7. पूर्व में दिनांक 22.10.2019 को निस्तारित हो रहे उत्प्रवाह के नमूने का एकत्रण कर प्रयोगशाला में विश्लेषण कराया गया। विश्लेषण आख्या संलग्न है। विश्लेषण आख्यानुसार उत्प्रवाह के प्रचालक मानकों के अनुरूप पाये गये।
8. उद्योग परिसर में 20 के.वी.ए. का एक डी.जी.सैट स्थापित पाया गया। डी.जी. सैट पर ध्वनिरोधी व्यवस्था स्थापित पायी गयी किन्तु डी.जी. सैट से सम्बद्ध एक्जास्ट की ऊंचाई बोर्ड मानकों के अनुरूप स्थापित पायी गयी।
9. उद्योग में प्रकिया से जनित फ्यूम्स की रोकथाम हेतु पिकलिंग संयंत्र में एल्क्लाइंन वेट स्कवर स्थापित किये गये हैं, जिनसे सम्बद्ध चिमनियों की ऊंचाई भूतल से लगभग 30 मीटर है। निरीक्षण के समय वेट स्कवर सुचारू रूप से संचालित पाये गये तथा जनित होने वाली फ्यूम्स उपचारित होती हुई पाई गयी।
10. उद्योग द्वारा बोर्ड से हैजार्ड्स वेस्ट प्राधिकार प्राप्त किया गया है जिसकी वैधता दिनांक 05.04.2025 है।
11. बोर्ड मुख्यालय द्वारा उद्योग के विरूद्ध 2.5 लाख रूपये का पर्यावरणीय क्षतिपूर्ति हेतु अर्थदण्ड अधिरोपित किया गया था जिसे उद्योग द्वारा बोर्ड के खाते में जमा करा दिया गया है।
12. बोर्ड मुख्यालय के पत्रांक एच–39060/सी–7/जल–816/का0ब0नो0/2019 दिनांक 19.07.2019 तथा एच–39061/सी–7/वायु–851/का0ब0नो0/2019 दिनांक 19.07.2019 के माध्यम से उद्योग के विरूद्ध कमशः जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33–ए की सपठित धारा 27 (2) एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 31–ए की सपठित धारा 21(4) के अन्तर्गत कारण बताओ नोटिस जारी किया गया है।

अतः उपरोक्त तथ्यों के दृष्टिगत उद्योग के विरूद्ध जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33–ए की सपठित धारा 27 (2) एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 की धारा 31–ए की सपठित धारा 21(4) के अंतर्गत निर्गत कारण बताओ नोटिस निक्षेप किये जाने की संस्तुति सहित आख्या बोर्ड मुख्यालय प्रेषित किये जाने हेतु आपके अवलोकनार्थ व अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत है।

13/7/20

(जे.एन. तिवारी)
अवर अभियन्ता

सहा0पर्या0अभि0/क्षेत्रीय अधिकारी महोदय

13.7.20

INSPECTION-JNT

8772/2
04.12.19

क्षेत्रीय कार्यालय
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
1–ए/आई.एन.एस.–1, आवास विकास कालोनी, बौद्ध विहार,
दिल्ली रोड, मुरादाबाद

पत्रांक–3043/यू–9/रामपुर,

दिनांकः 13.11.2019

डाक प्राप्ति रसीद
प्राप्ति दिनांक 27-11-19
प्राप्तकर्ता के हस्ताक्षर
उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–7),
उ.प्र. प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषयः मैसर्स ऊषा स्टील प्रोसेस, डी–22, 23, 29 इण्डस्ट्रियल एरिया, अजीतपुर, रामपुर के सम्बन्ध में।

महोदय,

उपरोक्त विषयक उद्योग मैसर्स ऊषा स्टील प्रोसेस, डी.–22, 23, 29 इण्डस्ट्रियल एरिया, अजीतपुर, रामपुर का अद्यतन निरीक्षण दिनांक–12.11.2019 को इस कार्यालय द्वारा कराया गया। निरीक्षण आख्या मूल रूप में संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

भवदीय

(अजय शर्मा)
क्षेत्रीय अधिकारी

संलग्नकः यथोपरि।

18/12/19

PECTION REPORT OF M/S USHA STEELS PROCESS (VARUN STEEL), D-22, 23, 29, INDUSTRIAL AREA, AJEETPUR, RAMPUR.

The latest inspection of above Industry was carried out on 12.11.2019 in the presence of Mr. Varun Kumar, Prop. of the Industry. Inspection report is as below:

1. The Industry is being operated at the above site since 2012. At the time of inspection, the Industry found in operation.
2. The Industry involved in pickling of MS Sheets/Wheel Rims on job work basis. The capacity of pickling is 1000 nos./day.
3. The Industry has obtained the consent under Air & Water Acts and the validity of consents is 31.12.2020.
4. On the basis of inspection dated 12.06.2019, the show cause notice u/s 33-A alongwith 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A alongwith 27(2) of the Air (Prevention & Control of Pollution) Act, 1981 by H.O. vide letter No. H-39060/C-7/Water-816/S.C.N./2019 dated 19.07.19 and H-3901/C-7/Water-851/S.C.N./2019 dated 19.07.19 respectively.
5. The Environmental Compensation of Rs. 2.50 Lakhs has also imposed on the Industry on dated 19.07.2019.The Industry has deposited the said amount against environmental compensation on dated 25.07.2019 to the Board.
6. During the visit dated 12.11.2019, it was found that the Industry has strengthened the Effluent Treatment Plant and no bye pass arrangement was found. The unit has upgraded the ETP by the maintenance of Activated Carbon Filter and Pressure Sand Filter and by installation of Additional Reverse Osmosis Plant followed by the Evaporator. The Industry has made the arrangement of re-use/recycle the treated effluent in it's process. No discharge was found outside the premises during inspection.
7. During inspection, it was found that the Industry has installed the Flow Meters and Separate Energy Meter for ETP.
8. The log book of ETP is also being maintained.
9. During inspection, the ETP sludge was found stored in the covered shed, which is sufficient to say that the ETP is in working condition.
10. The Industry has not obtained the Hazardous Waste Authorisation from Board, hence the notice has been issued to the Industry vide letter no. 3024/U-9/Rampur, dated 09.11.2019
11. The Board vide letter no. H-43243/C-7/Jal-816/2019 dated 02.11.2019 has issued a notice regarding the permission for ground water abstraction from CGWA. The representative has informed that they have applied for the NOC for ground water abstraction before CGWB and furnished the documents regarding the application.
12. The Industry has submitted the analysis report of treated effluent from the NABL accredited laboratory. The results are as per norms according to the analysis report.

The above report is submitted for your kind perusal and necessary action please.

13.11.19
AEE

13/11/19
(J.N. Tiwari)
Jr. Engineer

AEE / Regional Officer

13.11.19

CEO(2-

दूरभाष सं0: 0591–2972012

क्षेत्रीय कार्यालय
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
1–ए/आई.एन.एस.–1, आवास विकास कालोनी, बौद्ध विहार,
दिल्ली रोड, मुरादाबाद

पत्र संख्या 926/D-14/रामपुर दिनांक 14/2/20

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–7),
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय– मैसर्स दाम्या (पी.जे.) फूड्स प्रा0 लि0, ग्राम चिकना मिलक, शाहबाद रोड, जनपद रामपुर को जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33–ए की सपठित धारा 27 (2) के अंतर्गत निर्गत कारण बताओ नोटिस निक्षेप किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक एच–39062/सी–7/जल–389/का0ब0नो0/2019 दिनांक 19.07.2019 का सन्दर्भ ग्रहण करने का कष्ट करें जिसके माध्यम से उक्त उद्योग के विरूद्ध जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33–ए की सपठित धारा 27 (2) के अंतर्गत कारण बताओ नोटिस जारी किया गया है। तत्क्रम में उद्योग की अद्यतन निरीक्षण आख्या कारण बताओ नोटिस निक्षेप किये जाने की संस्तुति सहित संलग्न कर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक– उपरोक्तानुसार।

भवदीय

(विकास मिश्र)
क्षेत्रीय अधिकारी

INSPECTION-INT

मैसर्स दाम्या (पी.जे.) फूड्स प्रा0 लि0, ग्राम चिकना मिलक, शाहबाद रोड, जनपद रामपुर की निरीक्षण आख्या –

उपरोक्त विषयक उद्योग का निरीक्षण अधोहस्ताक्षरकर्ता द्वारा दिनांक 06.07.2020 को किया गया। निरीक्षण के समय श्री अमित जैन (निदेशक) उद्योग प्रतिनिधि के रूप में उपस्थित थे। आख्या निम्नवत है –

1. कार्यालय अभिलेखानुसार उक्त उद्योग मैसर्स दाम्या (पी.जे.) फूड्स प्रा0 लि0, ग्राम चिकना मिलक, शाहबाद रोड, जनपद रामपुर पर वर्ष 2015 से स्थापित व संचालित है।
2. उक्त उद्योग नारंगी श्रेणी (लघु श्रेणी) के अंतर्गत आच्छादित है।
3. उद्योग में शुगर वेजिटेबिल, स्टार्च, शीरप, पल्प, साल्ट, एसिड, मसाले, आटा, सूजी आदि का कच्चे माल के रूप में प्रयोग करते हुए स्नैक्स– 5 टन/दिन, कैचप– 2.5 टन/दिन, सोया सॉस– 1 टन/दिन, चिली सॉस– 2.5 टन/दिन, पास्ता/नूडल्स– 2 टन/दिन का उत्पादन किया जाता है।
4. उद्योग में यूटेन्सिल एवं फ्लोर वाशिंग से जनित प्रदूषित उत्प्रवाह (20 किली./दिन) के शुद्धिकरण हेतु पूर्व से स्थापित ई.टी.पी. (इक्वलाइजेशन टैंक, रिएक्शन टैंक, सेटलिंग टैंक, एयरेशन टैंक, कार्बन एण्ड सैण्ड फिल्टर) में सुदृढ़ीकरण का कार्य किया गया है।
5. ई.टी.पी. के केमिकल डोजिंग सिस्टम, एयरेशन सिस्टम कार्बन एण्ड सैण्ड फिल्टर का मेण्टेनेन्स का कार्य किया गया है तथा अतिरिक्त स्लज ड्राइंग बेड्स व पैन स्थापित किये गये हैं। उक्त के अतिरिक्त ई.टी.पी. के इनलेट व आउटलेट पर फ्लो मीटर तथा पृथम एनर्जी मीटर स्थापित किये गये हैं।
6. पूर्व में निरीक्षण दिनांक 22.10.2019 व 12.11.2019 के दौरान निस्तारित हो रहे शुद्धीकृत उत्प्रवाह के नमूनों का एकत्रण कर प्रयोगशाला में विश्लेषण कराया गया। विश्लेषण आख्या संलग्न है। विश्लेषण आख्यानुसार उत्प्रवाह के प्रचालक मानकों के अनुरूप पाये गये।
7. अद्यतन निरीक्षण दिनांक 06.07.2020 के दौरान कोरोना संक्रमण के दृष्टिगत अल्प मात्रा में उत्पादन कार्य होने के कारण उत्प्रवाह जनित होता नहीं पाया गया। अतः नमूना एकत्रण नहीं किया जा सका। निरीक्षण के समय ई.टी.पी. की एयरेशन इकाई सुचारू रूप से संचालित पायी गयी। जनित होने वाले स्लज (नॉन हैजार्ड्स) का प्रयोग मैन्योर के रूप में किया जाता है।
8. उद्योग परिसर में 250 के.वी.ए. तथा 30 के.वी.ए. के डी.जी.सैट्स स्थापित पाये गये। डी.जी. सैट्स पर ध्वनिरोधी व्यवस्था स्थापित पायी गयी। डी.जी. सैट से सम्बद्ध एक्जास्ट की ऊंचाई बोर्ड मानकों के अनुरूप स्थापित पायी गयी।
9. उद्योग में 5 टी.पी.एच. क्षमता का बायलर स्थापित है जिससे सम्बद्ध चिमनी की ऊंचाई भूतल से 30 मीटर है तथा वायु प्रदूषण नियंत्रण व्यवस्था हेतु साइक्लोन डस्ट कलेक्टर स्थापित है। बायलर में ईंधन के रूप में लकड़ी का बुरादा प्रयोग किया जाता है। निरीक्षण के समय वायु प्रदूषण नियंत्रण व्यवस्था उचित प्रकार से संचालित पायी गयी।
10. उद्योग द्वारा बोर्ड से हैजार्ड्स वेस्ट प्राधिकार प्राप्त किया गया है जिसकी वैधता दिनांक 05.04.2025 है।
11. बोर्ड मुख्यालय द्वारा उद्योग के विरूद्ध 2.5 लाख रूपये का पर्यावरणीय क्षतिपूर्ति हेतु अर्थदण्ड अधिरोपित किया गया था जिसे उद्योग द्वारा बोर्ड के खाते में जमा करा दिया गया है।
12. बोर्ड मुख्यालय के पत्रांक एच–39062/सी–7/जल–389/का0व0नो0/2019 दिनांक 19.07.2019 के माध्यम से उद्योग के विरूद्ध जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33–ए की सपठित धारा 27 (2) के अन्तर्गत कारण बताओ नोटिस जारी किया गया है।

अतः उपरोक्त तथ्यों के दृष्टिगत उद्योग के विरूद्ध जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 33–ए की सपठित धारा 27 (2) के अंतर्गत निर्गत कारण बताओ नोटिस निक्षेप किये जाने की संस्तुति सहित आख्या बोर्ड मुख्यालय प्रेषित किये जाने हेतु आपके अवलोकनार्थ व अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत है।

13/7/20
(जे.एन. तिवारी)
अवर अभियन्ता

सहा. क्षेत्र अधिकारी/क्षेत्रीय अधिकारी महोदय

13.7.20

INSPECTION-INT

8771/2
04.12.19

क्षेत्रीय कार्यालय
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
1–ए/आई.एन.एस.–1, आवास विकास कालोनी, बौद्ध विहार,
दिल्ली रोड, मुरादाबाद

पत्रांक–.....2044...../डी–14.../रामपुर, दिनांक: 13/11.2019

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–7),
उ.प्र. प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

डाक प्राप्ति रसीद
प्राप्ति दिनांक 27-11-19
प्राप्तकर्ता के हस्ताक्षर
उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ

विषयः मैसर्स दाम्या पी.जे. फूड्स प्रा.लि., ग्राम–चिकना मिलक, रामपुर के सम्बन्ध में।

महोदय,

उपरोक्त विषयक उद्योग मैसर्स दाम्या पी.जे. फूड्स प्रा.लि., ग्राम–चिकना मिलक, रामपुर का अद्यतन निरीक्षण दिनांक–12.11.2019 को इस कार्यालय द्वारा कराया गया। निरीक्षण आख्या मूल रूप में संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

भवदीय

(अजय शर्मा)
क्षेत्रीय अधिकारी

संलग्नकः यथोपरि।

16/11/19

INSPECTION REPORT OF M/S DAMYA PJ FOODS PVT. LTD., VILL: CHIKNA MILAK, RAMPUR.

The latest inspection of above Industry was carried out on 12.11.2019 in the presence of Mr. Amit Jain, Director of the Industry. Report is as below:

1. The Industry is operated on the above site since 2015. At the time of inspection, the Industry found in operation.
2. The Industry involved in the production of Sauce, Catchup, Noodles etc. by using the vegetables, spices, sugar, salt, wheat flour, pulp, starch as raw material. the production capacity is 13 TPD.
3. The Industry has obtained the consent under Air & Water Acts and the validity of consents is 31.12.2020.
4. On the basis of inspection dated 12.06.2019, the show cause notice u/s 33-A alongwith 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 has been issued by H.O. vide letter No. H-39063/C-7/Water-389/S.C.N./2019 dated 19.07.19.
5. The Environmental Compensation of Rs. 2.50 Lakhs has also been imposed on the Industry on dated 19.07.2019.The Industry has deposited the said amount against environmental compensation on dated 25.07.2019 to the Board.
6. During the visit dated 12.11.2019, it was found that the Industry has strengthened the Effluent Treatment Plant and no bye pass arrangement was found. The unit has upgraded the ETP by the maintenance of Chemical Dosing System, Aeration System Activated Carbon Filter and Pressure Sand Filter and by installation of Additional Sludge Drying Bags & Pans.
7. During inspection, it was found that the Industry has installed the Flow Meters and Separate Energy Meter for ETP.
8. The log book of ETP is also being maintained.
9. During inspection, the ETP sludge was found stored in the covered shed, which is sufficient to say that the ETP is in working condition. The ETP sludge is non hazardous in nature, hence the Industry is using the sludge as manure in the fields.
10. The Board vide letter no. H-43242/C-7/Jal-389/2019 dated 02.11.2019 issued a notice regarding the permission for ground water abstraction from CGWA. The representative has informed that they have applied for the NOC for ground water abstraction before CGWB and furnished the documents regarding the application.
11. The Industry has submitted the analysis report of treated effluent from the NABL accredited laboratory. The results are as per norms according to the analysis report.

The above report is submitted for your kind perusal and necessary action please.

13.11.19
AEE

(J.N. Tiwari)
Jr. Engineer

Regional Officer

13.11.19

CEO (2)

Radico

October 8, 2020

Hon'ble SVS Rathore (Retd.)
Chairman,
Oversight Committee (NGT)
Environment Directorate,
Vineet Khand-1,
Lucknow - 22 6010.

Representation on behalf of Radico Khaitan Ltd., Rampur

Sir,

1. This has reference to the report dated 5.8.2020 submitted by the Learned Committee to the Hon'ble National Green Tribunal ("NGT") in the matters of OA No. 324/2016 (Shailesh Singh Vs. State of UP & others) and OA No. 361/2017 (Ms. Tanzeem Fatima vs. MOEF & Others).

2. The above report has discussed and deliberated on certain issues/ matters relating to our industrial unit namely Radico Khaitan Ltd., Rampur, State of U.P. ("Radico"). We wish to place on record some relevant facts, information and past factual developments relating to the matter of Radico to facilitate further deliberations by the Learned Committee in future and also to review the matter in the light of the following facts and submissions.

3. Before giving relevant factual background relating to Radico and making our submissions, we wish to apprise the Learned Committee about a recent notification dated 24.9.2020 issued by Ministry of Jal Shakti thereby notifying the Guidelines to Regulate and Control Groundwater Extraction **("Groundwater Guidelines, 2020")** . These guidelines comprehensively deal with all subjects relating to groundwater extraction including grant and renewal of No Objection Certificate (NOC) by CGWA, monitoring, Groundwater abstraction and restoration charges, Environmental Compensation, Penalty etc. The Groundwater Guidelines ,2020 have already come into effect copy of which is annexed as **Appendix- A.**

Radico Khaitan Limited
Plot No. J-1, Block B-1, Mohan Co-op. Industrial Area
Mathura Road, New Delhi-110044
Ph : (91-11) 4097 5444/555 Fax: (91-11) 4167 8841-42
Registered Office : Bareilly Road, Rampur-244901 (U.P.)
Phones : 0595-2350601/2, 2351703 Fax : 0595-2350009
e-mail : info@radico.co.in, website : www.radicokhaitan.com
CIN No. L26941UP1983PLC027278

4. At the outset, relevant factual background of the matter is given as under:

(a) Radico is 75 years old industry established in 1943 and is pioneer in neutral alcohol and rectified spirit using molasses and grains as raw material. It is providing employment to approximately 2500 persons directly and about 20,000 persons indirectly. It is one of the largest contributors to state revenue. Radico is a water intensive industry situated at Rampur, (Uttar Pradesh). By taking innovative steps for reduction of water consumption and by applying process of recycling and reuse of water in its plant, Radico by now has reduced its total fresh water requirement from 6100 m3/day to 2500 m3/day. The balance water requirement of 3600 m3/day is met through recycled water. This is a significant benchmark in the distillery industry. For more than about 25 years Radico on average had been paying up to Rs.25,00,000/- per year as water cess under the erstwhile Water (Prevention and Control of Pollution) Cess Act, 1977 till May 2017 when the said Cess Act was repealed vide the Taxation Laws (Amendment) Act, 2017.

(b) Radico is a Zero Liquid Discharge (ZLD) industrial unit and operates by adhering to the applicable environmental norms and standards. No industrial effluent is discharged from our unit in any drain or water body. It has installed adequate waste water treatment system (Adequacy verified by VSI , Pune) to ensure that no industrial waste water/effluent is discharged outside unit's complex in any manner. It also generates its power by treating waste water and generating Bio Gas with which about 95% of its total power consumption is met. Radico has Biogas based boiler for steam generation attached with Steam Turbine for power generation and also Bio-gas based Engines wherein power is generated directly from Biogas in place of Steam route. Radico's covered Bio-compost area has been increased to 25 Acres.

(c) We have installed pollution control devices in our premises at the optimum efficiencies comprising of Two Stage Multi-effect Evaporators , Bio-digesters , Sludge settling system with Lamella Clarifiers , Diffused air Floatation , Clarifiers , Filter press , Three

stage RO plants , Bio-methanated Sp. Wash evaporators , Bio-composting and Condensate treatment unit. We have on line cameras in our bio-compost / lagoon area as per CPCB and UPPCB guidelines. The operations of Radico's industrial unit are compliant with applicable environmental norms. It has the production capacity of 1024 lakh BL/year and substantially contributes to the exchequer of the State of Uttar Pradesh in the form of excise duty and other taxes.

(d) Our unit has been adhering to the conditions prescribed by Central Ground Water Authority (CGWA) for ground water withdrawal at the time of granting No Objection Certificate ("NOC") on 17.10.2016 for two years. Radico before the expiry of the above period of two years, on 16.9.2018 had applied for the renewal of the above NOC by submitting the requisite application and documents. Notwithstanding the expiry of NOC period of two years, Radico continued to comply with the norms/conditions prescribed by CGWA for ground water extraction.

(e) The following facts and events would demonstrate that Radico has been operating its unit by complying with norms/conditions prescribed by CGWA for using ground water :

17.10.2016: Under the regulatory mechanism of CWGA for grant of No Objection Certificate (NOC) for ground water withdrawal by the industrial units, in October 2016, on the basis of the recommendations of Central Ground Water Board (CGWB), CGWA granted NOC to Radico vide letter dated 17.10.2016 by prescribing the conditions for ground water extraction in the above NOC letter. This NOC was granted for two years i.e. till 2.10.2018. Copy of the said NOC is annexed as **Appendix-B.**

2017-18: Radico from time to time had been submitting its compliance report to CGWB. Copies of the communications regarding compliances sent by Radico to CGWB during 2017, 2018 and 2019 are annexed **Appendix- C (Collectively).**

16.9.2018: Before the expiry of the period of above said NOC dated 17.10.2016 , Radico submitted its application to CGWB for renewal of NOC by annexing all the relevant documents. Copy of the renewal application is annexed as **Appendix- D.**

14.5.2019: CGWB, after considering the above application for renewal and Radico's compliance level with NOC conditions, recommended for the issue of renewal of NOC to Radico by writing to the above effect to CGWA. Copy of the recommendation letter dated 14.5.2019 is annexed as **Appendix -E.**

11.6.2019 : Inspection of Radico's Unit at Rampur was carried out by officials of CGWB for verification of compliance level regarding conditions of NOC prescribed in the above said NOC letter issued by CGWA. During the said inspection, Radico was found **"Fully Compliant"** by CGWB after it was satisfied with the compliance level achieved by Radico including the steps taken by Radico for recharging ground water which were higher/more than what was prescribed by CGWA in their NOC letter. The Concluding part of the inspection report reads as under :

Status of compliance of NOC Conditions:

- ✓ **Fully Compliant**/Partially Complaint/ Non Compliance

Copy of the above inspection report is annexed as **Appendix-F.**

The extent of dedicated steps taken by Radico for ground water recharging would be evident from the fact that it has 150 Water Harvesting Pits within and outside its Distillery Complex having capacity of recharging more than 27.0 lacs cubic meters ground water per year. Some of the photographs showing the above work for recharging of ground water are annexed as **Appendix-G (Collectively).**

Not only this, Radico has reduced consumption of fresh water from about 6100 cubic meter per day to 2500 cubic meter per day by using recycled water for its own activities like Cooling Towers and Fermentation which has resulted in substantial reduction in consumption of fresh water by our unit.

July- Nov. 2019: Radico sent reminder letters dated 9.7.2019, 17.7.2019 and 5.11.2019 to CGWA regarding grant of renewal of NOC for ground water extraction . Copies of the reminders are annexed as **Appendix– H (Collectively).**, but did not get any response.

Nov. 2019: In the above circumstances, Radico was constrained to approach Delhi High Court by way of writ petition No. 12511/2019 seeking directions to CGWA for grant of NOC renewal to Radico. At present, the matter is pending before Delhi High Court and is fixed for hearing on 9.10.2020. The above stated facts have been brought to the notice of Hon'ble NGT in the proceedings of OA No.324/2016. Copy of the order dated 27.11.2019 passed by Delhi High Court in the above writ petition is annexed as **Appendix-I.**

15.1.2020 While dealing with the issue of grant of ground water permission by CGWA, Hon'ble NGT in OA No. 324/2016 observed as under :

...Before any such permission is granted, CGWA may ensure actual compliance of conditions of replenishment of the ground water having regard to the water table in the area so that there is no further deterioration of 'critical', 'semi-critical' and 'over exploited' areas in terms of ground water availability. Any permission should be given based on study of availability of ground water and periodical report that replenishment had resulted in improvement in ground situation.

The above observations would show that grant of permission/NOC and renewal thereof by CGWA in Over Exploited, Critical and Semi Critical ("OCS") areas would be governed by the above stated factors and there is no absolute prohibition against the grant of such permission/NOC and its renewal to the industrial units in OCS areas.

11.2.2020: Pursuant to the above order of Hon'ble NGT dated 15.1.2020, CGWA vide its letter dated 11.2.2020 asked Radico to submit within three months a report on the impact of ground water withdrawal and recharge on groundwater regime as per the format prescribed by them. Copy of the letter dated 11.2.2020 from CGWA is annexed as **Appendix -J**.

12.5.2020 Accordingly, Radico by engaging an independent professional consultant got the impact assessment done and submitted the said impact assessment report to CGWA vide their letter dated 12.5.2020 with another request to grant renewal of NOC at the earliest. Copy of Radico's letter dated 12.5.2020 to CGWA is annexed as **Appendix-K**.

27.7.2020: Another Letter dated 27.7.2020 was addressed to the Chairman, CGWA requesting for renewal of NOC at the earliest copy of which is annexed as **Appendix-L.**

4.8.2020: Radico vide letter 4.8.2020 sent another reminder to CGWA copy of which is annexed as **Appendix-M.**

5. From the above stated facts it would be seen that our unit has been compliant and continues to adhere to the conditions prescribed by CGWA in its NOC dated 17.10.2016 renewal of which is pending with CGWA since 16.9.2018 inspite of the following:

   (i) CGWB Recommendations dated 14.5.2019 to CGWA for renewal of NOC to Radico,
   (ii) Fully Compliant Inspection Report of CGWB based on the inspection done on 11.6.2019

(iii) Compliance Report of CPCB dated 27.11.2019 which recorded the compliance of Groundwater NOC conditions by Radico.

(iv) Since the grant of NOC by CGWA in October 2016, nothing adverse has been reported by CGWA or CGWB qua Radico.

6. It would be also be relevant to state here that the Hon'ble NGT in its order dated 20.7.2020 passed in OA No. 176/2015 (Shailesh Singh Vs. Hotel Regency & others) while considering the matter of Ground Water guidelines/policy framed by Ministry of Jalshakti (CGWA) has laid emphasis on the impact assessment exercise, mapping of units individually in terms of the current and estimated water level and on recharging and replenishment of groundwater. As per Hon'ble NGT, extraction of ground water is to be permitted keeping in mind the availability of groundwater ensuring that there is no further depletion and groundwater level remains at safe level.

7. The above referred two orders passed by Hon'ble NGT on 15.1.2020 in OA No. 324/2016 and order dated 20.7.2020 in OA No. 176.2015 indicate that application for NOC or renewal thereof is to be considered on case to case basis by examining the above mentioned factors like impact assessment, current groundwater level, compliance report in the past, recharging and rainwater harvesting steps taken by the applicant unit etc. Applying the above relevant factors, our Unit is entitled to renewal of NOC. Keeping in view the above said factors , CGWA, Ministry of Jal Shakti on 24.9.2020 has recently notified above referred Groundwater Guidelines, 2020.

8. In the light of the above stated facts, it is submitted that Radico is not liable to pay any penalty or environmental compensation on account of extraction of ground water for the period during which renewal application has remained pending with CGWA because Radico had applied for renewal of NOC on 16.9.2018 i.e. well before the expiry of the earlier NOC dated 17.10.2016 which was valid till 2.10.2018. This submission is further fortified from the intent and contents of Clause 11 (vi) of the Groundwater Guidelines 2020 which automatically extends the validity of the

existing NOC for which the renewal application is submitted in time but the concerned authority is unable to process the said renewal application in time. The above said relevant clause of Groundwater Guidelines 2020 is extracted below :

11(vi) : If the application for renewal is submitted in time and the CGWA/the respective State/UT Authority is unable to process the application in time, No Objection Certificate shall be deemed to be extended till the date of renewal of No Objection Certificate.

9. In the present case, application for renewal of Groundwater NOC was submitted by Radico on 16.9.2018 i.e. before its expiry date which was 2.10.2018 and since then the said application has been lying pending with CGWA inspite of the recommendations of CGWB dated 14.5.2019 and fully compliant inspection report dated 11.6.2019 prepared by CGWB. In fact Radico had to approach Delhi High Court by filing writ petition for issuance of renewal of NOC by CGWA and the same is pending.

10. It is submitted that the underlying object, principle and rationale behind above quoted Clause 11(vi) of Groundwater Guidelines 2020 would fully apply to the facts of the present case. Accordingly, NOC dated 17.10.2016 renewal of which was applied by Radico well before its expiry shall be deemed to have been extended till the NOC renewal is granted by CGWA. The delay caused in grant of renewal of NOC by CGWA is not attributable to Radico at all. An NOC compliant unit cannot be penalized on account of delay caused by the authorities in granting renewal of the said NOC which was applied for well before the expiry of the NOC and even thereafter Radico ensured compliance with NOC conditions to the satisfaction of CGWA, CGWB and CPCB.

11. Besides above, it would pertinent to mention that in the details of compliance status (in tabular form) given in the report of the Learned Committee dated 5.8.2020 the following has been observed in respect of the groundwater parameters compliance by Radico :

Strict Monitoring on readable parameters be done in respect of recharging the underground water through rainwater harvesting by the Unit.	**Complied**	CGWA has mentioned that it checked the recharge points and found them as per mandate. As thumb rule, each submergence achieves 50% recharge. The ponds created for 200% recharge were also found to be in order.

12. In view of the above facts and submissions, no action is warranted against Radico on account of groundwater extraction.

13. In the light of the above, it is requested that the deliberations on the issue of groundwater qua Radico discussed in the meetings of the Learned Committee held on 14.7.2020 and 24.7.2020 may be reviewed/reconsidered and further deliberation may be done in the light of the above stated facts which were not placed before the Learned Committee in its last two meetings and also by taking note of recently notified Groundwater Guidelines 2020 referred to above.

14. Regarding the response of the Chief Secretary, State of U.P. to be submitted to Hon'ble NGT as per para 9 of the order dated 23.7.2020 passed by Hon'ble NGT in OA No. 361/2017, it would be relevant to bring to your kind notice that after the submission the report dated 5.8.2020 by the Learned Committee to the Hon'ble NGT, CPCB has submitted its Status Report dated 29.9.2020 which contains the response of the Chief Secretary, U.P. dated 24.8.2020 given by him in compliance to the orders dated 20.5.2019 and 23.7.2020 passed by Hon'ble NGT. Concluding extract of the response by Chief Secretary , U.P. is quoted below :

6. Keeping the above facts in view, it is evident that State of UP took all the steps necessary in the interest of environment and ensured that the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act 1974, & Air ((Prevention and Control of Pollution) Act , 1981 are not violated.

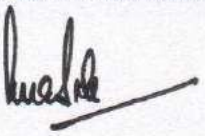
We may mention here that inspite of the fact that Radico has been operating by complying the environmental norms , CPCB had levied Environmental Compensation of Rs. 7.29 Crores which was paid by Radico in due deference to the report submitted before Hon'ble NGT and without prejudice to its rights and contention. Copy above said CPCB's Status Report dated 29.9.2020 along with response/letter dated 24.8.2020 by the Chief Secretary, U.P. is annexed hereto as **Appendix N (Collectively).**

15. The above referred compliance report of CPCB and written response dated 24.8.2020 from the Chief Secretary, U.P. are yet to considered by the Hon'be NGT in the next hearing fixed on 24.11.2020. Considering the contents of the above said response of the Chief Secretary, UP expressing his views which confirm the compliance of environmental norms by Radico, it would be just and appropriate to wait for further proceedings to be held before the Hon'ble NGT on 24.11.2020 before any further deliberation is done by the Learned Committee on the matter regarding recovery of price of alcohol manufactured during the period of closure directions. In fact, Radico continued its operations without violating environmental laws or causing any loss/ damage to the environment as clearly observed by the Chief Secretary, UP in his above referred response dated 24.8.2020 and in the latest Status report of CPCB dated 29.9.2020. In view of the above submissions, the recommendations made in the report dated 5.8.2020 on the above subject may kindly be reviewed/reconsidered.

We humbly request you to either allow us to have a meeting with you in person or in alternate please allow a meeting through video conference at a time convenient to you, so that we are able to explain you the entire matter along with present status.

The undersigned is contactable at 9711260325 (Mobile No.) and Amars@radico.co.in (Email ID) to address any query your good office will have on the matter.

Thanking you,
For Radico Khaitan Ltd.



Amar Sinha
Chief Operating Officer

Encl: Appendix A to N.

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SL. NO.	PARTICULARS	PAGE NO.
1.	The Groundwater Guidelines, 2020 have already come into effect copy of which is annexed as **Appendix- A.**	1 to 29
2.	CGWA granted NOC to Radico vide letter dated 17.10.2016 by prescribing the conditions for ground water extraction in the above NOC letter. This NOC was granted for two years i.e. till 2.10.2018. Copy of the said NOC is annexed as **Appendix-B.**	30 to 31
3.	Radico from time to time had been submitting its compliance report to CGWB. Copies of the communications regarding compliances sent by Radico to CGWB during 2017, 2018 and 2019 are annexed **Appendix- C (Collectively).**	32 to 39
4.	Before the expiry of the period of above said NOC dated 17.10.2016, Radico submitted its application to CGWB for renewal of NOC by annexing all the relevant documents. Copy of the renewal application is annexed as **Appendix- D.**	40 to 50
5.	CGWB, after considering the above application for renewal and Radico's compliance level with NOC conditions, recommended for the issue of renewal of NOC to Radico by writing to the above effect to CGWA. Copy of the recommendation letter dated 14.5.2019 is annexed as **Appendix -E.**	51
6.	**Status of compliance of NOC Conditions:** ✓ **Fully Compliant**/Partially Complaint/ Non Compliance Copy of the above inspection report is annexed as **Appendix-F.**	52 to 63
7.	The extent of dedicated steps taken by Radico for ground water recharging would be evident from the fact that it has 150 Water Harvesting Pits within and outside its Distillery Complex having capacity of recharging more than 27.0 lacs cubic meters ground water per year. Some of the photographs showing the above work for recharging of ground water are annexed as **Appendix-G (Collectively).**	64 to 66

8.	Radico sent reminder letters dated 9.7.2019, 17.7.2019 and 5.11.2019 to CGWA regarding grant of renewal of NOC for ground water extraction. Copies of the reminders are annexed as **Appendix– H (Collectively).**	67 to 75
9.	Copy of the order dated 27.11.2019 passed by Delhi High Court in the above writ petition is annexed as **Appendix-I.**	76
10.	Pursuant to the above order of Hon'ble NGT dated 15.1.2020, CGWA vide its letter dated 11.2.2020 asked Radico to submit within three months a report on the impact of ground water withdrawal and recharge on groundwater regime as per the format prescribed by them. Copy of the letter dated 11.2.2020 from CGWA is annexed as **Appendix -J**.	77 to 78
11.	Radico by engaging an independent professional consultant got the impact assessment done and submitted the said impact assessment report to CGWA vide their letter dated 12.5.2020 with another request to grant renewal of NOC at the earliest. Copy of Radico's letter dated 12.5.2020 to CGWA is annexed as **Appendix-K**.	79 to 80
12.	Another Letter dated 27.7.2020 was addressed to the Chairman, CGWA requesting for renewal of NOC at the earliest copy of which is annexed as **Appendix-L.**	81 to 83
13.	Radico vide letter 4.8.2020 sent another reminder to CGWA copy of which is annexed as **Appendix-M.**	84 to 85
14.	Radico has been operating by complying the environmental norms, CPCB had levied Environmental Compensation of Rs.7.29 Crores which was paid by Radico in due deference to the report submitted before Hon'ble NGT and without prejudice to its rights and contention. Copy above said CPCB's Status Report dated 29.9.2020 along with response/letter dated 24.8.2020 by the Chief Secretary, U.P. is annexed hereto as **Appendix N (Collectively).**	86 to 89

APPENDIX - A

MINISTRY OF JAL SHAKTI

(Department Of Water Resources, River Development And Ganga Rejuvenation)

(CENTRAL GROUND WATER AUTHORITY)

NOTIFICATION

New Delhi, the 24th September, 2020

S.O. 3289(E).—WHEREAS, on the directions of Hon'ble Supreme Court vide its order dated the10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government constituted the Central Ground Water Authority (hereafter referred to as the 'Authority') vide notification number S.O. 38 (E), dated the 14th January, 1997 to exercise powers under Section 5 of the Environment (Protection) act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water management and development and to exercise certain powers and perform certain functions relating thereto;

AND WHEREAS, the Authority has been regulating ground water development and management by way of issuing 'No Objection Certificates' for ground water extraction to industries or infrastructure projects or Mining Projects etc., and framed guidelines in this connection from time to time in twenty two States and two Union territories, where ground water development is not being regulated by the State Government Union Territory administration concerned;

AND WHEREAS, some of the State Governments or, Union territories enacted legislations and issued regulatory directions or orders for regulating ground water development and management;

AND WHEREAS, the Hon'ble National Green Tribunal, New Delhi vide order dated the 15th April 2015 in OA Nos. 204/205/206 of 2014 has issued directions to the Authority to ensure that any person operating tube-well, or any means to extract ground water shall obtain permission from the Authority and shall operate the same subject to the law in force, even if such unit is existing unit or the unit is yet to be established;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 09th July, 2015 in OA Nos. 34 and 37 of 2014 directed all industrial units which are members of the Common Effluent Treatment Plants (CETPs) to approach the Authority through State Pollution Control Board for obtaining 'No Objection Certificate' in accordance with the law;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 13th July, 2017 in OA No 200- of 2014 directed that every industry should be directed to pay for extraction of such water, that too, subject to the conditions stated in the order permitting such extraction;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 28th August, 2018 in O.A. Nos. 176 of 2015 and 59 of 2012 respectively directed the Ministry of Water Resources, River Development and Ganga Rejuvenation to forthwith review the existing mechanism so as to ensure effective steps for conserving the groundwater resources;

AND WHEREAS, in pursuance of the directions of the Hon'ble National Green Tribunal and powers conferred by sub-section (3) of section 3 and section 5 of the Environment (Protection) Act, 1986 the Authority, with a view to protect the ground water resources had circulated the draft guidelines for grant of 'No Objection Certificate' on the 11th October, 2017 inviting comments and suggestions from all the stakeholders;

AND WHEREAS, all objections and suggestions received in response to the said draft guideline have been duly considered by the Central Government, the Authority notified the guidelines to regulate groundwater over-exploitation and to conserve the groundwater resources in the country vide notification number S.O. 6140 (E), dated the 12th December, 2018;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 03rd January 2019 in the OA No. 176 of 2015 directed that the above mentioned notification dated the 12th December, 2018 may not be given effect to as it is unsustainable if tested on 'Precautionary Principle, Sustainable development as well as Inter-generational Equity Principles' and if implemented, will result in fast depletion of groundwater and damage to water bodies and will be destructive of the fundamental right to life under Article 21 of the Constitution of India;

AND WHEREAS, the said Hon'ble Tribunal vide order dated the 11th September, 2019 constituted a committee to deliberate on steps for preventing depletion of groundwater, robust monitoring mechanism

against unauthorised extractions and fulfillment of 'No Objection Certificate' conditions, environment compensation etc and to submit a report;

AND WHEREAS, the aforesaid committee submitted the report along-with draft guidelines to regulate groundwater extraction and groundwater conservation in Hon'ble Tribunal on the 16th March, 2020;

AND WHEREAS, the above said Hon'ble Tribunal vide order dated the 20th July, 2020 directed to comply with certain points for sustainable groundwater management while issuing 'No Objection Certificates' to commercial establishments by the Authority;

Now therefore, in pursuance of the directions of Hon'ble National Green Tribunal and the powers conferred by sub-section (3) of Section 3 read with Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), the Department of Water Resources, River Development & Ganga Rejuvenation, hereby notifies the guidelines to regulate and control groundwater extraction in the country in supersession to this Ministry notification vide S.O. 6140 (E), dated the 12th December, 2018 as per the Schedule below:

SCHEDULE

Guidelines to regulate and control ground water extraction in India

(with immediate effect)

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[F. No. CGWA-21/4/2020-CGWA]

ASHISH KUMAR, Director

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ANNEXURES

Annexure I: Estimation of water requirements for drinking and domestic use.

Annexure II: Guidelines for construction of piezometers and monitoring of groundwater levels and quality.

Annexure III: Measures to be adopted to ensure prevention from pollution in the plant premises of polluting industries/ projects.

Annexure IV: Outline of hydro-geological report for obtaining No Objection Certificate for industries.

Annexure V: Format of the Report on ground water conditions (for mining projects).

Annexure VI: Indicative list of Infrastructure projects.

Annexure VII: Supreme Court Order in Civil Writ petition 36 of 2009 regarding measures for prevention of fatal accidents of small children due to their falling into abandoned bore wells and tube wells.

Annexure VIII: List of States/ Union territories where ground water extraction is being regulated by Central Ground Water Authority (CGWA)

Annexure IX: Glossary of technical terms used

Annexure X : Annual water audits by the industries

Guidelines to regulate and control groundwater extraction in India

Preamble and Background:

On the directions of Hon'ble Supreme Court vide its order dated 10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government had constituted the Central Ground Water Board as Authority vide notification number S.O. 38 (E), dated the 14th January, 1997 to exercise powers under sub section (3) of section 3 of the Environment (Protection) act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water Management and Development and to exercise certain powers and perform certain functions as per the said Act.

The Authority has been regulating ground water development and management by way of issuing 'No Objection Certificates' for ground water extraction to industries or infrastructure projects or Mining Projects etc., and framed guidelines in this connection from time to time applicable in twenty two States and two Union territories, where ground water development is not being regulated by the State Government and Union territory administration concerned.

To have sustainable management of water resources in the country groundwater abstraction guidelines have been prepared to regulate groundwater extraction and conserve the scarce groundwater resources in the country.

These guidelines will come into force with immediate effect from the date of Gazette Notification and will supersede all earlier guidelines issued by the Central Ground Water Authority (CGWA).

These guidelines will have pan India applicability. Ground water abstraction in States/ Uts (which are not regulating ground water abstraction) shall continue to be regulated by Central Ground Water Authority.

Further, wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail. However, in case the guidelines followed by such States/ Uts contain some more stringent provisions than CGWA guidelines, such provisions may also be given effect to by the States/ Uts Authorities in addition to those contained in the CGWA guidelines. States may be at liberty to suggest additional conditions/ criteria based on the local hydro-geological situations which shall be reviewed by CGWA/Ministry of Jal Shakti, Government of India before acceptance.

All new/existing industries, industries seeking expansion, infrastructure projects and mining projects abstracting ground water, unless specifically exempted under Para 1.0 below, will be required to seek No Objection Certificate from Central Ground Water Authority or, the concerned State/ UT Ground Water

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Authority as the case may be. The entire process of grant of No Objection Certificate shall be online through a web based application system.

Water management plans shall be prepared by all the State Ground Water Authorities/ Organizations for all Over-exploited, Critical and Semi-critical assessment units starting with Over-exploited units. Water management plans shall be reviewed and updated periodically. Water management plans, data on water availability and scarcity and policy framed in this regard shall be placed on the websites of Central Ground Water Authority/ State Ground Water Authority.

1.0 Exemptions from seeking No Objection Certificate:

Following categories of consumers shall be exempted from seeking No Objection Certificate for ground water extraction:

(i) Individual domestic consumers in both rural and urban areas for drinking water and domestic uses.

(ii) Rural drinking water supply schemes.

(iii) Armed Forces Establishments and Central Armed Police Forces establishments in both rural and urban areas.

(iv) Agricultural activities.

(v) Micro and small Enterprises drawing ground water less than 10 cum/day.

1.1 Registration of Drilling Rigs

State / Ut Governments shall be responsible for registering drilling rigs operating within their jurisdiction and for maintaining the database of wells drilled by them. Appropriate link shall be provided in CGWA portal for making the data available to CGWA.

2.0 Drinking & Domestic use for Residential apartments/ Group Housing Societies/ Government water supply agencies in urban areas

For grant of No Objection Certificate for ground water extraction, the project proponent has to furnish the details as per the guidelines issued by the CGWA in proper format as available in CGWA website. No Objection Certificate for new /existing wells shall be granted only in such cases where the local Government water supply agency is unable to supply requisite amount of water in the area.

No Objection Certificate shall be granted subject to the following specific conditions:

i) Installation of Sewage Treatment Plants shall be mandatory for all residential apartments/ Group Housing Societies where ground water requirement is more than 20 m^3/day. The water from Sewage Treatment Plants shall be utilized for toilet flushing, car washing, gardening etc.

ii) The No Objection Certificate shall be valid for a period of five years from the date of issue or till such time local Government water supply is provided to the project area, whichever is earlier. In case the project proponent receives water supply from the concerned local Government Water Supply Agency during the validity of the No Objection Certificate, intimation regarding availability of public water supply shall be sent by the project proponent to CGWA and No Objection Certificate will be cancelled by the Authority. In other cases, the project proponent will apply for renewal of No Objection Certificate, ninety days before the expiry of No Objection Certificate.

iii) Proponents shall be liable to pay ground water abstraction charges for the quantum of ground water proposed to be extracted, as per rates mentioned in Table 5.1.

Documents to be submitted with the application

a) Details of water requirement computed as per National Building Code, 2016 (**Annexure I**), taking into account recycling/ reuse of treated water for flushing etc.

b) Affidavit on non-judicial stamp paper of Rs. 10/- by the applicant, confirming non/ inadequate availability of public water supply in case of users requiring ground water up to 10 m^3/ day for drinking/ domestic use.

c) Certificate of non-availability of water from local government water supply agency in cases requiring ground water in excess of 10 m^3/ day for drinking/ domestic use. Government water supply agencies

applying for No Objection Certificate shall submit copy of government approval of the scheme/ project proposed to be implemented.

d) Ground water quality data of existing bore well/ tube well/ dug well from any National Accreditation Board for Testing and Calibration Laboratories (NABL) accredited laboratory or Govt. approved laboratory (in case of existing projects applying for no objection certificate)

e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.

3.0 Agriculture Sector

Agriculture sector is the backbone of the Indian economy. As per Minor Irrigation Census 2013-14, 87.86% of wells are owned by marginal, small and semi-medium farmers having land holding up to 4 hectares (ha). Around 9.18 % of wells are owned by medium farmers having land holding 4 – 10 ha and 2.96% of the wells are owned by big farmers having land holding more than 10 ha.

Considering the number of ground water abstraction structures, regulation of ground water in agriculture sector through a 'command and control' strategy will prove to be an arduous task. Therefore, a participatory approach for sustainable ground water management would be more productive.

States/Uts are advised to review their free/subsidized electricity policy to farmers, bring suitable water pricing policy and may work further towards crop rotation/diversification/other initiatives to reduce over-dependence on groundwater.

Agriculture sector shall be exempted from obtaining No Objection Certificate for ground water extraction.

4.0 Commercial Use

No new major industries shall be granted No Objection Certificate in over-exploited assessment areas except as per the policy guidelines.

Availability of ground water resources shall be given due regard while considering applications for grant of No Objection Certificate for commercial use.

Commercial entities extracting ground water shall be required to submit online annual water audit report including an audit of water use as mentioned in the relevant sections. CGWA/ State Ground Water Authority (SGWA) shall publish all such audit reports online.

CGWA/ SGWAs shall engage independent agencies to verify the compliance of No Objection Certificate conditions periodically.

4.1 Industrial Use

In Over-exploited assessment units, No Objection Certificate shall not be granted for ground water abstraction to any new industry except those falling in the category of Micro, Small and Medium Enterprises (MSME). However, No Objection Certificate for drinking/ domestic use for work force, green belt use by these new industries shall be permitted. Expansion of existing industries involving increase in quantum of ground water abstraction in over-exploited assessment units shall not be permitted. No Objection Certificate shall not be granted to new packaged water industries in Overexploited areas, even if they belong to MSME category.

No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.

ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.

iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be

applying for No Objection Certificate shall submit copy of government approval of the scheme/ project proposed to be implemented.

d) Ground water quality data of existing bore well/ tube well/ dug well from any National Accreditation Board for Testing and Calibration Laboratories (NABL) accredited laboratory or Govt. approved laboratory (in case of existing projects applying for no objection certificate)

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suppression, mining process, recharge in downstream and for maintaining e-flows in the river system.

ii) Construction of observation well(s) (piezometers) along the periphery in the premises, for monthly ground water level monitoring, shall be mandatory for mines drawing/ proposing to draw more than 10 m^3/day of ground water. Depth and aquifer zone tapped in the piezometer shall be commensurate with that of pumping well/ wells.

iii) In addition, the proponent shall monitor ground water levels by establishing observation wells (piezometers) in the core and buffer zones as specified in the No Objection Certificate.

iv) In case of coal and other base metal mining the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.

v) In addition to this, all mining units shall also monitor the water quality of mine seepage and mine discharge through NABL accredited/ Govt. approved laboratories and the same shall be submitted at the time of self compliance.

vi) All mining projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 5.4 A.

vii) All mining projects drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 5.4 B.

Documents to be submitted with the application

(a) Mining plan approved by the concerned Govt. agency/ department.

(b) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.

(c) Comprehensive report prepared by accredited consultant on ground water conditions in both core and buffer zones of the mine, depth wise and year wise mine seepage calculations, impact assessment of mining and dewatering on ground water regime and its socio-economic impact, details of recycling, reuse and recharge, reduction of pumping with use of technology for mining and water management to minimize and mitigate the adverse impact on ground water, based on local conditions. Format for report is given in **Annexure V.**

4.3 **Infrastructure projects:**

Since infrastructure projects are location specific, grant of No Objection Certificate to such projects located in over-exploited assessment units shall not be banned. New infrastructure projects/ residential buildings may require dewatering during construction activity and/ or use ground water for construction. In both cases, applicants shall seek No Objection Certificate from CGWA before commencement of work. However, in over-exploited assessment units, use of ground water for construction activity shall be permitted only if no treated sewage water is available within 10 km radius of the site. New as well as existing Infrastructure projects shall also be required to seek No Objection Certificate for abstraction of ground water.

No 'No Objection Certificate' shall be granted for extraction of groundwater for Water Parks, Theme Parks and Amusement Parks in over-exploited assessment units.

Indicative list of Infrastructure projects is given in Annexure VI.

The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:

i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data through the web portal to CGWA/SGWA as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by CGWA/ SGWA.

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ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

iii) For infrastructure dewatering/ construction activity, No Objection Certificate shall be valid for specific period as per the detailed proposal submitted by the project proponent.

iv) All infrastructure projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Table 5.3 A.

v) All infrastructure projects (new/ existing) drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 5.3 B.

Documents to be submitted with the application

(a) In cases where dewatering is involved, submission of impact assessment report prepared by an accredited consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.

(b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.

(c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in critical and over-exploited areas.

(d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.

(e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.

(f) Details of water requirement computed as per National Building Code, 2016 (**Annexure I**), taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).

(g) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.

5.0 Ground water abstraction/ restoration charges

All residential apartments/ group housing societies/ Government water supply agencies in urban areas shall be required to pay ground water abstraction charges.

All industries/mining/ infrastructure projects drawing ground water in safe, semi-critical and critical assessment units will have to pay ground water abstraction charges based on quantum of ground water extraction and category of assessment unit as per details given in this guideline.

All existing mining/ infrastructure projects and existing industries including MSME drawing ground water in over-exploited assessment units will have to pay ground water restoration charges based on quantum of ground water extraction. Further, new MSME, new infrastructure and new Mining projects in over exploited areas shall also be required to pay ground water restoration charges.

Existing industries, infrastructure units and mining projects which have installed/constructed artificial recharge structures in compliance of the conditions prescribed in the groundwater guidelines prevailing at the time of grant of No Objection Certificate or its renewal shall be eligible for a rebate of 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, subject to their satisfactory performance and verification.

The revenue generated from the proposed water abstraction/ restoration charges shall be kept in a separate fund for implementation of site specific suitable demand/ supply side interventions.

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5.1 Rates of Ground water abstraction /restoration charges

I. **Drinking and domestic use for residential apartments/ group housing societies/ Government water supply agencies in Urban areas**

All residential apartments/ Group Housing Societies requiring water only for drinking/domestic use requiring No Objection Certificate would pay ground water abstraction charges as per rates given below in **Table 5.1.**

Table 5.1 Ground Water Abstraction charges for Drinking & Domestic use.

Quantum of Groundwater withdrawal (m^3/month)	Rate of ground water abstraction charges (Rs. per m^3)
0-25	No charge
26-50	1.00
>50	2.00

Government water supply agencies and Government infrastructure projects shall pay Ground water abstraction Charges @ Rs. 0.50 per m^3.

II. **Packaged Drinking Water units**

Rates of ground water abstraction charges for packaged drinking water units in safe, semi-critical and critical assessment units are given in Table 5.2 A and those for ground water restoration charges in over-exploited assessment units are given in Table 5.2 B.

Table 5.2 A: Rates of ground water abstraction charges for packaged drinking water units (Rs per m^3)

S.No.	Category of area ↓ / Ground water use →	Quantum of ground water withdrawal				
		Up to 50m^3/day	51 to <200 m^3/day	200 to <1000 m^3/day	1000 to <5000 m^3/day	5000 m^3/day and above
1.	Safe	1.00	3.00	5.00	8.00	10.00
2.	Semi-critical	2.00	5.00	10.00	15.00	20.00
3.	Critical	4.00	10.00	20.00	40.00	60.00

Table 5.2 B: Rates of ground water restoration charges for packaged drinking water units (Rs per m^3)

S.No.	Category of area ↓ / Ground water use →	Quantum of ground water withdrawal				
		Up to 50 m^3/day	51 to <200 m^3/day	200 to <1000 m^3/day	1000 to <5000 m^3/day	5000 m^3/day and above
1.	Over-exploited (existing industries only)	8.00	20.00	40.00	80.00	120.00

III. Other Industries & infrastructure projects

Rates of ground water abstraction charges for other industries and infrastructure projects in safe, semi-critical and critical assessment units are given in Table 5.3 A and those for ground water restoration charges in over-exploited assessment units are given in Table 5.3 B.

Table 5.3 A: Rates of Ground Water abstraction charges for other industries & infrastructure projects (Rs per m^3)

S.No.	Category of area ↓ / Ground water use →	Quantum of ground water withdrawal			
		< 200 m^3/day	200 to <1000 m^3/day	1000 to <5000 m^3/day	5000 m^3/day and above
1.	Safe	1.00	2.00	3.00	5.00
2.	Semi-critical	2.00	3.00	5.00	8.00
3.	Critical	4.00	6.00	8.00	10.00

Table 5.3 B: Rates of ground water restoration charges for other industries & infrastructure projects (Rs per m^3)

S.No.	Category of area ↓ / Ground water use →	Quantum of ground water withdrawal			
		< 200 m^3/day	200 to <1000 m^3/day	1000 to <5000 m^3/day	5000 m^3/day and above
1.	Over-exploited (existing industries / new Industries as per the present Guidelines)	6.00	10.00	16.00	20.00

IV. Mining projects

Rates of ground water abstraction charges for mining, which are drawing ground water in safe, semi-critical and critical assessment units are given in Table 5.4 A and those for ground water restoration charges in case of projects drawing ground water in over-exploited assessment units are given in Table 5.4 B.

Table 5.4 A: Rates of ground water abstraction charges for mining (Rs. per m^3)

S.No.	Category of area ↓ / Ground water use →	Quantum of ground water withdrawal			
		< 200 m^3/day	200 to <1000 m^3/day	1000 to <5000 m^3/day	5000 m^3/day and above
1.	Safe	1.00	2.00	2.50	3.00
2.	Semi-critical	2.00	2.50	3.00	4.00
3.	Critical	3.00	4.00	5.00	6.00

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Table 5.4 B: Rates of ground water restoration charges for mining (Rs. per m^3)

S.No.	Category of area ↓ / Ground water use →	Quantum of ground water withdrawal			
		< 200 m^3/day	200 to <1000 m^3/day	1000 to <5000 m^3/day	5000 m^3/day and above
1.	Over-exploited	4.00	5.00	6.00	7.00

6.0 Bulk Water Supply

All private tankers abstracting ground water and use it for supply as bulk water suppliers will now mandatorily seek No Objection Certificate for ground water abstraction. The bulk water suppliers through tankers drawing ground water in safe, semi-critical and critical assessment units shall pay groundwater abstraction charges as per the **Table-6.1 A.** The bulk water suppliers drawing ground water in over-exploited assessment units shall pay the groundwater restoration charges as per the **Table-6.1 B.** All tankers will have to install GPS based system for their monitoring of movement/area of operation.

Modalities for issue of No Objection Certificate for bulk/tanker water supplies shall be worked out in consultation with States/Uts and suitable guidelines in this regard will be framed and issued separately for the same.

Table-6.1A: Groundwater abstraction charges for Bulk/Tanker water supplies	
Category	Rate per m3 (in Rs.)
Safe	**10**
Semi Critical	**20**
Critical	**25**

Table-6.1B: Groundwater abstraction charges for Bulk/Tanker water supplies	
Category	Rate per m3 (in Rs.)
Over Exploited	**35**

7.0 Abstraction of Saline ground water

Abstraction of saline ground water in areas having either saline ground water at all depths or pockets of saline ground water in an otherwise fresh water area for use by industries/ dewatering by infrastructure/ mining projects including those located in over-exploited areas would be encouraged. Such industries shall be exempted from paying ground water abstraction charges.

The list of such assessment units having saline ground water at all depths as per the latest assessment of dynamic ground water resources will be made available by the CGWA in their website. However, due care shall be taken in respect of disposal of effluents by the units so as to protect the water bodies and the aquifers from pollution.

Detailed guidelines in this regard shall be prepared and issued separately.

8.0 Protection of Wetland Areas

The wet land areas in the country are very crucial as they are direct reflection of the presence of ground water in such areas. The protection of the wetland areas is being separately handled by the Wetland Authorities. Since ground water is very crucial for the survival of the wetland area, any excessive ground water development within the zone of wetland area would affect the volume of water in that wetland.

Projects falling within 500 m. from the periphery of demarcated wetland areas shall mandatorily submit a detailed proposal indicating that any ground water abstraction by the project proponent does not affect the protected wetland areas. Furthermore, before seeking permission from CGWA, the projects shall take consent/approval from the appropriate Wetland Authorities to establish their projects in the area.

9.0 General compliance conditions in No Objection Certificate

i. Installation of digital water flow meter (conforming to BIS/ IS standards) having telemetry system in the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate through the web-portal.

ii. Proponents shall mandatorily get water flow meter calibrated on from an authorized agency once in a year.

iii. Proponents shall install roof top rain water harvesting & recharge systems in the project area.

iv. Proponents shall pay Ground Water Abstraction/ Restoration Charges based on quantum of ground water extraction as applicable as per the rates given in Section 6.

v. Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 15. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in **Annexure-II.**

vi. Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.

vii. If the existing well becomes defunct due to mechanical failure within the validity period of No Objection Certificate, the user can construct a replacement well under intimation to CGWA on web portal. The defunct well shall be properly sealed **(Refer Annexure VII).** The user will be required to submit documentary proof in this regard. However, if the existing abstraction structures fails to yield water and he proponent desires to drill another tubewell in the same premises, prior permission of the Authority shall be required. If the replacement well is to be drilled in some different place, the proponent shall obtain fresh No Objection Certificate.

viii. Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.

ix. In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.

10.0 Monitoring of compliance of No Objection Certificate Conditions

To monitor the compliance of No Objection Certificate conditions, Central Ground Water Authority and State/ UT Ground Water Authorities shall take the following steps:

a. Suitable MIS will be developed for compliance monitoring.

b. District Collectors/Deputy Commissioners (DCs) /District Magistrates (DMs) are authorized to take enforcement measures like sealing of unauthorized ground water abstraction structures, disconnection of electricity, launching of prosecution against those violating the No Objection Certificate conditions and taking action for imposition of Environmental Compensation.

c. Technical officers of CGWB/ CGWA and State groundwater organizations are authorized to take actions with respect to monitoring and periodic inspections with the approval of competent authority.

d. In case of violation of any of the No Objection Certificate conditions, the proponents shall be liable to pay the penalties as per **Section 16.**

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11.0 Renewal of No Objection Certificate

No objection certificate shall be renewed periodically, subject to the compliance of the conditions mentioned therein:

i. The applicant shall apply for renewal of No Objection Certificate at least ninety days prior to expiry of its validity.

ii. Application for renewal of No Objection Certificate shall be accompanied by the Compliance Report.

iii. Before granting renewal, Central Ground Water Authority or State/ Ut Authority shall satisfy itself that the conditions of No Objection Certificate have been complied with.

iv. In case of change in category of the assessment unit, renewals would be granted with conditions as laid down for new category.

v. No Objection Certificate will be renewed for the terms specified for various uses as follows:

Category	Use	Term of renewal
Critical, Semi-critical and safe	Infrastructure projects for drinking & domestic use and urban Water Supply Agencies	5 years
	Industries	3 years
	Mines	2 years
Over exploited	All users in 'Over-exploited areas'	2 years

vi. If the application for renewal is submitted in time and the CGWA/ the respective State/ Ut Authority is unable to process the application in time, No Objection Certificate shall be deemed to be extended till the date of renewal of No Objection Certificate.

vii. If the proponent fails to apply for renewal within 3 months from the date of expiry of No Objection Certificate, the proponent shall be liable to pay Environmental Compensation for the period starting from the date of expiry of No Objection Certificate till No Objection Certificate is renewed by the competent authority.

12.0 Extension of No Objection Certificate

If the proponent is unable to construct the well(s) during the validity period of No Objection Certificate for genuine reasons, the proponent will have to apply for extension of No Objection Certificate. Application for extension should be supported by documents justifying the reasons for delay. Other conditions for grant of extension of No Objection Certificate will be the same as that for fresh No Objection Certificate.

Extension of No Objection Certificate will be granted for a maximum period of two years. No further extension will be granted after the expiry of the extended period. In that case, the applicant will have to apply afresh for grant of No Objection Certificate.

13.0 Delegation of powers against illegal groundwater withdrawal

Central Ground Water Authority has appointed the District Magistrate/ District Collector/ Sub Divisional Magistrates of each Revenue District/Sub division as Authorized Officers, who have been delegated the power to seal illegal wells, disconnect electricity supply to the energised well, launch prosecution against offenders etc. including grievance redressal related to ground water in their respective jurisdictions.

In order to further decentralise and strengthen the monitoring and compliance mechanism as per the guidelines, officials of concerned Departments of Revenue and Industries of the States/Uts shall be appointed as Authorised Officers in consultation with the State/Ut Governments.

A copy of the No Objection Certificate issued by the CGWA in the No Objection Certificate Application Portal (NOCAP) will be forwarded to the respective District Magistrate/ District Collector. In case of any violation of the directions of Central Ground Water Authority and non-fulfilment of the conditions laid

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down in the No Objection Certificate, the Authorised Officers will file appropriate Petition/Original Application etc under sections 15 to 21 of the Environment (Protection) Act, 1986 in appropriate Courts.

14.0 Ground Water Level Monitoring

All the project proponents (drawing ground water more than 10 cum/d) have to mandatorily construct Piezometers (observation wells) within their premises for monitoring of the ground water levels. Such a mechanism of compliance conditions has been made to ensure that every month the ground water level in the project area can be monitored and observed. In this regard the necessary criteria for monitoring of water levels through piezometers by the project proponents is given in Table 14.1.

Table 14.1 No. of Piezometers to be constructed & Type of Water Level Monitoring Mechanism

S.No.	Quantum of Ground water withdrawal (cum/d)	No. of piezometer required	Monitoring mechanism		
			Manual	DWLR	DWLR with Telemetry
1	<10	0	0	0	0
2	11-50	1	1	0	0
3	51-500	1	0	1	0
4	>500	2	0	1	1

The piezometer shall be suitably located to ensure that zone of aquifer tapped in the piezometer is the same as that of the pumping well.

15.0 Environmental Compensation

Extraction of ground water for commercial use by industries, infrastructure units and mining projects without a valid No Objection Certificate from appropriate authority shall be considered illegal and such entities shall be liable to pay Environmental Compensation for the quantum of ground water so extracted. The norms prescribed by Central Pollution Control Board (CPCB) shall be utilized for calculating the Environmental compensation as mentioned below:

EC_{GW} = Ground water consumption per day x Environmental Compensation rate (ECR_{GW}) x No. of days x Deterrence factor

where ground water consumption is in m3/day and ECR_{GW} in Rs./ cum

15.1 Rates of Environmental Compensation:

Rates of Environmental Compensation (ECR_{GW}) for various types of users in different categories of assessment units are given in Table 15.1 to 15.3.

Table 15.1 : ECR_{GW} for Packaged Drinking Water units

S.No.	Area Category	Water Consumption (cum/day)			
		<200/	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR_{GW}) in Rs./m3			
	Safe	12	18	24	30
2	Semi critical	24	36	48	60
3	Critical	36	48	66	90
4	Over- exploited	48	72	96	120
Note :-Minimum EC_{GW} shall not be less than Rs 1,00,000/-					

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Table 15.2: ECR_{GW} for Mining/ infrastructure dewatering projects

S.No.	Area Category	Water Consumption (cum/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR_{GW}) in Rs./m3			
1	Safe	15	21	30	40
2	Semi critical	30	45	60	75
3	Critical	45	60	85	115
4	Over- exploited	60	90	120	150
Note :-Minimum EC_{Gw} shall not be less thanRs 1,00,000/-					

Table 15.3: ECR_{GW} for Industrial units

S.No.	Area Category	Water Consumption (cum/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR_{GW}) in Rs./m3			
1	Safe	20	30	40	50
2	Semi critical	40	60	80	100
3	Critical	60	80	110	150
4	Over- exploited	80	120	160	200
Note :-Minimum EC_{Gw} shall not be less thanRs 1,00,000/-					

15.2 Deterrent Factors to compensate losses and environmental damage (for packaged drinking water units, mining, industries and infrastructural dewatering projects)

The following deterrent factors based on the duration of illegal ground water extraction shall be levied to compensate for the losses and environmental damages as detailed in Table 15.4.

Table 15.4: Deterrent factor based on quantum of ground water withdrawal and number of years of illegal withdrawal

S.No.	Water Consumption	Deterrence Factor		
		< 2 years	2-5 years	>5 years
1	<1000 KLD	1.00	1.00	1.25
2	1000-5000 KLD	1.00	1.00	1.50
3	>5000 KLD	1.00	1.25	2.00

Note: KLD – Kilolitre per day

16.0 Provision of Penalty

Penalty shall be imposed on the proponents for non-compliance of No Objection Certificate conditions issued by the appropriate authority. Rates of penalty proposed for non-compliance of various conditions of No Objection Certificate are given in Table 16.1.The rates of the penalty shall be reviewed periodically with the approval of competent authority in Ministry of Jal Shakti.

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Table 16.1: Penalty provision for non Compliance of No Objection Certificate conditions

S. No.	Items	Charges in Rs.
1	Non installation/faulty Digital water Flow meter with telemetry system.	200000
2	Non disclosure/ construction of additional groundwater abstraction structures a) Non-functional Structures. b) Defunct/Abandoned Note: Given rates are for unit non-functional/defunct/abandoned structures. This shall be multiplied with total such structures to arrive at consolidated penalty.	 200000 100000
3	Reporting of fresh water zones as Brackish / Saline zones in application.	200000
4	Non Installation of Piezometer.	200000
5	Non Installation/faulty DWLR/Telemetry system	100000
6	Non Construction/Inadequate capacity of Recharge / Water conservation structures.	500000
7	Non maintenance of Recharge structures.	200000
8	Injection of treated/untreated water into the aquifer system. Note: In addition to penalty, the proponent shall bear the cost of aquifer remediation as per the provisions of Environment (Protection) Act, 1986.	1000000
9	Non Submission of Water level/Water quality Data.	50000
10	Non-maintenance of log book of daily withdrawal/non submission of Groundwater abstraction data.	50000
11	Non submission of photograph of recharge structure(s).	50000
12	Non Submission of Self Compliance report.	100000
13	Construction of groundwater abstraction structures by un authorized/unregistered Drilling Rigs (per structures).	100000
14	Non registration of water supply tankers.	500000
15	Submission of false information/ undertaking.	100000

Charges shall also be payable for correction/modification in the existing issued No Objection Certificate letter. The details of such charges are given in Table 16.2.

Table 16.2: Proposed Charges for correction/Modification in the existing issued No Objection Certificate

S. No.	Items	Charges in Rs.
1	Change in recharge quantum	10000
2	Change in User ID.	5000
3	Change in firm Name	5000
4	Extension of No Objection Certificate	5000
5	Issuance of duplicate No Objection Certificate	5000
6	Issuance of corrigendum to No Objection Certificate	5000
7	Any other items/corrections etc	5000

17.0 Other important Conditions (Applicable to all):

i. Sale of ground water by a person/ agency not having valid no objection certificatefrom CGWA/State Ground Water Authority is not permitted.

ii. In infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.

iii. In case of Infrastructure projects, the firm/entity shall ensure implementation of dual water supply system in the projects. Compliance of the same shall be submitted through the web portal.

iv. Non-compliance of conditions mentioned in the No Objection Certificate may be taken as sufficient reason for cancellation of no objection certificate accorded/ non-renewal of No Objection Certificate.

v. No application shall be entertained without supporting documents as specified in relevant sections.

vi. Abstraction structure(s) should be located inside the premises of project property.

vii. Self compliance of conditions laid down in the no objection certificate shall be reported by the users online in the web portal of Central Ground Water Authority/state Ground Water Authority.

viii. Processing fee prescribed, if any, from time to time shall be charged for various services.

Note:

1. Guidelines are subject to modification from time to time.

2. In case of any discrepancy between Hindi and English versions of this document including the annexures, the English version shall prevail.

Annexure I

Estimation of Water Requirements for drinking and domestic use

(Source: National Building Code 2016, BIS)

a) Residential Buildings:

Accommodations	Population
1 Bedroom dwelling unit	4
2 Bedroom dwelling unit	5
3 Bedroom dwelling unit	6
4 Bedroom dwelling unit and above	7

Notes:

1) The above figures consider a domestic household including support personnel, wherever applicable.

2) For plotted development, the population may be arrived at after due consideration of the expected number and type of domestic household units.

3) Dwelling unit under EWS category shall have population requirement of 4 and studio apartment shall have population requirement of 2.

As a general rule the following rates per capita per day may be considered for domestic and non-domestic needs:

a) For communities with populations up to 20,000:

1)	Water supply through stand post:	40 lphd (Min)
2)	Water supply through house service: connection	70 to 100 lphd

b) For communities with: 100 to 135 lphd
population 20,000 to 100,00 together with
full flushing system

c) For communities with population: 150 to 200 lphd
above 100,000 together with
full flushing system

Note—The value of water supply given as 150 to 200 litre per head per day may be reduced to 135 litre per head per day for houses for Medium Income Group (MIG) and Low Income Groups (LIG) and Economically Weaker Section of Society (EWS), depending upon prevailing conditions and availability of water.

Out of the 150 to 200 litre per head per day, 45 litre per head per day may be taken for flushing requirements and the remaining quantity for other domestic purposes.

A. **Water Requirements for Buildings Other than Residences**

Sl No.	Type of Building	Domestic litres per head/ day	Flushing Litres per head/ day	Total Consumption Litres per head/ day
1.	Factories including canteen where bath rooms are required to be provided	30	15	45
2.	Factories including canteen where no bath rooms are required to be provided	20	10	30
3.	Hospital (excluding laundry and kitchen): a) Number of beds not exceeding 100	230	110	340
	b) Number of beds exceeding 100	300	150	450
	c) Out Patient Department (OPD)	10	5	15
4.	Nurses' homes and medical quarters	90	45	135
5.	Hostels	90	45	135
6.	Hotels (up to 3 star) excluding laundry, kitchen, staff and water bodies	120	60	180
7.	Hotels (4 star and above) excluding laundry, kitchen, staff and water bodies	260	60	320
8.	Offices (including canteen)	25	20	45
9.	Restaurants and food court including water requirement for kitchen: a) Restaurants	55 per seat	15 per seat	70 per seat
	b) Food Court	25 per seat	10 per seat	35 per seat
10.	Clubhouse	25	20	45
11.	Stadiums	4	6	10

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12.	Cinemas, concert halls and theatres and multiplex	5 per seat	10 per seat	15 per seat
13.	Schools/Educational institutions: a) Without boarding facilities b) With boarding facilities	25 90	20 45	45 135
14.	Shopping and retail (mall) a) Staff b) Visitors	25 5	20 10	45 15
15.	Traffic Terminal stations a) Airports	40	30	70
	b) Railway stations (Junction) with bathing facility	40	30	70
	c) Railway stations (Junction) without bathing facility	30	15	45
	d) Railway stations (Intermediate) with bathing facility	25	20	45
	e) Railway stations (Intermediate) without bathing facility	15	10	25
	f) Interstate bus terminals	25	20	45
	g) Intrastate Bus Terminals/Metro Stations	10	5	15

Notes:

1. For calculating water demand for visitors, consumption of 15 litre per head per day may be taken.
2. The water demand includes requirement of patients, attendants, visitors and staff. Additional water demand for kitchen, laundry and clinical water shall be computed as per actual requirements.
3. The number of persons shall be determined by average number of passengers handled by stations, with due considerations given to the staff and vendors who are using these facilities.
4. Consideration should be given for seasonal average peak requirements.
5. The hospitals may be categorized as Category A (25 to 50 beds), Category B(51 to 100 beds), Category C (101 to 300 beds), Category D (301 to 500) and Category E (501 to 750 beds).

Annexure II

Guidelines for construction of Piezometers and monitoring of Ground Water Levels and Quality

Piezometer is a borewell/tubewell used only for measuring the water level by lowering a tape/sounder or automatic / digital water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum distance of 50 m from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about four inches to six inches.
- The depth of the piezometer should be the same as that of the pumping well from which ground water is being abstracted. If, more than one pumping wells are constructed tapping aquifers at different depths, more than one piezometers shall be required to be constructed tapping different aquifers as in the pumping wells.

- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tubewells has been stopped for about four to six hours.
- The ground water quality has to be monitored once in a year during pre-monsoon (April/ May) period by industries and mines drawing ground water. Samples of ground water should be analyzed from NABL accredited laboratory.
- A permanent display board should be installed at Piezometer/ Tubewell site for providing the location, piezometer/ tubewell number, depth and zone tapped of piezometer/tubewell for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.

Annexure III

Measures to be adopted to ensure prevention from pollution in the plant premises of polluting industries/ projects

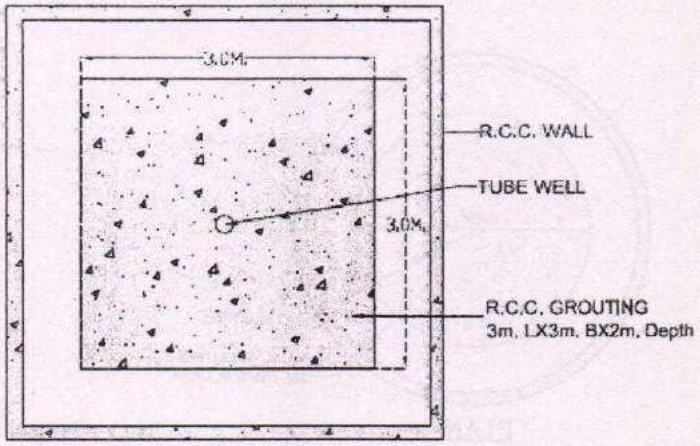
It has been observed that ground water in and around polluting industries like Tannery, Slaughter Houses, Dye, Chemical, Coalwashery, other hazardous units, etc., is polluted. In order to prevent further deterioration of ground water quality, it is essential to take all necessary measures for well head protection. All industries/ projects falling under this category are hereby directed to follow the under mentioned procedure both for existing and new category.

1. No tube well/ bore well / dug well should be constructed in the vicinity of the processing unit. Tube well/ bore well should be constructed at the place which is hygienically maintained.
2. Only Mild Steel pipe should be used for assembly/ casing and PVC (Poly Vinyl Chloride) or similar pipes should not be used. The tube well/ bore well having PVC or similar pipes should be abandoned and filled back.
3. Around the tube well/ bore well, RCC (Reinforced Concrete Cement) grouting of 3 meters (length) x 3 meters (width) x 2 meters (depth) must be provided. The pipe of the tube well/ bore well must be raised 1 meter above ground level (1 magl). The tube well/ bore well must be surrounded by RCC wall of 0.5 meter height and 1.5 meter depth to prevent any surface contamination to enter the constructed tube well/ bore well. Plan/Sectional diagram is enclosed for reference (Appendix 1 and 2).
3. The tube well/ bore well must be fitted with NRV (Non Return Valve) in order to ensure that the constructed tube well/ bore well is exclusively used for abstraction of ground water only.
4. At no point of time there should be any injection of any water or fluid into the constructed tube well/ bore well/ Piezometer.
5. The industries/ projects under this category should not implement any recharge measures within the plant premises.
6. Any tube well/ bore well located/ constructed in the vicinity of STP (Sewage Treatment Plant) or ETP (Effluent Treatment Plant) should be abandoned and filled back.
7. The piezometer to be constructed for monitoring purpose should follow the same procedure as that for tube well/ bore well for such industries/ projects.

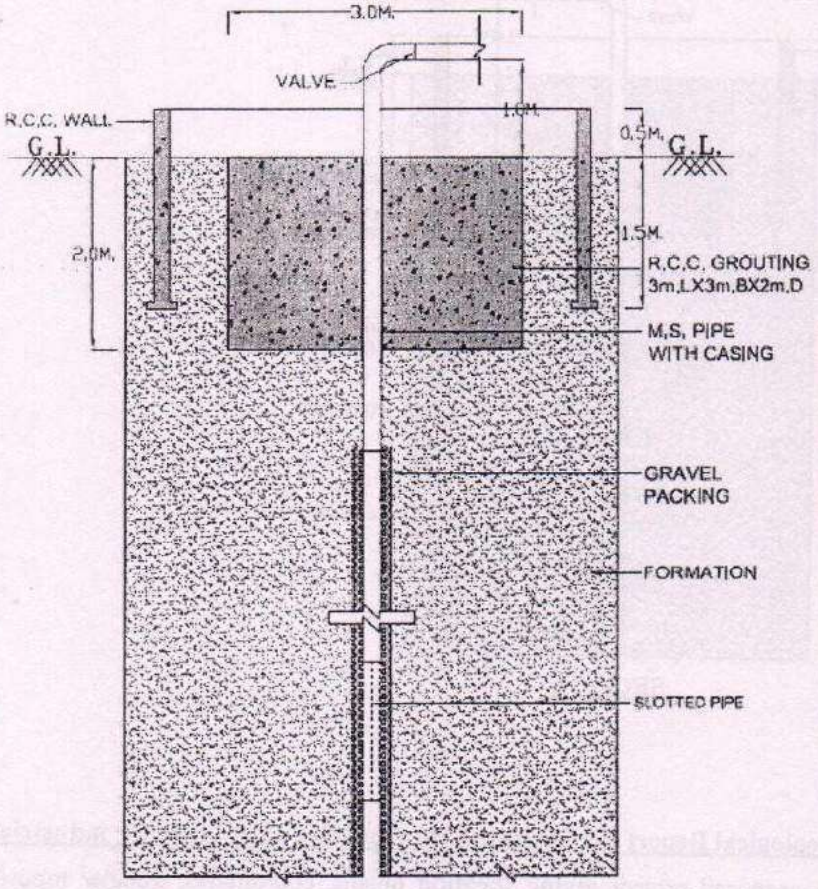
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Appendix 1

Plan/ Sectional diagram showing well head protection



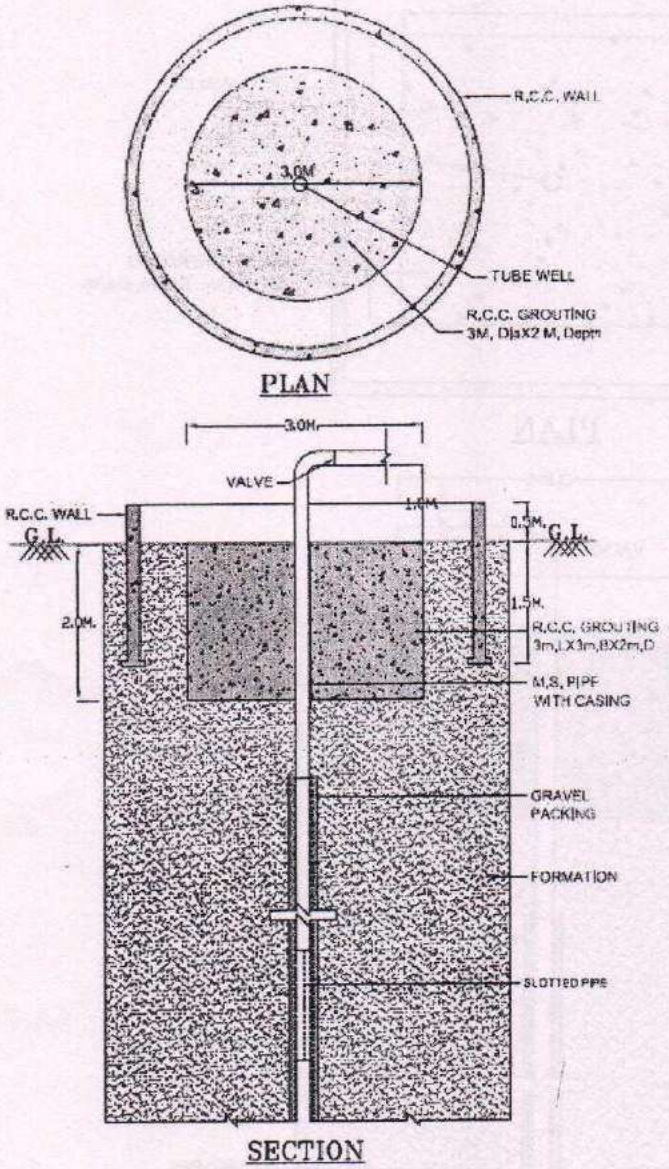
PLAN



SECTION

Appendix 2

Plan/ Sectional diagram showing well head protection



Annexure-IV

Outline of hydro-geological Report for obtaining No Objection Certificate for industries

1. Brief about the proposed project giving location details, coordinates, google/ toposheet maps, etc. demarcating the project area.
2. Ground water situation in and around the project area including water level and quality data and maps along with quality issues, if any. In case of mines, ground water conditions in both core and buffer zone should be described.
3. Details of the tubewells/ borewells proposed to be constructed. This includes the drilling depth, diameter, tentative lithological log, details of pump to be lowered, H.P. of pump, tentative discharge of tubewells/ borewells, etc. Locations to be marked on the site plan/ map. Location of proposed piezometers.

4. Details of Geophysical studies carried out in and around the project area. Ground water resources computation of the block in which the project falls.

5. Approved Mine plan in case of mines and detailed dewatering plan in case of mine/ infrastructure dewatering projects.

6. Proposed usage of pumped water in case of mining/ infrastructure dewatering projects.

7. Comprehensive assessment of the impact on the ground water regime in and around the project area highlighting the risks and proposed management strategies proposed to overcome any significant environmental issues.

8. Proposed measures for disposal of waste water by industries drawing saline water.

9. Measures to be adopted for water conservation which include recycling, reuse, treatment, etc. This includes the water balance chart being adopted by the firm along with details of water conservation methods to be adopted.

   - Brief write up along with capacity and flow chart of Sewage Treatment Plants / Effluent Treatment Plants / Combined Effluent Treatment Plants existing/ proposed within the project.
   - Details of water conservation measures to be adopted to reduce/ save the ground water.
   - Total water balance chart showing the usage of water for various processes.

10. Any other details pertaining to the project.

Annexure V

Format of the Report on ground water conditions (for mining projects)

Introduction

Project description

Background

Objectives and scope

Regional setting

Location

Landuse

Climate

Topography and drainage

Geology –Regional and Local

General Hydrogeology (aquifer types, aquifer depth, zone tapped etc.)

Groundwater condition (In core and buffer zones)

Spatial and temporal variations in water levels Groundwater quality (Shallow and deep aquifer)

Impact of groundwater extraction on local groundwater

Hydrograph of water level/piezometer in monitoring wells

Trend analysis of historical water levels Flow net analysis (groundwater flow direction)

Year wise/ bench wise mine dewatering computation as per approved mine plan

Conclusions

Annexure VI

Indicative list of Infrastructure projects

Residential townships including commercial buildings
Office building
School
College
University
Special Economic Zone
Metro Station
Railway Station
Bus Depot
Airport
Seaport
Highway infrastructure
Fire station
Warehouse
Business Plaza
Malls & Multiplex
Hospitals
Nursing Homes
Resort
Hotel/ Restaurant/ Food Plaza
Holiday home/Guest house/ Hostels
Banquet Hall/ Marriage Gardens
IT Complex
Logistics & Cargo
Clubs
Trade Centre

Annexure -VII

Supreme Court Order in Civil Writ petition 36 of 2009 regarding measures for prevention of fatal accidents of small children due to their falling into abandoned bore wells and tube wells

In Re: Measures for prevention of fatal accidents of small children due to their falling into abandoned bore wells and tube wells

Union of India and Ors. Respondents(s)

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ORDER

With this Court issuing requisite guidelines vide order dated 11th February, 2010, subject to slight modifications, nothing survives in the present writ petition.

That modification is as follows:

(i) The owner of the land/ premises, before taking any steps for constructing bore well/ tube well must inform in writing to the concerned authorities in the area, i.e., District Collector/ District Magistrate/ Sarpanch of the Gram Panchayat/ any other Statutory Authority/ concerned officers of the Department of Ground Water/ Public Health/ Municipal Corporation, as the case may be, about the construction of bore well/ tube well.

(ii) Registration of all the drilling agencies, namely, Government/ Semi Government, Private etc. should be mandatory with the district administration/ Statutory Authority wherever applicable.

(iii) Erection of signboard at the time of construction near the well with the following details:-

(a) Complete address of the drilling agency at the time of construction/ rehabilitation of well.

(b) Complete address of the user agency/owner of the well.

(iv) Erection of barbed wire fencing or any other suitable barrier around the well during construction.

(v) Construction of cement/ concrete platform measuring 0.50x0.50x0.60 meter (0.30 meter above ground level and 0.30 meter below ground level) around the well casing.

(vi) Capping of well assembly by welding steel plate or by providing a strong cap to be fixed to the casing pipe with bolts & nuts.

(vii) In case of pump repair, the tube well should not be left uncovered.

(viii) Filling of mud pits and channels after completion of works.

(ix) Filling up abandoned bore wells by clay/sand/boulders/pebbles/drill cuttings etc. from bottom to ground level.

(x) On completion of the drilling operations at a particular location, the ground conditions are to be restored as before the start of drilling.

(xi) District Collector should be empowered to verify that the above guidelines are being followed and proper monitoring check about the status of bore holes/ tube wells are being taken care through the concerned state/ Central Government agencies.

(xii) District/ Block/ Village wise status of bore wells/tube wells drilled viz. No. of wells in use, No. of abandoned bore wells/ tube wells found open, No. of abandoned bore wells/ tube wells properly filled up to ground level and balance number of abandoned bore wells/ tube wells to be filled up to ground level is to be maintained at District Level.

In rural areas, the monitoring of the above is to be done through Village Sarpanch and the Executive from the Agriculture Department.

In case of urban areas, the monitoring of the above is to be done through Junior Engineer and the Executive from the concerned Department of Ground Water/Public Health/ Municipal Corporation etc.

(xiii) If a bore well/ tube well is 'Abandoned' at any stage, a certificate from the concerned department of Ground Water/ Public Health/ Municipal Corporation/ Private Contractor etc. must be obtained by the aforesaid agencies that the 'Abandoned' bore well/tube well is properly filled upto the ground level. Random inspection of the abandoned wells is also to be done by the Executive of the concerned agency/ department. Information on all such data on the above are to b maintained in the District Collector/ Block Development Office of the State.

We are informed that the last paragraph of the earlier order dated 11th February, 2010, concerning publicity has been duly complied with.

Subject to the above, the writ petition is disposed of.

25

.....CJI.
[S.H. KAPADIA]

.....J.
[K.S. RADHAKRISHNANA]

.....J.
[SWATANTER KUMAR]

New Delhi,
August 6, 2010

ANNEXURE VIII

List of States/Union territories where ground water extraction is being regulated by Central Ground Water Authority

1. Andaman and Nicobar Islands
2. Assam
3. Arunachal Pradesh
4. Bihar
5. Chhattisgarh
6. Dadra and Nagar Haveli and Daman and Diu
7. Gujarat
8. Haryana
9. Jharkhand
10. Madhya Pradesh
11. Maharashtra
12. Manipur
13. Meghalaya
14. Mizoram
15. Nagaland
16. Odisha
17. Punjab
18. Rajasthan
19. Sikkim
20. Tripura
21. Uttar Pradesh
22. Uttarakhand
23. Andhra Pradesh (only mining projects)
24. Telangana (only mining projects)

Annexure IX

Glossary of technical terms used

1. **Safe area**: Area categorized as SAFE from the ground water resources point of view, based on the latest ground water resources assessment carried out jointly by CGWB and State ground water organizations. Details available on the websites of NOCAP and CGWB.
2. **Semi-critical area**: Area categorized as SEMI-CRITICAL from the ground water resources point of view, based on the latest ground water resources assessment carried out jointly by CGWB and State ground water organizations. Details available on the websites of NOCAP and CGWB.
3. **Critical area**: Area categorized as CRITICAL from the ground water resources point of view, based on the latest ground water resources assessment carried out jointly by CGWB and State ground water organisations. Details available on the websites of NOCAP and CGWB.
4. **Over-exploited area**: Area categorized as OVER-EXPLOITED from the ground water resources point of view, based on the latest ground water resources assessment carried out jointly by CGWB and State ground water organisations. Details available on the websites of NOCAP and CGWB.
5. **Aquifer**: Geological formation capable of storing and transmitting ground water.
6. **Deeper Aquifer**: In areas having multiple aquifer system, the aquifer(s) occurring below the uppermost aquifer.
7. **Well**: Any structure used for the extraction of groundwater, including open wells, dug wells, bore wells, dug-cum-bore wells, tube wells, filter points, collector wells, infiltration galleries, recharge wells, or any of their combinations or variations.
8. **Government Agency**: May be Central or State Government body.
9. **Supplier**: Government/ Government approved Water Supply Agency.
10. **Mine**: Area where mining activity is taking place, or area abandoned after mining.
11. **Illegal Ground Water abstraction Structure**: Any energized abstraction structure viz. dugwell, tubewell, borewell which is being used to withdraw ground water without valid No Objection Certificate from Central Ground Water Authority.
12. **Rainwater Harvesting**: The technique or system of collection and storage of rainwater, at micro watershed scale, including roof-top harvesting, for future use or for recharge of groundwater.
13. **Mining Project**: Project which involves mining activity either open cast or underground or both.
14. **Ground Water Draft**: Quantum of ground water withdrawal.
15. **Saline Water**: Water having salinity in excess of 2500 µsiemens/cm at 25^0C.
16. **Water Table Intersection**: Intersection of the water table on excavation of the overlying material due to mining or other activities.
17. **Drinking and domestic use**: Besides drinking & domestic use of households, this category will cover drinking requirement of industries not requiring water for industrial process; drinking, washing, cleaning use etc. in case of hospitals, hotels, malls & multiplexes, institutions, offices, banquet halls, fire stations, metro stations, railway stations, airports, sea ports, stadia etc.
18. **Recycle/Reuse**: Using treated waste water for various purposes/ putting water to multiple uses.
19. **Government Department:** Either Central Government or State Government.
20. **Municipality:** Municipality, a Municipal Corporation or similar body of local urban governance by any other name.
21. **Groundwater:** Water, which exists below the surface in the zone of saturation and can be extracted through wells or any other means or emerges as springs and base flows in streams and rivers;
22. **Bgl :** Below Ground Level.
23. **BCM :** Billion cubic metres.

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24. **Groundwater Abstraction structure:** Structure used to withdraw groundwater like bore well / tube well / dug well/dug cum bore well/tunnel well.

25. **Observation well or Piezometer:** A bore well/tube well used only for measuring the water level/piezometric head and to take water sample periodically but not used for groundwater abstraction.

26. **Water Audit:** A method of quantifying water use in simple or complex systems, with a view to reducing water usage and often saving money on otherwise unnecessary water use.

27. **Ground water pollution:** If concentration of any parameter in ground water exceeds the maximum permissible limit for drinking water prescribed by the Bureau of Indian Standards.

28. **Cooperative Group Housing Societies/ Builder flats**: A Housing Society is a society formed by house owners within a residential complex. The housing society formed must be formally registered with registrar of co-operatives.

29. **KLD** – Kilo Litre per day

30. EC_{GW} - Environmental compensation for drawing illegal ground water.

31. EC_{GWR} - Environmental compensation rates for drawing illegal ground water.

ANNEXURE X

Annual water audits by the industries (Source – CII)

Water audit is a systematic process of objectively obtaining a water balance by measuring flow of water from the site of water withdrawal or treatment, through the distribution system, and into areas where it is used and finally discharged. Conducting a water audit involves calculating water balance, water use and identifying ways for saving water.

Water audit involves preliminary water survey and detailed water audit. Preliminary water survey is conducted to collect background information regarding plant activities, water consumption and water discharge pattern and water billing, rates and water cess. After the analysis of the secondary data collected from the industry, detailed water audit is conducted, which involves the following steps:

- On site training and discussion with facility manager and personnel
- Water system analysis
- Quantification of baseline water map
- Monitoring and measurements using pressure and flow meters and various other devices
- Quantification of inefficiencies and leaks
- Quantification of water quality loads and discharges
- Quantification of variability in flows and quality parameters
- Strategies for water treatment and reuse or direct use

A detailed water balance is finally developed. Water quality requirement at various user areas is mapped, which helps in developing 'recycle' and 'reuse' opportunities.

The detailed water audit report contains the following:

- Water consumption and wastewater generation pattern
- Specific water use and conservation
- Complete water balance of the facility
- Water saving opportunities
- Method of implementing the proposals
- Full description and figures
- Investment required

Industries can undertake following measures for water conservation:

- Setting up of norms for water budgeting
- Modernization of industrial process to reduce water consumption
- Recycling water with a re-circulating cooling system
- Ozonation cooling water approach which can result in five fold reduction in blow down when compared to traditional chemical treatment
- Reduction in reuse of de-ionized water by eliminating some plenum flushes, converting from a continuous flow to an intermittent flow system and improving control on the use
- Use of waste water for gardening
- Proper processing of effluents to adhere to the norms of disposal.

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APPENDIX – B

MEMBER SECRETARY

भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय

Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

File No:- 21-4/1054/UP/IND/2016 - 2280

NOC No:- CGWA/NOC/IND/ORIG/2016/2308

Dated :- 17 OCT 2016

To,
M/s Radico Khaitan Limited,
Bareilly Road, Rampur,
Uttar Pradesh – 244901

Sub:- NOC for ground water withdrawal to M/s Radico Khaitan Ltd in respect of their Distillery unit located at Bareilly Road, Rampur, Block Chamraon, District Rampur, Uttar Pradesh – reg.

Refer to your application on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide their recommendations dated 02/08/2016 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to **M/s Radico Khaitan Ltd in respect of their Distillery unit located at Bareilly Road, Rampur, Block Chamraon, District Rampur, Uttar Pradesh.** The NOC is, however subject to the following conditions:-

1. The firm may abstract **2600 cu.m/day** (and not exceeding **9,49,000 cu.m/year**) of ground water, through existing three (3) tubewells only. No additional ground water abstraction structures to be constructed for this purpose without prior approval of the CGWA.
2. All the wells to be fitted with water meter by the firm at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, atleast once in a month. The ground water quality to be monitored twice in a year during pre- monsoon and post- monsoon periods.
3. **M/s Radico Khaitan Ltd.,** shall, in consultation with the Regional Director, Central Ground Water Board Northern Region, Lucknow implement ground water recharge measures atleast to the tune of **18,84,000 cu.m/year** as proposed, for augmenting the ground water resources of the area within six months from the date of issue of this letter. In addition, the firm shall adopt 2 to 3 nos. villages for Water Security Plan in District Rampur, Uttar Pradesh. The necessary guideline for the Water Security Plan is available on website of Ministry of Water Resources, RD & GR (www.mowr.gov.in). Both, the Demand Side Management /Supply Side Management with maintenance of structures in the said villages to be ensured and a comprehensive plan to be submitted to Regional Director, CGWB. Firm shall also undertake periodic maintenance of

West Block - 2, Wing - 3, Sector - 1, R.K. Puram, New Delhi - 110066
Tel : 011-26175362, 26175373, 26175379 • Fax : 011-26175369
Website : www.cgwa-noc.gov.in

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recharge structures at its own cost. Firm to take up area specific plantation to enhance the recharge measures.

4. The photographs of the recharge structures after completion of the same are to be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification and under intimation to this office. Firm to take up area specific plantation to enhance recharge measures.

5. The firm at its own cost shall install 6-7 piezometers fitted with automatic water level recorders having telemetry systems at suitable locations and execute ground water regime monitoring programme in and around the project area on regular basis in consultation with the Central Ground Water Board, Northern Region, Lucknow.

6. The ground water monitoring data in respect of S. No. 2 & 5 to be submitted to Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.

7. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.

8. Action taken report in respect of S. No. 1 to 7 may be submitted to CGWA within one year period.

9. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 8.

10. This NOC is subject to prevailing Central/State Government rules/laws or Courts orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.

11. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.

12. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.

13. This NOC is valid from 03/10/2016 till 02/10/2018.

Member Secretary

Copy to:

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh with a **request to ensure that the conditions mentioned in the NOC are complied by the firm.**
2. The District Magistrate, District Rampur, Uttar Pradesh.
3. The Regional Director, Central Ground Water Board, Northern Region, Lucknow This has reference to your recommendation dated 02/08/2016.
4. TS to the Chairman, Central Ground Water Board, Bhujal Bhawan, Faridabad.
5. Guard File 2016-17.

Member Secretary

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APPENDIX-C

Annexure - P-II (Colly

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Radico

Date:
23.10.2017

RKL/1356

To,
Regional Director
Central Ground Water Board
Northern Region, Bhujal Bhawan,
Sector-B, Sitapur Road Yojana
Lucknow-226021 (UP)

Subject: Compliance of NOC for ground water withdrawal to M/s Radico Khaitan Ltd., (A Distillery unit) at Bareilly Road, Block – Chamraon, District-Rampur, UP.

Sir,

The project as above was accorded NOC for ground water withdrawal from CGWA, New Delhi, vide letter no. 21-4(1054)/UP/IND/2016-2260, Dated 17 October, 2016.

We are hereby submitting the compliance report (upto October, 2017) along with water- security plan and latest photographs of Piezometers, Water Meters and Monitoring report of groundwater quality analyzed by MoEF recognized laboratory.

We are committed to comply with all the condition stipulated in the NOC issued to us.

With Regards,

For Radico Khaitan Ltd. Rampur

Devendra Singh
Authorized Signatory

Received
Central Ground Water Board (N.R.)
Bhujal Bhawan, Sector-B
Sitapur Road Yojana
Lucknow-226021

Encl: 1. Water Security Plan
2. Test Report of Ground water Quality
3. Photographs of piezometers, water meter and Recharge structures

Radico Khaitan Limited
ISO 9001 : 2008 & 22000 : 2005 Certified Company
Regd. Office : Bareilly Road, Rampur-244901 (U.P.)
Tel. : EPABX (0595) 2350601, 2350602, Fax : (0595) 2350008
e-mail : rampur@radico.co.in
Head Office : Plot No. J-1, Block B-1, Mohan Co-op. Industrial Area,
Mathura Road, New Delhi-110044
Tel : (91-11) 40975400/444/500/355, Fax : (91-11) 41676841-42, 41676718 (Exports)
e-mail : info@radico.co.in
website : www.radicokhaitan.com
CIN No. 126941UP1983PLC027278

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Annexure - P/11 (colly

RADICO KHAITAN LIMITED

Date: 23.10.2017

RKL/1356

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To

Regional Director

Central Ground Water Board

Northern Region, Bhujal Bhawan,

Sector – B, Sitapur Road, Yojana,

Lucknow -226021 (UP)

Subject: Compliance of NOC for ground water withdrawal to M/s Radico Khaitan Ltd., (A Distillery unit) at Bareilly Road, Block – Chamron, District – Rampur, UP.

Sir,

The project as above was accorded NOC for ground water withdrawal from CGWA, New Delhi, vide letter no. 21 – 4(1054)/UP/IND/2016-2280, Dated 17 October, 2018.

We are hereby submitting the compliance report (upto October, 2017) along with water – security plan and latest photographs of Piezometers, Water Meters and Monitoring report of groundwater quality analyzed by MoEF recognized laboratory.

We are committed to comply with all the condition stipulated in the NOC issued to us.

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With Regards

For Radico Khaitan Ltd, Rampur

Sd/-

Devendra Singh

Authorized Signatory

Encl: 1. Water Security Plan

2. Test Report of Ground Water Quality

3. Photographs of piezometers, water meter and Recharge structures

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Annexure - P/11 (Colly

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RKL/ 930

Radico

Date :- 15.09.2018

To, Regional Director
Central Ground Water Board,
Northern Region, Bhujal Bhawan,
Sector- B, Sitapur Road Yojana,
Lucknow – 226021 (U.P.)

Subject:- Compliance of NOC for ground water withdrawal to M/S Radico Khaitan Limited, (A Distillery unit) at Brailley Road, Block – Chamraon, District – Rampur U.P.-244901

Sir,

The project as above was accorded NOC for ground water withdrawal from CWBA, New Delhi, vide letter no. 21-4(1054)/UP/IND/2016-2280, dated 17th October, 2018.

We are hereby submitting the compliance report (upto September, 2018) along with latest photographs of water meters, pizometers, and monitoring report of ground water quality analyzed by MoEF recognised laboratory.

We are committed to comply with all the condition stipulated in the NOC issued to us.

With Regards,

For Radico Khaitan Limited, Rampur

Devendra Singh
Authorized Signatory

Rcd

Enclosed:-

1. Last compliance report (with water security plan).
2. Borewell and pizometers photograph, ground water quality report pre monsoon and post monsoon.
3. Photograph of recharging structures. Maintenance proof of recharging structures.
4. Borewell and Pizometers reading report.
5. Water recycling and reuse pattern.

Radico Khaitan Limited
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Mathura Road, New Delhi- 110044
Tel : (91-11) 40979400/444/500/555, Fax : (91-11) 41678841-42, 41678718 (Exports)
e-mail : info@radico.co.in
website : www.radicokhaitan.com
CIN No. 126941UP1983PLC027278

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Annexure - P/11 Colly

RADICO KHAITAN LIMITED

Date: 15.09.2018

RKL/930

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To

Regional Director

Central Ground Water Board

Northern Region, Bhujal Bhawan,

Sector – B, Sitapur Road, Yojana,

Lucknow -226021 (UP)

Subject: Compliance of NOC for ground water withdrawal to M/s Radico Khaitan Ltd., (A Distillery unit) at Bareilly Road, Block – Chamron, District – Rampur, UP - 244901

Sir,

The project as above was accorded NOC for ground water withdrawal from CGBA, New Delhi, vide letter no. 21 – 4(1054)/UP/IND/2016-2280, Dated 17 October, 2018.

We are hereby submitting the compliance report (upto September, 2018) along with water – security plan and latest photographs of water meters, piezometers, and monitoring report of groundwater quality analyzed by MoEF recognized laboratory.

We are committed to comply with all the condition stipulated in the NOC issued to us.

With Regards

For Radico Khaitan Ltd, Rampur

Sd/-

Devendra Singh

Authorized Signatory

Encl:

1. Last compliance report (with water security plan)
2. Borewell and piezometers photograph, ground water quality report pre monsoon and post monsoon.
3. Photographs of recharging structures. Maintenance proof of recharging structures.
4. Borewell and Pizometers reading report.
5. Water recycling and reuse balance.

//TRUE TYPED COPY//

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Radico

RKL/ Sr VP (P) /662
17.07.2019

To,

Member Secretary
Central Ground Water Authority
Ministry of Water Resources, RD & GR
18/11, Jamnagar House, New Delhi-110011.

Subject: Regarding renewal of NOC for ground water withdrawal to M/s Radico Khaitan Limited, at Bareilly Road, Block- Chamraon, District Rampur, U.P.-244901

Ref. 1 : Online application No. 21-4/1054/UP/IND/2016 dated 15/09/2018.

Ref. 2 : Our letter RKL/601, dated 09.07.2019

Sir,

This is in continuation to our letter no RKL/601 dated 09.07.2019 with reference to online application no 21-4/1054/UP/IND/2016 dated 15/09/2018 regarding renewal of NOC for ground water withdrawal.

We would like to humbly submit here that M/s Radico Khaitan Ltd was established in 1943. However despite of being more than 75 year old industry, we have been continuously upgrading and modernizing our distillery. We have taken innovative steps for reduction, recycle and reuse of process streams in order to reduce the water consumption in our process plants. In our process plants we have total requirement of 6100 m3/day, where presently only maximum 2500 m3/day fresh water is required, while 3600 m3/day water is being recycled.

Due to reprocessing and recycling in the last few years, our fresh water consumption which was in the tune of about 4500 m3/day, has now been reduced to 2100 to 2500 m3/day, depending upon the production rate. We understand that these are the bench marking water consumption data in the distillery industry.

Furthermore as per your guidelines we have taken up major steps for rain water harvesting / recharging in plant premises as well as in village areas. We have installed 22 rain water harvesting pits in plant premises which can recharge approx. 1.5 lac M3 rain water per year. Similarly in village areas we have installed 96 rain water recharging pits which can recharge approx. 18.5 lac M3 rain water per year based on average rain fall of 950 mm to 1000 mm per

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Mathura Road, New Delhi-110044
Tel : (91-11) 40975400/444/500/555, Fax : (91-11) 41678841-42, 41676718 (Exports)
e-mail : info@radico.co.in
website : www.radicokhaitan.com

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year. In totality we have made arrangement for recharging of approx. 20 lac M3 rain water per year.

For verification of performance of water recharging systems, we have installed 6 piezometers with telemetry system in plant and village areas (2 nos. in plant area and 4 nos. in village area), as per guidelines of CGWA. The online water table data is available from these piezometers, which indicates an improvement of about 24" water table in respective areas, verifying the effectiveness of recharge system installed by our distillery.

In the view of the above it is humbly requested to kindly renew our NOC for ground water withdrawal in order to run our industry efficiently.

We will be highly obliged for the same.

Thanking You

With Regards,
For Radico Khaitan Limited, Rampur

Devendra Singh
Authorized Signatory

Encls: Above referenced documents

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APPENDIX-D

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Annexure- R-5

RKL/ 429

Date :- 16.09.2018

To, Regional Director
Central Ground Water Board,
Northern Region, Bhujal Bhawan,
Sector- B, Sitapur Road Yojana,
Lucknow – 226021 (U.P.)

Subject:- Regarding NOC renewal for ground water withdrawal to M/S Radico Khaitan Limited, (A Distillery unit) at Brailley Road, Block – Chamraon, District – Rampur U.P.-244901

Ref. – Online application 21-4/1054/UP/IND/2016

Dear Sir,

We are herewith submitting renewal of NOC application for ground water withdrawal of existing Industry (A Distillery Unit) M/S Radico Khaitan Limited, Brailley Road, Rampur, U.P.-244901 in prescribed format along with necessary documents for your kind consideration.

With Regards,

For Radico Khaitan Limited, Rampur

Radico Khaitan Ltd. Radico Rampur (U.P.)

Devendra Singh

Authorized Signatory

Enclosed:-

1. Online Application hard copy.
2. Renewal fee paid copy.
3. CGWA NOC Copy and Last compliance reports (with water security plan).
4. Borewell and pizometers photograph, ground water quality report pre monsoon and post monsoon.
5. Photograph of recharging structures. Maintenance proof of recharging structures.
6. Borewell and Pizometers reading report.
7. Water recycling and reuse balance and other compliance copy.
8. Air and water consent copy from U P Pollution control board and etc.

Radico Khaitan Limited
ISO 9001 : 2008 & 22000 : 2005 Certified Company
Regd. Office : Bareilly Road, Rampur-244901 (U.P.)
Tel. : EPABX (0595) 2350601, 2350602, Fax : (0595) 2350009
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Mathura Road, New Delhi-110044
Tel : (91-11) 40975400/444/500/555, Fax : (91-11) 41678841-42, 41676718 (Exports)
e-mail : info@radico.co.in
website : www.radicokhaitan.com
CIN No. 126941UP1983PLC027279

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RADICO KHAITAN LIMITED

Date: 16.09.2018

RKL/929

To

Regional Director
Central Ground Water Board
Northern Region, Bhujal Bhawan,
Sector – B, Sitapur Road, Yojana,
Lucknow -226021 (UP)

Subject: Regarding NOC renewal for ground water withdrawal to M/s Radico Khaitan Limited, (A Distillery unit) at Brailley Road, Block – Chamraon, District – Rampur, U.P. – 244901.

Ref. – Online application 21-4/1054/UP/IND/2016

Dear Sir,

We are herewith submitting renewal of NOC application for ground water withdrawal of existing industry (A Distillery Unit) M/s Radico Khaitan Limited, Brailley Road, Rampur, U.P. – 244901 in prescribed format along with necessary documents for your kind consideration.

With Regards

For Radico Khaitan Ltd, Rampur

Sd/-

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Devendra Singh

Authorized Signatory

Enclosed:

1. Online Application hard copy.
2. Renewal fee paid copy.
3. CGWA NOC Copy and Last compliance reports (with water security plan).
4. Borewell and pizometers photograph, ground water quality report pre monsoon and post monsoon.
5. Photograph of recharging structures. Maintenance proof of recharging structures.
6. Borewell and Pizometers reading report.
7. Water recycling and reuse balance and other compliance copy.
8. Air and water consent copy from UP Pollution control board and etc.

//TRUE TYPED COPY//

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Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation

Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome : Vaddichalam
Previous Login Date Time: 13/09/2016 17:39:32 PM , IP Address: 136.167.335.206

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1 of 4

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Application for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Renew of NOC issued to Existing Industrial Projects Abstracting GroundWater (Application For Renewal of NOC)

Application Number : 21-4/1064/UP/IND/2016

Applied For Renewal : 1st

1. **General Information:**

Water Quality:	Fresh Water
Application Type Category/ Type of Application:	Distilleries
(i) Name of Industry:	RADICO KHAITAN LTD
(ii) Location Details of the Industrial Unit: (Attach Site Plan and Certified Revenue Sketch) ($)	
Address Line 1 :	RADICO KHAITAN LTD
Address Line 2 :	BAREILLY ROAD, RAMPUR
Address Line 3 :	
State:	UTTAR PRADESH
District:	RAMPUR
Sub-District:	CHAMRAON
Village/Town:	Rampur (NPP)
Area Type :	Non-Notified
Area Type Category :	Over Exploited
(iii) Communication Address	
Address Line 1:	RADICO KHAITAN LIMITED
Address Line 2:	BRAILLEY ROAD
Address Line 3:	CIVIL LINES, RAMPUR
State:	UTTAR PRADESH
District:	RAMPUR
Sub-District:	
Pincode:	244901
Phone Number with Area Code:	91 595 2350801
Mobile Number:	91-9837471443
Fax Number:	91 595 2350009
E-Mail:	singhs@radico.co.in

(iv) Details of Existing NOC issued by CGWA (enclose copy)

NOC Letter No:	CGWA/NOC/IND/ORIG/2016/2308
Date of Issuance:	03/10/2016
Validity (Start):	03/10/2016
Validity (End):	02/10/2018
Reason for not applying for renewal before expiry of NOC Validity (Attach Affidavit):	N.A.
(vi) Purpose of Renewal Application:	Existing Ground Water

2. **Details of Water Requirement (Fresh and Recycled Water Usage):**
(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) ($)

(i) Total Water Requirement (a+b+c+d) (m3/day)

Water Requirement Details (Fresh Water) (m3/day)	Existing	Additional	Total
(a) Ground Water Requirement (m3/day):	2600.00	0.00	2600.00
(b) Surface Water Available (Canal, River, Ponds etc.) (m3/day):	0.00	0.00	0.00
(c) Water Supply from Any Agency (m3/day):	0.00	0.00	0.00
Total Fresh Water Requirement (a+b+c)(m3/day):	2600.00	0.00	2600.00
(d) Recycled Water Usage (m3/day):	2000.00	0.00	2000.00
Total Water Requirement : (a+b+c+d)(m3/day)	4600.00	0.00	4600.00

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(iii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m3/day)	Additional Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)
Industrial Activity	4350.00	0.00	4350.00	365	1587750.00
Residential / Domestic	10.00	0.00	10.00	365	3650.00
Greenbelt Development /Environment Maintenance	40.00	0.00	40.00	270	10800.00
Other Use	200.00	0.00	200.00	365	73000.00
Grand Total	4600.00	0.00	4600.00		1675200.00

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Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation

Application for Issue of NOC to Abstract Ground Water (NOCAP)

Legend

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Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater (Application For Renewal of NOC)

Application Number : 21-4/1054/UP/IND/2016

Applied For Renewal : 1st

(h) Details of Water Availability from ETP / STP for Recycle / Reuse usage:

	Existing			Additional			Total	
	(m3/day)	No. Of Days	(m3/year)	(m3/day)	No. Of Days	(m3/year)	(m3/day)	(m3/year)
Effluent / Sewerage generated and treated in ETP / STP:	2350.00	365	857750.00				2350.00	857750.00
Availability treated Effluent / Sewerage for usage:	2000.00	365	730000.00				2000.00	730000.00
Effluent / Sewerage discharge after treatment:	0.00	0	0.00				0.00	0.00

(i+) Availability treated effluent usage : Total quantity same as 2 i (a) and 2 i (b) above

	Existing (m3/day)	Additional availability (m3/day)	Total Use + Availability (m3/day)
Industrial Activity / Commercial Use	4350.00	0.00	4350.00
Domestic / Residential Use	10.00	0.00	10.00
Greenbelt development / Enviornment maintenance	40.00	0.00	40.00
Other Use / Flushing Req.	200.00	0.00	200.00
Total	4600.00	0.00	4600.00

3. (e). Groundwater Abstraction Structure- Existing:

Number of Existing Structures: 3

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours(Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether Fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
1	Borewell / 1994	100.00 / 305	8.50	100.00	15 / 365	Submersible Pump	41.00	Yes	Yes / Noc No. CGWA/NOC/IND/ORIG/2016/2308
2	Borewell / 1995	100.00 / 305	8.50	100.00	5 / 365	Submersible Pump	41.00	Yes	Yes / Noc No. CGWA/NOC/IND/ORIG/2016/2308
3	Borewell / 2005	90.00 / 305	8.50	100.00	5 / 365	Submersible Pump	41.00	Yes	Yes / Noc No. CGWA/NOC/IND/ORIG/2016/2308

(f). Groundwater Abstraction Structure- Additional:

Number of Additional Structures: 0

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours(Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof

4. (g). Compliance to the Condition prescribed in the NOC

SNo.	Conditions given in NOC	Compliance Conditions Applicable	Status of Compliance
1	Area Specific Plantation	Yes	done
2	Domestic Water School Sanitation	Yes	done
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	Yes	done
4	Maintenance of recharge structures	Yes	done
5	Number of Piezometers as per NOC and Water Level Record	Yes	done
6	Number of Tubewells Borewells as per NOC	Yes	03
7	Piezometer fitted with AWLRs with telemetry as per NOC	Yes	done
8	Quantum of Groundwater as per NOC	Yes	2500 M3/Day
9	Recharge through ponds	Yes	done

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10	Recycle and reuse of water	Yes	done
11	RWH and AR structures implemented	Yes	done
12	Submission of Compliance report to the Region	Yes	done
13	Water conservation measures	Yes	done
14	Water Security Plan of villages	Yes	done
15	Well monitored around the plant premises	Yes	piezometer wells
16	Wells fitted with water meter and its Record	Yes	piezometer wells

(b) Compliance to the Condition prescribed in the NOC - Other

Sno.	Conditions given in NOC	Status of Compliance

5. Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition / Groundwater Quality in and Around the Area) Applicable to Industries Consuming Greater Then 500 m3/day and / or having a Land Area of Greater Than 2 Ha.: (5)

N.A.

6. Details of Rainwater Harvesting and Artificial Recharge Measures for Groundwater Recharge in the Area, if the Firm has Proposed to take up Rainwater Harvesting and Recharge outside the Industrial Unit Premises, then provide NOC from the Concern Authority / Agency where the Harvesting Measures are Proposed, If Already Implemented, details may be furnished. (Attach Report on Comprehensive & Feasible Rainwater Harvesting / Recharge Proposal).- (6)

Pit not of rain harvesting structure has been maintained.

INDUSTRIAL USE- Self Declaration

☑ It is to Certify that the Details and Information furnished above are true to the best of my Knowledge and Belief and I am aware that if any part of the Data/Information submitted is found to be false or misleading at any stage the application will be Rejected Out Rightly.

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Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation

Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome : [redacted]
Previous Login Date Time: 15/06/2016 17:56:32 PM , IP Address: 139.167.239.206

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Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Application for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater (Application For Renewal of NOC)

Application Number : 21-4/1054/UP/IND/2016

Applied For Renewal : 1st

1. Application Proforma is Subject to Modification from Time to Time

2. Application should be submitted to Regional Office.

Regional Director,Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B, Sitapur Road Yojna, Ram Ram Bank Chauraha, LUCKNOW, UTTAR PRADESH, 226021

3. Incomplete Application will be Summarily Rejected.

Submitted Application will not be Processed till the Print Out of the Signed Complete Application is Submitted to Regional Office.

4. Applicant has to Submit Processing Fee of Rs. 500.00/- (Rupees Five Hundred Only) through NON TAX RECEIPT PORTAL (https://bharatkosh.gov.in). A receipt will be generated. Please fill in the Transaction Ref No and Date from the receipt in print out of application and attach receipt along with hard copy of application.

Bharatkosh Details:-

Transaction Ref Number:-

Dated:-

Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.

Attached Files:

1). Site Plan : (Refer: 1 (ii))

No Attachment Found!

2). Certified Revenue Sketch : (Refer: 1 (ii))

No Attachment Found!

3). Reason for Not Applying for Renewal before Expiring NOC : (Refer: 1 (vi))

No Attachment Found!

4). Existing NOC : (Refer: 1 (vii))

S.No	Attachment Name	File Name
1	Existing NOC	cgwa permission .pdf

5). Enclose Flow Chart of Activity and Requirement of Water: (Refer: 2)

No Attachment Found!

6). Groundwater Availability Report : (Refer: 4)

S.No	Attachment Name	File Name
1	nagar palika noc	nagar palika letter.pdf

7). Details of Rainwater Harvesting / Artificial Recharge Measures : (Refer: 5)

S.No	Attachment Name	File Name
1	Recharging structures and maintenance	Rain water recharging.pdf

8). Authorization :

S.No	Attachment Name	File Name
1	nagar palika NOC	nagar palika letter.pdf

9). Extra Attachment :

S.No	Attachment Name	File Name
1	Air consent	Air Consent Order 2018 - 2019.pdf
2	water consent	Water Consent order 2018 - 2019.pdf
3	water balance	water balance.pdf
4	piezometer	Piezometer photo.pdf
5	renewal fee	Renewal Fee of CGWA NOC.pdf

10). Compliance to the Condition prescribed in the NOC

S.No.	Conditions given in NOC	Attachments

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1. Area Specific Plantation

S.No.	Attachment Name	File Name
1	plantation	IMG_3767 L011_170622.jpg
2	Tree Plantation	Plantation.pdf
3	Plantation	Tree plantation1.jpg
4	tree plantation2	Tree Plantation 2.jpg
5	tree plantation 3	Tree Plantation 3.jpg

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Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation

Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome : radicokhaitan
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Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Renew of NOC issued to Existing Industrial Projects Abstracting GroundWater (Application For Renewal of NOC)

Application Number : 21-U1054/UPAND/2016

Applied For Renewal : 1st

2	Domestic Water School Sanitation	1	water awareness	Water awareness.pdf
		2	water awareness1	Water awareness1.jpg
		3	water awareness2	Water awareness 2.jpg
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	1	ground water analysis	Ground Water Analysis, Pre Monsoon and Post Monsoon - 1.pdf
		2	ground water analysis2	Ground Water analysis, Pre Monsoon and Post Monsoon.pdf
		3	ground water analysis2	Radico Khaitan Barewali water [illegible].pdf
4	Maintenance of recharge structures	1	maintenance report	maintenance of recharging structure.docx
5	Number of Pizometers as per NOC and Water Level Record	1	piezometer2	Piezometer2.docx
		2	piezometer1	Piezometer1.docx
		3	piezometer3	Piezometer3.docx
		4	piezometer4	piezometer4.docx
		5	piezometer5	piezometer5.docx
6	Number of Tubewells Borewise as per NOC	1	borewell report	Borewell Reading.docx
		2	borewell meter	Borewell meters.docx
7	Pizometer fitted with AWLRs with telemetry as per NOC	1	piezometer1	Piezometer1.docx
		2	piezometer2	Piezometer2.docx
		3	piezometer3	Piezometer3.docx
		4	piezometer4	piezometer4.docx
		5	piezometer5	piezometer5.docx
8	Quantum of Groundwater as per NOC	1	NOC Copy	cgwa permission .pdf
9	Recharge through ponds	1	recharging ponds	Rain water recharging.pdf
10	Recycle and reuse of water	1	water balance	water balance.pdf
11	RWH and AR structures implemented	1	rain water recharging	Rain water recharging.pdf
12	Submission of Compliance report to the Region	1	cumliance report	Compliance of NOC.pdf
13	Water conservation measures	1	recharging structures	Rain water recharging.pdf
		2	water awareness	Water awareness.pdf
14	Water Security Plan of villages	1	water security plann	water security plan.pdf
15	Well monitored around the plant premises	1	piezometer wells	Piezometer photo.pdf
16	Wells fitted with water meter and its Record	1	piezometer1	Piezometer1.docx
		2	piezometer2	Piezometer2.docx
		3	piezometer3	Piezometer3.docx
		4	piezometer4	piezometer4.docx
		5	piezometer5	piezometer5.docx

17. Compliance to the Condition prescribed in the NOC - Other

S.No.	Conditions given in NOC

Attachments

S.No.	Attachment Name	File Name

Date :
Place

Name & Signature of the Applicant (DEVENDRA SINGH)

Associated User : radicokhaitan
Submitted By User : radicokhaitan
Submission Date : 15/09/2016

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72.

* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

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APPENDIX - E

ANNEXURE - P-1

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Speed Post/ Registered
21-4/1054/REN/UP/IND/2016- 199/
Government of India
Ministry of Water Resources, RD & GR
Central Ground Water Board, NR
Bhujal Bhawan, Sector 'B'
Sitapur Road Yojna, Aliganj
Lucknow 226021
Phone: 0522 – 2363812 Fax: 2732478
Dated:

14 MAY 2019

To,

The Member Secretary
Central Ground Water Authority
Ministry of water Resources, RD & GR
18/11, Jamnagar House,
Mansingh Road, New Delhi
110011

Sub: Renewal of Ground Water Clearance in respect of M/s Radico Khaitan Ltd, Bareilly Road, Civil Lines, Rampur, Uttar Pradesh-Reg.

Ref: Online Application No: 21-4/1054/REN/UP/IND/2016 dated 15/09/2018.

Sir,

Kindly refer to online application No. 21-4/1054/REN/UP/IND/2016 dated 15/09/2018 or renewal of NOC, received from M/s Radico Khaitan Ltd for their plant located at Bareilly Road, Civil Lines, Rampur, Uttar Pradesh for ground water abstraction for 2,600.00 m3/day i.e. 3,49,000.00 m3/year. Which has been examined and is being recommended. The hardcopy of duly filled online evaluation proforma and copy of proposal is also being submitted for necessary action.

Encl. As above

Yours Sincerely

(Y B Kaushik)
Regional Director

Copy to:

M/s Radico Khaitan Ltd, Bareilly Road, Civil Lines, Rampur, Uttar Pradesh, 244901.

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APPENDIX-F

ANNEXURE P-3

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SITE INSPECTION FOR VERIFICATION OF COMPLIANCE OF CONDITIONS OF NOC BY INDUSTRIES / INFRASTRUCTURE / MINING PROJECTS

1. Name of Industry/Infrastructure/mining project: M/S Radico Khaitan Limited Bareilly Road, Rampur, U.P.
2. Village/Block/District/State: Rampur/Chamraon/Rampur/Uttar Pradesh
3. Date of issuance of NOC: 17th October 2016
4. Date of latest renewal (if any): Not Applicable
5. Validity of NOC (Years): 03/10/2016 to 02/10/2018 (Two years)
5. Monitoring of compliance of conditions laid down in the NOC:

Sl. No.	Conditions as per NOC		Compliance status observed		Remarks
1.	Quantum of ground water withdrawal	2600 m³/day 949000 m³	Quantum withdrawn by the firm (Check log book)	2081 m³/day 759565 m³	Average of per day G.W. abstraction from October-2016 to May 2018 (12 months) Compliance done as per NOC Condition.
2.	No. of TWs/BWs	03 Three	No. of TWs/ BWs constructed	03 (Three)	Compliance done as per NOC Condition
3.	Wells fitted with flow meter	All wells to be fitted with flow meters	Check at site All Three (03) Flow meters fitted with Flow meters	Yes	Compliance done as per NOC Condition
3a.	Functional status of flow meter	All flow meters should be functional	Are all flow meters in working condition?	Yes/No	All flow meters are in working condition. Compliance done as per NOC
3b.	Submission of data on GW extraction to CGWA	GW extraction data to be submitted to CGWA periodically	Whether ground water extraction data submitted to CGWA Yes	Yes/No. Month up to which data submitted: October 2016 to October 2017 and October 2017 to September 2018	Regularly submitted Compliance done as per NOC cond. Latest data collected
4.	No. of piezometers to be constructed	6 to 7	No. of piezometers constructed (Check monthly water level data)	05 (Attach photograph)	Firm has constructed (5) No of piezometers (inside of factory) and (5) No of piezometers (Outside of factory) Total 10 piezometers have been constructed
5.	No. of piezometers to be fitted with AWLR/DWLR with/without telemetry	6 to 7	No. of piezometers fitted with AWLR/DWLR with/without telemetry	05 All Five No of piezometers fitted with DWLR (without telemetry system)	

G.W. abstraction – (Break up)

October 2016 - March 2017 - 3216 m³/day
April 2017 - March 2018 2020 m³/day
April 2018 - March 2019 2036 m³/day
April 2019 - May 2019 1864 m³/day
June (1st to 9th June) 973 m³/day

Flow meter Reading
On 10/06/2019
TW No-1 396247
TW No-2 42833
TW No-3 - 603456

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5a.	Submission of water level data to CGWA	Monthly WL data to be submitted to CGWA	Whether monthly water level data submitted to Regional Office	Yes/No	Regularly submitted Compliance done as per MoC condition
5.	Monitoring of GW quality	GW quality to be monitored	Whether quality data submitted to Regional Office	Yes/No Year up to which data submitted:	Regularly submitted Compliance done as per MoC condition
7.	No. of wells to be monitored around the mining area	Both in core and buffer zone	No. of wells monitored around the industry	Not Applicable	—
7a.	Submission of water level data	Pre and Post monsoon data	Whether water level data of wells monitored submitted to Regional Office	Yes/No Not Applicable	—
8	Annual quantum of water to be harvested/ Recharged	18,84000 m³/annum	Quantum of water harvesting/recharge as implemented by the firm	2002765 m³/annum	Firm has installed RTRWH inside the premises and implemented recharge pits & also 22 villages as Area Adoption system Compliance done as per MoC condition
8a.			No. and type of Recharge structures implemented inside the premises	(22) no	
			Whether structures are maintained properly	Yes/No	All recharge structure are maintained & during the inspection visit on 10/6/19 found
8b.			No. and type of Recharge structures implemented outside the premises	(96) Recharge Pits	new structure & maintenance existing filter media.
			Locations of structures	Ponds added for GW recharge as per Adoption in 22 villages	(22) no of villages in Chamrajanagara Chamrajnagar district
			Whether all the structures are maintained	Yes	During the inspection visit on 10/6/19 (96) no of recharge structures inspected & found maintained properly. Structures like filter beds periodically maintained.

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9.	Recycling /re-use of water		Check at site the STP/ETP installed (Attach photographs)	Yes/No	ETP Installed of 2000 - 2200 KLD capacity
10.	Water conservation measures (e.g: adoption of ponds)		Initiatives taken by the firm (Attach photographs, if any)	Yes/No YES	Plantation has been carried out Adoption of schools villages
11.	Water from dewatering in mining/infrastructure projects to be put to gainful use		Activity for which water from dewatering project is being used	N. A.	In 22 Decimal.

Status of Compliance of NOC Conditions: Fully Compliant/Partially Compliant/Non-Compliance

Valid reasons for non-compliance, if any:

11/06/2019

Name with signature
Projects Engineer/Representative

RADICO KHAITAN LTD
RAMPUR

Name with signature
Officer CGWB

[illegible] PRASAD
Scientist - D
Central Ground Water Board (N.R.)
Ministry of Water Resources, [illegible]
Development & Ganga Rejuv...
Govt. of India
Lucknow

Recommendations of Regional Director
Whether action is to be initiated against the Industry? : Yes/No
Details of Action Taken at the level of Regional Director/Member Secretary:

Date of issuing Show Notice:

Date of receiving reply of Show Cause Notice:

Follow-up actions taken/recommended, if any:

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Format for inspection of PDW Industries

1.	Name of applicant to whom permission have given	M/S Radico Khaitan Limited Bareilly road, Rampur, U.P.
2.	Volume of water withdrawal permitted (m^3/day & m^3/year)	2600 m3/day (949000 m3/yr)
3..	Whether inspection done	Yes
4.	Compliance of the conditions of the permission	Yes (Complied)
5.	Whether PZ installed	Yes (Five no) Piezometers installed.
6.	Recharge against permission or withdrawal (m^3/year)	1884000 m3/yr Submitted as per proposed 2002765 m3/yr Complied
7.	Profit of the company	₹ 187.35 Cr (F.Y. 2018-19)
8.	CSR fund used for discharge water related issues	₹ 24844000 (F.Y. 2018-19)
9.	Type of zone/Over exploited /critical /semi-critical	O.E
10	Production of the company	91784968.9 BL/year (Financial year 2018-19)

Name with signature
Projects Proponents/Representative

RADICO KHAITAN LTD. RAMPUR

11/06/2019
Name with signature
Officer CGWB

JAGDAMBA PRASAD
Scientist - D
Central Ground Water Board (N.R.)
Ministry of Water Resources, River Development & Ganga Rejuvenation
Govt. of India
Lucknow

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Five Year Water Level Data Distt- Rampur

S.N.	DISTRICT	BLOCK	HYDROGRAPH STATION	PRM_14	PTM_14	PRM_15	PTM_15	PRM_16	PTM_16	PRM_17	PTM_17	PRM_18	PTM_18
1	RAMPUR	BILASPUR	BILASPUR*	10.85	11.10	6.15	6.05	6.60	6.00	6.75	6.60	6.32	5.15
2	RAMPUR	BILASPUR	MUNDIYA KALAN	8.55	8.30	9.15	9.05	9.55	8.65	9.80	9.60	8.68	6.95
3	RAMPUR	BILASPUR	PANWARIYA	6.75	6.50	–	–	–	–	–	–	6.83	5.10
4	RAMPUR	BILASPUR	BAIRKHERI	4.80	4.55	4.60	4.50	5.25	4.80	5.50	5.40	5.51	3.40
5	RAMPUR	BILASPUR	PAIGAMBARPUR DANDIA	4.90	5.85	5.70	5.60	6.05	5.50	6.25	6.10	6.71	4.55
6	RAMPUR	BILASPUR	KAUSHAL GANJ	6.65	6.20	7.95	7.60	8.20	6.70	8.50	8.35	8.44	4.25
7	RAMPUR	CHAMRAUA	AJITPUR*	5.79	5.40	5.95	6.02	6.70	0.00	6.85	6.60	5.95	4.90
8	RAMPUR	CHAMRAUA	BHONT*	6.77	6.45	6.87	6.82	7.25	6.55	7.50	7.40	7.72	5.60
9	RAMPUR	CHAMRAUA	DALPURA*	4.85	3.10	4.05	3.75	4.66	3.95	4.80	4.45	4.95	3.85
10	RAMPUR	CHAMRAUA	KOYALA*	5.00	3.70	5.15	4.05	4.75	4.20	4.95	4.70	5.30	3.65
11	RAMPUR	CHAMRAUA	MDHEEYA UDAYRAJ	6.00	5.50	–	–	6.70	6.25	8.90	8.50	7.30	5.90
12	RAMPUR	CHAMRAUA	PNJABNAGAR*	5.05	3.05	5.15	4.55	5.26	4.50	5.50	5.40	4.40	3.25
13	RAMPUR	CHAMRAUA	RAMPUR*	4.33	5.10	4.65	4.55	–	–	–	–	6.25	5.10
14	RAMPUR	CHAMRAUA	SHAHJADANAGAR*	5.15	4.50	5.60	5.35	6.45	5.85	6.65	6.20	6.75	5.40
15	RAMPUR	CHAMRAUA	SAIDPUR (LADAURI)	5.30	3.70	4.70	4.55	5.90	4.85	6.15	6.00	5.05	3.85
16	RAMPUR	MILAK	BARAKHAS	6.20	4.40	7.15	6.97	7.45	6.80	7.70	7.45	7.78	5.65
17	RAMPUR	MILAK	BHAWERKA	5.85	5.75	6.35	5.60	6.50	5.65	8.80	8.60	6.20	4.15
18	RAMPUR	MILAK	KUNDANPUR PIEZ	4.80	4.65	5.15	5.51	6.20	5.55	6.80	6.70	6.25	4.80
19	RAMPUR	MILAK	NIPANIYA	5.05	5.10	5.05	4.87	5.40	4.50	5.60	5.50	5.90	3.65
20	RAMPUR	MILAK	ROOPPUR	4.75	4.80	5.05	4.83	5.15	4.55	5.35	5.20	6.20	4.85
21	RAMPUR	MILAK	BALBHADRAPUR	6.25	5.85	6.60	6.60	7.20	5.85	7.40	6.50	7.04	5.35
22	RAMPUR	MILAK	MANOUNA	5.95	5.35	6.05	5.83	6.75	6.60	6.90	6.65	7.10	3.90
23	RAMPUR	MILAK	INAYTPUR	6.35	5.85	6.55	6.36	7.20	6.65	7.50	7.35	6.40	4.60
24	RAMPUR	SAIDNAGAR	DILPURA*	5.45	4.90	5.75	5.40	5.90	5.30	6.15	6.00	5.78	3.45
25	RAMPUR	SAIDNAGAR	HAMIRPUR*	5.95	6.20	6.80	6.55	7.05	6.50	7.25	6.00	7.54	6.05
26	RAMPUR	SAIDNAGAR	KARANPUR*	6.95	6.55	6.45	6.05	6.60	5.55	6.80	6.65	7.93	5.65
27	RAMPUR	SAIDNAGAR	KHAUND*	5.35	4.40	5.00	4.80	5.45	4.95	5.60	5.45	5.98	4.10
28	RAMPUR	SAIDNAGAR	KISHANPUR ATARI	5.55	5.40	6.25	5.85	6.40	5.65	6.70	6.00	6.54	4.90
29	RAMPUR	SAIDNAGAR	LALPUR*	5.25	4.00	4.75	4.60	5.15	4.70	5.45	5.35	4.74	4.10
30	RAMPUR	SAIDNAGAR	NAGALA GANESH*	6.45	6.10	6.55	6.30	6.70	6.05	6.35	6.60	6.55	5.30
31	RAMPUR	SAIDNAGAR	NAWARNGAPUR*	5.35	3.95	5.30	4.85	5.55	4.80	5.85	5.65	5.50	4.30
32	RAMPUR	SAIDNAGAR	SAID NAGAR*	6.10	5.70	6.10	5.85	6.40	5.95	7.05	7.00	6.92	5.25
33	RAMPUR	SAIDNAGAR	SHAUKAT NAGAR	6.90	6.70	7.35	7.10	7.55	6.45	7.80	6.90	7.48	6.30

Executive Engineer
Ground Water Department
Division-Rampur

34	RAMPUR	SHAHABAD	CHAKARPUR*			11.85	12.06	11.80	11.00	12.10	12.00	14.75	13.50
35	RAMPUR	SHAHABAD	DHAKIYA	10.60	10.00	10.65	10.90	11.75	11.25	11.90	11.75	13.19	11.95
36	RAMPUR	SHAHABAD	KHADELI*	10.45	10.20	12.05	11.87	12.25	11.65	12.50	12.30	15.15	14.20
37	RAMPUR	SHAHABAD	KIRA*	5.35	4.75	5.45	5.90	6.22	5.45	6.50	6.40	6.30	5.40
38	RAMPUR	SHAHABAD	MATHURAPUR*	4.55	3.60	4.55	4.15	4.89	4.40	5.10	5.05	5.00	3.45
39	RAMPUR	SHAHABAD	NARKHERI*	4.75	3.80	4.70	4.60	5.26				5.37	3.60
40	RAMPUR	SHAHABAD	REVRI KHURAD	4.60	3.75	4.65	4.55	5.23	5.30	5.50	5.40	5.25	3.80
41	RAMPUR	SHAHABAD	TANDA*	12.15	11.89	12.69	12.94	13.87	13.00	14.05	13.80	15.31	14.50
42	RAMPUR	SHAHABAD	UCHA GAWA*	10.65	10.35	10.90	11.06	11.50	10.80	11.70	11.60	14.10	13.10
43	RAMPUR	SHAHABAD	UDAYAPUR JAGIR	5.05	4.80	5.20	5.35	5.95	6.00	6.10	6.00	12.00	12.45
44	RAMPUR	SHAHABAD	CHANDRAPUR SALIS	9.45	9.00	9.75	10.10	10.85	10.25	11.10	10.95	11.80	10.70
45	RAMPUR	SHAHABAD	JAITOLI	5.90	5.00	6.05	5.75	6.65	5.95	6.85	6.70	7.18	5.45
46	RAMPUR	SHAHABAD	RAWANA	12.40	11.80	12.25	12.11	12.35	11.85	12.50	12.40	14.00	13.40
47	RAMPUR	SHAHABAD	ISHAKHERA	10.90	10.20	11.10	11.25	12.20	11.65	12.50	12.40	12.42	10.60
48	RAMPUR	SHAHABAD	DEVIYA NAGLA	5.05	4.00	4.95	4.79	6.60	6.00	6.85	6.70	5.75	4.10
49	RAMPUR	SWAR	DADIYAL	4.70	3.35	0.00	0.00	4.65	4.50	4.80	4.65	5.45	4.35
50	RAMPUR	SWAR	DHANUPURA	5.65	4.20	5.35	5.10	5.70	5.60	5.85	5.75	5.50	3.50
51	RAMPUR	SWAR	PEEPLI NAYAK	8.10	6.80	7.60	7.35	8.15	7.45	8.40	8.35	8.08	4.70
52	RAMPUR	SWAR	SAMODIA	2.75	2.95	3.55	3.40	4.10	3.45	4.35	4.25	3.69	2.80
53	RAMPUR	SWAR	SHIKAMPUR*	8.00	6.60	7.65	7.25	7.70	6.70	7.90	7.75	9.41	6.20
54	RAMPUR	SWAR	SWAR*	5.15	4.30	5.75	5.55	6.05	5.15	6.30	6.15	5.67	3.60
55	RAMPUR	SWAR	DHAKKANAGLAIYA	6.30	5.75	6.55	6.25	6.95	6.95	7.25	7.10	7.31	5.10
56	RAMPUR	SWAR	SHIKARPUR	6.05	6.10	6.90	6.60	7.30	6.80	7.50	7.40	7.37	6.20
57	RAMPUR	SWAR	KUMHARIA KALAN	7.85	7.10	7.95	8.05	8.75	8.50	9.95	9.80	8.91	4.48

Executive Engineer
Ground Water Department
Division Moradabad

TYPED COPY

Annexure – P/3

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SITE INSPECTION FOR VERIFICATION OF COMPLIANCE OF CONDITIONS OF NOC BY INDUSTRIES / INFRASTRUCTURE / MINING PROJECTS

1. Name of industry / infrastructure / mining project: M/s Radico Khaitan Limited, Bareilly Road, Rampur, U.P.
2. Village / Block / District / State: Rampur / Chamraon / Rampur / Uttar Pradesh
3. Date of issuance of NOC: 17th October 2016
4. Date of latest renewal (if any): Not Applicable
5. Validity of NOC (Years): 03.10.2016 to 02.10.2018 (Two Years)
6. Monitoring of compliance of conditions laid down in the NOC:

Sl. No.	Conditions as per NOC		Compliance status observed		Remarks
1.	Quantum of ground water withdrawal	2600 m3/day 949000 m3/yr	Quantum withdrawn by the firm (Check log book)	2081 m3/day 759565 m3/yr	Average of per day G.W. abstraction from October 2016 to May 2019 (32 months)
2.	No. Of TWs/BWs	03 Three	No. of TWs/BWs constructed	03 Three	Compliance done as per NOC condition.
3.	Wells fitted with flow meter	All wells to be fitted with flow meters	Check at site All three (03) tube wells fitted with flow meters	Yes	Compliance done as per NOC condition.
3a.	Functional status of flow meter	All flow meters should be functional	Are all flow meters in working condition?	Yes	All flow meters are in working condition. Compliance done as per NOC.

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3b.	Submission of data on GW extraction to CGWA	GW extraction data to be submitted to CGWA periodically	Whether ground water extraction data submitted to CGWA Yes	Yes/No. Month up to which data submitted: October 2016 to October 2017 and October 2017 to September 2018	Regularly submitted. Compliance done as per NOC condition. Latest data collected.
4.	No. of piezometers to be constructed	6 to 7	No. of piezometers constructed (Check monthly water level data)	05 (Attach photograph)	Firm has constructed 2 no. of piezometers inside of factory area and 3 no. of outside premises, where village ... have been ...
5.	No. of piezometers to be fitted with AWLR/DWLR with/without telemetry	6 to 7	No. of piezometers fitted with AWLR/DWLR with/without telemetry	05 All Five no of piezometers fitted with DWLR and telemetry system	

GW abstraction – (Breakup)

October 2016 – March 2017 – 2216 m3/day
April 2017 – March 2018 – 2020 m3/day
April 2018 – March 2019 – 2036 m3/day
April 2019 – May 2019 – 1864 m3/day
June (1st to 9th June) – 973 m3/day

Flow meter Reading
on 10.06.2019
TW No. 1 – 396247
TW No. 2 – 42833
TW No. 3 – 603456

5a.	Submission of water level data to CGWA	Monthly WL data to be submitted to CGWA	Whether monthly water level data submitted to Regional Office	Yes	Regularly submitted. Compliance done as per NOC condition

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6.	Monitoring of GW quality	GW quality to be monitored	Whether quality data submitted to Regional Office	Yes Year up to which data submitted:	Regularly submitted. Compliance done as per NOC condition
7.	No. of wells to be monitored around the mining area	Both in core and buffer zone	No. of wells monitored around the industry	Not Applicable	-
7a.	Submission of water level data	Pre and post monsoon data	Whether water level data of wells monitored submitted to Regional Office	Yes / No Not Applicable	-
8.	Annual quantum of water to be harvested/ Recharged	18,84000 m3/annum	Quantum of water harvesting/ recharge as implemented by the firm	2002765 m3/annum	Firm has implemented RTRWH inside the premises and implemented recharge panels outside of villages as per submitted recharge proposal
8a.			No. and type of Recharge structures implemented inside the premises	22 no.	Compliance done as per NOC condition.
			Whether structures are maintained properly	Yes	All recharge structures are maintained and during the inspection visit on 10.6.19 and 11.6.19 a few structures are under maintenance ....

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8b.			No. and type of Recharge structures implemented outside the premises	96 Recharge she...	
			Locations of structures	Panels adopted for G.W. recharge as per submitted proposal in 22 no. of villages	22 no. of villages in Chamraon block (Rampur district)
			Whether all the structures are maintained	Yes	During the visit on 11.619 4 no. of villages inspected at Chiti Ramnagar, Biseri and Mehm..pur. In earlier visit on 26.9.18 the three ... randomly inspected.
9.	Recycling / re-use of water		Check at site the STP/ETP installed (Attach photographs)	Yes About 75 – 78 Eff... reduction	ETP installed of 2000 – 2200 KLD capacity
10.	Water conservation measures (e.g: adoption of pounds)		Initiatives taken by the firm (Attach photographs, if any)	Yes	Plantation has been carried out surrounding of adopted villages in 22 locations
11.	Water from dewatering in mining / infrastructure projects to be put to gainful use		Activity for which water from dewatering project is being used	N.A.	-

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Status of Compliance of NOC Conditions: Fully Compliant/Partially Compliant/Non–Compliance Valid reasons for non–compliance, if any:

Sd/- (Illegible)
Name with signature
Project Proponents/Representative
Seal of Radico Khaitan, Rampur

Sd/- (Illegible) 11.06.2019
Name with signature
Officer CGWB
Jagdamba Prasad
Scientist – D
Central Ground Water Boater (N.R.)
Ministry of Water Resources, River Development & Ganga Rejuvenation
Govt. of India
Lucknow

Recommendations of Regional Director

Whether action is to be initiated against the industry? : Yes / No

Details of Action Taken at the level of Regional Director / Member Secretary:

Date of issuing Show Notice:

Date of receiving reply of Show Cause Notice:

Follow–up actions taken/recommended, if any:

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Format for Inspection of PDW Industries

1.	Name of applicant to whom permission have given	M/s Radico Khaitan Limited Bareilly Road, Rampur, U.P.
2.	Volume of water withdrawal permitted (m3/day & m3/year)	2600 m3/day (949000 m3/yr)
3.	Whether inspection done	Yes
4.	Compliance of the conditions of the permission	Yes (Complied)
5.	Whether PZ installed	Yes (Five no. of piezometers installed)
6.	Recharge against permission or withdrawal (m3/year)	1884000 m3/yr submitted as per proposal 2002765 m3/yr complied
7.	Profit of the company	Rs. 187.35 Cr (F.Y. 2018–19)
8.	CSR fund used for discharge water related issues	Rs. 24844000 (F.Y. 2018–19)
9.	Type of zone/Over exploited / critical / semi–critical	O.E.
10.	Production of the company	91784968.9 BL / year (Financial Year 2018–2019)

Sd/- (Illegible)
Name with signature
Project Proponents/Representative
Seal of Radico Khaitan, Rampur

Sd/- (Illegible) 11.06.2019
Name with signature
Officer CGWB
Jagdamba Prasad
Scientist – D
Central Ground Water Boater (N.R.)
Ministry of Water Resources, River Development & Ganga Rejuvenation
Govt. of India
Lucknow

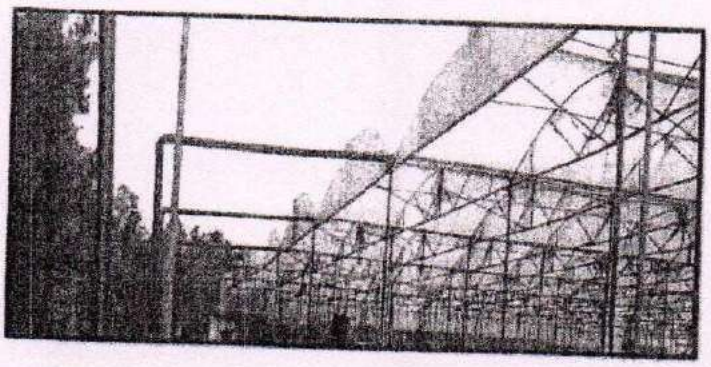
63

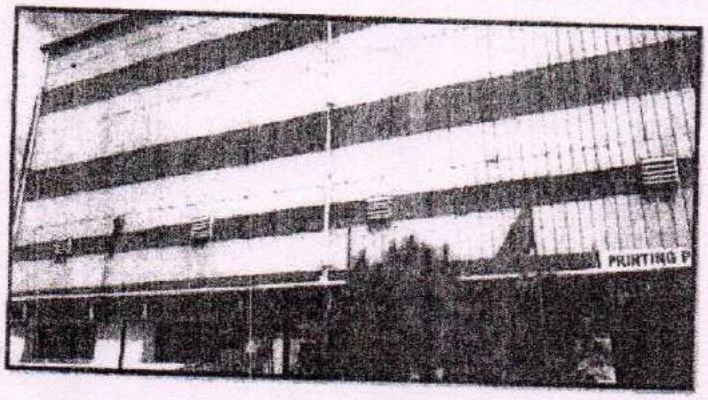
APPENDIX-G1

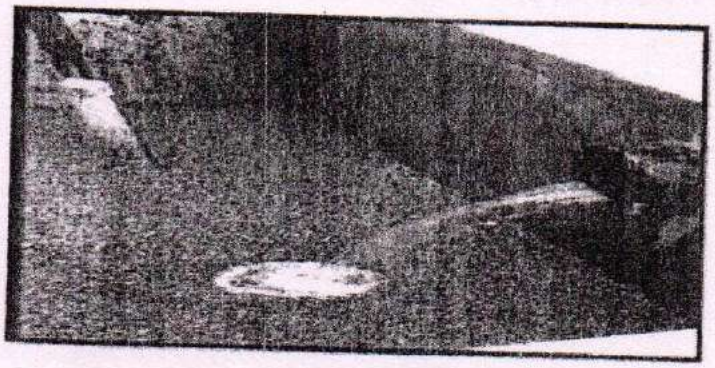
Annexure-P/7

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Photographs of Rain water harvesting system in Radico Khaitan Plant

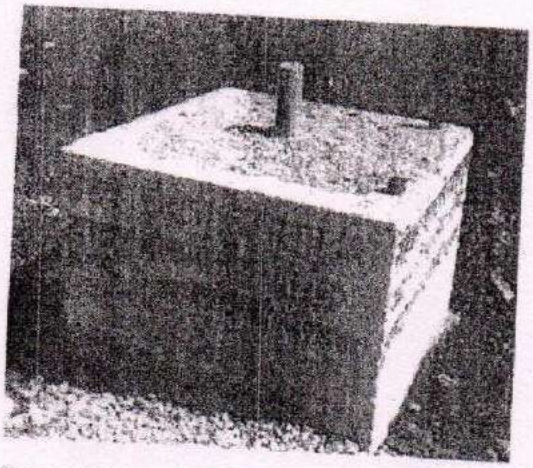






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Photograph of Water Recharging Pit installed in Ponds of Villages



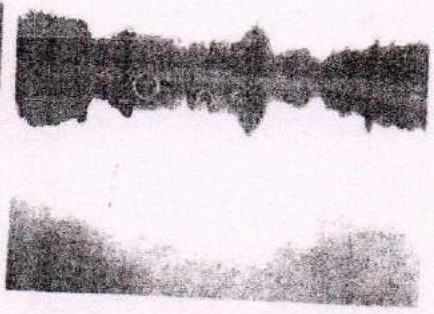
Photograph of Pond, before and after rain

Village: Bhillu Ki Madhaiya

Before Rain



After Rain



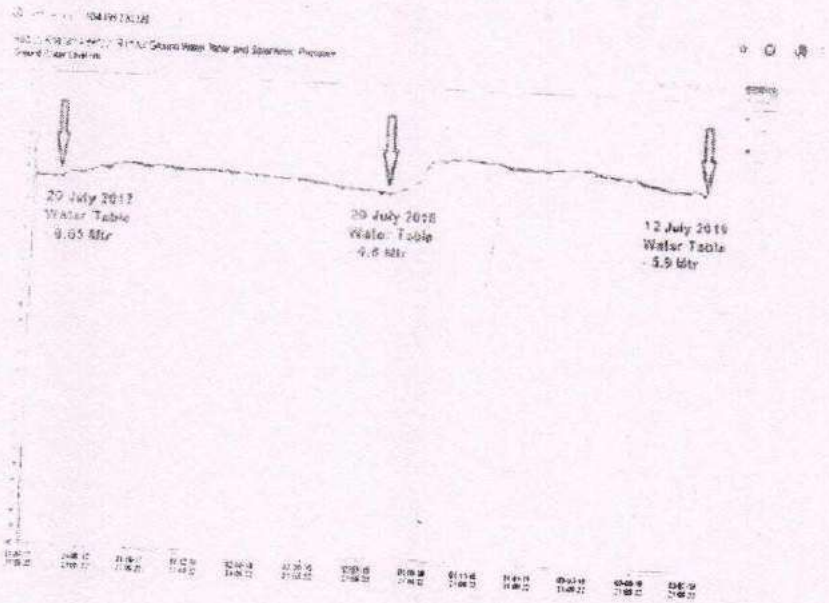
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One of the Six Piezometer Station installed by Radico Khaitan Ltd.



Piezometer Online Value Display

(Showing water table 5.9 Mtr Pre-Monsoon)



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APPENDIX-H

Annexure- P-2 (Colly)

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Radico

RKL/601
09.07.2019

To,

Member Secretary
Central Ground Water Authority
Ministry of Water Resources, RD & GR
18/11, Jamnagar House, New Delhi-110011.

Subject: Regarding renewal of NOC for ground water withdrawal to M/s Radico Khaitan Limited, at Bareilly Road, Block- Chamraon, District Rampur, U.P.-244901

Ref.: Online application No. 21-4/1054/UP/IND/2016 dated 15/09/2018.

Sir,

This is for your kind information that NOC for groundwater withdrawal to M/s Radico Khaitan Limited, at Bareilly Road, Block- Chamraon, District Rampur, U.P. was granted vide File No. 21-4/1054/UP/IND/2016-2280 dated 17/10/2016 for a period of two years and compliance report of the same has been submitted to your good timely. Copy of NOC is attached as Annexure 1.

The renewal application for groundwater abstraction for 2600 m3/day i.e. 9,49,000.00 m3/year has been submitted before the expiry of NOC on dated 15/09/2018 and the same quantity has been examined and recommended by Regional Director, Northern Region, CGWB vide letter no. 21-4/1054/REN/UP/IND/2016-1991 dated 14/05/2019 after due site inspection and verification of compliance done by us. The copy of the recommendation letter is enclosed herewith as Annexure-2.

In this connection, we would like to submit that we have made a lot of efforts and very high expenses on account of compliance of CGWB NOC and pond water recharge system, in adopted Ponds. We need to submit the CGWA NOC in various government offices in order to prove our compliance of CGWA terms and conditions.

Radico Khaitan Limited
ISO 9001 : 2015 & 22000 : 2005 Certified Company
Regd. Office : Bareilly Road, Rampur-244901 (U.P.)
Tel. : EPABX (0595) 2350601, 2350602, Fax : (0595) 2350009
e-mail : rampur@radico.co.in
Head Office : Plot No. J-1, Block B-1, Mohan Co-op. Industrial Area, Mathura Road, New Delhi-110044
Tel : (91-11) 40975400/444/500/555, Fax : (91-11) 41678941-42, 41678718 (Exports)
e-mail : info@radico.co.in
website : www.radicokhaitan.com
CIN No. L26941UP1983PLC027278

Scanned by CamScanner

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Therefore a humbly request you to kindly issue us necessary NOC / certificate of application being under consideration for continuation of usages of groundwater withdrawal in order to run the industry efficiently.

We will be highly obliged for the same.

Thanking You

With Regards,
For Radico Khaitan Limited, Rampur

Devendra Singh
Authorized Signatory

Enclosed:

- CGWA NOC Annexure – 1
- Recommendation Letter from CGWB, Regional Office Annexure-2

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Radico

RKL/ Sr VP (P) / 662
18.07.2019

To,

Member Secretary
Central Ground Water Authority Ministry of
Water Resources, RD & GR 18/11, Jamnagar
House, New Delhi-110011.

Subject: Regarding renewal of NOC for ground water withdrawal to M/s Radico Khaitan Limited, at Bareilly Road, Block- Chamraon, District Rampur, U.P.-244901

Ref. 1 : Online application No. 21-4/1054/UP/IND/2016 dated 15/09/2018.

Ref. 2 : Our letter RKL/601, dated 09.07.2019

Sir,

This is in continuation to our letter no RKL/601 dated 09.07.2019 with reference to online application no 21-4/1054/UP/IND/2016 dated 15/09/2018 regarding renewal of NOC for ground water withdrawal.

We would like to humbly submit here that M/s Radico Khaitan Ltd was established in 1943, we are most modern distillery industry engaged with approx. 3000 manpower, generating more than 25% of excise revenue (Rs. 5000 Cr) to state government by means of excise duty.

We have taken major steps in recharging of rain water within plant premises and outside the factory premises in village areas of Rampur. As per your guidelines we have installed 22 rain water harvesting pits in plant premises which can recharge approx. 1.5 lac M3 rain water per year. Similarly in village areas we have installed 96 rain water recharging pits which can recharge approx. 18.5 lac M3 rain water per year based on average rain fall of 950 mm to 1000 mm per year. In totality we have made arrangement for recharging of approx. 20 lac M3 rain water per year.

For verification of performance of water recharging systems, we have installed 6 piezometers with telemetry system in plant and village areas (2 nos. in plant area and 4 nos. in village area), as per guidelines of CGWA. The online water table data is available from these piezometers, which indicates a significant improvement of about 60 cm. water table in respective areas, verifying the effectiveness of recharge system installed by our distillery.

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In our factory also we have taken initiatives for reprocessing, recycling and reusing the water, in order to reduce the fresh water consumption. Below table shows the significant improvement in water consumption:

Description	Year 2014-15	Year 2015-16	Year 2018-19
Fresh Water Requirement Per Day	4500 M3 / Day	3100 M3 / Day	2100 M3 / Day To 2500 M3 / Day
Recycling of Water	1600 M3/Day	3000 M3/Day	3600 M3/Day
Fresh Water Per Ltr of Alcohol Production	18 Ltr	12 Ltr	8 Ltr

In last five years trend we have reduced our fresh water requirement from 4500 M3/day to 2100 – 2500 M3/Day, depending upon the production rate. This we could achieve by reprocessing, recycling and reusing of the water. Year by year increasing qty of recycling water indicates the continuous system improvements in it.

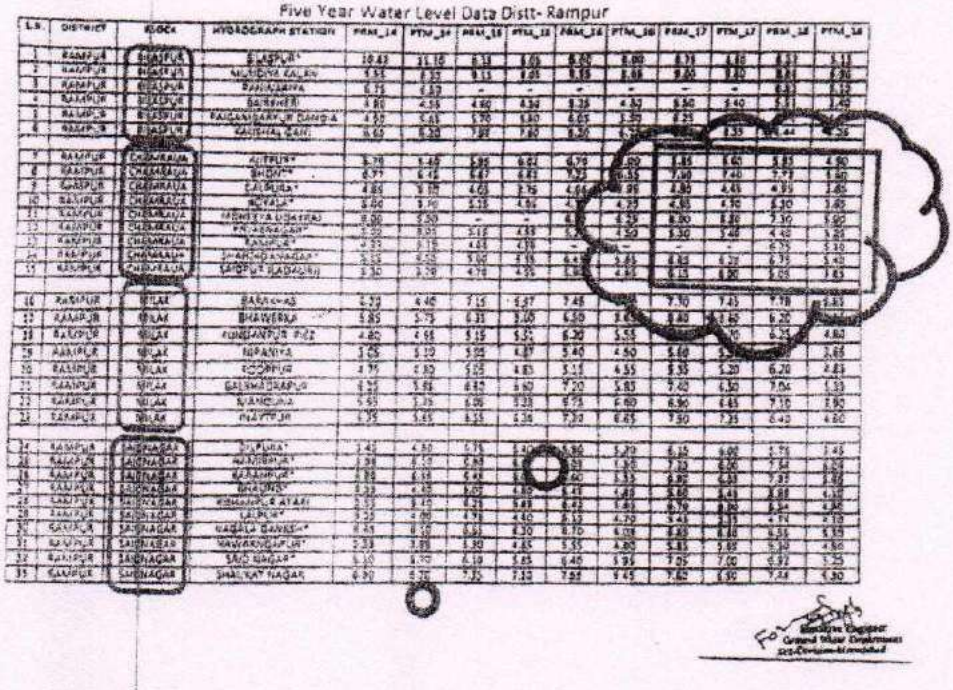
We are attaching the photographs of water recharging system in plant and village areas (outside plant) along with the piezometer station, with historical presentation of water table in same area.

We are pleased to inform you that due to various initiatives taken by us in recharging of rain water and the initiatives taken by other agencies and with good rain fall, water table of Chamravva block has started improving. Chamravva block, which is in over exploited category, water table of the same has been highlighted in attached document received from Ground Water Department, Moradabad Division. From the same it is clear indication that there is significant improvement of water table by 45 cm. Pre-monsoon period of 2017-18 & 155 cm. Post-monsoon period of 2017-18, which is indicative from the following table:

S. No	Village	Pre Monsoon water Table					Post Monsoon water Table				
		2014	2015	2016	2017	2018	2014	2015	2016	2017	2018
1	AJITPUR	5.79	5.95	6.70	6.85	5.95	5.40	6.02	0.00	6.60	4.90
2	BHONT	6.77	6.87	7.25	7.50	7.72	6.45	6.82	6.55	7.40	5.60
3	DALPURA	4.85	4.05	4.66	4.80	4.95	3.10	3.75	3.95	4.45	3.85
4	KOYALA	5.00	5.15	4.75	4.95	5.30	3.70	4.05	4.20	4.70	3.65
5	MDHEEYA UDAYRAJ	6.00	–	6.70	8.90	7.30	5.50	–	6.25	8.50	5.90
6	PUNJABNAGAR	5.05	5.15	5.26	5.50	4.40	3.05	4.55	4.50	5.40	3.25
7	RAMPUR	4.33	4.65	--	--	6.25	5.10	4.55	--	--	5.10
8	SHAHJAHANAGAR	5.15	5.60	6.45	6.65	6.75	4.50	5.35	5.85	6.20	5.40
9	SAIDPUR (LADAURI)	5.30	4.70	5.90	6.15	5.05	3.70	4.55	4.85	6.00	3.85
	Average	5.26	5.24	5.90	6.41	5.96	4.50	4.86	4.82	6.16	4.61

*Reference Five Year Water Level Data of Distt. Rampur released by Ground Water Department, Moradabad.

Five Year Water Level Data Distt- Rampur



In view of being more than 75 year old industrial setup, we have taken initiatives of water recharging, as well as efficient steps for continuous reduction in water consumption. We request you to kindly renew our NOC for ground water withdrawal to run our industry.

We will be highly obliged for the same.

Thanking You

With Regards,

Radhe Khaita

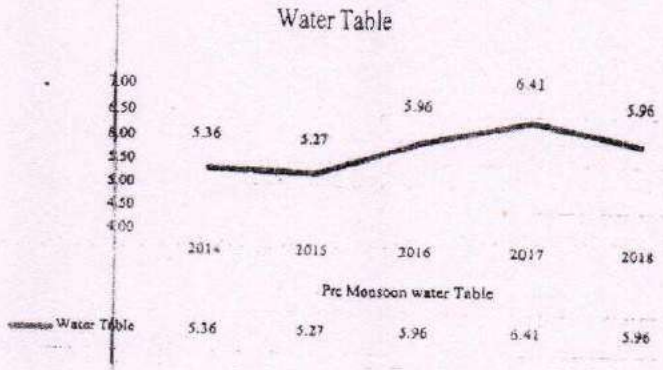
K. P. Singh
Director – Operations.

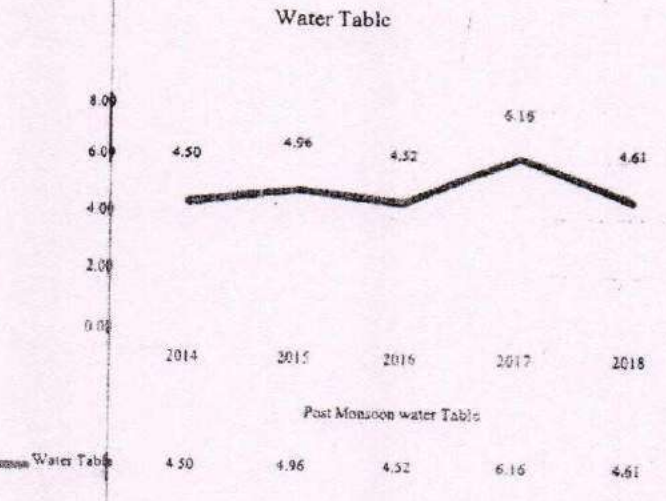
Encls: 1. Last Five Year Water Table Trend of Chamravva Block.
2. Photographs of Rain Water Harvesting System in Plant and villages (outside Plant)

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Last Five Year Trend of Chamravva Block Water Table (Post Monsoon)

Trend of Chamravva Block Water Table (Pre Monsoon)





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Ann. P/2 colly 35

RKL/ Sr VP (P) /
05.11.2019

To,

Member Secretary
Central Ground Water Authority
Ministry of Water Resources, RD & GR
18/11, Jamnagar House, New Delhi-110011.

Subject: Regarding renewal of NOC for ground water withdrawal to M/s Radico Khaitan Limited, at Bareilly Road, Block- Chamraon, District Rampur, U.P.-244901

Ref. 1 : Online application No. 21-4/1054/UP/IND/2016 dated 15/09/2018.
Ref. 2 : Our letter RKL/601, dated 09.07.2019
Ref. 3: our letter RKL / SRVP(P) / 17.07.2019

Sir,

This is in reference to our online application no 21-4/1054/UP/IND/2016 dated 15/09/2018 regarding renewal of NOC for ground water withdrawal and the reminders vise Our letters RKL/601, dated 09.07.2019 and our letter RKL / SRVP(P) / 17.07.2019 for the same.

We would like to humbly submit here that M/s Radico Khaitan Ltd was established in 1943. However despite of being more than 75 year old industry, we have been continuously upgrading and modernizing our distillery. We have taken innovative steps for reduction, recycle and reuse of process streams in order to reduce the water consumption in our process plants. In our process plants we have total requirement of 6100 m3/day, where presently only maximum 2500 m3/day fresh water is required, while 3600 m3/day water is being recycled.

Due to reprocessing and recycling in the last few years, our fresh water consumption which was in the tune of about 4500 m3/day, has now been reduced to 2100 to 2500 m3/day, depending upon the production rate. We understand that these are the bench marking water consumption data in the distillery industry.

Furthermore as per your guidelines we have taken up major steps for rain water harvesting / recharging in plant premises as well as in village areas. We have installed 22 rain water harvesting pits in plant premises which can recharge approx. 1.5 lac M3 rain water per year. Similarly in village areas we have installed 96 rain water recharging pits which can recharge approx. 18.5 lac M3 rain water per year based on average rain fall of 950 mm to 1000 mm per year. In totality we have made arrangement for recharging of more than 20 lac M3 rain water per year. (Copy of Regional office inspection report attached)

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For verification of performance of water recharging systems, we have installed 6 piezometers with telemetry system in plant and village areas (2 nos. in plant area and 4 nos. in village area), as per guidelines of CGWA. The online water table data is available from these piezometers, which indicates an improvement of about 24" water table in respective areas, verifying the effectiveness of recharge system installed by our distillery. (Copy Enclosed).

Regarding planning for enhancing the water recharging provision through village pond water recharging pits.

Please take the reference of subjected matter and water recharging arrangements done by Radico Khaitan Limited (RKL) in villages of District Rampur. The details of water recharging qty provisions prepared by Radico Khaitan Ltd, which were inspected and verified by your kind officials, are as follows.

Annual Water recharge through Roof Top (Calculated) (M3)	156074
Annual Water recharge through Village Ponds (Calculated) (M3)	1872098
Total Annual Water Recharge (M3)	2028171

The provisions prepared and maintained by RKL for "Roof Top Water" and "Village Pond Water" recharging are as per the guidelines provided by CGWA. Total water recharging arrangements are more than 200% of water withdrawal by RKL

With the indications of improvement in underground water level, we have planned to further enhance the provision of village pond water recharging. We have identified some more villages where we'll create new water recharging pits. After completion of this planned phase work, the total water recharging provisions will be approx. 27 Lac M3/Year, which would be 25% more than the previous year's water recharging.

The construction of new water recharging pits in village pond area shall be done as per your previous guidelines. This phase of construction would be started from November 2019 and would be completed in next 3-4 month time.

In the view of the above it is humbly requested to kindly renew our NOC for ground water withdrawal in order to run our industry efficiently.

We will be highly obliged for the same.

Thanking You

With Regards,
For Radico Khaitan Limited, Rampur

Devendra Singh
Authorized Signatory

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Encls:

A. Copy of Inspection report of Regional CGWB Office Lucknow.
B. Copy of under ground water level data of Rampur for Last five years
C. Photo of Recharging Stations

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APPENDIX-I

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 12511/2019

RADICO KHAITAN LIMITED ..... Petitioner

Through: Mr.Rajiv Nayyar, Sr. Adv. with Ms.Vanita Bhargava, Mr.Ajay Bhargava, Mr.Sanjeev Ralli, Ms.Shweta Kabra, Mr.Anirudh Bakhru, Advs.

versus

CENTRAL GROUND WATER AUTHORITY AND ANR. ..... Respondents

Through: Nemo.

CORAM:
HON'BLE MR. JUSTICE NAVIN CHAWLA

ORDER

% **27.11.2019**

CM 51085/2019

Exemption allowed, subject to all just exceptions.

WP(C) 12511/2019 & CM 51084/2019

Issue notice to the respondents to be served through speed post, courier and dasti as well, returnable on 13th January, 2020.

NAVIN CHAWLA, J

NOVEMBER 27, 2019
RN

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APPENDIX-5

File no: - 21-4/1054/UP/IND/2016 - 185
Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
Central Ground Water Authority
18/11, Jamnagar House, Mansingh Road
New Delhi – 110011
E-mail: cgwa@nic.in
Date – 11 FEB 2020

To,

M/s Radico Khaitan Ltd.,
Bareilly Road, Civil Lines, Rampur,
Uttar Pradesh- 244901

Sub- Renewal of NOC for Radico Khaitan Ltd., Bareilly Road, Civil Lines, Rampur, Uttar Pradesh- reg

Ref: Your letter no. **RKL/SrVP(P)/24.01.2020/1477, dated 24.01.2020.**

Sir,

Reference is invited on the above cited letter for your plant, located at Rampur, Uttar Pradesh. In pursuance of NGT order dated 15.01.2020 in the matter OA No. 324/2016 and 361/2017 (Shailesh Singh Vs State of UP & others with Tanzeen Fatima Vs MOEF & CC). It is requested to submit report on impact of ground water withdrawal and recharge on ground water regime within three months as per enclosed format for further necessary action.

Yours faithfully,

11/2/2020

Dr. Uma Kapoor
(Regional Director)

Encl: As above

Copy to

The Regional Director, CGWB, NR, Lucknow, Uttar Pradesh.

Dr. Uma Kapoor
(Regional Director)

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FORMAT FOR REPORT ON IMPACT OF GROUND WATER ABSTRACTION AND GROUND WATER RECHARGE

Introduction

Project description

Background

Objectives and scope

Regional setting

- Location
- Landuse
- Climate
- Topography and drainage
- Geology –Regional and Local

General Hydrogeology(aquifer types, aquifer depth, zone tapped etc.)

- Groundwater condition (In at least 2 Sq. Km. area around the industry)
- Spatial and temporal variations in water level since grant of NOC
- Groundwater quality (Shallow and deep)

Impact of groundwater extraction in local groundwater regime(Incase recharge is done in the premises of industry)

- Hydrograph of water level/piezometer in monitoring wells
- Trend analysis of historical water levels (comparison with secondary data of last 5 years)
- Flow net analysis (groundwater flow direction)

Impact of groundwater recharge on local groundwater regime (Incase recharge is not done in the premises of industry)

- Hydrogeograph of water level/piezometer in monitoring wells
- Trend analysis of historical water levels (comparison with secondary data of last 5 years)
- Flow net analysis (groundwater flow direction)

Conclusions

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APPENDIX – K

RKL / Sr VP(P)/ 26
12.05.2020

Radico

To,

Dr Uma Kapoor (Regional Director)
Ministry of Jal Shakti , Deptt. Of water resource. RD &GR
Central Ground Water Authority
18/11, Jamnagar House , Mansingh Road
New Delhi -11011 , E-mail – cgwa@nic.in

Sub: Renewal of NOC for Radico Khaitan Ltd, Bareilly Road, Civil Lines, Rampur, Uttar Pradesh-reg

Ref: (i) Your letter no. 21-4/1054/UP/IND/2016-125, dated 11th Feb, 2020
(ii) NOC no. CGWA/NOC/IND/ORIG/2016/2308 dated 17.10.2016
(iii) Online application no. 21-4/1054/REN/UP/IND/2016 dated 15.09.2018 for renewal of NOC.

Dear Sir/ Madam,

Kindly refer your letter no. 21-4/1054/UP/IND/2016-125, dated 11th Feb, 2020 wherein CGWA has directed the industry to submit a report on **impact of ground water withdrawal and recharge on ground water regime** as per the given format.

In pursuance of these directives Radico Khaitan Limited, Rampur , Uttar Pradesh has conducted a detailed survey of hydrogeological conditions in the area around the Distillery to assess the impacts of ground water withdrawal and ground water conservation and recharge measures adopted by Industry within the Chamraua block.

The study of ground water conditions has been assessed for period prior to 2016 i.e. year of issuance of NOC to the Industry and comparison of this scenario has been done with the ground water scenario for the period after 2016 i.e. after issuance of NOC and adoption of ground water recharge measures by Industry.

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e-mail : rampur@radico.co.in
Head Office : Plot No. J-1, Block B-1, Mohan Co-op. Industrial Area,
Mathura Road, New Delhi-110044
Tel : (91-11) 40975400/444/500/555, Fax : (91-11) 41678841-42, 41676718 (Exports)
e-mail : info@radico.co.in
website : www.radicokhaitan.com
CIN No. L26941UP1983PLC027278

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Following major observations have been made:

- Detailed analysis of available and generated data has indicated a positive impact on ground water regime since the recharge measures have been adopted by the industry.
- Historical ground water level (since 2008), collected from piezometers constructed within Chamraua block of Rampur district, by Radico Khaitan Ltd. and also by State Ground Water Department, Govt. of Uttar Pradesh, has been utilized to build up and analyze the ground water conditions prior to and after the year 2016.
- Most of the piezometers showing falling trends in pre-monsoon and post monsoon period from 2008 to 2016, show a recovery phase after 2016 and water level trends show rising trends at almost all the stations.
- Depth to water level map prepared for post monsoon period of 2016 and 2019 also indicates area under shallow water level of 4.5 to 5.5 MBGL increase during 2019.
- Flow net analysis also reveals a crest around the Radico Khaitan Ltd plant, which has been developed due to recharge measures within the premises of the plant.

The detailed Impact assessment report is being attached herewith for your kind perusal.

In view of the dedicated and sincere efforts made continuously by the industry to conserve/ save water through state of art techniques available and also for improving the ground water regime within and around industry through adoption of feasible ground water recharging measures, it is again requested to process our application for renewal of NOC at the earliest. We shall be highly obliged for the same.

Thanking You,
Yours
For Radico Khaitan ltd., Rampur

Devendra Singh
Sr. Vice President (P)

Encls: As Above

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APPENDIX-L

Radico

27th July, 2020

The Chairman
Ministry of Jal Shakti, Deptt. Of Water Resource RD& GR
Central Ground Water Authority,
18/11, Jamnagar House, Man Singh Road,
New Delhi – 110 001.

SUB: **NOC by CGWA to withdraw groundwater, which is pending since 15.09.2018**

Dear Sir,

We would like to state the following:

A) Factors relating to non-issue of NOC to withdraw groundwater application for which is pending since 15.09.2018 despite the compliance.

B) Prayer to CGWA and Minister of Jalshakti to grant NOC without any further delay

FACTS:

1. Various industries use the ground water for its production and extract ground water to fulfil its freshwater requirement.

2. For this purpose, the industries are required to obtain NOC for ground water withdrawal from Central Ground Water Authority CGWA.

3. CGWA issues NOC on the recommendations of the Central Ground Water Board (**'CGWB'**), the regional authority in state.

4. CGWA framed Guidelines/ Criteria for evaluation of proposals/requests for ground water abstraction with effect from 16.11.2015 which for the first time required **existing industries to obtain NOC** for withdrawal of ground water.

5. **Radico** immediately applied for issuance of NOC and the same was granted to it on 17.10.2016 valid for 2 years.

6. CGWA notified the areas into Overexploited, Critical, Semi Critical (OCS), safe areas and issued necessary water recharge measures ranging from 50% to 200% of water withdrawal.

7. **Radico** fully complied with the conditions of NOC including double recharge and after completion of 2 years applied for renewal of NOC which was applied on 15.09.2018 much before the expiring of NOC.

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Registered Office : Bareilly Road, Rampur-244901 (U.P.)
Phones : 0595-2350601/2, 2351703 Fax : 0595-2350009
e-mail : info@radico.co.in, website : www.radicokhaitan.com
CIN No. L26941UP1983PLC027278

Radico

8. Pursuant to the NGT direction, CGWA on 12 December 2018 notified **revised guidelines** for ground water extraction vide notification S.O. No. 6140 (E), which were to be effective from 1st June 2019.

9. During the proceedings on 03.01.2019 in the matter of OA no. 176 of 2015 NGT advised CGWA to revisit and revise the proposed guidelines of 2018 and the MOEF & CC was directed to constitute an Expert Committee to examine the proposed guidelines.

10. CGWA read the said order of 03.01.2019 differently pursuant to which CGWA issued notifications that NOC for OCS areas are kept on hold till further order.

11. MOEF & CC filed the revised guidelines in September 2019 before NGT but still the guidelines were not satisfactory so NGT asked them to further revise it.

12. However, in few matters before NGT during January 2020 it was observed by NGT that CGWA could issue NOC after doing the assessment of the water situation in the area where industry is operating.

13. Pursuant to the same Radico received letter dated 11.02.2020 from CGWA asking Radico to submit report on impact of ground water withdrawal and recharge on ground water regime within 3 months in a desired format.

14. In the meantime CGWA submitted revised guidelines (third time) before the NGT in First week of March 2020.

15. Radico got the water assessment of the area done from Aqua Salvus Ground water resource management consultant of Lucknow in April 2020.

16. Radico has submitted the said report on 12.05.2020 along with its request to CGWA for issuance of NOC as per request letter dated 17.10.2018.

17. In the hearing held on 13.07.2020 (order dated 20.07.2020) NGT has third time rejected the CGWA guidelines and asked them to revisit the guidelines. However, NGT vide its order has advised CGWA to issue NOC on case to case basis and observed as under-

Point no. 39 (d) of attached order.

"There must be no general permission for withdrawal of ground water, particularly to any commercial entity, without environment impact assessment of such activity on individual Assessment units in cumulative terms covering carrying capacity aspects by an expert committee. Such permission should be as per Water Management Plans to be prepared in terms of this order based on ***mapping*** *of individual*

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e-mail : info@radico.co.in, website : www.radicokhaitan.com
CIN No. L26941UP1983PLC027278

Radico

assessment units. Any permission should be for specified times and for specified quantity of water and not in perpetuity, and be necessarily subject to digital flow meters which cannot be accessed by proponents, with mandatory annual calibration by authorized agency at proponents' cost. An annual review by independent and expert evaluation must audit and record ground water levels as well as compliance with the conditions of the permission"

PRAYER:

NGT will be hearing an application on 07.08.2020 filed by one Shailesh Singh where he has alleged that Radico is extracting ground water without NOC while the factual position is that –

a. Radico has always been compliant of the NOC conditions as granted and applied for renewal of NOC within time.
b. The application for NOC is pending since 15.09.2018 and should be disposed off expeditiously.
c. CGWA should issue NOC to Radico as it has completed the requirements pertaining to waster mapping and impact assessment and report is positive.
d. In the hearing on 13.07.2020 NGT has again asked for water mapping which is already done by Radico. While rest of the guidelines are to be made by CGWA where Radico has no role to play.
e. In compliance to the above said order, dated 20.07.2020 Radico is willing to comply with any other directions as given by CGWA at its own cost.

Thanking you,

Yours faithfully,
For Radico Khaitan Ltd.

(Amar Sinha)
Chief Operating Officer

CC: **The Regional Director**
Ministry of Jal Shakti, Deptt. Of Water Resource RD& GR
Central Ground Water Authority,
18/11, Jamnagar House, Man Singh Road,
New Delhi – 110 001.

The Hon'ble Minister
Ministry of Jal Shakti,
New Delhi.

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CIN No. L26941UP1983PLC027278

APPENDIX-M

Radico

RKL/ SRVP(P) /
Aug. 04,2020

Dr. Uma Kapoor (Regional Director)
Ministry of Jal Shakti, Deptt. Of Water Resources , RD &GR
Central Ground Water Authority , 18/11/, Jamnagar House,
Mansingh Road ,New Delhi

Subject : Our letter dated 12.05.2020 regarding Report on Ground Water Withdrawal & Recharge submitted in compliance of CGWA's directions dated 11.2.2020

Madam

This had reference to your letter dated 11.2.2020 in response to our letter dated 24.1.2020 asking us to submit a report on **Impact of Ground Water Withdrawal and Recharge on Ground Water Regime**" as per the prescribed format attached with your above letter.

In compliance of your above directions issued pursuant to the order dated 15.1.2020 passed by NGT, vide our letter dated 12.05.2020 , as per your prescribed format, we have already submitted to your good self the report on the above subject prepared by M/s AQUA SALVUS from Lucknow.

In pursuance of the directives of CGWA RKL has adopted suitable ground water recharge measures both within the premises as well as outside the premises in nearby villages.

For monitoring of the actual ground water level, Radico has installed six online piezometers in village areas as well as in plant area, which are situated in Chamraua Block.

Post year 2017, with the contribution of water recharging shafts installed by Radico , ground water level in Chamraua Block improved significantly as indicated in the annual reports of Ground Water Department, Moradabad

As per the reports of Ground water Department, Moradabad in comparison to 2017, Pre-monsoon ground water level of Chamraua Block has improved by 0.45 Meter in year 2018 and 0.08 Meter in year 2019. In totality from 2017 ground water level has improved by 0.53 Meter. Govt. data reflecting the sustainability of water level in the area, which after recharging measures taken by Radico Khaitan in Chamraua Block. Attaching the copy of reports released by Ground Water Department for your rrady reference.

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website : www.radicokhaitan.com
CIN No. L26941UP1983PLC027279

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Apart from the Ground water Department data , Radico Khaitan has also installed six online piezometers in Chamraua Block as per terms of NOC. According to these piezometers data after adoption of water recharging technique by Radico in 2017, Pre-monsoon ground water level has improved by 1.1 Meter in 2019 and 0.5 Meter in 2020. In totality from 2017 pre monsoon water level has improved by 1.6 Meters. Average piezometer readings for Chamraua Block are being attached for your reference.

In view of the above, it is requested that our application for renewal of NOC may be granted at the earliest.

Thanking you.
For Radico Khaitan Ltd. , Rampur

Devendra Singh
Sr Vice President

Copy to : Regional Director, CGWB, (Northern Region)
Lucknow

Encls-

Annexure I: Copy of Ground Water Department Report
Annexure II: Summary & Trend Display of Water Level, based on Ground Water Deptt Report
Annexure III: Summary & Trend Display of Water Level, based on Piezometers installed by Radico Khaitan Ltd in Chamraua Block.

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Annexure (II)

From

Rajendra Kumar Tiwari,
Chief Secretary,
Government Of Uttar Pradesh

To

Chairman,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032

No. 754 E-1/Excise-2020-69/2019

Excise Section-2

Lucknow: Dated, August 24, 2020

Sub: Compliance to Hon'ble NGT order dated 20-05-2019 in the matter of OA no. 361/2017 Dr. Tanzeen Fatima Vs MoEF & CC reg.

Sir,

Kindly refer to the letter of Member Secretary, CPCB bearing no. B-19019/ NGT(R&A)/CPCB/Distillery-21/2017-18, dated 21/24.06.2019 addressed to Chief Secretary, Uttar Pradesh as regards the subject matter mentioned above. In the said letter, it is mentioned that M/s Radico Khaitan Ltd, Rampur, Uttar Pradesh was issued directions dated 24.12.2018 to close down the manufacturing operations but the unit continued its operation. The State Government has been requested to send the names of officials responsible for continued illegal operation of the unit.

2. In the above reference you may refer to letter no. 843/PSE/2019, dated 23.02.2019 as well as, letter no. 754 E-1-2019-69-2010, dated 02.04.2019 of Principal Secretary, Excise Department, State of Uttar Pradesh sent earlier, wherein it was informed that M/s Radico Khaitan Ltd, Rampur, Uttar Pradesh has adequate infrastructure for achieving Zero Liquid Discharge norms and also the fact that in the joint inspection report of CPCB and UPPCB dated 10th and 11th January, 2019, no odour and colour of spent wash was observed in the downstream of Rampur drain before confluence with River Kosi and the report also concluded absence of any industrial discharge into the monitored stretch of River Ramganga. CPCB vide its letter dated 02-01-2019 kept in abeyance the closure order dated 24-12-2018 and allowed the operation of the said unit. CPCB further, vide its letter dated 18-02-2019, reimposed the closure order dated 24-12-2018. The closure order of CPCB dated 18-02-2019 relied upon the findings of inspection dated 10th and 11th January, 2019, in which no such default by M/s Radico Khaitan Ltd. Rampur was observed. The joint inspection committee in its report also made specific recommendations for treatment of spent wash generated from operation of the unit and achieving Zero Liquid Discharge.

3. Besides the above fact, the letter dated 23.02.2019 and 02.04.2019 of Principal Secretary, Excise also highlighted the fact that sudden closure order against M/s Radico Khaitan Ltd. Rampur is bound to disrupt the production of potable alcohol in the State of U.P. since the unit under question contributes to 30% of country liquor supply in the State and any scarcity of genuine liquor products may lead to consumption of illicit liquor leading to avoidable social problems and even mortality.

.....P.T.O

(2)

4. The State requested CPCB to restore clearance dated 19.05.2012 accompanying the revoke order dated 24.12.2018, in the light of above facts, at the earliest and allow the industry to operate. CPCB vide its letter dated 23.05.2019 and 02.04.2019 inquire of the fact that the State through its various administrative authorities contacted CPCB telephonically and requested for expeditious disposal of the State's representation. CPCB finally revoked the closure order after 82 days vide its letter dated 16.05.2019 relying on the representation letter dated 25.02.2019 and 02.04.2019 of Department of Excise, U.P Govt.

5. This is to mention here that Commissioner, Moradabad Division formed a committee vide UO no. 330/E-2 Thirteen/2020-60/2010, dt. 13-02-2020 for inquiry into the above issue. The report of the said committee and letter of Commissioner, Moradabad Division dated 26.06.2020 are enclosed herewith.

6. Keeping the above facts in view, it is evident that State of U.P. took all the steps necessary in the interest of environment and ensured that the provisions of Environment (Protection) Act, 1986 Water (Prevention and Control of Pollution) Act, 1974 & Air (Prevention and Control of Pollution) Act, 1981 are not violated.

It is requested that the issue be disposed accordingly.

Encl.: As above.

Yours faithfully,

(Rajendra Kumar Tiwari)
Chief Secretary,
Government Of Uttar Pradesh

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Status Report on behalf of CPCB

in compliance to Hon'ble NGT Order dated 15.01.2020 in the matter of Dr. Tanzeen Fatima vs. Ministry of Environment, Forest & Climate Change & ors., OA no. 361/2017 with Shailesh Singh vs. State of Uttar Pradesh & Ors., OA No. 324/2016

Hon'ble NGT vide its order dated 15.01.2020 in the above said matter has considered the Action taken report dated 27.11.2019 filed by the CPCB in consultation with the Joint Committee and as per the information provided by State Pollution Control Boards and further directed as follows:

3. (iii) There is also response of the CPCB filed 27.11.2019 to the final report of the Monitoring Committee mentioned above to the effect that inspection of GPIs is done annually and action is taken by the State PCB. We are of the view that even though the inspection by the CPCB may continue to be done annually, the State PCB must conduct inspections quarterly.

6. The CPCB and the State PCB may ensure recovery of the compensation already assessed by taking appropriate coercive measures including closure of the erring industry till deposit is made, apart from prosecution for violation of law, after following due procedure.

8. The CPCB and the State PCB may file further compliance status report as on 30.04.2020, after carrying out detailed inspections and also indicating compliance status with regard to the issues considered in the three reports dated 23.10.2019 and report dated 06.12.2019 (by Ganga Committee) and 27.11.2019 (by the CPCB) considered in para 3 above, before the next date by email at."

In pursuance to Hon'ble NGT order, CPCB submitted a compliance report on 18th May, 2020. This report is in continuation of the aforementioned report.

CPCB vide letter-dated 03.06.2020 **(Annexure I)**, requested UEPPCB to forward their reply/action taken report in response to CPCB letter dated 20.03.2020 wherein UEPPCB was requested to take necessary action to ensure recovery of the Environmental compensation levied on the unit.

In response, UEPPCB vide letter dated 04.06.2020 **(Annexure II)** directed the Unit to comply with Hon'ble NGT orders dated 23.07.2019 and 15.01.2020 regarding submission of already assessed environmental compensation. The Unit sent a reply to UEPPCB vide letter dated 11.06.2020 which in turn was forwarded to CPCB by UEPPCB vide letter dated 18.06.2020 **(Annexure III)**.

Upon further communications with the State Board, UEPPCB vide its letter dated 31.07.2020 **(Annexure IV)** to CPCB has submitted the following:

Hence, CPCB, UPPCB and the State of Uttar Pradesh has complied with the above mentioned directions of Hon'ble NGT.

Now, this status report is submitted for consideration by Hon'ble NGT and final compliance status shall be submitted before the next date of hearing 24.11.2020, after carrying out detailed inspections of the units in October-November so that updated status report may be filed.

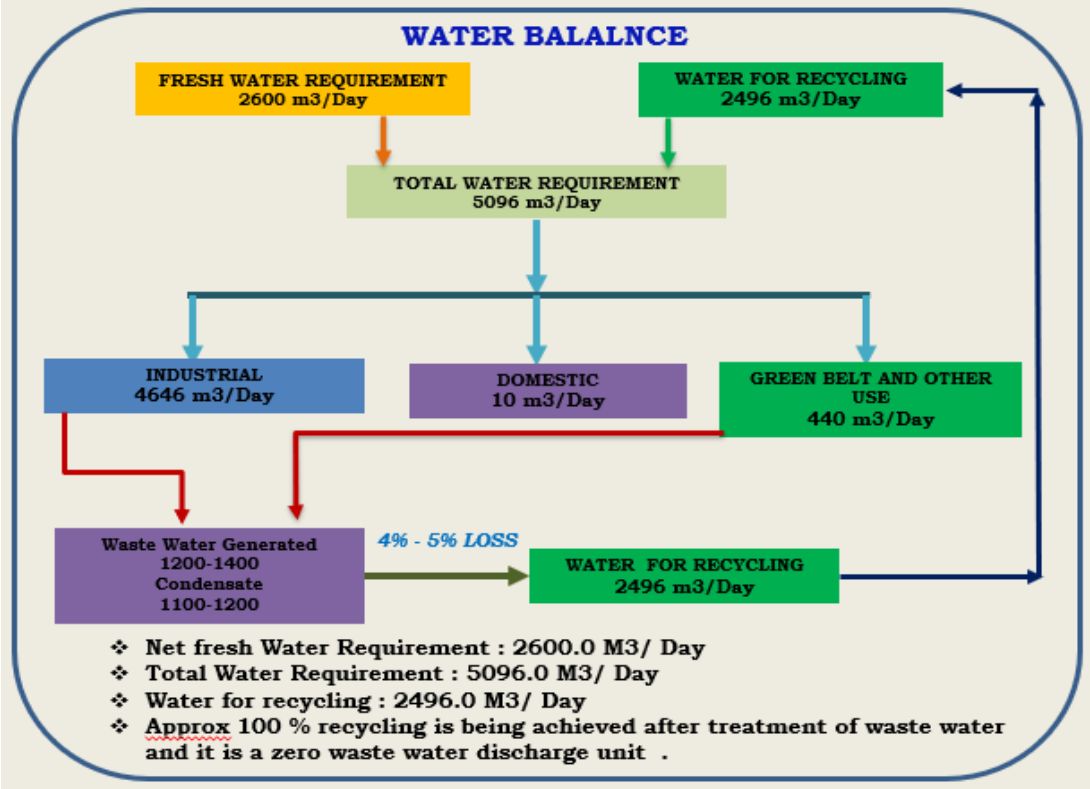
89

Questionnaire regarding OA No. 324/2016 for Industry:

1. What is the total water consumption of all the units? Provide the details industry-wise.
   Total water consumption of the distillery is 5096 M3/Day.

2. Total production at each unit?
   Molasses – 200 KL/day , Grain and Malt – 108 KL/day
   Total Production Capacity = 1024.6 Lac Ltr / Annum

3. What is the water utilisation break up from different sources i.e. Surface water, Groundwater, and Reuse of treated water?
   Water consumption is in the range of 7.0 KL/ KL for Molasses Spirit , Grain spirit and Malt Spirit.
   Balance about 440 KL / day fresh water is used in bottling section.



4. Are they using water from nearby drains? if yes, how much and how?
   NO

5. What is the current status of rain water harvesting? Had any inspection being done for the rain water harvesting system? What is the efficiency of the rain wate harvesting system?
   Rain water harvesting system is installed in plant premises. The system got inspected during the verification audit, done by CGWB Lucknow. The system was found to be satisfactory by the authorities. we have followed the guidelines and the advice of the concerned consultant and authorities.

6. Is there any agency providing water to the unit?
   NO

7. Is there any development or planning to reduce the overall water consumption in the Industry? If any, please elaborate.

At present the distillery has implemented advanced technologies in Batch fermentation and distillation. These technologies generate sp. Wash from 15 Kl to 8-9 KL / KL of alcohol production. Presently our industry has commissioned FED batch fermentation , multi-pressure distillation along with integrated evaporation which is the best available technology . CPCB charter has also recommended for implementation of these advanced technologies which has already been implemented resulting in significant reduction in effluent generation up to 8 KL/ KL production of alcohol and consequent reduction in fresh water consumption. As of now no more advance technology has been tested and commissioned anywhere in India but constantly exploring new technologies for reducing generation of sp. Wash and reduction in fresh water consumption like we have achieved so far.

AS mentioned above Radico Khaitan Ltd. is following latest technologies for minimisation of the water consumption. Still we are in process of curtailing further consumption by adopting further new technologies like RO Plant, Condensate Polishing Unit etc.

According to the new guide lines issued by CGWA on 24th Sept. 2020 , we are committed to reduce fresh water consumption as specified therein within a span of three years.

8. Has the water meters being installed in the Industry? If yes, what is the monitoring mechanism and standardisation process being followed?

Magnetic type flow meters are being utilised in raw water withdrawal at all the three borewells. Flow meters are being calibrated through NABL certified laboratory on annual basis.

9. Had any EIA being conducted for the industry? If any, please provide the details.

EIA is conducted whenever industry is being set up / being expanded . Ours is a very old industry established in 1943. Recently we have conducted study on "Impact of Ground water Abstraction and Ground Water Recharge on Ground water scenario through M/s Aqua Salvus, Lucknow which is an approved agency. The report has been submitted to CGWA and CGWB vide our letter dated 12th May , 2020.

10. What is the future plan of industry to work as per the NGT orders? Have any planning and progress being done to run industry as per the norms stated by Hon'ble NGT? Has any planning and progress being done to run industry as per the standards laid down by different applicable statutes and also the directions given by Hon'ble NGT?

We have complied with all the conditions laid by NGT / CGWA / CPCB, and the verification of the compliance has been done by the authorities from CPCB, UPPCB & CGWB multiple times in the past and we have been found compliant . As per NGT directives recent joint plant inspection has been carried out by CPCB and UPPCB . The inspection was found to be satisfactory and there was no adverse observation since we are a zero discharge industry.

Samples were collected by the authorities and counter samples were handed over to us which have also been sent to Govt. approved environment Lab. For testing.

11. Please also attach the photographs wherever it is helpful with the compliance report?

Water Recharging Shaft Constructed By: Radico Khaitan Ltd,

Village : Beesari, Block Chamrawa, Distt. Rampur, U.P. Total Water Recharging Shafts in Village = 4



Before Monsoon

Pond Status after cleaning & maintenance



Before Monsoon



After Monsoon

On 04.11.2019 during Inspection



After Monsoon

On 04.11.2019 during Inspection

Water Recharging Shaft Constructed By: Radico Khaitan Ltd,

Roof top water recharging pics







On 05.11.2019 during Inspection



RANA SUGARS LIMITED, BELWARA , MORADABAD

Answer with Questionnaire regarding OA No. 324/2016 for Industry:

S.N	QUESTION	OUR SUBMISSION
1	What is the total water consumption of all the units? Provide the details industry-wise.	Total water consumption 273. M3/ Day Drawing attached annexure 1
2	Total production at each unit?	Total production 978.6 M3 per day drawing attached annexure no.2
3	What is the water utilisation break from different sources i.e. Surface water, Ground water, and Reuse of treated water?	**Ground water** we extract 273 m3/day of water from the ground, which is used in this way **(i)**198.6 m3/ day water is used in DM plant **(ii)**75.0 m3/day water used in cooling tower attached drawing copy no.1 **Reuse of treated water** **(i)**we used ETP treated water for irrigation of the plants planted by using Karnal tech. Method **(ii)** We use ETP treated water to irrigate farmer's fields and granting.
4	Are they using water from nearby drains? If yes, how much and how?	N/A
5	What is the current status of rain water harvesting? Had any inspection being done for the rain water harvesting system? What is the efficiency of the rain wate harvesting system?	Under process.
6	Is there any agency providing water to the unit?	N/A
7	Is there any development or planning to reduce the overall water consumption in the Industry? If any, please elaborate.	(A)UGR over flow excess cold condensate near about 300m3/day may be used as a makeup of power plant, cooling tower, reduced bore well water (B)in this year proper neutralization pit, totally DM plant effluent (near about =10m3/day) stored in neutralization pit after PH correction water used in ASH quer ching, reduce effluent load on ETP annexure no. 3
8	Has the water meters being installed in the Industry? If yes, what is the monitoring mechanism and standardisation process being followed?	**Monitoring mechanism-** magnetic flow meters works based on faradays law of electromagnetic induction this voltage is detected by re using electrodes mounted in the magflow meter body and sent to a transmitter which calculates the volumetric flow rate based on the pipe dimensions.

		standardisation process inlet line should be straight line inlet line of flow tube should be straight minimum 5 times of diameter i.e. 5X100mm & outlet line of flow tube should be 3 times the diameter of pipe i.e. 3X100mm if pipe is 10mm(4'')the conductivity of medium should be more than 20 us microsiemens
9	Had any EIA being conducted for the industry? If any, please provide the details.	N/A
10	What is the future plan of industry to work as per the NGT orders? Have any planning and progress being done to run industry as per the norms stated by Hon'ble NGT? Has any planning and progress being done to run industry as per the standards laid down by different applicable statutes and also the directions given by Hon'ble NGT?	We are following all guidelines given by Hon'ble NGT & in future we will also complying with all guidelineslaid down by different applicable statutes.
11	Please also attach the photographs wherever it is helpful with the compliance report?	Photos Graphs attached

Annexure-9

Meeting No. 38

MINUTES OF MEETING OF NGT OVERSIGHT COMMITTEE, UP LUCKNOW HELD ON 14.07.2020 AT 11-30 A.M (ORGANISED WITH THE HELP OF NIC) in re: OA No. 324 of 2016*Shailesh Singh vs. State of U.P.*

THROUGH VIDEO-CONFERENCING

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Present: Hon'ble Mr Justice SVSRathore, Chairman, and
Dr Anup Chandra Pandey, Member.

Other dignitaries present:

1. Sri Vikas Ranjan, Central Ground Water Board, NR
2. Sri Mushtaq Ahmad, Special Secretary, Irrigation.
3. Sri Ashish Tewari, MS, UPPCB
4. Ms.ShipraPandey, Nodal Officer, Health Department.
5. Dr.Madhu Saxena, Director, Health.
6. Sri V.K. Upadhyay, Director Ground Water Department

1. The Committee reviewed the progress of abatement of pollution in river Kosi in Rampur District caused by polluting industrial units. There are many industrial units in this area causing pollution, both in Uttarakhand as well as in Uttar Pradesh. We have taken only those units in this meeting which fall in Uttar Pradesh though even units from Uttarakhand are polluting tributaries of river Ganga. The prominent UP based units covered in the case are- M/s RadicoKhaitan Limited, M/s DamyaPJ Food Private Limited and M/s Varun Steel.

2. Hon NGT had appointed a Joint Committee under Justice ArunTandon to examine the issues. The Joint Committee in its report found that M/s RadicoKhaitan Limited had continued production illegally between 07.02.2019 and 11.05.2019

despite closure orders having been served on it. It did not dismantle its excess capacity of lagoons. It continued production despite the fact that itsNOC given by Central Ground Water Authority had expired on 02.10.2018.

3. A recap of the suggestions given by Justice ArunTandon Committee, with which Hon'ble NGT had agreed, and the compliance report of Central Pollution Control Board (CPCB) thereon point-wise is as follows:

M/s RadicoKhaitan Limited:

(i) The committee had recommended that the Chief Secretary, Uttar Pradesh should identify the officers of the UP State Government who had asked the unit to continue production despite closure orders of Hon NGT. The CPCB in its compliance report mentioned that an abeyance letter was issued by the CPCB on 02.01.2019 which was misunderstood by the unit and considered it as permission to continue operation. Hon NGT was not convinced with the argument and in its order dated 15.01.2020 directed the Chief Secretary, UP to file his response to para 9 of the order of Hon Tribunal dated 23.07.2019 regarding identification of guilty officers.

(ii) The Committee asked the unit to replace its lagoons by steel tanks. The CPCB found this suggestion technically infeasible and informed the Committee accordingly.

(iii) The Committee asked that the capacity of lagoons should be calibrated and excess capacity should be dismantled. The CPCB mentioned that excess capacity in Lagoon-I had been dismantled and Lagoon-II and Hitachi site has been truncated.

(iv) The Committee directed that withdrawal of excess water may be restricted and payment of water charges should be on the basis of "more consumption the higher charges". The CPCB mentioned that it has been informed by the Central Ground Water Authority (CGWA) that withdrawal of ground water by M/s RadicoKhaitan Limited between October 2016 to May, 2019 was within NOC limits. So far as guidelines for charging is concerned, CGWA has prepared those guidelines and has sent them to Hon NGT for approval. CGWA was requested by CPCB to calculate the ground water charges after expiry of NOC to be billed to M/s RadicoKhaitan Limited.

(v) The Committee asked that recharge of ground water should be strictly monitored. CGWA has mentioned that it checked the recharge points and found them as per mandate. As a thumb rule, each submergence achieves 50% recharge. The ponds created for 200% recharge were also found to be in order.

(vi) The committee asked for calibration of water flow meters which were also found in order by CGWA.

(vii) The committee directed that the land after removal of lagoons be utilised for forestry purpose. CPCB mentioned that such direction had been given in writing by UPPCB to the unit.

(viii) The committee asked the unit to control production so that spent wash does not exceed the capacity of lagoons. The UP Excise Department has mentioned that the unit is strictly adhering to their limit.

(ix) The committee directed that the unit should have necessary land area for bio-composting and keep it covered. It was informed that the unit already has 14 acres of covered composting area. UPPCB has sent it a notice to increase this to 28.2 acres before the next monsoon.

(x) The committee directed that the unit should maintain specific verifiable records. UPPCB mentioned that the unit is already submitting all details to CPCB of bio-compost produced and sold on monthly basis. The solid waste data is submitted to UPPCB on yearly basis.

(xi) The committee asked that the unit should pay environmental compensation of Rs 7.29 crores. The price of alcohol produced during the period when it illegally operated between 17.02.2019 to 11.05.2019 should be recovered from it. UPPCB mentioned that the unit had deposited the entire amount of Rs. 7.29 crores. However, there is no mention of calculation of price of alcohol produced between 17.02.2019 to 11.05.2019 from it in CPCB compliance.

(xii) The committee directed that separate electrical meter for ETP be installed. CPCB mentioned that it has been installed.

M/s DamyaPJ Food Private Limited, Rampur

The Committee had asked action to be taken against the unit for non compliance of environmental regulations.CPCB in its compliance mentioned thatUPPCB had given a show cause notice to M/s DamyaPJ Food Private Limited, Rampur under the Water (Prevention and Control of Pollution) Act, 1974. However, during inspection no untreated effluent was found being discharged. It was found that it did not have NOC of CGWA. The unit was using a separate energy meter for ETP. Environmental Compensation of Rs 2.5 lacs was imposed on the unit

M/s Varun Steel, Rampur

. The Committee had asked action to be taken against the unit for non compliance of environmental regulations.CPCB in its compliance mentioned that this unit was given a notice for non-compliance under the Water (Prevention and Control of Pollution) Act, 1974. During inspection, no untreated effluent was found being discharged and the unit was found compliant with the provisions of the Water (Prevention and Control of Pollution) Act, 1974. The Unit did not have authorisation for hazardous waste. It did not have NOC from CGWA for extraction of ground water.Environmental Compensation of Rs 2.5 lacs was levied on the unit which it has deposited

4. So if we look at the recommendations of the committee and the compliance submitted by the CPCB, the following issues of non-compliance emerge:

M/s RadicoKhaitan Limited

(a) Identification of officers who had given permission to run the unit during the period 17.02.2019 to 11.05.2019.

Hon NGT had asked the Chief Secretary, UP to submit a response by e-mail. So far response has not been submitted.

(b) Recovery of environmental compensation.

The committee had directed that the unit had been illegally continuing its production from 17.02.2019 to 11.05.2019 and, therefore, the price of alcohol produced during the period should be recovered from it. CPCB has neither assessed the price of alcohol produced during the said period nor has it issued any notice. CPCB may take steps for compliance.

(c) **CPCB in its compliance report has asked CGWA to calculate water charges after expiry of NOC.**

The Committee had recorded that not a penny had been deposited by the unit as charges for ground water extracted. CPCB in its compliance report has asked CGWA to calculate water charges after expiry of NOC.Neither those charges have been calculated nor notice given nor any money realised for these water charges. CGWA may ensure compliance.

(d) **It was directed by the committee that wherever lagoons are removed, land should be utilised for forestry.**

If Lagoon-I had been dismantled and the area of Lagoon-II and Hitachi site has been truncated,as reported by CPCB in its compliance report,then the area vacated by the lagoon should be utilised for forestry purpose. The UPPCB may inspect and let this Oversight Committee know the compliance.

(e) **The Committee had asked that the requirement of ground water should be calculated.**

Though directions have been given, actual requirement has not been calculated. CGWA may be asked to do so and let this Committee know about it within one month.

M/s DamyaPJ Food Private Limited, Rampur.

It may be ascertained whether the unit has paid the environmental compensation.

It may also be reported whether the unit has taken NOC from CGWA.

M/s Varun Steel, Rampur

a) It should beascertainedwhether the unit has taken NOC from CGWA.

b) It may also be ascertained whether it has taken authorisation for hazardous waste management.

5) **Other recommendations:**

a) Hon NGT agreed with the Ganga Pollution Monitoring Committee that ground water is being extracted at a large scale in critical and semi-critical zones. It directed the States of Uttarakhand and Uttar Pradesh to take remedial action in respect of individual industry as well as general measures to ensure that there is no extraction of ground water without prior permission of CGWA. CGWA may ensure that any permission given by it should be based on availability of ground water and there should be no deterioration in OCS areas (critical, semi-critical and over exploited areas) in terms of ground water availability.

b) Hon'ble NGT directed CPCB and UPPCB should ensure recovery of Environmental Compensation.

c)Hon'ble NGT directed that the Chief Secretary, UP should file response to para 9 of the order of HonNGT.

d) Hon'ble NGT directed that CPCB and UPPCB should carry out a detailed inspection and file their compliance report indicating the compliance status of issues considered in the three reports of Ganga Pollution Monitoring Committee dated 23.10.2019, 27.11.2019 and 06.12.2019.

6. The Oversight Committeereviewed the status of compliance on all the above points.

a) So far the Chief Secretary, UP has not filed his response to para 9 of the order of Hon NGT. It directed the Chief Secretary to file the response immediately.

b) So far CPCB and UPPCB have not carried out inspections on issues relating to the three Ganga Pollution Monitoring Committee reports dated 23.10.2019, 27.11.2019 and 06.12.2019 and have not filed status report. It was directed by the Oversight Committee that they may do so in the next 15 days' time and file status report.

c) CPCB, UPPCB and CGWA were asked to file the progress report of the issues mentioned in Para-3 above regarding M/s RadicoKhaitan Distillery, M/s DamyaPJ Food Private Limited and M/s Varun Steel within one month.

d) **The Committee felt that the Excise Department should also be called in the next meeting so that issues relating to excise may also be discussed.**

Sd/- Sd/-

(Dr Anup Chandra Pandey)
Member, Oversight Committee

(Justice SVSRathore)
Chairman, Oversight Committee

July 14, 2020

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Meeting No. 44

MINUTES OF MEETING OF NGT OVERSIGHT COMMITTEE, UP LUCKNOW HELD ON 24.07.2020 AT 11-30 AM (ORGANISED WITH THE HELP OF NIC) IN OA No. 324 of 2016 IN RE: SHAILESH SINGH VS. STATE OF UP & ORS.

THROUGH VIDEO-CONFERENCING

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Present: Hon'ble Mr Justice SVS Rathore, Chairman, and
Dr Anup Chandra Pandey, Member.

Other dignitaries present:

1. Shri Sanjay Bhus Reddy, Additional Chief Secretary, Excise
2. Shri Anurag Yadav, Secretary, Urban Development
3. Shri Ashish Tiwari, Member Secretary, UPPCB
4. Shri Vikas Ranjan, Central Ground Water Board, NR
5. Shri VK Upadhyay, Director, Ground Water Department
6. Shri AK Tripathi, Scientist C, UPPCB

This meeting of the Oversight Committee was held in continuation of the meeting held on 14.07.2020 to review the progress of abatement of pollution in Rampur district caused by polluting industrial units.

M/s Radico Khaitan Limited, Rampur

In the last meeting, it was mentioned that information regarding the following may be taken by the relevant officers.

(i) Identification of officers who had granted permission to run the unit during period 17.02.2019 to 11.05.2019:

(ii) Recovery of price of alcohol produced during the above period along with the environmental compensation

(iii) Calculation of water charges after expiry of NOC by CGWA

(iv) Compliance of instruction of utilization of land where lagoons were removed for use of forestry.

(v) Calculating the requirement of ground water on the basis of actual need.

Ms. Damya PJ Foods Pvt Ltd.

(i) Payment of environmental compensation.

(ii) NOC from Central Ground Water Authority (CGWA).

Ms. Varun Steel, Rampur.

(i) NOC from CGWA

(ii) Authorization for hazardous waste management.

The Oversight Committee checked whether the Chief Secretary, State of Uttar Pradesh has filed his response to the Para-9 of the order Hon'ble NGT. It also checked from CPCB and UPPCB whether they have carried out inspection on issues relating to the three Ganga Pollution Monitoring Committee reports. It also checked the progress report from CPCB, UPPCB and CGWA on the issues mentioned above.

Additional Chief Secretary, Excise Shri Sanjay Bhoos Reddy mentioned that as far as identification of officers and fixing of responsibility for running the Radico Khaitan unit illegally from 17.02.2019 to 11.05.2019 is concerned, they have already instituted an enquiry based on the report of Commissioner. The file has been put up for orders and they would send the compliance through Chief Secretary to Hon NGT within a week. He mentioned that they would calculate the price of alcohol manufactured illegally during this period from 17.02.2019 to 11.05.2019 and submit

it to the Committee so that it can be informed to Hon NGT for recovery of additional compensation.

CGWA representative Shri VK Upadhyay mentioned that after the expiry of NOC of Radico Khaitan, they had recommended for extension of permission for this unit through their Delhi headquarters which is still pending at their headquarters and the case is *sub judice.* He mentioned that though the case is *sub judice,* yet there are no orders from the Court giving any permission. He was unable to explain as to how the unit is drawing water if at present the earlier NOC has expired and no extension has been given by the CGWA and there are no orders of the Court for extending the permission. The Committee directed him to consult his headquarters and explain to the Committee how the unit is drawing ground water despite the expiry of NOC and also who in the department is responsible for not taking action against the unit. He also explained that they do not charge any water charges for ground water extraction.

The representative of CPCB was asked whether they have calculated the actual ground water requirement of the unit. The representative of CPCB mentioned that he will let the Committee know about it.

Member Secretary, UPPCB Shri Ashish Tiwari mentioned that he would get the unit inspected within a week to find out whether the land left by dismantling lagoon-I and truncation of the site in lagoon-II and Hitachi site is being used for forest purpose or not. During inspection, he would also find out whether the area for bio-compost

which was to be increased from 12 acres to 20 acres has been covered for bio-composting or not.

As far as **M/s Damya PJ Foods Pvt Ltd, Rampur** is concerned, Member Secretary, UPPCB mentioned that they have paid environmental compensation. It was further informed that the unit has installed ETP. Now no untreated water is being discharged and the unit is compliant. As far as NOC from CGWA is concerned, earlier this was not required. Hon'ble NGT by order dated 13.07.2020 passed in this OA No. 176 of 2015 has directed that "There must be no general permission for withdrawal of ground water, particularly to any commercial entity, without environment impact assessment of such activity on individual Assessment units in cumulative terms covering carrying capacity aspects by an expert committee. Such permission should as per Water Management Plans to be prepared in terms of this order based on mapping of individual assessment units. Any permission should be for specified times and for specified quantity of water and not in perpetuity, and be necessarily subject to digital flow meters which cannot be accessed by proponents, with mandatory annual calibration by authorized agency at proponents' cost". CGWA shall let this Committee know the steps taken by it in the light of said order.

As far as **M/s Varun Steel, Rampur** is concerned, authorization for hazardous waste management has been taken by them. So far as NOC from CGWA is concerned, CGWA shall let this Committee know in the light of aforesaid order of Hon NGT dated 15.01.2020.

The Committee also directed CPCB and the UPPCB to carry out inspections on issues relating to three Ganga Pollution Monitoring Committee reports and let the Committee know about the progress in the next fifteen days.

Sd/-

(Dr Anup Chandra Pandey)
Member, Oversight Committee

Sd/-

(Justice SVS Rathore)
Chairman, Oversight Committee

July 24, 2020

Please visit our website: ***oscngt.upsdc.gov.in*** for more information.

Meeting No. 69

MINUTES OF MEETING OF OVERSIGHT COMMITTEE, NGT UP LUCKNOW HELD ON 04.11.2020 THROUGH VIDEO-CONFERENCING

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Present: Hon'ble Mr Justice SVS Rathore, Chairman, and
Dr Anup Chandra Pandey, Member.

Other dignitaries present:

1. Dr DK Soni, Additional Director, CPCB
2. Shri AK Tripathi, CPCB
3. Shri Atulesh Yadav, Environment Engineer, UPPCB
4. Shri Amar Sinha, Representative of M/s Radico Khaitan
5. Shri Uttam Singh, Representative of M/s Rana Sugar Mills
6. Shri Deepak Gupta, Representative of M/s Swathi Menthol
7. Shri Varun Gupta, Representative of M/s Varun Steel (Usha Steel)
8. Shri Amit Jain, Representative of M/s Damya PJ Foods
9. Shri VK Upadhyay, Director, State Ground Water Department
10. Shri Pramod Tripathi, CGWB
11. Shri Jitendra Nath Tiwari, RO UPPCB Moradabad

The meeting was held as scheduled.

The Oversight Committee reviewed the progress of implementation of orders of Hon'ble NGT dated 15.01.2020 in **OA No. 324/2016** in re: *Shailesh Singh vs State of UP and others*.

At the outset, Director Central Ground Water Authority (CGWA) Shri AK Tripathi mentioned that they have issued guide-lines dated 24.09.2020 to regulate and control ground water extraction in the country. He mentioned that these guidelines are applicable in 22 States and 2 UTs which have not come out with their respective ground water legislations. Since the State of UP has already enacted its ground water legislation, so NOC

in all such cases would be granted by the State Ground Water Authority. Director, UP Ground Water Department Shri VK Upadhyay mentioned that the State of Uttar Pradesh has already enacted "The UP Ground Water Act, (Act no.13 of 2019)" published in gazette dated 7th August 2019. Vide Gazette Notification dated September 11, 2019, the Act has been made effective with effect from October 02, 2019. The Rules also have been framed and published in Gazette dated 25th Feb 2020 notified with effect from 20.05.2020. An amendment has been notified in the Rules on October 06, 2020 amending the timelines in the Rules for submission of applications, submission of proposal by SGWB, installation of treatment Plants and their physical verification. They have notified "The State Groundwater Management and Regulatory Authority" vide Notification Dated November13, 2019. Director, Groundwater mentioned that they have already set up a portal, which will shortly be inaugurated by the Chief Minister. He mentioned that the State Government had decided that these Rules would be implemented in the State of UP from October, 2020. The Oversight Committee felt that despite the above Gazette Notifications fixing the date of implementation, there still is lot of confusion in the field. Since the application can only be accepted online and the Portal is not ready yet, hence in practice nobody can apply for NOC. No wonder, there is an overlap with the CGWA and the users are not clear where to apply. The Committee desired that the Act and the Rules, the procedure and the date from which these rules are effective and the date from which the State Portal will start accepting NOC applications should be placed in public domain so that the public should know whom to approach regarding NOC, the documents required alongwith the application, the time-lines within which the NOC would be given and the process for monitoring the implementation of the rules. The Oversight Committee directed the SGWA to give it a copy of the gazette notification to it.

The Committee also discussed the recent Guidelines dated 24.09.2020 issued by the CGWA regarding grant of permission for ground water extraction to various industries. The guidelines mentioned that as far as renewal of NOC in over-exploited blocks is concerned, the renewal for all users would be for two years subject to inability of the local government water supply agency to supply water, use of water efficient technologies , annual water

audit by the project proponent, monitoring of water level using piezometers by project proponent, compliance of rain water harvesting by the project proponent, payment of ground water extraction charges and water restoration charges as prescribed by him and submission of Impact Assessment Report and Socio-economic Impact Report by him. In case CGWA is unable to process the application within 90 days, there is a provision of deemed renewal which will be effective till the date of renewal.

The Oversight Committee examined these guidelines in the light of Hon'ble NGT order dated 20.07.2020 in **OA No. 176/2015** in re: *Shailesh Singh vs Hotel Holiday Regency, Moradabad and others*. Hon'ble NGT had directed that there will be no general permission for ground water extraction, particularly to commercial entities without Environment Impact Assessment covering carrying capacity aspects by expert committee. The permission would be granted as per Water Management Plan, based on mapping of individual units. It will be for specified time and specified quantity. Digital flow-meters would be used, which cannot be accessed by the proponent. There will be mandatory annual calibration by the authorized agency at proponent's costs. There will be annual audit by independent and expert evaluators which will be published online. The audit report and record of ground water level would be uploaded on website. The complete exercise would be done within three months.

The Committee noted with satisfaction that the existing system of calculating the ground water recharge based on the notional Rule of Thumb (having water recharge pits with twice the volume of extracted water by industry) has been replaced by assessment of water recharge based on actual measurements of ground water levels by piezometers. However, monitoring of water level has been left to the project proponent who would record the observations of piezometers and submit to CGWA through a portal. This is in contradiction to the NGT directions which mentioned that digital flow-meters should be used for measurement, which cannot be accessed by the project proponent and which have to be mandatorily calibrated annually by the authorized agency. The Committee noted that while the CGWA guidelines mentioned about the water audit by individual units, there is no

provision of water management plan of the area or mapping of the area which could decide the availability of water and determining the carrying capacity of that particular area. The Oversight Committee was concerned whether the function of regulation would be done by the Regulator itself based on technical inputs from experts or it would abdicate its role in favour of a system of self-assessment or at best Third Party Certification. The choice of methodology of regulation would make or mar the efficacy of regulation. The Oversight Committee felt that if strict monitoring of entire arrangement is not done by the regulating agency, there are full chances that this exercise will be only on paper and the users will be fudging the data and tampering with the measurement tools. Even the concept of annual audit by independent expert evaluators has not been provided in the central guidelines. The Oversight Committee felt that the CGWA should be asked to incorporate the directions of Hon'ble NGT fully in its right spirit in their existing guidelines in the light of the NGT order dated 20.07.2020. The committee examined these guidelines because the committee was informed by Mr VK Upadhayay that the State guidelines are almost similar. It was also informed that in the State of U P the renewal of NOC shall be issued for five years.The Committee directed Director State Groundwater Authority to send a copy of their guidelines so that they can be examined in the light of NGT directions.

The Committee examined the cases of different Companies mentioned in the order in the light of Hon'ble NGT directions.

M/s Radico Khaitan Limited

In case of M/s Radico Khaitan Limited, the Committee wanted to know:

(i) Whether the Chief Secretary, UP had filed response to para 9 of the Tribunal's order dated 23.07.2019?

(ii) Whether the Central Pollution Control Board (CPCB) and the State Pollution Control Board have submitted their compliance status report as directed by the Hon'ble NGT?

(iii) Whether the gaps, which have been mentioned in the Inspection Report of the Joint Inspection Committee, have been rectified?

(iv) Whether Environmental Compensation of Rs 7.29 crore levied by the Hon'ble NGT has been paid by the Company or not?

(v) Whether the recommendation regarding deposit of the price money in respect of alcohol produced during the CPCB Closure order between 17.02.2019 and 11.05.2019 has been recovered as Environmental Compensation from the Company or not?

(vi) Whether a separate electricity meter exclusively for ETP has been installed by the Company so that it can be independently used for verification?

It was mentioned that the Chief Secretary has filed his response before the NGT on 24.8.2020. The Committee desired that a copy of the same may be provided to it to enable it to incorporate it in its report to NGT. Regarding the compliance report of CPCB, it was mentioned that the latest status report of CPCB dated 24.9.2020 has been filed before the NGT. The Committee desired a copy of it to be able to comment on it in its report. In its last meeting the Committee had desired that CPCB and UPPCB may conduct a joint inspection as directed by NGT to verify the compliance by the company. It was mentioned that a Joint Inspection by CPCB and UPPCB has been done on 27/28 October and the report is under finalization with CPCB. The Committee desired that a copy of the report be given to it to enable it to comment on it in its report. The representative of the Company mentioned that they had fully complied with the directions of Hon'ble NGT. The Joint Inspection Report is awaited from CPCB which would shed more light on the extent of compliance of NGT Directions by the Company. It was reported that the Company had deposited the EC of Rs 7.29 Crore. The Company has not deposited the price money of alcohol that it produced during the period of closure imposed on it by CPCB and has represented against it.

Representatives of M/s Radico Khaitan mentioned that they are a fully compliant company. They mentioned that M/s Radico Khaitan is a Zero Liquid Discharge industrial unit. No industrial effluent is discharged from the Unit in any drain or any water body. It generates its own power by treating waste water and generating Bio Gas with which about 95% of its total power consumption is met. M/s Radico Khaitan has Bio Gas based boilers for

steam generation attached with Steam Turbine for power generation and also Bio Gas based engines wherein power is generated directly from Bio Gas in place of Steam route. They also use biogas based generators from which power is generated from biogas. They have installed pollution control devices in their premises at the optimum efficiencies comprising of two stage multi-effect evaporators, bio-digesters, sludge settling system with Lamella clarifiers, diffused air floatation, clarifiers, filter press, three stage RO plants, bio-methanated Sp. Wash evaporators, bio-composting and condensate treatment unit. They have reduced their fresh water requirement from 6100 cubic meter per day to 2500 cubic meter per day. They are recycling and reusing water in their plant. They have been paying water cess for the past about 25 years till 2017 amounting to Rs 25 lac per year to UPPCB under Water (Prevention and Control of Pollution) Cess Act, 1977 till this Act was abolished and included in Tax statutes. They had been issued NOC for ground water extraction on 17.10.2016 for two years. Before the expiry of this period, they had applied for renewal of their NOC on 16.09.2019 which is pending with CGWA. They mentioned that CGWA officers have inspected their unit and had found it fully compliant and thereafter they have recommended to their Head Office for issue of NOC. They mentioned that they have submitted an Impact Assessment Report by accredited consultant to CGWA on 12.05.2020. They also mentioned that the CPCB has already inspected their Unit and the status report dated 29.09.2020 has been submitted by CGWA to Hon'ble NGT. M/s Radico Khaitan submitted a detailed status note to the Oversight Committee on 08.10.2020, which is at **Annexure-1.**

The CGWA submitted a written reply to questionnaire sent to them by the Oversight Committee. They mentioned that the Unit is using 2600 cubic meter per day ground water through 03 existing tubewells. Actual ground water abstraction by the firm from these three tubewells from October 2016 to September 2019 for three years is 2007 cubic meter per day. The total water requirement of the firm is 4600 cubic meter per day, out of which ground water requirement is 2600 cubic meter per day and remaining 2000 cubic meter is to be met through recycled water. The Unit is not using any water from nearby drains. The firm has implemented ground water recharge to the tune of 20,02,765 cubic meter per year through ponds and rain water harvesting in factory premises. This quantum is higher than

the one mentioned in NOC. Water meters have been installed by the industry. The said reply of CGWA is **Annexure-2**.

The Oversight Committee wanted to know whether the recharge quantity on which the permission has been granted is based on actual piezometer measurement or just by rule of thumb. It was mentioned that the CGWA at present gives permission based on the rule of thumb criteria that the Unit should have dug ponds/water bodies with a volume of 200% of the requirement of underground water.

The Oversight Committee also wanted to know whether this water requirement of 2600 cubic meter per day is based on some water audit report. The representative of the Unit said that this requirement has been worked out based on their actual working. The Committee wanted that the Unit should conduct a water audit of its factory by technical experts so that any wastage/leakage could be removed, inefficient water usage practices could be modified, water saving opportunities could be utilized, treated water use could be maximized and use of fresh water could be minimized.

The Committee also wanted to know whether the treated municipal water could be used by the Company and whether they have ever explored the possibility of using the treated water. Incidentally it was checked from Jal Nigam that they have two STPs in the municipal limits from which treated water 14 mld and 8 mld respectively i.e.is available.. It was suggested to the Company by the Oversight Committee that they may explore the possibility of using this treated water from Municipal Corporation along with a tertiary treatment plant. Their requirement is only of 2.5 mld whereas the availability of treated water is 22 mld. Even if they use some of this treated water, the use of ground water can be substantially reduced. The representative of the Unit assured the Oversight Committee that they would explore the possibility of using the treated municipal water.

M/s Rana Sugars Limited

M/S Rana Sugar Ltd was granted NOC on 14.10 2016. An inspection was carried by CGWA on 30.4.18 when the sugar plant was found to be non-operational and the distillery

had not been set up. Accordingly the NOC was cancelled by CGWA on December 10, 2018. Subsequently the State Government Departments gave permission to the Company to run the distillery on 17.04.2019. UPPCB has also given the permission to Operate. However the NOC of CGWA has not been given and the unit is drawing ground water without CGWA permission on the pretext that it has applied to CGWA and its application is pending there.

It was mentioned by M/s Rana Sugars Limited that they have installed capacity of 820 cubic meter per day and they are using 272 cubic meter per day for their sugar factory, 350 cubic meter per day for their distillery and 20 cubic meter per day for domestic consumption. They mentioned that they are doing 200% recharge by maintaining recharge ponds and water bodies for which they have four piezometers which are connected to State Headquarters. Both CGWA and SGWA mentioned that they are not aware about this and they are not monitoring the recharge of this Unit. It was mentioned by the unit that they have already applied for NOC with CGWA and the application is pending there. It was directed by the Committee that the unit should approach the competent authority for NOC for water abstraction which should take a decision based on all the policy parameters at the earliest. The Unit should at the same time get a water audit done to reduce its water consumption. It should also explore the possibility of using treated municipal water either wholly or partially to cut down on ground water requirements.

M/s Swati Menthol & Allied Chemicals Ltd

M/s Swati Menthol & Allied Chemicals Ltd is extracting 15 cubic meter underground water per day without any permission from CGWA. They mentioned that they have applied to CGWA on 06.03.2018 and the application is pending there. The Unit was directed to get a water audit done to reduce its ground water consumption. They were directed by the Oversight Committee to explore the possibility of using treated water and also to obtain NOC as per Rules from the competent authority which should decide the case on priority based on policy parameters.

M/s Varun Steel (Usha Steel)

M/s Varun Steel was again found using underground water of 2 kl per day for Pickering operations without the NOC from CGWA. They mentioned that they have applied to CGWA on 02.08.2019 and their application is pending there. They have deposited the EC of Rs 2.5 Lakh imposed on them. The Unit was directed to get a water audit done to reduce its ground water consumption. The Company was asked to explore the possibility of using the treated water from municipal sources and also to obtain NOC as per Rules from the competent authority which should decide the case on priority based on policy parameters.

M/s Damya PJ Foods Pvt Ltd

M/s Damya PJ Foods Pvt Ltd was also using 10-12 kl ground water per day for their food unit without permission from CGWA. They have deposited the EC of Rs 2.5 Lakh imposed on them. The Unit was directed to get a water audit done to reduce its ground water consumption. They were asked to explore the possibility of using municipal treated water, which they refused because most of their supply is food product where treated water cannot be used. They were directed to obtain NOC as per Rules from the competent authority which should decide the case on priority based on policy parameters.

The Oversight Committee was anguished to note that all these units continue to blatantly abstract Ground Water for more than 10 months of the NGT order in this Overdrawn Block without any NOC from CGWA in blatant disregard to the NGT order dated 15.01.2020 without depositing a penny of Environment Compensation being imposed on them either by UPPCB or CGWA. UPPCB and CGWA/SGWA were directed to ensure strict implementation of NGT's orders.

SGWA was asked by the Oversight Committee to send a copy of the Notification to the Committee regarding the date from which it will come in operation. CPCB was asked to submit a copy of its report dated 20.09.2020 to the committee. UPPCB was asked to submit a copy of the CS reply dated 24.08.2020 to the Oversight Committee so that both these

documents can be examined by the Committee before sending its report to Hon'ble NGT. CPCB was also asked to submit a copy of the Joint Inspection Report of the inspection carried on 27-28 October to enable the Committee to analyse the compliance of NGT orders by the company.

04-11-2020	04-11-2020
X Anup Chandra Pandey	X SVS Rathore
Dr Anup Chandra Pandey Member, Oversight Committee Signed by: ANUP CHANDRA PANDEY	Justice SVS Rathore Chairman, Oversight Committee Signed by: SURENDRA VIKRAM SINGH RATHORE

Nov 04, 2020

Annexure: As above

Please visit our website: ***oscngt.upsdc.gov.in*** for more information.

Radico

October 8, 2020

Hon'ble SVS Rathore (Retd.)
Chairman,
Oversight Committee (NGT)
Environment Directorate,
Vineet Khand-1,
Lucknow - 22 6010.

Representation on behalf of Radico Khaitan Ltd., Rampur

Sir,

1. This has reference to the report dated 5.8.2020 submitted by the Learned Committee to the Hon'ble National Green Tribunal ("NGT") in the matters of OA No. 324/2016 (Shailesh Singh Vs. State of UP & others) and OA No. 361/2017 (Ms. Tanzeem Fatima vs. MOEF & Others).

2. The above report has discussed and deliberated on certain issues/ matters relating to our industrial unit namely Radico Khaitan Ltd., Rampur, State of U.P. ("Radico"). We wish to place on record some relevant facts, information and past factual developments relating to the matter of Radico to facilitate further deliberations by the Learned Committee in future and also to review the matter in the light of the following facts and submissions.

3. Before giving relevant factual background relating to Radico and making our submissions, we wish to apprise the Learned Committee about a recent notification dated 24.9.2020 issued by Ministry of Jal Shakti thereby notifying the Guidelines to Regulate and Control Groundwater Extraction **("Groundwater Guidelines, 2020")** . These guidelines comprehensively deal with all subjects relating to groundwater extraction including grant and renewal of No Objection Certificate (NOC) by CGWA, monitoring, Groundwater abstraction and restoration charges, Environmental Compensation, Penalty etc. The Groundwater Guidelines ,2020 have already come into effect copy of which is annexed as **Appendix- A.**

Radico Khaitan Limited
Plot No. J-1, Block B-1, Mohan Co-op. Industrial Area
Mathura Road, New Delhi-110044
Ph : (91-11) 4097 5444/555 Fax: (91-11) 4167 8841-42
Registered Office : Bareilly Road, Rampur-244901 (U.P.)
Phones : 0595-2350601/2, 2351703 Fax : 0595-2350009
e-mail : info@radico.co.in, website : www.radicokhaitan.com
CIN No. L26941UP1983PLC027278

4. At the outset, relevant factual background of the matter is given as under:

(a) Radico is 75 years old industry established in 1943 and is pioneer in neutral alcohol and rectified spirit using molasses and grains as raw material. It is providing employment to approximately 2500 persons directly and about 20,000 persons indirectly. It is one of the largest contributors to state revenue. Radico is a water intensive industry situated at Rampur, (Uttar Pradesh). By taking innovative steps for reduction of water consumption and by applying process of recycling and reuse of water in its plant, Radico by now has reduced its total fresh water requirement from 6100 m3/day to 2500 m3/day. The balance water requirement of 3600 m3/day is met through recycled water. This is a significant benchmark in the distillery industry. For more than about 25 years Radico on average had been paying up to Rs.25,00,000/- per year as water cess under the erstwhile Water (Prevention and Control of Pollution) Cess Act, 1977 till May 2017 when the said Cess Act was repealed vide the Taxation Laws (Amendment) Act, 2017.

(b) Radico is a Zero Liquid Discharge (ZLD) industrial unit and operates by adhering to the applicable environmental norms and standards. No industrial effluent is discharged from our unit in any drain or water body. It has installed adequate waste water treatment system (Adequacy verified by VSI , Pune) to ensure that no industrial waste water/effluent is discharged outside unit's complex in any manner. It also generates its power by treating waste water and generating Bio Gas with which about 95% of its total power consumption is met. Radico has Biogas based boiler for steam generation attached with Steam Turbine for power generation and also Bio-gas based Engines wherein power is generated directly from Biogas in place of Steam route. Radico's covered Bio-compost area has been increased to 25 Acres.

(c) We have installed pollution control devices in our premises at the optimum efficiencies comprising of Two Stage Multi-effect Evaporators , Bio-digesters , Sludge settling system with Lamella Clarifiers , Diffused air Floatation , Clarifiers , Filter press , Three

stage RO plants , Bio-methanated Sp. Wash evaporators , Bio-composting and Condensate treatment unit. We have on line cameras in our bio-compost / lagoon area as per CPCB and UPPCB guidelines. The operations of Radico's industrial unit are compliant with applicable environmental norms. It has the production capacity of 1024 lakh BL/year and substantially contributes to the exchequer of the State of Uttar Pradesh in the form of excise duty and other taxes.

(d) Our unit has been adhering to the conditions prescribed by Central Ground Water Authority (CGWA) for ground water withdrawal at the time of granting No Objection Certificate ("NOC") on 17.10.2016 for two years. Radico before the expiry of the above period of two years, on 16.9.2018 had applied for the renewal of the above NOC by submitting the requisite application and documents. Notwithstanding the expiry of NOC period of two years, Radico continued to comply with the norms/conditions prescribed by CGWA for ground water extraction.

(e) The following facts and events would demonstrate that Radico has been operating its unit by complying with norms/conditions prescribed by CGWA for using ground water :

17.10.2016: Under the regulatory mechanism of CWGA for grant of No Objection Certificate (NOC) for ground water withdrawal by the industrial units, in October 2016, on the basis of the recommendations of Central Ground Water Board (CGWB), CGWA granted NOC to Radico vide letter dated 17.10.2016 by prescribing the conditions for ground water extraction in the above NOC letter. This NOC was granted for two years i.e. till 2.10.2018. Copy of the said NOC is annexed as **Appendix-B.**

2017-18: Radico from time to time had been submitting its compliance report to CGWB. Copies of the communications regarding compliances sent by Radico to CGWB during 2017, 2018 and 2019 are annexed **Appendix- C (Collectively).**

16.9.2018: Before the expiry of the period of above said NOC dated 17.10.2016 , Radico submitted its application to CGWB for renewal of NOC by annexing all the relevant documents. Copy of the renewal application is annexed as **Appendix- D.**

14.5.2019: CGWB, after considering the above application for renewal and Radico's compliance level with NOC conditions, recommended for the issue of renewal of NOC to Radico by writing to the above effect to CGWA. Copy of the recommendation letter dated 14.5.2019 is annexed as **Appendix -E.**

11.6.2019 : Inspection of Radico's Unit at Rampur was carried out by officials of CGWB for verification of compliance level regarding conditions of NOC prescribed in the above said NOC letter issued by CGWA. During the said inspection, Radico was found **"Fully Compliant"** by CGWB after it was satisfied with the compliance level achieved by Radico including the steps taken by Radico for recharging ground water which were higher/more than what was prescribed by CGWA in their NOC letter. The Concluding part of the inspection report reads as under :

Status of compliance of NOC Conditions:

- ✓ **Fully Compliant**/Partially Complaint/ Non Compliance

Copy of the above inspection report is annexed as **Appendix-F.**

The extent of dedicated steps taken by Radico for ground water recharging would be evident from the fact that it has 150 Water Harvesting Pits within and outside its Distillery Complex having capacity of recharging more than 27.0 lacs cubic meters ground water per year. Some of the photographs showing the above work for recharging of ground water are annexed as **Appendix-G (Collectively).**

Not only this, Radico has reduced consumption of fresh water from about 6100 cubic meter per day to 2500 cubic meter per day by using recycled water for its own activities like Cooling Towers and Fermentation which has resulted in substantial reduction in consumption of fresh water by our unit.

July- Nov. 2019: Radico sent reminder letters dated 9.7.2019, 17.7.2019 and 5.11.2019 to CGWA regarding grant of renewal of NOC for ground water extraction . Copies of the reminders are annexed as **Appendix– H (Collectively).**, but did not get any response.

Nov. 2019: In the above circumstances, Radico was constrained to approach Delhi High Court by way of writ petition No. 12511/2019 seeking directions to CGWA for grant of NOC renewal to Radico. At present, the matter is pending before Delhi High Court and is fixed for hearing on 9.10.2020. The above stated facts have been brought to the notice of Hon'ble NGT in the proceedings of OA No.324/2016. Copy of the order dated 27.11.2019 passed by Delhi High Court in the above writ petition is annexed as **Appendix-I.**

15.1.2020 While dealing with the issue of grant of ground water permission by CGWA, Hon'ble NGT in OA No. 324/2016 observed as under :

...Before any such permission is granted, CGWA may ensure actual compliance of conditions of replenishment of the ground water having regard to the water table in the area so that there is no further deterioration of 'critical', 'semi-critical' and 'over exploited' areas in terms of ground water availability. Any permission should be given based on study of availability of ground water and periodical report that replenishment had resulted in improvement in ground situation.

The above observations would show that grant of permission/NOC and renewal thereof by CGWA in Over Exploited, Critical and Semi Critical ("OCS") areas would be governed by the above stated factors and there is no absolute prohibition against the grant of such permission/NOC and its renewal to the industrial units in OCS areas.

11.2.2020: Pursuant to the above order of Hon'ble NGT dated 15.1.2020, CGWA vide its letter dated 11.2.2020 asked Radico to submit within three months a report on the impact of ground water withdrawal and recharge on groundwater regime as per the format prescribed by them. Copy of the letter dated 11.2.2020 from CGWA is annexed as **Appendix -J**.

12.5.2020 Accordingly, Radico by engaging an independent professional consultant got the impact assessment done and submitted the said impact assessment report to CGWA vide their letter dated 12.5.2020 with another request to grant renewal of NOC at the earliest. Copy of Radico's letter dated 12.5.2020 to CGWA is annexed as **Appendix-K**.

27.7.2020: Another Letter dated 27.7.2020 was addressed to the Chairman, CGWA requesting for renewal of NOC at the earliest copy of which is annexed as **Appendix-L.**

4.8.2020: Radico vide letter 4.8.2020 sent another reminder to CGWA copy of which is annexed as **Appendix-M.**

5. From the above stated facts it would be seen that our unit has been compliant and continues to adhere to the conditions prescribed by CGWA in its NOC dated 17.10.2016 renewal of which is pending with CGWA since 16.9.2018 inspite of the following:

   (i) CGWB Recommendations dated 14.5.2019 to CGWA for renewal of NOC to Radico,
   (ii) Fully Compliant Inspection Report of CGWB based on the inspection done on 11.6.2019

(iii) Compliance Report of CPCB dated 27.11.2019 which recorded the compliance of Groundwater NOC conditions by Radico.

(iv) Since the grant of NOC by CGWA in October 2016, nothing adverse has been reported by CGWA or CGWB qua Radico.

6. It would be also be relevant to state here that the Hon'ble NGT in its order dated 20.7.2020 passed in OA No. 176/2015 (Shailesh Singh Vs. Hotel Regency & others) while considering the matter of Ground Water guidelines/policy framed by Ministry of Jalshakti (CGWA) has laid emphasis on the impact assessment exercise, mapping of units individually in terms of the current and estimated water level and on recharging and replenishment of groundwater. As per Hon'ble NGT, extraction of ground water is to be permitted keeping in mind the availability of groundwater ensuring that there is no further depletion and groundwater level remains at safe level.

7. The above referred two orders passed by Hon'ble NGT on 15.1.2020 in OA No. 324/2016 and order dated 20.7.2020 in OA No. 176.2015 indicate that application for NOC or renewal thereof is to be considered on case to case basis by examining the above mentioned factors like impact assessment, current groundwater level, compliance report in the past, recharging and rainwater harvesting steps taken by the applicant unit etc. Applying the above relevant factors, our Unit is entitled to renewal of NOC. Keeping in view the above said factors , CGWA, Ministry of Jal Shakti on 24.9.2020 has recently notified above referred Groundwater Guidelines, 2020.

8. In the light of the above stated facts, it is submitted that Radico is not liable to pay any penalty or environmental compensation on account of extraction of ground water for the period during which renewal application has remained pending with CGWA because Radico had applied for renewal of NOC on 16.9.2018 i.e. well before the expiry of the earlier NOC dated 17.10.2016 which was valid till 2.10.2018. This submission is further fortified from the intent and contents of Clause 11 (vi) of the Groundwater Guidelines 2020 which automatically extends the validity of the

existing NOC for which the renewal application is submitted in time but the concerned authority is unable to process the said renewal application in time. The above said relevant clause of Groundwater Guidelines 2020 is extracted below :

11(vi) : If the application for renewal is submitted in time and the CGWA/the respective State/UT Authority is unable to process the application in time, No Objection Certificate shall be deemed to be extended till the date of renewal of No Objection Certificate.

9. In the present case, application for renewal of Groundwater NOC was submitted by Radico on 16.9.2018 i.e. before its expiry date which was 2.10.2018 and since then the said application has been lying pending with CGWA inspite of the recommendations of CGWB dated 14.5.2019 and fully compliant inspection report dated 11.6.2019 prepared by CGWB. In fact Radico had to approach Delhi High Court by filing writ petition for issuance of renewal of NOC by CGWA and the same is pending.

10. It is submitted that the underlying object, principle and rationale behind above quoted Clause 11(vi) of Groundwater Guidelines 2020 would fully apply to the facts of the present case. Accordingly, NOC dated 17.10.2016 renewal of which was applied by Radico well before its expiry shall be deemed to have been extended till the NOC renewal is granted by CGWA. The delay caused in grant of renewal of NOC by CGWA is not attributable to Radico at all. An NOC compliant unit cannot be penalized on account of delay caused by the authorities in granting renewal of the said NOC which was applied for well before the expiry of the NOC and even thereafter Radico ensured compliance with NOC conditions to the satisfaction of CGWA, CGWB and CPCB.

11. Besides above, it would pertinent to mention that in the details of compliance status (in tabular form) given in the report of the Learned Committee dated 5.8.2020 the following has been observed in respect of the groundwater parameters compliance by Radico :

Strict Monitoring on readable parameters be done in respect of recharging the underground water through rainwater harvesting by the Unit.	**Complied**	CGWA has mentioned that it checked the recharge points and found them as per mandate. As thumb rule, each submergence achieves 50% recharge. The ponds created for 200% recharge were also found to be in order.

12. In view of the above facts and submissions, no action is warranted against Radico on account of groundwater extraction.

13. In the light of the above, it is requested that the deliberations on the issue of groundwater qua Radico discussed in the meetings of the Learned Committee held on 14.7.2020 and 24.7.2020 may be reviewed/reconsidered and further deliberation may be done in the light of the above stated facts which were not placed before the Learned Committee in its last two meetings and also by taking note of recently notified Groundwater Guidelines 2020 referred to above.

14. Regarding the response of the Chief Secretary, State of U.P. to be submitted to Hon'ble NGT as per para 9 of the order dated 23.7.2020 passed by Hon'ble NGT in OA No. 361/2017, it would be relevant to bring to your kind notice that after the submission the report dated 5.8.2020 by the Learned Committee to the Hon'ble NGT, CPCB has submitted its Status Report dated 29.9.2020 which contains the response of the Chief Secretary, U.P. dated 24.8.2020 given by him in compliance to the orders dated 20.5.2019 and 23.7.2020 passed by Hon'ble NGT. Concluding extract of the response by Chief Secretary , U.P. is quoted below :

6. Keeping the above facts in view, it is evident that State of UP took all the steps necessary in the interest of environment and ensured that the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act 1974, & Air ((Prevention and Control of Pollution) Act , 1981 are not violated.

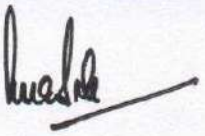
We may mention here that inspite of the fact that Radico has been operating by complying the environmental norms , CPCB had levied Environmental Compensation of Rs. 7.29 Crores which was paid by Radico in due deference to the report submitted before Hon'ble NGT and without prejudice to its rights and contention. Copy above said CPCB's Status Report dated 29.9.2020 along with response/letter dated 24.8.2020 by the Chief Secretary, U.P. is annexed hereto as **Appendix N (Collectively).**

15. The above referred compliance report of CPCB and written response dated 24.8.2020 from the Chief Secretary, U.P. are yet to considered by the Hon'be NGT in the next hearing fixed on 24.11.2020. Considering the contents of the above said response of the Chief Secretary, UP expressing his views which confirm the compliance of environmental norms by Radico, it would be just and appropriate to wait for further proceedings to be held before the Hon'ble NGT on 24.11.2020 before any further deliberation is done by the Learned Committee on the matter regarding recovery of price of alcohol manufactured during the period of closure directions. In fact, Radico continued its operations without violating environmental laws or causing any loss/ damage to the environment as clearly observed by the Chief Secretary, UP in his above referred response dated 24.8.2020 and in the latest Status report of CPCB dated 29.9.2020. In view of the above submissions, the recommendations made in the report dated 5.8.2020 on the above subject may kindly be reviewed/reconsidered.

We humbly request you to either allow us to have a meeting with you in person or in alternate please allow a meeting through video conference at a time convenient to you, so that we are able to explain you the entire matter along with present status.

The undersigned is contactable at 9711260325 (Mobile No.) and Amars@radico.co.in (Email ID) to address any query your good office will have on the matter.

Thanking you,
For Radico Khaitan Ltd.



Amar Sinha
Chief Operating Officer

Encl: Appendix A to N.

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SL. NO.	PARTICULARS	PAGE NO.
1.	The Groundwater Guidelines, 2020 have already come into effect copy of which is annexed as **Appendix- A.**	1 to 29
2.	CGWA granted NOC to Radico vide letter dated 17.10.2016 by prescribing the conditions for ground water extraction in the above NOC letter. This NOC was granted for two years i.e. till 2.10.2018. Copy of the said NOC is annexed as **Appendix-B.**	30 to 31
3.	Radico from time to time had been submitting its compliance report to CGWB. Copies of the communications regarding compliances sent by Radico to CGWB during 2017, 2018 and 2019 are annexed **Appendix- C (Collectively)**.	32 to 39
4.	Before the expiry of the period of above said NOC dated 17.10.2016, Radico submitted its application to CGWB for renewal of NOC by annexing all the relevant documents. Copy of the renewal application is annexed as **Appendix- D.**	40 to 50
5.	CGWB, after considering the above application for renewal and Radico's compliance level with NOC conditions, recommended for the issue of renewal of NOC to Radico by writing to the above effect to CGWA. Copy of the recommendation letter dated 14.5.2019 is annexed as **Appendix -E.**	51
6.	**Status of compliance of NOC Conditions:** ✓ **Fully Compliant**/Partially Complaint/ Non Compliance Copy of the above inspection report is annexed as **Appendix-F.**	52 to 63
7.	The extent of dedicated steps taken by Radico for ground water recharging would be evident from the fact that it has 150 Water Harvesting Pits within and outside its Distillery Complex having capacity of recharging more than 27.0 lacs cubic meters ground water per year. Some of the photographs showing the above work for recharging of ground water are annexed as **Appendix-G (Collectively).**	64 to 66

8.	Radico sent reminder letters dated 9.7.2019, 17.7.2019 and 5.11.2019 to CGWA regarding grant of renewal of NOC for ground water extraction. Copies of the reminders are annexed as **Appendix– H (Collectively).**	67 to 75
9.	Copy of the order dated 27.11.2019 passed by Delhi High Court in the above writ petition is annexed as **Appendix-I.**	76
10.	Pursuant to the above order of Hon'ble NGT dated 15.1.2020, CGWA vide its letter dated 11.2.2020 asked Radico to submit within three months a report on the impact of ground water withdrawal and recharge on groundwater regime as per the format prescribed by them. Copy of the letter dated 11.2.2020 from CGWA is annexed as **Appendix -J**.	77 to 78
11.	Radico by engaging an independent professional consultant got the impact assessment done and submitted the said impact assessment report to CGWA vide their letter dated 12.5.2020 with another request to grant renewal of NOC at the earliest. Copy of Radico's letter dated 12.5.2020 to CGWA is annexed as **Appendix-K**.	79 to 80
12.	Another Letter dated 27.7.2020 was addressed to the Chairman, CGWA requesting for renewal of NOC at the earliest copy of which is annexed as **Appendix-L.**	81 to 83
13.	Radico vide letter 4.8.2020 sent another reminder to CGWA copy of which is annexed as **Appendix-M.**	84 to 85
14.	Radico has been operating by complying the environmental norms, CPCB had levied Environmental Compensation of Rs.7.29 Crores which was paid by Radico in due deference to the report submitted before Hon'ble NGT and without prejudice to its rights and contention. Copy above said CPCB's Status Report dated 29.9.2020 along with response/letter dated 24.8.2020 by the Chief Secretary, U.P. is annexed hereto as **Appendix N (Collectively).**	86 to 89

APPENDIX - A

MINISTRY OF JAL SHAKTI

(Department Of Water Resources, River Development And Ganga Rejuvenation)

(CENTRAL GROUND WATER AUTHORITY)

NOTIFICATION

New Delhi, the 24th September, 2020

S.O. 3289(E).—WHEREAS, on the directions of Hon'ble Supreme Court vide its order dated the10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government constituted the Central Ground Water Authority (hereafter referred to as the 'Authority') vide notification number S.O. 38 (E), dated the 14th January, 1997 to exercise powers under Section 5 of the Environment (Protection) act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water management and development and to exercise certain powers and perform certain functions relating thereto;

AND WHEREAS, the Authority has been regulating ground water development and management by way of issuing 'No Objection Certificates' for ground water extraction to industries or infrastructure projects or Mining Projects etc., and framed guidelines in this connection from time to time in twenty two States and two Union territories, where ground water development is not being regulated by the State Government Union Territory administration concerned;

AND WHEREAS, some of the State Governments or, Union territories enacted legislations and issued regulatory directions or orders for regulating ground water development and management;

AND WHEREAS, the Hon'ble National Green Tribunal, New Delhi vide order dated the 15th April 2015 in OA Nos. 204/205/206 of 2014 has issued directions to the Authority to ensure that any person operating tube-well, or any means to extract ground water shall obtain permission from the Authority and shall operate the same subject to the law in force, even if such unit is existing unit or the unit is yet to be established;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 09th July, 2015 in OA Nos. 34 and 37 of 2014 directed all industrial units which are members of the Common Effluent Treatment Plants (CETPs) to approach the Authority through State Pollution Control Board for obtaining 'No Objection Certificate' in accordance with the law;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 13th July, 2017 in OA No 200- of 2014 directed that every industry should be directed to pay for extraction of such water, that too, subject to the conditions stated in the order permitting such extraction;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 28th August, 2018 in O.A. Nos. 176 of 2015 and 59 of 2012 respectively directed the Ministry of Water Resources, River Development and Ganga Rejuvenation to forthwith review the existing mechanism so as to ensure effective steps for conserving the groundwater resources;

AND WHEREAS, in pursuance of the directions of the Hon'ble National Green Tribunal and powers conferred by sub-section (3) of section 3 and section 5 of the Environment (Protection) Act, 1986 the Authority, with a view to protect the ground water resources had circulated the draft guidelines for grant of 'No Objection Certificate' on the 11th October, 2017 inviting comments and suggestions from all the stakeholders;

AND WHEREAS, all objections and suggestions received in response to the said draft guideline have been duly considered by the Central Government, the Authority notified the guidelines to regulate groundwater over-exploitation and to conserve the groundwater resources in the country vide notification number S.O. 6140 (E), dated the 12th December, 2018;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 03rd January 2019 in the OA No. 176 of 2015 directed that the above mentioned notification dated the 12th December, 2018 may not be given effect to as it is unsustainable if tested on 'Precautionary Principle, Sustainable development as well as Inter-generational Equity Principles' and if implemented, will result in fast depletion of groundwater and damage to water bodies and will be destructive of the fundamental right to life under Article 21 of the Constitution of India;

AND WHEREAS, the said Hon'ble Tribunal vide order dated the 11th September, 2019 constituted a committee to deliberate on steps for preventing depletion of groundwater, robust monitoring mechanism

against unauthorised extractions and fulfillment of 'No Objection Certificate' conditions, environment compensation etc and to submit a report;

AND WHEREAS, the aforesaid committee submitted the report along-with draft guidelines to regulate groundwater extraction and groundwater conservation in Hon'ble Tribunal on the 16th March, 2020;

AND WHEREAS, the above said Hon'ble Tribunal vide order dated the 20th July, 2020 directed to comply with certain points for sustainable groundwater management while issuing 'No Objection Certificates' to commercial establishments by the Authority;

Now therefore, in pursuance of the directions of Hon'ble National Green Tribunal and the powers conferred by sub-section (3) of Section 3 read with Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), the Department of Water Resources, River Development & Ganga Rejuvenation, hereby notifies the guidelines to regulate and control groundwater extraction in the country in supersession to this Ministry notification vide S.O. 6140 (E), dated the 12th December, 2018 as per the Schedule below:

SCHEDULE

Guidelines to regulate and control ground water extraction in India

(with immediate effect)

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[F. No. CGWA-21/4/2020-CGWA]

ASHISH KUMAR, Director

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ANNEXURES

Annexure I: Estimation of water requirements for drinking and domestic use.

Annexure II: Guidelines for construction of piezometers and monitoring of groundwater levels and quality.

Annexure III: Measures to be adopted to ensure prevention from pollution in the plant premises of polluting industries/ projects.

Annexure IV: Outline of hydro-geological report for obtaining No Objection Certificate for industries.

Annexure V: Format of the Report on ground water conditions (for mining projects).

Annexure VI: Indicative list of Infrastructure projects.

Annexure VII: Supreme Court Order in Civil Writ petition 36 of 2009 regarding measures for prevention of fatal accidents of small children due to their falling into abandoned bore wells and tube wells.

Annexure VIII: List of States/ Union territories where ground water extraction is being regulated by Central Ground Water Authority (CGWA)

Annexure IX: Glossary of technical terms used

Annexure X : Annual water audits by the industries

Guidelines to regulate and control groundwater extraction in India

Preamble and Background:

On the directions of Hon'ble Supreme Court vide its order dated 10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government had constituted the Central Ground Water Board as Authority vide notification number S.O. 38 (E), dated the 14th January, 1997 to exercise powers under sub section (3) of section 3 of the Environment (Protection) act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water Management and Development and to exercise certain powers and perform certain functions as per the said Act.

The Authority has been regulating ground water development and management by way of issuing 'No Objection Certificates' for ground water extraction to industries or infrastructure projects or Mining Projects etc., and framed guidelines in this connection from time to time applicable in twenty two States and two Union territories, where ground water development is not being regulated by the State Government and Union territory administration concerned.

To have sustainable management of water resources in the country groundwater abstraction guidelines have been prepared to regulate groundwater extraction and conserve the scarce groundwater resources in the country.

These guidelines will come into force with immediate effect from the date of Gazette Notification and will supersede all earlier guidelines issued by the Central Ground Water Authority (CGWA).

These guidelines will have pan India applicability. Ground water abstraction in States/ Uts (which are not regulating ground water abstraction) shall continue to be regulated by Central Ground Water Authority.

Further, wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail. However, in case the guidelines followed by such States/ Uts contain some more stringent provisions than CGWA guidelines, such provisions may also be given effect to by the States/ Uts Authorities in addition to those contained in the CGWA guidelines. States may be at liberty to suggest additional conditions/ criteria based on the local hydro-geological situations which shall be reviewed by CGWA/Ministry of Jal Shakti, Government of India before acceptance.

All new/existing industries, industries seeking expansion, infrastructure projects and mining projects abstracting ground water, unless specifically exempted under Para 1.0 below, will be required to seek No Objection Certificate from Central Ground Water Authority or, the concerned State/ UT Ground Water

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Authority as the case may be. The entire process of grant of No Objection Certificate shall be online through a web based application system.

Water management plans shall be prepared by all the State Ground Water Authorities/ Organizations for all Over-exploited, Critical and Semi-critical assessment units starting with Over-exploited units. Water management plans shall be reviewed and updated periodically. Water management plans, data on water availability and scarcity and policy framed in this regard shall be placed on the websites of Central Ground Water Authority/ State Ground Water Authority.

1.0 Exemptions from seeking No Objection Certificate:

Following categories of consumers shall be exempted from seeking No Objection Certificate for ground water extraction:

(i) Individual domestic consumers in both rural and urban areas for drinking water and domestic uses.

(ii) Rural drinking water supply schemes.

(iii) Armed Forces Establishments and Central Armed Police Forces establishments in both rural and urban areas.

(iv) Agricultural activities.

(v) Micro and small Enterprises drawing ground water less than 10 cum/day.

1.1 Registration of Drilling Rigs

State / Ut Governments shall be responsible for registering drilling rigs operating within their jurisdiction and for maintaining the database of wells drilled by them. Appropriate link shall be provided in CGWA portal for making the data available to CGWA.

2.0 Drinking & Domestic use for Residential apartments/ Group Housing Societies/ Government water supply agencies in urban areas

For grant of No Objection Certificate for ground water extraction, the project proponent has to furnish the details as per the guidelines issued by the CGWA in proper format as available in CGWA website. No Objection Certificate for new /existing wells shall be granted only in such cases where the local Government water supply agency is unable to supply requisite amount of water in the area.

No Objection Certificate shall be granted subject to the following specific conditions:

i) Installation of Sewage Treatment Plants shall be mandatory for all residential apartments/ Group Housing Societies where ground water requirement is more than 20 m^3/day. The water from Sewage Treatment Plants shall be utilized for toilet flushing, car washing, gardening etc.

ii) The No Objection Certificate shall be valid for a period of five years from the date of issue or till such time local Government water supply is provided to the project area, whichever is earlier. In case the project proponent receives water supply from the concerned local Government Water Supply Agency during the validity of the No Objection Certificate, intimation regarding availability of public water supply shall be sent by the project proponent to CGWA and No Objection Certificate will be cancelled by the Authority. In other cases, the project proponent will apply for renewal of No Objection Certificate, ninety days before the expiry of No Objection Certificate.

iii) Proponents shall be liable to pay ground water abstraction charges for the quantum of ground water proposed to be extracted, as per rates mentioned in Table 5.1.

Documents to be submitted with the application

a) Details of water requirement computed as per National Building Code, 2016 (**Annexure I**), taking into account recycling/ reuse of treated water for flushing etc.

b) Affidavit on non-judicial stamp paper of Rs. 10/- by the applicant, confirming non/ inadequate availability of public water supply in case of users requiring ground water up to 10 m^3/ day for drinking/ domestic use.

c) Certificate of non-availability of water from local government water supply agency in cases requiring ground water in excess of 10 m^3/ day for drinking/ domestic use. Government water supply agencies

applying for No Objection Certificate shall submit copy of government approval of the scheme/ project proposed to be implemented.

d) Ground water quality data of existing bore well/ tube well/ dug well from any National Accreditation Board for Testing and Calibration Laboratories (NABL) accredited laboratory or Govt. approved laboratory (in case of existing projects applying for no objection certificate)

e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.

3.0 Agriculture Sector

Agriculture sector is the backbone of the Indian economy. As per Minor Irrigation Census 2013-14, 87.86% of wells are owned by marginal, small and semi-medium farmers having land holding up to 4 hectares (ha). Around 9.18 % of wells are owned by medium farmers having land holding 4 – 10 ha and 2.96% of the wells are owned by big farmers having land holding more than 10 ha.

Considering the number of ground water abstraction structures, regulation of ground water in agriculture sector through a 'command and control' strategy will prove to be an arduous task. Therefore, a participatory approach for sustainable ground water management would be more productive.

States/Uts are advised to review their free/subsidized electricity policy to farmers, bring suitable water pricing policy and may work further towards crop rotation/diversification/other initiatives to reduce over-dependence on groundwater.

Agriculture sector shall be exempted from obtaining No Objection Certificate for ground water extraction.

4.0 Commercial Use

No new major industries shall be granted No Objection Certificate in over-exploited assessment areas except as per the policy guidelines.

Availability of ground water resources shall be given due regard while considering applications for grant of No Objection Certificate for commercial use.

Commercial entities extracting ground water shall be required to submit online annual water audit report including an audit of water use as mentioned in the relevant sections. CGWA/ State Ground Water Authority (SGWA) shall publish all such audit reports online.

CGWA/ SGWAs shall engage independent agencies to verify the compliance of No Objection Certificate conditions periodically.

4.1 Industrial Use

In Over-exploited assessment units, No Objection Certificate shall not be granted for ground water abstraction to any new industry except those falling in the category of Micro, Small and Medium Enterprises (MSME). However, No Objection Certificate for drinking/ domestic use for work force, green belt use by these new industries shall be permitted. Expansion of existing industries involving increase in quantum of ground water abstraction in over-exploited assessment units shall not be permitted. No Objection Certificate shall not be granted to new packaged water industries in Overexploited areas, even if they belong to MSME category.

No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.

ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.

iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be

applying for No Objection Certificate shall submit copy of government approval of the scheme/ project proposed to be implemented.

d) Ground water quality data of existing bore well/ tube well/ dug well from any National Accreditation Board for Testing and Calibration Laboratories (NABL) accredited laboratory or Govt. approved laboratory (in case of existing projects applying for no objection certificate)

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ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.

iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be

suppression, mining process, recharge in downstream and for maintaining e-flows in the river system.

ii) Construction of observation well(s) (piezometers) along the periphery in the premises, for monthly ground water level monitoring, shall be mandatory for mines drawing/ proposing to draw more than 10 m^3/day of ground water. Depth and aquifer zone tapped in the piezometer shall be commensurate with that of pumping well/ wells.

iii) In addition, the proponent shall monitor ground water levels by establishing observation wells (piezometers) in the core and buffer zones as specified in the No Objection Certificate.

iv) In case of coal and other base metal mining the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.

v) In addition to this, all mining units shall also monitor the water quality of mine seepage and mine discharge through NABL accredited/ Govt. approved laboratories and the same shall be submitted at the time of self compliance.

vi) All mining projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 5.4 A.

vii) All mining projects drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 5.4 B.

Documents to be submitted with the application

(a) Mining plan approved by the concerned Govt. agency/ department.

(b) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.

(c) Comprehensive report prepared by accredited consultant on ground water conditions in both core and buffer zones of the mine, depth wise and year wise mine seepage calculations, impact assessment of mining and dewatering on ground water regime and its socio-economic impact, details of recycling, reuse and recharge, reduction of pumping with use of technology for mining and water management to minimize and mitigate the adverse impact on ground water, based on local conditions. Format for report is given in **Annexure V.**

4.3 **Infrastructure projects:**

Since infrastructure projects are location specific, grant of No Objection Certificate to such projects located in over-exploited assessment units shall not be banned. New infrastructure projects/ residential buildings may require dewatering during construction activity and/ or use ground water for construction. In both cases, applicants shall seek No Objection Certificate from CGWA before commencement of work. However, in over-exploited assessment units, use of ground water for construction activity shall be permitted only if no treated sewage water is available within 10 km radius of the site. New as well as existing Infrastructure projects shall also be required to seek No Objection Certificate for abstraction of ground water.

No 'No Objection Certificate' shall be granted for extraction of groundwater for Water Parks, Theme Parks and Amusement Parks in over-exploited assessment units.

Indicative list of Infrastructure projects is given in Annexure VI.

The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:

i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data through the web portal to CGWA/SGWA as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by CGWA/ SGWA.

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ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

iii) For infrastructure dewatering/ construction activity, No Objection Certificate shall be valid for specific period as per the detailed proposal submitted by the project proponent.

iv) All infrastructure projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Table 5.3 A.

v) All infrastructure projects (new/ existing) drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 5.3 B.

Documents to be submitted with the application

(a) In cases where dewatering is involved, submission of impact assessment report prepared by an accredited consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.

(b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.

(c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in critical and over-exploited areas.

(d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.

(e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.

(f) Details of water requirement computed as per National Building Code, 2016 **(Annexure I)**, taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).

(g) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.

5.0 Ground water abstraction/ restoration charges

All residential apartments/ group housing societies/ Government water supply agencies in urban areas shall be required to pay ground water abstraction charges.

All industries/mining/ infrastructure projects drawing ground water in safe, semi-critical and critical assessment units will have to pay ground water abstraction charges based on quantum of ground water extraction and category of assessment unit as per details given in this guideline.

All existing mining/ infrastructure projects and existing industries including MSME drawing ground water in over-exploited assessment units will have to pay ground water restoration charges based on quantum of ground water extraction. Further, new MSME, new infrastructure and new Mining projects in over exploited areas shall also be required to pay ground water restoration charges.

Existing industries, infrastructure units and mining projects which have installed/constructed artificial recharge structures in compliance of the conditions prescribed in the groundwater guidelines prevailing at the time of grant of No Objection Certificate or its renewal shall be eligible for a rebate of 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, subject to their satisfactory performance and verification.

The revenue generated from the proposed water abstraction/ restoration charges shall be kept in a separate fund for implementation of site specific suitable demand/ supply side interventions.

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5.1 **Rates of Ground water abstraction /restoration charges**

I. **Drinking and domestic use for residential apartments/ group housing societies/ Government water supply agencies in Urban areas**

All residential apartments/ Group Housing Societies requiring water only for drinking/domestic use requiring No Objection Certificate would pay ground water abstraction charges as per rates given below in **Table 5.1.**

Table 5.1 Ground Water Abstraction charges for Drinking & Domestic use.

Quantum of Groundwater withdrawal (m^3/month)	Rate of ground water abstraction charges (Rs. per m^3)
0-25	No charge
26-50	1.00
>50	2.00

Government water supply agencies and Government infrastructure projects shall pay Ground water abstraction Charges @ Rs. 0.50 per m^3.

II. **Packaged Drinking Water units**

Rates of ground water abstraction charges for packaged drinking water units in safe, semi-critical and critical assessment units are given in Table 5.2 A and those for ground water restoration charges in over-exploited assessment units are given in Table 5.2 B.

Table 5.2 A: Rates of ground water abstraction charges for packaged drinking water units (Rs per m^3)

S.No.	Category of area ↓ / Ground water use →	Quantum of ground water withdrawal				
		Up to 50m^3/day	51 to <200 m^3/day	200 to <1000 m^3/day	1000 to <5000 m^3/day	5000 m^3/day and above
1.	Safe	1.00	3.00	5.00	8.00	10.00
2.	Semi-critical	2.00	5.00	10.00	15.00	20.00
3.	Critical	4.00	10.00	20.00	40.00	60.00

Table 5.2 B: Rates of ground water restoration charges for packaged drinking water units (Rs per m^3)

S.No.	Category of area ↓ / Ground water use →	Quantum of ground water withdrawal				
		Up to 50 m^3/day	51 to <200 m^3/day	200 to <1000 m^3/day	1000 to <5000 m^3/day	5000 m^3/day and above
1.	Over-exploited (existing industries only)	8.00	20.00	40.00	80.00	120.00

III. Other Industries & infrastructure projects

Rates of ground water abstraction charges for other industries and infrastructure projects in safe, semi-critical and critical assessment units are given in Table 5.3 A and those for ground water restoration charges in over-exploited assessment units are given in Table 5.3 B.

Table 5.3 A: Rates of Ground Water abstraction charges for other industries & infrastructure projects (Rs per m^3)

S.No.	Category of area ↓ / Ground water use →	Quantum of ground water withdrawal			
		< 200 m^3/day	200 to <1000 m^3/day	1000 to <5000 m^3/day	5000 m^3/day and above
1.	Safe	1.00	2.00	3.00	5.00
2.	Semi-critical	2.00	3.00	5.00	8.00
3.	Critical	4.00	6.00	8.00	10.00

Table 5.3 B: Rates of ground water restoration charges for other industries & infrastructure projects (Rs per m^3)

S.No.	Category of area ↓ / Ground water use →	Quantum of ground water withdrawal			
		< 200 m^3/day	200 to <1000 m^3/day	1000 to <5000 m^3/day	5000 m^3/day and above
1.	Over-exploited (existing industries / new Industries as per the present Guidelines)	6.00	10.00	16.00	20.00

IV. Mining projects

Rates of ground water abstraction charges for mining, which are drawing ground water in safe, semi-critical and critical assessment units are given in Table 5.4 A and those for ground water restoration charges in case of projects drawing ground water in over-exploited assessment units are given in Table 5.4 B.

Table 5.4 A: Rates of ground water abstraction charges for mining (Rs. per m^3)

S.No.	Category of area ↓ / Ground water use →	Quantum of ground water withdrawal			
		< 200 m^3/day	200 to <1000 m^3/day	1000 to <5000 m^3/day	5000 m^3/day and above
1.	Safe	1.00	2.00	2.50	3.00
2.	Semi-critical	2.00	2.50	3.00	4.00
3.	Critical	3.00	4.00	5.00	6.00

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Table 5.4 B: Rates of ground water restoration charges for mining (Rs. per m^3)

S.No.	Category of area ↓ / Ground water use →	Quantum of ground water withdrawal			
		< 200 m^3/day	200 to <1000 m^3/day	1000 to <5000 m^3/day	5000 m^3/day and above
1.	Over-exploited	4.00	5.00	6.00	7.00

6.0 Bulk Water Supply

All private tankers abstracting ground water and use it for supply as bulk water suppliers will now mandatorily seek No Objection Certificate for ground water abstraction. The bulk water suppliers through tankers drawing ground water in safe, semi-critical and critical assessment units shall pay groundwater abstraction charges as per the **Table-6.1 A.** The bulk water suppliers drawing ground water in over-exploited assessment units shall pay the groundwater restoration charges as per the **Table-6.1 B.** All tankers will have to install GPS based system for their monitoring of movement/area of operation.

Modalities for issue of No Objection Certificate for bulk/tanker water supplies shall be worked out in consultation with States/Uts and suitable guidelines in this regard will be framed and issued separately for the same.

Table-6.1A: Groundwater abstraction charges for Bulk/Tanker water supplies	
Category	Rate per m3 (in Rs.)
Safe	**10**
Semi Critical	**20**
Critical	**25**

Table-6.1B: Groundwater abstraction charges for Bulk/Tanker water supplies	
Category	Rate per m3 (in Rs.)
Over Exploited	**35**

7.0 Abstraction of Saline ground water

Abstraction of saline ground water in areas having either saline ground water at all depths or pockets of saline ground water in an otherwise fresh water area for use by industries/ dewatering by infrastructure/ mining projects including those located in over-exploited areas would be encouraged. Such industries shall be exempted from paying ground water abstraction charges.

The list of such assessment units having saline ground water at all depths as per the latest assessment of dynamic ground water resources will be made available by the CGWA in their website. However, due care shall be taken in respect of disposal of effluents by the units so as to protect the water bodies and the aquifers from pollution.

Detailed guidelines in this regard shall be prepared and issued separately.

8.0 Protection of Wetland Areas

The wet land areas in the country are very crucial as they are direct reflection of the presence of ground water in such areas. The protection of the wetland areas is being separately handled by the Wetland Authorities. Since ground water is very crucial for the survival of the wetland area, any excessive ground water development within the zone of wetland area would affect the volume of water in that wetland.

Projects falling within 500 m. from the periphery of demarcated wetland areas shall mandatorily submit a detailed proposal indicating that any ground water abstraction by the project proponent does not affect the protected wetland areas. Furthermore, before seeking permission from CGWA, the projects shall take consent/approval from the appropriate Wetland Authorities to establish their projects in the area.

9.0 General compliance conditions in No Objection Certificate

i. Installation of digital water flow meter (conforming to BIS/ IS standards) having telemetry system in the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate through the web-portal.

ii. Proponents shall mandatorily get water flow meter calibrated on from an authorized agency once in a year.

iii. Proponents shall install roof top rain water harvesting & recharge systems in the project area.

iv. Proponents shall pay Ground Water Abstraction/ Restoration Charges based on quantum of ground water extraction as applicable as per the rates given in Section 6.

v. Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 15. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in **Annexure-II.**

vi. Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.

vii. If the existing well becomes defunct due to mechanical failure within the validity period of No Objection Certificate, the user can construct a replacement well under intimation to CGWA on web portal. The defunct well shall be properly sealed **(Refer Annexure VII).** The user will be required to submit documentary proof in this regard. However, if the existing abstraction structures fails to yield water and he proponent desires to drill another tubewell in the same premises, prior permission of the Authority shall be required. If the replacement well is to be drilled in some different place, the proponent shall obtain fresh No Objection Certificate.

viii. Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.

ix. In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.

10.0 Monitoring of compliance of No Objection Certificate Conditions

To monitor the compliance of No Objection Certificate conditions, Central Ground Water Authority and State/ UT Ground Water Authorities shall take the following steps:

a. Suitable MIS will be developed for compliance monitoring.

b. District Collectors/Deputy Commissioners (DCs) /District Magistrates (DMs) are authorized to take enforcement measures like sealing of unauthorized ground water abstraction structures, disconnection of electricity, launching of prosecution against those violating the No Objection Certificate conditions and taking action for imposition of Environmental Compensation.

c. Technical officers of CGWB/ CGWA and State groundwater organizations are authorized to take actions with respect to monitoring and periodic inspections with the approval of competent authority.

d. In case of violation of any of the No Objection Certificate conditions, the proponents shall be liable to pay the penalties as per **Section 16.**

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11.0 Renewal of No Objection Certificate

No objection certificate shall be renewed periodically, subject to the compliance of the conditions mentioned therein:

i. The applicant shall apply for renewal of No Objection Certificate at least ninety days prior to expiry of its validity.

ii. Application for renewal of No Objection Certificate shall be accompanied by the Compliance Report.

iii. Before granting renewal, Central Ground Water Authority or State/ Ut Authority shall satisfy itself that the conditions of No Objection Certificate have been complied with.

iv. In case of change in category of the assessment unit, renewals would be granted with conditions as laid down for new category.

v. No Objection Certificate will be renewed for the terms specified for various uses as follows:

Category	Use	Term of renewal
Critical, Semi-critical and safe	Infrastructure projects for drinking & domestic use and urban Water Supply Agencies	5 years
	Industries	3 years
	Mines	2 years
Over exploited	All users in 'Over-exploited areas'	2 years

vi. If the application for renewal is submitted in time and the CGWA/ the respective State/ Ut Authority is unable to process the application in time, No Objection Certificate shall be deemed to be extended till the date of renewal of No Objection Certificate.

vii. If the proponent fails to apply for renewal within 3 months from the date of expiry of No Objection Certificate, the proponent shall be liable to pay Environmental Compensation for the period starting from the date of expiry of No Objection Certificate till No Objection Certificate is renewed by the competent authority.

12.0 Extension of No Objection Certificate

If the proponent is unable to construct the well(s) during the validity period of No Objection Certificate for genuine reasons, the proponent will have to apply for extension of No Objection Certificate. Application for extension should be supported by documents justifying the reasons for delay. Other conditions for grant of extension of No Objection Certificate will be the same as that for fresh No Objection Certificate.

Extension of No Objection Certificate will be granted for a maximum period of two years. No further extension will be granted after the expiry of the extended period. In that case, the applicant will have to apply afresh for grant of No Objection Certificate.

13.0 Delegation of powers against illegal groundwater withdrawal

Central Ground Water Authority has appointed the District Magistrate/ District Collector/ Sub Divisional Magistrates of each Revenue District/Sub division as Authorized Officers, who have been delegated the power to seal illegal wells, disconnect electricity supply to the energised well, launch prosecution against offenders etc. including grievance redressal related to ground water in their respective jurisdictions.

In order to further decentralise and strengthen the monitoring and compliance mechanism as per the guidelines, officials of concerned Departments of Revenue and Industries of the States/Uts shall be appointed as Authorised Officers in consultation with the State/Ut Governments.

A copy of the No Objection Certificate issued by the CGWA in the No Objection Certificate Application Portal (NOCAP) will be forwarded to the respective District Magistrate/ District Collector. In case of any violation of the directions of Central Ground Water Authority and non-fulfilment of the conditions laid

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down in the No Objection Certificate, the Authorised Officers will file appropriate Petition/Original Application etc under sections 15 to 21 of the Environment (Protection) Act, 1986 in appropriate Courts.

14.0 Ground Water Level Monitoring

All the project proponents (drawing ground water more than 10 cum/d) have to mandatorily construct Piezometers (observation wells) within their premises for monitoring of the ground water levels. Such a mechanism of compliance conditions has been made to ensure that every month the ground water level in the project area can be monitored and observed. In this regard the necessary criteria for monitoring of water levels through piezometers by the project proponents is given in Table 14.1.

Table 14.1 No. of Piezometers to be constructed & Type of Water Level Monitoring Mechanism

S.No.	Quantum of Ground water withdrawal (cum/d)	No. of piezometer required	Monitoring mechanism		
			Manual	DWLR	DWLR with Telemetry
1	<10	0	0	0	0
2	11-50	1	1	0	0
3	51-500	1	0	1	0
4	>500	2	0	1	1

The piezometer shall be suitably located to ensure that zone of aquifer tapped in the piezometer is the same as that of the pumping well.

15.0 Environmental Compensation

Extraction of ground water for commercial use by industries, infrastructure units and mining projects without a valid No Objection Certificate from appropriate authority shall be considered illegal and such entities shall be liable to pay Environmental Compensation for the quantum of ground water so extracted. The norms prescribed by Central Pollution Control Board (CPCB) shall be utilized for calculating the Environmental compensation as mentioned below:

EC_{GW} = Ground water consumption per day x Environmental Compensation rate (ECR_{GW}) x No. of days x Deterrence factor

where ground water consumption is in m3/day and ECR_{GW} in Rs./ cum

15.1 Rates of Environmental Compensation:

Rates of Environmental Compensation (ECR_{GW}) for various types of users in different categories of assessment units are given in Table 15.1 to 15.3.

Table 15.1 : ECR_{GW} for Packaged Drinking Water units

S.No.	Area Category	Water Consumption (cum/day)			
		<200/	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR_{GW}) in Rs./m3			
	Safe	12	18	24	30
2	Semi critical	24	36	48	60
3	Critical	36	48	66	90
4	Over- exploited	48	72	96	120
Note :-Minimum EC_{GW} shall not be less than Rs 1,00,000/-					

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Table 15.2: ECR_{GW} for Mining/ infrastructure dewatering projects

S.No.	Area Category	Water Consumption (cum/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR_{GW}) in Rs./m3			
1	Safe	15	21	30	40
2	Semi critical	30	45	60	75
3	Critical	45	60	85	115
4	Over- exploited	60	90	120	150
Note :-Minimum EC_{Gw} shall not be less thanRs 1,00,000/-					

Table 15.3: ECR_{GW} for Industrial units

S.No.	Area Category	Water Consumption (cum/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR_{GW}) in Rs./m3			
1	Safe	20	30	40	50
2	Semi critical	40	60	80	100
3	Critical	60	80	110	150
4	Over- exploited	80	120	160	200
Note :-Minimum EC_{Gw} shall not be less thanRs 1,00,000/-					

15.2 Deterrent Factors to compensate losses and environmental damage (for packaged drinking water units, mining, industries and infrastructural dewatering projects)

The following deterrent factors based on the duration of illegal ground water extraction shall be levied to compensate for the losses and environmental damages as detailed in Table 15.4.

Table 15.4: Deterrent factor based on quantum of ground water withdrawal and number of years of illegal withdrawal

S.No.	Water Consumption	Deterrence Factor		
		< 2 years	2-5 years	>5 years
1	<1000 KLD	1.00	1.00	1.25
2	1000-5000 KLD	1.00	1.00	1.50
3	>5000 KLD	1.00	1.25	2.00

Note: KLD – Kilolitre per day

16.0 Provision of Penalty

Penalty shall be imposed on the proponents for non-compliance of No Objection Certificate conditions issued by the appropriate authority. Rates of penalty proposed for non-compliance of various conditions of No Objection Certificate are given in Table 16.1.The rates of the penalty shall be reviewed periodically with the approval of competent authority in Ministry of Jal Shakti.

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Table 16.1: Penalty provision for non Compliance of No Objection Certificate conditions

S. No.	Items	Charges in Rs.
1	Non installation/faulty Digital water Flow meter with telemetry system.	200000
2	Non disclosure/ construction of additional groundwater abstraction structures a) Non-functional Structures. b) Defunct/Abandoned Note: Given rates are for unit non-functional/defunct/abandoned structures. This shall be multiplied with total such structures to arrive at consolidated penalty.	 200000 100000
3	Reporting of fresh water zones as Brackish / Saline zones in application.	200000
4	Non Installation of Piezometer.	200000
5	Non Installation/faulty DWLR/Telemetry system	100000
6	Non Construction/Inadequate capacity of Recharge / Water conservation structures.	500000
7	Non maintenance of Recharge structures.	200000
8	Injection of treated/untreated water into the aquifer system. Note: In addition to penalty, the proponent shall bear the cost of aquifer remediation as per the provisions of Environment (Protection) Act, 1986.	1000000
9	Non Submission of Water level/Water quality Data.	50000
10	Non-maintenance of log book of daily withdrawal/non submission of Groundwater abstraction data.	50000
11	Non submission of photograph of recharge structure(s).	50000
12	Non Submission of Self Compliance report.	100000
13	Construction of groundwater abstraction structures by un authorized/unregistered Drilling Rigs (per structures).	100000
14	Non registration of water supply tankers.	500000
15	Submission of false information/ undertaking.	100000

Charges shall also be payable for correction/modification in the existing issued No Objection Certificate letter. The details of such charges are given in Table 16.2.

Table 16.2: Proposed Charges for correction/Modification in the existing issued No Objection Certificate

S. No.	Items	Charges in Rs.
1	Change in recharge quantum	10000
2	Change in User ID.	5000
3	Change in firm Name	5000
4	Extension of No Objection Certificate	5000
5	Issuance of duplicate No Objection Certificate	5000
6	Issuance of corrigendum to No Objection Certificate	5000
7	Any other items/corrections etc	5000

17.0 Other important Conditions (Applicable to all):

i. Sale of ground water by a person/ agency not having valid no objection certificatefrom CGWA/State Ground Water Authority is not permitted.

ii. In infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.

iii. In case of Infrastructure projects, the firm/entity shall ensure implementation of dual water supply system in the projects. Compliance of the same shall be submitted through the web portal.

iv. Non-compliance of conditions mentioned in the No Objection Certificate may be taken as sufficient reason for cancellation of no objection certificate accorded/ non-renewal of No Objection Certificate.

v. No application shall be entertained without supporting documents as specified in relevant sections.

vi. Abstraction structure(s) should be located inside the premises of project property.

vii. Self compliance of conditions laid down in the no objection certificate shall be reported by the users online in the web portal of Central Ground Water Authority/state Ground Water Authority.

viii. Processing fee prescribed, if any, from time to time shall be charged for various services.

Note:

1. Guidelines are subject to modification from time to time.

2. In case of any discrepancy between Hindi and English versions of this document including the annexures, the English version shall prevail.

Annexure I

Estimation of Water Requirements for drinking and domestic use

(Source: National Building Code 2016, BIS)

a) Residential Buildings:

Accommodations	Population
1 Bedroom dwelling unit	4
2 Bedroom dwelling unit	5
3 Bedroom dwelling unit	6
4 Bedroom dwelling unit and above	7

Notes:

1) The above figures consider a domestic household including support personnel, wherever applicable.

2) For plotted development, the population may be arrived at after due consideration of the expected number and type of domestic household units.

3) Dwelling unit under EWS category shall have population requirement of 4 and studio apartment shall have population requirement of 2.

As a general rule the following rates per capita per day may be considered for domestic and non-domestic needs:

a) For communities with populations up to 20,000:

1)	Water supply through stand post:	40 lphd (Min)
2)	Water supply through house service: connection	70 to 100 lphd

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b) For communities with: 100 to 135 lphd
population 20,000 to 100,00 together with
full flushing system

c) For communities with population: 150 to 200 lphd
above 100,000 together with
full flushing system

Note—The value of water supply given as 150 to 200 litre per head per day may be reduced to 135 litre per head per day for houses for Medium Income Group (MIG) and Low Income Groups (LIG) and Economically Weaker Section of Society (EWS), depending upon prevailing conditions and availability of water.

Out of the 150 to 200 litre per head per day, 45 litre per head per day may be taken for flushing requirements and the remaining quantity for other domestic purposes.

A. **Water Requirements for Buildings Other than Residences**

Sl No.	Type of Building	Domestic litres per head/ day	Flushing Litres per head/ day	Total Consumption Litres per head/ day
1.	Factories including canteen where bath rooms are required to be provided	30	15	45
2.	Factories including canteen where no bath rooms are required to be provided	20	10	30
3.	Hospital (excluding laundry and kitchen):			
	a) Number of beds not exceeding 100	230	110	340
	b) Number of beds exceeding 100	300	150	450
	c) Out Patient Department (OPD)	10	5	15
4.	Nurses' homes and medical quarters	90	45	135
5.	Hostels	90	45	135
6.	Hotels (up to 3 star) excluding laundry, kitchen, staff and water bodies	120	60	180
7.	Hotels (4 star and above) excluding laundry, kitchen, staff and water bodies	260	60	320
8.	Offices (including canteen)	25	20	45
9.	Restaurants and food court including water requirement for kitchen:			
	a) Restaurants	55 per seat	15 per seat	70 per seat
	b) Food Court	25 per seat	10 per seat	35 per seat
10.	Clubhouse	25	20	45
11.	Stadiums	4	6	10

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12.	Cinemas, concert halls and theatres and multiplex	5 per seat	10 per seat	15 per seat
13.	Schools/Educational institutions: a) Without boarding facilities	25	20	45
	b) With boarding facilities	90	45	135
14.	Shopping and retail (mall) a) Staff	25	20	45
	b) Visitors	5	10	15
15.	Traffic Terminal stations a) Airports	40	30	70
	b) Railway stations (Junction) with bathing facility	40	30	70
	c) Railway stations (Junction) without bathing facility	30	15	45
	d) Railway stations (Intermediate) with bathing facility	25	20	45
	e) Railway stations (Intermediate) without bathing facility	15	10	25
	f) Interstate bus terminals	25	20	45
	g) Intrastate Bus Terminals/Metro Stations	10	5	15

Notes:

1. For calculating water demand for visitors, consumption of 15 litre per head per day may be taken.
2. The water demand includes requirement of patients, attendants, visitors and staff. Additional water demand for kitchen, laundry and clinical water shall be computed as per actual requirements.
3. The number of persons shall be determined by average number of passengers handled by stations, with due considerations given to the staff and vendors who are using these facilities.
4. Consideration should be given for seasonal average peak requirements.
5. The hospitals may be categorized as Category A (25 to 50 beds), Category B(51 to 100 beds), Category C (101 to 300 beds), Category D (301 to 500) and Category E (501 to 750 beds).

Annexure II

Guidelines for construction of Piezometers and monitoring of Ground Water Levels and Quality

Piezometer is a borewell/tubewell used only for measuring the water level by lowering a tape/sounder or automatic / digital water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum distance of 50 m from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about four inches to six inches.
- The depth of the piezometer should be the same as that of the pumping well from which ground water is being abstracted. If, more than one pumping wells are constructed tapping aquifers at different depths, more than one piezometers shall be required to be constructed tapping different aquifers as in the pumping wells.

- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tubewells has been stopped for about four to six hours.
- The ground water quality has to be monitored once in a year during pre-monsoon (April/ May) period by industries and mines drawing ground water. Samples of ground water should be analyzed from NABL accredited laboratory.
- A permanent display board should be installed at Piezometer/ Tubewell site for providing the location, piezometer/ tubewell number, depth and zone tapped of piezometer/tubewell for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.

Annexure III

Measures to be adopted to ensure prevention from pollution in the plant premises of polluting industries/ projects

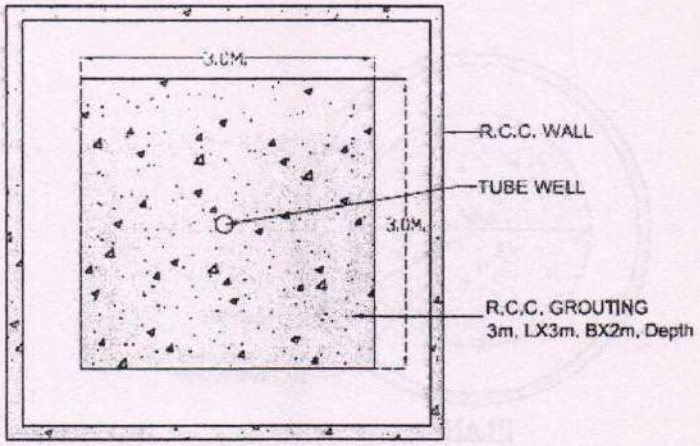
It has been observed that ground water in and around polluting industries like Tannery, Slaughter Houses, Dye, Chemical, Coalwashery, other hazardous units, etc., is polluted. In order to prevent further deterioration of ground water quality, it is essential to take all necessary measures for well head protection. All industries/ projects falling under this category are hereby directed to follow the under mentioned procedure both for existing and new category.

1. No tube well/ bore well / dug well should be constructed in the vicinity of the processing unit. Tube well/ bore well should be constructed at the place which is hygienically maintained.
2. Only Mild Steel pipe should be used for assembly/ casing and PVC (Poly Vinyl Chloride) or similar pipes should not be used. The tube well/ bore well having PVC or similar pipes should be abandoned and filled back.
3. Around the tube well/ bore well, RCC (Reinforced Concrete Cement) grouting of 3 meters (length) x 3 meters (width) x 2 meters (depth) must be provided. The pipe of the tube well/ bore well must be raised 1 meter above ground level (1 magl). The tube well/ bore well must be surrounded by RCC wall of 0.5 meter height and 1.5 meter depth to prevent any surface contamination to enter the constructed tube well/ bore well. Plan/Sectional diagram is enclosed for reference (Appendix 1 and 2).

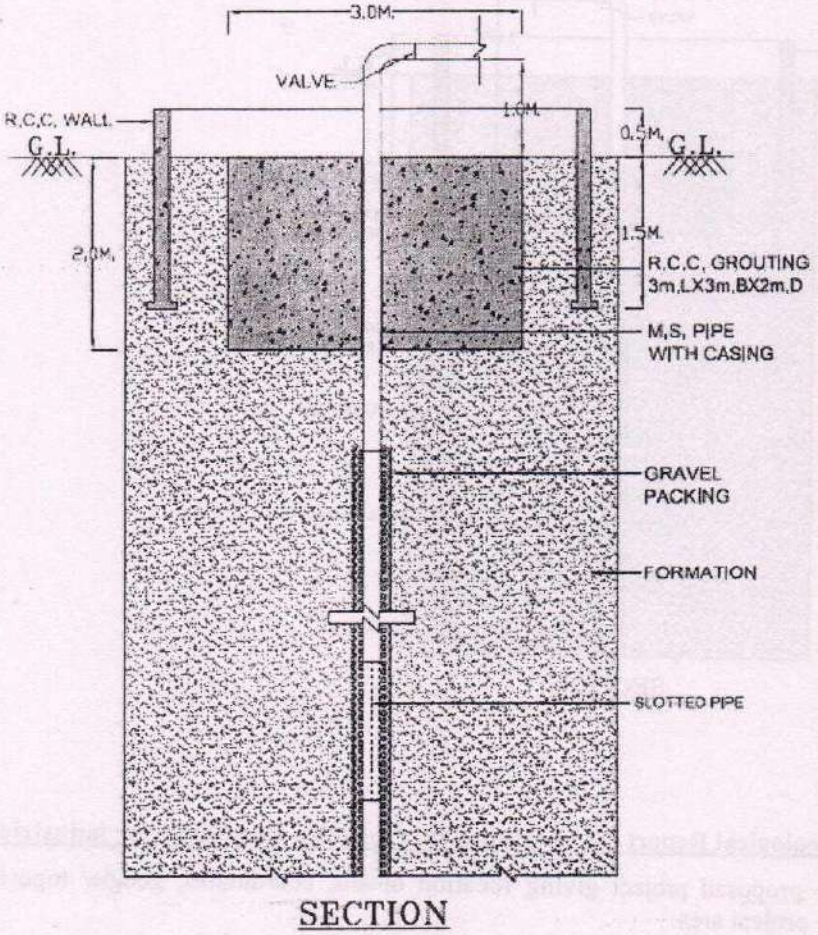
3. The tube well/ bore well must be fitted with NRV (Non Return Valve) in order to ensure that the constructed tube well/ bore well is exclusively used for abstraction of ground water only.
4. At no point of time there should be any injection of any water or fluid into the constructed tube well/ bore well/ Piezometer.
5. The industries/ projects under this category should not implement any recharge measures within the plant premises.
6. Any tube well/ bore well located/ constructed in the vicinity of STP (Sewage Treatment Plant) or ETP (Effluent Treatment Plant) should be abandoned and filled back.
7. The piezometer to be constructed for monitoring purpose should follow the same procedure as that for tube well/ bore well for such industries/ projects.

Appendix 1

Plan/ Sectional diagram showing well head protection



PLAN

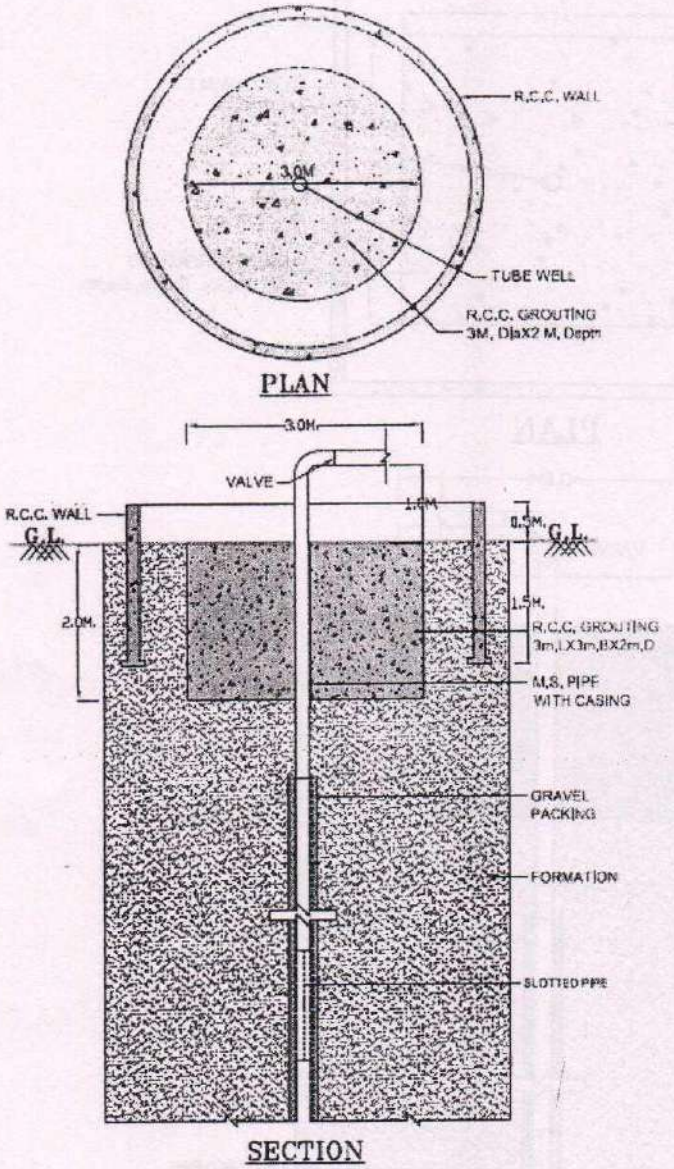


SECTION

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Appendix 2

Plan/ Sectional diagram showing well head protection



Annexure-IV

Outline of hydro-geological Report for obtaining No Objection Certificate for industries

1. Brief about the proposed project giving location details, coordinates, google/ toposheet maps, etc. demarcating the project area.
2. Ground water situation in and around the project area including water level and quality data and maps along with quality issues, if any. In case of mines, ground water conditions in both core and buffer zone should be described.
3. Details of the tubewells/ borewells proposed to be constructed. This includes the drilling depth, diameter, tentative lithological log, details of pump to be lowered, H.P. of pump, tentative discharge of tubewells/ borewells, etc. Locations to be marked on the site plan/ map. Location of proposed piezometers.

4. Details of Geophysical studies carried out in and around the project area. Ground water resources computation of the block in which the project falls.

5. Approved Mine plan in case of mines and detailed dewatering plan in case of mine/ infrastructure dewatering projects.

6. Proposed usage of pumped water in case of mining/ infrastructure dewatering projects.

7. Comprehensive assessment of the impact on the ground water regime in and around the project area highlighting the risks and proposed management strategies proposed to overcome any significant environmental issues.

8. Proposed measures for disposal of waste water by industries drawing saline water.

9. Measures to be adopted for water conservation which include recycling, reuse, treatment, etc. This includes the water balance chart being adopted by the firm along with details of water conservation methods to be adopted.

   - Brief write up along with capacity and flow chart of Sewage Treatment Plants / Effluent Treatment Plants / Combined Effluent Treatment Plants existing/ proposed within the project.
   - Details of water conservation measures to be adopted to reduce/ save the ground water.
   - Total water balance chart showing the usage of water for various processes.

10. Any other details pertaining to the project.

Annexure V

Format of the Report on ground water conditions (for mining projects)

Introduction

Project description

Background

Objectives and scope

Regional setting

Location

Landuse

Climate

Topography and drainage

Geology –Regional and Local

General Hydrogeology (aquifer types, aquifer depth, zone tapped etc.)

Groundwater condition (In core and buffer zones)

Spatial and temporal variations in water levels Groundwater quality (Shallow and deep aquifer)

Impact of groundwater extraction on local groundwater

Hydrograph of water level/piezometer in monitoring wells

Trend analysis of historical water levels Flow net analysis (groundwater flow direction)

Year wise/ bench wise mine dewatering computation as per approved mine plan

Conclusions

Annexure VI

Indicative list of Infrastructure projects

Residential townships including commercial buildings
Office building
School
College
University
Special Economic Zone
Metro Station
Railway Station
Bus Depot
Airport
Seaport
Highway infrastructure
Fire station
Warehouse
Business Plaza
Malls & Multiplex
Hospitals
Nursing Homes
Resort
Hotel/ Restaurant/ Food Plaza
Holiday home/Guest house/ Hostels
Banquet Hall/ Marriage Gardens
IT Complex
Logistics & Cargo
Clubs
Trade Centre

Annexure -VII

Supreme Court Order in Civil Writ petition 36 of 2009 regarding measures for prevention of fatal accidents of small children due to their falling into abandoned bore wells and tube wells

In Re: Measures for prevention of fatal accidents of small children due to their falling into abandoned bore wells and tube wells

Union of India and Ors. Respondents(s)

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ORDER

With this Court issuing requisite guidelines vide order dated 11th February, 2010, subject to slight modifications, nothing survives in the present writ petition.

That modification is as follows:

(i) The owner of the land/ premises, before taking any steps for constructing bore well/ tube well must inform in writing to the concerned authorities in the area, i.e., District Collector/ District Magistrate/ Sarpanch of the Gram Panchayat/ any other Statutory Authority/ concerned officers of the Department of Ground Water/ Public Health/ Municipal Corporation, as the case may be, about the construction of bore well/ tube well.

(ii) Registration of all the drilling agencies, namely, Government/ Semi Government, Private etc. should be mandatory with the district administration/ Statutory Authority wherever applicable.

(iii) Erection of signboard at the time of construction near the well with the following details:-

(a) Complete address of the drilling agency at the time of construction/ rehabilitation of well.

(b) Complete address of the user agency/owner of the well.

(iv) Erection of barbed wire fencing or any other suitable barrier around the well during construction.

(v) Construction of cement/ concrete platform measuring 0.50x0.50x0.60 meter (0.30 meter above ground level and 0.30 meter below ground level) around the well casing.

(vi) Capping of well assembly by welding steel plate or by providing a strong cap to be fixed to the casing pipe with bolts & nuts.

(vii) In case of pump repair, the tube well should not be left uncovered.

(viii) Filling of mud pits and channels after completion of works.

(ix) Filling up abandoned bore wells by clay/sand/boulders/pebbles/drill cuttings etc. from bottom to ground level.

(x) On completion of the drilling operations at a particular location, the ground conditions are to be restored as before the start of drilling.

(xi) District Collector should be empowered to verify that the above guidelines are being followed and proper monitoring check about the status of bore holes/ tube wells are being taken care through the concerned state/ Central Government agencies.

(xii) District/ Block/ Village wise status of bore wells/tube wells drilled viz. No. of wells in use, No. of abandoned bore wells/ tube wells found open, No. of abandoned bore wells/ tube wells properly filled up to ground level and balance number of abandoned bore wells/ tube wells to be filled up to ground level is to be maintained at District Level.

In rural areas, the monitoring of the above is to be done through Village Sarpanch and the Executive from the Agriculture Department.

In case of urban areas, the monitoring of the above is to be done through Junior Engineer and the Executive from the concerned Department of Ground Water/Public Health/ Municipal Corporation etc.

(xiii) If a bore well/ tube well is 'Abandoned' at any stage, a certificate from the concerned department of Ground Water/ Public Health/ Municipal Corporation/ Private Contractor etc. must be obtained by the aforesaid agencies that the 'Abandoned' bore well/tube well is properly filled upto the ground level. Random inspection of the abandoned wells is also to be done by the Executive of the concerned agency/ department. Information on all such data on the above are to b maintained in the District Collector/ Block Development Office of the State.

We are informed that the last paragraph of the earlier order dated 11th February, 2010, concerning publicity has been duly complied with.

Subject to the above, the writ petition is disposed of.

25

.....CJI.
[S.H. KAPADIA]

.....J.
[K.S. RADHAKRISHNANA]

.....J.
[SWATANTER KUMAR]

New Delhi,
August 6, 2010

ANNEXURE VIII

List of States/Union territories where ground water extraction is being regulated by Central Ground Water Authority

1. Andaman and Nicobar Islands
2. Assam
3. Arunachal Pradesh
4. Bihar
5. Chhattisgarh
6. Dadra and Nagar Haveli and Daman and Diu
7. Gujarat
8. Haryana
9. Jharkhand
10. Madhya Pradesh
11. Maharashtra
12. Manipur
13. Meghalaya
14. Mizoram
15. Nagaland
16. Odisha
17. Punjab
18. Rajasthan
19. Sikkim
20. Tripura
21. Uttar Pradesh
22. Uttarakhand
23. Andhra Pradesh (only mining projects)
24. Telangana (only mining projects)

Annexure IX

Glossary of technical terms used

1. **Safe area**: Area categorized as SAFE from the ground water resources point of view, based on the latest ground water resources assessment carried out jointly by CGWB and State ground water organizations. Details available on the websites of NOCAP and CGWB.
2. **Semi-critical area**: Area categorized as SEMI-CRITICAL from the ground water resources point of view, based on the latest ground water resources assessment carried out jointly by CGWB and State ground water organizations. Details available on the websites of NOCAP and CGWB.
3. **Critical area**: Area categorized as CRITICAL from the ground water resources point of view, based on the latest ground water resources assessment carried out jointly by CGWB and State ground water organisations. Details available on the websites of NOCAP and CGWB.
4. **Over-exploited area**: Area categorized as OVER-EXPLOITED from the ground water resources point of view, based on the latest ground water resources assessment carried out jointly by CGWB and State ground water organisations. Details available on the websites of NOCAP and CGWB.
5. **Aquifer**: Geological formation capable of storing and transmitting ground water.
6. **Deeper Aquifer**: In areas having multiple aquifer system, the aquifer(s) occurring below the uppermost aquifer.
7. **Well**: Any structure used for the extraction of groundwater, including open wells, dug wells, bore wells, dug-cum-bore wells, tube wells, filter points, collector wells, infiltration galleries, recharge wells, or any of their combinations or variations.
8. **Government Agency**: May be Central or State Government body.
9. **Supplier**: Government/ Government approved Water Supply Agency.
10. **Mine**: Area where mining activity is taking place, or area abandoned after mining.
11. **Illegal Ground Water abstraction Structure**: Any energized abstraction structure viz. dugwell, tubewell, borewell which is being used to withdraw ground water without valid No Objection Certificate from Central Ground Water Authority.
12. **Rainwater Harvesting**: The technique or system of collection and storage of rainwater, at micro watershed scale, including roof-top harvesting, for future use or for recharge of groundwater.
13. **Mining Project**: Project which involves mining activity either open cast or underground or both.
14. **Ground Water Draft**: Quantum of ground water withdrawal.
15. **Saline Water**: Water having salinity in excess of 2500 µsiemens/cm at 25^0C.
16. **Water Table Intersection**: Intersection of the water table on excavation of the overlying material due to mining or other activities.
17. **Drinking and domestic use**: Besides drinking & domestic use of households, this category will cover drinking requirement of industries not requiring water for industrial process; drinking, washing, cleaning use etc. in case of hospitals, hotels, malls & multiplexes, institutions, offices, banquet halls, fire stations, metro stations, railway stations, airports, sea ports, stadia etc.
18. **Recycle/Reuse**: Using treated waste water for various purposes/ putting water to multiple uses.
19. **Government Department:** Either Central Government or State Government.
20. **Municipality:** Municipality, a Municipal Corporation or similar body of local urban governance by any other name.
21. **Groundwater:** Water, which exists below the surface in the zone of saturation and can be extracted through wells or any other means or emerges as springs and base flows in streams and rivers;
22. **Bgl :** Below Ground Level.
23. **BCM :** Billion cubic metres.

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24. **Groundwater Abstraction structure:** Structure used to withdraw groundwater like bore well / tube well / dug well/dug cum bore well/tunnel well.

25. **Observation well or Piezometer:** A bore well/tube well used only for measuring the water level/piezometric head and to take water sample periodically but not used for groundwater abstraction.

26. **Water Audit:** A method of quantifying water use in simple or complex systems, with a view to reducing water usage and often saving money on otherwise unnecessary water use.

27. **Ground water pollution:** If concentration of any parameter in ground water exceeds the maximum permissible limit for drinking water prescribed by the Bureau of Indian Standards.

28. **Cooperative Group Housing Societies/ Builder flats:** A Housing Society is a society formed by house owners within a residential complex. The housing society formed must be formally registered with registrar of co-operatives.

29. **KLD** – Kilo Litre per day

30. EC_{GW} - Environmental compensation for drawing illegal ground water.

31. EC_{GWR} - Environmental compensation rates for drawing illegal ground water.

ANNEXURE X

Annual water audits by the industries (Source – CII)

Water audit is a systematic process of objectively obtaining a water balance by measuring flow of water from the site of water withdrawal or treatment, through the distribution system, and into areas where it is used and finally discharged. Conducting a water audit involves calculating water balance, water use and identifying ways for saving water.

Water audit involves preliminary water survey and detailed water audit. Preliminary water survey is conducted to collect background information regarding plant activities, water consumption and water discharge pattern and water billing, rates and water cess. After the analysis of the secondary data collected from the industry, detailed water audit is conducted, which involves the following steps:

- On site training and discussion with facility manager and personnel
- Water system analysis
- Quantification of baseline water map
- Monitoring and measurements using pressure and flow meters and various other devices
- Quantification of inefficiencies and leaks
- Quantification of water quality loads and discharges
- Quantification of variability in flows and quality parameters
- Strategies for water treatment and reuse or direct use

A detailed water balance is finally developed. Water quality requirement at various user areas is mapped, which helps in developing 'recycle' and 'reuse' opportunities.

The detailed water audit report contains the following:

- Water consumption and wastewater generation pattern
- Specific water use and conservation
- Complete water balance of the facility
- Water saving opportunities
- Method of implementing the proposals
- Full description and figures
- Investment required

Industries can undertake following measures for water conservation:

- Setting up of norms for water budgeting
- Modernization of industrial process to reduce water consumption
- Recycling water with a re-circulating cooling system
- Ozonation cooling water approach which can result in five fold reduction in blow down when compared to traditional chemical treatment
- Reduction in reuse of de-ionized water by eliminating some plenum flushes, converting from a continuous flow to an intermittent flow system and improving control on the use
- Use of waste water for gardening
- Proper processing of effluents to adhere to the norms of disposal.

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APPENDIX - B

MEMBER SECRETARY

भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय

Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

File No:- 21-4/1054/UP/IND/2016 - 2280

NOC No:- CGWA/NOC/IND/ORIG/2016/2308

Dated :- 17 OCT 2016

To,
M/s Radico Khaitan Limited,
Bareilly Road, Rampur,
Uttar Pradesh – 244901

Sub:- NOC for ground water withdrawal to M/s Radico Khaitan Ltd in respect of their Distillery unit located at Bareilly Road, Rampur, Block Chamraon, District Rampur, Uttar Pradesh – reg.

Refer to your application on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide their recommendations dated 02/08/2016 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to **M/s Radico Khaitan Ltd in respect of their Distillery unit located at Bareilly Road, Rampur, Block Chamraon, District Rampur, Uttar Pradesh.** The NOC is, however subject to the following conditions:-

1. The firm may abstract **2600 cu.m/day** (and not exceeding **9,49,000 cu.m/year**) of ground water, through existing three **(3)** tubewells only. No additional ground water abstraction structures to be constructed for this purpose without prior approval of the CGWA.
2. All the wells to be fitted with water meter by the firm at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, atleast once in a month. The ground water quality to be monitored twice in a year during pre- monsoon and post- monsoon periods.
3. **M/s Radico Khaitan Ltd.,** shall, in consultation with the Regional Director, Central Ground Water Board Northern Region, Lucknow implement ground water recharge measures atleast to the tune of **18,84,000 cu.m/year** as proposed, for augmenting the ground water resources of the area within six months from the date of issue of this letter. In addition, the firm shall adopt 2 to 3 nos. villages for Water Security Plan in District Rampur, Uttar Pradesh. The necessary guideline for the Water Security Plan is available on website of Ministry of Water Resources, RD & GR (www.mowr.gov.in). Both, the Demand Side Management /Supply Side Management with maintenance of structures in the said villages to be ensured and a comprehensive plan to be submitted to Regional Director, CGWB. Firm shall also undertake periodic maintenance of

recharge structures at its own cost. Firm to take up area specific plantation to enhance the recharge measures.

4. The photographs of the recharge structures after completion of the same are to be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification and under intimation to this office. Firm to take up area specific plantation to enhance recharge measures.

5. The firm at its own cost shall install 6-7 piezometers fitted with automatic water level recorders having telemetry systems at suitable locations and execute ground water regime monitoring programme in and around the project area on regular basis in consultation with the Central Ground Water Board, Northern Region, Lucknow.

6. The ground water monitoring data in respect of S. No. 2 & 5 to be submitted to Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.

7. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.

8. Action taken report in respect of S. No. 1 to 7 may be submitted to CGWA within one year period.

9. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 8.

10. This NOC is subject to prevailing Central/State Government rules/laws or Courts orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.

11. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.

12. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.

13. This NOC is valid from 03/10/2016 till 02/10/2018.

Member Secretary

Copy to:

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh with a **request to ensure that the conditions mentioned in the NOC are complied by the firm.**
2. The District Magistrate, District Rampur, Uttar Pradesh.
3. The Regional Director, Central Ground Water Board, Northern Region, Lucknow This has reference to your recommendation dated 02/08/2016.
4. TS to the Chairman, Central Ground Water Board, Bhujal Bhawan, Faridabad.
5. Guard File 2016-17.

Member Secretary

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APPENDIX-C

Annexure - P-11 (colly

89

Radico

RKL/1356

Date:
23.10.2017

To,
Regional Director
Central Ground Water Board
Northern Region, Bhujal Bhawan,
Sector-B, Sitapur Road Yojana
Lucknow-226021 (UP)

Subject: Compliance of NOC for ground water withdrawal to M/s Radico Khaitan Ltd., (A Distillery unit) at Bareilly Road, Block – Chamraon, District-Rampur, UP.

Sir,

The project as above was accorded NOC for ground water withdrawal from CGWA, New Delhi, vide letter no. 21-4(1054)/UP/IND/2016-2260, Dated 17 October, 2016.

We are hereby submitting the compliance report (upto October, 2017) along with water- security plan and latest photographs of Piezometers, Water Meters and Monitoring report of groundwater quality analyzed by MoEF recognized laboratory.

We are committed to comply with all the condition stipulated in the NOC issued to us.

With Regards,

For Radico Khaitan Ltd, Rampur

Devendra Singh
Authorized Signatory

Received
Central Ground Water Board (N.R.)
Bhujal Bhawan, Sector-B
Sitapur Road Yojana
Lucknow-226021

Encl: 1. Water Security Plan
2. Test Report of Ground water Quality
3. Photographs of piezometers, water meter and Recharge structures

Radico Khaitan Limited
ISO 9001 : 2008 & 22000 : 2005 Certified Company
Regd. Office : Bareilly Road, Rampur-244901 (U.P.)
Tel. : EPABX (0595) 2350801, 2350802, Fax : (0595) 2350008
e-mail : rampur@radico.co.in
Head Office : Plot No. J-1, Block B-1, Mohan Co-op. Industrial Area,
Mathura Road, New Delhi-110044
Tel : (91-11) 40975400/444/500/355, Fax : (91-11) 41578641-42, 41676719 (Exports)
e-mail : info@radico.co.in
website : www.radicokhaitan.com
CIN No. 126941UP1983PLC027278

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Annexure - P/11 (colly

RADICO KHAITAN LIMITED

Date: 23.10.2017

RKL/1356

90

To

Regional Director

Central Ground Water Board

Northern Region, Bhujal Bhawan,

Sector – B, Sitapur Road, Yojana,

Lucknow -226021 (UP)

Subject: Compliance of NOC for ground water withdrawal to M/s Radico Khaitan Ltd., (A Distillery unit) at Bareilly Road, Block – Chamron, District – Rampur, UP.

Sir,

The project as above was accorded NOC for ground water withdrawal from CGWA, New Delhi, vide letter no. 21 – 4(1054)/UP/IND/2016-2280, Dated 17 October, 2018.

We are hereby submitting the compliance report (upto October, 2017) along with water – security plan and latest photographs of Piezometers, Water Meters and Monitoring report of groundwater quality analyzed by MoEF recognized laboratory.

We are committed to comply with all the condition stipulated in the NOC issued to us.

33

With Regards

For Radico Khaitan Ltd, Rampur

Sd/-

Devendra Singh

Authorized Signatory

Encl: 1. Water Security Plan

2. Test Report of Ground Water Quality

3. Photographs of piezometers, water meter and Recharge structures

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Annexure - P/11 (Colly

92

RKL/ 930

Radico

Date :- 15.09.2018

To, Regional Director
Central Ground Water Board,
Northern Region, Bhujal Bhawan,
Sector- B, Sitapur Road Yojana,
Lucknow – 226021 (U.P.)

Subject:- Compliance of NOC for ground water withdrawal to M/S Radico Khaitan Limited, (A Distillery unit) at Brailley Road, Block – Chamraon, District – Rampur U.P.-244901

Sir,

The project as-above was accorded NOC for ground water withdrawal from CWBA, New Delhi, vide letter no. 21-4(1054)/UP/IND/2016-2280, dated 17th October, 2018.

We are hereby submitting the compliance report (upto September, 2018) along with latest photographs of water meters, pizometers, and monitoring report of ground water quality analyzed by MoEF recognised laboratory.

We are committed to comply with all the condition stipulated in the NOC issued to us.

With Regards,

For Radico Khaitan Limited, Rampur

Devendra Singh
Authorized Signatory

Rcd

Enclosed:-

1. Last compliance report (with water security plan).
2. Borewell and pizometers photograph, ground water quality report pre monsoon and post monsoon.
3. Photograph of recharging structures. Maintenance proof of recharging structures.
4. Borewell and Pizometers reading report.
5. Water recycling and reuse pattern.

Radico Khaitan Limited
ISO 9001 : 2008 & 22000 : 2005 Certified Company
Regd. Office : Bareilly Road, Rampur-244901 (U.P.)
Tel. : EPABX (0595) 2350501, 2350802, Fax : (0595) 2350008
e-mail : rampur@radico.co.in
Head Office : Plot No. J-1, Block B-1, Mohan Co-op. Industrial Area,
Mathura Road, New Delhi- 110044
Tel : (91-11) 40975400/444/500/555, Fax : (91-11) 41678841-42, 41678718 (Exports)
e-mail : info@radico.co.in
website : www.radicokhaitan.com
CIN No. L26941UP1983PLC027278

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Annexure - P/11 Colly

RADICO KHAITAN LIMITED

Date: 15.09.2018

RKL/930

93

To

Regional Director

Central Ground Water Board

Northern Region, Bhujal Bhawan,

Sector – B, Sitapur Road, Yojana,

Lucknow -226021 (UP)

Subject: Compliance of NOC for ground water withdrawal to M/s Radico Khaitan Ltd., (A Distillery unit) at Bareilly Road, Block – Chamron, District – Rampur, UP - 244901

Sir,

The project as above was accorded NOC for ground water withdrawal from CGBA, New Delhi, vide letter no. 21 – 4(1054)/UP/IND/2016-2280, Dated 17 October, 2018.

We are hereby submitting the compliance report (upto September, 2018) along with water – security plan and latest photographs of water meters, piezometers, and monitoring report of groundwater quality analyzed by MoEF recognized laboratory.

We are committed to comply with all the condition stipulated in the NOC issued to us.

With Regards

For Radico Khaitan Ltd, Rampur

Sd/-

Devendra Singh

Authorized Signatory

Encl:

1. Last compliance report (with water security plan)
2. Borewell and piezometers photograph, ground water quality report pre monsoon and post monsoon.
3. Photographs of recharging structures. Maintenance proof of recharging structures.
4. Borewell and Pizometers reading report.
5. Water recycling and reuse balance.

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Radico

RKL/ Sr VP (P) /662
17.07.2019

To,

Member Secretary
Central Ground Water Authority
Ministry of Water Resources, RD & GR
18/11, Jamnagar House, New Delhi-110011.

Subject: Regarding renewal of NOC for ground water withdrawal to M/s Radico Khaitan Limited, at Bareilly Road, Block- Chamraon, District Rampur, U.P.-244901

Ref. 1 : Online application No. 21-4/1054/UP/IND/2016 dated 15/09/2018.

Ref. 2 : Our letter RKL/601, dated 09.07.2019

Sir,

This is in continuation to our letter no RKL/601 dated 09.07.2019 with reference to online application no 21-4/1054/UP/IND/2016 dated 15/09/2018 regarding renewal of NOC for ground water withdrawal.

We would like to humbly submit here that M/s Radico Khaitan Ltd was established in 1943. However despite of being more than 75 year old industry, we have been continuously upgrading and modernizing our distillery. We have taken innovative steps for reduction, recycle and reuse of process streams in order to reduce the water consumption in our process plants. In our process plants we have total requirement of 6100 m3/day, where presently only maximum 2500 m3/day fresh water is required, while 3600 m3/day water is being recycled.

Due to reprocessing and recycling in the last few years, our fresh water consumption which was in the tune of about 4500 m3/day, has now been reduced to 2100 to 2500 m3/day, depending upon the production rate. We understand that these are the bench marking water consumption data in the distillery industry.

Furthermore as per your guidelines we have taken up major steps for rain water harvesting / recharging in plant premises as well as in village areas. We have installed 22 rain water harvesting pits in plant premises which can recharge approx. 1.5 lac M3 rain water per year. Similarly in village areas we have installed 96 rain water recharging pits which can recharge approx. 18.5 lac M3 rain water per year based on average rain fall of 950 mm to 1000 mm per

Radico Khaitan Limited
ISO 9001 : 2015 & 22000 : 2005 Certified Company
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Mathura Road, New Delhi-110044
Tel : (91-11) 40975400/444/500/555, Fax : (91-11) 41678841-42, 41676718 (Exports)
e-mail : info@radico.co.in
website : www.radicokhaitan.com

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year. In totality we have made arrangement for recharging of approx. 20 lac M3 rain water per year.

For verification of performance of water recharging systems, we have installed 6 piezometers with telemetry system in plant and village areas (2 nos. in plant area and 4 nos. in village area), as per guidelines of CGWA. The online water table data is available from these piezometers, which indicates an improvement of about 24" water table in respective areas, verifying the effectiveness of recharge system installed by our distillery.

In the view of the above it is humbly requested to kindly renew our NOC for ground water withdrawal in order to run our industry efficiently.

We will be highly obliged for the same.

Thanking You

With Regards,
For Radico Khaitan Limited, Rampur

Devendra Singh
Authorized Signatory

Encls: Above referenced documents

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APPENDIX-D

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Annexure- P-5

RKL/ 929

Radico

Date :- 16.09.2018

To, Regional Director
Central Ground Water Board,
Northern Region, Bhujal Bhawan,
Sector- B, Sitapur Road Yojana,
Lucknow – 226021 (U.P.)

Subject:- Regarding NOC renewal for ground water withdrawal to M/S Radico Khaitan Limited, (A Distillery unit) at Brailley Road, Block – Chamraon, District – Rampur U.P.-244901

Ref. – Online application 21-4/1054/UP/IND/2016

Dear Sir,

We are herewith submitting renewal of NOC application for ground water withdrawal of existing Industry (A Distillery Unit) M/S Radico Khaitan Limited, Brailley Road, Rampur, U.P.-244901 in prescribed format along with necessary documents for your kind consideration.

With Regards,

For Radico Khaitan Limited, Rampur

Radico Khaitan Ltd. Radico Rampur (U.P.)

Devendra Singh

Authorized Signatory

Enclosed:-

1. Online Application hard copy.
2. Renewal fee paid copy.
3. CGWA NOC Copy and Last compliance reports (with water security plan).
4. Borewell and pizometers photograph, ground water quality report pre monsoon and post monsoon.
5. Photograph of recharging structures. Maintenance proof of recharging structures.
6. Borewell and Pizometers reading report.
7. Water recycling and reuse balance and other compliance copy.
8. Air and water consent copy from U P Pollution control board and etc.

Radico Khaitan Limited
ISO 9001 : 2008 & 22000 : 2005 Certified Company
Regd. Office : Bareilly Road, Rampur-244901 (U.P.)
Tel. : EPABX (0595) 2350601, 2350602, Fax : (0595) 2350009
e-mail : rampur@radico.co.in
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Mathura Road, New Delhi-110044
Tel : (91-11) 40975400/444/500/555, Fax : (91-11) 41678841-42, 41678718 (Exports)
e-mail : info@radico.co.in
website : www.radicokhaitan.com
CIN No. 126941UP1983PLC027279

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RADICO KHAITAN LIMITED

Date: 16.09.2018

RKL/929

To

Regional Director

Central Ground Water Board

Northern Region, Bhujal Bhawan,

Sector – B, Sitapur Road, Yojana,

Lucknow -226021 (UP)

Subject: Regarding NOC renewal for ground water withdrawal to M/s Radico Khaitan Limited, (A Distillery unit) at Brailley Road, Block – Chamraon, District – Rampur, U.P. – 244901.

Ref. – Online application 21-4/1054/UP/IND/2016

Dear Sir,

We are herewith submitting renewal of NOC application for ground water withdrawal of existing industry (A Distillery Unit) M/s Radico Khaitan Limited, Brailley Road, Rampur, U.P. – 244901 in prescribed format along with necessary documents for your kind consideration.

With Regards

For Radico Khaitan Ltd, Rampur

Sd/-

41

Devendra Singh

Authorized Signatory

Enclosed:

1. Online Application hard copy.
2. Renewal fee paid copy.
3. CGWA NOC Copy and Last compliance reports (with water security plan).
4. Borewell and pizometers photograph, ground water quality report pre monsoon and post monsoon.
5. Photograph of recharging structures. Maintenance proof of recharging structures.
6. Borewell and Pizometers reading report.
7. Water recycling and reuse balance and other compliance copy.
8. Air and water consent copy from UP Pollution control board and etc.

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Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation

Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome : radicopmaian
Previous Login Date Time: 15/09/2016 17:59:32 PM , IP Address: 138.186.235.206

Applicant Home | Apply | Feedback | Change Password | Profile | Logout

1 of 4

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Renew of NOC issued to Existing Industrial Projects Abstracting GroundWater (Application For Renewal of NOC)

Application Number : 21-4/1064/UP/IND/2016

Applied For Renewal : 1st

1. General Information:

Water Quality:	Fresh Water
Application Type Category/ Type of Application:	Distilleries
(i) Name of Industry:	RADICO KHAITAN LTD
(ii) Location Details of the Industrial Unit: (Attach Site Plan and Certified Revenue Sketch) ($)	
Address Line 1 :	RADICO KHAITAN LTD
Address Line 2 :	BAREILLY ROAD, RAMPUR
Address Line 3 :	
State:	UTTAR PRADESH
District:	RAMPUR
Sub-District:	CHAMRAON
Village/Town:	Rampur (NPP)
Area Type :	Non-Notified
Area Type Category :	Over Exploited
(iii) Communication Address	
Address Line 1:	RADICO KHAITAN LIMITED
Address Line 2:	BRAILLEY ROAD
Address Line 3:	CIVIL LINES, RAMPUR
State:	UTTAR PRADESH
District:	RAMPUR
Sub-District:	
Pincode:	244901
Phone Number with Area Code:	91 595 2350801
Mobile Number:	91-9837471443
Fax Number:	91 595 2350009
E-Mail:	singhd@radico.co.in
(iv) Details of Existing NOC issued by CGWA (enclose copy)	
NOC Letter No:	CGWA/NOC/IND/ORIG/2016/2308
Date of Issuance:	03/10/2016
Validity (Start):	03/10/2016
Validity (End):	02/10/2018
Reason for not applying for renewal before expiry of NOC Validity (Attach Affidavit):	NA
(v) Purpose of Renewal Application:	Existing Ground Water

2. Details of Water Requirement (Fresh and Recycled Water Usage):
(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) ($)

(i) Total Water Requirement (a+b+c+d) (m3/day)

Water Requirement Details (Fresh Water) (m3/day)	Existing	Additional	Total
(a) Ground Water Requirement (m3/day):	2600.00	0.00	2600.00
(b) Surface Water Available (Canal, River, Ponds etc.) (m3/day):	0.00	0.00	0.00
(c) Water Supply from Any Agency (m3/day):	0.00	0.00	0.00
Total Fresh Water Requirement (a+b+c)(m3/day):	2600.00	0.00	2600.00
(d) Recycled Water Usage (m3/day):	2000.00	0.00	2000.00
Total Water Requirement : (a+b+c+d)(m3/day):	4600.00	0.00	4600.00

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(iii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m3/day)	Additional Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)
Industrial Activity	4350.00	0.00	4350.00	365	1587750.00
Residential / Domestic	10.00	0.00	10.00	366	3660.00
Greenbelt Development /Environment Maintenance	40.00	0.00	40.00	270	10800.00
Other Use	200.00	0.00	200.00	366	73000.00
Grand Total	4600.00	0.00	4600.00		1675200.00

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Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation

Application for issue of NOC to Abstract Ground Water (NOCAP)

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Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for issue of NOC to Abstract Ground Water (NOCAP)

Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater [Application For Renewal of NOC]

Application Number : 21-4/1054/UP/IND/2016

Applied For Renewal : 1st

(ii) Details of Water Availability from ETP / STP for Recycle / Reuse usage:

	Existing			Additional			Total	
	(m3/day)	No. Of Days	(m3/year)	(m3/day)	No. Of Days	(m3/year)	(m3/day)	(m3/year)
Effluent / Sewerage generated and treated in ETP / STP:	2350.00	365	857750.00				2350.00	857750.00
Availability treated Effluent / Sewerage for usage:	2000.00	385	730000.00				2000.00	730000.00
Effluent / Sewerage discharge after treatment:	0.00	0	0.00				0.00	0.00

(iv) Availability treated effluent usage : Total quantity same as 2 i (a) and 2 ii (a) above

	Existing (m3/day)	Additional availability (m3/day)	Total Use + Availability (m3/day)
Industrial Activity / Commercial Use	4350.00	0.00	4350.00
Domestic / Residential Use	10.00	0.00	10.00
Greenbelt development / Enviorment maintenance	40.00	0.00	40.00
Other Use / Flushing Req.	200.00	0.00	200.00
Total	4600.00	0.00	4600.00

3. (a). Groundwater Abstraction Structure- Existing:

Number of Existing Structures: 3

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours(Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether Fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
1	Borewell / 1994	100.00 / 365	8.50	100.00	15 / 365	Submersible Pump	41.00	Yes	Yes / Noc No. CGWA/NOC/IND/OR1G/2016/2308
2	Borewell / 1995	100.00 / 365	8.50	100.00	5 / 365	Submersible Pump	41.00	Yes	Yes / Noc No. CGWA/NOC/IND/OR1G/2016/2309
3	Borewell / 2005	90.00 / 365	8.50	100.00	5 / 365	Submersible Pump	41.00	Yes	Yes / Noc No. CGWA/NOC/IND/OR1G/2016/2308

(b). Groundwater Abstraction Structure- Additional:

Number of Additional Structures: 0

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours(Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof

4. (a). Compliance to the Condition prescribed in the NOC

SNo.	Conditions given in NOC	Compliance Conditions Applicable	Status of Compliance
1	Area Specific Plantation	Yes	done
2	Domestic Water School Sanitation	Yes	done
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	Yes	done
4	Maintenance of recharge structures	Yes	done
5	Number of Piezometers as per NOC and Water Level Record	Yes	done
6	Number of Tubewells Borewales as per NOC	Yes	03
7	Piezometer fitted with AWLRs with telemetry as per NOC	Yes	done
8	Quantum of Groundwater as per NOC	Yes	2500 M3/Day
9	Recharge through ponds	Yes	done

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10	Recycle and reuse of water	Yes	done
11	RWH and AR structures implemented	Yes	done
12	Submission of Compliance report to the Region	Yes	done
13	Water conservation measures	Yes	done
14	Water Security Plan of villages	Yes	done
15	Well monitored around the plant premises	Yes	piezometer wells
16	Wells fitted with water meter and its Record	Yes	piezometer wells

(b) Compliance to the Condition prescribed in the NOC - Other

Sno.	Conditions given in NOC	Status of Compliance

5. Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition / Groundwater Quality in and Around the Area) Applicable to Industries Consuming Greater Than 500 m3/day and / or having a Land Area of Greater Than 2 Ha.- (5)

N.A.

6. Details of Rainwater Harvesting and Artificial Recharge Measures for Groundwater Recharge in the Area. If the Firm has Proposed to take up Rainwater Harvesting and Recharge outside the Industrial Unit Premises, then provide NOC from the Concern Authority / Agency where the Harvesting Measures are Proposed. If Already Implemented, details may be furnished. [Attach Report on Comprehensive & Feasible Rainwater Harvesting / Recharge Proposal)..- (6)

96 nos of rain harvesting structure has been maintained.

INDUSTRIAL USE- Self Declaration

☑ It is to Certify that the Details and Information furnished above are true to the best of my Knowledge and Belief and I am aware that if any part of the Data/Information submitted is found to be false or misleading at any stage the application will be Rejected Out Rightly.

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Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation

Application for Issue of NOC to Abstract Ground Water (NOCAP)

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Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater (Application For Renewal of NOC)

Application Number : 21-4/1054/UP/IND/2016

Applied For Renewal : 1st

1. Application Proforma is Subject to Modification from Time to Time.

2. Application should be submitted to Regional Office.

Regional Director,Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B, Sitapur Road Yojna, Ram Ram Bank Chauraha, LUCKNOW, UTTAR PRADESH, 226021

3. Incomplete Application will be Summarily Rejected.

Submitted Application will not be Processed till the Print Out of the Signed Complete Application is Submitted to Regional Office.

4. Applicant has to Submit Processing Fee of Rs. 500.00/- (Rupees Five Hundred Only) through NON TAX RECEIPT PORTAL (https://bharatkosh.gov.in). A receipt will be generated. Please fill in the Transaction Ref No. and Date from the receipt in print out of application and attach receipt along with hard copy of application.

Bharatkosh Details:-

Transaction Ref Number:-

Dated:-

Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.

Attached Files:

1). Site Plan : (Refer: 1 (ii))

No Attachment Found!

2). Certified Revenue Sketch : (Refer: 1 (ii))

No Attachment Found!

3). Reason for Not Applying for Renewal before Expiring NOC : (Refer: 1 (v))

No Attachment Found!

4). Existing NOC : (Refer: 1 (vii))

S.No	Attachment Name	File Name
1	Existing NOC	cgwa permission .pdf

5). Enclose Flow Chart of Activity and Requirement of Water: (Refer: 2)

No Attachment Found!

6). Groundwater Availability Report : (Refer: 4)

S.No	Attachment Name	File Name
1	nagar palika noc	nagar palika laser.pdf

7). Details of Rainwater Harvesting / Artificial Recharge Measures : (Refer: 5)

S.No	Attachment Name	File Name
1	Recharging structures and maintenance	Rain water recharging.pdf

8). Authorization :

S.No	Attachment Name	File Name
1	nagar palika NOC	nagar palika laser.pdf

9). Extra Attachment :

S.No	Attachment Name	File Name
1	Air consent	Air Consent Order 2018 - 2019.pdf
2	water consent	Water Consent order 2018 - 2019.pdf
3	water balance	water balance.pdf
4	piezometer	Piezometer photo.pdf
5	renewal fee	Renewal Fee of CGWA NOC.pdf

10). Compliance to the Condition prescribed in the NOC

S.No.	Conditions given in NOC	Attachments

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1. Area Specific Plantation

S.No.	Attachment Name	File Name
1	plantation	IMG_20171011_170022.jpg
2	Tree Plantation	Plantation.pdf
3	Plantation	Tree plantation1.jpg
4	tree plantation2	Tree Plantation 2.jpg
5	tree plantation 3	Tree Plantation 3.jpg

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Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation

Application for Issue of NOC to Abstract Ground Water (NOCAP)

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Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Renew of NOC issued to Existing Industrial Projects Abstracting GroundWater (Application For Renewal of NOC)

Application Number : 21-4/1054/UPAND/2016

Applied For Renewal : 1st

2	Domestic Water School Sanitation	1	water awareness	Water awareness.pdf
		2	water awareness1	Water awareness1.jpg
		3	water awareness2	Water awareness 2.jpg
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	1	ground water analysis	Ground Water Analysis. Pre Monsoon and Post Monsoon - 1.pdf
		2	ground water analysis2	Ground Water analysis. Pre Monsoon and Post Monsoon.pdf
		3	ground water analysis3	Radico Khaitan Borewell water [illegible].pdf
4	Maintenance of recharge structures	1	maintenance report	maintenance of recharging structure.docx
5	Number of Piezometers as per NOC and Water Level Record	1	piezometer2	Piezometer2.docx
		2	piezometer1	Piezometer1.docx
		3	piezometer3	Piezometer3.docx
		4	piezometer4	piezometer4.docx
		5	piezometer5	piezometer5.docx
6	Number of Tubewells Borewells as per NOC	1	borewell report	Borewell Reading.docx
		2	borewell meter	Borewell meters.docx
7	Piezometer fitted with AWLRs with telemetry as per NOC	1	piezometer1	Piezometer1.docx
		2	piezometer2	Piezometer2.docx
		3	piezometer3	Piezometer3.docx
		4	piezometer4	piezometer4.docx
		5	piezometer5	piezometer5.docx
8	Quantum of Groundwater as per NOC	1	NOC Copy	opnie permission .pdf
9	Recharge through ponds	1	recharging ponds	Rain water recharging.pdf
10	Recycle and reuse of water	1	water balance	water balance.pdf
11	RWH and AR structures implemented	1	rain water recharging	Rain water recharging.pdf
12	Submission of Compliance report to the Region	1	compliance report	Compliance of NOC.pdf
13	Water conservation measures	1	recharging structures	Rain water recharging.pdf
		2	water awareness	Water awareness.pdf
14	Water Security Plan of villages	1	water security plann	water security plan.pdf
15	Well monitored around the plant premises	1	piezometer wells	Piezometer photo.pdf
16	Wells fitted with water meter and its Record	1	piezometer1	Piezometer1.docx
		2	piezometer2	Piezometer2.docx
		3	piezometer3	Piezometer3.docx
		4	piezometer4	piezometer4.docx
		5	piezometer5	piezometer5.docx

11). Compliance to the Condition prescribed in the NOC - Other

S.No.	Conditions given in NOC

Attachments

S.No.	Attachment Name	File Name

Date :
Place

Name & Signature of Authorised Signatory (DEVENDRA Sharma)

Associated User : radicokhaitan
Submitted By User : radicokhaitan
Submission Date : 15/09/2016

72.

* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

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APPENDIX - E

ANNEXURE - P-1

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Speed Post/ Registered
21-4/1054/REN/UP/IND/2016- 1991
Government of India
Ministry of Water Resources, RD & GR
Central Ground Water Board, NR
Bhujal Bhawan, Sector 'B'
Sitapur Road Yojna, Aliganj
Lucknow 226021
Phone: 0522 – 2363912 Fax: 2732478
Dated:

14 MAY 2019

To,

The Member Secretary
Central Ground Water Authority
Ministry of water Resources, RD & GR
18/11, Jamnagar House,
Mansingh Road, New Delhi
110011

Sub: Renewal of Ground Water Clearance in respect of M/s Radico Khaitan Ltd, Bareilly Road, Civil Lines, Rampur, Uttar Pradesh-Reg.

Ref: Online Application No: 21-4/1054/REN/UP/IND/2016 dated 15/09/2018.

Sir,

Kindly refer to online application No. 21-4/1054/REN/UP/IND/2016 dated 15/09/2018 or renewal of NOC, received from M/s Radico Khaitan Ltd for their plant located at Bareilly Road, Civil Lines, Rampur, Uttar Pradesh for ground water abstraction for 2,600.00 m3/day i.e. 9,49,000.00 m3/year. Which has been examined and is being recommended. The hardcopy of duly filled online evaluation proforma and copy of proposal is also being submitted for necessary action.

Encl. As above

Yours Sincerely

(Y S Kaushik)
Regional Director

Copy to:

M/s Radico Khaitan Ltd, Bareilly Road, Civil Lines, Rampur, Uttar Pradesh, 244901.

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APPENDIX-F

ANNEXURE P-3

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SITE INSPECTION FOR VERIFICATION OF COMPLIANCE OF CONDITIONS OF NOC BY INDUSTRIES / INFRASTRUCTURE / MINING PROJECTS

1. Name of Industry/Infrastructure/mining project: M/S Radico Khaitan Limited Bareilly Road, Rampur, U.P.
2. Village/Block/District/State: Rampur/Chamraon/Rampur/Uttar Pradesh
3. Date of issuance of NOC: 17th October 2016
4. Date of latest renewal (if any): Not Applicable
5. Validity of NOC (Years): 03/10/2016 to 02/10/2018 (Two years)
6. Monitoring of compliance of conditions laid down in the NOC:

Sl. No.	Conditions as per NOC		Compliance status observed		Remarks
1.	Quantum of ground water withdrawal	2600 m³/day 949000 m³	Quantum withdrawn by the firm (Check log book)	2081 m³/day 759565 m³	Average of per day G.W. abstraction from October-2016 to May 2018 (Existing) Compliance done as per NOC Condition.
2.	No. of TWs/BWs	03 Three	No. of TWs/ BWs constructed	03 (Three)	Compliance done as per NOC Condition.
3.	Wells fitted with flow meter	All wells to be fitted with flow meters	Check at site All three (03) Tubewells fitted with Flow meters	Yes	Compliance done as per NOC Condition
3a.	Functional status of flow meter	All flow meters should be functional	Are all flow meters in working condition?	Yes/No	All flow meters are in working condition. Compliance done as per NOC
3b.	Submission of data on GW extraction to CGWA	GW extraction data to be submitted to CGWA periodically	Whether ground water extraction data submitted to CGWA Yes	Yes/No. Month up to which data submitted: October 2016 to October 2017 and October 2017 to September 2018	Regularly submitted Compliance done as per NOC Condition Latest data Collected
4.	No. of piezometers to be constructed	6 to 7	No. of piezometers constructed (Check monthly water level data)	05 (Attach photograph)	Firm has constructed five (5) no of piezometers (inside of factory) one (1) no of piezometer is missing, three wells heads have been damaged
5.	No. of piezometers to be fitted with AWLR/DWLR with/without telemetry	6 to 7	No. of piezometers fitted with AWLR/DWLR with/without telemetry	05 All five no of piezometers fitted with DWLR (without telemetry system)	

G.W. abstraction – (Borewells)

October 2016 - March 2017 - 3216 m3/day
April 2017 - March 2018 2020 m3/day
April 2018 - March 2019 2036 m3/day
April 2019 - May 2019 1864 m3/day
June (1st to 9th June) 973 m3/day

Flow meter Reading
On 10/06/2019
TW No-1 396247
TW No-L 42833
TW No-3 - 603486

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5a.	Submission of water level data to CGWA	Monthly WL data to be submitted to CGWA	Whether monthly water level data submitted to Regional Office	Yes/No	Regularly submitted Compliance done as per NOC Condition
6.	Monitoring of GW quality	GW quality to be monitored	Whether quality data submitted to Regional Office	Yes/No Year up to which data submitted:	Regularly submitted Compliance done as per NOC Condition
7.	No. of wells to be monitored around the mining area	Both in core and buffer zone	No. of wells monitored around the industry	Not Applicable	—
7a.	Submission of water level data	Pre and Post monsoon data	Whether water level data of wells monitored submitted to Regional Office	Yes/No Not Applicable	—
8	Annual quantum of water to be harvested/ Recharged	18,84000 m³/annum	Quantum of water harvesting/recharge as implemented by the firm	2002765 m³/annum	Firm has installed RTRWH inside the premises & implemented recharge pits & also at villages as per Submitted scheme Implemented Compliance done as per NOC Condition
8a.			No. and type of Recharge structures implemented inside the premises	(22) no	
			Whether structures are maintained properly	Yes/No	All recharge structures are maintained & during the inspection visit on 19/6/19 it was observed
8b.			No. and type of Recharge structures implemented outside the premises	(96) Recharge Shafts	new structures are under maintenance selecting filter media
			Locations of structures	Ponds allotted for GW recharge as per NOC-140 Implemented in 22 villages	(22) no of villages in Chamrajanagar (Kamipur village)
			Whether all the structures are maintained	Yes	During inspection on 19/6/19 (96) no of recharge structures inspected out of which 70 no of recharge structures found maintained. Remaining structures are under construction

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9.	Recycling /re-use of water		Check at site the STP/ETP installed (Attach photographs)	Yes/No	ETP installed of 2000 - 2200 KLD capacity
10.	Water conservation measures (e.g: adoption of pounds)		Initiatives taken by the firm (Attach photographs, if any)	Yes	Plantation has been carried out in vicinity of adopted villages in 22 hectare.
11.	Water from dewatering in mining/infrastructure projects to be put to gainful use		Activity for which water from dewatering project is being used	N. A.	—

Status of Compliance of NOC Conditions: Fully Compliant/Partially Compliant/Non-Compliance

Valid reasons for non-compliance, if any:

11/06/2019

Name with signature
Projects Proponent/Representative

RADICO KHAITAN LTD
RAMPUR

Name with signature
Officer CGWB

RAJ [illegible] PRASAD
Scientist - D
Central Ground Water Board (N.R.)
Ministry of Water Resources, River Development & Ganga Rejuv...
Govt. of India
Lucknow

Recommendations of Regional Director
Whether action is to be initiated against the industry? : Yes/No
Details of Action Taken at the level of Regional Director/Member Secretary:

Date of Issuing Show Notice:

Date of receiving reply of Show Cause Notice:

Follow-up actions taken/recommended, if any:

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Format for Inspection of PDW Industries

1.	Name of applicant to whom permission have given	1715 Radico Khaitan Limited Bareilly road, Rampur, U.P.
2.	Volume of water withdrawal permitted (m^3/day & m^3/year)	2600 m3/day (949000 m3/yr)
3..	Whether inspection done	Yes
4.	Compliance of the conditions of the permission	Yes (Complied)
5.	Whether PZ installed	Yes (Five no) Piezometers installed.
6.	Recharge against permission or withdrawal (m^3/year)	1884000 m3/yr Submitted as per proposed 2002765 m3/yr Complied
7.	Profit of the company	₹ 187.35 Cr (F.Y. 2018-19)
8.	CSR fund used for discharge water related issues	₹ 24844000 (F.Y. 2018-19)
9.	Type of zone/Over exploited /critical /semi-critical	O.E
10	Production of the company	91784968.9 BL/year (Financial year 2018-19)

Name with signature
Projects Proponents/Representative

RADICO KHAITAN LTD RAMPUR

11/06/2019
Name with signature
Officer CGWB

JAGDAMBA PRASAD
Scientist - D
Central Ground Water Board (N.R.)
Ministry of Water Resources, River Development & Ganga Rejuvenation
Govt. of India
Lucknow

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Five Year Water Level Data Distt- Rampur

S.N.	DISTRICT	BLOCK	HYDROGRAPH STATION	PRM_14	PTM_14	PRM_15	PTM_15	PRM_16	PTM_16	PRM_17	PTM_17	PRM_18	PTM_18
1	RAMPUR	BILASPUR	BILASPUR*	10.85	11.10	6.15	6.05	6.60	6.00	6.75	6.60	6.32	5.15
2	RAMPUR	BILASPUR	MUNDIYA KALAN	8.55	8.30	9.15	9.05	9.55	8.65	9.80	9.60	8.88	6.95
3	RAMPUR	BILASPUR	PANWARIYA	6.75	6.50	–	–	–	–	–	–	6.83	5.10
4	RAMPUR	BILASPUR	BAIRKHERI	4.80	4.55	4.60	4.50	5.25	4.80	5.50	5.40	5.51	3.40
5	RAMPUR	BILASPUR	PAIGAMBARPUR DANDIA	4.90	5.85	5.70	5.60	6.05	5.50	6.25	6.10	6.71	4.55
6	RAMPUR	BILASPUR	KAUSHAL GANJ	6.65	6.20	7.95	7.60	8.20	6.70	8.50	8.35	8.44	4.25
7	RAMPUR	CHAMRAUA	AJITPUR*	5.79	5.40	5.95	6.02	6.70	0.00	6.85	6.60	5.95	4.90
8	RAMPUR	CHAMRAUA	BHONT*	6.77	6.45	6.87	6.82	7.25	6.55	7.50	7.40	7.72	5.60
9	RAMPUR	CHAMRAUA	DALPURA*	4.85	3.10	4.05	3.75	4.66	3.95	4.80	4.45	4.95	3.85
10	RAMPUR	CHAMRAUA	KOYALA*	5.00	3.70	5.15	4.05	4.75	4.20	4.95	4.70	5.30	3.65
11	RAMPUR	CHAMRAUA	MOHEEYA UDAYRAJ	6.00	5.50	–	–	6.70	6.25	8.90	8.50	7.30	5.90
12	RAMPUR	CHAMRAUA	PNJABNAGAR*	5.05	3.05	5.15	4.55	5.26	4.50	5.50	5.40	4.40	3.25
13	RAMPUR	CHAMRAUA	RAMPUR*	4.33	5.10	4.65	4.55	–	–	–	–	6.25	5.10
14	RAMPUR	CHAMRAUA	SHAHJADANAGAR*	5.15	4.50	5.60	5.35	6.45	5.85	6.65	6.20	6.75	5.40
15	RAMPUR	CHAMRAUA	SAIDPUR (LADAURI)	5.30	3.70	4.70	4.55	5.90	4.85	6.15	6.00	5.05	3.85
16	RAMPUR	MILAK	BARAKHAS	6.20	4.40	7.15	6.97	7.45	6.80	7.70	7.45	7.78	5.65
17	RAMPUR	MILAK	BHAWERKA	5.85	5.75	6.35	5.60	6.50	5.65	8.80	8.60	6.20	4.15
18	RAMPUR	MILAK	KUNDANPUR PIEZ	4.80	4.65	5.15	5.51	6.20	5.55	6.80	6.70	6.25	4.80
19	RAMPUR	MILAK	NIPANIYA	5.05	5.10	5.05	4.87	5.40	4.50	5.60	5.50	5.90	3.65
20	RAMPUR	MILAK	ROOPPUR	4.75	4.80	5.05	4.83	5.15	4.55	5.35	5.20	6.20	4.85
21	RAMPUR	MILAK	BALBHADRAPUR	6.25	5.85	6.60	6.60	7.20	5.85	7.40	6.50	7.04	5.35
22	RAMPUR	MILAK	MANOUNA	5.95	5.35	6.05	5.83	6.75	6.60	6.90	6.65	7.10	3.90
23	RAMPUR	MILAK	INAYTPUR	6.35	5.85	6.55	6.36	7.20	6.65	7.50	7.35	6.40	4.60
24	RAMPUR	SAIDNAGAR	DILPURA*	5.45	4.90	5.75	5.40	5.90	5.30	6.15	6.00	5.78	3.45
25	RAMPUR	SAIDNAGAR	HAMIRPUR*	5.95	6.20	6.80	6.55	7.05	6.50	7.25	6.00	7.54	6.05
26	RAMPUR	SAIDNAGAR	KARANPUR*	6.95	6.55	6.45	6.05	6.60	5.55	6.80	6.65	7.93	5.65
27	RAMPUR	SAIDNAGAR	KHAUND*	5.35	4.40	5.00	4.80	5.45	4.95	5.60	5.45	5.98	4.10
28	RAMPUR	SAIDNAGAR	KISHANPUR ATARI	5.55	5.40	6.25	5.85	6.40	5.65	6.70	6.00	6.54	4.90
29	RAMPUR	SAIDNAGAR	LALPUR*	5.25	4.00	4.75	4.60	5.15	4.70	5.45	5.35	4.74	4.10
30	RAMPUR	SAIDNAGAR	NAGALA GANESH*	6.45	6.10	6.55	6.30	6.70	6.05	6.85	6.60	6.55	5.30
31	RAMPUR	SAIDNAGAR	NAWARNGAPUR*	5.35	3.95	5.30	4.85	5.55	4.80	5.85	5.85	5.50	4.30
32	RAMPUR	SAIDNAGAR	SAID NAGAR*	6.10	5.70	6.10	5.85	6.40	5.95	7.05	7.00	6.92	5.25
33	RAMPUR	SAIDNAGAR	SHAUKAT NAGAR	6.90	6.70	7.35	7.10	7.55	6.45	7.80	6.90	7.48	6.30

34	RAMPUR	SHAHABAD	CHAKARPUR*			11.85	12.06	11.80	11.00	12.10	12.00	14.75	13.50
35	RAMPUR	SHAHABAD	DHAKIYA	10.00	10.00	10.65	10.90	11.75	11.25	11.90	11.75	13.19	11.95
36	RAMPUR	SHAHABAD	KHADELI*	10.45	10.20	12.05	11.87	12.25	11.65	12.50	12.30	15.15	14.20
37	RAMPUR	SHAHABAD	KIRA*	5.35	4.75	5.45	5.90	6.22	5.45	6.50	6.40	6.30	5.40
38	RAMPUR	SHAHABAD	MATHURAPUR*	4.55	3.60	4.55	4.15	4.89	4.40	5.10	5.05	5.00	3.45
39	RAMPUR	SHAHABAD	NARKHERI*	4.75	3.80	4.70	4.60	5.26				5.37	3.60
40	RAMPUR	SHAHABAD	REVRI KHURAD	4.60	3.75	4.65	4.55	5.23	5.30	5.50	5.40	5.25	3.80
41	RAMPUR	SHAHABAD	TANDA*	12.15	11.89	12.69	12.94	13.87	13.00	14.05	13.80	15.31	14.50
42	RAMPUR	SHAHABAD	UCHA GAWA*	10.65	10.35	10.90	11.06	11.50	10.80	11.70	11.60	14.10	13.10
43	RAMPUR	SHAHABAD	UDAYAPUR JAGIR	5.05	4.80	5.20	5.35	5.95	6.00	6.10	6.00	12.00	12.45
44	RAMPUR	SHAHABAD	CHANDRAPUR SALIS	9.45	9.00	9.75	10.10	10.85	10.25	11.10	10.95	11.80	10.70
45	RAMPUR	SHAHABAD	JAITOLI	5.90	5.00	6.05	5.75	6.65	5.95	6.85	6.70	7.18	5.45
46	RAMPUR	SHAHABAD	RAWANA	12.40	11.80	12.25	12.11	12.35	11.85	12.50	12.40	14.00	13.40
47	RAMPUR	SHAHABAD	ISHAKHERA	10.90	10.20	11.10	11.25	12.20	11.65	12.50	12.40	12.42	10.60
48	RAMPUR	SHAHABAD	DEVIYA NAGLA	5.05	4.00	4.95	4.79	6.60	6.00	6.85	6.70	5.75	4.10
49	RAMPUR	SWAR	DADIYAL	4.70	3.35	0.00	0.00	4.65	4.50	4.80	4.65	5.45	4.35
50	RAMPUR	SWAR	DHANUPURA	5.65	4.20	5.35	5.10	5.70	5.60	5.85	5.75	5.50	3.50
51	RAMPUR	SWAR	PEEPLI NAYAK	8.10	6.80	7.60	7.35	8.15	7.45	8.40	8.35	8.08	4.70
52	RAMPUR	SWAR	SAMODIA	2.75	2.95	3.55	3.40	4.10	3.45	4.35	4.25	3.69	2.80
53	RAMPUR	SWAR	SHIKAMPUR*	8.00	6.60	7.65	7.25	7.70	6.70	7.90	7.75	9.41	6.20
54	RAMPUR	SWAR	SWAR*	5.15	4.30	5.75	5.55	6.05	5.15	6.30	6.15	5.67	3.60
55	RAMPUR	SWAR	DHAKKANAGLAIYA	6.30	5.75	6.55	6.25	6.95	6.95	7.25	7.10	7.31	5.10
56	RAMPUR	SWAR	SHIKARPUR	6.05	6.10	6.90	6.60	7.30	6.80	7.50	7.40	7.37	6.20
57	RAMPUR	SWAR	KUMHARIA KALAN	7.85	7.10	7.95	8.05	8.75	8.50	9.95	9.80	8.91	4.48

Executive Engineer
Ground Water Department
Division Moradabad

TYPED COPY

Annexure – P/3

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SITE INSPECTION FOR VERIFICATION OF COMPLIANCE OF CONDITIONS OF NOC BY INDUSTRIES / INFRASTRUCTURE / MINING PROJECTS

1. Name of industry / infrastructure / mining project: M/s Radico Khaitan Limited, Bareilly Road, Rampur, U.P.
2. Village / Block / District / State: Rampur / Chamraon / Rampur / Uttar Pradesh
3. Date of issuance of NOC: 17th October 2016
4. Date of latest renewal (if any): Not Applicable
5. Validity of NOC (Years): 03.10.2016 to 02.10.2018 (Two Years)
6. Monitoring of compliance of conditions laid down in the NOC:

Sl. No.	Conditions as per NOC		Compliance status observed		Remarks
1.	Quantum of ground water withdrawal	2600 m3/day 949000 m3/yr	Quantum withdrawn by the firm (Check log book)	2081 m3/day 759565 m3/yr	Average of per day G.W. abstraction from October 2016 to May 2019 (32 months)
2.	No. Of TWs/BWs	03 Three	No. of TWs/BWs constructed	03 Three	Compliance done as per NOC condition.
3.	Wells fitted with flow meter	All wells to be fitted with flow meters	Check at site All three (03) tube wells fitted with flow meters	Yes	Compliance done as per NOC condition.
3a.	Functional status of flow meter	All flow meters should be functional	Are all flow meters in working condition?	Yes	All flow meters are in working condition. Compliance done as per NOC.

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3b.	Submission of data on GW extraction to CGWA	GW extraction data to be submitted to CGWA periodically	Whether ground water extraction data submitted to CGWA Yes	Yes/No. Month up to which data submitted: October 2016 to October 2017 and October 2017 to September 2018	Regularly submitted. Compliance done as per NOC condition. Latest data collected.
4.	No. of piezometers to be constructed	6 to 7	No. of piezometers constructed (Check monthly water level data)	05 (Attach photograph)	Firm has constructed 2 no. of piezometers inside of factory area and 3 no. of outside premises, where village ... have been ...
5.	No. of piezometers to be fitted with AWLR/DWLR with/without telemetry	6 to 7	No. of piezometers fitted with AWLR/DWLR with/without telemetry	05 All Five no of piezometers fitted with DWLR and telemetry system	

GW abstraction – (Breakup)

October 2016 – March 2017 – 2216 m3/day
April 2017 – March 2018 – 2020 m3/day
April 2018 – March 2019 – 2036 m3/day
April 2019 – May 2019 – 1864 m3/day
June (1st to 9th June) – 973 m3/day

Flow meter Reading
on 10.06.2019
TW No. 1 – 396247
TW No. 2 – 42833
TW No. 3 – 603456

5a.	Submission of water level data to CGWA	Monthly WL data to be submitted to CGWA	Whether monthly water level data submitted to Regional Office	Yes	Regularly submitted. Compliance done as per NOC condition

6.	Monitoring of GW quality	GW quality to be monitored	Whether quality data submitted to Regional Office	Yes Year up to which data submitted:	Regularly submitted. Compliance done as per NOC condition
7.	No. of wells to be monitored around the mining area	Both in core and buffer zone	No. of wells monitored around the industry	Not Applicable	-
7a.	Submission of water level data	Pre and post monsoon data	Whether water level data of wells monitored submitted to Regional Office	Yes / No Not Applicable	-
8.	Annual quantum of water to be harvested/ Recharged	18,84000 m3/annum	Quantum of water harvesting/ recharge as implemented by the firm	2002765 m3/annum	Firm has implemented RTRWH inside the premises and implemented recharge panels outside of villages as per submitted recharge proposal
8a.			No. and type of Recharge structures implemented inside the premises	22 no.	Compliance done as per NOC condition.
			Whether structures are maintained properly	Yes	All recharge structures are maintained and during the inspection visit on 10.6.19 and 11.6.19 a few structures are under maintenance ....

8b.			No. and type of Recharge structures implemented outside the premises	96 Recharge she...	
			Locations of structures	Panels adopted for G.W. recharge as per submitted proposal in 22 no. of villages	22 no. of villages in Chamraon block (Rampur district)
			Whether all the structures are maintained	Yes	During the visit on 11.619 4 no. of villages inspected at Chiti Ramnagar, Biseri and Mehm..pur. In earlier visit on 26.9.18 the three ... randomly inspected.
9.	Recycling / re-use of water		Check at site the STP/ETP installed (Attach photographs)	Yes About 75 – 78 Eff... reduction	ETP installed of 2000 – 2200 KLD capacity
10.	Water conservation measures (e.g: adoption of pounds)		Initiatives taken by the firm (Attach photographs, if any)	Yes	Plantation has been carried out surrounding of adopted villages in 22 locations
11.	Water from dewatering in mining / infrastructure projects to be put to gainful use		Activity for which water from dewatering project is being used	N.A.	-

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Status of Compliance of NOC Conditions: Fully Compliant/Partially Compliant/Non–Compliance Valid reasons for non–compliance, if any:

Sd/- (Illegible)
Name with signature
Project Proponents/Representative
Seal of Radico Khaitan, Rampur

Sd/- (Illegible) 11.06.2019
Name with signature
Officer CGWB
Jagdamba Prasad
Scientist – D
Central Ground Water Boater (N.R.)
Ministry of Water Resources, River Development & Ganga Rejuvenation
Govt. of India
Lucknow

Recommendations of Regional Director

Whether action is to be initiated against the industry? : Yes / No

Details of Action Taken at the level of Regional Director / Member Secretary:

Date of issuing Show Notice:

Date of receiving reply of Show Cause Notice:

Follow–up actions taken/recommended, if any:

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Format for Inspection of PDW Industries

1.	Name of applicant to whom permission have given	M/s Radico Khaitan Limited Bareilly Road, Rampur, U.P.
2.	Volume of water withdrawal permitted (m3/day & m3/year)	2600 m3/day (949000 m3/yr)
3.	Whether inspection done	Yes
4.	Compliance of the conditions of the permission	Yes (Complied)
5.	Whether PZ installed	Yes (Five no. of piezometers installed)
6.	Recharge against permission or withdrawal (m3/year)	1884000 m3/yr submitted as per proposal 2002765 m3/yr complied
7.	Profit of the company	Rs. 187.35 Cr (F.Y. 2018–19)
8.	CSR fund used for discharge water related issues	Rs. 24844000 (F.Y. 2018–19)
9.	Type of zone/Over exploited / critical / semi–critical √	O.E.
10.	Production of the company	91784968.9 BL / year (Financial Year 2018–2019)

Sd/- (Illegible)
Name with signature
Project Proponents/Representative
Seal of Radico Khaitan, Rampur

Sd/- (Illegible) 11.06.2019
Name with signature
Officer CGWB
Jagdamba Prasad
Scientist – D
Central Ground Water Boater (N.R.)
Ministry of Water Resources, River Development & Ganga Rejuvenation
Govt. of India
Lucknow

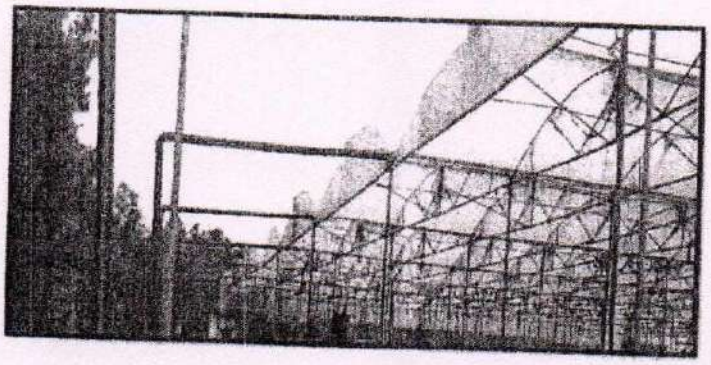
63

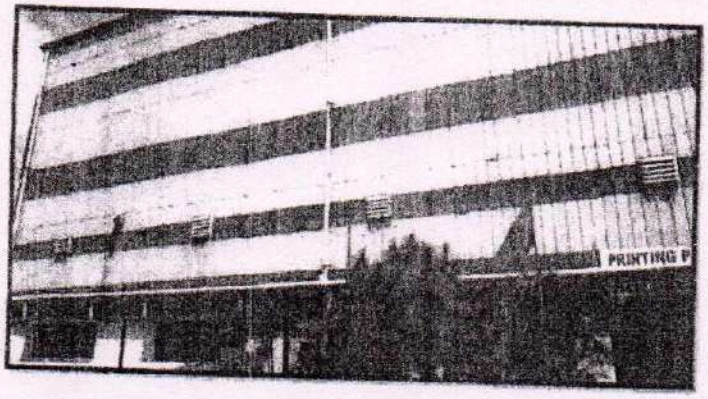
APPENDIX-G1

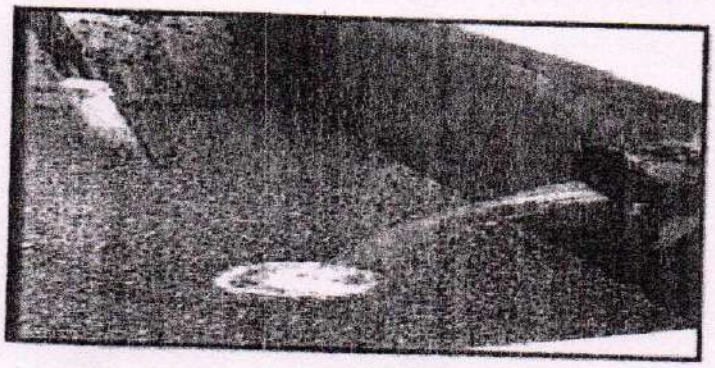
Annexure-P/7

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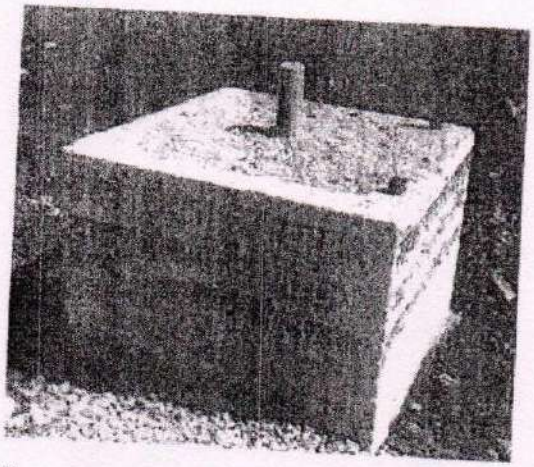
Photographs of Rain water harvesting system in Radico Khaitan Plant







Photograph of Water Recharging Pit installed in Ponds of Villages



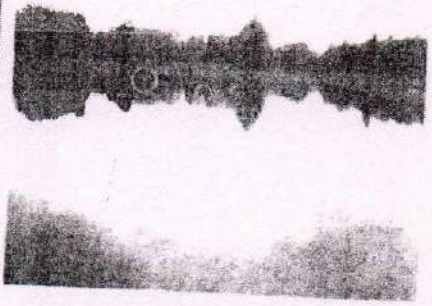
Photograph of Pond, before and after rain

Village: Ballu Ki Madhaiya

Before Rain



After Rain



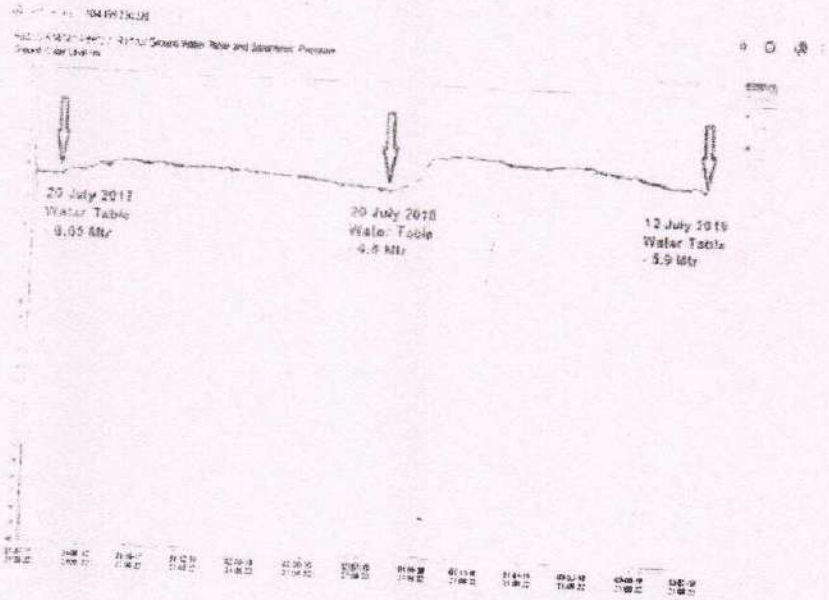
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One of the Six Piezometer Station installed by Radico Khaitan Ltd.



Piezometer Online Value Display

(Showing water table 5.9 Mtr Pre-Monsoon)



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APPENDIX-H

Annexure- P-2 (Colly)

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Radico

RKL/601
09.07.2019

To,

Member Secretary
Central Ground Water Authority
Ministry of Water Resources, RD & GR
18/11, Jamnagar House, New Delhi-110011.

Subject: Regarding renewal of NOC for ground water withdrawal to M/s Radico Khaitan Limited, at Bareilly Road, Block- Chamraon, District Rampur, U.P.-244901

Ref.: Online application No. 21-4/1054/UP/IND/2016 dated 15/09/2018.

Sir,

This is for your kind information that NOC for groundwater withdrawal to M/s Radico Khaitan Limited, at Bareilly Road, Block- Chamraon, District Rampur, U.P. was granted vide File No. 21-4/1054/UP/IND/2016-2280 dated 17/10/2016 for a period of two years and compliance report of the same has been submitted to your good timely. Copy of NOC is attached as Annexure 1.

The renewal application for groundwater abstraction for 2600 m3/day i.e. 9,49,000.00 m3/year has been submitted before the expiry of NOC on dated 15/09/2018 and the same quantity has been examined and recommended by Regional Director, Northern Region, CGWB vide letter no. 21-4/1054/REN/UP/IND/2016-1991 dated 14/05/2019 after due site inspection and verification of compliance done by us. The copy of the recommendation letter is enclosed herewith as Annexure-2.

In this connection, we would like to submit that we have made a lot of efforts and very high expenses on account of compliance of CGWB NOC and pond water recharge system, in adopted Ponds. We need to submit the CGWA NOC in various government offices in order to prove our compliance of CGWA terms and conditions.

Radico Khaitan Limited
ISO 9001 : 2015 & 22000 : 2005 Certified Company
Regd. Office : Bareilly Road, Rampur-244901 (U.P.)
Tel. : EPABX (0595) 2350601, 2350602, Fax : (0595) 2350009
e-mail : rampur@radico.co.in
Head Office : Plot No. J-1, Block B-1, Mohan Co-op. Industrial Area,
Mathura Road, New Delhi-110044
Tel : (91-11) 40975400/444/500/555, Fax : (91-11) 41678941-42, 41678718 (Exports)
e-mail : info@radico.co.in
website : www.radicokhaitan.com
CIN No. L26941UP1983PLC027276

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Therefore a humbly request you to kindly issue us necessary NOC / certificate of application being under consideration for continuation of usages of groundwater withdrawal in order to run the industry efficiently.

We will be highly obliged for the same.

Thanking You

With Regards,
For Radico Khaitan Limited, Rampur

Devendra Singh
Authorized Signatory

Enclosed:

- CGWA NOC Annexure – 1
- Recommendation Letter from CGWB, Regional Office Annexure-2

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Radico

RKL/ Sr VP (P) / 662
18.07.2019

To,

Member Secretary
Central Ground Water Authority Ministry of
Water Resources, RD & GR 18/11, Jamnagar
House, New Delhi-110011.

Subject: Regarding renewal of NOC for ground water withdrawal to M/s Radico Khaitan Limited, at Bareilly Road, Block- Chamraon, District Rampur, U.P.-244901

Ref. 1 : Online application No. 21-4/1054/UP/IND/2016 dated 15/09/2018.

Ref. 2 : Our letter RKL/601, dated 09.07.2019

Sir,

This is in continuation to our letter no RKL/601 dated 09.07.2019 with reference to online application no 21-4/1054/UP/IND/2016 dated 15/09/2018 regarding renewal of NOC for ground water withdrawal.

We would like to humbly submit here that M/s Radico Khaitan Ltd was established in 1943, we are most modern distillery industry engaged with approx. 3000 manpower, generating more than 25% of excise revenue (Rs. 5000 Cr) to state government by means of excise duty.

We have taken major steps in recharging of rain water within plant premises and outside the factory premises in village areas of Rampur. As per your guidelines we have installed 22 rain water harvesting pits in plant premises which can recharge approx. 1.5 lac M3 rain water per year. Similarly in village areas we have installed 96 rain water recharging pits which can recharge approx. 18.5 lac M3 rain water per year based on average rain fall of 950 mm to 1000 mm per year. In totality we have made arrangement for recharging of approx. 20 lac M3 rain water per year.

For verification of performance of water recharging systems, we have installed 6 piezometers with telemetry system in plant and village areas (2 nos. in plant area and 4 nos. in village area), as per guidelines of CGWA. The online water table data is available from these piezometers, which indicates a significant improvement of about 60 cm. water table in respective areas, verifying the effectiveness of recharge system installed by our distillery.

In our factory also we have taken initiatives for reprocessing, recycling and reusing the water, in order to reduce the fresh water consumption. Below table shows the significant improvement in water consumption:

Description	Year 2014-15	Year 2015-16	Year 2018-19
Fresh Water Requirement Per Day	4500 M3 / Day	3100 M3 / Day	2100 M3 / Day To 2500 M3 / Day
Recycling of Water	1600 M3/Day	3000 M3/Day	3600 M3/Day
Fresh Water Per Ltr of Alcohol Production	18 Ltr	12 Ltr	8 Ltr

In last five years trend we have reduced our fresh water requirement from 4500 M3/day to 2100 – 2500 M3/Day, depending upon the production rate. This we could achieve by reprocessing, recycling and reusing of the water. Year by year increasing qty of recycling water indicates the continuous system improvements in it.

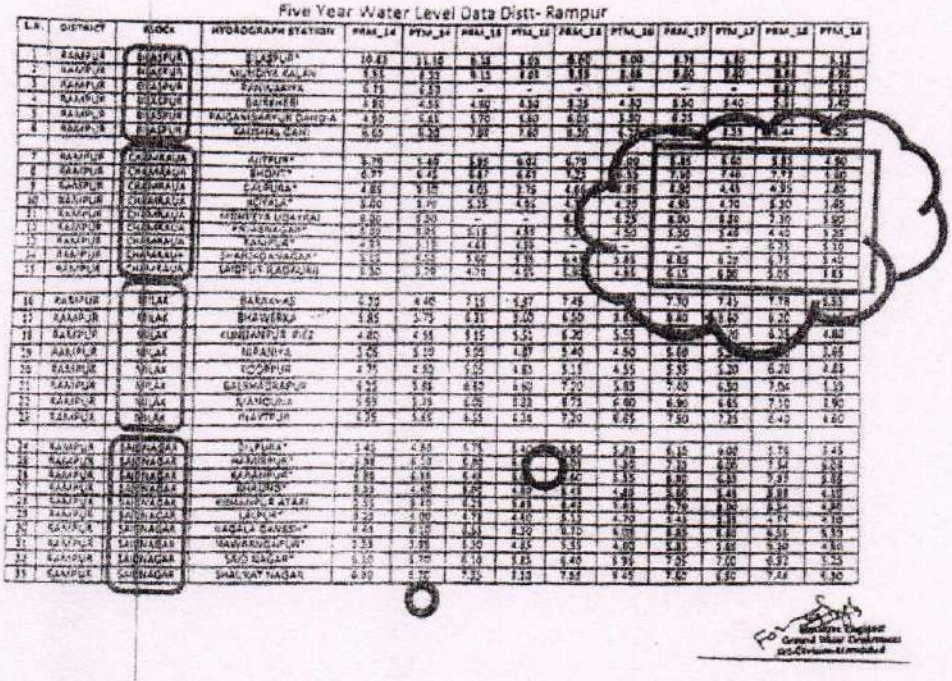
We are attaching the photographs of water recharging system in plant and village areas (outside plant) along with the piezometer station, with historical presentation of water table in same area.

We are pleased to inform you that due to various initiatives taken by us in recharging of rain water and the initiatives taken by other agencies and with good rain fall, water table of Chamravva block has started improving. Chamravva block, which is in over exploited category, water table of the same has been highlighted in attached document received from Ground Water Department, Moradabad Division. From the same it is clear indication that there is significant improvement of water table by 45 cm. Pre-monsoon period of 2017-18 & 155 cm. Post-monsoon period of 2017-18, which is indicative from the following table:

S. No	Village	Pre Monsoon water Table					Post Monsoon water Table				
		2014	2015	2016	2017	2018	2014	2015	2016	2017	2018
1	AITPUR	5.79	5.95	6.70	6.85	5.95	5.40	6.02	0.00	6.60	4.90
2	BHONT	6.77	6.87	7.25	7.50	7.72	6.45	6.82	6.55	7.40	5.60
3	DALPURA	4.85	4.05	4.66	4.80	4.95	3.10	3.75	3.95	4.45	3.85
4	KOYALA	5.00	5.15	4.75	4.95	5.30	3.70	4.05	4.20	4.70	3.65
5	MDHEEYA UDAYRAJ	6.00	--	6.70	8.90	7.30	5.50	--	6.25	8.50	5.90
6	PUNJABNAGAR	5.05	5.15	5.26	5.50	4.40	3.05	4.55	4.50	5.40	3.25
7	RAMPUR	4.33	4.65	--	--	6.25	5.10	4.55	--	--	5.10
8	SHAHJAHANAGAR	5.15	5.60	6.45	6.65	6.75	4.50	5.35	5.85	6.20	5.40
9	SAIDPUR (LADAURI)	5.30	4.70	5.90	6.15	5.05	3.70	4.55	4.85	6.00	3.85
	Average*	5.26	5.27	5.90	6.41	5.96	4.50	4.96	4.22	5.16	4.61

*Reference Five Year Water Level Data of Distt. Rampur released by Ground Water Department, Moradabad.

Five Year Water Level Data Distt- Rampur



In view of being more than 75 year old industrial setup, we have taken initiatives of water recharging, as well as efficient steps for continuous reduction in water consumption. We request you to kindly renew our NOC for ground water withdrawal to run our industry.

We will be highly obliged for the same.

Thanking You

With Regards,
Yours Faithfully,
For Radico Khaitan Ltd.

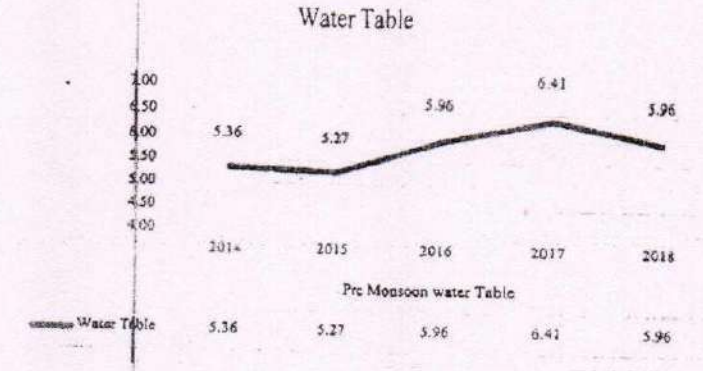
K. P. Singh
Director – Operations.

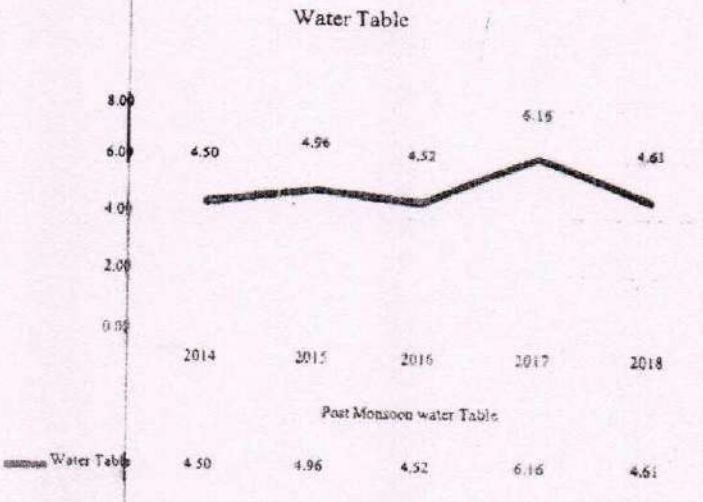
Encls: 1. Last Five Year Water Table Trend of Chamravva Block.
2. Photographs of Rain Water Harvesting System in Plant and villages (outside Plant)

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Last Five Year Trend of Chamravva Block Water Table (Post Monsoon)

Trend of Chamravva Block Water Table (Pre Monsoon)





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RKL/ Sr VP (P) /
05.11.2019

To,

Member Secretary
Central Ground Water Authority
Ministry of Water Resources, RD & GR
18/11, Jamnagar House, New Delhi-110011.

Subject: Regarding renewal of NOC for ground water withdrawal to M/s Radico Khaitan Limited, at Bareilly Road, Block- Chamraon, District Rampur, U.P.-244901

Ref. 1 : Online application No. 21-4/1054/UP/IND/2016 dated 15/09/2018.
Ref. 2 : Our letter RKL/601, dated 09.07.2019
Ref. 3: our letter RKL / SRVP(P) / 17.07.2019

Sir,

This is in reference to our online application no 21-4/1054/UP/IND/2016 dated 15/09/2018 regarding renewal of NOC for ground water withdrawal and the reminders vise **Our letters RKL/601, dated 09.07.2019 and our letter RKL / SRVP(P) / 17.07.2019** for the same.

We would like to humbly submit here that M/s Radico Khaitan Ltd was established in 1943. However despite of being more than 75 year old industry, we have been continuously upgrading and modernizing our distillery. We have taken innovative steps for reduction, recycle and reuse of process streams in order to reduce the water consumption in our process plants. In our process plants we have total requirement of 6100 m3/day, where presently only maximum 2500 m3/day fresh water is required, while 3600 m3/day water is being recycled.

Due to reprocessing and recycling in the last few years, our fresh water consumption which was in the tune of about 4500 m3/day, has now been reduced to 2100 to 2500 m3/day, depending upon the production rate. We understand that these are the bench marking water consumption data in the distillery industry.

Furthermore as per your guidelines we have taken up major steps for rain water harvesting / recharging in plant premises as well as in village areas. We have installed 22 rain water harvesting pits in plant premises which can recharge approx. 1.5 lac M3 rain water per year. Similarly in village areas we have installed 96 rain water recharging pits which can recharge approx. 18.5 lac M3 rain water per year based on average rain fall of 950 mm to 1000 mm per year. In totality we have made arrangement for recharging of more than 20 lac M3 rain water per year. (Copy of Regional office inspection report attached)

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For verification of performance of water recharging systems, we have installed 6 piezometers with telemetry system in plant and village areas (2 nos. in plant area and 4 nos. in village area), as per guidelines of CGWA. The online water table data is available from these piezometers, which indicates an improvement of about 24" water table in respective areas, verifying the effectiveness of recharge system installed by our distillery. (Copy Enclosed).

Regarding planning for enhancing the water recharging provision through village pond water recharging pits.

Please take the reference of subjected matter and water recharging arrangements done by Radico Khaitan Limited (RKL) in villages of District Rampur. The details of water recharging qty provisions prepared by Radico Khaitan Ltd, which were inspected and verified by your kind officials, are as follows.

Annual Water recharge through Roof Top (Calculated) (M3)	156074
Annual Water recharge through Village Ponds (Calculated) (M3)	1872098
Total Annual Water Recharge (M3)	2028171

The provisions prepared and maintained by RKL for "Roof Top Water" and "Village Pond Water" recharging are as per the guidelines provided by CGWA. Total water recharging arrangements are more than 200% of water withdrawal by RKL.

With the indications of improvement in underground water level, we have planned to further enhance the provision of village pond water recharging. We have identified some more villages where we'll create new water recharging pits. After completion of this planned phase work, the total water recharging provisions will be approx. 27 Lac M3/Year, which would be 25% more than the previous year's water recharging.

The construction of new water recharging pits in village pond area shall be done as per your previous guidelines. This phase of construction would be started from November 2019 and would be completed in next 3-4 month time.

In the view of the above it is humbly requested to kindly renew our NOC for ground water withdrawal in order to run our industry efficiently.

We will be highly obliged for the same.

Thanking You

With Regards,
For Radico Khaitan Limited, Rampur

Devendra Singh
Authorized Signatory

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Encls:

A. Copy of Inspection report of Regional CGWB Office Lucknow.
B. Copy of under ground water level data of Rampur for Last five years
C. Photo of Recharging Stations

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APPENDIX-I

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 12511/2019

RADICO KHAITAN LIMITED ..... Petitioner

Through: Mr.Rajiv Nayyar, Sr. Adv. with Ms.Vanita Bhargava, Mr.Ajay Bhargava, Mr.Sanjeev Ralli, Ms.Shweta Kabra, Mr.Anirudh Bakhru, Advs.

versus

CENTRAL GROUND WATER AUTHORITY AND ANR. ..... Respondents

Through: Nemo.

CORAM:
HON'BLE MR. JUSTICE NAVIN CHAWLA

ORDER

% 27.11.2019

CM 51085/2019

Exemption allowed, subject to all just exceptions.

WP(C) 12511/2019 & CM 51084/2019

Issue notice to the respondents to be served through speed post, courier and dasti as well, returnable on 13th January, 2020.

NAVIN CHAWLA, J

NOVEMBER 27, 2019
RN

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APPENDIX-5

File no: - 21-4/1054/UP/IND/2016 - 185
Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
Central Ground Water Authority
18/11, Jamnagar House, Mansingh Road
New Delhi – 110011
E-mail: cgwa@nic.in
Date – 11 FEB 2020

To,

M/s Radico Khaitan Ltd.,
Bareilly Road, Civil Lines, Rampur,
Uttar Pradesh- 244901

Sub- Renewal of NOC for Radico Khaitan Ltd., Bareilly Road, Civil Lines, Rampur, Uttar Pradesh- reg

Ref: Your letter no. **RKL/SrVP(P)/24.01.2020/1477, dated 24.01.2020.**

Sir,

Reference is invited on the above cited letter for your plant, located at Rampur, Uttar Pradesh. In pursuance of NGT order dated 15.01.2020 in the matter OA No. 324/2016 and 361/2017 (Shailesh Singh Vs State of UP & others with Tanzeen Fatima Vs MOEF & CC). It is requested to submit report on impact of ground water withdrawal and recharge on ground water regime within three months as per enclosed format for further necessary action.

Yours faithfully,

11/2/2020

Dr. Uma Kapoor
(Regional Director)

Encl: As above

Copy to

The Regional Director, CGWB, NR, Lucknow, Uttar Pradesh.

Dr. Uma Kapoor
(Regional Director)

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FORMAT FOR REPORT ON IMPACT OF GROUND WATER ABSTRACTION AND GROUND WATER RECHARGE

Introduction

Project description

Background

Objectives and scope

Regional setting

- Location
- Landuse
- Climate
- Topography and drainage
- Geology –Regional and Local

General Hydrogeology(aquifer types, aquifer depth, zone tapped etc.)

- Groundwater condition (In at least 2 Sq. Km. area around the industry)
- Spatial and temporal variations in water level since grant of NOC
- Groundwater quality (Shallow and deep)

Impact of groundwater extraction in local groundwater regime(Incase recharge is done in the premises of industry)

- Hydrograph of water level/piezometer in monitoring wells
- Trend analysis of historical water levels (comparison with secondary data of last 5 years)
- Flow net analysis (groundwater flow direction)

Impact of groundwater recharge on local groundwater regime (Incase recharge is not done in the premises of industry)

- Hydrogeograph of water level/piezometer in monitoring wells
- Trend analysis of historical water levels (comparison with secondary data of last 5 years)
- Flow net analysis (groundwater flow direction)

Conclusions

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APPENDIX – K

Radico

RKL / Sr VP(P)/ 26
12.05.2020

To,

Dr Uma Kapoor (Regional Director)
Ministry of Jal Shakti , Deptt. Of water resource. RD &GR
Central Ground Water Authority
18/11, Jamnagar House , Mansingh Road
New Delhi -11011 , E-mail – cgwa@nic.in

Sub: Renewal of NOC for Radico Khaitan Ltd, Bareilly Road, Civil Lines, Rampur, Uttar Pradesh-reg

Ref: (i) Your letter no. 21-4/1054/UP/IND/2016-125, dated 11th Feb, 2020
(ii) NOC no. CGWA/NOC/IND/ORIG/2016/2308 dated 17.10.2016
(iii) Online application no. 21-4/1054/REN/UP/IND/2016 dated 15.09.2018 for renewal of NOC.

Dear Sir/ Madam,

Kindly refer your letter no. 21-4/1054/UP/IND/2016-125, dated 11th Feb, 2020 wherein CGWA has directed the industry to submit a report on **impact of ground water withdrawal and recharge on ground water regime** as per the given format.

In pursuance of these directives Radico Khaitan Limited, Rampur , Uttar Pradesh has conducted a detailed survey of hydrogeological conditions in the area around the Distillery to assess the impacts of ground water withdrawal and ground water conservation and recharge measures adopted by Industry within the Chamraua block.

The study of ground water conditions has been assessed for period prior to 2016 i.e. year of issuance of NOC to the Industry and comparison of this scenario has been done with the ground water scenario for the period after 2016 i.e. after issuance of NOC and adoption of ground water recharge measures by industry.

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Website : www.radicokhaitan.com
CIN No. L26941UP1983PLC027278

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Following major observations have been made:

- Detailed analysis of available and generated data has indicated a positive impact on ground water regime since the recharge measures have been adopted by the industry.
- Historical ground water level (since 2008), collected from piezometers constructed within Chamraua block of Rampur district, by Radico Khaitan Ltd. and also by State Ground Water Department, Govt. of Uttar Pradesh, has been utilized to build up and analyze the ground water conditions prior to and after the year 2016.
- Most of the piezometers showing falling trends in pre-monsoon and post monsoon period from 2008 to 2016, show a recovery phase after 2016 and water level trends show rising trends at almost all the stations.
- Depth to water level map prepared for post monsoon period of 2016 and 2019 also indicates area under shallow water level of 4.5 to 5.5 MBGL increase during 2019.
- Flow net analysis also reveals a crest around the Radico Khaitan Ltd plant, which has been developed due to recharge measures within the premises of the plant.

The detailed Impact assessment report is being attached herewith for your kind perusal.

In view of the dedicated and sincere efforts made continuously by the industry to conserve/ save water through state of art techniques available and also for improving the ground water regime within and around industry through adoption of feasible ground water recharging measures, it is again requested to process our application for renewal of NOC at the earliest. We shall be highly obliged for the same.

Thanking You,
Yours
For Radico Khaitan ltd., Rampur

Devendra Singh
Sr. Vice President (P)

Encls: As Above

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APPENDIX-L

Radico

27th July, 2020

The Chairman
Ministry of Jal Shakti, Deptt. Of Water Resource RD& GR
Central Ground Water Authority,
18/11, Jamnagar House, Man Singh Road,
New Delhi – 110 001.

SUB: **NOC by CGWA to withdraw groundwater, which is pending since 15.09.2018**

Dear Sir,

We would like to state the following:

A) Factors relating to non-issue of NOC to withdraw groundwater application for which is pending since 15.09.2018 despite the compliance.

B) Prayer to CGWA and Minister of Jalshakti to grant NOC without any further delay

FACTS:

1. Various industries use the ground water for its production and extract ground water to fulfil its freshwater requirement.

2. For this purpose, the industries are required to obtain NOC for ground water withdrawal from Central Ground Water Authority CGWA.

3. CGWA issues NOC on the recommendations of the Central Ground Water Board (**'CGWB'**), the regional authority in state.

4. CGWA framed Guidelines/ Criteria for evaluation of proposals/requests for ground water abstraction with effect from 16.11.2015 which for the first time required **existing industries to obtain NOC** for withdrawal of ground water.

5. **Radico** immediately applied for issuance of NOC and the same was granted to it on 17.10.2016 valid for 2 years.

6. CGWA notified the areas into Overexploited, Critical, Semi Critical (OCS), safe areas and issued necessary water recharge measures ranging from 50% to 200% of water withdrawal.

7. **Radico** fully complied with the conditions of NOC including double recharge and after completion of 2 years applied for renewal of NOC which was applied on 15.09.2018 much before the expiring of NOC.

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CIN No. L26941UP1983PLC027278

Radico

8. Pursuant to the NGT direction, CGWA on 12 December 2018 notified **revised guidelines** for ground water extraction vide notification S.O. No. 6140 (E), which were to be effective from 1st June 2019.

9. During the proceedings on 03.01.2019 in the matter of OA no. 176 of 2015 NGT advised CGWA to revisit and revise the proposed guidelines of 2018 and the MOEF & CC was directed to constitute an Expert Committee to examine the proposed guidelines.

10. CGWA read the said order of 03.01.2019 differently pursuant to which CGWA issued notifications that NOC for OCS areas are kept on hold till further order.

11. MOEF & CC filed the revised guidelines in September 2019 before NGT but still the guidelines were not satisfactory so NGT asked them to further revise it.

12. However, in few matters before NGT during January 2020 it was observed by NGT that CGWA could issue NOC after doing the assessment of the water situation in the area where industry is operating.

13. Pursuant to the same Radico received letter dated 11.02.2020 from CGWA asking Radico to submit report on impact of ground water withdrawal and recharge on ground water regime within 3 months in a desired format.

14. In the meantime CGWA submitted revised guidelines (third time) before the NGT in First week of March 2020.

15. Radico got the water assessment of the area done from Aqua Salvus Ground water resource management consultant of Lucknow in April 2020.

16. Radico has submitted the said report on 12.05.2020 along with its request to CGWA for issuance of NOC as per request letter dated 17.10.2018.

17. In the hearing held on 13.07.2020 (order dated 20.07.2020) NGT has third time rejected the CGWA guidelines and asked them to revisit the guidelines. However, NGT vide its order has advised CGWA to issue NOC on case to case basis and observed as under-

Point no. 39 (d) of attached order.

"There must be no general permission for withdrawal of ground water, particularly to any commercial entity, without environment impact assessment of such activity on individual Assessment units in cumulative terms covering carrying capacity aspects by an expert committee. Such permission should be as per Water Management Plans to be prepared in terms of this order based on ***mapping*** *of individual*

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CIN No. L26941UP1983PLC027278

Radico

assessment units. Any permission should be for specified times and for specified quantity of water and not in perpetuity, and be necessarily subject to digital flow meters which cannot be accessed by proponents, with mandatory annual calibration by authorized agency at proponents' cost. An annual review by independent and expert evaluation must audit and record ground water levels as well as compliance with the conditions of the permission"

PRAYER:

NGT will be hearing an application on 07.08.2020 filed by one Shailesh Singh where he has alleged that Radico is extracting ground water without NOC while the factual position is that –

a. Radico has always been compliant of the NOC conditions as granted and applied for renewal of NOC within time.
b. The application for NOC is pending since 15.09.2018 and should be disposed off expeditiously.
c. CGWA should issue NOC to Radico as it has completed the requirements pertaining to waster mapping and impact assessment and report is positive.
d. In the hearing on 13.07.2020 NGT has again asked for water mapping which is already done by Radico. While rest of the guidelines are to be made by CGWA where Radico has no role to play.
e. In compliance to the above said order, dated 20.07.2020 Radico is willing to comply with any other directions as given by CGWA at its own cost.

Thanking you,

Yours faithfully,
For Radico Khaitan Ltd.

(Amar Sinha)
Chief Operating Officer

CC: **The Regional Director**
Ministry of Jal Shakti, Deptt. Of Water Resource RD& GR
Central Ground Water Authority,
18/11, Jamnagar House, Man Singh Road,
New Delhi – 110 001.

The Hon'ble Minister
Ministry of Jal Shakti,
New Delhi.

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APPENDIX-M

Radico

RKL/ SRVP(P) /
Aug. 04,2020

Dr. Uma Kapoor (Regional Director)
Ministry of Jal Shakti, Deptt. Of Water Resources , RD &GR
Central Ground Water Authority , 18/11/, Jamnagar House,
Mansingh Road ,New Delhi

Subject : Our letter dated 12.05.2020 regarding Report on Ground Water Withdrawal & Recharge submitted in compliance of CGWA's directions dated 11.2.2020

Madam

This had reference to your letter dated 11.2.2020 in response to our letter dated 24.1.2020 asking us to submit a report on **Impact of Ground Water Withdrawal and Recharge on Ground Water Regime**" as per the prescribed format attached with your above letter.

In compliance of your above directions issued pursuant to the order dated 15.1.2020 passed by NGT, vide our letter dated 12.05.2020 , as per your prescribed format, we have already submitted to your good self the report on the above subject prepared by M/s AQUA SALVUS from Lucknow.

In pursuance of the directives of CGWA RKL has adopted suitable ground water recharge measures both within the premises as well as outside the premises in nearby villages.

For monitoring of the actual ground water level, Radico has installed six online piezometers in village areas as well as in plant area, which are situated in Chamraua Block.

Post year 2017, with the contribution of water recharging shafts installed by Radico , ground water level in Chamraua Block improved significantly as indicated in the annual reports of Ground Water Department, Moradabad

As per the reports of Ground water Department, Moradabad in comparison to 2017, Pre-monsoon ground water level of Chamraua Block has improved by 0.45 Meter in year 2018 and 0.08 Meter in year 2019. In totality from 2017 ground water level has improved by 0.53 Meter. Govt data reflecting the sustainability of water level in the area ,which after recharging measures taken by Radico Khaitan in Chamraua Block. Attaching the copy of reports released by Ground Water Department for your rady reference.

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CIN No. L26941UP1983PLC027279

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Apart from the Ground water Department data , Radico Khaitan has also installed six online piezometers in Chamraua Block as per terms of NOC. According to these piezometers data after adoption of water recharging technique by Radico in 2017, Pre-monsoon ground water level has improved by 1.1 Meter in 2019 and 0.5 Meter in 2020. In totality from 2017 pre monsoon water level has improved by 1.6 Meters. Average piezometer readings for Chamraua Block are being attached for your reference.

In view of the above, it is requested that our application for renewal of NOC may be granted at the earliest.

Thanking you.
For Radico Khaitan Ltd. , Rampur

Devendra Singh
Sr Vice President

Copy to : Regional Director, CGWB, (Northern Region)
Lucknow

Encls-

Annexure I: Copy of Ground Water Department Report
Annexure II: Summary & Trend Display of Water Level, based on Ground Water Deptt Report
Annexure III: Summary & Trend Display of Water Level, based on Piezometers installed by Radico Khaitan Ltd in Chamraua Block.

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From,

Rajendra Kumar Tiwari,
Chief Secretary,
Government Of Uttar Pradesh

To

Chairman,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032

No. 14 GS-1-1/thirteen-2020-69/2019

Excise Section-1

Lucknow: Dated, August 24, 2020

Sub: Compliance to Hon'ble NGT order dated 20-05-2019 in the matter of OA. no. 361/2017 Dr. Tanzeen Fatima Vs MoEF & CC reg.

Sir,

Kindly refer to the letter of Member Secretary, CPCB bearing no. B 190198/ NGT/BA(RG) CPCB/Distillery/21/2017-18, dated 21.24.06.2019 addressed to Chief Secretary, Uttar Pradesh as regards the subject matter mentioned above. In the said letter, it is mentioned that M/s Radico Khaitan Ltd, Rampur, Uttar Pradesh was issued directions dated 24.12.2018 to close down the manufacturing operations but the unit continued its operation. The State Government has been requested to send the names of officials responsible for continued illegal operation of the unit.

2. In the above reference you may refer to letter no. 843/PSE/2019, dated 23.02.2019 as well as, letter no. 754 E-1-2019-69-2010, dated 02.04.2019 of Principal Secretary, Excise Department, State of Uttar Pradesh sent earlier, wherein it was informed that M/s Radico Khaitan Ltd, Rampur, Uttar Pradesh has adequate infrastructure for achieving Zero Liquid Discharge norms and also the fact that in the joint inspection report of CPCB and UPPCB dated 10th and 11th January, 2019, no odour and colour of spent wash was observed in the downstream of Rampur drain before confluence with River Kosi and the report also concluded absence of any industrial discharge into the monitored stretch of River Ramganga. CPCB vide its letter dated 02-01-2019 kept in abeyance the closure order dated 24-12-2018 and allowed the operation of the said unit. CPCB further, vide its letter dated 18-02-2019, reimposed the closure order dated 24-12-2018. The closure order of CPCB dated 18-02-2019 relied upon the findings of inspection dated 10th and 11th January, 2019, in which no such default by M/s Radico Khaitan Ltd, Rampur was observed. The joint inspection committee in its report also made specific recommendations for treatment of spent wash generated from operation of the unit and achieving Zero Liquid Discharge.

3. Besides the above fact, the letter dated 23.02.2019 and 02.04.2019 of Principal Secretary, Excise also highlighted the fact that sudden closure order against M/s Radico Khaitan Ltd, Rampur is bound to disrupt the production of potable alcohol in the State of U.P. since the unit under question contributes to 30% of country liquor supply in the State and any scarcity of genuine liquor products may lead to consumption of illicit liquor leading to avoidable social problems and even mortality.

.....P.T.O

(2)

4. The State requested CPCB to restore [illegible] dated 15.05.2019 interpreting the closure order dated 24.12.2018, in the light of developments at the ground and about the industry to operate with an undertaking to further bring improvements. CPCB did not advise Govt. of U.P. about the disposal status of the above letters dated 23.01.2019 and 02.04.2019 inspite of the fact that the State through its various administrative authorities contacted CPCB telephonically and requested for expeditious disposal of the State's representations. CPCB finally revoked the closure order after 82 days vide its letter dated 16.05.2019 relying on the representation letter dated 23.03.2019 and 02.04.2019 of Department of Excise, U.P Govt.

5. That is to mention here that Commissioner, Moradabad Division formed a committee vide UO no.330/E-2 Thirteen-2020-69/2010, dt. 13-02-2020 for inquiry into the above issue. The report of the said committee and letter of Commissioner, Moradabad Division dated 26.06.2020 are enclosed herewith.

6. Keeping the above facts in view, it is evident that State of U.P., took all the steps necessary in the interest of environment and ensured that the provisions of Environment (Protection) Act, 1986 Water (Prevention and Control of Pollution) Act, 1974 & Air (Prevention and Control of Pollution) Act, 1981 are not violated.

It is requested that the issue be disposed accordingly.

Encl: As above.

Yours faithfully,

(Rajendra Kumar Tiwari)
Chief Secretary,
Government Of Uttar Pradesh

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Status Report on behalf of CPCB

in compliance to Hon'ble NGT Order dated 15.01.2020 in the matter of Dr. Tanzeen Fatima vs. Ministry of Environment, Forest & Climate Change & ors., OA no. 361/2017 with Shailesh Singh vs. State of Uttar Pradesh & Ors., OA No. 324/2016

Hon'ble NGT vide its order dated 15.01.2020 in the above said matter has considered the Action taken report dated 27.11.2019 filed by the CPCB in consultation with the Joint Committee and as per the Information provided by State Pollution Control Boards and further directed as follows:

3. (iii) There is also response of the CPCB filed 27.11.2019 to the final report of the Monitoring Committee mentioned above to the effect that inspection of GPIs is done annually and action is taken by the State PCB. We are of the view that even though the inspection by the CPCB may continue to be done annually, the State PCB must conduct inspections quarterly.

6. The CPCB and the State PCB may ensure recovery of the compensation already assessed by taking appropriate coercive measures including closure of the erring industry till deposit is made, apart from prosecution for violation of law, after following due procedure.

8. The CPCB and the State PCB may file further compliance status report as on 30.04.2020, after carrying out detailed inspections and also indicating compliance status with regard to the issues considered in the three reports dated 23.10.2019 and report dated 06.12.2019 (by Ganga Committee) and 27.11.2019 (by the CPCB) considered in para 3 above, before the next date by email at."

In pursuance to Hon'ble NGT order, CPCB submitted a compliance report on 18th May, 2020. This report is in continuation of the aforementioned report.

CPCB vide letter-dated 03.06.2020 **(Annexure I)**, requested UEPPCB to forward their reply/action taken report in response to CPCB letter dated 20.03.2020 wherein UEPPCB was requested to take necessary action to ensure recovery of the Environmental compensation levied on the unit.

In response, UEPPCB vide letter dated 04.06.2020 **(Annexure II)** directed the Unit to comply with Hon'ble NGT orders dated 23.07.2019 and 15.01.2020 regarding submission of already assessed environmental compensation. The Unit sent a reply to UEPPCB vide letter dated 11.06.2020 which in turn was forwarded to CPCB by UEPPCB vide letter dated 18.06.2020 **(Annexure III)**.

Upon further communications with the State Board, UEPPCB vide its letter dated 31.07.2020 **(Annexure IV)** to CPCB has submitted the following:

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Hence, CPCB, UPPCB and the State of Uttar Pradesh has complied with the above mentioned directions of Hon'ble NGT.

Now, this status report is submitted for consideration by Hon'ble NGT and final compliance status shall be submitted before the next date of hearing 24.11.2020, after carrying out detailed inspections of the units in October-November so that updated status report may be filed.

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CGWB, NR, Lucknow/ CGWA, New Delhi

Reply to Questionnaire regarding OA No. 324 of 2016: Shailesh Singh *Vs* State of U.P &Ors for OSC Meeting on 04.11.2020

1. ***What is the total water consumption of all the units? Provide the details industry-wise.***

   Reply: As per NOC condition,total Ground Water requirement to the tune of **2600 m3/ day or 949000 m3/ year ground water through 03 existing tube wells** has been permitted. Actual ground water abstraction by the firm of three tubewells from October 2016 to September 2019 for **3 years**has been to the tune of **2197138 m3/yr** (**i.e. 2007 m3/day and 732379 m3/ yr.)**

2. ***Total production at each unit?***

   Reply: Does not pertain to CGWA.

3. ***What is the water utilisation break from different sources i.e Surface water, Groundwater, and Reuse of treated water?***

   Reply: As per information provided in the Application form for Ground Water NOC, the Firm has shown total water requirement of 4600 cum/ day, out of which ground water requirement is 2600 cum per day and remaining 2000 cum is to be met through recycled water. No Surface Water availability has been shown.

4. ***Are they using water from nearby drains? If yes, how much and how?***

   Reply: The Firm is not using water from nearby drains.

5. ***What is the current status of rain water harvesting? Had any inspection been done for the rain water harvesting system? What is the efficiency of the rain water harvesting system? Whether it is fully functional?***

   Reply: The firm has implemented ground water recharge to the tune of **20,02,765 m3/year**through pond and RWH in factory premises. This quantum is higher than the mandatory recharge condition in the NIOC. Details have been provided in the Site Inspection Report.

6. ***Is there any agency providing water to the unit?***

   Reply: Ground water NOC by CGWA is issued only when certificate of non-availability of water is provided by the firm.

7. ***Is there any development or planning to reduce the overall water consumption in the Industry? If any, please elaborate.***

   Reply: As per new CGWA Guidelines* ((refer to the Note at the end) notified on 24.09.2020, all industries abstracting ground water in excess of 100 m3/day shall be required to undertake annual water audit report through confederation of Indian Industries (CII)/ Federation Indian Chambers of Commerce (FICCI)/ National Productivity (NPC) certified auditors and submit audit reports within three months completion of CGWA.All such industries shall make efforts to

reduce their ground water use at least 20% over the next three years through appropriate means.

8. ***Has the water meters being installed in the Industry? If yes, what is the monitoring mechanism and standardisation process being followed?***

Reply:Yes, Water meters have been installed in the industry.Site Inspection to check compliance of NOC conditions was carried out at the time of renewal of NOC. Furthermore, inspectionsare also being carried out as and when required or as specifically directed by Hon'ble NGT/ agencies/ authorities.

9. ***Had any EIA being conducted for the industry? If any, please provide the details.***

Reply: The Firm has submitted EIA Report as per directives of Hon'ble NGT. Industries are conducting EIA as and when directed by agencies/ authorities. As per New Guidelines of CGWA notified on 24.09.2020, all industries located in OCS blocks has to submit EIA reports prepared by accredited firm/ Individuals*(refer to the Note at the end).

10. ***What is the future plan of industry to work as per the NGT orders? Has any planning and progress being done to run industry as per the standards laid down by different applicable statutes and also the directions given by Hon'ble NGT?***

Reply: CGWA has notified detailed guidelines in this regard on 24.09.20920* (refer to the Note at the end).

11. ***Please also attach the photographs wherever it is helpful with the compliance report?***

Reply: Selected photographs are attached from real locations as per inspection reports.

Note: In respect of Point Nos. 7, 9 &10, it may be noted that since the State GW Management & Regulation Authority has now taken over the regulation in Uttar Pradesh State, the conditions will be governed by UP State GW Act & Rules.

PHOTOGRAPHS TAKEN DURING INSPECTION AT RADICO KHAITAN LIMITED,RAMPUR

Radico Khaitan limited, Rampur, U.P.- Borewell No.1





Radico Khaitan limited, Rampur, U.P.- Borewell No.2





Radico Khaitan limited, Rampur, U.P.- Borewell No.3





3 no of Piezometers Installed in Factory Premises fitted with AWLR/DWLR in Outside of Factory Premises in Deenpur, Hariyal and Ballu Ki Madhiya villages near adopted village Ponds







2 no of Piezometers Installed in Factory Premises fitted with AWLR/DWLR in factory Premises at Hitachi Land and Ajeetpur Land Bio





RAIN WATER HARVESTING STRUCTURES – HARYAL WITH THREE BORES -
RADICO KHAITAN LTD, RAMPUR, U.P.










RAIN WATER HARVESTING
PIT-NO.7



ADOPTED PONDS FOR GROUND WATER RECHARGE THROUGH RECHARGE SHAFTS











Annexure – VI

Annexure-12

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

By Speed Post/Email

F.No. B-190198/NGRBA(RG)/CPCB/Distillery/21/2017-18

Dated 21st June, 2019
२१ जून

To,

Dr. Anup Chandra Pandey, IAS,
Chief Secretary,
Government of Uttar Pradesh,
First Floor, Room no.-110,
Lal Bahadur Shastri Bhawan,
U.P. Secretariat, Lucknow-226001

Sub: Compliance to Hon'ble NGT order dated 20/05/2019 in the matter of O.A. No.361/2017 Dr.Tanzeen Fatima Vs MoEF & CC-reg.

Ref:1. Hon'ble NGT order dated 20/05/2019 in the matter of O.A. No.361/2017 Dr. Tanzeen FatimaVs MoEF & CC

2. CPCB Closure direction dated 24.12.2018 issued under Section 5 of Environment (Protection) Act, 1986 and CPCB letter dated 18.02.2019 to M/s Radico Khaitan Ltd.

Sir,

This is in reference to directions dated 24.12.2018 issued by CPCB under Section 5 of Environment(Protection) Act,1986 to M/s Radico Khaitan Ltd., Rampar, U.P., to close down its manufacturing operations due to violation of norms causing pollution of river Kosi & Ramganga. Copies of directions were endorsed to Member Secretary, UPPCB, District Magistrate of Rampur, and Superintending Engineer, Paschimanchal Vidyut Vitran Nigam, Rampur, to ensure compliance of the direction and arrange physical verification including closure/sealing and disconnection of power supply to the Unit. Subsequent follow up made with DM, Rampur vide e-mails dated 19.02.2019 and 22.03.2019, to ensure closure. However, the Unit continued to be in operation in spite of the Closure Directions.

A Joint Committee of Member Secretary, CPCB and Member Secretary of UPPCB under the supervision of Justice (Retd.) Arun Tandon inspected the Unit on 10th-11th June, 2019. During the visit, representatives of the Unit informed the Committee that they have been given verbal instructions by State Government officials to maintain the status quo.

Hon. NGT vide above referred order dated 20.05.2019 asked CPCB to take action against the persons who allowed such illegal operation.

It is requested to arrange to send names of concerned State Government officials responsible for continued illegal operation of the unit within a week to CPCB, so that necessary action can be initiated.

Yours faithfully,

(Prashant Gargava)
MEMBER SECRETARY

Annexure - VIII

159972
28/8

From,

Rajendra Kumar Tiwari,
Chief Secretary,
Government Of Uttar Pradesh.

To,

Chairman,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032

No. 1495 E-2/Thirteen-2020-69/2010

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
159972
28 AUG 2020
Central Pollution Control Board

31/08/2020

JH - WQM-II

Excise Section-2

Lucknow:: Dated: August 24, 2020

Sub: Compliance to Hon'ble NGT order dated 20-05-2019 in the matter of OA. no. 361/2017 Dr. Tanzeen Fatima Vs MoEF & CC reg.

Sir,

Kindly refer to the letter of Member Secretary, CPCB bearing no. B-190198/ NGRBA(RG)/CPCB/Distillery/21/2017-18, dated 21/24.06.2019 addressed to Chief Secretary, Uttar Pradesh as regards the subject matter mentioned above. In the said letter, it is mentioned that M/s Radico Khaitan Ltd. Rampur, Uttar Pradesh was issued directions dated 24.12.2018 to close down the manufacturing operations but the unit continued its operation. The State Government has been requested to send the names of officials responsible for continued illegal operation of the unit.

2. In the above reference you may refer to letter no. 843/PSE/2019, dated 23.02.2019 as well as, letter no. 754 E-2-2019-69/2010, dated 02.04.2019 of Principal Secretary, Excise Department, State of Uttar Pradesh sent earlier, wherein it was informed that M/s Radico Khaitan Ltd. Rampur, Uttar Pradesh has adequate infrastructure for achieving Zero Liquid Discharge norms and also the fact that in the joint inspection report of CPCB and UPPCB dated 10th and 11th January, 2019, no odour and colour of spent wash was observed in the downstream of Rampur drain before confluence with River Kosi and the report also concluded absence of any industrial discharge into the monitored stretch of River Ramganga. CPCB vide its letter dated 02-01-2019 kept in abeyance the closure order dated 24-12-2018 and allowed the operation of the said unit. CPCB further, vide its letter dated 18-02-2019, reimposed the closure order dated 24-12-2018. The closure order of CPCB dated 18-02-2019 relied upon the findings of inspection dated 10th and 11th January, 2019, in which no such default by M/s Radico Khaitan Ltd. Rampur was observed. The joint inspection committee in its report also made specific recommendations for treatment of spent wash generated from operation of the unit and achieving Zero Liquid Discharge.

3. Besides the above fact, the letter dated 23.02.2019 and 02.04.2019 of Principal Secretary, Excise also highlighted the fact that sudden closure order against M/s Radico Khaitan Ltd. Rampur is bound to disrupt the production of potable alcohol in the State of U.P. since the unit under question contributes to 30% of country liquor supply in the State and any scarcity of genuine liquor products may lead to consumption of illicit liquor leading to avoidable social problems and even mortality.

.....P.T.O

4. The State requested CPCB to review directions dated 18. 02. 2019 reimposing the closure order dated 24.12.2018, in the light of above facts, at the earliest and allow the industry to operate with an undertaking to further bring improvements. CPCB did not inform Govt. of U.P. about the disposal status of the above letters dated 23.02.2019 and 02.04.2019 inspite of the fact that the State through its various administrative authorities contacted CPCB telephonically and requested for expeditious disposal of the State's representations. CPCB finally revoked the closure order after 82 days vide its letter dated 16.05.2019 relying on the representation letter dated 23.02.2019 and 02.04.2019 of Department of Excise, U.P Govt..

5. This is to mention here that Commissioner, Moradabad Division formed a commitee vide UO no-230 E-2 Thirteen-2020-69/2010, dt. 13-02-2020 for inquiry into the above issue. The report of the said committee and letter of Commissioner. Moradabad Division dated 26.06.2020 are enclosed herewith.

6. Keeping the above facts in view, it is evident that State of U.P., took all the steps necessary in the interest of environment and ensured that the provisions of Environment (Protection) Act, 1986 Water (Prevention and Control of Pollution) Act, 1974 & Air (Prevention and Control of Pollution) Act, 1981 are not violated.

It is requested that the issue be disposed accordingly

Yours faithfully.

24.8.20

(Rajendra Kumar Tiwari)
Chief Secretary,
Government Of Uttar Pradesh.

Encl : As above.

1495 दि. 8/7/2020

69/2010 SR.64

प्रेषक

आयुक्त,
मुरादाबाद मण्डल,
मुरादाबाद।

सेवा में,

संयुक्त सचिव,
आबकारी अनुभाग-2,
उ0प्र0 शासन। लखनऊ

पत्रांक 857/N-13/361/2017 दिनांक 26-06-2020

विषय: ओ0ए0 नं0-361/2017 कु0 तन्जीन फातिमा बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार विषयक वाद में मा0 राष्ट्रीय हरित अधिकरण द्वारा आदेश दिनांक 20.05.2019 का अनुपालन सुनिश्चित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्र सं0 1271/ई-2/तेरह-2020-69/2010 दिनांक 18.06.2020 का सन्दर्भ ग्रहण करें, जिसके माध्यम से मै0 रेडिको खैतान लि0, रामपुर के संचालन हेतु उत्तरदायी व्यक्तियों के विषय में स्पष्ट अभिमत शासन को उपलब्ध कराने की अपेक्षा की गयी है। तत्क्रम में अधोहस्ताक्षरी द्वारा गठित जाँच समिति द्वारा जिलाधिकारी रामपुर, अधीक्षण अभियन्ता, पश्चिमांचल विद्युत वितरण निगम लि0, रामपुर द्वारा प्रेषित आख्या एवं मै0 रेडिको खैतान लि0, रामपुर द्वारा प्रेषित स्पष्टीकरण का पुनः परिशीलन कर संलग्न आख्या प्रस्तुत की गयी है।

जाँच समिति की आख्या से स्पष्ट है कि उक्त प्रकरण के दौरान सहायक आबकारी आयुक्त, रेडिको खैतान लि0, रामपुर के पद पर श्री धर्मेन्द्र नारायण तथा अधिशासी अभियन्ता, पश्चिमांचल विद्युत वितरण निगम लि0, रामपुर के पद पर श्री सचिन कुमार जिम्मेदार अधिकारी के रूप में तैनात थे तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड के आदेश दिनांक 24-12-2018 के अनुपालन का प्राथमिक दायित्व इन्हीं का था। केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं माननीय एन.जी.टी. के विभिन्न आदेशों, पश्चिमांचल विद्युत वितरण निगम लि0 तथा आबकारी विभाग द्वारा प्रस्तुत आख्याओं के परिशीलन से यह निष्कर्ष निकलता है कि सदर्भित आसवनी को केन्द्रीय प्रदूषण नियंत्रण बोर्ड के आदेशानुसार इकाई को बन्द कराने की जिम्मेदारी तो पश्चिमांचल विद्युत वितरण निगम लि0 तथा आबकारी विभाग के ही उक्त अधिकारियों की थी, परन्तु माह दिसम्बर 2018 से जून 2019 के मध्य केन्द्रीय प्रदूषण नियंत्रण बोर्ड/उ0प्र0 प्रदूषण नियंत्रण बोर्ड/ आबकारी विभाग के केन्द्र सरकार से पत्र व्यवहार (जिसमें आसवनी के बन्द होने की दशा में प्रदेश में विपरीत परिस्थितियां उत्पन्न होने की आशंका व्यक्त की गयी है) एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दिनांक 24.12.2018 को बन्दी आदेश जारी करने के मात्र 8 दिनों के पश्चात दिनांक 02.01.2019 को पूर्व में जारी बन्दी आदेश को स्थगित (abeyance) करने सम्बन्धी आदेश जारी करने के कारण उत्पन्न हुये परिस्थितिजन्य भ्रम के चलते संदर्भित आसवनी द्वारा इकाई का संचालन किया जाता रहा और इसके लिए तकनीकी रूप से उत्तरदायी आबकारी और विद्युत विभाग के उक्त अधिकारियों को सीधे तौर पर दोषी ठहराया जाना उचित नहीं प्रतीत होता है।

संलग्नक: यथोपरि।

भवदीय

(वीरेन्द्र कुमार सिंह)
आयुक्त

RO(ST)
08/07/2020

विभाग द्वारा कोई कार्यवाही नहीं की गयी । यहाँ यह भी उल्लेखनीय है कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड के आदेश दिनांक 18.02.2019 व 22.03.2019 की प्रति आबकारी विभाग को पृष्ठांकित नहीं की गयी है ।

(2) मै0 रेडिको खेतान लि0 (रामपुर डिस्टिलरी) रामपुर द्वारा 2 नग कमशः 2.5 मेगावाट एवं 2.0 मेगावाट के स्टीम जनरेशन एवं 2 मेगावाट का बायोगैस जेनसेट के द्वारा विद्युत का उत्पादन किया जाता है, जबकि इनकी कुल विद्युत खपत का लगभग 85 प्रतिशत है। उपरोक्त प्रतिष्ठान में विद्युत विभाग द्वारा स्वीकृत भार 2100 केवीए के विरूद्ध लगभग 1700–1800 केवीए विद्युत भार का प्रयोग किया जाता है, जिसमें 15 से 20 प्रतिशत विद्युत खपत विद्युत विभाग से प्राप्त ऊर्जा के द्वारा की जाती है। अतिरिक्त निदेशक एवं खण्ड प्रमुख–डब्ल्यू.क्यू. एम.–।। परिवेश भवन पूर्वी अर्जुन नगर नई दिल्ली 90198/एनजीआरबीए(आरजी)/सीपीसीबी /डिस्टिलरी/ 21/2017–18 दिनांक 18.02.2019 के द्वारा पृष्ठांकित पत्र में उपरोक्त प्रतिष्ठान में उपस्थित घरेलू संयोजनों की विद्युत आपूर्ति की निरन्तरता बनाये रखने के निर्देश दिये थे। उपरोक्त प्रतिष्ठान में लगभग 25–30 उपलब्ध आवास एवं मै0 रेडिको खेतान लि0 (रामपुर डिस्टिलरी) रामपुर की विद्युत आपूर्ति हेतु विद्युत विभाग का मात्र एक संयोजन होने के कारण तत्कालीन अधिकारियों द्वारा विद्युत आपूर्ति विच्छेदित नहीं की जा सकी।

उक्त प्रकरण के दौरान सहायक आबकारी आयुक्त, रेडिको खेतान लि0, रामपुर के पद पर श्री धर्मेन्द्र नारायण तथा अधिशासी अभियन्ता, पश्चिमांचल विद्युत वितरण निगम लि0, रामपुर के पद पर श्री सचिन कुमार जिम्मेदार अधिकारी के रूप में तैनात थे तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड के आदेश दिनांक 24–12–2018 के अनुपालन का प्राथमिक दायित्व इन्हीं का था। केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं माननीय एन.जी.टी. के विभिन्न आदेशों, पश्चिमांचल विद्युत वितरण निगम लि0 तथा आबकारी विभाग द्वारा प्रस्तुत आख्याओं के परिशीलन से यह निष्कर्ष निकलता है कि संदर्भित आसवनी को केन्द्रीय प्रदूषण नियंत्रण बोर्ड के आदेशानुसार इकाई को बन्द कराने की जिम्मेदारी तो पश्चिमांचल विद्युत वितरण निगम लि0 तथा आबकारी विभाग के ही उक्त अधिकारियों की थी, परन्तु माह दिसम्बर 2018 से जून 2019 के मध्य केन्द्रीय प्रदूषण नियंत्रण बोर्ड/उ0प्र0 प्रदूषण नियंत्रण बोर्ड/ आबकारी विभाग के केन्द्र सरकार से पत्र व्यवहार (जिसमें आसवनी के बन्द होने की दशा में प्रदेश में विपरीत परिस्थितियां उत्पन्न होने की आशंका व्यक्त की गयी है) एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दिनांक 24.12.2018 को बन्दी आदेश जारी करने के मात्र 8 दिनों के पश्चात दिनांक 02.01.2019 को पूर्व में जारी बन्दी आदेश को स्थगित (abeyance) करने सम्बन्धी आदेश जारी करने के कारण उत्पन्न हुये परिस्थितिजन्य भ्रम के चलते संदर्भित आसवनी द्वारा इकाई का संचालन किया जाता रहा और इसके लिए तकनीकी रूप से उत्तरदायी आबकारी और विद्युत विभाग के उक्त अधिकारियों को सीधे तौर पर दोषी ठहराया जाना उचित नहीं प्रतीत होता है।

26.6.2020
(अजय शर्मा)
क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
मुरादाबाद

26.6.2020
(एस0के0 गुप्ता)
नगर मजिस्ट्रेट
रामपुर

26.6.20
(बी0एन0 यादव)
अपर आयुक्त,
मुरादाबाद मण्डल,
मुरादाबाद

669

Annexure-1

1. Joint Inspection Report of Radico Khaitan Limited, Bareilly Road, Rampur, Uttar Pradesh -244901

S.No.	Name & Address of the Industry:	Radico Khaitan Limited, Bareilly Road, Rampur, Uttar Pradesh -244901
1.	Type of Industry Sector	Distillery
2.	Date of Inspection	27th October, 2020
3.	Operational Status	Operational
4.	Name of main Raw Material	Molasses
5.	Name of Final Product (s)	Spirit (ENA)
6.	Consented Production Capacity	200 KLPD for Molasses based distillery Grain based distillery - 100 KLPD
7.	Production during inspection (based on Excise data)	140 KLD (Molasses plant) 100 KLD (Grain plant)
8.	Air and water consent	Valid up to 31.12.2023
9.	Authorization under Haz. and Other Wastes Rules, 2016.	Valid up to 31.12.2023
10.	Permission from CGWA for abstraction of Ground Water	Applied for renewal on 16.09.2018
11.	Sources of Water Supply	Bore wells: 03 Numbers Water Meters: -installed Working status of Water meters: Operational Logbook maintained:- Yes
12.	Consumption of Fresh Water (KLD)	1750 (for the month of Oct, 2020)
13.	Wastewater Stream	**Industrial effluent**: Spent wash, spent lees, from production process, fermenter washing, process condensate, floor washing and cooling tower blow down, boiler blow down. **Domestic**: Sewage.
14.	Method of Treatment, concentration and Utilization of Wastewater	**For Industrial effluents to achieve ZLD**: **i.** Spent wash Management: Bio-digesters, Clarifiers, Dissolved Air Floatation (DAF), Reverse Osmosis (RO), Multi Effective Evaporator (MEE) followed by Bio-composting. **ii.** Unit has installed a common **Condensate Polishing Unit (CPU)** of capacity 2000m^3/day for treatment of Integrated MEE (IMEE) Condensate, MEE -2 Condensate, RO-3 Permeate, cooling tower blowdown from molasses plant and MEE

		Condensate, spent lees and cooling tower blowdown from Grain Plant. iii. **For Domestic waste water:** Sewage Treatment Plant (STP) exist before discharge in to local drain.
15.	Mass flow meters at inlet and outlet of MEE	Installed and found operational
16.	No. of Lagoons and capacity	02 lagoons of total capacity 25000 m^3 (21000 m^3 + 4000 m^3)
17.	Online monitoring system connected	Unit has installed 02 PTZ camera at bio-compost yard (01 at Ajeetpur site and 01 at Hitachi site)

2. Brief description

A. Consented production capacity of the units;

a) Grain based distillery - 100 KLPD

b) Molasses based distillery - 200 KLPD

B. Brief description of Production process

i. The unit is having separate plants for production of Alcohol using molasses and grains as raw materials in the same premises.

ii. The molasses based and grain based distillery plants are based on batch type fermentation and Multi Pressure Distillation technology to produce rectified spirit or Extra neutral alcohol (ENA).

iii. The molasses based unit is having advance manufacturing technologies like MPR distillation with re-boiler and integrated Evaporator.

C. Existing systems for spent wash management in Molasses based distillery:

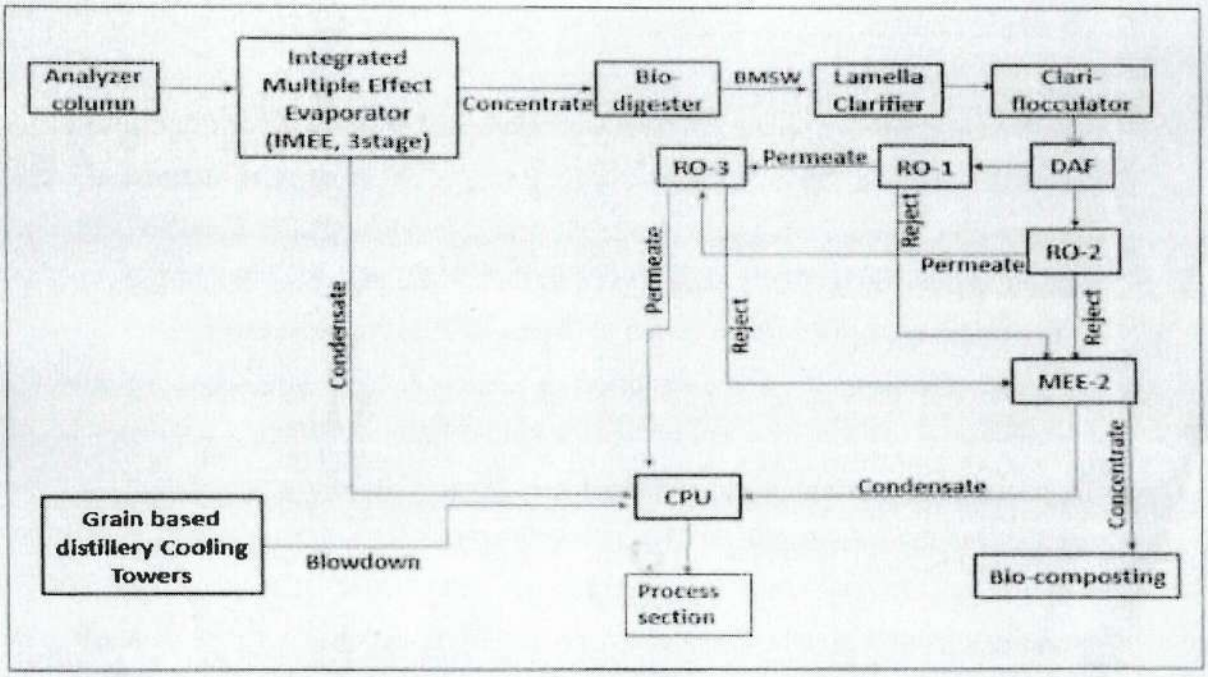
For the management of spent wash, the unit has 3 stage integrated multiple effect evaporator (IMEE), Bio-Digesters (06 nos.), Lamella clarifiers (04), Clariflocculators (03), dissolved air floatation, (DAF) followed by RO (3 nos.) and 6 stage Multi Effect Evaporator (MEE-2), followed by bio-composting as mentioned below:

Table 1: Details of installed Spent wash management system

S. No.	Particulars	Nos.	Size/capacity/feed rate	Type of operation
1.	IMEE (3 stage falling film)	01	1588 m^3/day	Continuous
2.	Bio-digesters	06	6500 m^3 each. Feed rate=1030 m^3/hr	Continuous (HRT=22 days)

3.	Lamella -Clarifiers	04	55 m^3 each	Continuous
4.	Clariflocculators (Operation in parallel)	03	1 @ 158 m^3, 2 & 3 @ 243 m^3 each	Continuous
5.	Settling tank	01	7000 m^3	Continuous
6.	Clarifier	01	2200 m^3	Continuous
7.	Dissolved air flotation	01	11.42 m^3	Continuous
8.	Reverse Osmosis (RO) Plant -1 & RO Plant -2	02	1000 m3/day (RO-1) +1000 m3/day (RO-2) (designed capacity)	Continuous
9.	RO Plant -3	01	1100 m^3/day (designed capacity)	Continuous
10.	Evaporator (5 stage vacuum + 1 stage falling film)	01	34 m^3/hr (capacity)	Continuous
11.	CPU	01	2000 m^3/day	Continuous
12.	Lagoon for storage of concentrated spent wash	02	25000 m^3 capacity	-

The flow chart of effluent treatment and spent wash management system is mentioned below;



3. Observations

1. On the day of inspection, the unit was found operational. The unit is engaged in production of Alcohol using molasses and grains as raw materials in two processing units in the same premises.

2. On the day of inspection, the unit was operating at production capacity of 140 KLD using molasses as raw material.
3. The unit has separate consent to operate under Water Act, 1974 and Air Act, 1981 for molasses based distillery unit as well as for grain based distillery unit, for production capacity of 200 KLPD and 100 KLPD respectively, which are valid upto 31.12.2023. (CTO under Water Act, 1974 for molasses based and grain based distillery unit are placed at **Annexure-1.1a, Annexure-1.1b** and CTO under Air Act, 1981 for molasses based and grain based distillery unit are placed at **Annexure-1.2a, Annexure-1.2b**).
4. The unit does not have permission for abstraction of ground water as the NOC obtained from CGWA was expired on 02.10.2018. The unit has applied for renewal of CGWA NOC vide letter dated 16.09.2018 is placed at **Annexure-1.3.**
5. The unit is having three bore wells to meet the fresh water requirement of production and domestic consumption. The unit has installed flow meters at each bore well.
6. As per the previous CGWA authorization/NOC, the unit had the permission to extract 2600m^3/day of ground water through 3 bore wells only.
7. As per the log book data submitted by the unit, the average fresh water consumption from April-2020 to Oct-2020 is 1088 m^3/day, 1428m^3/day, 2028 m^3/day, 1934 m^3/day, 1835 m^3/day 1887 and 1750 m^3/day respectively, which are within the permissible limits of the previous NOC of CGWA, which was expired on 02.10.2018. Log book data for fresh water consumption for the month from April to October-2020 are placed at **Annexure-1.4.**
8. Spent wash generated in distillation process is subjected to evaporation through a re-boiler and three stage Integrated Multiple Effect Evaporator (IMEE). Concentrated spent wash (CSW) from IMEE is pumped into bio-digesters (06 nos.) for bio-methanation. The bio-gas, generated is used as fuel into boiler. Outlet of bio-digesters is subjected to solid liquid separation system which comprises of Lamella Clarifier (4 no.), Clariflocculator (03 no.), settling tank, final clarifier and DAF for solid liquid separation of bio-digested spent wash.
9. The effluent from outlet of dissolved air floatation system is passed through two RO plants (operating in parallel i.e. RO-1 and RO-2). The permeate generated from RO-1 and RO-2 is further treated through another RO (RO-3).
10. The rejects from RO-1, RO-2 and RO-3 are feed to MEE-2 for further concentration. The concentrated spent wash after treatment through MEE-2 is

used in bio-composting. Analysis of samples collected from concentrate of shows pH- 9.5 Total solids- 388520 mg/l, COD – 286950 mg/l and BOD- 162500 mg/l. Solid content of concentrated spent wash is 38.8~39 % as against norms of 30%, which indicates that the stored spent wash is concentrated.

11. The unit has installed a common Condensate Polishing Unit (CPU) of 2,000m^3 capacity (**Fig.3**). The Condensate Polishing Unit consists of Equalization tank, Buffering tank, Anaerobic digestion, Aerobic digestion, clarification, MGF, ACF followed by UV treatment. Mechanical press is installed for sludge dewatering.
12. The permeate generated from RO-3 (RO-1 permeate+RO-2 permeate), condensate from IMEE, Condensate from MEE-2 (molasses unit), condensate from MEE (grain based), cooling tower blow down and Spent lees generated from molasses and grain based units are feed to Condensate Polishing Unit (CPU) for further treatment.
13. The effluent after treatment in CPU is being used in the process/ molasses dilution and cooling tower. Analysis of spent wash samples collected from inlet of Condensate Polishing shows pH- 9.5, COD – 2447 mg/l and BOD- 913 mg/l, TSS-BDL, TDS-48 mg/l and colour-BDL. Sample collected from the outlet of CPU shows pH- 4.1, COD – 40 mg/l and BOD- 5.4 mg/l, TSS-588 mg/l TDS-588 mg/l and colour-BDL.
14. As per the logbook data submitted by the unit, month wise total spent wash generation and accordingly spent wash generation per KL of alcohol production are as below:

Table 2: Month wise Spent Wash generation and SW generation per KL of alcohol production (Annexure-1.5)

Month	**Total spent wash generation (KL)**	**Production (in KL)**	**Avg. Spent wash generation per KL of alcohol production (KL/KL)**
May-2020	30472	3372.6	9.03
June-2020	48567	5344.9	9.08
July-2020	46627	5133.6	9.08
Aug-2020	47569	4893.1	9.80
Sept-2020	48990	4851.6	10.09
Oct-2020	48734	4246.49	11.48
Average of 06 months (from May-2020 to Oct-2020)			**9.76**

15. The unit has installed mass flow meter with totalizer at the inlet and outlet of IMEE as well as of MEE-2. At the time of inspection, the reading of mass flow meter (totalizer and flow rate) at IMEE and MEE-2 were noted and are as follows

a. Reading of mass flow meter (totalized and flow rate) at IMEE;

i. At inlet of IMEE: totalized reading was 1723702.4 T and mass flow rate of 67.47 T/hr (67.47 m^3/hr, considering Sp.Gr.1.0).

ii. At outlet of IMEE: totalized reading was 1156044.25 T and mass flow rate 42.24 T/hr (38.4m^3/hr, considering Sp.Gr.1.10)

b. Reading of mass flow meter (totalized and flow rate) at MEE-2;

i. At inlet of MEE-2: totalized reading was 24,382.6 T and mass flow rate of 25.95 T/hr (22.377 m^3/hr, considering Sp.Gr.1.10)

ii. At outlet of MEE-2: totalized reading was 283525.796 T and mass flow rate of 11.69 T/hr (10.08 m^3/hr, considering Sp.Gr.1.16)

16. As per the monthly data submitted by the unit, month wise RSW generation, CSW generation after IMEE, CSW generation after RO plant, CSW generation after MEE-2 and % volume reduction through both MEEs is as below:

Table 3: Month wise RSW generation, CSW generation and % volume reduction through MEE

Month	**Total RSW generation (MT)**	**CSW generation after IMEE**	**CSW generation after RO plant/Feed to MEE-2**	**CSW generation after MEE-2**	**Total Vol. Reduction through both MEEs**
May-20	30472	19813	9721	6901	77.35 %
June-20	48567	31018	16509	11579	76.15 %
July-20	46627	29961	15925	11224	75.92 %
Aug-20	47569	30528	15621	11089	76.68 %
Sept-20	48990	31280	16219	11522	76.48 %
Oct-20	48734	31980	16302	11567	76.26 %
Average volume reduction through both MEEs (IMEE & MEE-2)					**76.47 %**

17. As per the monthly data, it can be concluded that, the unit is achieving @ 76 % of concentrated spent wash volume reduction through both MEEs.

18. Earlier the unit had 03 lagoons of total capacity 90,433 m^3 for storage of concentrated spent wash; two lagoons at Ajeetpur site - Lagoon-A (capacity 58,000 m^3) and Lagoon-B (capacity 20,199 m^3) and 01 lagoon at Hitachi site of capacity 12,234 m^3.

19. Presently, for storage of concentrated spent wash the unit has 02 lagoons of total capacity 25000m^3 at Hitachi site and Ajeetpur site.

Table 4: Previous and current status of Lagoons

S. No.	Location	No. of Lagoon	Earlier Capacity (m^3)	Present status (m^3)
1	Hitachi site	01	12,234 m^3	Reduced to 4000 m^3 (**Fig.1**)
2	Ajeetpur site	02	58,000,m^3 (Lagoon-A)	Reduced to 21,000 m^3 (**Fig.2**)
			20,199 m^3 (Lagoon-B)	Dismantled lagoon B
Total Capacity			**90,433 m^3**	**25,000 m^3**

20. About 8,000m^3 of concentrated spent wash was available in the lagoon (capacity 21,000 m^3) at Ajeetpur site and 2,000 m^3 of spent wash was available in the lagoon (capacity 4,000 m^3) at Hiatchi site. The floating levelling system was not operational during visit at Ajeetpur site although the storage of concentrated spent wash was observed within the limit (marked by UPPCB).
21. To assess the performance of Spent wash management system adopted by the unit, effluent samples were collected from various units. Details of samples and analysis results are listed in respective sections. All samples were sealed in presence of officials of State Pollution Control Board and industry representatives. The sealed samples were submitted in CPCB laboratory for analysis. Sealed duplicate samples were also handed over to the industry representative.

4. Characteristics of samples collected from Molasses based Distillery unit:

Table 5: Analysis results of samples collected from Distillery unit

Distillery Plant (Molasses based)								
Sr. No.	Sample Location	pH	COD (mg/l)	BOD (mg/l)	TS (mg/l)	TSS (mg/l)	TDS	Colour (Hazen)
1.	Raw spent wash	4.8	150262	86000	154960	-	-	-
2.	IMEE Concentrate	4.9	220963	131500	257640	-	-	-
3.	IMEE Condensate	3.4	4536	2393	12	BDL	-	-
4.	Spent Lees	9.5	28431	12500	36	BDL	28	BDL
5.	MEE-2 feed (BMSW)	8.9	192683	53250	208970	-	-	-
6.	ETP Sump tank	4.9	205126	149500	222080	-	-	-
7.	ETP Sump tank inlet pipeline	5.0	235103	113000	252620	-	-	-
8.	Lamella Inlet	8.5	83106	24000	108250	-	-	-
9.	Clarifloculator outlet	8.4	880088	27667	105250	-	-	-
10.	DAF outlet	8.5	77224	24667	102020	-	-	-

11.	RO-1 permeate	8.7	3458	870	13484	33	11992	-
12.	RO-2 permeate	8.6	4510	847	15548	62	13012	-
13.	RO-3 permeate	8.9	642	180	1996	13	1484	-
14.	RO-3 inlet	8.7	2964	1348	11708	40	11072	-
15.	Reject of RO-3 (RO-1,2 &3)	8.4	126696	62400	153440	-	-	-
16.	MEE-2 Concentrate	9.5	286950	162500	388520	-	-	-
17.	MEE-2 Condensate	10.0	1567	322	36	-	20	43
18.	CPU inlet	9.5	2447	913		BDL	48	BDL
19.	CPU outlet	4.1	40	5.4	-	23	588	BDL
Grain based								
1.	Thick Syrup (MEE Concentrate)	4.8	277524	135000	219000	-	-	-
2.	Thin Stillage from decanter	4.2	52413	18533	33440	-	-	-
3.	MEE Condensate	3.5	1850	484	244	-	124	57
4.	Lees	8.1	34	5.6	120	BDL	84	36

Samples from lagoon:

S.No.	Sampling location	pH	COD (mg/l)	BOD (mg/l)	TS (mg/l)	TSS (mg/l)	TDS	Colour (Hazen)
1.	Lagoon of Hitachi Bio-composting yard (no.1)	8.2	129712	45200	279560	-	-	-
2.	Lagoon of Ajeetpur Bio-composting yard (no.02)	8.0	128581	40000	175160	-	-	-
3.	Ponding backside of Hitachi bio-composting yard	2.0	147	22	1376	104	836	12

- Analysis of spent wash samples collected from lagoon-1 of capacity 4000m^3 located at Hitachi site shows pH- 8.2 Total solids- 279560 mg/l, COD – 129718 mg/l and BOD-45200 mg/l. Solid content of spent wash in the lagoon is 27.95~28% as against norms of 30%, which indicates that the stored spent wash is concentrated.
- Analysis of spent wash samples collected from lagoon-2 of capacity 21000m^3 at Ajeetpur site shows pH- 8.0, COD–128581 mg/l and BOD- 40000 mg/l, which shows characteristics similar to that of lagoon at Hitachi site, however total solids in the lagoon was found to be 17.51%.

5. Bio-composting yard details:

1. The unit has bio-compost yards located at two different places i.e., Ajeetpur site and Hitachi site. For bio-composting 34 acres area is available at Hitachi site and 26 acres area is available at Ajeetpur site, hence total area available at both sites is 60 acres

Table 6: Covered Bio-compost area required as per SOP

S.No.	Particulars	Unit	Values
1.	Consented Capacity of distillery (as per consent to operate)	KL/day	200
2.	Spent Wash generation KL (average of 06 months data provided by the unit) per KL of Alcohol	KL/KL	9.7
3.	No. of operating days/year	days	350
4.	Calculated Spent Wash generation at installed capacity	KL/Annum	6,79,000
5.	Concentrated Spent Wash after 76% volume reduction (refer Table 3)	KL/Annum	1,62,960
6.	Concentrated SW utilization (KL) per MT of Press mud	KL/MT	1.6
7.	No. of cycles in covered area	cycles	05
8.	Standards for Press mud application	MT/acre/cycle	850
9.	Covered area required	acres	23.96 ~ 24

2. Out of total 60 acres of bio-compost area, 25 acres of area is covered (**Fig. 6**) & remaining 35 acres of area is open/uncovered.
3. As per calculation shown above, covered bio-compost area of 23.96 acres ~ 24 acres is required to operate the plant at consented capacity of 200 KLPD throughout the year.
4. Out of 35 acres uncovered bio-compost area; 05 acres is available for storage of ready bio-compost, other 05 acres is for storage of press mud and remaining 25 acres is available for bio-composting. Total available 10 acres of area for storage of ready bio-compost and press mud is 41.67 % of required covered bio-compost area of 24 acres.
5. The unit is having 05 numbers aero tiller machines for spraying of concentrated spent wash, mixing and turning of bio-compost material.
6. The unit has 6 piezometric wells and one hand pump in the bio-compost yard area of Hitachi site and 6 piezometric wells and one hand pump in Ajeetpur site.
7. The unit has installed 02 PTZ web cameras at each bio-compost yards.

8. The unit has not provided covered shed for storage of press mud and finished compost in bio-compost area of Hitachi site. Press mud were kept in open area. Unit representative informed that, they store press mud in open area and ready compost is sent to Ajeetpur site for bagging (**Fig. 5**).
9. Water logging was observed near the lagoon at Hitachi site. Sample of the same was collected by joint team.
10. At bio compost yard of Ajeetpur site, it was observed that at leachate collection pit, transfer pump was not provided by the unit.
11. Rain water harvesting system was provided in both the bio-compost yard site at Hitachi site and Ajeetpur site.

6. Characteristics of the Ground Water

- Characteristics of Ground water based on the analysis result of samples of Bore-well located within the unit premises, Hand-pump of Hitachi Bio-compost Yard, Piezo-metric well D/s of Hitachi yard (**Fig. 4**), Piezo-metric well D/s of Ajeetpur yard and Piezo-metric well U/s of Ajeetpur yard are as follows:

Table 7: Analysis result of samples collected from hand pump, piezometric wells and borewell

Parameters	Hand-pump of Hitachi Bio-compost Yard	Piezo-metric well U/s of Hitachi yard	Piezo-metric well D/s of Hitachi yard	Piezo-metric well D/s of Ajeetpur yard	Piezo-metric well U/s of Ajeetpur yard	Ground water from bore well in unit premises	BIS IS 10500:2012 (Permissible limit in absence of alternative source)
	Depth (70-80 feet)	Depth (80 feet)	Depth (80 feet)	Depth (80 feet)	Depth (80 feet)	Depth (366 feet)	
pH	7.3	7.5	8.2	7.6	7.4	**7.7**	**6.5-8.5**
Colour (Hazen)	13	BDL	**1890**	BDL	13	**BDL**	**15**
COD (mg/l)	BDL	**21**	**798**	**40**	**61**	**BDL**	-
TDS (mg/l)	1032	908	**2928**	426	330	**480**	**2000**
TS (mg/l)	1228	1108	**3086**	634	462	**415**	
As (mg/l)	BDL	BDL	BDL	BDL	BDL	**BDL**	**0.05**
Cd (mg/l)	BDL	BDL	BDL	BDL	BDL	**BDL**	**0.003**
Co (mg/l)	BDL	0.01	BDL	BDL	BDL	**BDL**	-
Cr (mg/l)	BDL	BDL	0.02	BDL	BDL	**BDL**	**0.05**
Cu (mg/l)	**1.54**	0.01	0.01	BDL	BDL	**BDL**	**1.5**
Fe (mg/l)	**6.25**	**3.98**	**1.15**	**17.62**	**0.35**	**0.45**	**0.3**
Mn (mg/l)	0.21	**0.95**	**0.09**	**0.44**	**2.48**	**0.39**	**0.3**
Ni (mg/l)	0.01	BDL	0.05	BDL	BDL	**BDL**	**0.02**
Pb (mg/l)	**0.10**	**0.16**	**0.05**	**0.08**	0.01	**BDL**	**0.01**
Sb (mg/l)	BDL	BDL	BDL	BDL	BDL	**BDL**	-

Se (mg/l)	BDL	BDL	BDL	BDL	BDL	**BDL**	**0.01**
V (mg/l)	BDL	BDL	0.02	BDL	BDL	**BDL**	**-**
Zn (mg/l)	2.96	0.07	0.05	0.10	0.01	**0.05**	**15**

- The results of various parameters of the ground water taken out of bore well having depth-366 feet, which is within the premises of distillery are well within the limit, except Fe & Mn, which are marginally high. The higher concentration of Fe may be attributed to leaching through pipe material.
- The water quality parameters obtained in case of hand pump having depth 70-80 feet of Hitachi Bio-compost yard are also mostly within range, except Cu, Fe and Pb. High value of Fe in case of hand-pump can again be attributed to corrosion, Cu is 1.54 against the limiting value of 1.5 and this value is mostly well below the permissible limit even in case of piezometric wells. The Pb value of 0.10 higher than the permissible limit of 0.01, which may be due to the use of galvanized iron in case of hand pump, which may contain zinc and lead.
- Piezo-metric wells namely U/s of Hitachi yard (depth-80 feet), Piezo-metric well D/s of Hitachi yard (depth -80 feet), Piezo-metric well D/s of Ajeetpur yard (depth-80 feet) and Piezo-metric well U/s of Ajeetpur yard (depth-80 feet) also shows nearly similar trend. In these cases, for nearly all the wells Fe, Mn and Pb values are higher than the permissible limits. It is being suggested to check the construction material of piezometric wells, if they are made of galvanized iron they should be replaced with PVC pipes. If the materials of construction are not iron, in that case extensive soil sampling and analysis of the region may be done to understand the presence of Mn and Pb in water samples.
- Ground water characteristics of piezometer well D/s of Hitachi yard shows contamination through seepage from bio-composting activity with **colour 1890 Hazen, COD-798 mg/l, TDS-2928mg/l and TS- 3086 mg/l.** Seepage from nearby bio-compost storage located at 2-5 mtrs from piezometric well facility may be the source of contamination.

8. Sewage Treatment and disposal

1. The unit has installed a Sewage Treatment Plant (STP) of capacity 120 KLD for treatment of sewage generated from the resident inside the factory premises. The STP was found operational during inspection.

2. The sewage treatment scheme consists of holding tank-cum- pump sump, Biological treatment (activated sludge process), settling tank, holding tank for feed into pressure sand filter (PSF) and activated carbon filter (ACF).
3. The treated sewage is disposed though an open drain across the road, to reach up to Rampur drain.
4. Samples were collected from the holding tank (inlet) and treated sewage/ from final discharge (outlet) into the drain.

8.1 Characteristics of waste water samples collected from Sewage Treatment Plant:

Table 8: Analysis results of samples collected from STP

Sewage Treatment Plant													
Sr. No.	**Sample Location**	**pH**	**COD (mg/l)**	**BOD (mg/l)**	**TS (mg/l)**	**TSS (mg/l)**	**CL-**	**NO3-N**	**O & G (mg/l)**	**NH3-N**			
1.	STP Inlet	8.2	81	11	936	154	45	1.74	-	2.8			
2.	STP Outlet	8.3	28	3.8	868	11	145	0.53	BDL	BDL			
3.	STP Outlet (TC/FC)	Total Coliforms – < 1.8 MPN/100ml Fecal Coliforms –< 1.8 MPN/100ml											
4.	Heavy Metal (mg/l) at STP inlet	**As**	**Cd**	**Co**	**Cr**	**Fe**	**Cu**	**Mn**	**Ni**	**Pb**	**Sb**	**Se**	**V**	**Zn**
		BDL	BDL	BDL	BDL	8.69	0.03	0.33		0.01	BDL	BDL	BDL	0.22
5.	Heavy Metal (mg/l) at STP outlet	**As**	**Cd**	**Co**	**Cr**	**Fe**	**Cu**	**Mn**	**Ni**	**Pb**	**Sb**	**Se**	**V**	**Zn**
		BDL	BDL	BDL	BDL	0.45	BDL	0.16	BDL	BDL	BDL	BDL	BDL	0.05

9. Characteristics of waste water samples collected from drain along the road to Ajeetpur bio-compost site and outside near the main gate

Table 9: Analysis results of samples collected from drain

S. No.	Sample Description	pH	COD (mg/l)	BOD (mg/l)	TS	TSS	CL-	NO3-N
1.	Drain outside main gate of the industry	7.6	36	8.9	640	20	33	0.70
2.	Drain, upstream of Ajeetpur bio-compost yard (**Fig.7**)	7.7	123	23	764	51	82	1.42
3.	Drain, downstream of Ajeetpur bio-compost yard (**Fig.7**)	7.7	154	40	1024	72	145	1.44

- It was observed that the waste water sample collected from the drain upstream of Ajeetpur site shows Total solids- 764 mg/l, COD- 123 mg/l, BOD- 23 mg/l, TSS- 51

mg/l, Cl-82 and NO3-N-1.42 whereas the sample collected from drain downstream of Ajeetpur site has Total solids- 1024 mg/l, COD-154mg/l, BOD-40 mg/l and TSS-72 mg/l, Cl-145 and NO3-N-1.44

10. Conclusion:

1. As per CPCB direction dated 6th August, 2019, the unit has restricted its excess lagoon capacity from 90433m^3 to 25000m^3.
2. The unit does not have permission for abstraction of ground water as the NOC obtained from CGWA was expired on 02.10.2018, however the unit has applied for renewal of CGWA NOC vide letter dated 16.09.2018.
3. Analysis of spent wash samples collected from lagoons of capacity 4000m^3 at Hitachi site contain pH- 8.2 Total solids- 279560 mg/l, COD – 129718 mg/l and BOD- 45200 mg/l and sample collected from lagoon of capacity 21000 m3 at Ajeetpur site contain pH- 8.0 Total solids- 175160 mg/l, COD – 128581 mg/l and BOD- 40000 mg/l.
4. Out of total 60 acres of bio-composting area, the unit is having 25 acres of covered Bio-composting area and as per calculation shown at Table-5, covered bio-compost area of 23.96 acres ~ 24 acres is required to operate the plant at consented capacity of 200 KLPD throughout the year, hence it can be concluded that the unit has adequate covered bio-compost area to operate the plant at consented capacity of 200 KLPD throughout the year.
5. Ground water characteristics of piezometer well D/s of Hitachi yard shows contamination through seepage from bio-composting activity with **colour 1890 Hazen, COD-798 mg/l, TDS-2928mg/l and TS- 3086 mg/l.** Seepage from nearby bio-compost storage facility may be the source of contamination. **Fig-4**

11. Recommendations:

1. The unit shall obtain NOCs from CGWA for withdrawal of groundwater at earliest for all the groundwater abstraction sources, as the CGWA NOCs have already been expired on 02.10.2018.
2. The Unit shall ensure storage of concentrated spent wash with total solids 30% in both the lagoons (at Hitachi and Ajeetpur site) for use in bio-composting.
3. The unit shall provide proper lined surface in bio compost yard at Hitachi site so that possibility of leaching shall be eliminated.
4. The unit shall take measures to stop contamination of piezometer well at downstream of Hitachi site.

5. The unit shall carry out detail study to identify contamination source of Fe, Mn and Pb of piezometric wells, hand pumps and bore wells and carry out remediate measures.

Photographs:

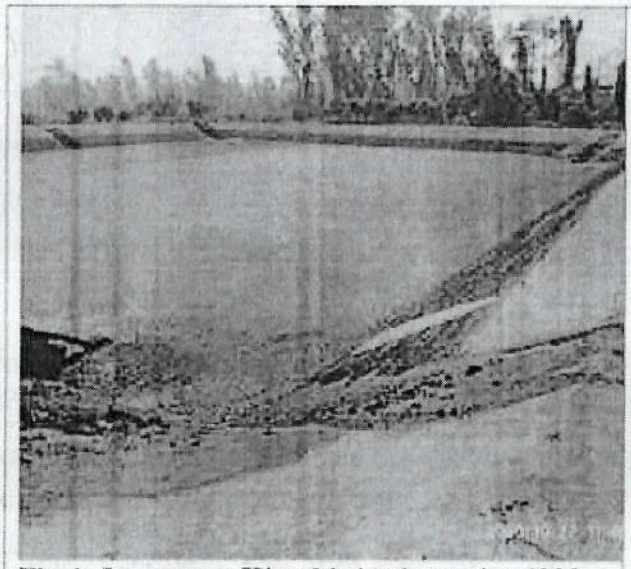


Fig-1: Lagoon at Hitachi site (capacity 4000 m^3)

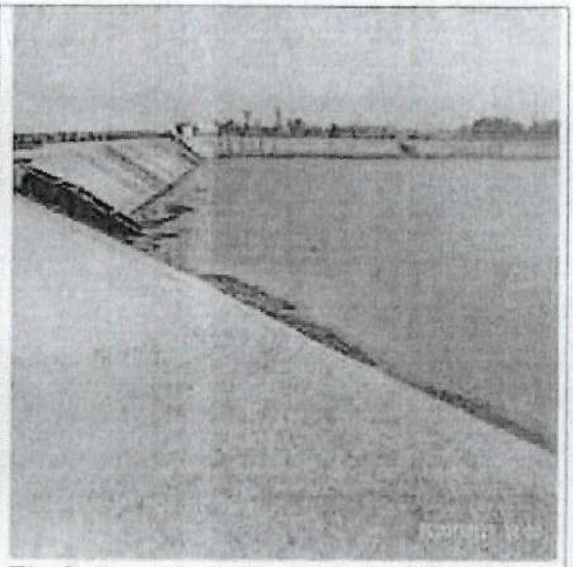


Fig-2: Lagoon at Ajeetpur site (Capacity 21000m^3)

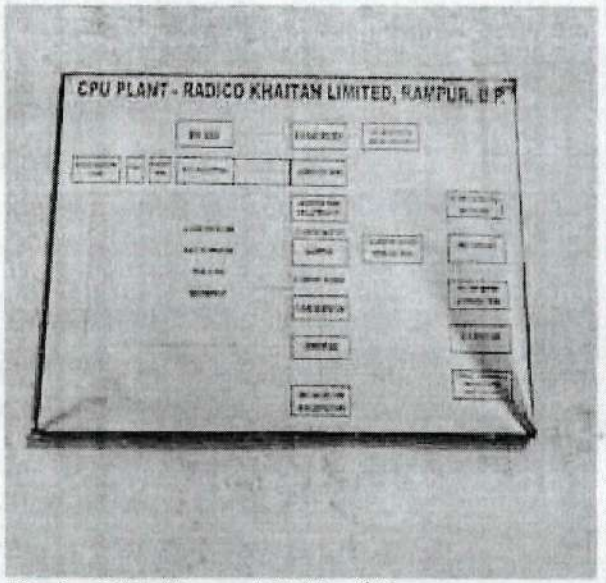


Fig-3: CPU Plant of 2000 m^3/day capacity

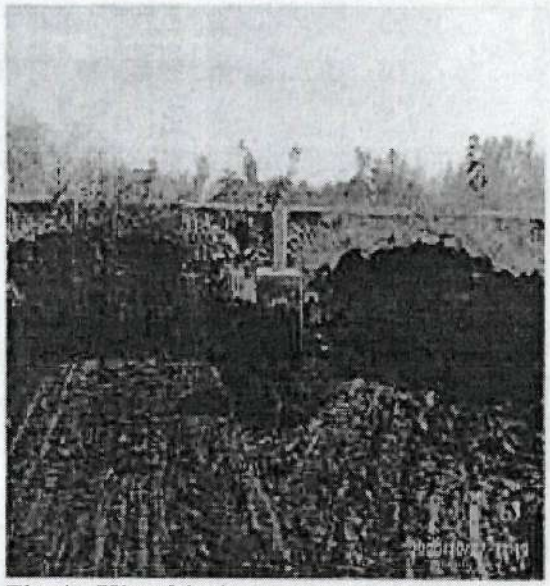


Fig-4: Hitachi piezometer at downstream of bio-compost yard

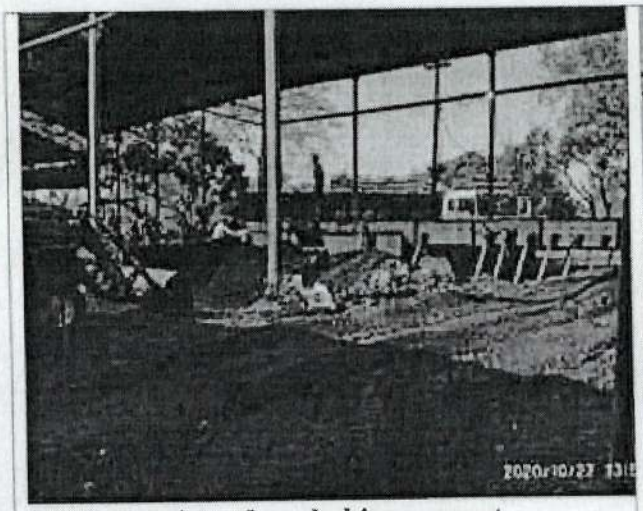


Fig-5: Bagging of ready bio-compost

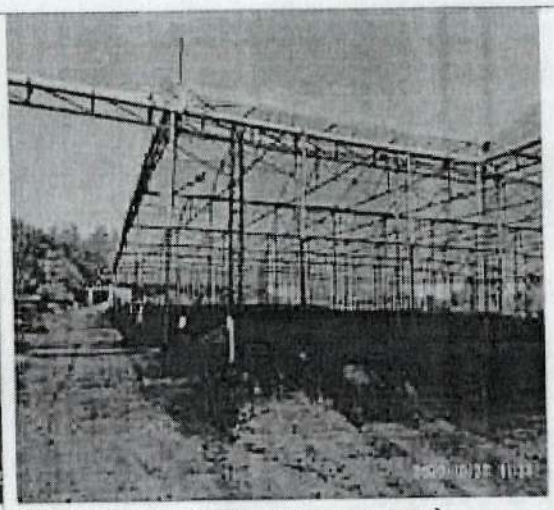


Fig 6: Covered bio-compost yard

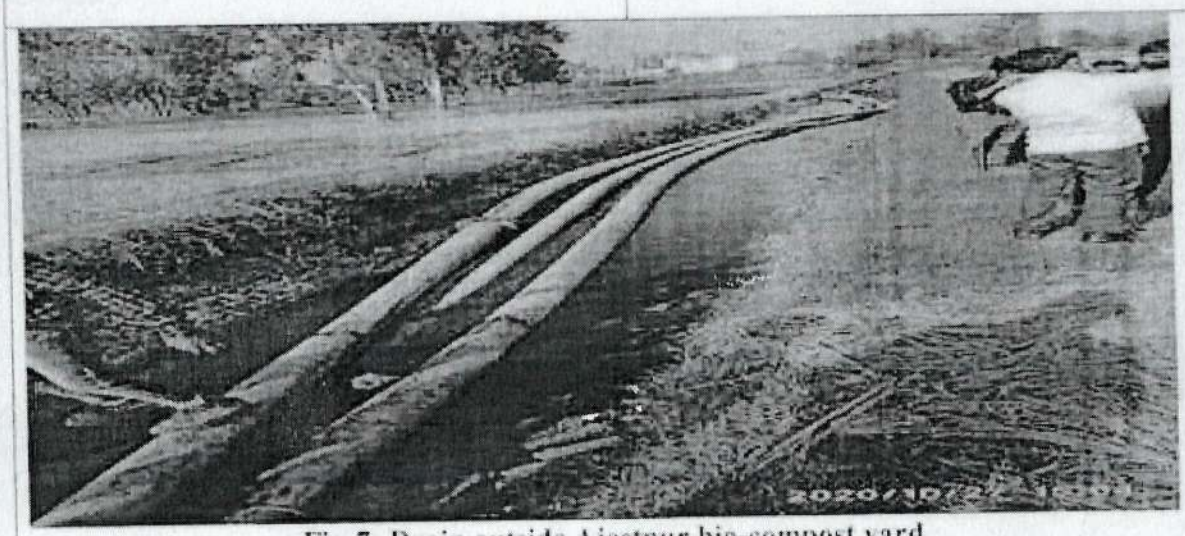


Fig-7: Drain outside Ajeetpur bio-compost yard

Signature of the Inspecting officials

Sr. No.	Name of the Officials	Signature
1.	Mrs. Reena Satavan, Sc.'D', CPCB, Delhi	
2.	Dr. R. K. Singh, Sc.'D', CPCB, Delhi	
3.	Sh. J.N. Tiwari, Junior Engineer, RO Moradabad, UPPCB	
4.	Dr. Firoz Ahmad, RA-III, CPCB, Delhi	
5.	Ms. Anshul Kumari, RA-III, CPCB, Delhi	
6.	Mrs. Shivangi Goswami, RA-II, CPCB, Delhi	
7.	Dr. Sachin Mishra, SRF, CPCB, Delhi	

Annexure 1.1a

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
51900/UPPCB/Moradabad(UPPCBRO)/CTO/water/RAMPUR/2019

Dated : 19/07/2019

To ,

Shri KRISHAN PAL SINGH
M/s RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT
BERAILLEY ROAD RAMPUR U.P.,RAMPUR,244901
RAMPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT

Reference Application No :4733318 **Dated :19/07/2019**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 31/05/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2019.07.19 13:55:23 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Moradabad to ensure the compliance of the conditions imposed in the consent order.

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2019.07.19 13:55:42 +05'30'
Chief Environment Officer

65

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT vide

Consent Order No. 4733318/ Water Dated : 19/07/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of 200 KLD of Molasses based Distillery.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	100KLD	Septic Tank
2	Industrial	ZLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. It should be ensured that domestic effluent should not be discharged in storm water drain.

4(a) The domestic effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Quantity of Discharge	100 KLD

5. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall not discharge any trade effluent outside the premises and Zero Liquid Discharge (ZLD) shall be maintained all the time.
8. Molasses shall not be stored in kachcha pits.
9. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
10. The unit should be operated in such a way so that there is no adverse impact on public and environment.
11. Unit must maintain on line connectivity of mass flow meters at the inlet and outlet of MEE and web cameras installed at the final outlet, MEE and Bio Compost yard and connected with server of CPCB and UPPCB.
12. The unit shall ensure deployment of qualified staff for self monitoring mechanism on 24 X7 hours basis.
13. Volume of spent wash shall be reduced to 40 % minimum and solid concentration shall be maintained minimum 30% at the outlet of MEE.
14. Unit shall identify recipient drains/rivulets and their upstream & downstream locations in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at upstream & downstream location through recognized lab under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.

15. The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 07 days equivalent of production in case of incineration boiler and 30 days equivalent of production in case of bio composting.

16. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.

17. Industry shall ensure to send monthly reports regarding spent wash storage and details of spent wash in each lagoon constructed in industry.

Specific Conditions:

1.Consent to Operate issued by UPPCB vide letter no. 2313/UPPCB/Moradabad(UPPCBRO)/CTO/Water/Rampur/2017 dated 31.01.2018 valid till 31.12.2019 is hereby revoked.
2.This Consent to Operate Water is valid for operation of Molasses based distillery at 77 KLD production capacity in the light of directions issued by CPCB vide letter no. B-190198/NGRBA(RG)/CPCB /Distillery /21/2017-18 dated 16/17 May 2019. The production capacity of the plant being 200 KLD shall be allowed after permission from CPCB. In future also the production capacity of Molasses based distillery shall be governed by directions of CPCB and UPPCB from time to time.
3. Unit shall comply with the directions issued by CPCB vide letter no. B-190198/NGRBA(RG)/CPCB/Distillery /21/2017-18 dated 16/17 May 2019.
4.The Unit shall restrict production capacity of its molasses based plant not more than 77 KLD till the stored spent wash in lagoons having solid content of 7.9-11.3% is treated through Evaporation-Concentration to achieve 30% solid concentration by using appropriate technology such as MEE or RO & MEE. Only concentrated spent wash with solid concentration of 30 % shall be used for bio-composting with press mud, complying with the conditions specified in the CPCB direction dated 07 -12-2015.
5.The entire stored spent wash (approx. 25000 m3) shall be utilized by 30th June, 2019 under the supervision of UPPCB and the industry shall submit its report to CPCB on weekly basis along with supporting documents.
6.Unit Shall restrict storage capacity to 30 days of spent wash generation.
7.Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act,1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
8.Unit shall use concentrated spent wash :press mud ratio of 1:1.6 and shall provide documentary proof support for procurement/ availabity of press mud, sale of compost and compost quality on monthly basis by 10th of every month to CPCB and UPPCB.
9.Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
10.Unit shall operate and maintain the Sewage Treatment Plant for the treatment of domestic sewage 100 KLD through STP as per norms and treated sewage shall be reused for irrigation to the maximum.
11.Unit must maintain on line connectivity of flow meter and web camera with server of CPCB and UPPCB.
12.Unit shall comply with the recommendations made in adequacy assessment report prepared by VSI, Pune.
13.Unit shall carry out ground water monitoring of bio-compost yard through laboratory approved by MoEF & CC.
14.Unit shall ensure compliance of NOC by CGWA for ground water conservation.
15.The treated water from condensate polishing unit shall be recycled in the process.
16.No dilution of spentwash at storage lagoon and of sewage at STP is permissible.
17.This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

AMIT CHANDRA Digitally signed by AMIT CHANDRA Date: 2019.07.19 13:56:02 +05'30'

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

67

Annexure 1.1b

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
51862/UPPCB/Moradabad(UPPCBRO)/CTO/water/RAMPUR/2019

Dated : 02/05/2019

To ,

Shri KRISHAN PAL SINGH
M/s RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT
PLOT NO A-1, BERAILLEY ROAD, RAMPUR,RAMPUR,244901
RAMPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT

Reference Application No :4727154 **Dated :02/05/2019**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 31/03/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2019.05.02 18:16:39 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer UPPCB Moradabad for information and to ensure the compliance of the conditions imposed in the consent order.

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2019.05.02 18:16:57 +05'30'

Chief Environment Officer

18

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT vide

Consent Order No. 4727154/ Water Dated : 02/05/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of production of grain and malt spirit 2497.33 MT per month, and cattle feeder 7500 MT per month .
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Industrial	650 KLD (ZLD)	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. It should be ensured that domestic effluent should not be discharged in storm water drain.

4(a) The domestic effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

Domestic Effulant		
S.No	**Parameter**	**Standard**

5. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall not discharge any trade effluent outside the premises and Zero Liquid Discharge (ZLD) shall be maintained all the time.
8. Molasses shall not be stored in kachcha pits.
9. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
10. The unit should be operated in such a way so that there is no adverse impact on public and environment.
11. Unit must maintain on line connectivity of mass flow meters at the inlet and outlet of MEE and web cameras installed at the final outlet, MEE and Bio Compost yard and connected with server of CPCB and UPPCB.
12. The unit shall ensure deployment of qualified staff for self monitoring mechanism on 24 X7 hours basis.
13. Volume of spent wash shall be reduced to 40 % minimum and solid concentration shall be maintained minimum 30% at the outlet of MEE.
14. Unit shall identify recipient drains/rivulets and their upstream & downstream locations in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at upstream & downstream location through recognized lab under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
15. The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 07 days equivalent of production in case of incineration boiler and 30 days equivalent of production in case of bio composting.
16. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.

17. Industry shall ensure to send monthly reports regarding spent wash storage and details of spent wash in each lagoon constructed in industry.

Specific Conditions:

1. This consent is valid for production of Grain and Malt spirit 2497.33 MT per month, and cattle fodder 7500 MT per month.
2. Industrial Effluent generated 650 KLD shall be concentrated to 75 percent in Multi Effect Evaporator and shall be used as cattle feed. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
3. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act,1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
4. Unit must install flow meter and web camera with in 01 month and shall ensure on line connectivity of flow meter and web camera with server of CPCB and UPPCB.
5. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
6. Unit shall comply to the conditions imposed in the NOC isuued by CGWA for ground water extraction.
7. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
8. Unit shall make temporary storage facility for storage of hazardous waste in the premises before it will send to TSDF as per the provisions of Hazardous and Other Waste (Management and Transboundary Movement)Rules 2016
9. Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement)Rules 2016 and shall obtain authorization for disposal of hazardous waste.
10. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
11. Unit shall submit ground water quality monitoring report done by MoEF & CC approved laboratory in every 3 months.
12. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2019.05.02 18:17:16 +05'30'

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

70

Annexure 1.2a

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
51907/UPPCB/Moradabad(UPPCBRO)/CTO/air/RAMPUR/2019

Dated : 19/07/2019

To ,

Shri KRISHAN PAL SINGH
M/s RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT
BERAILLEY ROAD RAMPUR U.P.,RAMPUR,244901
RAMPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT

Reference Application No. 4734431 Dated : 19/07/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 31/05/2019 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2019.07.19 13:58:26 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Moradabad to ensure the compliance of the conditions imposed in the consent order.

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2019.07.19 13:58:44 +05'30'

Chief Environment Officer

71

U.P. Pollution Control Board

Dated : 19/07/2019

CONDITIONS OF CONSENT

1(a). The details of Air pollution sources and stacks attached with Boiler

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	boiler 26 TPH	Bio-gas - 120000 cubic meter per day	01	Particulate Matter	stack height of 45 meter from ground level
2	boiler 12TPH(stand by)	coal	2	Particulate Matter	Dust collector as APCS and stack height of 30 meter from ground level
3	D.G. Sets 1200 KVA, 1200 KVA	HSD	03	Particulate Matter	7 Meter from nearest roof.
4	DG sets of 1250 KVA, 750 KVA and 380 KVA	HSD	04	Particulate Matter	7.0, 5.5 and 4.0 Meters from nearest roof.

1(b) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Particulate Matter	As per rule 59 of E(P)Rules 1986
2	2	Particulate Matter	600 mg/Nm3
3	3	Particulate Matter	As per standards stipulated in E(P)Rules 1986
4	4	Particulate Matter	As per standards stipulated in E(P)Rules 1986

2. The equipment for air pollution control system and monitoring, as proposed by the industry and approved by the Board should be installed in their premises itself.
3. Industry shall dispose the incineration boiler ash in such a manner so that there should not be any adverse impact on public health at large and on Soil, Water & Air environment.
4. The modification or installation in the existing pollution control equipment shall be done only by prior approval of the Board.
5. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants shall be in accordance with the standards prescribed by the Board/MoEF& CC/or otherwise mandatory.
6. Unit shall do provisions for control of fugitive emissions from process as per the norms of the Board/MOEF & CC/or otherwise mandatory.
7. The unit shall submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report analysed by Board/NABL accredited laboratory shall be submitted.

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8. In case of closure directions under section-5 of E (P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.

9. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.

10. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.

11. Industry shall abide by orders / directions issued by Hon'ble Supreme court, Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

Specific Conditions:

1. Consent to Operate issued by UPPCB vide letter no. 2170/UPPCB/Moradabad(UPPCBRO)/CTO/Air/Rampur/2017 dated 31.01.2018 valid till 31.12.2019 is hereby revoked.
2. This Consent to Operate Ai1r is valid for operation of Molasses based distillery at 77 KLD production capacity in the light of directions issued by CPCB vide letter no. B-190198/NGRBA(RG)/CPCB /Distillery /21/2017-18 dated 16/17 May 2019. The production capapcity of the plant being 200 KLD shall be allowed after permission from CPCB. In future also the production capapcity of Molasses based distillery shall be governed by directions of CPCB and UPPCB from time to time.
3. Unit shall comply with the directions issued by CPCB vide letter no. B-190198/NGRBA(RG)/CPCB/Distillery /21/2017-18 dated 16/17 May 2019.
4. The Unit shall restrict production capacity of its molasses based plant not more than 77 KLD till the stored spent wash in lagoons having solid content of 7.9-11.3% is treated through Evaporation-Concentration to achieve 30% solid concentration by using appropriate technology such as MEE or RO & MEE. Only concentrated spent wash with solid concentration of 30 % shall be used for bio-composting with press mud, complying with the conditions specified in the CPCB direction dated 07 -12-2015.
5. The entire stored spent wash (approx. 25000 m3) shall be utilized by 30th June, 2019 under the supervision of UPPCB and the industry shall submit its report to CPCB on weekly basis along with supporting documents.
6. Unit Shall restrict storage capacity to 30 days of spent wash generation.
7. Unit shall operate and maintain the operation in such a manner that the Ambient Air Quality of the area is always kept as per the norms prescribed under the provisions of Environment (Protection) Rules, 1986.

8. Boiler stack emissions shall be as per the norms prescribed under E(P) Rules 1986.
9. The D.G. Set shall be operated duly equipped with acoustic enclosure and stack emission along with noise level shall be as per the norms prescribed under E(P) Rules 1986.
10. Only Bio-gas shall be used as fuel in the boiler.
11. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
12. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/ 2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
13. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
14. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
15. Unit shall submit Ambient Air Quality and Ambient Noise Quality done by MoEF & CC approved laboratory in every 3 months.
16. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2019.07.19 13:59:04 +05'30'

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Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

Annexure 1-26

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
51920/UPPCB/Moradabad(UPPCBRO)/CTO/air/RAMPUR/2019

Dated : 02/05/2019

To ,

Shri KRISHAN PAL SINGH
M/s RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT
PLOT NO A-1, BERAILLEY ROAD, RAMPUR,RAMPUR,244901
RAMPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT

Reference Application No. 4735892 Dated : 02/05/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 31/03/2019 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2019.05.02 18:19:38 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer UPPCB Moradabad for information and to ensure the compliance of the conditions imposed in the consent order.

AMIT CHANDRA
Digitally signed by AMIT CHANDRA
Date: 2019.05.02 18:19:57 +05'30'

Chief Environment Officer

U.P. Pollution Control Board

Dated : 02/05/2019

CONDITIONS OF CONSENT

1(a). The details of Air pollution sources and stacks attached with Boiler

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	boiler 30 TPH	Bio gas-20000 cubic meter per day and rice husk – 120 TPH	1	Particulate Matter	Electro static precipitater as APCS and stack height of 45 meter from ground level at the boiler of 120 TPH and Wet scrubber as APCS and stack height of 60 meter from ground level at the boiler of 70TPH.
2	DG set 1250 KVA , 700 KVA and 500 KVA	diesel	2	Particulate Matter	6 Meter each above the roof of nearset building

1(b) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Particulate Matter	150 MG/NM3
2	2	Particulate Matter	as per standards stipulated in E(P)Rules 1986

2. The equipment for air pollution control system and monitoring, as proposed by the industry and approved by the Board should be installed in their premises itself.
3. Industry shall dispose the incineration boiler ash in such a manner so that there should not be any adverse impact on public health at large and on Soil, Water & Air environment.
4. The modification or installation in the existing pollution control equipment shall be done only by prior approval of the Board.
5. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants shall be in accordance with the standards prescribed by the Board/MoEF& CC/or otherwise mandatory.
6. Unit shall do provisions for control of fugitive emissions from process as per the norms of the Board/MOEF & CC/or otherwise mandatory.
7. The unit shall submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report analysed by Board/NABL accredited laboratory shall be submitted.
8. In case of closure directions under section-5 of E (P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.

9. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.

10. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.

11. Industry shall abide by orders / directions issued by Hon'ble Supreme court, Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

Specific Conditions:

1. This consent is valid for production of Grain and Malt spirit 2497.33 MT per month, and cattle fodder 7500 MT per month
2. Unit shall maintain and operate Air pollution control system i. e. ESP regularly and ensure that stack emissions are within the prescribed norms.
3. DG sets of 1250 KVA , 700 KVA nad 500 KVA equipped with canopy and stack height as per norms
4. Unit shall maintain and operate properly the installed online emission monitoring system and maintain the records, and ensure the connectivity to the servers of CPCB and UPPCB .
5. Unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit.
6. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
7. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986
8. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
9. Unit shall submit the ambient air quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC on quarterly basis.
10. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
11. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy seasone by flowing along with storm water . Direct exposure of workers to fly ash & dust shall be avoided.
12. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

AMIT CHANDRA Digitally signed by AMIT CHANDRA Date: 2019.05.02 18:20:13 +05'30'

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

Annexure 1.3
(Annexure-15)

RKL/ 429

Date :- 16.09.2018

To, Regional Director
Central Ground Water Board,
Northern Region, Bhujal Bhawan,
Sector- B, Sitapur Road Yojana,
Lucknow – 226021 (U.P.)

Subject:- Regarding NOC renewal for ground water withdrawal to M/S Radico Khaitan Limited, (A Distillery unit) at Brailley Road, Block – Chamraon, District – Rampur U.P.-244901

Ref. – Online application 21-4/1054/UP/IND/2016

Dear Sir,

We are herewith submitting renewal of NOC application for ground water withdrawal of existing Industry (A Distillery Unit) M/S Radico Khaitan Limited, Brailley Road, Rampur, U.P.-244901 in prescribed format along with necessary documents for your kind consideration.

With Regards,

For Radico Khaitan Limited, Rampur

Radico Khaitan Ltd. Radica Rampur (U.P.)

Devendra Singh
Authorized Signatory

Enclosed:-

1. Online Application hard copy.
2. Renewal fee paid copy.
3. CGWA NOC Copy and Last compliance reports (with water security plan).
4. Borewell and pizometers photograph, ground water quality report pre monsoon and post monsoon.
5. Photograph of recharging structures. Maintenance proof of recharging structures.
6. Borewell and Pizometers reading report.
7. Water recycling and reuse balance and other compliance copy.
8. Air and water consent copy from U P Pollution control board and etc.

Rcd 17/9/18

Radico Khaitan Limited
ISO 9001 : 2008 & 22000 : 2005 Certified Company
Regd. Office : Bareilly Road, Rampur-244901 (U.P.)
Tel. : EPABX (0595) 2350601, 2350602, Fax : (0595) 2350009
e-mail : rampur@radico.co.in
Head Office : Plot No. J-1, Block B-1, Mohan Co-op. Industrial Area, Mathura Road, New Delhi-110044
Tel. : (91-11) 40975400/444/500/555, Fax : (91-11) 41678841-42, 41676718 (Exports)
e-mail : info@radico.co.in
website : www.radicokhaitan.com
CIN No. 126841UP1983PLC027278

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MEMBER SECRETARY

भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय

Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

File No:- 21-4/1054/UP/IND/2016 -2280

NOC No:- CGWA/NOC/IND/ORIG/2016/2308

Dated :- 17 OCT 2016

To,
M/s Radico Khaitan Limited,
Bareilly Road, Rampur,
Uttar Pradesh – 244901

Sub:- NOC for ground water withdrawal to M/s Radico Khaitan Ltd in respect of their Distillery unit located at Bareilly Road, Rampur, Block Chamraon, District Rampur, Uttar Pradesh – reg.

Refer to your application on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide their recommendations dated 02/08/2016 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to **M/s Radico Khaitan Ltd in respect of their Distillery unit located at Bareilly Road, Rampur, Block Chamraon, District Rampur, Uttar Pradesh.** The NOC is, however subject to the following conditions:-

1. The firm may abstract **2600 cu.m/day** (and not exceeding **9,49,000 cu.m/year**) of ground water, through existing three (3) tubewells only. No additional ground water abstraction structures to be constructed for this purpose without prior approval of the CGWA.
2. All the wells to be fitted with water meter by the firm at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, atleast once in a month. The ground water quality to be monitored twice in a year during pre- monsoon and post- monsoon periods.
3. **M/s Radico Khaitan Ltd.,** shall, in consultation with the Regional Director, Central Ground Water Board Northern Region, Lucknow implement ground water recharge measures atleast to the tune of **18,84,000 cu.m/year** as proposed, for augmenting the ground water resources of the area within six months from the date of issue of this letter. In addition, the firm shall adopt 2 to 3 nos. villages for Water Security Plan in District Rampur, Uttar Pradesh. The necessary guideline for the Water Security Plan is available on website of Ministry of Water Resources, RD & GR (www.mowr.gov.in). Both, the Demand Side Management /Supply Side Management with maintenance of structures in the said villages to be ensured and a comprehensive plan to be submitted to Regional Director, CGWB. Firm shall also undertake periodic maintenance of

recharge structures at its own cost. Firm to take up area specific plantation to enhance the recharge measures.

4. The photographs of the recharge structures after completion of the same are to be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification and under intimation to this office. Firm to take up area specific plantation to enhance recharge measures.

5. The firm at its own cost shall install 6-7 piezometers fitted with automatic water level recorders having telemetry systems at suitable locations and execute ground water regime monitoring programme in and around the project area on regular basis in consultation with the Central Ground Water Board, Northern Region, Lucknow.

6. The ground water monitoring data in respect of S. No. 2 & 5 to be submitted to Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.

7. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.

8. Action taken report in respect of S. No. 1 to 7 may be submitted to CGWA within one year period.

9. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 8.

10. This NOC is subject to prevailing Central/State Government rules/laws or Courts orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.

11. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.

12. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.

13. This NOC is valid from 03/10/2016 till 02/10/2018.

Member Secretary

Copy to:

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh **with a request to ensure that the conditions mentioned in the NOC are complied by the firm.**
2. The District Magistrate, District Rampur, Uttar Pradesh.
3. The Regional Director, Central Ground Water Board, Northern Region, Lucknow. This has reference to your recommendation dated 02/08/2016.
4. TS to the Chairman, Central Ground Water Board, Bhujal Bhawan, Faridabad.
5. Guard File 2016-17.

Member Secretary

Annexure 1.4

Borewells Log Book - Radico Khaitan Limited, Rampur

BOREWELL NO.1				BOREWELL NO.2				BOREWELL NO.3				Total Water Generation
Date	Initial Reading	final reading	Difference (m3)	Date	Initial Reading	final reading	Difference (m3)	Date	Initial Reading	final reading	Difference (m3)	
01-Apr-20	602529	602529	0	01-Apr-20	304078	304935	857	01-Apr-20	666878	666878	0	857
02-Apr-20	602529	602529	0	02-Apr-20	304935	305796	861	02-Apr-20	666878	666878	0	861
03-Apr-20	602529	602529	0	03-Apr-20	305796	306602	806	03-Apr-20	666878	666878	0	806
04-Apr-20	602529	602529	0	04-Apr-20	306602	307577	975	04-Apr-20	666878	666878	0	975
05-Apr-20	602529	602529	0	05-Apr-20	307577	308649	1072	05-Apr-20	666878	666878	0	1072
06-Apr-20	602529	602529	0	06-Apr-20	308649	309619	970	06-Apr-20	666878	666878	0	970
07-Apr-20	602529	602529	0	07-Apr-20	309619	310812	1193	07-Apr-20	666878	666878	0	1193
08-Apr-20	602529	602529	0	08-Apr-20	310812	311908	1096	08-Apr-20	666878	666878	0	1096
09-Apr-20	602529	602529	0	09-Apr-20	311908	313178	1270	09-Apr-20	666878	666878	0	1270
10-Apr-20	602529	602529	0	10-Apr-20	313178	314369	1191	10-Apr-20	666878	666878	0	1191
11-Apr-20	602529	602529	0	11-Apr-20	314369	315921	1552	11-Apr-20	666878	666878	0	1552
12-Apr-20	602529	602529	0	12-Apr-20	315921	317171	1250	12-Apr-20	666878	666878	0	1250
13-Apr-20	602529	602529	0	13-Apr-20	317171	318267	1096	13-Apr-20	666878	666878	0	1096
14-Apr-20	602529	602529	0	14-Apr-20	318267	319842	1575	14-Apr-20	666878	666878	0	1575
15-Apr-20	602529	602529	0	15-Apr-20	319842	321194	1352	15-Apr-20	666878	666878	0	1352
16-Apr-20	602529	602529	0	16-Apr-20	321194	322166	972	16-Apr-20	666878	666878	0	972
17-Apr-20	602529	602529	0	17-Apr-20	322166	323158	992	17-Apr-20	666878	666878	0	992
18-Apr-20	602529	602529	0	18-Apr-20	323158	324144	986	18-Apr-20	666878	666878	0	986
19-Apr-20	602529	602529	0	19-Apr-20	324144	325116	972	19-Apr-20	666878	666878	0	972
20-Apr-20	602529	602529	0	20-Apr-20	325116	326101	985	20-Apr-20	666878	666878	0	985
21-Apr-20	602529	602529	0	21-Apr-20	326101	327167	1066	21-Apr-20	666878	666878	0	1066
22-Apr-20	602529	602529	0	22-Apr-20	327167	328262	1095	22-Apr-20	666878	666878	0	1095
23-Apr-20	602529	602529	0	23-Apr-20	328262	329310	1048	23-Apr-20	666878	666878	0	1048
24-Apr-20	602529	602529	0	24-Apr-20	329310	330359	1049	24-Apr-20	666878	666878	0	1049
25-Apr-20	602529	602529	0	25-Apr-20	330359	331409	1050	25-Apr-20	666878	666878	0	1050
26-Apr-20	602529	602529	0	26-Apr-20	331409	332460	1051	26-Apr-20	666878	666878	0	1051
27-Apr-20	602529	602529	0	27-Apr-20	332460	333512	1052	27-Apr-20	666878	666878	0	1052
28-Apr-20	602529	602529	0	28-Apr-20	333512	334565	1053	28-Apr-20	666878	666878	0	1053
29-Apr-20	602529	602529	0	29-Apr-20	334565	335619	1054	29-Apr-20	666878	666878	0	1054
30-Apr-20	602529	602529	0	30-Apr-20	335619	336704	1085	30-Apr-20	666878	666878	0	1085
		Total	0			Total	32626			Total	0	32626
										Daily Average in M3/Day		1088

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Borewells Log Book - Radico Khaitan Limited, Rampur

BOREWELL NO.1				BOREWELL NO.2				BOREWELL NO.3				
Date	Initial Reading	final reading	Difference (m3)	Date	Initial Reading	final reading	Difference (m3)	Date	Initial Reading	final reading	Difference (m3)	Total Water Generation
01-May-20	602529	602810	281	01-May-20	336704	337514	810	01-May-20	666878	666878	0	1091
02-May-20	602810	603846	1036	02-May-20	337514	337765	251	02-May-20	666878	666878	0	1287
03-May-20	603846	604827	981	03-May-20	337765	338220	455	03-May-20	666878	666878	0	1436
04-May-20	604827	605977	1150	04-May-20	338220	338345	125	04-May-20	666878	666878	0	1275
05-May-20	605977	607224	1247	05-May-20	338345	338686	341	05-May-20	666878	666878	0	1588
06-May-20	607224	608369	1145	06-May-20	338686	339035	349	06-May-20	666878	666878	0	1494
07-May-20	608369	609037	668	07-May-20	339035	339290	255	07-May-20	666878	666878	0	923
08-May-20	609037	610308	1271	08-May-20	339290	339290	0	08-May-20	666878	666878	0	1271
09-May-20	610308	610896	588	09-May-20	339290	339557	267	09-May-20	666878	666878	0	855
10-May-20	610896	612262	1366	10-May-20	339557	339982	425	10-May-20	666878	666878	0	1791
11-May-20	612262	613989	1727	11-May-20	339982	339982	0	11-May-20	666878	666878	0	1727
12-May-20	613989	615414	1425	12-May-20	339982	340036	54	12-May-20	666878	666878	0	1479
13-May-20	615414	616685	1271	13-May-20	340036	340036	0	13-May-20	666878	666878	0	1271
14-May-20	616685	618435	1750	14-May-20	340036	340036	0	14-May-20	666878	666878	0	1750
15-May-20	618435	619962	1527	15-May-20	340036	340036	0	15-May-20	666878	666878	0	1527
16-May-20	619962	621109	1147	16-May-20	340036	340161	125	16-May-20	666878	666878	0	1272
17-May-20	621109	622276	1167	17-May-20	340161	340410	249	17-May-20	666878	666878	0	1416
18-May-20	622276	623437	1161	18-May-20	340410	340410	0	18-May-20	666878	666878	0	1161
19-May-20	623437	624584	1147	19-May-20	340410	340766	356	19-May-20	666878	666878	0	1503
20-May-20	624584	625744	1160	20-May-20	340766	341035	269	20-May-20	666878	666878	0	1429
21-May-20	625744	626985	1241	21-May-20	341035	341181	146	21-May-20	666878	666878	0	1387
22-May-20	626985	628255	1270	22-May-20	341181	341639	458	22-May-20	666878	666878	0	1728
23-May-20	628255	629478	1223	23-May-20	341639	342297	658	23-May-20	666878	666878	0	1881
24-May-20	629478	630702	1224	24-May-20	342297	342355	58	24-May-20	666878	666878	0	1282
25-May-20	630702	631927	1225	25-May-20	342355	342480	125	25-May-20	666878	666878	0	1350
26-May-20	631927	633153	1226	26-May-20	342480	342805	325	26-May-20	666878	666878	0	1551
27-May-20	633153	634380	1227	27-May-20	342805	343164	359	27-May-20	666878	666878	0	1586
28-May-20	634380	635608	1228	28-May-20	343164	343423	259	28-May-20	666878	666878	0	1487
29-May-20	635608	636837	1229	29-May-20	343423	343548	125	29-May-20	666878	666878	0	1354
30-May-20	636837	638097	1260	30-May-20	343548	343803	255	30-May-20	666878	666878	0	1515
31-May-20	638097	638786	689	31-May-20	343803	344702	899	31-May-20	666878	666878	0	1588
		Total	36257			Total	7998			Total	0	44255
										Daily Average In M3/Day		1428

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Borewells Log Book - Radico Khaitan Limited, Rampur

BOREWELL NO.1				BOREWELL NO.2				BOREWELL NO.3				Total Water Generation
Date	Initial Reading	final reading	Difference (m3)	Date	Initial Reading	final reading	Difference (m3)	Date	Initial Reading	final reading	Difference (m3)	
01-Jun-20	638786	639830	1044	01-Jun-20	344702	345348	646	01-Jun-20	666878	667345	467	2157
02-Jun-20	639830	640855	1025	02-Jun-20	345348	345760	412	02-Jun-20	667345	667599	254	1691
03-Jun-20	640855	641879	1024	03-Jun-20	345760	346315	555	03-Jun-20	667599	667977	378	1957
04-Jun-20	641879	643120	1241	04-Jun-20	346315	346544	229	04-Jun-20	667977	668475	498	1968
05-Jun-20	643120	644444	1324	05-Jun-20	346544	346965	421	05-Jun-20	668475	668719	244	1989
06-Jun-20	644444	645427	983	06-Jun-20	346965	347413	448	06-Jun-20	668719	669243	524	1955
07-Jun-20	645427	646211	784	07-Jun-20	347413	348197	784	07-Jun-20	669243	669671	428	1996
08-Jun-20	646211	647196	985	08-Jun-20	348197	348322	125	08-Jun-20	669671	670545	874	1984
09-Jun-20	647196	647708	512	09-Jun-20	348322	349306	984	09-Jun-20	670545	671059	514	2010
10-Jun-20	647708	647708	0	10-Jun-20	349306	350331	1025	10-Jun-20	671059	672006	947	1972
11-Jun-20	647708	647708	0	11-Jun-20	350331	351148	817	11-Jun-20	672006	672993	987	1804
12-Jun-20	647708	648832	1124	12-Jun-20	351148	351407	259	12-Jun-20	672993	673617	624	2007
13-Jun-20	648832	650121	1289	13-Jun-20	351407	351407	0	13-Jun-20	673617	674328	711	2000
14-Jun-20	650121	650993	872	14-Jun-20	351407	352336	929	14-Jun-20	674328	674536	208	2009
15-Jun-20	650993	651678	685	15-Jun-20	352336	353178	842	15-Jun-20	674536	675084	548	2075
16-Jun-20	651678	652462	784	16-Jun-20	353178	353933	755	16-Jun-20	675084	675712	628	2167
17-Jun-20	652462	653147	685	17-Jun-20	353933	354784	851	17-Jun-20	675712	676331	619	2155
18-Jun-20	653147	653602	455	18-Jun-20	354784	356273	1489	18-Jun-20	676331	676331	0	1944
19-Jun-20	653602	654459	857	19-Jun-20	356273	357397	1124	19-Jun-20	676331	676558	227	2208
20-Jun-20	654459	655401	942	20-Jun-20	357397	358388	991	20-Jun-20	676558	676682	124	2057
21-Jun-20	655401	656236	835	21-Jun-20	358388	359582	1194	21-Jun-20	676682	676682	0	2029
22-Jun-20	656236	656955	719	22-Jun-20	359582	360523	941	22-Jun-20	676682	677171	489	2149
23-Jun-20	656955	657944	989	23-Jun-20	360523	361382	859	23-Jun-20	677171	677400	229	2077
24-Jun-20	657944	658968	1024	24-Jun-20	361382	362281	899	24-Jun-20	677400	677505	105	2028
25-Jun-20	658968	659716	748	25-Jun-20	362281	363540	1259	25-Jun-20	677505	677505	0	2007
26-Jun-20	659716	660567	851	26-Jun-20	363540	364564	1024	26-Jun-20	677505	677806	301	2176
27-Jun-20	660567	661491	924	27-Jun-20	364564	365459	895	27-Jun-20	677806	678028	222	2041
28-Jun-20	661491	662289	798	28-Jun-20	365459	366760	1301	28-Jun-20	678028	678028	0	2099
29-Jun-20	662289	663143	854	29-Jun-20	366760	368014	1254	29-Jun-20	678028	678028	0	2108
30-Jun-20	663143	663928	785	30-Jun-20	368014	369256	1242	30-Jun-20	678028	678028	0	2027
		Total	25142			Total	24554			Total	11150	60846
										Dally Average in M3/Day		2028

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Borewells Log Book - Radico Khaitan Limited, Rampur

BOREWELL NO.1				BOREWELL NO.2				BOREWELL NO.3				
Date	Initial Reading	final reading	Difference (m3)	Date	Initial Reading	final reading	Difference (m3)	Date	Initial Reading	final reading	Difference (m3)	Total Water Generation
01-Jul-20	663928	664681	753	01-Jul-20	369256	369854	598	01-Jul-20	678028	678342	314	1665
02-Jul-20	664681	665075	394	02-Jul-20	369854	370334	480	02-Jul-20	678342	678954	612	1486
03-Jul-20	665075	665914	839	03-Jul-20	370334	371018	684	03-Jul-20	678954	678954	0	1523
04-Jul-20	665914	666422	508	04-Jul-20	371018	371372	354	04-Jul-20	678954	680055	1101	1963
05-Jul-20	666422	667027	605	05-Jul-20	371372	371942	570	05-Jul-20	680055	680882	827	2002
06-Jul-20	667027	667930	903	06-Jul-20	371942	372520	578	06-Jul-20	680882	681331	449	1930
07-Jul-20	667930	667930	0	07-Jul-20	372520	373004	484	07-Jul-20	681331	682609	1278	1762
08-Jul-20	667930	668559	629	08-Jul-20	373004	373233	229	08-Jul-20	682609	683758	1149	2007
09-Jul-20	668559	668559	0	09-Jul-20	373233	373729	496	09-Jul-20	683758	685045	1287	1783
10-Jul-20	668559	669283	724	10-Jul-20	373729	374383	654	10-Jul-20	685045	685747	702	2080
11-Jul-20	669283	670368	1085	11-Jul-20	374383	374612	229	11-Jul-20	685747	686441	694	2008
12-Jul-20	670368	671252	884	12-Jul-20	374612	374895	283	12-Jul-20	686441	687165	724	1891
13-Jul-20	671252	671881	629	13-Jul-20	374895	374997	102	13-Jul-20	687165	688289	1124	1855
14-Jul-20	671881	672989	1108	14-Jul-20	374997	375448	451	14-Jul-20	688289	688776	487	2046
15-Jul-20	672989	673874	885	15-Jul-20	375448	375873	425	15-Jul-20	688776	689425	649	1959
16-Jul-20	673874	674379	505	16-Jul-20	375873	376227	354	16-Jul-20	689425	690582	1157	2016
17-Jul-20	674379	674904	525	17-Jul-20	376227	376227	0	17-Jul-20	690582	692079	1497	2022
18-Jul-20	674904	675423	519	18-Jul-20	376227	376227	0	18-Jul-20	692079	693577	1498	2017
19-Jul-20	675423	675928	505	19-Jul-20	376227	376812	585	19-Jul-20	693577	694474	897	1987
20-Jul-20	675928	676446	518	20-Jul-20	376812	376812	0	20-Jul-20	694474	695932	1458	1976
21-Jul-20	676446	677045	599	21-Jul-20	376812	377187	375	21-Jul-20	695932	696919	987	1961
22-Jul-20	677045	677673	628	22-Jul-20	377187	377874	687	22-Jul-20	696919	697647	728	2043
23-Jul-20	677673	678254	581	23-Jul-20	377874	378761	887	23-Jul-20	697647	698295	648	2116
24-Jul-20	678254	678836	582	24-Jul-20	378761	379048	287	24-Jul-20	698295	699419	1124	1993
25-Jul-20	678836	679419	583	25-Jul-20	379048	379402	354	25-Jul-20	699419	700448	1029	1966
26-Jul-20	679419	680003	584	26-Jul-20	379402	379956	554	26-Jul-20	700448	701322	874	2012
27-Jul-20	680003	680588	585	27-Jul-20	379956	380544	588	27-Jul-20	701322	702246	924	2097
28-Jul-20	680588	681174	586	28-Jul-20	380544	381032	488	28-Jul-20	702246	703143	897	1971
29-Jul-20	681174	681761	587	29-Jul-20	381032	381386	354	29-Jul-20	703143	704183	1040	1981
30-Jul-20	681761	682379	618	30-Jul-20	381386	381870	484	30-Jul-20	704183	705028	845	1947
31-Jul-20	682379	682379	0	31-Jul-20	381870	382744	874	31-Jul-20	705028	706052	1024	1898
		Total	18451			Total	13488			Total	28024	59963
										Daily Average in M3/Day		1934

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Borewells log Book - Radico Khaitan Limited, Rampur

BOREWELL NO.1				BOREWELL NO.2				BOREWELL NO.3				
Date	Initial Reading	final reading	Difference (m3)	Date	Initial Reading	final reading	Difference (m3)	Date	Initial Reading	final reading	Difference (m3)	Total Water Generation
01-Aug-20	682379	683434	1055	01-Aug-20	382744	383738	994	01-Aug-20	706052	706105	53	2102
02-Aug-20	683434	683434	0	02-Aug-20	383738	384762	1024	02-Aug-20	706105	706947	842	1866
03-Aug-20	683434	684853	1419	03-Aug-20	384762	385446	684	03-Aug-20	706947	706947	0	2103
04-Aug-20	684853	685878	1025	04-Aug-20	385446	385988	542	04-Aug-20	706947	707204	257	1824
05-Aug-20	685878	685878	0	05-Aug-20	385988	387572	1584	05-Aug-20	707204	707433	229	1813
06-Aug-20	685878	685878	0	06-Aug-20	387572	388647	1075	06-Aug-20	707433	707960	527	1602
07-Aug-20	685878	685878	0	07-Aug-20	388647	390068	1421	07-Aug-20	707960	708458	498	1919
08-Aug-20	685878	687620	1742	08-Aug-20	390068	390068	0	08-Aug-20	708458	708458	0	1742
09-Aug-20	687620	688974	1354	09-Aug-20	390068	390068	0	09-Aug-20	708458	709079	621	1975
10-Aug-20	688974	690463	1489	10-Aug-20	390068	390317	249	10-Aug-20	709079	709079	0	1738
11-Aug-20	690463	691488	1025	11-Aug-20	390317	390775	458	11-Aug-20	709079	709436	357	1840
12-Aug-20	691488	692812	1324	12-Aug-20	390775	390775	0	12-Aug-20	709436	709923	487	1811
13-Aug-20	692812	694356	1544	13-Aug-20	390775	390775	0	13-Aug-20	709923	709923	0	1544
14-Aug-20	694356	694356	0	14-Aug-20	390775	390775	0	14-Aug-20	709923	711501	1578	1578
15-Aug-20	694356	694356	0	15-Aug-20	390775	390775	0	15-Aug-20	711501	713210	1709	1709
16-Aug-20	694356	694356	0	16-Aug-20	390775	390775	0	16-Aug-20	713210	714857	1647	1647
17-Aug-20	694356	695701	1345	17-Aug-20	390775	391029	254	17-Aug-20	714857	715071	214	1813
18-Aug-20	695701	696899	1198	18-Aug-20	391029	391153	124	18-Aug-20	715071	715585	514	1836
19-Aug-20	696899	696899	0	19-Aug-20	391153	392050	897	19-Aug-20	715585	716334	749	1646
20-Aug-20	696899	698157	1258	20-Aug-20	392050	392174	124	20-Aug-20	716334	716936	602	1984
21-Aug-20	698157	698402	245	21-Aug-20	392174	392871	697	21-Aug-20	716936	717784	848	1790
22-Aug-20	698402	698402	0	22-Aug-20	392871	394028	1157	22-Aug-20	717784	718509	725	1882
23-Aug-20	698402	698756	354	23-Aug-20	394028	395052	1024	23-Aug-20	718509	719203	694	2072
24-Aug-20	698756	699001	245	24-Aug-20	395052	395946	894	24-Aug-20	719203	719931	728	1867
25-Aug-20	699001	699001	0	25-Aug-20	395946	397195	1249	25-Aug-20	719931	720502	571	1820
26-Aug-20	699001	699843	842	26-Aug-20	397195	398049	854	26-Aug-20	720502	720826	324	2020
27-Aug-20	699843	700527	684	27-Aug-20	398049	398833	784	27-Aug-20	720826	721437	611	2079
28-Aug-20	700527	700527	0	28-Aug-20	398833	400087	1254	28-Aug-20	721437	721966	529	1783
29-Aug-20	700527	700527	0	29-Aug-20	400087	401536	1449	29-Aug-20	721966	722313	347	1796
30-Aug-20	700527	700781	254	30-Aug-20	401536	402381	845	30-Aug-20	722313	723158	845	1944
31-Aug-20	700781	701623	842	31-Aug-20	402381	403293	912	31-Aug-20	723158	723158	0	1754
		Total	19244			Total	20549			Total	17106	56899
										Daily Average in M3/Day		1835

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Borewells Log Book - Radico Khaitan Limited, Rampur

BOREWELL NO.1				BOREWELL NO.2				BOREWELL NO.3				Total Water Generation
Date	Initial Reading	final reading	Difference (m3)	Date	Initial Reading	final reading	Difference (m3)	Date	Initial Reading	final reading	Difference (m3)	
01-Sep-20	701623	702503	880	01-Sep-20	403293	403529	236	01-Sep-20	723158	723953	795	1911
02-Sep-20	702503	703528	1025	02-Sep-20	403529	403529	0	02-Sep-20	723953	724850	897	1922
03-Sep-20	703528	703953	425	03-Sep-20	403529	403529	0	03-Sep-20	724850	726247	1397	1822
04-Sep-20	703953	704640	687	04-Sep-20	403529	403529	0	04-Sep-20	726247	727493	1246	1933
05-Sep-20	704640	705228	588	05-Sep-20	403529	403529	0	05-Sep-20	727493	728880	1387	1975
06-Sep-20	705228	706193	965	06-Sep-20	403529	403883	354	06-Sep-20	728880	729664	784	2103
07-Sep-20	706193	707741	1548	07-Sep-20	403883	403883	0	07-Sep-20	729664	730211	547	2095
08-Sep-20	707741	708128	387	08-Sep-20	403883	404142	259	08-Sep-20	730211	731612	1401	2047
09-Sep-20	708128	708849	721	09-Sep-20	404142	404142	0	09-Sep-20	731612	732871	1259	1980
10-Sep-20	708849	709538	689	10-Sep-20	404142	404142	0	10-Sep-20	732871	734126	1255	1944
11-Sep-20	709538	709538	0	11-Sep-20	404142	404786	644	11-Sep-20	734126	735380	1254	1898
12-Sep-20	709538	709782	244	12-Sep-20	404786	404786	0	12-Sep-20	735380	737131	1751	1995
13-Sep-20	709782	709782	0	13-Sep-20	404786	405237	451	13-Sep-20	737131	738520	1389	1840
14-Sep-20	709782	709934	152	14-Sep-20	405237	405237	0	14-Sep-20	738520	740462	1942	2094
15-Sep-20	709934	709934	0	15-Sep-20	405237	405662	425	15-Sep-20	740462	742249	1787	2212
16-Sep-20	709934	710199	265	16-Sep-20	405662	405662	0	16-Sep-20	742249	743890	1641	1906
17-Sep-20	710199	710199	0	17-Sep-20	405662	405960	298	17-Sep-20	743890	745377	1487	1785
18-Sep-20	710199	710400	201	18-Sep-20	405960	405960	0	18-Sep-20	745377	746923	1546	1747
19-Sep-20	710400	710400	0	19-Sep-20	405960	406214	254	19-Sep-20	746923	748715	1792	2046
20-Sep-20	710400	710852	452	20-Sep-20	406214	406214	0	20-Sep-20	748715	750212	1497	1949
21-Sep-20	710852	710852	0	21-Sep-20	406214	406339	125	21-Sep-20	750212	751800	1588	1713
22-Sep-20	710852	710852	0	22-Sep-20	406339	406450	111	22-Sep-20	751800	753674	1874	1985
23-Sep-20	710852	711317	465	23-Sep-20	406450	406450	0	23-Sep-20	753674	754925	1251	1716
24-Sep-20	711317	711317	0	24-Sep-20	406450	406504	54	24-Sep-20	754925	756472	1547	1601
25-Sep-20	711317	711317	0	25-Sep-20	406504	406633	129	25-Sep-20	756472	758131	1659	1788
26-Sep-20	711317	711317	0	26-Sep-20	406633	406760	127	26-Sep-20	758131	759976	1845	1972
27-Sep-20	711317	711572	255	27-Sep-20	406760	406760	0	27-Sep-20	759976	761524	1548	1803
28-Sep-20	711572	711572	0	28-Sep-20	406760	406961	201	28-Sep-20	761524	762783	1259	1460
29-Sep-20	711572	711874	302	29-Sep-20	406961	406961	0	29-Sep-20	762783	764211	1428	1730
30-Sep-20	711874	711874	0	30-Sep-20	406961	407548	587	30-Sep-20	764211	765265	1054	1641
		Total	10251			Total	4255			Total	42107	56613
										Daily Average in M3/Day		1887

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Borewells Log Book - Radico Khaitan Limited, Rampur

BOREWELL NO.1			
Date	Initial Reading	final reading	Difference (m3)
01-Oct-20	711874	712711	837
02-Oct-20	712711	712711	0
03-Oct-20	712711	713556	845
04-Oct-20	713556	714207	651
05-Oct-20	714207	714755	548
06-Oct-20	714755	715181	426
07-Oct-20	715181	715437	256
08-Oct-20	715437	715770	333
09-Oct-20	715770	716159	389
10-Oct-20	716159	717146	987
11-Oct-20	717146	717904	758
12-Oct-20	717904	718230	326
13-Oct-20	718230	718230	0
14-Oct-20	718230	718352	122
15-Oct-20	718352	718477	125
16-Oct-20	718477	719102	625
17-Oct-20	719102	719102	0
18-Oct-20	719102	719553	451
19-Oct-20	719553	719553	0
20-Oct-20	719553	719657	104
21-Oct-20	719657	719657	0
22-Oct-20	719657	719711	54
23-Oct-20	719711	719711	0
24-Oct-20	719711	720300	589
25-Oct-20	720300	720300	0
26-Oct-20	720300	720641	341
27-Oct-20	720641	720641	0
28-Oct-20	720641	0	
		Total	8767

BOREWELL NO.2			
Date	Initial Reading	final reading	Difference (m3)
01-Oct-20	407548	408058	510
02-Oct-20	408058	408937	879
03-Oct-20	408937	408937	0
04-Oct-20	408937	408937	0
05-Oct-20	408937	408937	0
06-Oct-20	408937	408937	0
07-Oct-20	408937	408937	0
08-Oct-20	408937	408937	0
09-Oct-20	408937	409695	758
10-Oct-20	409695	409695	0
11-Oct-20	409695	409695	0
12-Oct-20	409695	409695	0
13-Oct-20	409695	410309	614
14-Oct-20	410309	410309	0
15-Oct-20	410309	410309	0
16-Oct-20	410309	410309	0
17-Oct-20	410309	410309	0
18-Oct-20	410309	410309	0
19-Oct-20	410309	410309	0
20-Oct-20	410309	410309	0
21-Oct-20	410309	410309	0
22-Oct-20	410309	410309	0
23-Oct-20	410309	410309	0
24-Oct-20	410309	410309	0
25-Oct-20	410309	410309	0
26-Oct-20	410309	410309	0
27-Oct-20	410309	410309	0
28-Aug-20	410309	0	
		Total	2761

BOREWELL NO.3				
Date	Initial Reading	final reading	Difference (m3)	Total Water Generation
01-Oct-20	765265	765765	500	1847
02-Oct-20	765765	766966	1201	2080
03-Oct-20	766966	768080	1114	1959
04-Oct-20	768080	769127	1047	1698
05-Oct-20	769127	770371	1244	1792
06-Oct-20	770371	771930	1559	1985
07-Oct-20	771930	773655	1725	1981
08-Oct-20	773655	775153	1498	1831
09-Oct-20	775153	775639	486	1633
10-Oct-20	775639	776411	772	1759
11-Oct-20	776411	777439	1028	1786
12-Oct-20	777439	778714	1275	1601
13-Oct-20	778714	780043	1329	1943
14-Oct-20	780043	781745	1702	1824
15-Oct-20	781745	783442	1697	1822
16-Oct-20	783442	784659	1217	1842
17-Oct-20	784659	786306	1647	1647
18-Oct-20	786306	787464	1158	1609
19-Oct-20	787464	788751	1287	1287
20-Oct-20	788751	790002	1251	1355
21-Oct-20	790002	791549	1547	1547
22-Oct-20	791549	793202	1653	1707
23-Oct-20	793202	794923	1721	1721
24-Oct-20	794923	796301	1378	1967
25-Oct-20	796301	797990	1689	1689
26-Oct-20	797990	799238	1248	1589
27-Oct-20	799238	800989	1751	1751
28-Aug-20	800989	0		0
		Total	35724	47252
		Daily Average in M3/Day		1750

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Ground Water Department (Namami Gange & Rural Water

Ministry of Jal Shakti (Government of Uttar Pradesh)

9th Floor, Indira Bhawan, Ashok Marg, Lucknow - 226001

Issuance of NOC & Registration for Well

Block Wise Consolidated Status for Issuance of NOC

UPGWD-05

District Council : ALL **Block Committee :** ALL

Report Period : 02/10/2019 To 08/01/2021 **Report As On :** 08/01/2021

District Council	Block Committee	Submitted Applications	Approved Applications	Rejected Applications	Pending Applications	Application Whose Registration Fee Paid	Application Whose Registration Fee Not Paid
Agra	**Total**	7	0	0	5	5	2
Aligarh	**Total**	10	0	0	6	6	4
Ambedkar Nagar	**Total**	3	0	0	3	3	0
Amethi	**Total**	2	0	0	0	0	2
Amroha (J.P.Nagar)	**Total**	17	0	0	10	10	7
Auraiya	**Total**	1	0	0	1	1	0
Ayodhya	**Total**	3	0	0	2	2	1
Azamgarh	**Total**	1	0	0	0	0	1
Bagpat	**Total**	3	0	0	2	2	1
Bahraich	**Total**	0	0	0	0	0	0
Ballia	**Total**	0	0	0	0	0	0
Balrampur	**Total**	0	0	0	0	0	0
Banda	**Total**	1	0	0	0	0	1
Barabanki	**Total**	19	0	0	8	8	11
Bareilly	**Total**	8	0	0	6	6	2
Basti	**Total**	0	0	0	0	0	0
Bijnor	**Total**	4	3	0	0	3	1
Budaun	**Total**	1	0	0	1	1	0
Bulandshahr	**Total**	31	0	0	24	24	7
Chandauli	**Total**	1	0	0	0	0	1
Chitrakoot	**Total**	0	0	0	0	0	0
Deoria	**Total**	3	0	0	3	3	0
Etah	**Total**	0	0	0	0	0	0
Etawah	**Total**	0	0	0	0	0	0
Farrukhabad	**Total**	1	0	0	1	1	0
Fatehpur	**Total**	1	0	0	0	0	1
Firozabad	**Total**	1	0	0	0	0	1
Gautam Buddh Nagar	**Total**	100	0	0	49	49	51
Ghaziabad	**Total**	46	0	0	28	28	18
Ghazipur	**Total**	6	0	0	0	0	6
Gonda	**Total**	3	0	0	2	2	1
Gorakhpur	**Total**	0	0	0	0	0	0
Hamirpur	**Total**	2	0	0	1	1	1

District Council	Block Committee	Submitted Applications	Approved Applications	Rejected Applications	Pending Applications	Application Whose Registration Fee Paid	Application Whose Registration Fee Not Paid
Hapur	**Total**	8	0	0	7	7	1
Hardoi	**Total**	4	0	0	4	4	0
Hathras	**Total**	1	0	0	1	1	0
Jalaun	**Total**	1	0	0	1	1	0
Jaunpur	**Total**	0	0	0	0	0	0
Jhansi	**Total**	0	0	0	0	0	0
Kannauj	**Total**	1	0	0	1	1	0
Kanpur Dehat	**Total**	8	0	0	2	2	6
Kanpur Nagar	**Total**	43	6	1	22	29	14
Kansganj	**Total**	0	0	0	0	0	0
Kaushambi	**Total**	0	0	0	0	0	0
Kushinagar	**Total**	0	0	0	0	0	0
Lakhimpur Kheri	**Total**	3	0	0	2	2	1
Lalitpur	**Total**	0	0	0	0	0	0
Lucknow	**Total**	29	3	1	8	12	17
Maharajganj	**Total**	0	0	0	0	0	0
Mahoba	**Total**	3	0	0	3	3	0
Mainpuri	**Total**	2	0	0	1	1	1
Mathura	**Total**	0	0	0	0	0	0
Mau	**Total**	0	0	0	0	0	0
Meerut	**Total**	25	0	0	9	9	16
Mirzapur	**Total**	2	0	0	1	1	1
Moradabad	**Total**	17	0	0	4	4	13
Muzaffar Nagar	**Total**	8	0	0	6	6	2
Pilibhit	**Total**	0	0	0	0	0	0
Pratapgarh	**Total**	0	0	0	0	0	0
Prayagraj	**Total**	10	0	0	5	5	5
Raibareli	**Total**	2	0	0	1	1	1
Rampur	**Total**	12	0	0	11	11	1
Saharanpur	**Total**	10	0	0	5	5	5
Sambhal	**Total**	6	0	0	1	1	5
Sant Kabir Nagar	**Total**	0	0	0	0	0	0
Sant Ravidas Nagar	**Total**	2	0	0	1	1	1
Shahjahanpur	**Total**	5	0	0	4	4	1
Shamli	**Total**	7	0	0	4	4	3
Shravasti	**Total**	0	0	0	0	0	0
Siddharth Nagar	**Total**	4	0	0	1	1	3
Sitapur	**Total**	4	0	0	1	1	3
Sonbhadra	**Total**	0	0	0	0	0	0
Sultanpur	**Total**	0	0	0	0	0	0
Unnao	**Total**	14	0	0	8	8	6
Varanasi	**Total**	3	0	0	2	2	1
	Grand	509	12	2	268	282	227

Annexure-15

The Hon'ble NGT in its order O.A. No. OA No. 593/2017 in re: Paryavaran Suraksha Samiti & Anr. Versus Union of India & Ors. with O.A. No. 148/2016 in re: Mahesh Chandra Saxena versus South Delhi Municipal Corporation & Ors. has given the formula for **Environmental Compensation for illegal extraction of groundwater:**

- "The committee decided that the formula should be based on water consumption (Pump Yield & Time duration) and rates for imposing Environmental Compensation for violation of illegal abstraction of ground water. The committee has proposed following formula for calculation of Environmental Compensation (ECGw):

  ECGW = Water Consumption per Day x No. of Days x Environmental Compensation Rate for illegal extraction of ground water {ECRGw)

  Where, water Consumption is in m^3/day and ECRGw in Rs./m^3Yield of the pump varies based on the capacity/power of pump, water head etc. For reference purpose, yield of the pump may be assumed as given in Annexure-VI. Time duration will be the period from which pump is operated illegally. In case of illegal extraction of ground water, quantity of discharge as per the meter reading or as calculated with assumptions of yield and time may be used for calculation of ECGw".

Environmental Compensation Rate (ECRGw) for illegal use of Ground Water:

- "The committee decided that the Environmental Compensation Rate (ECRGw) for illegal extraction of ground water should increase with increase in water consumption as well as water scarcity in the area. Further, ECRGw are kept relaxed for drinking and domestic use as compared to other uses, considering the basic need of human being. As per CGWB, safe, semi-critical, critical and overexploited areas are categorized from the ground water resources point of view (CGWB, 2017). List of safe, semi-critical, critical and over-exploited areas are available on the website of CGWB and can be accessed fromhttp://cgwanoc.gov.in/LandingPage/NotifiedAreas/Categorization0fAssessmentUni

ts.pdf#ZOOM=150. Environmental Compensation Rates (ECRGw) for illegal use of ground water (ECRGw) for various purposes such as drinking/domestic use, packaging units, mining and industrial sectors as finalized by the committee are given in tables below:

ECRGw for Drinking and Domestic use: Drinking and Domestic use means uses of ground water in households, institutional activity, hospitals, commercial complexes, townships etc.

Sl. No.	Area Category	Water Consumption (m3/day)			
		<2	2 to <5	5 to <25	25 & above
		Environmental Compensation Rate (ECRGw) in Rs./m^3			
1	Safe	4	6	8	10
2	Semi Critical	12	14	16	20
3	Critical	22	24	26	30
4	Over-Exploited	32	34	36	40
Minimum ECGw=Rs 10,000/- (for households) and Rs. 50,000 (for institutional activity, commercial complexes, townships etc.)					

ECRGw for Packaged drinking water units:

Sl. No.	Area Category	Water Consumption (m3/day)			
		<200	200 to <1000	1000 to <5000	5000 &
		Environmental Compensation Rate (ECR above Gw) in Rs./m^3			
1	Safe	12	18	24	30
2	Semi Critical	24	36	48	60
3	Critical	36	48	66	90
4	Over-Exploited	48	72	96	120
Minimum ECGw=Rs 1,00,000/-					

Based upon the above mentioned formulas the EC should be charged for both the current period and for the previous period for which industry was functional without paying a penny towards the ground water withdrawal.

1/9/2021

Ground Water Department

GROUND WATER DEPARTMENT
(Narmami Ganga & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Dashboard
डैशबोर्ड

Devendra Singh

S.No. क्रम संख्या	Form No./Application No. फॉर्म संख्या/आवेदन संख्या	User Type उपयोक्ता का प्रकार	Application Type आवेदन का प्रकार	Location of Well कूप स्थल	District जनपद	Application Date आवेदन तिथि	Status स्थिति	Action कार्यवाही	Remark टिप्पणी	Apply For Registration of Well कूप के रजिस्ट्रीकरण हेतु आवेदन करें	चालान अपलोड करें
7	RMPR1220RIN0015	Industrial	Registration of Well	CHAMRAUAA (URBAN)	Rampur	N/A	Approved	In-process	As per approval by DGWMC dated: 07.01.2021.	N/A	View
8	RMPR1220RIN0016	Industrial	Registration of Well	CHAMRAUAA (URBAN)	Rampur	N/A	Approved	In-process	As per approval by DGWMC dated: 07.01.2021.	N/A	View
9	RMPR1220RIN0017	Industrial	Registration of Well	CHAMRAUAA (URBAN)	Rampur	N/A	Approved	In-process	As per approval by DGWMC dated: 07.01.2021.	N/A	View

Showing 1 to 9 of 9 entries

Previous 1 Next

Radico

Date: February 21, 2021

Hon'ble Shri S V S Rathore (Retd.)
Chairman
Oversight Committee (NGT)
Environment Directorate
Vineet Khand-1
Lucknow – 226 010.

Re.: Representation / Submissions: O.A. No.324/2016: Shailesh Singh Versus State of U.P. & Ors & O.A. No. 361/2017: Dr. Tanzeen Fatima Versus Ministry of Environment and Forest & Climate Change Ors. pending in Hon'ble National Green Tribunal

Sir,

This is in furtherance to our earlier representation dated 8th October, 2020 subsequent hearing held on 4.11.2020 (through video Conferencing) before the Learned Committee and the Joint Inspection Report dated 6.1.2021 submitted by CPCB & UPPCB. In respect of the above, we wish to make our following submissions for your kind consideration.

A. **Groundwater Water Consumption:**

(a) The unit is continuing to use the groundwater quantity within the limit prescribed as per the NOC issued by CGWA on 17.10.2016. At the same time, the Unit is doing double the recharge of the water extracted as per the CGWA guidelines

Radico Khaitan Limited
Plot No. J-1, Block B-1, Mohan Co-op. Industrial Area
Mathura Road, New Delhi-110044
Ph : (91-11) 4097 5444/555 Fax: (91-11) 4167 8841-42
Registered Office : Bareilly Road, Rampur-244901 (U.P.)
Phones : 0595-2350601/2, 2351703 Fax : 0595-2350009
e-mail : info@radico.co.in, website : www.radicokhaitan.com
CIN No. L26941UP1983PLC027278

to the Learned Committee. With the implementation of UP Groundwater (Regulation and Management) Act 2019 which started in early November 2020, the Company has received the approval and its borewells stand registered under the above State Groundwater Act. Copies of the approvals are attached as **Annexure A-1 till A-3**. The Company would follow the guidelines of the State Groundwater Authority and would act in accordance with the instructions and evaluation done by the State Authority regarding groundwater requirement and payment of charges for such use. The unit is always ready to pay the water charges once the same are determined and State Groundwater Authority.

B. <u>Use of Municipal Treated Water</u>

The Company is seriously examining and exploring the possibility to usage of municipal treated water as advised by Learned committee in hearing held on 4.11.2020. In this regard, the Company has assigned the task to the technical consultant and their report is expected by 31st May 2021.

C. <u>Water Audit</u>

The Company has already initiated the exercise of Water audit by appointing PHDCCI for the said purpose. This will take about six months' exercise. A copy of the order for water audit issued to PHDCCI is enclosed herewith as **Annexure B.**

KHAITAN (O) RAMPUR

D. <u>Unit's operations between 17.2.2019 to 11.5.2019:</u>

(i) On the above issue, the learned Chief Secretary, State of UP has submitted his response in compliance of the order dated 23.7.2019 and 15.1.2020 passed by Hon'ble NGT. The same has been submitted by CPCB with its report dated 29.9.2020 filed before the Hon'ble NGT. Some relevant observations of the said response dated 24.8.2020 (copy enclosed as **Annexure – C**) are extracted below:

"4. The State requested CPCB to review directions dated 18.2.2019 reimposing the closure order dated 24.12.2018, in the light of the above facts at the earliest and allow the industry to operate with an undertaking to further bring improvements. CPCB did not inform Govt. of UP about the disposal status of the above letters dated 23.2.2019 and 2.4.2019 inspite of the fact that the State through its various administrative authorities contacted CPCB telephonically and requested for expeditious disposal of the State's representation. CPCB finally revoked the closure order after 82 days vide its letter dated 16.5.2019 relying on the representation letter dated 23.2.2019 and 2.4.2019 of Department of Excise, U P Govt.

5. This is to mention here that Commissioner, Moradabad Division formed a committee vide Order

No. 230/2020-69/2010 dated 13.2.2020 for inquiry into the above issue. The report of the said committee and letter of Commissioner, Moradabad Division dated 26.6.2020 are enclosed herewith.

6. Keeping the above facts in view, it is evident that State of UP took all the steps necessary in the interest of environment and ensured that the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act 1974, & Air ((Prevention and Control of Pollution) Act 1981 are not violated."

(ii) Apart from the above response of the Chief Secretary, it is submitted that UPPCB monitored the operations of the Unit on daily basis during Kumbh Festival from 1st January 2019 till 31st March 2019 and found the unit Zero Liquid Discharge (ZLD) compliant. Compliance of pollution control norms ensured by the unit since January 2019 onwards were highlighted by UPPCB in its letter dated 1.4.2019 written to CPCB while requesting for review and revocation of the closure directions dated 24.12.2018. Copy of the letter dated 1.4.2019 written by UPPCB to CPCB is annexed as **Appendix - D**.

(iii) In view of the above stated facts, operations of the unit during the above stated period were carried in compliance of environmental norms by ensuring that there was no

KHAITAN LIB... RAMPUR

damage to the environment by its operations during the above mentioned period. The enquiry report submitted to the Commissioner Moradabad has also been submitted with the response of the Chief Secretary, State of UP.

E. <u>Payment of Rs. 7.29 Crores as Compensation covers the above stated period.</u>

(i) It is submitted that the Unit continued its operations during the above stated period without violating environmental laws or causing any loss/ damage to the environment as observed by the Chief Secretary, UP in his above referred response dated 24.8.2020 and also in the Status report of CPCB dated 29.9.2020. Inspite of the above, in due deference to the Hon'ble NGT and the report of CPCB which had levied Environmental Compensation of Rs. 7.29 Crores, though not justified for the reasons stated above, the said compensation amount has been paid by the Company. It is worth mentioning that the total period for which the above environment compensation was levied by CPCB included the above mentioned period from 17.2.2019 to 11.5.2019.

(ii) In view of the above stated facts, recovery of any price money from the Company in respect of the same period mentioned above would not only be unreasonable but the

same would amount to punishing the company more than once for the same act.

F. <u>Use of land available after dismantling of Lagoon.</u>

The Company has dismantled the lagoon and the available land is utilized for bio composting. The unit has also done tree planation on the remaining available land. Photographs showing the above are enclosed herewith as **Annexure-E.**

G. <u>Provision for covered area for Bio Compositing</u>

As per the CPCB guidelines pertaining to the covered bio composting during rainy season the land which is already covered bio composing is adequate. This has been confirmed in the Joint Inspection Report submitted by CPCB. As per latest CPCB Report (page 9) total area of two bio-composting yards is 60 acres out of which 25 acres is covered. The requirement of covered bio-compost area to operate at consented capacity of 200 KLPD is 24 acres only. The Unit is working in compliance of CPCB guidelines.

H. <u>Imposition of charges after the expiry of Groundwater NOC:</u>

(i) It is submitted that Unit is not liable to pay any charges as penalty/compensation on account of extraction of ground water for the period during which its renewal

application remained pending with CGWA. The unit had applied for renewal of NOC on 16.9.2018 i.e. well before the expiry of the earlier NOC dated 17.10.2016 which was valid till 2.10.2018. This submission is fortified from the Clause 11 (vi) of CGWA Groundwater Guidelines 2020 which automatically extends the validity of the existing NOC for which the renewal application is submitted in time but the concerned authority is unable to process the said renewal application in time. The above said relevant clause of Groundwater Guidelines 2020 is extracted below:

11(vi): If the application for renewal is submitted in time and the CGWA/the respective State/UT Authority is unable to process the application in time, No Objection Certificate shall be deemed to be extended till the date of renewal of No Objection Certificate.

Apart from the above, the Company in November 2019 also filed a writ petition in Delhi high court seeking directions to CGWA for renewal of Groundwater NOC. However, after the decision and advice of CGWA given in November 2020 to the industries operating in State of UP to apply afresh to the UP Groundwater Authority, the Company applied for NOC UP Groundwater Act and Rule

and has already obtained the approvals for extraction of ground water.

I. <u>Our Submissions to the observations made Joint Inspection Report dated 6.1.2021 are as under :</u>

(a) Regarding the status of the working of Floating Level System at the time of inspection, it is submitted that the floating Level system works only when there is adequate spent wash in the lagoon. At the time of inspection, the quantity of spent wash was less and below the operating range of the system. Such temporary non working of the system is not detrimental to the environment.

(b) The total area of two bio-composting yards was 60 acres out of which 25 acres was covered and remaining 35 acres of area was uncovered or open. The requirement of covered bio-compost area to operate at consented capacity of 200 KLPD is 24 acres.

(c) Regarding Water Logging noticed near the lagoon at Hitachi site, it is submitted that the location from where the sample was collected belongs to adjacent fertilizer industry and is not part of our unit's complex and does not come in unit's domain. A photographs of the location is enclosed herewith as **Annexure – F.**

(d) Regarding usage of iron and galvanized pipes which may cause possible contamination of groundwater it is submitted that the Company has replaced all the pipe lines of GI with HDPE pipe lines as recommended to rule out the possibility of external

source of contamination.

(e) Regarding comparatively higher level of Iron, Copper and Manganese found in the effluent samples from taken from STP, the company has awarded the contract to PHDCCI for detailed study in the matter. The Report is expected by end of May 2021.

J. <u>Submissions/Response to the Recommendations in Joint Inspection Report :</u>

1. The unit shall obtain NOCs for the withdrawal of groundwater at earliest.

As stated above, the unit has already obtained approvals from U.P. Groundwater Authority formed under U P Groundwater Act 2019. Copies of approvals downloaded from the website of UP ground water authority are enclosed as **Appendix A-1 to A-3.**

2. The unit shall ensure storage of concentrated spent wash with total solids 30% in both the lagoons at Hitachi and Ajeetpur site) for use in bio-composting.

It is submitted that analysis of sample collected from evaporation plant indicated solid content of concentrated Spent. Wash at 38.8% (39%) as against norm of 30% which indicates efficient operation of evaporation systems and confirms that spent Wash being stored in lagoon is concentrated to the extent of 39%

against min. norm of 30%. (Point no. 10, Page no. 4 &5 of 15). The same is again confirmed by the monthly data of volume reduction (Point no. 16, page no. 6 of 15) wherein our volume reduction is average 76.47% against the norm of min. 60% volume reduction.

We wish to submit that as far as process of increasing the solid contents by volume reduction is applicable we are achieving much higher level than the laid down norms. However, the process of natural degradation and dilution through rain water etc. in lagoons is a natural consequence and is beyond our control, however the unit is always committed to maintain 30% solids in both the lagoons by making all possible efforts at all times.

3. **The unit shall provide proper lined surface in bio-compost yard at Hitachi site so that possibility of leaching shall be eliminated.**

It is submitted that the Unit has already constructed properly lined surface of compost yards and keeps on checking it's efficacy from time to time. At the same time, the Company shall be use maximum precautions in future.

4. **The unit shall take measures to stop contamination of piezometer well at downstream of Hitachi site.**



It is submitted that surface all around the piezometers wells has been repaired by providing PCC surface up to 1.0 M2 in addition to the provision of lined surface all around in order to eliminate the possibility of contamination of piezometer wells. Photographs are attached.

5. **The unit shall carry out the detailed contamination source of iron, Manganese and Lead of piezometric wells, hand pumps and bore wells and carry out remedial measures.**

As submitted above, the Company has already initiated the detailed study by appointing PHDCCI for the said purpose. A copy of the order for this study issued to PHDCCI is enclosed herewith as **Annexure B.**

The above stated compliances and steps taken can be verified independently by the Learned Committee at any point of time.

The above facts and submissions and those made in our earlier representation dated 8.10.2020 may be taken into consideration by the Learned Committee while submitting its report to the Hon'ble Tribunal.

Thanking you,

Yours faithfully,

For Radico Khaitan Limited

(Devendra Singh)

SR. VP - Process

Encl: as above

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 3 (A)
(Commercial or Industrial or Infrastructural or bulk user)
[See Rule 8(1)]

Certificate Of Registration Of Existing/New Well

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202012000407

Name of the Owner	Devendra Singh	**Son of**	Shri Mahendra Singh
Address of the Applicant	15	**Application Form Serial No.**	RMPR1220RIN0015
Date of Submission	18/12/2020	**Specimen Signature**	

Location Particulars

District	Rampur	**Block**	CHAMRAUAA (URBAN)
Plot No./Khasra No.	PLOT NO. A1 INDUSTRIAL AREA RAMPUR	**Municipality/Corporation**	RAMPUR
Ward No./Holding No.			3

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/01/1994		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	110.00
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	41.00
Operational Device	Electric Motor	**Rate of Withdrawal (m3/hr.)**	100.00
Date of Energization (In Case of Electric Pump)		01/01/1994	

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

   Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

   - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
   - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
   - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

   - The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
   - For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
   - The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
   - All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
   - The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
   - A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
   - Any other site specific requirement regarding safety and access for measurement may be taken care off.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

This Registration Certificate is not authorized by any Official. This should only be used for Preview purpose.
यह पंजीकरण प्रमाणपत्र किसी अधिकारी द्वारा अधिकृत नहीं है। इसका उपयोग केवल पूर्वावलोकन उद्देश्य के लिए किया जाना चाहिए।

Not authorized by Official. For Preview only.

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 3 (A)
(Commercial or Industrial or Infrastructural or bulk user)
[See Rule 8(1)]

Certificate Of Registration Of Existing/New Well

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202012000416

Name of the Owner	Devendra Singh	**Son of**	Shri Mahendra Singh
Address of the Applicant	15	**Application Form Serial No.**	RMPR1220RIN0016
Date of Submission	18/12/2020	**Specimen Signature**	

Location Particulars

District	Rampur	**Block**	CHAMRAUAA (URBAN)
Plot No./Khasra No.	PLOT NO. A1 INDUSTRIAL AREA RAMPUR	**Municipality/Corporation**	RAMPUR
Ward No./Holding No.			3

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/01/1995		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	110.00
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	41.00
Operational Device	Electric Motor	**Rate of Withdrawal (m3/hr.)**	100.00
Date of Energization (In Case of Electric Pump)		01/01/1995	

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

   Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

   - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
   - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
   - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

   - The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
   - For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
   - The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
   - All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
   - The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
   - A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
   - Any other site specific requirement regarding safety and access for measurement may be taken care off.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

This Registration Certificate is not authorized by any Official. This should only be used for Preview purpose.
यह पंजीकरण प्रमाणपत्र किसी अधिकारी द्वारा अधिकृत नहीं है। इसका उपयोग केवल पूर्वावलोकन उद्देश्य के लिए किया जाना चाहिए।

Not authorized by Official. For Preview only.

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 3 (A)
(Commercial or Industrial or Infrastructural or bulk user)
[See Rule 8(1)]

Certificate Of Registration Of Existing/New Well

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202012000417

Name of the Owner	Devendra Singh	**Son of**	Shri Mahendra Singh
Address of the Applicant	15	**Application Form Serial No.**	RMPR1220RIN0017
Date of Submission	18/12/2020	**Specimen Signature**	

Location Particulars

District	Rampur	**Block**	CHAMRAUAA (URBAN)
Plot No./Khasra No.	PLOT NO. A1 INDUSTRIAL AREA RAMPUR	**Municipality/Corporation**	RAMPUR
Ward No./Holding No.			3

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/01/2005		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	90.00
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	41.00
Operational Device	Electric Motor	**Rate of Withdrawal (m3/hr.)**	100.00
Date of Energization (In Case of Electric Pump)		01/01/2005	

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

   Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

   - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
   - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
   - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
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1	< 10	0	0	0
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3	50- 500	1	0	1
4	> 500	2	0	2

   - The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
   - For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
   - The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
   - All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
   - The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
   - A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
   - Any other site specific requirement regarding safety and access for measurement may be taken care off.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

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Not authorized by Official. For Preview only.

CST NO.RR.5000435 DT.05/7/57
UPTT NO.RR.0000377 DT.14/8/67
TIN NO : 09260800001

RADICO KHAITAN LIMITED

REGD OFFICE & WORKS : BAREILLY ROAD
RAMPUR (U.P) - 244901
Phone: 0595-2350601-02
GSTIN NO: 09AAACA2513K1ZX

Email: guptav@radico.co.in
purchaser@radico.co.in
pandeyv@radico.co.in

Purchase order

PHD Chamber of Commerce & Industry
New Delhi

PO number/date
4500666618/20.02.2021
Contact person/Telephone/Pur.Org
ENGG SER. PUR. GP/RAMPUR PUR.ORG.

Vendor Number :-
131035

Vendor GSTIN Number 07AAACP1438L1ZE

Delivery/Validity Date: 30.04.2021
Our Bankers : P.N.B., CIVIL LINES, RAMPUR (U.P.)

Terms of payment: Payable immediately Due net Currency INR

SUB: FEASIBILITY STUDY TO UTILISE RAMPUR SEWAGE TREATED WATER IN RADICO KHAITAN LTD RAMPUR, AND STUDY OTHER REUSABLE OR RECYCLABLE WATER STREAMS IN PLANT.

DEAR SIR,

PLEASE TAKE THE REFERENCE OF SUBJECTED MATTER, WE ARE PLEASED TO ENTRUST YOU THE SUBJECTED JOB AS PER STANDARD RATES, TERMS & CONDITIONS:

Item	HSN	Material	Description		
Order qty.	Unit		Price per unit		Net value
00010			Feasibility asmnt for using STP water		
1	Activ.unit				
Basic price		345,000.00	INR	1 AU	345,000.00
The item covers the following services:					
10			FEASIBILITY STUDY TO USE STP WATER & OTH		
1	EA	345,000.00			345,000.00
	Sub-Total INR				345,000.00
INTEGRATED GST			18.000 %		62,100.00
TOTAL					407,100.00

SCOPE OF WORK

Study of utilisation of waste streams in plant in order to improve the qty of recycled / reused water streams. It includes the feasibility study with respect to quality of the water being proposed for recycling / reuse.

RADICO KHAITAN LIMITED

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RAMPUR (U.P) - 244901
Phone: 0595-2350601-02
GSTIN NO: 09AAACA2513K1ZX

Phone : 0595-2350601-02
Fax : 0595-230009
Email : guptav@radico.co.in
purchaser@radico.co.in

Pack. Material

PO number/date

PHD Chamber of Commerce & Ind 4500666618/20.02.2021
New Delhi

Study of sewage treated water available at Rampur STP, to use it in plant after treatment.

Study of probable reasons for any kind of contamination / leatching through any piezometer / monitoring wells of plant.

Detailed quality analysis of raw water, and study about presence of iron and other heavy particles in fresh raw water.

Detailed analysis of soil profile to the level of source of contamination in the piezometer / monitoring wells in biocomposting area and borewells of plant.

Study shall be carried out at as per CWC Guideline, ISO 14046, ISO 46001 and scope of work decided mutually.

The standard scope of work, not limited, for water audit will as follows:

Onsite training and discussion with plant manager and personnel and Quantification of Baseline Water Map.

Assessment of existing water sources and actual water consumption of the plant.

Monitoring and measurements using pressure and flow meters and various other devices

Assessment of quality of water used in the various sections of the plant such as: Domestic, Process, Cooling Tower, Boiler etc.

Identify the source of contamination if any during transit and water distribution network and provide suggestions to eliminate these water contamination if any.

Identify the opportunities to reduce the water consumption by various activities and to establish specific water consumption of the plant.

Qualitative assessment of water used and waste water discharged in line with available standards.

Assessment of adequacy and efficacy of existing sewage/effluent treatment system and recommend feasible technological options for treatment of water & waste water.

Provide techno-economic feasible solutions for recommended measure for implementation along with annual financial savings/payback periods.

PHD Chamber of Commerce & Ind
New Delhi

A PPROACH & METHODOLOGY

The approach & methodology adopted by us will include assessing the completeness,consistency, accuracy and effectiveness of Water Management System. The approach also includes establishing water balance diagrams through plants records, water use cost estimation,
Benchmarking of water consumption of specific process units and equipment#s as per the best industrial practices, Exploring water conservation opportunities in the different operational areas,
Performance evaluation of existing pumps, STP and ETP, Exploring opportunities to recycle wastewater and assisting with preliminary cost benefit analysis. The approach & methodology for the proposed assignment would include the following planned steps.

1. Identification of Water use inventory.
2. Review of process & operational system of water use.
3. Review of existing water management systems.
4. Performance assessment of pumps and motors
5. System Audit including study of per capita water consumption in the plant.
6. Development of a plant level water and wastewater management roadmap.
7. Benchmarking of water consumption.
8. Preparation of Water Balance Schematic Diagram
9. Analysis and Exploring water conservation opportunities in different operational area.
10. Submission of Detailed feasibility report to use seawage water and other water quality aspects.

PAYMENT TERMS

30% advance payment with purchase order.
70% after submission of final water audit report
· Goods and Service Tax @18.00% will be charge extra as per prevailing rates.
· The above offer is valid up to 30 days from date of this offer.
· Payment is to be released within 30 days from the date of submission of invoice.
OTHER TERMS
· Travel, local conveyance, lodging and boarding will be arranged by M/s Radico Khaitan Ltd.
· The RKL is required to nominate a senior executive as coordinator of the study at the site.
· The RKL will provide following data which will supplement

RADICO KHAITAN LIMITED

REGD OFFICE & WORKS : BAREILLY ROAD
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Phone : 0595-2350601-02
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Email : guptav@radico.co.in
purchaser@radico.co.in

Pack. Material

PO number/date

PHD Chamber of Commerce & Ind 4500666618/20.02.2021
New Delhi

the study
a. Specifications of pumps & motors like HP/KW, Rated discharge, Rated Suction & Discharge pressure, Rated efficiency etc.
b. Operating hours/day of major pumps
c. Process details/diagram and plant layout
d. Process water requirement as per design
e. Production data & water consumption data for last 12 months for detail analysis of seasonal
f. variation
g. Quantity & cost of chemicals used for water and wastewater treatment plant
h. Lab test reports of water quality
i. The PHDCCI Team will allow to free access to all relevant data required for the successful completion of the study.
j. All the data collected during the course of study will be treated as strictly confidential and their use will be restricted only for the purpose of the study

(AUTHORISED SIGNATORY)

Freight :

*__THIS IS A COMPUTER GENERATED DOCUMENT. MANUAL SIGNATURES ARE NOT REQUIRED.__

*INSPECTION AT RAMPUR WORKS AFTER RECEIPT OF MATERIAL.

*SUPPLIES TO BE MADE STRICTLY AS PER DELIVERY SCHEDULE.

*EXCESS MATERIAL OTHER THAN SCHEDULE / PO SHALL BE REJECTED.

*PLEASE MENTION THE P.O. NO. ON YOUR INVOICE / CHALLAN.

*INVOICE SHOULD BE RAISED ON RADICO KHAITAN LIMITED.

As per UP Govt rule, one road permit should be used against single invoice.Multiple use of invoices in a Road Permit will disqualify particular Invoices to obtain Form 'C' from the seller. Therefore, All suppliers sending consignments from outside UP should adhere to this requirement.

***Where ever deemed fit, Supplier must provide copy of Necc.**
certification that ordered packing material is of Food grade quality confirming to the guidelines of FSSAI Act 2011

*All supplies should be made strictly within the tolerance limit of +/- 0.0%.

*Excess material supplied shall be liable to rejection and will be returned at your risk & cost.

DOC. NO. - F02 (PUR-P-01)

CST NO.RR.5000435 DT.05/7/57
UPTT NO.RR.0000377 DT.14/8/67
TIN NO : 09260800001

RADICO KHAITAN LIMITED

REGD OFFICE & WORKS : BAREILLY ROAD
RAMPUR (U.P) - 244901
Phone: 0595-2350601-02
GSTIN NO: 09AAACA2513K1ZX

Email: guptav@radico.co.in
purchaser@radico.co.in
pandeyv@radico.co.in

Purchase order

PO number/date
4500663052/20.02.2021
Contact person/Telephone/Pur.Org
ENGG SER. PUR. GP/RAMPUR PUR.ORG.

Delivery/Validity Date: 31.03.2021
Our Bankers : P.N.B., CIVIL LINES, RAMPUR (U.P.)

PHD Chamber of Commerce & Industry
New Delhi

Vendor Number :-
131035

Vendor GSTIN Number 07AAACP1438L1ZE

Terms of payment: Payable immediately Due net Currency INR

SUB: WATER AUDIT IN RADICO KHAITAN LTD RAMPUR

DEAR SIR,

PLEASE TAKE THE REFERENCE OF SUBJECTED MATTER, WE ARE PLEASED TO ENTRUST YOU THE SUBJECTED JOB AS PER STANDARD RATES, TERMS & CONDITIONS:

Item	HSN	Material	Description			
Order qty.	Unit		Price per unit			Net value
00010	998596		Charges Water Audit Report			
1	Activ.unit					
Basic price		425,000.00	INR	1	AU	425,000.00
The item covers the following services:						
10		CHARGES FOR WATER AUDIT REPORT				
1	EA	425,000.00				425,000.00
	Sub-Total	INR				425,000.00
	INTEGRATED GST		18.000	%		76,500.00
	TOTAL					501,500.00

SCOPE OF WORK
In determining the water audit scope, we shall consider the extent and boundaries of the Installations. Water audit shall be carried out at as per CWC Guideline, ISO 14046, ISO 46001 and scope of work decided mutually. The standard scope of work, not limited, for water audit will as follows:
· Onsite training and discussion with plant manager and personnel and Quantification of

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REGD OFFICE & WORKS : BAREILLY ROAD
RAMPUR (U.P) - 244901
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Phone : 0595-2350601-02
Fax : 0595-230009
Email : guptav@radico.co.in
purchaser@radico.co.in
Pack. Material

PHD Chamber of Commerce & Ind 4500663052/20.02.2021
New Delhi

Baseline Water Map.
· Assessment of existing water sources and actual water consumption of the plant.
· Monitoring and measurements using pressure and flow meters and various other devices
· Assessment of water used in the various sections of the plant such as: Domestic, Process, Cooling Tower, Boiler etc.
· Identify the loss of water if any during transit and water distribution network and provide suggestions to eliminate these water losses.
· Identify the opportunities to reduce the water consumption by various activities and to establish specific water consumption of the plant.
· To study the performance of existing water circulating pumps/motors, cooling tower and recommends water efficient fixtures.
· Preparation of detailed water balance schematic diagram of the plant including total received, consumed and discharged water in the plant.
Qualitative assessment of water used and waste water discharged in line with available standards.
· Assessment of adequacy and efficacy of existing sewage/effluent treatment system and recommend feasible technological options for treatment of water & waste water.
· Provide techno-economic feasible solutions for recommended measure for implementation along with annual financial savings/payback periods.

A PPROACH & METHODOLOGY

The approach & methodology adopted by us will include assessing the completeness, consistency, accuracy and effectiveness of Water Management System. The approach also includes establishing water balance diagrams through plants records, water use cost estimation,
Benchmarking of water consumption of specific process units and equipment#s as per the best
industrial practices, Exploring water conservation opportunities in the different operational areas,
Performance evaluation of existing pumps, STP and ETP, Exploring opportunities to recycle wastewater and assisting with preliminary cost benefit analysis. The approach & methodology for
the proposed assignment would include the following planned steps.

1. Identification of Water use inventory.
2. Review of process & operational system of water use.
3. Review of existing water management systems.
4. Performance assessment of pumps and motors
5. System Audit including study of per capita water consumption in the plant.
6. Development of a plant level water and wastewater management roadmap.
7. Benchmarking of water consumption.
8. Preparation of Water Balance Schematic Diagram
9. Analysis and Exploring water conservation opportunities in different operational area.

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purchaser@radico.co.in
Pack. Material

10. Submission of Detailed Water Audit Report.

PAYMENT TERMS
30% advance payment with purchase order.
70% after submission of final water audit report
· Goods and Service Tax @18.00% will be charge extra as per prevailing rates.
· The above offer is valid up to 30 days from date of this offer.
· Payment is to be released within 30 days from the date of submission of invoice.,
OTHER TERMS
· Travel, local conveyance, lodging and boarding will be arranged by M/s Radico Khaitan Ltd.
· The RKL is required to nominate a senior executive as coordinator of the study at the site.
· The RKL will provide following data which will supplement the study
a. Specifications of pumps & motors like HP/KW, Rated discharge, Rated Suction & Discharge pressure, Rated efficiency etc.
b. Operating hours/day of major pumps
c. Process details/diagram and plant layout
d. Process water requirement as per design
e. Production data & water consumption data for last 12 months for detail analysis of seasonal
f. variation
g. Quantity & cost of chemicals used for water and wastewater treatment plant
h. Lab test reports of water quality
i. The PHDCCI Team will allow to free access to all relevant data required for the successful completion of the study.
j. All the data collected during the course of study will be treated as strictly confidential and their use will be restricted only for the purpose of the study

(AUTHORISED SIGNATORY)

20/2/21

Annexure - VIII

159972
28/8

From,

Rajendra Kumar Tiwari,
Chief Secretary,
Government Of Uttar Pradesh.

To,

Chairman,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032

No.-1495 E-2/Thirteen-2020-69/2010

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
159972
28 AUG 2020
Central Pollution Control Board

JH-WQM-I

31/08/2020

Excise Section-2

Lucknow:: Dated: August 24, 2020

Sub: Compliance to Hon'ble NGT order dated 20-05-2019 in the matter of OA. no. 361/2017 Dr. Tanzeen Fatima Vs MoEF & CC reg.

Sir,

Kindly refer to the letter of Member Secretary, CPCB bearing no. B-190198/ NGRBA(RG)/CPCB/Distillery/21/2017-18, dated 21/24.06.2019 addressed to Chief Secretary, Uttar Pradesh as regards the subject matter mentioned above. In the said letter, it is mentioned that M/s Radico Khaitan Ltd. Rampur, Uttar Pradesh was issued directions dated 24.12.2018 to close down the manufacturing operations but the unit continued its operation. The State Government has been requested to send the names of officials responsible for continued illegal operation of the unit.

2. In the above reference you may refer to letter no. 843/PSE/2019, dated 23.02.2019 as well as, letter no. 754 E-2-2019-69/2010, dated 02.04.2019 of Principal Secretary, Excise Department, State of Uttar Pradesh sent earlier, wherein it was informed that M/s Radico Khaitan Ltd. Rampur, Uttar Pradesh has adequate infrastructure for achieving Zero Liquid Discharge norms and also the fact that in the joint inspection report of CPCB and UPPCB dated 10th and 11th January, 2019, no odour and colour of spent wash was observed in the downstream of Rampur drain before confluence with River Kosi and the report also concluded absence of any industrial discharge into the monitored stretch of River Ramganga. CPCB vide its letter dated 02-01-2019 kept in abeyance the closure order dated 24-12-2018 and allowed the operation of the said unit. CPCB further, vide its letter dated 18-02-2019, reimposed the closure order dated 24-12-2018. The closure order of CPCB dated 18-02-2019 relied upon the findings of inspection dated 10th and 11th January, 2019, in which no such default by M/s Radico Khaitan Ltd. Rampur was observed. The joint inspection committee in its report also made specific recommendations for treatment of spent wash generated from operation of the unit and achieving Zero Liquid Discharge.

3. Besides the above fact, the letter dated 23.02.2019 and 02.04.2019 of Principal Secretary, Excise also highlighted the fact that sudden closure order against M/s Radico Khaitan Ltd. Rampur is bound to disrupt the production of potable alcohol in the State of U.P. since the unit under question contributes to 30% of country liquor supply in the State and any scarcity of genuine liquor products may lead to consumption of illicit liquor leading to avoidable social problems and even mortality.

.....P.T.O

4. The State requested CPCB to review directions dated 18. 02. 2019 reimposing the closure order dated 24.12.2018, in the light of above facts, at the earliest and allow the industry to operate with an undertaking to further bring improvements. CPCB did not inform Govt. of U.P. about the disposal status of the above letters dated 23.02.2019 and 02.04.2019 inspite of the fact that the State through its various administrative authorities contacted CPCB telephonically and requested for expeditious disposal of the State's representations. CPCB finally revoked the closure order after 82 days vide its letter dated 16.05.2019 relying on the representation letter dated 23.02.2019 and 02.04.2019 of Department of Excise, U.P Govt..

5. This is to mention here that Commissioner, Moradabad Division formed a commitee vide UO no-230 E-2/Thirteen-2020-69/2010, dt. 13-02-2020 for inquiry into the above issue. The report of the said committee and letter of Commissioner. Moradabad Division dated 26.06.2020 are enclosed herewith.

6. Keeping the above facts in view, it is evident that State of U.P., took all the steps necessary in the interest of environment and ensured that the provisions of Environment (Protection) Act, 1986 Water (Prevention and Control of Pollution) Act, 1974 & Air (Prevention and Control of Pollution) Act, 1981 are not violated.

It is requested that the issue be disposed accordingly

Yours faithfully.

24.8.20

(Rajendra Kumar Tiwari)
Chief Secretary,
Government Of Uttar Pradesh.

Encl : As above.

प्रेषक :

आयुक्त,
मुरादाबाद मण्डल,
मुरादाबाद।

सेवा में,

संयुक्त सचिव,
आबकारी अनुभाग–2,
उ0प्र0 शासन। लखनऊ

पत्रांक 857/N-13/361/2017 दिनांक 26-06-2020

विषय: ओ0ए0 नं0–361/2017 डा0 तन्जीन फातिमा बनाम पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार विषयक वाद में मा0 राष्ट्रीय हरित अधिकरण द्वारा आदेश दिनांक 20.05.2019 का अनुपालन सुनिश्चित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्र सं0 1271/ई–2/तेरह–2020–69/2010 दिनांक 18.06.2020 का सन्दर्भ ग्रहण करें, जिसके माध्यम से मै0 रेडिको खैतान लि0, रामपुर के संचालन हेतु उत्तरदायी व्यक्तियों के विषय में स्पष्ट अभिमत शासन को उपलब्ध कराने की अपेक्षा की गयी है। तत्क्रम में अधोहस्ताक्षरी द्वारा गठित जाँच समिति द्वारा जिलाधिकारी रामपुर, अधीक्षण अभियन्ता, पश्चिमांचल विद्युत वितरण निगम लि0, रामपुर द्वारा प्रेषित आख्या एवं मै0 रेडिको खैतान लि0, रामपुर द्वारा प्रेषित स्पष्टीकरण का पुनः परिशीलन कर संलग्न आख्या प्रस्तुत की गयी है।

जॉच समिति की आख्या से स्पष्ट है कि उक्त प्रकरण के दौरान सहायक आबकारी आयुक्त, रेडिको खेतान लि0, रामपुर के पद पर श्री धर्मेन्द्र नारायण तथा अधिशासी अभियन्ता, पश्चिमांचल विद्युत वितरण निगम लि0, रामपुर के पद पर श्री सचिन कुमार जिम्मेदार अधिकारी के रूप में तैनात थे तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड के आदेश दिनांक 24–12–2018 के अनुपालन का प्राथमिक दायित्व इन्हीं का था। केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं माननीय एन.जी.टी. के विभिन्न आदेशों, पश्चिमांचल विद्युत वितरण निगम लि0 तथा आबकारी विभाग द्वारा प्रस्तुत आख्याओं के परिशीलन से यह निष्कर्ष निकलता है कि संदर्भित आसवनी को केन्द्रीय प्रदूषण नियंत्रण बोर्ड के आदेशानुसार इकाई को बन्द कराने की जिम्मेदारी तो पश्चिमांचल विद्युत वितरण निगम लि0 तथा आबकारी विभाग के ही उक्त अधिकारियों की थी, परन्तु माह दिसम्बर 2018 से जून 2019 के मध्य केन्द्रीय प्रदूषण नियंत्रण बोर्ड/उ0प्र0 प्रदूषण नियंत्रण बोर्ड/ आबकारी विभाग के केन्द्र सरकार से पत्र व्यवहार (जिसमें आसवनी के बन्द होने की दशा में प्रदेश में विपरीत परिस्थितियां उत्पन्न होने की आशंका व्यक्त की गयी है) एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दिनांक 24.12.2018 को बन्दी आदेश जारी करने के मात्र 8 दिनों के पश्चात दिनांक 02.01.2019 को पूर्व में जारी बन्दी आदेश को स्थगित (abeyance) करने सम्बन्धी आदेश जारी करने के कारण उत्पन्न हुये परिस्थितिजन्य भ्रम के चलते संदर्भित आसवनी द्वारा इकाई का संचालन किया जाता रहा और इसके लिए तकनीकी रूप से उत्तरदायी आबकारी और विद्युत विभाग के उक्त अधिकारियों को सीधे तौर पर दोषी ठहराया जाना उचित नहीं प्रतीत होता है।

संलग्नक: यथोपरि।

आज प्राप्त
RO(ST)
08/07/2020

भवदीय

(वीरेन्द्र कुमार सिंह)
आयुक्त

विभाग द्वारा कोई कार्यवाही नही की गयी । यहाँ यह भी उल्लेखनीय है कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड के आदेश दिनांक 18.02.2019 व 22.03.2019 की प्रति आबकारी विभाग को पृष्ठांकित नही की गयी है ।

(2) मै0 रेडिको खैतान लि0 (रामपुर डिस्टिलरी) रामपुर द्वारा 2 नग कमश: 2.5 मेगावाट एवं 2.0 मेगावाट के स्टीम जनरेशन एवं 2 मेगावाट का बायोगैस जैनसैट के द्वारा विद्युत का उत्पादन किया जाता है, जोकि इनकी कुल विद्युत खपत का लगभग 85 प्रतिशत है। उपरोक्त प्रतिष्ठान में विद्युत विभाग द्वारा स्वीकृत भार 2100 केवीए के विरूद्ध लगभग 1700–1800 केवीए विद्युत भार का प्रयोग किया जाता है, जिसमे 15 से 20 प्रतिशत विद्युत खपत विद्युत विभाग से प्राप्त ऊर्जा के द्वारा की जाती है। अतिरिक्त निदेशक एवं खण्ड प्रमुख–डब्ल्यू.क्यू. एम.–।। परिवेश भवन पूर्वी अर्जुन नगर नई दिल्ली 90198/एनजीआरबीए(आरजी)/सीपीसीबी /डिस्टिलरी/ 21/2017–18 दिनाक 18.02.2019 के द्वारा पृष्ठांकित पत्र में उपरोक्त प्रतिष्ठान में उपस्थित घरेलू संयोजनों की विद्युत आपूर्ति की निरन्तरता बनाये रखने के निर्देश दिये थे। उपरोक्त प्रतिष्ठान में लगभग 25–30 उपलब्ध आवास एवं मै0 रेडिको खेतान लि0 (रामपुर डिस्टिलरी) रामपुर की विद्युत आपूर्ति हेतु विद्युत विभाग का मात्र एक संयोजन होने के कारण तत्कालीन अधिकारियों द्वारा विद्युत आपूर्ति विच्छेदित नहीं की जा सकी।

उक्त प्रकरण के दौरान सहायक आबकारी आयुक्त, रेडिको खेतान लि0, रामपुर के पद पर श्री धर्मेन्द्र नारायण तथा अधिशासी अभियन्ता, पश्चिमांचल विद्युत वितरण निगम लि0, रामपुर के पद पर श्री सचिन कुमार जिम्मेदार अधिकारी के रूप में तैनात थे तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड के आदेश दिनांक 24–12–2018 के अनुपालन का प्राथमिक दायित्व इन्हीं का था। केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं माननीय एन.जी.टी. के विभिन्न आदेशों, पश्चिमांचल विद्युत वितरण निगम लि0 तथा आबकारी विभाग द्वारा प्रस्तुत आख्याओं के परिशीलन से यह निष्कर्ष निकलता है कि संदर्भित आसवनी को केन्द्रीय प्रदूषण नियंत्रण बोर्ड के आदेशानुसार इकाई को बन्द कराने की जिम्मेदारी तो पश्चिमांचल विद्युत वितरण निगम लि0 तथा आबकारी विभाग के ही उक्त अधिकारियों की थी, परन्तु माह दिसम्बर 2018 से जून 2019 के मध्य केन्द्रीय प्रदूषण नियंत्रण बोर्ड/उ0प्र0 प्रदूषण नियंत्रण बोर्ड/ आबकारी विभाग के केन्द्र सरकार से पत्र व्यवहार (जिसमें आसवनी के बन्द होने की दशा में प्रदेश में विपरीत परिस्थितियां उत्पन्न होने की आशंका व्यक्त की गयी है) एव केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दिनांक 24.12.2018 को बन्दी आदेश जारी करने के मात्र 8 दिनों के पश्चात दिनांक 02.01.2019 को पूर्व में जारी बन्दी आदेश को स्थगित (abeyance) करने सम्बन्धी आदेश जारी करने के कारण उत्पन्न हुये परिस्थितिजन्य भ्रम के चलते संदर्भित आसवनी द्वारा इकाई का संचालन किया जाता रहा और इसके लिए तकनीकी रूप से उत्तरदायी आबकारी और विद्युत विभाग के उक्त अधिकारियों को सीधे तौर पर दोषी ठहराया जाना उचित नहीं प्रतीत होता है।

26.6.2020
(अजय शर्मा)
क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
मुरादाबाद

26.6.2020
(ए0के0 गुप्ता)
नगर मजिस्ट्रेट,
रामपुर

26.6.20
(बी0एन0 यादव)
अपर आयुक्त,
मुरादाबाद मण्डल,
मुरादाबाद

Annexure- III

43

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या H:34265 /C.T/अप/40/2019 दिनांक 01-04-2019

To,

Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi, 110032

Sub : Review of directions of CPCB under Section 5 of Environment (Protection) Act, 1986 vide letter dated 18-02-2019 in view of the compliance made by M/s Radico Khaitan Ltd., Rampur, U.P. towards maintenance of Zero Liquid Discharge.

Sir,

Kindly refer to the letter no. B-190198/ NGRBA(RG)/CPCB/ Distillery/21/2017-18 dated 18-02-2019 of CPCB directing M/s Radico Khaitan Ltd., Rampur, U.P. to comply with CPCB closure directions dated 24-12-2018 issued under Section 5 of Environment (Protection) Act, 1986.

It is to bring to your notice that the closure directions issued by CPCB vide letter dated 18-02-2019 rely upon the major observations made by joint team of officials from CPCB and UPPCB during inspection dated January, 10-11, 2019.

The joint inspection team of CPCB and UPPCB has recorded following observations in the inspection report of January, 10-11, 2019 as below:-

1- The unit has installed mass flow meters with totalizer at outlet of fermenter, inlet and outlet of IMEE, Inlet and outlet of MEE-2. All **mass flow meters are connected to CPCB server.**

2- The unit is having adequate compost yard as per its installed capacity of 200 KLD and concentrate spent wash generation of 309888 kl/annum.

This observation clearly satisfies the shortcomings highlighted in the closure order dated 20/24-12-2018 wherein it is mentioned that the total area of bio-compost yard is less than the required bio-compost area.

3- The analysis results of the treated sewage indicate unit is complying with respect to treated sewage disposal consented norms. **This indicates compliance by the Unit.**

4- **No odour and colour of spent wash was observed in Rampur drain at Village Nawabganj near the bridge at downstream at M/s Radico Khaitan Ltd., Rampur, U.P.**

--------P.T.O

टी. सी. - 12 वी, विभूति खण्ड
गोमतीनगर, लखनऊ-226010
दूरभाष: 2720831, 2720828, 2720691, 2720681
फैक्स: 0522-2720784 Fax: 0522 - 2720764 ई-मेल: info@uppcb.com
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Gomti Nagar, Lucknow - 226010
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Email: info@uppcb.com
Web Site: www.uppcb.com

This observation clearly reinforces that unit is complying with the Zero Liquid Discharge norms and not discharging polluted effluent into any river/any surface water body.

5- River Kosi before confluence with Rampur drain has BOD-2 mg/l, COD-17 mg/l and Colour - below detectable limits (BDL). After confluence with Rampur drain and before confluence with River Ramganga BOD-12 mg/l, COD-49 mg/l and colour - 18 Hazen.

This observation clearly reflects that unit is complying with the Zero Liquid Discharge norms and not discharging polluted effluent into any river/any surface water body.

6- Before confluence with River Kosi, River Ramganga has BOD 3.2 mg/l, COD of 19.0 mg/l and Colour - below detectable limits (BDL). After confluence with river Kosi, river Ramganga has BOD-5.8 mg/l, COD-32 mg/l and colour - 12 Hazen.

This observation clearly reflects that the unit is complying with the Zero Liquid Discharge norms and the water quality of river Kosi and Ramganga is not adversely affected due to M/s Radico Khaitan Ltd., Rampur, U.P.

In continuation of above cited facts, the joint inspection team of CPCB and UPPCB, in its report of inspection of M/s Radico Khaitan Ltd., Rampur, U.P. on January, 10-11, 2019 has recorded following **recommendations:-**

1- The unit may be directed to operate MEE-2 regularly and only concentrated spent wash after RO (RO1, RO2 & RO3) & MEE (MEE-2) with about 30 % of solid will be utilised for bio-composting.

2- The unit should commission CPU for treatment of condensate generated from IMEE & MEE-2 and permeate from RO-3 and recycle the treated effluent in the process.

It is to inform that M/s Radico Khaitan Ltd., Rampur, U.P. has commissioned the Condensate Polishing Unit (CPU).

3- The unit shall stop dilution of sewage at STP and also spent wash at storage lagoon. The unit shall take measures for recycle and reuse of treated sewage from STP having characteristics - ph-6.88, Total solids-44 mg/l, COD-09 mg/l, and BOD - 02 mg/l.

4- The unit shall restrict its lagoons storage capacity upto 30 days of concentrated spent wash.

5- The unit shall take measure to stop spillage and discharge of wastewater from compost site/premises into nearby drain.

6- The unit shall take necessary measures for restoration of water quality of Rampur drain & River Kosi.

It is pertinent to note that the joint inspection team of CPCB and UPPCB, in its report of inspection of M/s Radico Khaitan Ltd., Rampur, U.P. on January, 10-11, 2019 has recorded following **conclusions**:-

1- The unit is required to install proper CPU for treatment of IMEE & MEE-2 condensate. The team has verified that CPU is under construction and as per the information it will be completed by Feb, 2019.

It is to inform that M/s Radico Khaitan Ltd., Rampur, U.P. has commissioned the Condensate Polishing Unit (CPU).

2- **Rampur Drain carrying city waste water, no discharge of spent wash was observed.** The BOD - 146 mg/l, COD - 366 mg/l and color - 72 Hazen confirm to sewage characteristics.

3- **No odour & colour of spent wash was observed at the downstream of the Rampur drain before confluence with river Kosi** and also on the stretch of river Kosi and river Ramganga.

4- The water sample characteristics BOD - 5.8 mg/L, COD - 32 mg/L, color - 32 Hazen Unit and DO-5.87 mg/L at the downstream of river Ramganga **indicate absence of any industrial effluent discharge into monitored stretch of river Ramganga.**

In the above context, the unit M/s Radico Khaitan Ltd., Rampur, U.P. is engaged in the production of Rectified Spirit and Extra Neutral Alcohol in its molasses based Distillery unit. Unit has installed requisite infrastructure as required for Distillery units for achieving Zero Liquid Discharge. The spent wash generated from the process is treated through integrated standalone Three Effect Falling Film Evaporation Plant followed by Bio-methanation Plant. Subsequently, the effluent is treated through Reverse Osmosis System and standalone Multiple Effect Evaporation Plant for concentration of RO reject. The Zero Liquid Discharge is finally achieved through bio-composting.

It is also to be taken into consideration that as per directions of CPCB, Adequacy Assessment Report of M/s Radico Khaitan Ltd., Rampur, U.P. was prepared by Vasantdada Sugar Institute, Pune. The Validation of Adequacy Assessment Report of M/s Radico Khaitan Ltd., Rampur, U.P. has been submitted by Vasantdada Sugar Institute, Pune in February, 2019 based upon the inspection of the unit from 14-01-2019 to 17-01-2019. In the Adequacy Assessment Report of February, 2019, the performance of Zero Liquid Discharge Units has been evaluated as below:-

1- The raw spent wash was concentrated in integrated MEE to 24% solids and the **performance of IMEE plant was found to be adequate and satisfactory.**

2- The bio-methanation plant has been found to be achieving a COD reduction of 68.32 % and Biogas generation has been found to be 0.666 cubic meter/kg of COD destroyed. **The performance of biogas plant has been recorded as satisfactory** in the Adequacy Assessment Report.

3- **The capacities of RO I and II units have been found to be adequate.**

4- The standalone Multiple Effect Evaporation Plant (SMEE) for concentration of RO reject consists of stripper column system for removal of volatile gases. It helps to improve the quality of process condensate water. **The capacity of SMEE of the molasses based distillery has been found to be adequate.**

5- **The Total reduction of raw spentwash volume from distillation to SMEE outlet is recorded as 76.88% which is satisfactory.**

6- In the Validation of Adequacy Assessment Report prepared by Vasantdada Sugar Institute, Pune, it is observed that during storage of spentwash in lagoons, considerable solid reduction from 28% to 15% is taking place which may be attributed to secondary anaerobic reactions in these three lagoons. This observation in the Validation of Adequacy Assessment Report addresses the issue raised in CPCB's earlier closure directions dated 20/24-12-2018 wherein CPCB has observed that unit is utilizing bio-methanated spentwash (after bio digesters) with percentage total solids - 9 to 10% as against desired 30% Solid Concentration (As per CPCB directions dated 07-12-2015). **Therefore, the CPCB apprehension of use bio-methanated spentwash directly for bio-composting does not stand verified in the light of above Adequacy Assessment Report.**

7- The 56 acre of compost yard is adequate for bio-composting of press mud, thick sludge and SMEE concentrated spent wash generated from molasses based Distillery. Also in the report it is concluded that the compost yard area for bio-composting & stacking of PMC and ready compost is adequate for the molasses based distillery. **Therefore, the inference made by CPCB in its closure order regarding inadequacy of bio-compost area does not stand verified in the light of above Adequacy Assessment Report.**

In addition to the above facts, it is also pertinent to be informed that during Kumbh, 2019 UPPCB has also monitored the unit M/s Radico Khaitan Ltd., Rampur, U.P. on weekly basis along with daily sampling and monitoring of water quality of Rampur drain, river Kosi and river Ramganga. Post Kumbh, 2019 the same inspection & monitoring protocol is being adhered to. The analysis of data of water quality of river Kosi and river Ramganga, Rampur drain indicates that from 24-12-2018 (date on which CPCB issued closure order against the said Unit) to 30-03-2019 the intensity of colour and BOD for the said period has been as tabulated below:-

River/Drain	Colour(Hazen)	BOD(mg/l)
Kosi	8-20	3-9
Ramganga (at Katghar, Moradabad before confluence of Ramgur drain)	16-25	5-13
Ramganga (at Shahabad, Rampur after confluence of Rampur drain)	9-25	4-9
Rampur drain	10-12	120-200

The observations, recommendations and conclusions made in the joint inspection report of CPCB and UPPCB dated 10th-11th January, 2019, the findings in Validation Report of Adequacy Assessment by Vasantdada Sugar Institute, Pune in February, 2019 and the data of river and drain monitoring carried out the UPPCB clearly reflect that M/s Radico Khaitan Ltd., Rampur, U.P. has Zero Liquid Discharge Infrastructure of adequate capacity and the unit has adhered to Zero Discharge thereby not affecting the water quality of river Ramganga, Kosi and Rampur drain.

Therefore, the closure order issued by CPCB on 18-02-2019 is based upon possibilities only which do not get verified on the basis of above mentioned facts & documents. The joint inspection report of the Unit by the representative of CPCB & UPPCB dated 10-11 January, 2019 which is the basis of closure direction issued by CPCB against the Unit also does not conclude any discharge & gross violation necessitating to closure of the Unit. Thus, CPCB is hereby requested to review the closure directions issued Under Section-5 of Environment (Protection) Act, 1986 vide letter dated 18-02-2019 and allow the operation of molasses based Distillery of M/s Radico Khaitan Ltd., Rampur, U.P. with directions it may deem fit.

Yours faithfully,

(Ashish Tiwari)
Member Secretary

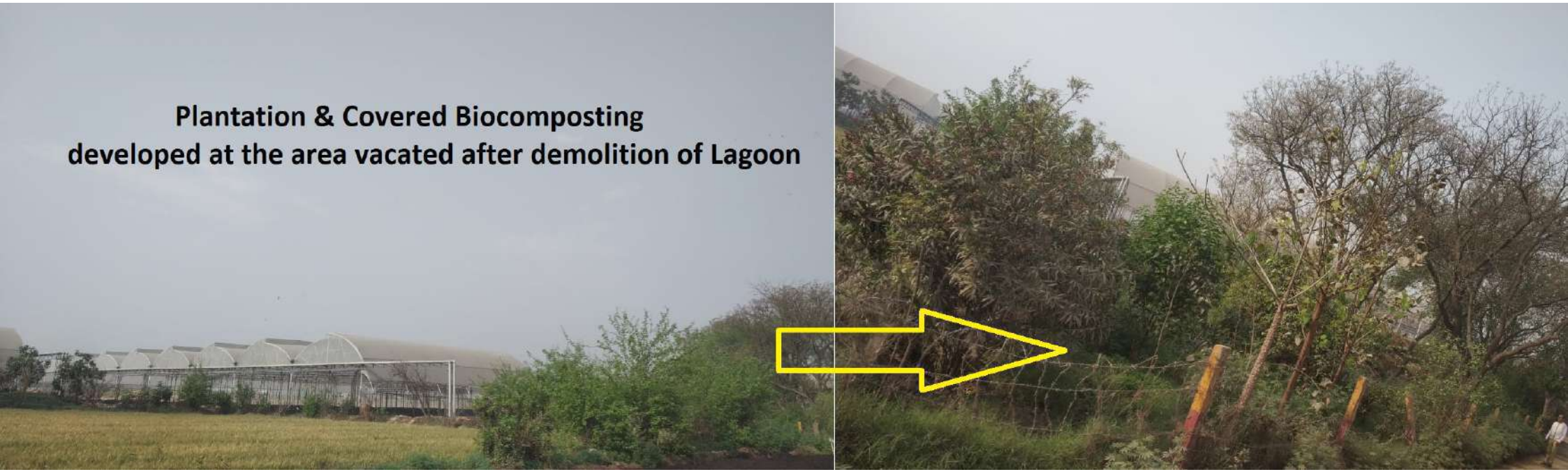
Encl: As above.

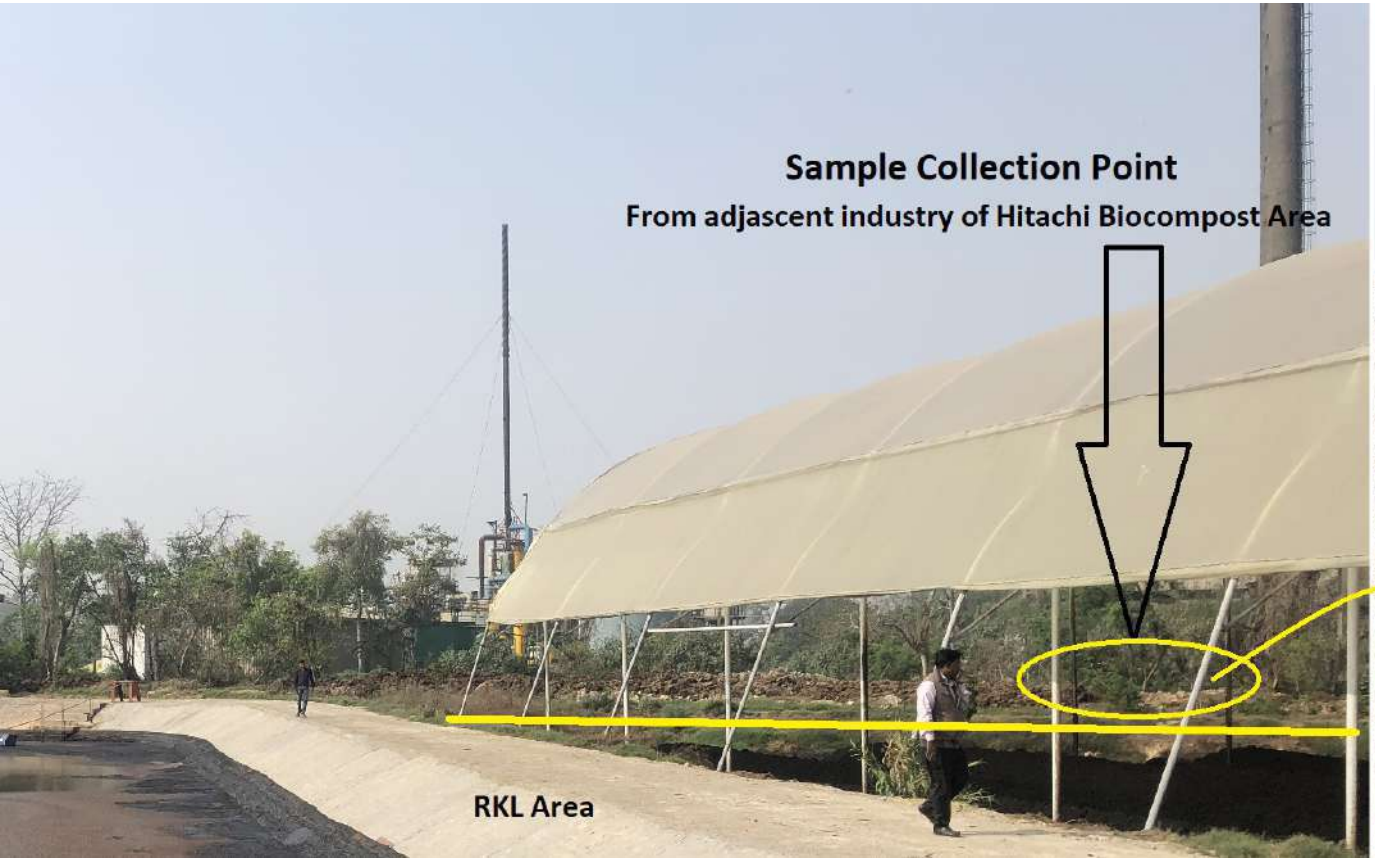
Copy to-

1- Chairman, CPCB, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
2- Principal Secretary, Environment Department, Govt. of U.P.
3- Principal Secretary, Excise Department, Govt. of U.P.

Member Secretary

TRUE COPY


Plantation & Covered Biocomposting
developed at the area vacated after demolition of Lagoon


Sample Collection Point
From adjascent industry of Hitachi Biocompost Area
RKL Area


Other Industry Area from where the water logging sample was collected by CPCB Team on dated 27.10.2020